राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
NATIONAL CAPITAL REGION PLANNING BOARD
प्रथम तल, कोर–4 बी / 1st Floor, Core-4 B,
भारत पर्यावास केन्द्र / India Habitat Centre,
लोधी रोड़, नई दिल्ली–110003 / Lodhi Road, New Delhi-110003
आवासन और शहरी कार्य मंत्रालय / Ministry of Housing and Urban Affairs
दूरभाष / Phone: 011-24642284, 24642287 फैक्स / Fax: 011-24642163

No. Y- 13/75/2022 (Computer No: 9132290) Dated: 14.10.2022

To

The Additional Chief Secretary
Urban Development Department
Government Of U.P. 601 Bapu Bhawan
Lucknow U.P. 226001 acsud.goup@gmail.com
Sub-: OA 16/14 titled Hazi Arif Vs State Of U.P. & Ors

Sub.: OA 16/2014 titled Hazi Arif Vs. State of U.P. & Ors.

Sir,

I have been directed by the Member Secretary NCR Planning Board, Chairperson of the Joint Committee formed in compliance of order dated 13.05.2022 in the matter OA 16/14 titled Hazi Arif Vs State Of U.P. & Ors to refer the decision at para (5) in the minutes of meeting dated 14.10.2022 (copy enclosed) and to submit the Status Report on the deliberations held in the meetings of the Committee headed by Member Secretary, NCR Planning Board. Copy of said Report is enclosed.

2. It is requested to please take necessary action on above cited subject in terms of Para 28 of the Hon'ble NGT order dated 13.05.2022.

This issues with the approval of the Competent Authority.

Yours faithfully

(Jagdish Parwani)
Director (A&F)

Enclosures: - As Above

Copy for information to:

1. Executive Director (Tech.), Ministry of Jal Sakti, 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001 ed-technical@nmcg.nic.in
2. District Magistrate, Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
3. Commissioner, Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
4. Member Secretary, Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010. ms@uppcb.in

Status Report on the deliberations held in the meetings of the Committee headed by Member Secretary, NCR Planning Board as per direction of Hon'ble NGT Order dated 13.05.2022 while disposing the Original Application No. 16/2014 in between Shri Hazi Ariff Vs. State of U.P. & Ors.

The Hon'ble National Green Tribunal's (NGT) Order dated 13.05.2022 (**Annexure–I**) while disposing the Original Application No. 16/2014 in between Shri Hazi Ariff Vs. State of U.P. & Ors. has directed following:

(i) All constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal and are liable to be demolished, irrespective of any permission by the Nagar Nigam. The drain is liable to be restored and allowed to flow without obstruction and pollution which will be the responsibility of the Nagar Nigam with oversight of higher authorities and regulators.

(ii) Demolition of above illegal constructions may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out upto 01.10.2022.

(iii) In case of representation in terms of direction (ii), a Joint Committee headed by the Member Secretary, NCR Planning Board, Ministry of Urban Development, GoI, with nominee of Secretary, MoJS, GoI, Additional Chief Secretary, Urban Development, UP, Commissioner, Ghaziabad Nagar Nigam, District Magistrate, Ghaziabad, and UP PCB as members may consider the matter and give its report to the Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF on or before 15.09.2022 about a viable alternative for sewer line being laid and simultaneously storm water drain being allowed to flow unpolluted and uninterrupted. This may be with full or partial financial contribution of affected/benefited parties, to be executed within the outer limit of one year from today.

(iv) If any such report is filed, the same may be simultaneously placed on the website of the UP PCB for being accessed by any of the affected parties.

(v) The report, if filed, be placed before the Tribunal on 28.09.2022 for consideration.

In Para 26 of the said order dated 13.05.2022, recommendations regarding ***Encroachment on Natural Drainage Channels in Urban Areas, Covering of Drains/Construction over the Drainage Channels, Silting of Drains, Mixing of Sewage and Drainage, Buffer Along/Around Water Bodies and Regulation for Covering of Drain*** **of Functional** Plan on Drainage of NCR issued by the NCR

Planning Board have been referred to by the Hon'ble NGT. The Para 26 on the same may be seen at Annexure-I.

2. The Hon'ble NGT vide its Order dated 13.05.2022 directed following:

i) All constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal and are liable to be demolished, irrespective of any permission by the Nagar Nigam.

ii) Demolition of above illegal constructions may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out.

3. As per the above direction, the first meeting of the Committee was held on 07.06.2022 and subsequently six meetings were called till date. The minutes of the each meetings and **records of meeting held on 19.09.2022** are at **Annexure–II, Annexure–III, Annexure–IV, Annexure–V, Annexure-VI, Annexure-VII** and **Annexure –VIII** respectively.

4. From these meeting and reports submitted by the concerned members, it is observed that the total length of the drain is 13 KM from 80ft Road of Shahid Nagar to U.P. gate and there are 6 nos. of interceptions which are being cleaned on regular interval.

5. Ghaziabad Nagar Nigam (GNN)) has informed Ghaziabad Nagar Nigam has given only 27 permissions for covering of Nala but 17 permission lie on the Drain No. 1 and length of same is 1185.05 mtr. Copies of the Agreements with these agencies are also provided which are placed at **Annexure-IX.**

6. GNN has also submitted a Detailed Project Reports for "Treatment and Rejuvenation of Sahibabad Drain/Brij Vihar Nala. In the said Report, following are recommendations:

(i) No encroachments on Existing Nallah
(ii) No sewage disposal in Nallah
(iii) No Solid Waste or C&D waste be allowed into Nallah-
(iv) Effectiveness of desilting of Nallah
(v) No construction should be allowed inside Nallah
(vi) No animal excreta disposal in Nallah
(vii) No industrial disposal in Nallah

7. However, there is no mention in the Report regarding removal of constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad as recommended in the Functional Plan of Drainage. Information submitted by GNN vide letter dated 06.07.2022 is at **Annexure-X.**

8. With regard to feasibility of sewer line parallel to the drain, District Magistrate (DM), Ghaziabad has called a meeting as per the direction of the Chairperson of the Committee. Consequently, it has been recorded in the meeting dated 01.07.2022 that small/big storm water drain and industrial drains also merges with Sahibabad drain at 20 to 25 spots whose flow is tapped through Sahibabad drain at the last point in Ghaziabad border and it is then treated at 74 MLD STP located in Indirapuram. Technical inputs on same have also been given by UP Jal Nigam regarding laying down of parallel sewer line according to which same has been found to be not feasible. Minutes of the Meeting held on 01.07.2022 are at **Annexure-XI.**

9. National Mission for Clean Ganga (NMCG), Ministry of Jal Sakti has also submitted *the workable action plan* which are at **Annexure-XII.** These action plan may be implemented by concerned Authority/Agency for rejuvenation of Sahibabad Drain.

10. As GNN and U.P. State Industrial Development Authority (UPSIDA) has submitted that no representation has been received, it was requested vide NCRPB letter dated 15.07.2022 to DM to call a meeting of the concerned especially who had given representations before the Hon'ble NGT and inputs from the concerned may be provided to the Committee for consideration. Accordingly, meeting was called by DM and informed following:

(i) At present, Hotel Country - Inn and Sweets has installed a cleaning system (plant) over the drain, through which the cleaning work is done and similar additional plant on drain no-01, 03-04 additional plants should be installed.

(ii) It was suggested by the members of Sahibabad Link Road Entrepreneur Association to construct an additional manhole/cleaning pit of 1 meter width at every 30 meter interval from the middle of the covered drain so that proper cleanliness and ventilation will also be maintained.

(iii) It was apprised by the members of the association that it would not be possible to build a 12 meter buffer zone on either side of the drain, because after 02 meters from the edge of the drain, stand already established residential, multistorey buildings, industrial units buildings, commercial buildings and hotels, which will not be possible to be removed now. Further, the Functional Plan of drainage confirming plan of 12 meter buffer zone from the edge of the drain was implemented in the year 2016, while the above industrial units and commercial buildings have been established for the last 30 years.

(iv) It was apprised by the representative of Country-Inn Hotel as an example that a similar drain is covered in Defence Colony, Delhi like Sahibabad Drain No-01; this case also went before Hon'ble National Tribunal, New Delhi. The Hon'ble NGT, in this case of Manoj Mishra Vs. Union of India OA-6/212 and M.A. no. 967/2013 and 275/214 dated 13.01.2015, has said

a) that the drains which have been covered and the work that has been completed should be kept intact and

b) it should be ensured that no construction work takes place on that drain and the drain should be cleaned from time to time.

It was clarified by the members of the association that the full length / stretch of Sahibabad drain is 13 km. Out of this only 01 km has been covered at different places with the permission of the Municipal Corporation. Further, GNN has submitted the details of covered structure i.e.1185.05 meter on 11.10.2022

Minutes of the Meeting held on 27.07.2022 (**Annexure-XIII**) and information submitted vide letter dated 27.07.2022 by GNN are at **Annexure-XIV**. GNN vide letter dated 05.08.2022 (**Annexure-XV**) has also submitted the status of STPs functioning in this area.

11. As per the directions of the Committee, UPPCB vide letter dated 30.06.2022 (**Annexure-XVI**) has submitted inspections Reports of last 5 years of Industries and Action Plan for Management of Hazardous waste.

12. In the matter of possibilities of construction of multiproduct Common Effluent Treatment Plant (CETP) and availability of land for the said purpose, UPSIDA vide letter dated 06.07.2022 submitted information (**Annexure-XVII**). In response to this received information, UPSIDA and U.P. Pollution Control Board (UPPCB) were advised in the Joint Committee meeting held on 20.07.2022 to sincerely revisit the matter and come out with the clear views along with legal stipulations involved, if any. In this matter, UPPCB has submitted following:

(i) State Board as well as UPSIDA are open to adapting any new technology which helps in abatement and control of pollution. Discussion in this regard was also held in the meeting called under the Chairmanship of District Magistrate, Ghaziabad on 27.07.2022 and it has been that till further progress is made in terms of identification and shortlisting of such plots, technical support shall be sought from NMCG in terms of technology and hydraulic capacity of the CETP which shall also give a clearer picture with regards to area requirement for development of such a facility.

(ii) the State Board has carried out samplings in the Sahibabad drain for purpose of profiling pollutant concentration at different locations, said exercise has been carried out in December 2020 and more recently in April, 2022. During both samplings, it has come to fore that load of chemical pollutants in the drain is on higher side even before it enters the catchment

of the Sahibabad industrial area. (Copies of Tabular representation of the same is at Annexure-I of **Annexure-XVIII**)

(iii) The onus of closing illegal industries operating in non-confirming/residential areas is primarily of town planning authorities and land owning authorities as directed by Hon'ble Tribunal in order dated 09.07.2019 in OA 359/2019, Mohammad Yusuf Abdullah Shaikh & Ors Versus State of Maharashtra and Ors and reiterated in order dated 30.10.2019 in OA 65/2019.

(iv) In Ghaziabad, a multi-department team has been constituted by District Magistrate, Ghaziabad for taking action against illegal units. The said team has since January, 2020 closed down 170 illegal units in the catchment of Sahibabad drain in Ghaziabad.

(v) As electricity disconnection is one of the actions taken by the joint team to shut down illegal units and is one of the precursors to setting up an industry, Regional Officer, UPPCB, Ghaziabad has sent a letter to the Chief Engineer (Distribution), Ghaziabad to ensure that no electrical connection for commercial/industrial purpose is given in residential areas.

(vi) Besides this, State Board takes regular action against defaulting water polluting units in authorized industrial area under the relevant sections of Water (Prevention & Control of Pollution) Act, 1974. Since January, 2020, besides initiating action by means of issuing showcause/closure notices, Board has also imposed environmental compensation of Rs 2,69,09,531/- against 57 defaulting units in conforming area in the catchment of Sahibabad Drain.

13. As per the decision of meeting held on 07.06.2022, UPPCB has also submitted revised details of approval given to the Industries and month wise Inspection Reports of last 5 years. Also submitted treatment and discharge of effluent from Industries. Information submitted by UPPCB vide letter dated 06.08.2022 is at **Annexure-XIX.**

14. On 05.08.2022, NCRPB on behalf of Member Secretary has submitted an application before the Hon'ble NGT for grant of one month more time for finalization of Interim Report (**Annexure-XX**).

15. Further, as per the direction of chairperson of the Committee in its 5th meeting held on 23.08.2022, DM Ghaziabad has called another meeting on 02.09.2022 with NCRTC and all the balance parties who were either not invited earlier or whose proof is not there in record of delivery of meeting notice and also with other parties who have raised objections before the Hon'ble Court.

16. Regarding the construction of NCRTC Rail line, it was submitted that in so far as the inputs received from NCRTC firstly the project is covered under the provisions of the Railways Act and dual approvals have already been obtained. Further claim

of encroachment in representation of Hazi Ariff has been denied out right by clarifying the factual position that for erection of pillars and structure, the drain has been temporarily diverted by undertaking all the cautions that are required for obstruction free outflow of the Sahibabad Storm water drain. However, views of DM was not recorded in the Minutes. Minutes of the said meeting are at **Annexure-XXI**.

17. Thereafter, as per the decision of the 6th meeting held on 19.09.2022, DM Ghaziabad vide letter dated 20.09.2022 (**Annexure-XXII**) has submitted views on common representation from Secretary of Entrepreneur Association and status of implementation of the suggestions given by the affected party/ representationist in the meeting of DM held on 27.07.2022. Revised information including length/dimension of covered structure, year of construction, condition given by GNN in approval alongwith letter no. and action taken by GNN in 2020 and 2021 for compliance of conditions were submitted on 11.10.2022 (**Annexure-XXIII**).

18. It has also been informed that all agreement for covering of Sahibabad drain were issued before 03.10.2012, however, Functional Plan on Drainage for NCR is enforced from the year 2016. Regarding the suggestion for construction of cleaning chamber in every 30m, mechanical cleaning equipment etc., DM has informed that it would be appropriate to direct the Nagar Nigam for implementation of these suggestions and in future such permission should be given only under the suggestions given in Functional Plan and has further submitted that it would be appropriate if decision on views of authorities and concerned bodies is taken in the meetings of Committee.

19(a) The Committee on 14.10.2022 has discussed the following directions of Hon'ble NGT:-

i) All constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal and are liable to be demolished, irrespective of any permission by the Nagar Nigam.

ii) Demolition of above illegal constructions may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out.

19(b) Regarding viable and acceptable alternative for sewer line, extensive deliberations have been held by the Office of District Magistrate, Ghaziabad in the meeting held on 01.07.2022 and by the Committee as well. Technical inputs from concerned Agencies highlight that laying down of parallel Drain is not feasible due to lack of land along the drain in question and lack of 100% tapping by means of sewer in upstream region of the Sahibabad Drain. As no contradictory views of DM has been

received on this technical inputs, the Committee felt that DM seems to be in broad agreement with stakeholders that parallel sewer line is not feasible. Committee accordingly agreed with views of DM Ghaziabad and stakeholders.

19(c) With regard to constructions/encroachments in the bed and 12 meter buffer zone, it was observed by the Committee that DM has conveyed that all permissions given by GNN are prior to 2012 and Functional Plan on Drainage was implemented from 2016. The same was confirmed in meeting on 14.10.2022 by representative of GNN and DM Ghaziabad as well.

20(a) Committee further deliberated the following provision of Functional Plan on drain which is quoted by the Hon'ble NGT as alternative parallel sewer line does not seen feasible:

> ***8.3.10 Regulation for Covering of Drain***
>
> *In urban areas drains run along the roads and public is allowed to cover drains in front of their entrances for access from roads. It has been observed that the drains are covered along the property boundary especially in the commercial property. This results into covering of drains for a longer distance and cleaning becomes difficult which ultimately leads to blockage of drain and flooding on roads. A standard design for the drain for removable cover at regular interval should be incorporated in building byelaws so that the above problem can be avoided. It should be checked by the agency while granting building permission or at the time of providing occupancy certificate. A provision for recovering the demolition costs from the property owners, if any, should be integral part of Bye laws.*
>
> *It is recommended that the practice of covering the drains for construction of roads should be stopped. Even the bridge/elevated road running over the drain along the alignment of the drain should also be discouraged as pillars obstruct the flow and movement of cleaning machines/ equipment's."*

20(b) In order to ensure smooth flow in Sahibabad Drain, Committee has deliberated upon the suggestions of local association received from the office of the District Magistrate, Ghaziabad. Committee is of the view that the cleaning chambers should be made at intervals of 30 mtr. or after confluence of additional drains into the Sahibabad Drain whichever is earlier. Also mechanised screens should be installed in these cleaning chambers and its efficacy should be monitored by the Ghaziabad Nagar Nigam. The size of these chambers should be decided after due consideration of size of the Drain and machines required for its cleaning. Financial burden for making these cleaning chambers and installations of mechanised screens should be borne by the concerned private parties in the said matter.

21. Committee recollected that ACS, Urban Development Government of UP had already nominated Ghaziabad officers as his representative in this Committee in first meeting and decided to send this to ACS, Urban Development, Government of UP for further necessary action as per the order of Hon'ble NGT and to file status report in Hon'ble NGT thereafter accordingly since time has been requested by Committee from NGT for this matter. It was decided that status report be filed by Committee.

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Annexure-I

Item No. 02 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 16/2014

Shri Hazi Ariff — Applicant

Versus

State of U.P. & Ors. — Respondent(s)

Date of hearing: 13.05.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. R. Venkataraman, Advocate for Applicant

Respondent(s): Mr. Raj Kumar, Advocate for CPCB
Mr. Pradeep Misra, Advocate for UPPCB
Mr. Rachit Mittal, Advocate for GDA
Mr. Rajesh Raina, Advocate for UPSIDA
Mr. Gopal Jain, Senior Advocate with Mr. Akshat Hansaria, Advocates for M/s Tata Steel Limited (R - 14)
Ms. Jagrati Singh, Advocate for Stonex India Pvt. Ltd. (R - 10) & Cloud 9 Builders (R - 15)
Mr. Pawan R. Upadhyay, Advocate for M/s Country Inn & Suites (R - 13)

ORDER

The issue:

1. The issue for consideration is legality of construction in the bed and within the buffer zone (12 meters from the edge of the drain[1]) of Sahibabad Drain No. 1 in Ghaziabad and prevention of pollution thereof. This involves consideration of applicable environmental norms, including the Water (Prevention and Control of Pollution) Act, 1974 (Water Act). The matter was earlier considered inter alia by orders dated 7.10.2016 and 26.2.2020. The Hon'ble Supreme Court vide order dated 22.10.2021 set aside the said

[1] In terms of Functional Plan on Drainage for National Capital Region

orders and remanded the matter for fresh consideration, giving further opportunity to the alleged encroachers/violators. The Tribunal is to consider the matter from the stage of consideration of report dated 12.4.2014 by a Committee constituted by the Tribunal. This order is being passed, after such consideration, in continuation of order dated 16.12.2021.

Earlier order of the Tribunal dated 07.10.2016

2. The matter was earlier dealt with by this Tribunal vide order dated 07.10.2016. The Tribunal considered the factual position emerging inter alia from report dated 12.04.2014 of joint Committee (appointed by the Tribunal) comprising Ms. Parul Gupta, Advocate, Mr. N.K. Gupta, Sr. Environmental Engineer, CPCB, Mr. Parasnath, Regional Officer of UPPCB, Ghaziabad and Mr. Amit Mishra, IFS, MoEF, Regional Office, Ghaziabad, after visit to the site. It was found that the drain in question carried storm water and waste water. Large number of establishments had covered the drain in front of their respective premises or otherwise encroached it. Many of such coverings/constructions were with the permission of the Nagar Nigam which was not valid. Many establishments had encroached the land adjacent to the drain. Permanent constructions were made in green belt area. Constructions in and around the drain obstructed the flow of water. Precise finding in the said order is reproduced below:

> *"72. On the other hand, the applicant has produced photographs of the localities in proximity of Sahibabad drain showing massive inundation with flood water entering the premises of the local citizens. It is an admitted fact that the drain carries hazardous mixture of storm water, sewage and such other contaminants which find way to Sahibabad drain no. 1. Photographs also reveal that the constructions have been carried out in the bed of Sahibabad drain. Logically, therefore,* ***the volume of the Sahibabad drain which promises carrying of flood waters stand reduced to that extent.*** *Impediment to the flow of water in the said drain which falls within*

the meaning of stream as defined under Section 2 (j) of Water Act, 1974 is therefore, obvious. As observed above the dirt filth, sewerage and the trade effluent in the drain have further compounded the problem. In absence of any study revealing the Environmental impacts of such constructions, a prudent man has necessarily to hold that such impediment to the proper flow of the water in the said drain is likely to lead to a substantial aggravation of pollution by itself or due to other causes or of its consequences such as water remaining stagnant in pools as a aftermath of the inundation giving rise to unhealthy conditions. In our view, therefore, the ***constructions carried out in and over the Sahibabad Drain No.1 violate the provisions of Section 24 (1)(b) of the Water Act, 1974****. The issue is, therefore, answered affirmatively."*

3. In the light of above finding, it was directed that no construction should be allowed in the drain without Impact Assessment Study and constructions already raised be removed. In respect of constructions, with permission granted by the Nagar Nigam, further study be carried out by an Expert Committee comprising Professor C.R. Babu, Centre for Environment Management of degraded ecosystem, Delhi, Dr. Brij Gopal, Professor JNU, Professor A.K. Gosain Professor of Civil Engineering IIT, Delhi, to ascertain whether such constructions can be allowed with or without modifications.

Order of Tribunal dated 26.02.2020

4. In pursuance of above order, report of the Committee was filed which was taken on record vide order dated 12.10.2017, recommending removal of all covers and encroachments, including those with the permission of Nagar Nigam was also recommended that the drain should be duly restored and effluents be not allowed to flow in the drain, the matter was further considered on 26.02.2020. The Tribunal directed the Nagar Nigam to take further action in the light of recommendations of the Committee.

Order of Hon'ble Supreme Court dated 22.10.2021

5. The alleged encroachers/violators preferred appeals before Hon'ble Supreme Court with the plea that they did not have adequate opportunity

before the Tribunal, which plea has been allowed and matter remitted back to this Tribunal to be dealt with from the stage of submission of report dated 23.04.2014. The affected parties were given liberty to file objections to the report. The order of the Hon'ble Supreme Court is reproduced below:-

> *"The challenge in the present appeals is to an order passed by the National Green Tribunal (in short, "the NGT") on 26.02.2020. The learned NGT held that in execution proceedings, the order passed by the Tribunal on 07.10.2016 cannot be disputed.*
>
> *The NGT has appointed an Expert Committee on 03.03.2014 under the Chairmanship of Ms. Parul Gupta, Advocate. The said committee submitted report on 23.4.2014. The NGT passed an order on 7.10.2016 whereby the Respondent Ghaziabad Development Authority was directed to remove all such encroachments on green belt area as per GMPD 2021 in Vaishalli Zone -5 in accordance with law. The* ***order dated 7.10.2016 is being treated as final order though the report of Committee of Ms. Parul Gupta was accepted by NGT after giving an opportunity of hearing to the affected parties.***
>
> *Another Expert Committee was ordered to be constituted comprising of Professor C.R. Babu Centre, Professor for Environment Management of degraded ecosystem, School of Environment study University of Delhi, Dr. Brij Gopal, Professor JNU, Professor A.K. Gosain Professor of Civil Engineering IIT, Delhi to carry out study of Sahibabad drain No. 1 Ghaziabad. The said Committee had given its report on 09.10.2017.*
>
> *The appellant and other affected parties filed applications for impleadment in the Original Application pending before the NGT before it passed an order on 7.10.2016. Objections to the Report were also submitted.* ***However, the NGT, in the impugned order, held that "as an executing court, the jurisdiction of the Court is limited as it cannot go behind the original order passed in respect of which execution proceedings have been initiated."***
>
> ***We find that the entire basis of the order of the NGT is the Report of the Expert Committee dated 23.4.2014 leading to the alleged executable order dated 7.10.2016. Such Report was never accepted on the basis of which any executable order was passed by the NGT. The argument raised that such report was taken on record does not mean acceptance of report. Still further none of the affected parties, such as the appellants were before the NGT and no order could be passed without hearing the affected parties.***
>
> *Consequently, we set aside all proceedings subsequent to the submission of the Report dated 23.4.2014.* ***The affected parties are given liberty to file objections to the report so submitted. It is***

only thereafter, an order can be said to have been passed by the NGT, which can be said to be an executable order.

Consequently, the appeals are allowed. The order passed by the NGT on 26.02.2020 is set aside. ***The matter is remitted back to the NGT from the stage of submission of the Report dated 23.4.2014. The NGT shall decide all questions of law and fact after hearing the affected parties in accordance with law."***

Order of the Tribunal dated 16.12.2021

6. The matter was then considered in the light of the order of the Hon'ble Supreme Court vide order dated 16.12.2021. Since no submissions/objections, as permitted in the order of the Hon'ble Supreme Court had been filed, further time was granted for doing so. Operative part of the order is reproduced below:-

"1to3...xxx.....xxx.....xxx

4. Learned Counsel for the applicant submitted that inspite of liberty given by the Hon'ble Supreme Court no objection has been filed to the reports and violations have been found, supported by tangible material. Accordingly, the report be accepted and directions issued for protection of environment under Section 15 of the NGT Act, 2010.

5. Learned Counsel for the alleged encroachers/violators seek further opportunity to file their objections.

6. In view of order of Hon'ble Supreme Court, we permit filing of any further objections/submissions/documents by 05.01.2022.

List for final hearing on 11.01.2022.

Since, the matter is to be dealt with from the stage of 23.04.2014 report, and execution application is for execution of order dated 7.10.2016, which no longer survives, O.A. be listed for consideration and final disposal. Execution application be treated as closed in the light of order of Hon'ble Supreme Court. I.A. No. 172/2021 also stands disposed of."

Objections filed by the alleged encroachers/violators - M/s. Stonex India Pvt. Ltd., M/s Tata Steel Limited and Cloud 9 Builders (Aadi Best Consortium Pvt. Ltd.)

7. In pursuance of the above, submissions/objections have been filed by the R- 10, 14 and 15 - M/s. Stonex India Pvt. Ltd., M/s Tata Steel

Limited (M/s Tata Steel BSL Ltd. has now amalgamated into and with Tata Steel Limited) and Cloud 9 Builders (Aadi Best Consortium Pvt. Ltd.) which are being considered hereby.

Consideration in today's hearing and final order

8. To consider the matter further, we may first refer to the earlier proceedings upto the stage of report dated 23.04.2014. OA was filed with the grievance against the encroachments and constructions, obstructing water drainage and also damaging the green belt. Prayer was to remedy and prevent pollution of the storm water drain and restoring the green belt. Averments in the application are that there is a drainage system between Sahid Nagar Colony to Khora Colony ending at Kalindhi Kunj, NCT Delhi through Ghaziabad. Illegal encroachments are next to Vaishali Metro Station. Encroachments are in the form of parking and private business establishments including marriage hall, marble units on stretch between Kaushambi and Mohan Nagar, Ghaziabad. The encroachments had disrupted the recharge of ground water, caused water depletion and diseases, affecting humans and animals. In terms of ground water, area is categorized as over exploited and critical zone. The drain starts from Loni area, Ghaziabad District and serves localities ending at Kalindhi Kunj, NCT Delhi. The obstruction causes stagnation in the entire drain canal and contaminated water enters residential premises in rainy season. The flow of the water is towards residential areas due to encroachments, illegal constructions, construction of illegal parking lots at commercial complexes affecting the water flow. The Ghaziabad Development Authority itself has destroyed the green belt beginning just next from the Vaishali Metro Station, uprooted and felled trees for parking, although the Metro Station itself has a huge parking lot within the station complex itself. The encroachments by commercial vested interests both on green belt and on

the drain in the entire stretch from Anandvihar-Kaushambi Metro via Dabur–Vaishali Metro up to the stretch of Mohan Nagar on one side and on the other from the site-IV industrial area Sahibabad PS Link Road up to NH-24. Many private commercial establishments make huge profit at the cost of environment, endangering public health thereby. The applicant has given following list of encroachers:-

1. Paras Milk Pvt. Ltd.
2. Country Inn Star Hotel
3. @Home (home appliances)
4. Bekaneer Wala (Eatery Food Joint)
5. Shiva Scooter Agency
6. Jain Marbles
7. Dabur India Pvt. Ltd.
8. Bhushan Steel
9. Euro Park Multiplex
10. Galaxy Multiplex
11. Pacific business Mall
12. Fast Track Car Mechanic Workshop
13. Coronation Service Station
14. Swagat Banquet Hall
15. Shivam Banquet Hall
16. Kumar Car World
17. Huyndai Show Room
18. Car Trade
19. Surya Marbles
20. R.K. Marbles

9. It was further stated that many other similar establishments are also mindlessly destroying the green belt as well as encroaching drainages for their own selfish motive of profiteering. The owner of P.T.C. Moulding Pvt Ltd plot no-54/18 site-4 industrial area had covered the small industrial waste drain, passing opposite the industry and concretized the green belt beyond the drain which choked ground water recharge and which will cause the water depletion. Owner of a private company at plot no-60/1/1/4, in Site IV Industrial Area, Sahibabad has covered the main drain of site-4, industrial area Sahibabad in connivance with the Ghaziabad Nagar Nigam, in violation of the Uttar Pradesh Municipal Act

1959. The owner has constructed a wall inside the sewage drain which was actually handed over to Ghaziabad Nagar Nigam by Uttar Pradesh State Industrial Development Corporation Ltd. (UPSIDC) for maintenance, cleaning and upkeep.

10. We now refer to the proceedings on the Application. On 05.02.2014, the Tribunal issued notice and also granted injunction against discharge of industrial waste in Sahibabad drain No. 1. It was further directed that no construction be put up to prevent flow of drainage. No unauthorized covering be put up on the drainage. On 03.03.2014, the Tribunal constituted a fact-finding Committee to inspect the area and to give its report. The composition of the Committee was :-

1. Ms. Parul Gupta, Learned Advocate
2. Mr. N.K. Gupta, Sr, Environmental Engineer, CPCB
3. Regional Officer of UPPCB, Ghaziabad.
4. One of the Forest Experts to be nominate by the MoEF&CC, Govt. of India

11. The terms of reference for the Committee were:-

"1. The Committee shall visit the entire area of Zone-5 in so far as it relates to the maintenance of drainage system by the Municipal Corporation of Ghaziabad and find out the real physical position including the slabs, whether they are put up permanently or are removable, etc.

2. The Committee shall also find out the extent of the drainage in the area, which are covered and proposed to be covered and shall also indicate the places where constructions are made and also used as parking area, including encroachments.

3. The Committee shall also in its report state as to whether untreated waste, either from the industry or otherwise, are discharged into the drainage System.

4. The Committee shall also find out the green belt area in the Zone-5, Vaishali and whether they are preserved or being destroyed by the Municipal Corporation of Ghaziabad and shall furnish proposal for preservation of the green belt area.

5. We make it clear that the MoEF, Government of India shall nominate the Forest Expert as its representative, within a period of one week from today. The learned Advocate who is

heading the Committee shall be paid an initial remuneration of Rs. 20,000/- by the Municipal Corporation of Ghaziabad.

6. *The Municipal Corporation as well as GDA shall extend all assistance to the Committee Members so as to enable them to complete their work and file their report.*

7. *It will be open to the Applicant as also the Respondents to be present and express their views to the Committee at the time of inspection."*

12. On 23.04.2014, the Tribunal noted that the Committee filed its report on which response of the Authority was required. Vide order dated 09.12.2014, the Tribunal impleaded some of the establishments who were reported to have made encroachments, including M/s VRS Foods (Paras Dairy), M/s Country Inn & Suits, M/s Bhushan Steels, M/s Cloud 9 Builders, M/s Swagat Banquet Halls, M/s Shivam Banquet Halls, M/s R.K. Marbles, M/s Kumar Car World and M/s Surya Marbles. Notice was directed to be issued to them. Some of them filed their replies.

13. Finally, order dated 07.10.2016 was passed by the Tribunal considering the report dated 23.04.2014 filed by the Committee constituted by this Tribunal and stand of the concerned parties. The said order considered following "points for determination":-

"Points for determination:

1. Whether this Tribunal has jurisdiction to entertain the present application;

2. Whether the present application is beyond the period of limitation as prescribed under the Provisions of NGT Act, 2010;

3. Whether construction carried out in and over the Nala/Sahibabad Drain no.1 violate Provisions of Water (Prevention and Control of Pollution) Act, 1974 in any manner whatsoever;

4. Whether construction on the green belt area Vaishali zone-5 offend environment;

5. What order?"

14. It was held that since there were substantial questions relating to environment, particularly violation of Section 24 of the Water Act, the Tribunal had jurisdiction to deal with the application. The encroachments were ongoing since November, 2013. The application was within limitation. The encroachments in question impeded the flow of the water in the drain, resulting in stagnation of polluted water, giving rise to unhealthy conditions. All illegal and unauthorized constructions on the Sahibabad Drain No. 1 were liable to be removed. However, study was required to be carried out with regard to constructions raised with the permission/license granted by the Ghaziabad Nagar Nigam (GNN) for which a Committee comprising of Professor C.R. Babu, Centre for Environment Management of degraded ecosystem, School of Environment study, University of Delhi, Dr. Brij Gopal, Professor JNU, Professor A.K. Gosain Professor of Civil Engineering IIT, Delhi was constituted with reference to the following points:-

«

1. *Whether construction carried on Sahibabad drain No. 1in pursuance to the permission/license granted by respondent no. 3- GNN namely the constructions carried out by respondent nos. 10 to 15, must be removed in environmental interest or can be tolerated with modification as required so as to beneficially integrate the same with the total scheme of Sahibabad drain No. 1 to carry the storm water.*
2. *The committee shall also make recommendations as they feel necessary in the interest of environment.*
3. *The expert Committee shall furnish its report with the recommendations to respondent nos. 2, 3, 4 and 5.*
4. *If the Expert Committee comes to the conclusion that the aforesaid constructions must be removed, the respondent no. 3- Ghaziabad Nagar Nigam shall take all such measures to remove the said construction/s at the expense of the concerned respondent.*
5. *If the Expert Committee recommends that such construction shall be allowed to be tolerated with modification as suggested, the concerned persons responsible for such construction namely, respondent nos. 10 to 15 shall carry out such modifications at their own cost and expenses within a period of three months from the date of submission of such report by the Expert Committee and the requisition made by the Respondent no.3- Ghaziabad Nagar Nigam in that regard to do so.*

6. *On submission of the report by the Expert Committee the respondent no. 3- Ghaziabad Nagar Nigam shall consider such report and make necessary requisition as suggested therein to the concerned persons. In the event of the failure to carry out such modifications as requisition the concerned structure shall be removed either by the concerned respondent or by the respondent no. 3 Ghaziabad Nagar Nigam at the expense of the concerned respondent.*
7. *The Respondent nos. 2, 3, 4 and 5 shall take all such measures for removal of all illegal and unauthorised constructions carried on Sahibabad drain No. 1 in accordance with law.*
8. *Respondent no. 3- Ghaziabad Nagar Nigam shall initially bear the cost and expense of the Expert Committee appointed for Study of Sahibabad drain No. 1and recover the same from the respondent nos. 10 to 15.*
9. *Respondent nos. 10, 12 to 15 shall deposit an amount of Rs. two lakhs each with Respondent no. 3- Ghaziabad Nagar Nigam towards costs and expenses of the Expert Committee.*
10. *Respondent no. 3- Ghaziabad Nagar Nigam and Respondent no. 4 UPPCB are directed to take all such lawful measures, both preventive and punitive for stopping flow of discharge of untreated sewage/industrial effluent in Sahibabad drain No. 1. No discharge of untreated sewage/industrial effluents, dumping of MSW or any other waste shall be allowed in Sahibabad drain No. 1.*
11. *Respondent no. 3- Ghaziabad Nagar Nigam shall pay cost of Rs three lakhs to the applicant and respondents shall bear their own costs.*
12. *O.A No. 16 of 2014 stands disposed of accordingly. M.A Nos. M.A. No.102/2014, M.A. Nos. 451, 741, 1353, 1354, 1355 and 1356 of 2015 and M.A. No. 208/2016 also stand disposed of."*

15. The Committee gave its report which was taken on record vide order dated 12.10.2017. Vide order dated 26.02.2020, the Tribunal directed the Ghaziabad Nagar Nigam to execute order dated 7.10.2016 in terms of the recommendations of the Committee in the report submitted in October, 2017.

16. Report taken on record on 12.10.2017 is as follows:-

"3. The overall observations are as follows:

a. Drainage System of Sahibabad Drain No. 1 & its Maintenance

i. Around 10 km stretch of the Sahibabad drain no. 1 starting from upstream to downstream, was visited. The points covered include starting from Shyam Enclave - Shaheed Nagar (GT Road), then to Block C (Brij Vihar),

Block B (Brij Vihar), Block A (Brij Vihar) BEL Staff Quarters, Fly-over to railway crossing, M/s Paras Dairy (Sahibabad Industrial Area Site IV), M/s IP Engineering College (SIA Site IV), M/s Country Inn (SIA Site IV), M/s Bikanervala (Delhi Hardwar Highway), M/s Bhushan Steels (D-H Highway), M/s Cloud 9 Builders and tapping point over the drain for diverting the flow to Indirapuram STP.

ii. *It is a natural storm water drain and the average width of the drain in the Sahibabad Industrial Area Site IV is around 50-60 feet*

iii. *It is observed that various types of discharges are made into the drain which are as follows:*

- *Discharge of storm water during rainy season.*
- *Daily and continuous discharge of sewage from the residential areas located on both the sides of the drain. Near Shaheed Nagar, a pumping station is also made which is pumping the waste-water into the drain.*
- *Rearing of buffaloes /other pet animals are being practiced along the banks of the drain in the Brij Vihar & some other locations and discharges of such activities along with animal dung etc. are also made into the drain.*
- *The drainage network of Sahibabad Industrial Area is connected with Sahibabad drain and as a result entire waste waters from the industrial area is ultimately reaching to this drain at various locations.*
- *The municipal (household) solid wastes (hundreds of tonnes) are thrown into the drain by the nearby residents at various points.*
- *Large number of Marriage Halls / Banquet Halls are in operation in and around the drain. During discussion, it was also intimated by the local people that significant quantities of kitchen wastes, food wastes etc. are thrown into the drain on regular basis.*

iv. *The overall maintenance of the drain is very poor. It is observed that hundreds of tons of garbage is deposited at various points in the drain which is imparting very ugly look to the drain and stagnating its flow. In a similar way, deposition of silt and growth of undesirable vegetation in the drain are also observed. As a result, foul smell & odour are generating which are creating unhygienic conditions in the entire area. In addition,*

these foul gases in the presence of moisture are adversely affecting the functioning of the house-hold appliances like refrigerators, air-conditioners, utensils etc of the population living in the neighborhood of the drains.

b. *Status of construction over the Sahibabad drain:*

i. *It is observed that a large number of establishments/ industries have covered the drain in front of their respective premises. The average extent of covering is varying from 100- 150 metres and average width of the drain at these locations is. around 15-20 metres. The covered portion is being used purely for commercial usages i.e. for getting the access into their premises as well as for parking of the vehicles of the employees and visitors of these establishments. These covering of drain is made-up of reinforced cement concrete (RCC) and purely permanent in nature.*

ii. *In almost all the cases, the covering of drain is undertaken with due permission of the Municipal Corporation of Ghaziabad (Nagar Nigam, Ghaziabad) and agreements are made. The unit-wise details of the permission granted by Nagar Nigam, Ghaziabad is attached as Annexure 2.*

iii. *It is also observed that in many cases, the actual covering / construction over the drain is much more than the permission granted by Nagar Nigam, Ghaziabad.*

iv. *Nagar Nigam, Ghaziabad is charging significant amount of annual fee but hardly monitoring the compliance of the Agreement Conditions. One of the major conditions is to develop/ maintain the green belt over the covered portion which is largely violated in almost all the cases. In a similar way, provision for cleaning & ventilation of the covered drain are also not adequate in many of the cases. Even in some cases, septic and highly unhygienic conditions are developed.*

v. *At plot no. 60/1 (SIA , Site IV) , the work pertaining to construction for covering of the drain has been initiated and around 60-70% of the natural flow of the drain is stopped by putting sand-bags to facilitate construction As a result, the conditions of the u/s has further worsened.*

c. *Status of construction/ encroachments on the land adjacent to Sahibabad drain:*

Many of the establishments have encroached the land also adjacent to the drain purely for commercial purposes. These lands are initially earmarked for widening of the roads and development of green belts. The construction over these

encroached portions are permanent and used for parking of vehicles and putting the raw materials and finished products.

d. *Major Defaulters in respect of covering of drain, improper cleaning facilities and encroachment of adjacent land*

i. Plot No. 60/1 (SIA, Site IV)
ii. M/s VRS Foods (Paras Dairy)
iii. M/s Country Inn & Suits
iv. M/s Bhushan Steels
v. M/s Cloud 9 Builders

The unit-wise inspection report is attached as Annexure 3.

e. *Status of discharge of Untreated Industrial Waste water into Sahibabad drain*

It is communicated by UPPCB that inspection & monitoring of industries are conducted on regular basis. Earlier some of the industries were discharging untreated industrial waste waters and their names were communicated to NGT. After joint inspection by CPCB& UPPCB and regular follow-ups such industries have rectified their pollution control practices. Recently it is observed during routine inspection by UPPCB that the ETP of M/s Shri Krishna Prints Pvt Ltd. A-47, Site IV SIA, is not being operated properly and observed as non-complying. Accordingly action has been initiated by UPPCB.

f. *Status of construction in the green belt area of Vaishali Zone V*

i. It is observed that at many places permanent constructions are made in the green belt area of Vaishali Zone V and commercial activities are going on at such places. Some of such establishments are as follows:

- *M/s Swagat Banquet Halls*
- *M/s Shivam Banquet Halls*
- *M/s R.K. Marbles*
- *M/s Kumar Car World*
- *M/s Surya Marbles and many others*

ii. It is said by GDA that notices have been issued to these parties for winding-up of such unauthorized/ illegal activities from the green belt area.

iii. On the issue of construction of multi level car parking near Vaishali metro station, it is said by GDA that this construction work is although in the green belt area but is as per the provisions of the Ghaziabad Master Plan, 2021. GDA is ready to provide further clarification/ details of this project to NGT. During inspection, the work was observed in progress

iv. *The Eucalyptus trees along the road (in front of Vaishali Merto Station) belong to UP Forest Department. So, the remaining earthen road strip is also covered under the legal status of Forest Land. Most of this forest strip along this road is either under encroachment or has been used in unauthorized access by commercial organizations (including Vaishali Metro Station) in violation of Forest Conservation Act 1980.*

4. Suggestions:

i. *Discharge of MSW, animal waste and wastes generated from the activities of banquet halls / marriage halls, into the Sahibabad drain & its tributaries, should be stopped immediately. Proper system for disposal of such wastes needs to be developed by GDA and Nagar Nigam, Ghaziabad.*

ii. *Its thorough cleaning should be made so as to re-store the natural flow. For this purpose a special drive needs to be launched by GDA and Nagar Nigam, Ghaziabad.*

iii. *Major penalty needs to be imposed on the establishments, who have violated the conditions of the 'Agreement' and permission for covering of the drain be cancelled immediately.*

iv. *Separate systems for collection & conveyance of the following types of waste-waters/ waters need to be laid in a time bound manner sewage in the area –*

a. *For sewage from the nearby colonies - a trunk sewer. This will avoid discharge of sewage into Sahibabad drain.*

b. *Separate drainage network for industrial waste waters. This will carry the treated industrial waste waters to final disposal point subject to testing & compliance of the standards.*

c. *The storm water (rain water) will flow through Sahibabad drain.*

v. *Encroachments from the land earmarked for green-belt need to removed in a time bound manner.*

vi. *Since the multi-level parking near Vaishali metro station is being constructed within the Green Belt, it may only be permitted after GDA provides a complete information as to whether permission for conversion of the land use has been obtained by the Department. Further, the department shall provide the plan for compensatory afforestation giving specific details of the number and species of trees intended to be planted in lieu of the trees*

which have already been felled or would be felled in the process of the construction. The department should also take care that the construction should involve felling of minimum number of trees.

vii. *Presently only a part of the waste-water is tapped from the Sahibabad drain for further conveyance to 74 MLD STP at Indirapuram although adequate capacity is available and entire drain can be tapped. Compliance of this action point can significantly reduce the pollution load on Yamuna.*

viii. *The encroachment/unauthorized access through forest strip along the road (in front of Vaishali Metro Station) should be removed/regulated under the guidelines of Forest Conservation Act 1980."*

17. 2nd report dated 12.10.2017 is as follows:-

"OBSERVATIONS:

Each of the five sites was visited. After interaction with the representatives of the respondents, following observations have been made.

Respondent no. 10: Stonex (Chawla) plot 60/1

The drain had been covered by laying steel girders and concrete slabs over the entire width of the drain and about 50 m length. Part of it has been demolished now. There seems to be no construction yet on the plot as visible from the road along the drain.

Respondent no. 12: VRS Foods (Paras Dairy) plots B-56 and B-33

Half of the width of the drain adjacent to the main road has been covered for about 50 m length, besides full coverage of the drain along one of the plots. The covered area is used for parking of vehicles.

Respondent no. 13: Country Inn & Suites

The drain on the south and the east of the plot has been covered fully, over the entire length and width, between the Country Inn building and the roads on two sides. A 4-5 m wide strip of road on both sides has also been encroached upon. A couple of manholes (covered with steel plates) have been provided over the drain.

A steel screen with large mesh has been installed at the point of entrance of the drain adjacent to the northwest corner of the plot to prevent large floating wastes from passage through the drain. Thus a huge amount of solid waste has accumulated in the upstream part of the drain. It is probably removed once in a while. At any time, there is a waste accumulation on the land between the drain and the road

Respondent no. 14: Bhushan Steels

The entire stretch of the drain (about 250 m) passing between the main road and the plot has been fully covered and the covered area extends right on to the road. In two rows along the length of the drain small openings have been provided. The covered area is used mainly for parking of a very large number of vehicles and a few plants have been planted there.

Respondent no. 15: Cloud 9 Builders (Adhibest)

The entire drain in front of the building complex and along the road has been covered. Three large (about 2x3 m) areas, presumably for access for desiltation, have been marked as openings with about 2 feet high RCC boundary. The openings themselves are covered with thick RCC slabs. Some of the covered area is being planted with seasonal plants and grass.

General Observations

1. *Almost the entire drain through the industrial area has been covered. Only few, small | stretches are open to sky particularly where the plots have not yet been fully developed. The entire area is filled with foul smell caused by high load of sewage and organic wastes that is releasing both ammonia and H2S due to highly anaerobic conditions. Huge amounts of sludge have accumulated in the drain as can be seen in open stretches. The areas are also loaded with all kinds ofsolid wastes and near the Express Building, rag pickers are at work. These wastes are a direct health hazard to the people living the area, workers in different establishments and also those doing petty business along the roads. All the people passing through the area are exposed to foul smelling gases. The natural vegetation is practically non-existent. The industrial effluents appear to be toxic and interfering with the degradation of the organic waste.*

2. *The natural stormwater channel of Sahibabad has been turned into a sewage drain carrying the waste from the entire area first to Hindon river and then into the river Yamuna. Only a small fraction of the wastewater from the drain is diverted to the STP in Indirapuram. Thus the drain is a major cause of pollution in River Hindon and downstream Yamuna.*

3. *The natural drain should have not been allowed to carry sewage and industrial wastewater in the first place. After the development of the Industrial area by the UPSIDC, the GNN allowed the industries to cover the drain after entering into a formal agreements and asking them to pay certain charges in lieu thereof. This act itself motivated by raising revenue is against the environment and the relevant provisions of the EPA. The industries on their part, extended the covered area to suit their needs- far beyond the permissions by the GNN. In our opinion, the GNN is to be faulted for entering into agreements for covering the drain and then turning a blind eye to the extensions and violations in the covered area.*

4. *It is practically impossible to clean the drain in the absence of adequate access through large openings at reasonable intervals.*

RECOMMENDATIONS

We recommend the following actions to be taken.

1. *All covers and encroachments of the drain including those of the five specific respondents (no. 10, 12, 13, 14,15) should be removed/demolished. The entire Sahibabad drain should be restored as a natural storm water drain and no sewage or industrial effluent should be allowed to be discharged into it.*

2. *As a first step to restoration all concrete covers over the drain and other constructions, if any should be removed/ demolished. Then, the entire stretch of the drain should be thoroughly desilted with proper sloping banks to its natural cross sections. The banks of the drain should be protected by developing green cover with trees and tall grasses. All encroachments on to the road or the drain should be completely removed.*

3. *All sewage and industrial effluents should be segregated and not allowed to flow into the natural drain. We understand that the GNN is planning to implement a sewerage network in the unsewered areas of the Gaziabad also. As far as the industrial effluents are concerned, the industrial area should be provided a separate common effluent treatment plant as per CPCB norms.*

4. *After the restoration of the natural drain, a single access of appropriate width may be provided over the drain from the main road to each of the respective plots. The width of the access over the drain should not exceed 6 meters that shall permit proper maintenance of the drain below it*

5. *While the construction of a sewerage network in the area may take some time, the demolition of the cover over the drains should be undertaken immediately and the free flow in the entire drain should be restored along with desiltation and removal of all solid wastes. This demolition of the covering will help regular cleaning of the drain and unrestricted flow of storm water.*

6. *We take this view of restoration of the drain as a natural storm water drain in the interest of the ecology and the environment of the entire region.*

    a. *The flow of storm water from its catchment will allow the natural drain to recharge ground water, mitigate urban flooding and support rich bio-diversity.*

b. *The green cover along the drain will also help improve the micro-climate, reduce levels of pollutants especially particulate matter and dust and toxic gases in the atmosphere. It will improve the aesthetics and serve as the lungs of the city.*

c. *The clean water flowing through the natural drain will also enrich the aquatic biodiversity particularly the birds.*

Additional Suggestions

A. *We note from the order of the NGT dated 7th October 2016, that the removal of the cover over certain parts of the Sahibabad drain was objected in light of an earlier judgement of the Hon'ble NGT that had spared some of the covered natural drains within Delhi. We observe that the Sahibabad drain no.1 passes through an industrial area and had been allowed to be covered by the GNN only recently and that too on a long lease against the consideration of the certain amounts to be paid annually by the lessee. Such a permission to cover the drain was against the considerations for the protection of the environment and the ecology of the area. In our view, a wrong decision on the part of the GNN is not justified under the present circumstances where almost the entire drain has been covered and getting choked with silt, sludge and solid waste creating nuisance and toxic gases in the air.*

B. *We suggest in view of similar situation prevailing in almost every city of the country that the Honourable NGT may issue necessary directions in this regard to all local urban bodies not to allow covering of the natural storm water drains and not to permit the entry of any kind of sewage or industrial effluent into the natural drains. Wherever, the storm water drains are covered and a receiving sewage or effluents should be restored to the extent possible."*

Consideration of Objections of the some of the alleged encroachers

18. We now consider the objections filed. Submission filed on behalf of R-10, Stonex India Pvt. Ltd. is that the drain has to be covered to make approach road for use of property of the said party. It is not discharging any effluent in the drain. The Ghaziabad Nagar Nigam (GNN) has granted necessary permission. The Delhi High Court in *W.P. (C) No. 2385/2011, IFS Co-operative Group Housing Society & Ors. v. GNCTD & Ors.*, permitted covering of a drain. Drain in question, is a man made drain to carry industrial discharge and storm runoff. Now it is carrying sewage also. Land for drain was acquired by the UPSIDC in 1970. It carries waste water from

Delhi Border to Hindon and to Kalindi Kunj drain. Waste of animal husbandry and MSW is also dumped into the drain, apart illegal sewage outlets by encroachers. There is no sewerage network in unauthorized area. It is an open sewer and poses a threat to the health and safety. Only a part of the drain has been covered. Total length of the drain is 13 Kms. 13% of the drain has been covered which includes bridge maintained by PWD over the GT Road, Link Road, Railway Line and metro Line, which covers the major part of the drain. Box Method use to cover the drain was suggested by IIT Roorkee. The PP was allotted land and after necessary approvals, approach roads has been constructed by covering the drain. There is, thus, no unauthorized construction.

19. Objection/submission of R-14, M/s Tata Steel Limited with reference to the report of the Committee dated 23.04.2014 is that it has taken over the project from Bhushan Steel Limited in pursuance of Insolvency and Bankruptcy proceedings before the NCLT. With reference to report with regard to maintaining the Sahibabad Drain No. 1, the said Project Proponent (PP) has submitted that it has installed its own ETP. Waste water is used within the premises and its samples are compliant with the norms. With regard to covering of the drain, it is stated that same is after approval of the Municipal Corporation on 20.08.2000. The PP undertakes cleaning of the drain after removing the covers from time to time. License for covering the drain has been granted on 18.01.2010 for use as car parking outside the premises for which payment has been made. The terms of the agreement are being followed. The extent of covering is as permitted. The drain is not a natural storm water drain but a manmade drain.

20. Submission/objection of R-5, M/s Cloud 9 Builders, is that covering of the drain is required in the interest of public health and safety. It has been undertaken in consultation with the IIT, Roorkee and after approval of the GNN. It is a man made drain. With regard to the report of the Committee, it is stated that only 14.75% of the drain has been covered which does not cause any difficulty in cleaning of the drain. Even in past covering of drain has been allowed by this Tribunal in various orders.

21. Though no written submission has been filed, an oral submission has been made on behalf of the R-13, M/s Country Inn & Suites to the effect that the PP can make modification in the covering of the drain and use removalable slabs so that cleaning of the drain is not obstructed.

Finding & directions

22. From the above narrative, it is clear that part of the drain has been covered and constructions raised within the buffer zone from the edge of the drain. This obstructs flow and maintenance of the drain against statutory mandate of section 24 of the Water Act as well as plan of the NCR Board. Further, the drain is polluted. Some of the Respondents have claimed permission for such covering while many coverings/constructions are without such permission. The objections do not in any manner show how such constructions/covering of drain is legally sustainable in view of Water Act, NCR Act and other environmental consideration which cannot be overridden merely on the basis of any permission of the Nagar Nigam or property rights of such violators. There is no proposal for remedial action. Recommendations of the fact finding/expert Committees have thus to be accepted.

23. We find that covering of a drain obstructs flow of the river and is not environmentally permissible with or without permission of a Nagar Nigam.

Not only drain, but reasonable buffer area from its edge has to be left free as held in *Mantri Techzone Pvt. Ltd. v. Forward Foundation and Ors.* (2019) 18 SCC 494 (Para 21). Preferably such buffer zone should be covered by dense forest. Section 24(1)(b) of the Water Act prohibits any obstruction of the flow of water of a stream which may add to pollution. 'Stream' is defined under Section 2(j) to include a water course, whether flowing or dry. It is, thus, clear that storm water drain falls in the definition of 'stream', whether man made or natural. Covering of the drain and constructions affect the flow and drainage. In *Mantri Techzone*, supra, the Hon'ble Supreme Court upheld the directions of this Tribunal to maintain buffer zone on all drains - primary, secondary and tertiary. Some of the observations therein are:

> *"xxx .....xxx.....xxx*
> *21. It is evident from the above orders that the Tribunal had granted opportunity to the parties to address it "limited question", as aforementioned. The Tribunal after hearing the parties passed an order dated 04.05.2016 as under:*
>
> *" **General Conditions or directions:***
>
> *1. In view of our discussion in the main Judgment, we are of the considered view that the fixation of distance from water bodies (lakes and Rajkalewas) suffers from the inbuilt contradiction, legal infirmity and is without any scientific justification. The RMP - 2015 provides 50m from middle of the Rajkalewas as buffer zone in the case of primary Rajkalewas, 25m in the case of secondary Rajkulewas and 15m in the tertiary Rajkulewas in contradiction to the 30m in the case of lake which is certainly much bigger water body and its utility as a water body/wetland is well known certainly part of wet land. Thus, we direct that the distance in the case of Respondents Nos. 9 and 10 from Rajkulewas, Waterbodies and wetlands shall be maintained as below:-*
>
> *(i) In the case of Lakes, 75m from the periphery of water body to be maintained as green belt and buffer zone for all the existing water bodies i.e. lakes/wetlands.*
>
> *(ii) 50m from the edge of the primary Rajkulewas.*
>
> *(iii) 35m from the edges in the case of secondary Rajkulewas*

(iv) 25m from the edges in the case of tertiary Rajkulewas

This buffer/green zone would be treated as no construction zone for all intent and purposes. This is absolutely essential for the purposes of sustainable development particularly keeping in mind the ecology and environment of the areas in question.

All the offending constructions raised by Respondents Nos. 9 and 10 of any kind including boundary wall shall be demolished which falls within such areas. Wherever necessary dredging operations are required, the same should be carried out to restore the original capacity of the water spread area and/or wetlands. Not only the existing construction would be removed but also none of these Respondents - Project Proponent would be permitted to raise any construction in this zone.

All authorities particularly Lake development Authority shall carry out this operation in respect of all the water bodies/lakes of Bangalore.

xxx .....xxx.....xxx

24. It was also argued that buffer zone laid down by the NGT is substantially higher as compared to buffer zone which is required to be maintained as per the Revised Master Plan, 2015 issued on 22.06.2007. This is contrary to the Karnataka Town and Country Planning Act, 1961 (for short 'the Planning Act').

xxx .....xxx.....xxx

47. Section 33 of the Act provides an overriding effect to the provisions of the Act over anything inconsistent contained in any other law or in any instrument having effect by virtue of law other than this Act. This gives the Tribunal overriding powers over anything inconsistent contained in the KIAD Act, Planning Act, Karnataka Municipal Corporations Act, 1976 ("KMC Act"); and the Revised Master Plan of Bengaluru, 2015 ("RMP"). A Central legislation enacted under Entry 13 of List I Schedule VII of the Constitution of India will have the overriding effect over State legislations. The corollary is that the Tribunal while providing for restoration of environment in an area, can specify buffer zones around specific lakes & water bodies in contradiction with zoning regulations under these statutes or the RMP."

24. Mere fact that the permission has been granted by the GNN cannot be of any consequence to remedy such illegality. It is well settled that protecting and maintaining drains is covered by the doctrine of public trust under which certain environmental assets vest in the people. The State has to act as a trustee. Storm water drain has important ecological

functions in augmenting water supply. Discharge of untreated sewage in such drains is prohibited under the Water Act. So is obstructing its flow. The Nagar Nigam is thus not only under an obligation to prevent discharge of any pollutant into the drains (whether natural or manmade) but also prevent impeding its flow. In view of section 24 of the Water Act, it is not possible to accept that the Nagar Nigam can, in exercise of its contract making power or authority responsible for maintaining the drain, allow either impeding of flow or polluting of the drain. The Nagar Nigam is to act as a trustee in respect of the drain. The powers of the Nagar Nigam are not unlimited so as to either by itself or through anyone else violate the mandate of the Water Act. Reference may inter-alia be made to *M.I. Builders (P) Ltd. v. Radhey Shyam Sahu* (1999) 6 SCC 464 (Paras 45 to 50). Relevant observations are:

> *"xxx .....xxx.....xxx*
>
> *50. ..... The Mahapalika is the trustee for the proper management of the park. When the true nature of the park, as it existed, is destroyed it would be violative of the doctrine of public trust as expounded by this Court in Span Resort case[2]. Public trust doctrine is part of Indian law. In that case the respondent who had constructed a motel located at the bank of River Beas interfered with the natural flow of the river. This Court said (at SCC p. 413, para 35) that the issue presented in that case illustrated "the classic struggle between those members of the public who would preserve our rivers, forests, parks and open lands in their pristine purity and those charged with administrative responsivities who, under the pressures of the changing needs of an increasingly complex society, find it necessary to encroach to some extent upon open lands heretofore considered in violate to change".*
>
> *51. In the treatise Environmental Law and Policy: Nature, Law, and Society by Plater Abrams Goldfarb (American Casebook Series, 1992) under the Chapter on Fundamental Environmental Rights, in Section 1 [The Modern Rediscovery of the Public Trust Doctrine) it has been noticed that "long ago there developed in the law of the Roman Empire a legal theory known as the 'doctrine of the public trust' ". In America public trust doctrine was applied to public properties, such as shore lands and parks. As to how that doctrine works it was stated:*

[2] M.C. Mehta v. Kamal nath, (1997) 1 SCC 388

> *"The scattered evidence, taken together, suggests that the idea of a public trusteeship rests upon three related principles. First, that certain interests 'like the air and the sea' have such importance to the citizenry as a whole that it would be unwise to make them the subject of private ownership. Second, that they partake so much of the bounty of nature, rather than of individual enterprise, that they should be made freely available to the entire citizenry without regard to economic status. And, finally, that it is the principal purpose of a Government to promote the interests of the general public rather than to redistribute public goods from broad public uses to restricted private benefit...."*

With reference to a decision in Illinois Central Railroad Co. v. Illinois[3] *it was stated that*

> *"the Court articulated in that case the principle that has become the central substantive thought in public mist litigation. When a State holds a resource which is available for the free use of the general public, a court will look with considerable scepticism upon any governmental conduct which is calculated either to reallocate the resource to more restricted uses or to subject public uses to the self-interest of private parties".*

This public trust doctrine in our country, it would appear, has grown from Article 21 of the Constitution."

25. Accordingly, on admitted facts and even after considering all objections of the PP, we conclude that constructions on the drain and its buffer zone either with or without permission of the Nagar Nigam are illegal. Buffer zone has to be fixed either by the authorities or may be determined by the Tribunal. In the present case, buffer zone stands defined by the NCR Planning Board, Ministry of Urban Development, Govt. of India, which applies to the present case.

Functional Plan on Drainage for National Capital Region

26. NCR Planning Board, Ministry of Urban Development, Govt. of India in its meeting held on 28.04.2016 approved Functional Plan on Drainage for National Capital Region (NCR)[4]. The issues considered in the said plan include protection of natural drainage system and allied issues. The plan has been prepared in the light of recommendations of a study group under

[3] 146 US 387: 36 Led 1018 (1892)
[4] http://ncrpb.nic.in/pdf_files/FunctionalPlanondriangeforNCR.pdf

the chairmanship of Engineer-in-Chief, Department of Irrigation, Govt. of Haryana with the Chief Regional Planner, NCRPB as the co-chairman. Other members of the Study Group includes Director, Central Water Commission (CWC), Govt. of India; Chief Engineers of Deptt. of Irrigation of the NCR participating States, U.P. Jal Nigam, Delhi Jal Board; Chief Town Planners/Chief Co-ordinator Planners of the NCR participating States, etc. The plan has examined various aspects having impact on the drainage system of an area, such as geology, geomorphology, physical features, hydro-meteorology as well as the existing drainage system of various subregions, pollution, etc., besides studying various norms & standards e.g. design criteria of drainage system in the participating States, CPHEEO norms, recommendations by National Disaster Management Authority (NDMA) on Drainage, etc. In order to ensure an efficient drainage system in NCR, the Functional Plan has given important recommendations on protection of natural drainage system; promotion of recreational use along drainage channels; preparation of Master Plan of inter-state regional drainage and for individual cities/towns; segregation of sewage and drainage, etc. Some of the discussion in the report is quoted below:

> *"xxx .....xxx.....xxx*
> ***8.2.4 Encroachment on Natural Drainage Channels in Urban Areas***
>
> *Natural streams and watercourses have formed over thousands of years due to the forces of flowing water in the respective watersheds. Habitations started growing into towns and cities alongside rivers and watercourses. As a result of this, the flow of water has increased in proportion to the urbanization of the watersheds. Ideally, the natural drains should have been widened (similar to road widening for increased traffic) to accommodate the higher flows of storm water. But on the contrary, there have been large scale encroachments on the natural drains and the river flood plains. Consequently the capacity of the natural drains has decreased, resulting in flooding.*
>
> *Generally the drains and linear patch of land on either side of the drain are neglected due to foul smell and filthy look due to drain.*

Because of this reason the land value along drain is lower compared to other lands in the city. Local authorities also neglect the nallah land and its surroundings because this land does not provide any source of income to them. The negligence by local authorities provides an opportunity for the encroachers to carry out construction activities on the lands along the nallahs. The encroachment also reduces the effective width of the drain, which further aggravates the problem in monsoon.

xxx .....xxx.....xxx

iv) Covering of Drains/Construction over the Drainage Channels

A new phenomenon has been observed that in urban areas drains and natural nallahs are covered for urban activities use mainly for transportation and commercial activities due to scarcity of land in the cities. The covering of drains poses difficulty in cleaning and leads to reduction in the carrying capacity of the drains."

xxx .....xxx.....xxx

vi) Silting of Drains

During the rain the velocity of water is high. This high speed flowing water washes the earth and carries with it soil, leaves, wood logs, dead bodies etc. The soil carrying capacity of water decreases with the reduction in velocity of water. After reduction in velocity of water, floodwater leaves behind this material in the drain. This reduces the carrying capacity of Drain. And to carry the same quantity of water wider drain is required. Otherwise the water spread (flooding) takes place. To maintain the same carrying capacity in a limited width, the drain need to be cleaned periodically.

xxx .....xxx.....xxx

(i) Mixing of Sewage and Drainage

Storm water drainage is meant to carry storm water (rain water) or any other clean surface water. It is fundamentally neither suitable nor designed for carrying sewage or industrial wastewater or even septic tank effluent. Even the effluent from the sewage treatment plant cannot be discharged into drain unless it meets the norms set by the Bureau of Indian Standards (BIS) code and the Central Pollution Control Board. In urban areas it is desirable to have separate system for carrying the sewage and storm water. In accordance with this principle in cities, the drainage and sewerage systems are provided separately. The problem arises due to blockage in sewerage system resulting the back flow in houses and in nearby areas. In order to avoid back flow and immediate relief is given by puncturing the sewerage line and diverting the sewage to nearby drains. Thus in urban areas the drains also serves as a substitute to sewerage system, for which the drains are not designed. The raw sewage mixed with storm water directly flow to the major drains and ultimately to the rivers cause serious water pollution in rivers which are the major source of drinking water of supply effects the aquatic life. There is a need to plan and construct separate sewerage and drainage system

and necessary measures may be taken so that sewage are not punctured during floods and drained into the drains.

xxx .....xxx.....xxx

"8.3.4 Buffer Along/Around Water Bodies

Expert Committee constituted by Ministry of Home Affairs, GOI had proposed amendments to Rules and Bylaws, relating to Layout approvals and Building Permissions, to address disaster management issues. The following recommendations of the Expert Committee relating to restrictions of building activity in the vicinity of areas may be adopted which will help in conservation of water bodies and prevent them from pollution:

The water bodies and watercourses be maintained as recreational/green buffer zone and no building activity other than recreational use be carried out within;

i) 100 m from the river edge outside Municipal Corporation /Municipal limits and 50 m within Municipal Corporation /Municipal limits. No permanent construction be permitted within the buffer zone.

ii) 50 m. from the boundary of lakes of surface area for 10 ha. and above,

iii) 30 m. from the boundary of lakes of an area of less than 10 ha/ponds/tank bed lands

iv) 12 m. from boundary of major canal, streams nallahs, canals, etc."

xxx .....xxx.....xxx

8.3.10 Regulation for Covering of Drain

In urban areas drains run along the roads and public is allowed to cover drains in front of their entrances for access from roads. It has been observed that the drains are covered along the property boundary especially in the commercial property. This results into covering of drains for a longer distance and cleaning becomes difficult which ultimately leads to blockage of drain and flooding on roads. A standard design for the drain for removable cover at regular interval should be incorporated in building byelaws so that the above problem can be avoided. It should be checked by the agency while granting building permission or at the time of providing occupancy certificate. A provision for recovering the demolition costs from the property owners, if any, should be integral part of Bye laws.

It is recommended that the practice of covering the drains for construction of roads should be stopped. Even the bridge/elevated road running over the drain along the alignment of the drain should also be discouraged as pillars obstruct the flow and movement of cleaning machines/ equipment's."

27. Even though the Hon'ble Supreme Court in Mantri Techzone, supra, has approved larger buffer zones ranging from 25 meters to 50 meters from the edge of the drain (depending upon size of the drain), the buffer zone laid down by the NCR Planning Board which is lesser area, must be followed in the NCR, which includes Ghaziabad. Thus, all constructions within the buffer zone of 12 meters from the edge of any drain have to be held illegal and liable to be removed. This will include constructions raised by the project proponents who have filed objections before this Tribunal. No further construction can be allowed in the buffer zone. Preferably, it should be covered by forest. There can be no estoppel against law and mere fact of construction having already been made can be no defence to need for protection of environment in the larger interest of the society.

28. However, in the peculiar facts and circumstances, we are not averse to exploring viable alternative such as laying of a proper sewer line, enabling pollution and obstruction free flow of the storm water drain. If any such plan is found viable and prepared with cost being recovered entirely or partly from the PPs or any other violators /beneficiaries within a period of one year, the demolition can be reconsidered, though not an ideal situation. Thus, while holding and directing demolition of illegal constructions, we leave it open to consider a viable alternative by a Joint Committee headed by the Member Secretary, NCR Planning Board, Ministry of Urban Development, GoI with nominee of Ministry of Jal Shakti (MoJS) not below the rank of Joint Secretary, Additional Chief Secretary, Urban Development, UP Commissioner, GNN, District Magistrate, Ghaziabad and UP PCB as members, with Additional Chief Secretary, Urban Development, UP being the nodal agency for coordination and compliance. Meeting of the Committee may be held within one month and its interim report prepared within two months thereafter. In case it is

found that a sewer line can be duly constructed, enabling pollution and obstruction free flow of storm water drain, with or without contribution or such private parties, a report be filed within four months. The affected parties are free to represent to concerned authorities for such consideration offering the full or part of the cost involved. The Committee is free to meet online or otherwise and associate any other individual/department/expert.

29. In case option suggested is not found workable, all coverings of drain and constructions within buffer zone of the drain may be demolished after four months and drain with buffer zones maintained free of pollution and covering/encroachments. This will be the responsibility of the Commissioner, GNN, District Magistrate, Ghaziabad and SSP, Ghaziabad. Needless to say, that in case if an alternative is found viable, the Tribunal may pass further order considering the report of the committee.

Directions

30. To sum-up, our directions are:

(i) All constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal and are liable to be demolished, irrespective of any permission by the Nagar Nigam. The drain is liable to be restored and allowed to flow without obstruction and pollution which will be the responsibility of the Nagar Nigam with oversight of higher authorities and regulators.

(ii) Demolition of above illegal constructions may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out upto 01.10.2022

(iii) In case of representation in terms of direction (ii), a Joint Committee headed by the Member Secretary, NCR Planning Board, Ministry of Urban Development, GoI, with nominee of Secretary, MoJS, GoI, Additional Chief Secretary, Urban Development, UP, Commissioner, Ghaziabad Nagar Nigam, District Magistrate, Ghaziabad, and UP PCB as members may consider the matter and give its report to the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF on or before 15.09.2022 about a viable alternative for sewer line being laid and simultaneously storm water drain being allowed to flow unpolluted and uninterrupted. This may be with full or partial financial contribution of affected/benefited parties, to be executed within the outer limit of one year from today.

(iv) If any such report is filed, the same may be simultaneously placed on the website of the UP PCB for being accessed by any of the affected parties.

(v) The report, if filed, be placed before the Tribunal on 28.09.2022 for consideration.

Subject to above, the application is disposed of.

A copy of this order be forwarded to NCR Planning Board, Ministry of Urban Development, GoI, MoJS, GoI, Additional Chief Secretary, Urban Development, UP, Commissioner, Ghaziabad Nagar Nigam, District Magistrate, Ghaziabad, SSP, Ghaziabad and UP PCB by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

May 13, 2022
Original Application No. 16/2014
A + DV

Annexure-II

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
NATIONAL CAPITAL REGION PLANNING BOARD
प्रथम तल, कोर–4 बी / 1st Floor, Core-4 B,
भारत पर्यावास केन्द्र / India Habitat Centre,
लोधी रोड़, नई दिल्ली–110003 / Lodhi Road, New Delhi-110003
आवासन और शहरी कार्य मंत्रालय / Ministry of Housing and Urban Affairs
दूरभाष / Phone: 011-24642284, 24642287 फैक्स / Fax: 011-24642163

आज़ादी का अमृत महोत्सव

स्वच्छ भारत एक कदम स्वच्छता की ओर

By Email/Speed Post

No. Y- E 9132290

Dated: 08.06.2022

Sub: - Minutes of the Preliminary Meeting regarding Original Application No. 16/2014 in between Shri Hazi Ariff Vs. State of U.P. & Ors. in the Hon'ble National Green Tribunal, Principal Bench, New Delhi held on 07.06.2022 at 11.00 A.M.

Please find enclosed the Minutes of the meeting held on 07.06.2022 under the Chairpersonship of Member Secretary, NCR Planning Board, for your information and necessary action.

2. This issues with the approval of Competent Authority.

Encls.: As above.

Yours faithfully,

(Jagdish Parwani)
Director (A & F)

To

1. **Executive Director (Tech.),** Ministry of Jal Sakti, 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001.
2. **Additional Chief Secretary**, Urban Development Department, Government of Uttar Pradesh, 601, Bapu Bhawan, Lucknow- 226001. acsud.goup@gmail.com
3. **Member Secretary**, Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010. ms@uppcb.in
4. **District Magistrate**, Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
5. **Commissioner**, Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
6. **Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
7. **Addl. Commissioner**, NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
8. **Shri Pramod Kumar**, Nagar Ayukt, Meerut Nagar Nigam, *Nominated by Commissioner, Ghaziabad Nagar Nigam, Govt. of U.P.).* kumar.pramod161@gmail.com
9. **Dr. Pravin Kumar, Director (Tech.)** *Nominated by Executive Director (Tech.),* Ministry of Jal Sakti, *Deptt. of Water Resources, River Development, Ganga Rejuvenation.* drpravin@nmcg.nic.in
10. **Shri B.K. Singh, Environmental Engineer,** *Nominated by Member Secretary, Uttar Pradesh Pollution Control Board, (UPPCB), Ghaziabad.* roghaziabad@uppcb.in
11. **Dr. Shiv Pratap Raghuvanshi, Scientist-D,** *National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation).* s.praghuvanshi@nmcg.nic.in
12. **Shri Vivek Rai, Scientist-C,** *National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. Of Water Resources, River Development, Ganga Rejuvenation.* vivekrai@nmcg.nic.in

Copy to information to:

PS to Member Secretary, NCRPB

जारी / Issue..... 8/06/2022
दिनाँक / Date.....
हस्ताक्षर / Signature.....

Minutes of meeting held on 07.06.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titled Hazi Ariff Vs. State of U.P. & Ors.

The Meeting was chaired by the Member Secretary in Conference Hall of NCR Planning Board, New Delhi duly attended by following Officers nominated by the Members:-

i. Shri Pramod Kumar, Nagar Ayukt, Meerut Nagar Nigam, *Nominated by Commissioner, Ghaziabad Nagar Nigam*
ii. Dr. Pravin Kumar, Director (Tech.), *Nominated by Executive Director (Tech.), National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Govt. of India*
iii. Shri B.K. Singh, Environmental Engineer, *Nominated by Member Secretary, Uttar Pradesh Pollution Control Board, (UPPCB),*

In addition, Shri Rajesh Prakash, Addl. Commissioner, NCR Planning and Monitoring Cell, U.P and Dr. Shiv Pratap Raghuvanshi, Scientist-D and Shri Vivek Rai, Scientist-C, from M/o Jal Shakti, Govt. of India present in the meeting.

List of Participants is **Annexed.**

2. It was brought to the notice of Member Secretary that due to commencement of the Board Meeting of Ghaziabad Nagar Nigam in which Ayukt Ghaziabad Nagar Nigam has a prominent role Shri Pramod Kumar, Nagar Ayukt, Meerut has been nominated by the U.P. administration for representation of the Ghaziabad Nagar Nigam. Shri Pramod Kumar, further informed that the above captioned O.A. came in the knowledge of his office while he was posted as Ayukt, Nagar Nigam Ghaziabad.

3. It was apprised to the Committee that Demolition of illegal constructions in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out 01.10.2022. As per the Order, Committee has to submit a viable alternative for sewer line being laid and simultaneously storm water drain being allowed to flow unpolluted and uninterrupted on or before 15.09.2022.

4. Further, channel of the Drain was analysed and an attempt was made to understand the route of the drain with the help of Google Earth on the big screen of interactive panel in light of inputs/suggestions from the concerned members present in order to understand the position and location of stretch of residential colonies and the industrial area alongside the Drain.

5. Following points were discussed in the Meeting:

a. Technical feasibility on requirement of alternative/separate sewer line within or besides the open drain and covered portion of the drain.
b. Details of pumping stations and STPs/CETPs and their functioning model and status at the intercepting points within the drain channel.
c. Category of effluents (homogeneous and heterogeneous) and manner for its treatment for safeguarding the storm water drainage (Sahibabad Drain).

6. During the discussions representatives of UPPCB submitted that they have already issued the instructions in this regard to the Industries and to carry out periodic inspections for compliance of the functioning of STPs/CETPs in order to assure that it meets laid out standards.

7. The Nagar Ayukt, Meerut informed that in recent past measures have been adopted in direction of cleaning of the said Drain.

8. The Representatives/Officers from Ministry of Jal Shakti informed about the Report of UPPCB dated 18.04.2022 and discussed various aspects related to the points of discharge of wastes/effluents/intoxicants into the drain from various sources with the help of Google Earth.

9. It was observed that at many places over the drain encroachments and illegal construction were made that were visible in Google earth maps near Tata Steel BSL, stretch of Bhushan Steel to Country Inn, some of the other encroachments that could also get located were Sahid Auto Park, Iffco Tokio, Essence Park, Allakhnanda Appartment, BEL Colony, Pioner Complex, Imperial Park, VRS Food Limited, Paras Dairy Plant, Hundai Service, Maruti Sujuki, Chitragupt park, Express Green, Cloud 9, UPPCL Vaisali Steel etc. and a big junk of shanties over some footover bridges and Road Bridges

Decisions taken after comprehensive discussions

(i). Following information be submitted by the Ghaziabad Nagar Nigam Authority in the next meeting:

a. Details of yearly breakup of facilities to deal with problems regarding smooth and uninterrupted flow of sewerage in Sahibabad Drain free from contaminants and toxicants with photographs of pre and post cleaning.
b. Number of intercepting gates for stoppage of floating material and cleaning status with locations of dumping of mud.
c. Details of covered structures (consent, non- consent and public access)
d. Details of bridges (public and encroachment) with area
e. Details of confirming and non-confirming industries running over/alongside drain.

f. Steps taken to ensure smooth and intoxicant free outflow of the drain such as restrict the accumulation of slit and floating material in drain.
g. Details of encroachments over the drain.
h. Details of Approval given to the Industries and

(ii). Following information be submitted by UPPCB:

a. Month wise Inspection Reports of last 5 years.
b. Treatment and discharge of effluent from Industries

(iii). Following information be provided by the Representative/Officer from Ministry of Jal Shakti

a. Details of any such/similar project/survey related to safeguarding of storm water drain in India.
b. A concept Note on draft proposal for this Drain

(iv). In addition to above, the NCR Planning and Monitoring Cell of U.P. was also asked to confirm in consultation with concerned local bodies/state agencies about the compliance of the advisory/instructions incorporated in para 8.3.10 of the Functional Plan of Drainage(NCRPB).

(v). The next meeting is scheduled for 09.06.2022 at 10.00 A.M.

10. The meeting ended with a vote of thanks to the Chair.

*****

Annexure

List of Participants.

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Pramod Kumar, Nagar Ayukt, Meerut Nagar Nigam, *Nominated by Commissioner, Ghaziabad Nagar Nigam, Govt. of U.P.)*	Member
3.	Dr. Pravin Kumar, Director (Tech.), *Nominated by Executive Director (Tech.), National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation)*	Member
4.	Shri B.K. Singh, Environmental Engineer, *Nominated by Member Secretary, Uttar Pradesh Pollution Control Board, (UPPCB), Ghaziabad*	Member
5.	Shri Rajesh Prakash, Additional Commissioner. NCR Planning and Monitoring Cell, U.P.	
6.	Dr. Shiv Pratap Raghuvanshi, Scientist-D, *National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation*	
7.	Shri Vivek Rai, Scientist-C, *National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation*	
NCRPB		
8.	Sh. Jagdish Parwani, Director (A&F), NCR Planning Board	
9.	Ms. Nilima Majhi, Dy. Director (Tech.), NCR Planning Board	
10.	Shri Kapil Agnihotri, Legal Consultant, NCR Planning Board	
11.	Ms. Shahar Bano, Consultant GIS	

Annexure - III

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
NATIONAL CAPITAL REGION PLANNING BOARD
प्रथम तल, कोर–4 बी / 1st Floor, Core-4 B,
भारत पर्यावास केन्द्र / India Habitat Centre,
लोधी रोड़, नई दिल्ली–110003 / Lodhi Road, New Delhi-110003
आवासन और शहरी कार्य मंत्रालय / Ministry of Housing and Urban Affairs
दूरभाष / Phone: 011-24642284, 24642287 फैक्स / Fax: 011-24642163

आज़ादी का अमृत महोत्सव

स्वच्छ भारत एक कदम स्वच्छता की ओर

By Email/Speed Post

No. Y- 012/1/2022 (Computer No: 9133237) Dated: 17.06.2022

Sub: Minutes of the (2nd) meeting held under the Chairpersonship of Member Secretary, NCRPB on 09.06.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Please find enclosed the Minutes of the meeting (2nd) held on 09.06.2022 under the Chairpersonship of Member Secretary, NCR Planning Board, for your information and necessary action.

2. This issues with the approval of Competent Authority.

Yours faithfully,

Encls.: As above.

(Jagdish Parwani)
Director (A & F)

To

1. **Executive Director (Tech.), Ministry of Jal Sakti,** 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001. ed-technical@nmcg.nic.in
2. **Additional Chief Secretary,** Urban Development Department, Government of Uttar Pradesh, 601, Bapu Bhawan, Lucknow- 226001. acsud.goup@gmail.com
3. **Member Secretary,** Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010. ms@uppcb.in
4. **District Magistrate,** Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
5. **Commissioner,** Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
6. **Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
7. **Addl. Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
8. **Shri Arun Kr. Yadav,** Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*
9. **Dr. Shiv Pratap Raghuvanshi, Scientist-D** *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation)* spriitd@gmail.com

जारी / Issued 17/6/2022
दिनाँक / Date
हस्ताक्षर / Signature

10. **Shri B.K. Singh, Environmental Engineer,** Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010 *(Representative for Uttar Pradesh Pollution Control Board, (UPPCB), Ghaziabad.* roghaziabad@uppcb.in
11. **Shri N.K. Chaudhary**, Chief Engineer, Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh-201001. nknkchdy@gmail.com
12. **Shri Anand Tripathi,** G.M. Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. jalkal.nng@gmail.com
13. **Shri Deshraj Singh,** EE (Civil), Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. singhdeshraj1972@gmail.com
14. **Shri Yogendra Singh**, Executive Engineer (Jal), Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001
15. **Shri Vivek Rai, Scientist-C** *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation.* vivekrai@nmcg.nic.in
16. **Shri Vishal Gaurav**, Legal Superintendent, Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh-201001

Copy to information to:

PS to Member Secretary, NCRPB

Minutes of the (2nd) meeting held under the Chairpersonship of Member Secretary, NCRPB on 09.06.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Chairperson welcomed the members and participants to the Committee meeting. List of participants is at **Annexure-I.**

2. The decisions taken in the last meeting held on 07.06.2022 were discussed and following amendments were made by the Committee in the decisions of last meeting:

i. At Para (i)(a), instead of details of yearly breakup, monthly details to be provided.
ii. At Para (i)(d), length also be provided in the details of bridges.
iii. At Para (i)(e), details of confirming and non-confirming industries running over/alongside drain to be provided by UPPCB
iv. At Para (i)(f), word 'intoxicant' to be replace with the word 'contaminated'
v. At Para (i), below sub-para (h), sub-para (i) has been added as under:
   (i) Map showing alternative sewer line along with technical feasibility all along both sides of the drain to be provided by Ghaziabad Nagar Nigam.
vi. Regarding Para (iv) of the decisions, compliance of the advisory/instruction incorporated in Para 8.3.10 of the Functional Plan of Drainage to be provided by Ghaziabad Nagar Nigam instead of by the NCR Planning Cell of U.P.

3. The representative from Ministry of Jal Sakti has provided information to the Committee. In this matter, the representative from National Mission for Clean Ganga (NMCG), Ministry of Jal Sakti was requested to also provide the details of cases of covered drains in other Metro towns/cities of India. Few such cases were mentioned i.e. drain covered in Gandhi Nagar to east Delhi, Preet Vihar and Najafgarh areas of Delhi.

4. Thereafter, a presentation was made by Shri Anand Tripathi, G.M., Ghaziabad Nagar Nigam regarding the sewer line laid near the Sahibabad Drain area. The map presented in the meeting is at **Annexure-II**. It was informed by Ghaziabad Nagar Nigam that the area has been divided into following 4 zones:

(a) Area shown in green colour is showing sewered area for which there are 3 STPs. 2 are having capacity of 56 MLD and one is 75 MLD. All STP functioning in this area are based on SBR technology and norms of UPPCB are being complied.

(b) For the yellow areas, one STP having capacity of 74 MLD (cost of Rs. 599 Cr.) is taken up under AMRUT-2 scheme.

(c) Big patch of Red colour showing unsewered area is the Sahibabad Industrial Estate of UPSIDC. For this area, Ghaziabad Nagar Nigam suggested for CETP as STP near Shahid nagar is non-functional for the industrial waste.

(i) Chairperson enquired about the types of Industries allotted in this area. It was informed by UPPCB that there are around 83 consented nos. of red and 96 Orange category industries and several others non-polluting industries. Many of the plots are not functioning viably. Several of these plots are also under liquidation/ insolvency proceedings. In this regard, UPPCB assured that they will provide the information including no. of Industries with its category running in the Sahibabad Industrial Estate. The Committee was informed that 50-60 MLD CETP is required for this industrial area.

(ii) It was also opined that STP cannot treat the toxic elements and also addition of this toxic waste increases the load of the STP. The water from this industrial area is not being properly treated because of lack of CETP. If CETP can be made, it can provide better service to the City by reducing load in drain and STPs. Hence, it was also suggested that Govt. of U.P. may explore the possibilities for construction of this CETP under AMRUT-2

scheme and land for this purpose may also be identified in this area, including feasibility of UPSIDC land.

(iii) It is observed that out fall of the STP goes in to the drain and thereafter into the river affecting the Yamuna Water and thus water supply in Ghaziabad and Delhi. Since River Yamuna is getting polluted, the Committee suggested that UPJN/ GNN/ UPSIDC may also explore the possibilities of funding for establishing of CETP with State through NMCG.

(d) Regarding a small red patch along GT Road at the Delhi Boarder, it was informed that it is un- authorized industry plots. The occupants of these premises are the local villagers who have largely rented out their premises at nominal basis to the small polluting industries shifting from Delhi /other nearby areas. For the patch, it was suggested that a CEPT can be proposed which could be financed under AMRUT – 2 scheme. The Committee was informed that they may not shift to the regular bigger red patch of UPSID industrial area due to high compliance burden. Committee was also informed that new policy of land use conversion of UPSIDC allows subdivision of plots only to non-polluting industries, presumably to minimise additional costs for effluent treatment etc. for new industries.

5. Accordingly, various options were discussed for bigger red patch by the Committee and it was felt that sub-division of an earlier allotted plot to one polluting industry may be appropriately allowed to several polluting industries provided the overall effluent discharge is not above the original discharge estimated for allotted industry. In case it is more, then the new allotted industry should pay for that. The model of the CETP (by formation of Special Purpose Vehicle -SPVs) under section 8 of the Delhi Common Effluent Treatment Plans Act, 2000 was also discussed with NMCG, which could be appropriately modified to suit the requirement of the operation of such Subdivided allottees. Accordingly, it was also felt that the internal maintenance, upgradation etc. of the subdivided allotted area should be the sole responsibility of the relevant Operating Agency /Committee of the occupants. And the responsibility of the Development Authority/Nagar

Nigam would continue to provide the trunk facilities to the outer boundary of the original plots.

6. Since in small red patch most are MSMEs, they can legally operate within those villages/homes where they are currently operating but due to polluting nature, either a common treatment facility has to be made or they could be persuaded to move into the appropriately earmarked area within the larger Industrial area of UPSIDC where a separate set of terms and conditions for them could be worked out considering their MSMEs to keep them viable. The Additional Commissioner, Ghaziabad Nagar Nigam, who is the nominated Officer from Govt. of U.P. and DM Ghaziabad (members of this Committee) is requested to please take this suggestion forward to the appropriate level and inform action taken to the Committee so that it can be informed to the Hon'ble NGT.

7. Regarding the floating garbage near intercepting gates, the Committee felt that modernization of manual cleaning facilities e.g. robot technology, Jet pump, skimmer, etc. is required.

8. It was pointed out by the Ghaziabad Nagar Nigam that old STP Plants are also required to be upgraded as it cannot meet the present parameter. Option of setting up additional facility on site to treat overflow from existing old STP was also discussed and it was suggested that GNN/UPSIDC/UPJN may explore possibilities of funding such additional/new set ups with State through NMCG.

9. Matter of online continuous effluent Monitoring system (OCEMS) installation and Connectivity with UPPCB, CPCB and NMCG server was also discussed. Directions under Section 5 of E(P) Act 1986 have been issued by CPCB in this regard.

10. Ghaziabad Nagar Nigam was asked to submit a comprehensive Plan of Action to ensure cleanliness of this drain. It was also suggested that in this Plan of Action, a proposal for addition or supplement facilities for improvement of old STP Plants may be added. The details of Construction and Demolition (C&D) waste management system required including

existing capacity, details of construction inside the drain, Kilometre wise detail along the drain including treatment facility, status of sewered and un-sewered area maintenances status etc. may also be provided.

11. NMCG was requested to also provide the activity status taken up by them in the upstream and downstream of this drains, if any.

12. In view of above, following decisions were taken after comprehensive discussions:

i. Information be shared as per the decision taken in the last meeting and as per the addendum mentioned at para 2 be provided by the Ghaziabad Nagar Nigam, UPPCB and Ministry of Jal Sakti.

ii. Plan of Action to ensure cleanliness of this drain as decided at para 10 above may be provided by the Ghaziabad Nagar Nigam.

iii. Activity status taken up by the NMCG in the upstream and downstream of this drains be provided by the Ministry of Jal Sakti.

iv. Details of cases of covered drains, if any, in other Metro towns/cities of India also be provided by the Ministry of Jal Sakti.

v. Govt. of U.P. may explore the possibilities of construction of CETP for the Sahibabad Industrial Estate and for unauthorised industries area (small red patch along GT Road) through AMRUT-II and from State through NMCG and identify the land for this purpose.

vi. UPJN/ UPSIDC/ GNN may explore with state regarding the possibilities of CETP through NMCG.

vii. Action be taken on other points discussed in both meetings including earlier meeting held on 07.06.2022.

viii. The next meeting is scheduled for 23.06.2022 at 11.00 A.M.

The meeting ended with a vote of thanks to the Chair.

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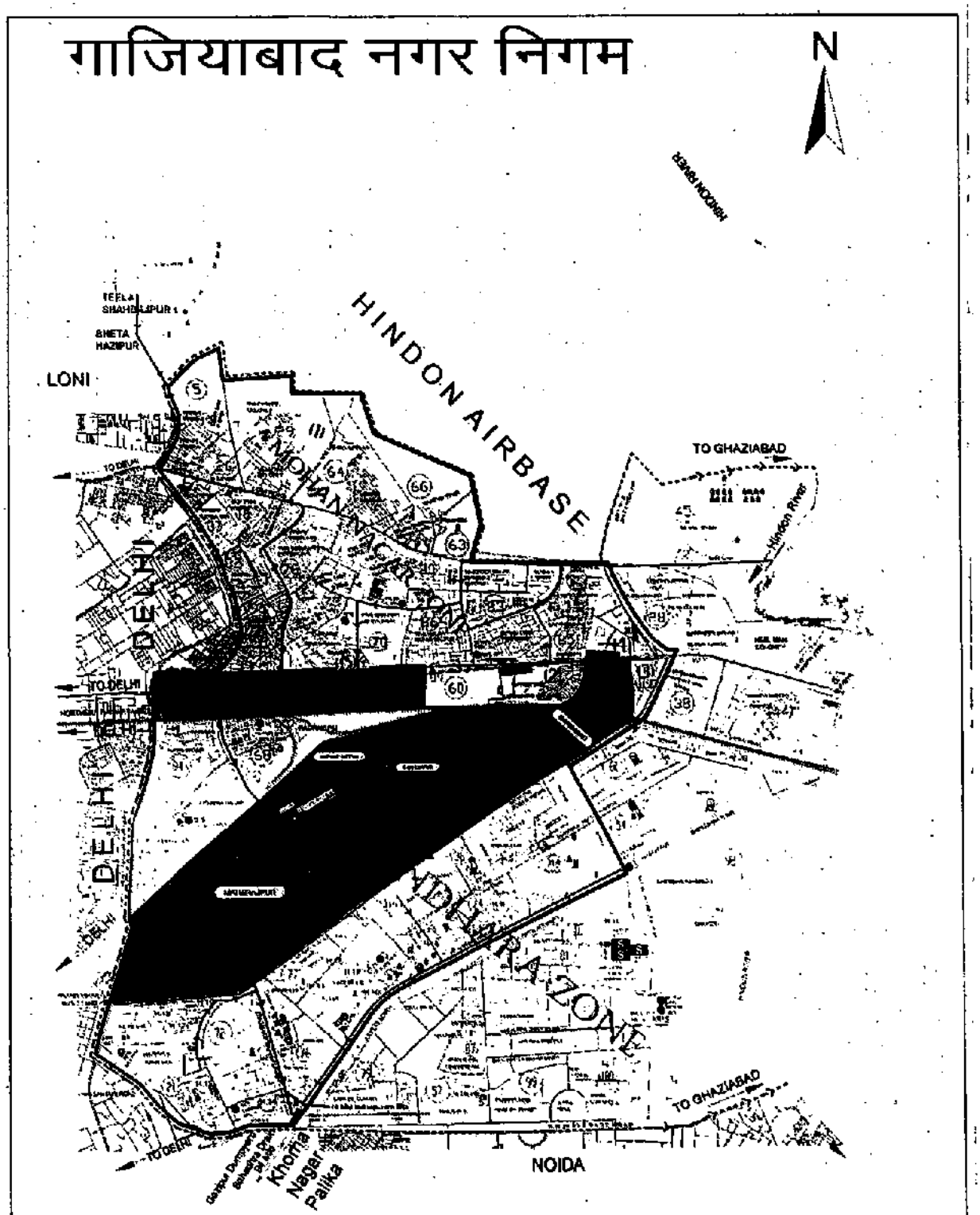
Annexure-I

List of Participants

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Arun Kr. Yadav, Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*	Member
3.	Dr. Shiv Pratap Raghuvanshi, Scientist-D *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. Of Water Resources, River Development, Ganga Rejuvenation.*	Member
4.	Shri B.K. Singh, Environmental Engineer *(Representative for Uttar Pradesh Pollution Control Board, (UPPCB), Ghaziabad.*	Member
5.	Shri Rajesh Prakash, Additional Commissioner, NCR Planning and Monitoring Cell, U.P.	
6.	Shri N.K. Chaudhary, Chief Engineer, Ghaziabad Nagar Nigam	
7.	Shri Anand Tripathi, G.M. Ghaziabad Nagar Nigam	
8.	Shri Deshraj Singh, EE (Civil), Ghaziabad Nagar Nigam	
9.	Shri Yogendra Singh, Executive Engineer (Jal), Ghaziabad Nagar Nigam	
10.	Shri Vivek Rai, Scientist-C form NMCG, M/o Jal Shakti	
11.	Shri Vishal Gaurav, Legal Superintendent, Ghaziabad Nagar Nigam	
NCRPB		
12.	Sh. Jagdish Parwani, Director (A&F)	
13.	Ms. Nilima Majhi, Dy. Director (Tech.)	
14.	Shri Kapil Agnihotri, Legal Consultant	
15.	Ms. Shahar Bano, Consultant GIS	

Annexure-II

गाजियाबाद नगर निगम



LEGEND

1	Sahibabad Drain	7	Unauthorized Industrial Area
2	Connecting Drain	8	Non-Functional Sewer Line.
3	Highpolluted Industrial Area	9	Catchment Area Of Sahibabad Drain
4	Unauthorized/Unsewered Residential Area	10	Hospital
5	Sewered Area		
6	Boundary Line		

Scale: 0 — 2 KM

DRAWN BY:- VINOD TYAGI.

Annexure-IV

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
NATIONAL CAPITAL REGION PLANNING BOARD
प्रथम तल, कोर–4 बी / 1st Floor, Core-4 B,
भारत पर्यावास केन्द्र / India Habitat Centre,
लोधी रोड़, नई दिल्ली–110003 / Lodhi Road, New Delhi-110003
आवासन और शहरी कार्य मंत्रालय / Ministry of Housing and Urban Affairs
दूरभाष / Phone: 011-24642284, 24642287 फैक्स / Fax: 011-24642163

आज़ादी का अमृत महोत्सव

स्वच्छ भारत एक कदम स्वच्छता की ओर

By Email/Speed Post

No. Y- 13/75/2022 (Computer No: 9132290) Dated: 28.06.2022

Sub: Minutes of the (3rd) meeting held under the Chairpersonship of Member Secretary, NCRPB on 23.06.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Please find enclosed the Minutes of the meeting (3rd meeting) held on 23.06.2022 under the Chairpersonship of Member Secretary, NCR Planning Board, for your information and necessary action.

2. The next meeting is scheduled for 07.07.2022 at 11: 00 A.M.

This issues with the approval of Member Secretary, NCR Planning Board.

Yours faithfully,

Encls.: As above.

(Jagdish Parwani)
Director (A & F)

To

1. **Executive Director (Tech.), Ministry of Jal Sakti**, 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001. ed-technical@nmcg.nic.in
2. **Additional Chief Secretary**, Urban Development Department, Government of Uttar Pradesh, 601, Bapu Bhawan, Lucknow- 226001. acsud.goup@gmail.com
3. **Member Secretary**, Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010. ms@uppcb.in
4. **District Magistrate**, Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
5. **Commissioner**, Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
6. **Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
7. **Addl. Commissioner**, NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
8. **Shri Arun Kr. Yadav**, Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*

9. **Dr. Shiv Pratap Raghuvanshi, Scientist-D** *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation).* spriitd@gmail.com
10. **Shri B.K. Singh, Environmental Engineer,** Uttar Pradesh Pollution Control Board Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010 *(Representative for Uttar Pradesh Pollution Control Board, (UPPCB), Ghaziabad.* roghaziabad@uppcb.in
11. **Shri Rakesh Jha,** Regional Manager, U.P. State Industrial Development Authority (UPSIDA), Regional Office, Ghaziabad, C-2, Fourth Floor, Mahaluxmi Mall, RDC, Raj Nagar, Ghaziabad. rmghaziabad@upsidc.com
12. **Shri Satish Kumar,** Asstt. Manager (Civil), UPSIDA, C-2, Fourth Floor, Mahaluxmi Mall, RDC, Raj Nagar, Ghaziabad. rmghaziabad@upsidc.com
13. **Shri S.C. Gaur,** Chief Coordinator Planner, NCR Planning and Monitoring Cell, U.P. Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
14. **Shri Anand Tripathi**, G.M. Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market. Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. jalkal.nng@gmail.com
15. **Shri Amit Kumar,** Project Manager/Executive Engineer Yamuna Pollution Control Unit-I, U.P. Jal Nigam (Urban) Ghaziabad. ypcuupjn@ymail.com
16. **Shri Deshraj Singh,** EE (Civil), Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. singhdeshraj1972@gmail.com
17. **Shri Vivek Rai, Scientist-C** *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation.* vivekrai@nmcg.nic.in
18. **Shri D.K. Aggrawal, Z.S.O.,** Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. dineshagg12@gmail.com
19. **Shri Pawan Kumar, C.S.I.,** Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001.

Copy for information to:

PS to Member Secretary, NCRPB

Minutes of the (3rd) meeting held under the Chairpersonship of Member Secretary, NCRPB on 23.06.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Chairperson welcomed the members and participants to the Committee meeting. List of participants is at **Annexure-I**.

2. It was apprised to the Committee that as per the decisions taken in the last two meeting, Ministry of Jal Sakti has submitted few documents i.e. Case study report on cleaning waste water drains using bioremediation technique in Sahibabad drain, Yamuna Monitoring Committee Report on Grievances of residents of Vaishali due to waste water in Sahibabad Darin, Report of the oversight Committee, UP in compliance of the order of the Hon'ble NGT passed in OA No. 909 of 2018, Letter submitted to Ministry of Jal Sakti for compliance of the Hon'ble Supreme Court Order dated 13.04.2022 passed in WP (C) No. 1203 of 2.20 titled as Mohan Singh & Ors Verses Ministry of Jal Sakti & Ors. and Note for 13th Meeting of re-constituted Principal Committee in the matter of OA No. 06 of 2012- Manoj Mishra Vs. Union of India & Ors. under the Chairmanship of Secretary, Ministry of Jal Sakti.

3. The representative from Ministry of Jal Sakti has informed the Committee that in the upstream and downstream of this drains, no activity is taken up by the National Mission for Clean Ganga (NMCG). Also, they have not taken up any case of covered drains.

4. Further, apprised the Committee that UPPCB has also submitted the status of Industries situated in conforming area of Sahibabad Industrial Area, status of Industries situated in non-conforming area, status of sewage treatment plants situated in catchment area of Sahibabad drain along with inspection report of last 5 years.

4.1 In this regard, it was suggested that in the inspection report, separate columns may be added regarding prescribed limit of effluent discharge and deviation from it. Also suggested that an analytical write up on the inspection report may also be provided.

5. Thereafter, matter of cleaning of drain was discussed in detail.

5.1 The Ghaziabad Nagar Nigam informed about the exercise and efforts put for cleaning of the drain. They also presented a ppt on status report along with prior and post cleaning images.

5.2 The Committee observed that at various points cleaning is being carried out manually by the human beings standing over the silt deposits in the drain. Also observed that such exercise is a risk to human life as the workers enter into the drain for taking out the pollutants and garbage from the drain.

5.3 In response to this the representatives from U.P. Jal Nigam and Ghaziabad Nagar Nigam explained their difficulties such that at various point there are foot over bridges above the drain and it becomes difficult for the machine operators to put the access of cleaning machine beneath the bridges. However, the project for mechanised cleaning is under process in consultation with Flood Control Department and other Authorities as well. Further apprised the measures taken to avoid water logging in rainy season and to ensure proper utility of the Sahibabad drain, being a storm water drain.

5.4 The representatives of Ghaziabad Nagar Nigam informed that the project has been assigned to M/s Agrotech Risk Pvt. Ltd. at a cost approximately near around INR 25 crores for treatment and rejuvenation of this drain. This project would include advanced mechanised cleaning of the drain.

5.5 Ghaziabad Nagar Nigam presented a Map which was marked with Sahibabad drain, encroachments on it, Green Belt alongside and existing puliya/bridges. It was observed that few details are required such as length of the covered structure alone the drain and green, encroachment details (covered/residential), provision given by Nagar Nigam (agreement with receiver) and Geotag photo of such structure. Hence, Ghaziabad Nagar Nigam was asked to revise the map and submit with these details.

5.6 The representative of UPSIDA informed that near the starting point of drain there are various free hold lands in which various industrial related activities were carried out which affects the smooth outflow of the Sahibabad drain as the residue is outflows into small domestic drains which are connected to Sahibabad drain.

5.7 The Ghaziabad Nagar Nigam authorities added to the above submissions of UPSIDA that there are various colonies which are not even regularized and do not have sewage and proper drainage as well and some have septic tanks and some regularized colonies have drains which connect to the Sahibabad Storm water drain as such the waste from both the colonies flows down into the Sahibabad drain.

5.8 It was also informed that there are several diversified Industrial Units in the Sahibabad Industrial Area and various other areas around. The

approximate ratio of Industrial, Commercial and residential units is 50:25:25. The UPPCB informed that for a CETP, it is generally preferred that there should be a cluster of same set of industries with same kind of activities but since there are diversified units separate STPs at each unit are required to restrict the inflow of industrial waste. However, it was observed and agreed that there are enough examples of CETPs for different kinds of effluents. Representatives of the Ministry of Jal Shakti, informed that CETP is working successfully in Delhi. Details of 13 in numbers of CETPs located in Delhi area available on the website of Delhi Pollution Control Committee (DPCC) which have been installed considering the issues of mixed effluent treatment.

5.9 It was also informed that regarding the illegal units, action is being taken regularly by the joint team constituted by the District Magistrate, Ghaizabad and total 134 illegal units have been closed.

6. Chairperson enquired the status of e-waste and hazardous waste.

6.1 It was informed that there are some recycling units as well like Bharat waste plants and there are some registered recycling units/vendors for disposal of e- waste.

6.2 With regards to the hazardous waste it was pointed out that there are various dyeing units near the starting point of the drain and in Sahibabad Industrial area. Therefore, UPPCB and UPSIDA were asked to prepare a Plan of Action jointly for management of hazardous waste which may also include list of Registered & polluting industries with plot nos., quantity of effluent discharge (daily/weekly), treatment facility available and proposal, if needed, for new treatment facility with cost.

7. Chairperson also enquired the status of submission to be made by Ghaziabad Nagar Nigam including Plan of Action to be submitted by Nagar Nigam to ensure cleanliness of this drain and alternative sewer line along both sides of the drain as decided in the last meeting. Ghaziabad Nagar Nigam assured that they will submit it within 15 days.

8. In view of above, following decisions were taken after comprehensive discussions:

8.1 The representative from Ministry of Jal Sakti will submit in writing that in the upstream and downstream of this drains, no activity is taken up by the National Mission for Clean Ganga (NMCG). Also, that they have not taken up any case of covered drains.

8.2 Ghaziabad Nagar Nigam will submit the information including Plan of Action for a clean drain and also feasibility for parallel sewer line and other information as per decisions of the last two meetings including

revised Map (refer Para 5.5 above).

8.3 UPPCB will submit the revised information as suggested at Para 4.1 above.

8.4 UPPCB and UPSIDA will to prepare a Plan of Action jointly for management of hazardous waste which may include list of Registered & polluting industries with plot nos., quantity of effluent discharge (daily/weekly), treatment facility available and proposal for new treatment facility with cost.

8.5 UPSIDA was directed to chalk out for provision of the allotment of land required for CETP and STP and a common utility space for effluent treatment in their jurisdiction.

8.6 Ghaziabad Nagar Nigam and UPSIDA will also examine the representations, if any received in the past from any of the occupants along the Sahibabad drain including especially from those who have formally & explicitly raised concerns in the NGT matter.

8.7 The Next meeting is scheduled for 07.07.2022 at 11.00 A.M.

The meeting ended with a vote of thanks to the Chair.

*****

Annexure-I

List of Participants

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Arun Kr. Yadav, Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*	Member
3.	Dr. Shiv Pratap Raghuvanshi, Scientist-D *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. Of Water Resources, River Development, Ganga Rejuvenation.*	Member
4.	Shri B.K. Singh, Environmental Engineer *(Representative for Uttar Pradesh Pollution Control Board, (UPPCB), Ghaziabad.*	Member
5.	Shri Rakesh Jha, Regional Manager, U.P. State Industrial Development Authority (UPSIDA),	
6.	Shri Satish Kumar, Asstt. Manager (Civil), UPSIDA	
7.	Shri S.C. Gaur, Chief Coordinator Planner, NCR Planning and Monitoring Cell, U.P.	
8.	Shri Anand Kumar Tripathi, G.M. Ghaziabad Nagar Nigam	
9.	Shri Amit Kumar, Project Manager/Executive Engineer Yamuna Pollution Control Unit-I, U.P. Jal Nigam (Urban) Ghaziabad.	
10.	Shri Deshraj Singh, EE (Civil), Ghaziabad Nagar Nigam	
11.	Shri Pawan Kumar, C.S.I., Ghaziabad Nagar Nigam	
12.	Shri D.K. Aggrawal, Z.S.O., Ghaziabad Nagar Nigam	
13.	Shri Vivek Rai, Scientist-C form NMCG, M/o Jal Shakti	
NCRPB		
14.	Ms. Nilima Majhi, Dy. Director (Tech.)	
15.	Shri Kapil Agnihotri, Legal Consultant	
16.	Ms. Shahar Bano, Consultant GIS	

Annexure-V

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
NATIONAL CAPITAL REGION PLANNING BOARD
प्रथम तल, कोर–4 बी / 1st Floor, Core-4 B,
भारत पर्यावास केन्द्र / India Habitat Centre,
लोधी रोड़, नई दिल्ली–110003 / Lodhi Road, New Delhi-110003
आवासन और शहरी कार्य मंत्रालय / Ministry of Housing and Urban Affairs
दूरभाष / Phone: 011-24642284, 24642287 फैक्स / Fax: 011-24642163

By Email/Speed Post

No. Y- 13/75/2022 (Computer No: 9132290) Dated: 25.07.2022

Sub: Minutes of the (4TH) meeting held under the Chairpersonship of Member Secretary, NCRPB on 20.07.2022 at 3:30 P.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Please find enclosed the Minutes of the meeting (4TH meeting) held on **20.07.2022 at 3:30 P.M** under the Chairpersonship of Member Secretary, NCR Planning Board, for your information and necessary action.

2. **The next meeting is scheduled for 28.07.2022 at 11: 00 A.M.**

This issues with the approval of Member Secretary NCR Planning Board.

Yours faithfully,

(Jagdish Parwani)
Director (A & F)

Encls.: As above.

To

1. **Executive Director (Tech.), Ministry of Jal Sakti**, 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001. ed-technical@nmcg.nic.in
2. **Additional Chief Secretary**, Urban Development Department, Government of Uttar Pradesh, 601, Bapu Bhawan, Lucknow- 226001. acsud.goup@gmail.com
3. **Member Secretary**, Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010. ms@uppcb.in
4. **District Magistrate**, Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
5. **Commissioner**, Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
6. **Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
7. **Addl. Commissioner**, NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
8. **Shri Arun Kr. Yadav,** Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*

9. **Shri Gambhir Singh City Magistrate** Ghaziabad (*Representative for Ghaziabad Na Nigam and also for Govt. of U.P.)*
10. **Dr. Shiv Pratap Raghuvanshi, Scientist-D** *(Representative for National Mission for Cle Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Gan Rejuvenation).* spriitd@gmail.com
11. **Shri Vivek Rai, Scientist-C** *(Representative for National Mission for Clean Gan (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Gang Rejuvenation.* vivekrai@nmcg.nic.in
12. **Shri Utsav Sharma, Regional Officer,** Uttar Pradesh Pollution Control Board Building No: TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010 *(Representative for Utta Pradesh Pollution Control Board, (UPPCB), Ghaziabad.* roghaziabad@uppcb.in
13. **Shri Rakesh Jha,** Regional Manager, U.P. State Industrial Development Authority (UPSIDA), Regional Office, Ghaziabad, C-2, Fourth Floor, Mahaluxmi Mall, RDC, Raj Nagar, Ghaziabad. rmghaziabad@upsidc.com
14. **Shri Satish Kumar,** Manager (Civil), UPSIDA, C-2, Fourth Floor, Mahaluxmi Mall, RDC, Raj Nagar, Ghaziabad. rmghaziabad@upsidc.com
15. **Shri Rajesh Prakash,** Addl Commissioner, NCR Planning and Monitoring Cell, U.P. Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
16. **Shri Anand Tripathi**, G.M. Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad. Uttar Pradesh- 201001. jalkal.nng@gmail.com
17. **Shri Deshraj Singh**, EE (Civil), Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. singhdeshraj1972@gmail.com

Copy for information to:

PS to Member Secretary, NCRPB

2084813/2022/DDT-NM

Minutes of the (4th) meeting held under the Chairpersonship of Member Secretary, NCRPB on 20.07.2022 at 03.30 P.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Chairperson welcomed the members and participants to the Committee meeting. List of participants is at **Annexure-I**.

2. Status on the decisions taken in last three meetings was presented before the Committee. It was noticed by the Committee that all desired information were received. All submission were discussed in detail. However, observation on following aspects are as under

(i) Many of the recommendations submitted by National Mission for Clean Ganga (NMCG) in the Concept Note regarding rejuvenation of Sahibabad Drain are very generic.

(ii) Chairperson expressed surprise at the casual approach by the Regional Office (RO), U.P. Pollution Control Board (UPPCB), Ghaziabad and U.P. State Industrial Development Authority (UPSIDA). They were advised to explore options for pollution control in the industrial estate as well as in the unauthorized industrial area along the GT road. It was surprising that RO office decided that multiproduct CETP is not feasible based only on the experience of Uttar Pradesh especially when in the previous meeting it was recorded that examples were there in the country.

(iii) Jal Nigam, Ghaziabad has not provided any details supporting their submission regarding the non-feasibility of separate sewer line. From the minutes of the meeting chaired by the District Magistrate (DM), Ghaziabad, it appears that DM has again referred the matter to Ghaziabad Nagar Nigam (GNN).

(iv) A map indicated drain, Hindon Canal, Railway, encroachment, green belt and existing puliya was submitted by Ghaziabad Nagar Nigam. Further, Chart presented in the Map was submitted w.r.t. details of covered structures, bridges, encroachments over the drain and number of intercepting gates. However, an analytical write up/note has not been submitted as requested earlier too.

(v) GNN and UPSIDA has submitted that no representation has been received. In this regard, it was requested vide letter dated 15.07.2022 to DM to call a meeting of the concerned especially who had given

representations before the Hon'ble NGT and inputs from the concerned may be provided to the Committee for consideration. However, the meeting with such representationist was not called.

3. After comprehensive discussion, following decisions were taken:

(i) NMCG will provide revised Action Plan bringing out workable action plan clearly.

(ii) Meeting be called by DM regarding representations received in the matter and also for feasibility of construction of parallel sewer line and provide information w.r.t. representations and a Note be submitted to this Committee for feasibility or otherwise of parallel sewer line, clearly bringing details of technical reasons and Administrative reasons, if any.

(iii) A written proposal from DM Ghaziabad/GNN may be considered to be sent to NMCG regarding the requirement with justification to explore possibilities of CETP through their scheme.

(iv) GNN will provide information with regard to installed capacity of the existing STP, daily figures of per day treatment handled of the last two year in excel sheet and month wise summary sheet with covering analytical note regarding utilisation and deviations, if any, from installation capacity.

(v) GNN will also provide an analytical write up/note/report on the map & photographs presented in the last meetings and the chart submitted w.r.t. details of covered structures, bridges, encroachments over the drain and number of intercepting gates.

(vi) In the matter of possibilities of construction of multiproduct CETP and availability of land for the said purpose, UPSIDA and UPPCB are advised to sincerely revisit the matter and come out with the clear views along with legal stipulations involved, if any.

(vii) The Next meeting is scheduled for 28.07.2022 at 11.00 A.M. The meeting will end with finalisation of the Draft Report to be submitted to the Hon'ble NGT.

The meeting ended with a vote of thanks to the Chair.

2084813/2022/DDT-NM

Annexure-I

List of Participants

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Arun Kr. Yadav, Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*	Member
3.	Dr. Shiv Pratap Raghuvanshi, Scientist-D *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation.*	Member
4.	Shri Gambhir Singh, City Magistrate (*Representative for District Magistrate)*, Ghaziabad	Member
5.	Shri Utsav Sharma, Regional Officer (*Representative for Uttar Pradesh Pollution Control Board (UPPCB)*, Ghaziabad	Member
6.	Shri Rajesh Prakash, Additional Commissioner, NCR Planning and Monitoring Cell, U.P.	
7.	Shri Satish Kumar, Manager (Civil),UPSIDA	
8.	Shri Anand Kumar Tripathi, G.M. Ghaziabad Nagar Nigam	
9.	Shri Deshraj Singh, EE (Civil), Ghaziabad Nagar Nigam	
10.	Shri Vivek Rai, Scientist-C form NMCG, M/o Jal Shakti	
11.	Shri Vishal Gaurav, Legal Superintendent, Ghaziabad Nagar Nigam	
NCRPB		
12.	Sh. Jagdish Parwani, Director (A&F)	
13.	Ms. Nilima Majhi, Dy. Director (Tech.)	
14.	Shri Kapil Agnihotri, Legal Consultant	

Annexure-VI

File No. Y-13/75/2022-Office of Deputy Director-UD (Computer No. 9132290)
2107424/2022/DDT-NM

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
NATIONAL CAPITAL REGION PLANNING BOARD
प्रथम तल, कोर–4 बी / 1st Floor, Core-4 B,
भारत पर्यावास केन्द्र / India Habitat Centre,
लोधी रोड़, नई दिल्ली–110003 / Lodhi Road, New Delhi-110003
आवासन और शहरी कार्य मंत्रालय / Ministry of Housing and Urban Affairs
दूरभाष / Phone: 011-24642284, 24642287 फैक्स / Fax: 011-24642163

By Email/Speed Post

No. Y- 13/75/2022 (Computer No: 9132290) Dated: 24.08.2022

Sub: Minutes of the (5th) meeting held under the Chairpersonship of Member Secretary, NCRPB on 23.08.2022 at 03.00 P.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Please find enclosed the Minutes of the meeting (5th meeting) held on 23.08.2022 under the Chairpersonship of Member Secretary, NCR Planning Board, for your information and necessary action.

2. This issues with the approval of Member Secretary, NCR Planning Board.

Yours faithfully,

Encls.: As above.

(Nilima Majhi)
Deputy Director (Tech)

To

1. **Executive Director (Tech.), Ministry of Jal Sakti,** 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001. ed-technical@nmcg.nic.in
2. **Additional Chief Secretary,** Urban Development Department, Government of Uttar Pradesh, 601, Bapu Bhawan, Lucknow- 226001. acsud.goup@gmail.com
3. **Member Secretary,** Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010. ms@uppcb.in
4. **District Magistrate,** Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
5. **Commissioner,** Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
6. **Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
7. **Addl. Commissioner,** NCR Planning & Monitoring Cell, Government of Uttar Pradesh, Nagar Nigam Bhawan, 2nd Floor, Navyug Market, Ghaziabad-201001. ncrcellup@gmail.com
8. **Shri Bipin Kumar,** Additional District Magistrate (City), Ghaziabad, Government of Uttar Pradesh, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad-201001. dmgha@nic.in
9. **Shri Arun Kr. Yadav,** Additional Municipal Commissioner, Ghaziabad Nagar Nigam, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. nngha@nic.in
10. **Dr. Shiv Pratap Raghuvanshi,** Scientist-D, National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation. spriitd@gmail.com
11. **Shri Utsav Sharma,** Regional Officer, Ghaziabad, Uttar Pradesh Pollution Control Board Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010 roghaziabad@uppcb.in

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12. **Shri Rakesh Jha, Regional Manager,** UPSIDA, C-2, Fourth Floor, Mahaluxmi Mall, RDC, Raj Nagar, Ghaziabad, rmghaziabad@upsidc.com
13. **Shri Anand Tripathi**, G.M. Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. jalkal.nng@gmail.com
14. **Shri Deshraj Singh,** EE (Civil), Ghaziabad Nagar Nigam, Government of Uttar Pradesh, Opposite Old Bus Stand, Navyug Market, Naya Ganj, Ghaziabad, Uttar Pradesh- 201001. singhdeshraj1972@gmail.com
15. **Shri Vivek Rai,** Scientist-C, National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. of Water Resources, River Development, Ganga Rejuvenation. vivekrai@nmcg.nic.in
16. **Shri Amit Kumar**, PM YPCU, UP Jal Nigam, Block 1, P & T Colony, Raj Nagar, Ghaziabad, Uttar Pradesh 201002

Copy for information to:

1. PS to Member Secretary, NCRPB
2. PA to Director, NCRPB

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Minutes of the (5th) meeting held under the Chairpersonship of Member Secretary, NCRPB on 23.08.2022 at 03.00 P.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Chairperson welcomed the members and participants to the Committee meeting. List of participants is at **Annexure-I.**

2. Information submitted on the decisions of last (4th) meeting were discussed and after comprehensive discussion, following decisions were taken:

(i) Out of 20 private commercial establishments parties mentioned at para 8 of the Order dated 13.05.2022 of Hon'ble NGT in OA No. 16/2014, only 19 were invited for the meeting of District Magistrate (DM) taken on 27.07.2022 and out of 19, only 7 attended. It was directed to submit the proof of delivery of meeting notice. DM was requested by Committee to call another meeting with all the balance parties who were either not invited earlier or whose proof is not there in record of delivery of meeting notice and also with other parties who has raised objections before the Hon'ble Courts as mentioned in the above referred Order such as Stonex India Pvt. Ltd., M/s Cloud 9 Builders and get their views/representations.

(ii) Regarding common representation from Secretary of Entrepreneur Association shown in the meeting, Committee directed to send the views of DM on the same and also on the other received representations, if any.

(iii) Status of implementation of the suggestions given by the affected party/ representationist in the meeting of DM held on 27.07.2022 be provided.

(iv) DM was also requested by the Committee to call a meeting with NCRTC regarding the construction of Rail line.

(v) With respect to point No. 6 and 7 of the point wise suggestion given in the Minutes of meeting of DM held on 27.07.2022, to ascertain that construction was done prior to 2016, following details be provided by DM office:

   a. Location of covered structure and existing structure
   b. Year of construction
   c. Date and No. of letter by which permission was given by GNN
   d. Condition given by GNN in approval
   e. Compliance of conditions given in approval

(vi) Minutes of all the meetings along with received information from concerned Authorities be sent to Additional Chief Secretary, Urban Development, UP for further action as per para 28 of the Order dated 13.05.2022 passed by the Hon'ble NGT in which Additional Chief Secretary, Urban Development, UP is the nodal agency for coordination and compliance.

The meeting ended with a vote of thanks to the Chair.

*****

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Annexure-I

List of Participants

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Bipin Kumar, Additional District Magistrate (City), Ghaziabad	Member
3.	Shri Arun Kr. Yadav, Additional Municipal Commissioner, Ghaziabad Nagar Nigam (Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)	Member
4.	Dr. Shiv Pratap Raghuvanshi, Scientist-D (Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. Of Water Resources, River Development, Ganga Rejuvenation.	Member
5.	Shri Utsav Sharma, Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB), Ghaziabad	Member
6.	Shri Rajesh Prakash, Additional Commissioner, NCR Planning and Monitoring Cell, U.P.	
7.	Shri Anand Kumar Tripathi, G.M. Ghaziabad Nagar Nigam	
8.	Shri Deshraj Singh, EE (Civil), Ghaziabad Nagar Nigam	
9.	Shri Shivam Kasana, Assistant Engineer, NCR Cell, U.P. Ghaziabad	
10.	Shri Rakesh Jha, Regional Manager, UPSIDA, Ghaziabad	
11.	Shri Amit Kumar, PM YPCU- UP Jal Nigam, Ghaziabad	
12.	Shri Vivek Rai, Scientist-C form NMCG, M/o Jal Shakti	
NCRPB		
13.	Sh. Jagdish Parwani, Director (A&F)	
14.	Ms. Nilima Majhi, Dy. Director (Tech.)	
15.	Shri Kapil Agnihotri, Legal Consultant	

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Annexure - VII

Records of the (6th) meeting held on 19.09.2022 at 05.00 P.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

1. On the decisions of 5th meeting held on 23.08.2022, Ghaziabad Nagar Nigam (GNN) informed that a meeting was held on 02.09.2022 under the chairmanship of District Magistrate with NCRTC and all the balance parties who were either not invited earlier or whose proof is not there in record of delivery of meeting notice and also with other parties who has raised objections before the Hon'ble Court.

2. Regarding the construction of NCRTC Rail line, it was submitted that insofar as the inputs received from NCRTC firstly the project is covered under the provisions of the Railways Act and dual approvals have already been obtained. Further claim of encroachment in representation of Hazi Ariff has been denied out right by clarifying the factual position that for erection of pillars and structure, the drain has temporarily been diverted by undertaking all the cautions that are required for obstruction free outflow of the Sahibabad Storm water drain.

3. It was also pointed out that certain parties such as Cloud 9 and some others whose name got reflected in the order dated 13.05.2022 in cited case were not seen in meeting notice dated 31.08.2022. The point was clarified it was mentioned some of the parties have different registered corporate names which are indicated in their registered agreement with GNN. Details of such cases where different names exist be shared. Office of District Magistrate (DM) may also check and clarify whether all parties reflected in referred Order were invited and notice served as per due process.

4. After comprehensive discussion, following decisions were taken:

(i) View of DM regarding common representation from Secretary of Entrepreneur Association shown in the last meeting are yet awaited. Representative assured to provide the same soon.

(ii) Status of implementation of the suggestions given by the affected party/ representationist in the meeting of DM held on 27.07.2022, which was not submitted, be provided by GNN at the earliest.

(iii) As partial information received with respect to point No. 6 and 7 of the point wise suggestion given in the Minutes of meeting of DM held on 27.07.2022, revised information including length/dimension of covered structure, year of construction, condition given by GNN in approval alongwith letter no. and compliance of conditions given in approval be also provided by GNN as was asked in earlier meeting held on 23.08.2022.

*****

Annexure-I

List of Participants

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Bipin Kumar, Additional District Magistrate (City), *(Representative for* District Magistrate, Ghaziabad	Member
3.	Shri Arun Kr. Yadav, Additional Municipal Commissioner, Ghaziabad Nagar Nigam *(Representative for Ghaziabad Nagar Nigam and also for Govt. of U.P.)*	Member
4.	Dr. Shiv Pratap Raghuvanshi, Scientist-D *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. Of Water Resources, River Development, Ganga Rejuvenation.*	Member
5.	Shri Rajesh Prakash, Additional Commissioner, NCR Planning and Monitoring Cell, U.P.	
6.	Shri Anand Kumar Tripathi, G.M. Ghaziabad Nagar Nigam	
7.	Shri Deshraj Singh, EE (Civil), Ghaziabad Nagar Nigam	
8.	Shri N.K. Pandey, Asstt. Environmental Engineer, Regional Office, Uttar Pradesh Pollution Control Board, Ghaziabad	
9.	Shri Shivam Kasana, Asstt. Engineer, NCR Cell, U.P.	
NCRPB		
10.	Shri Jagdish Parwani, Director (A&F)	
11.	Ms. Nilima Majhi, Dy. Director (Tech.)	
12.	Shri Kapil Agnihotri, Legal Consultant	

Annexure- VIII

Minutes of the (7th) meeting held under the Chairpersonship of Member Secretary, NCRPB on 14.10.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.

Chairperson welcomed the members and participants to the Committee meeting. List of participants is at **Annexure-I**.

2. The Committee has discussed the following directions of Hon'ble NGT:-

i) All constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal and are liable to be demolished, irrespective of any permission by the Nagar Nigam.

ii) Demolition of above illegal constructions may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out.

3. Regarding viable and acceptable alternative for sewer line, extensive deliberations have been held by the Office of District Magistrate, Ghaziabad in the meeting held on 01.07.2022 and by the Committee as well. Technical inputs from concerned Agencies highlight that laying down of parallel Drain is not feasible due to lack of land along the drain in question and lack of 100% tapping by means of sewer in upstream region of the Sahibabad Drain. As no views of DM has been received on this technical inputs, the Committee felt that DM seems to be in broad agreement with stakeholders that parallel sewer line is not feasible. Committee accordingly agreed with views of DM Ghaziabad and stakeholders.

4(a). With regard to constructions/encroachments in the bed and 12 meter buffer zone, it was observed by the Committee that DM has conveyed that all permissions given by GNN are prior to 2012 and Functional Plan on Drainage was implemented from 2016. The same was confirmed by representative of GNN and DM Ghaziabad as well.

4(b) Committee further deliberated the following provision of Functional Plan on drain which is quoted by the Hon'ble NGT as alternative parallel sewer line does not seen feasible:

8.3.10 Regulation for Covering of Drain

In urban areas drains run along the roads and public is allowed to cover drains in front of their entrances for access from roads. It has

been observed that the drains are covered along the property boundary especially in the commercial property. This results into covering of drains for a longer distance and cleaning becomes difficult which ultimately leads to blockage of drain and flooding on roads. A standard design for the drain for removable cover at regular interval should be incorporated in building byelaws so that the above problem can be avoided. It should be checked by the agency while granting building permission or at the time of providing occupancy certificate. A provision for recovering the demolition costs from the property owners, if any, should be integral part of Bye laws.

It is recommended that the practice of covering the drains for construction of roads should be stopped. Even the bridge/elevated road running over the drain along the alignment of the drain should also be discouraged as pillars obstruct the flow and movement of cleaning machines/ equipment's."

4(c) In order to ensure smooth flow in Sahibabad Drain, Committee has deliberated upon the suggestions of local association received from the office of the District Magistrate, Ghaziabad. Committee observed that the size 1 m width of addition manhole /cleaning pit as suggested by local association is too small for a drain like Sahibabad drain for the available mechanical cleaning equipment and it will not serve the purpose. Hence, after comprehensive discussion on available cleaning equipment, Committee was of the view that the cleaning chambers should be made at intervals of 30 mtr. or after confluence of additional drains into the Sahibabad Drain whichever is earlier. Also mechanised screens should be installed in these cleaning chambers and its efficacy should be monitored by the Ghaziabad Nagar Nigam. The size of these chambers should be decided after due consideration of size of the Drain and machines required for its cleaning. Financial burden for making these cleaning chambers and installations of mechanised screens should be borne by the concerned private parties in the said matter.

5. Committee recollected that ACS, Urban Development, Government of UP had already nominated Ghaziabad officers as his representative in this Committee in first meeting and decided to send this to ACS, Urban Development, Government of UP for further necessary action as per the order of Hon'ble NGT and to file status report in Hon'ble NGT thereafter accordingly since time has been requested by Committee from NGT for this matter. It was decided that status report be filed by Committee.

The meeting ended with a vote of thanks to the Chair.

14/10/22

Place: New Delhi

(Archana Agarwal)
Chairperson

*****

Annexure-I

List of Participants

1.	Ms. Archana Agrawal, Member Secretary, NCR Planning Board	**In Chair**
2.	Shri Gambhir Singh, City Magistrate(Revenue), Ghaziabad), *(Representative for* District Magistrate, Ghaziabad	Member
3.	Dr. Shiv Pratap Raghuvanshi, Scientist-D *(Representative for National Mission for Clean Ganga (NMCG), M/o Jal Shakti, Deptt. Of Water Resources, River Development, Ganga Rejuvenation.*	Member
4.	Shri Utsav Sharma, Regional Officer, UPPCB, Ghaziabad	Member
5.	Shri Rajesh Prakash, Additional Commissioner, NCR Planning and Monitoring Cell, U.P.	
6.	Shri Deshraj Singh, EE (Civil), Ghaziabad Nagar Nigam	
7.	Shri Vivek Rai, Scientist-C form NMCG, M/o Jal Shakti	
NCRPB		
8.	Shri Jagdish Parwani, Director (A&F)	
9.	Ms. Nilima Majhi, Dy. Director (Tech.)	
10.	Shri Kapil Agnihotri, Legal Consultant	

Annexure - IX

In the matter of O.A. No. 16/2014 Shri Hazi Ariff Vs. SoUP & Ors., the Hon'ble NGT passed the order dated 13.05.2022, in pursuance of which NCR Planning Board Committee held the meeting dated 09.06.2022 at their office and as per the direction of the Committee in the meeting dated 07.06.2022, Ghaziabad Nagar Nigam submitted the Licence Deed/Agreement in nos. of 27 to the various licensees for the coverage/permission on Sahibabad Drain No. 1 by various establishments.

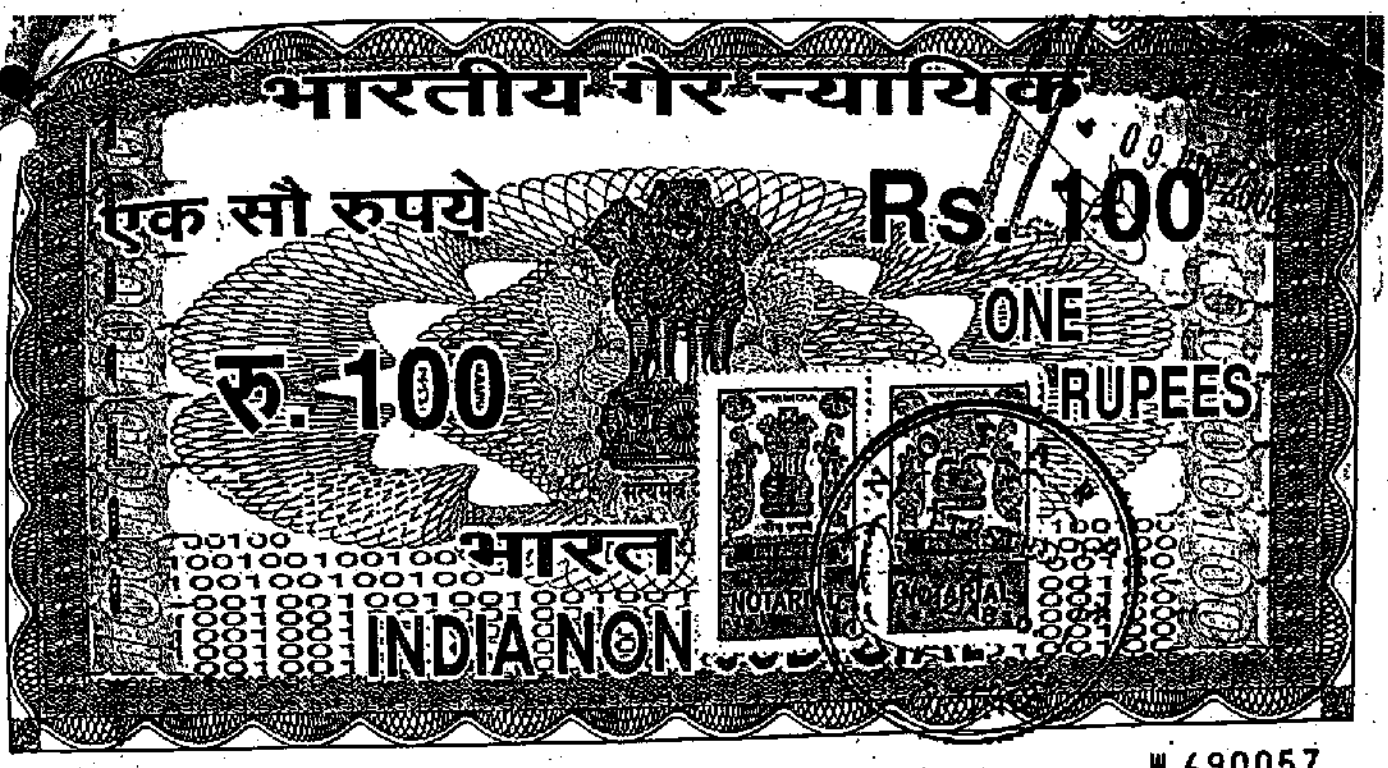
Encl: Lists & Agreements

Helan
9/06/22
(Chief Engineer)
Municipal Corporation,
Ghaziabad
09.06.2022

लिंक रोड पर कवर्ड नालों का विवरण

क्र.सं.	फर्म का नाम	पता	अनुक्रम विवांक	कवर्ड ड्रैन (मी० में)		नाले का कुल कवर्ड ऐरिया (वर्ग मी० में)	ग्रीन बैल्ट हेतु कवर्ड ऐरिया (वर्ग मी० में)	
				ला०	चौ०			
1	मैसर्स मधुवन प्रापर्टीज प्रा०लि०	64/5/19 से 22, साईड-4, साहिबाबाद गाजियाबाद	15.02.09	---	---	713.00	---	14
2	मैसर्स मैग्नम वैन्चर्स लि०	प्लाट नं० 64/6, 64/6/3/5, साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	04.09.08	---	---	3757.00	3760.00	12
3	मैसर्स अभिषेक इण्टरप्राईजेज	प्लाट नं० 28/3/3 साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	17.06.08	---	---	725.00	---	9
4	M/s WIANXX IMPEX P.LTD	प्लाट नं० 39, साईड-4 एन.एच-58ई, औ०क्षे० साहिबाबाद, गाजियाबाद	17.06.08	---	---	1521.00	---	10
5	मैसर्स भूषण स्टील लि०	प्लाट नं० 23 साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	18.11.10	---	---	1461.00	---	20
6	मैसर्स बिकानेर वाला फूड्स	64/2, लिंक रोड साहिबाबाद गाजियाबाद	17.06.08	---	---	929.36	---	8
7	मैसर्स बी.आर.एस फूड्स लि०	बी-56 व बी-33, लिंक रोड साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	31.08.09	---	---	4320.00	---	17
8	मैसर्स मिरेज मार्बल्स,	28/3-बी/2, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	1418.06	---	11
9	मैसर्स सरल नेटवर्क सर्विसेज प्रा०लि०	प्लाट नं० एस-3 साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	03.10.12	---	---	92.00	---	27
10	मैसर्स कृष्णा एक्सपोर्ट, के,जी,महेश्वरी	ए/23/1व ए/23/2, लिंक रोड साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	16.06.08	---	---	268.40	---	2
11	मैसर्स राज कृष्णा टैक्सटाईल प्रा०लि०	28/3/4, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	618.75	---	7
12	मैसर्स सुपर प्राईमा इण्टरप्राईजेज,	64/6-1, 64/6-2, लिंक रोड साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	10.08.09	---	---	431.25	---	16
13	मैसर्स दिल्ली कैमिकल एण्ड इन्फ्रा० वर्कर्स	ए-8, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	747.00	---	6
14	मैसर्स साहिब आटोमोबाईल्स लि०,	28/3/6, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.07.09	---	---	480.00	---	15
15	मैसर्स आदि वेस्ट संसोर्टियम प्रा०लि०	प्लाट नं० आरसी-1/2, सेक्टर-1, वैशाली गाजियाबाद।	27.02.12	---	---	2160.00	---	26
16	मैसर्स सिविटेक हाऊसिंग इण्डिया प्रा०लि०	प्लाट नं० ए-11/3, साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	10.02.12	---	---	568.00	---	24
17	मैसर्स एक्सप्रेस प्रापर्टीज प्रा०लि०	प्लाट नं० 1/1, वैशाली गाजियाबाद	21.11.09			1840.00		18
18	मैसर्स सबीता स्टील प्रा०लि०,	49/34, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	26.12.08	---	---	351.00	---	13
19	मैसर्स के.आर.मंगलम वर्ल्ड स्कूल	प्लाट नं० 11, से० 06 वैशाली, गाजियाबाद	28.08.11	---	---	1028.00	---	22
20	मैसर्स एंजल प्रमोटर्स प्रा०लि०	प्लाट नं० 14/2, 14/2ए, 14/18ए, 14/19, 14/9ए, साईड-4 औ०क्षे० साहिबाबाद, गाजियाबाद	19.08.11	---	---	305.00	---	21

				कवर्ड ड्रैन (मी0 में)				
						साले का कच्चा कवर्ड	सीत कैल्ट रेत	
21	मैसर्स मुकेश कुमार अग्रवाल पुत्र श्री राम गोपाल	प्लाट नं0 एस-15ए, साईड-4, साहिबाबाद गाजियाबाद	28.09.10	---	---	442.25	---	19
22	मैसर्स जयबाबा इण्टरप्राईजेज	40/1 - बी/1 व 17, साईड-4, औ0क्षे0 साहिबाबाद, गाजियाबाद।	17.06.08	---	---	252.68	---	4
23	मैसर्स बी-4 इण्टरप्राईजेज	40-ए/17, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	297.00	---	5
24	M/s Ontime Cargo and Couriers P.Ltd	701, अरूणाचल बिल्डिंग, 19 बारखम्बा रोड, कनॉट प्लेस नई दिल्ली	27.02.12	---	---	3415.86	838.32	25
25	मैसर्स द्वारकाधीश	64/5/2 साईड-4, साहिबाबाद गाजियाबाद	23.12.11	---	---	18.28		23
26	मैसर्स शिवा स्कूटर एजेन्सी	प्लाट नं0 28/3/5 लिंक रोड साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	---	---	864.00	---	2
27	मैसर्स जैन मार्बल सैन्टर	28/3बी/3 साईट-4 औ0क्षे0 साहिबाबाद गाजियाबाद।	17.06.08	---	---	501.85	---	3



उत्तर प्रदेश UTTAR PRADESH

W 690057

License Deed

This license agreement is made on this day of Seventeen June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Abhishek Enterprises hereinafter called the LICENSEE who is carrying the business over the plot No. 28/3/3A Site IV Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards north of nala.

ATTESTED
GHAZIABAD

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

सहायक अभियन्ता
नगर निगम गाजियाबाद

For Abhishek Enterprises
Satya pal Singh
Partner

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 60 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 28/3/3, Site IV Industrial Area, Sahibabad, which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

ATTESTED
GHAZIABAD

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

कृते अभिषेक्ता
For Abhishek Enterprises

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 725 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

ATTESTED

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 87,000/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 1,74,000/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For Abhishek Enterprises

Satya Pal Singh
Partner

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be PREFERABLE given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

ATTESTED GHAZIABAD GOVT. OF INDIA

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For Abhishek Enterprises
Satya pal Singh
Partner

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

मुख्य अभियन्ता
नगर निगम, गाजियाबाद

For Abhishek Enterprises
Satya Pal Singh
Partner

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For Abhishek Enterprises

Satyapal Singh
Partner

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

SANJEEV S/SHRI R.C. SHARMA

Signature of LICENSOR

2)

Signature of LICENSEE

For Abhishek Enterprises

Satyapal Singh
Partner

MAP & DETAILS OF LAND LET-OUT TO THE LICENSEE

A) PLOT OF LICENSEE

B) NALA (to be covered by LICENSEE as per approve Drawing and used by LICENSEE)

E) IN

C) KACHHI ROAD
(Proposed for road widening)

E) OUT

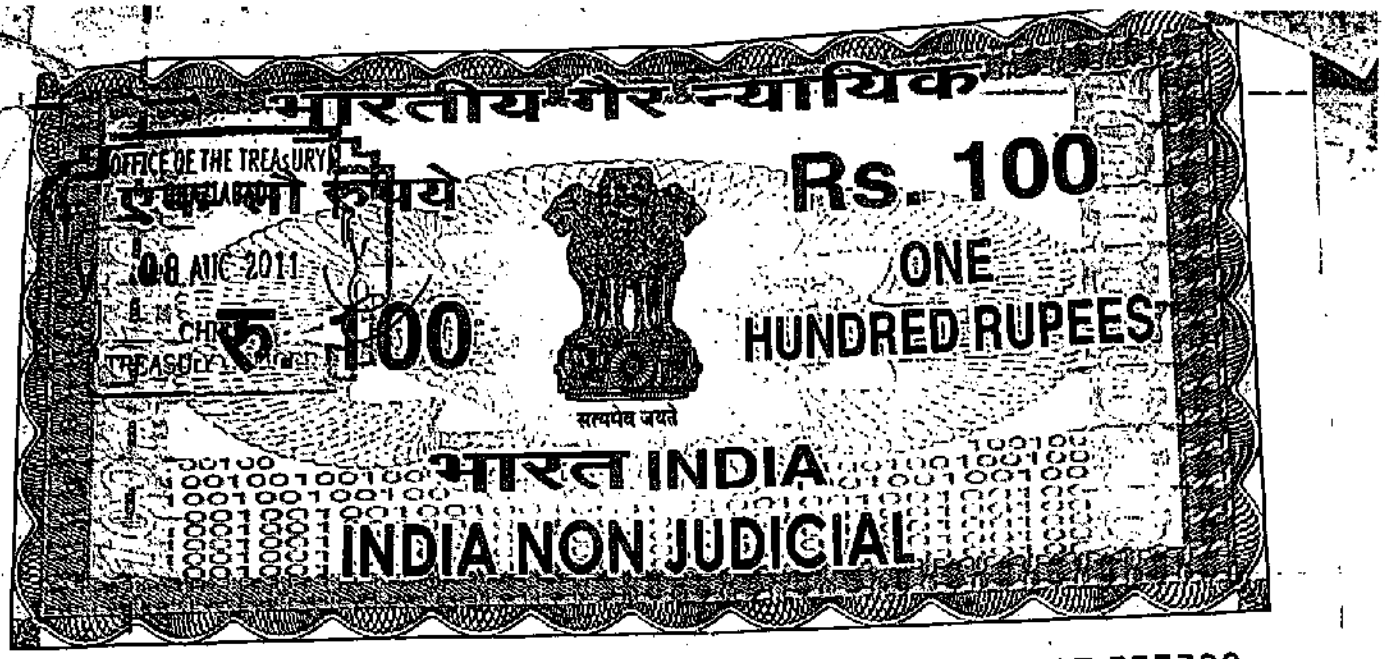
D) DABUR MOHAN NAGAR LINK ROAD (towards Mohan Nagar) ----->

<----- (DABUR MOHAN NAGAR LINK ROAD (towards Anand Vihar ISBT)

सुख्य अभियन्ता
सुडा नियम गाजियाबाद

ATTESTED
R.K. Sinha
Notary, Ghaziabad.

For Abhishek Enterprises
Satyapal
Partner



उत्तर प्रदेश UTTAR PRADESH

AT 733302

License Deed

This License deed agreement is made on this 19/08/2011 day of ..... two thousand and eleven between Nagar Nigam Ghaziabad through its authorized signatory CHIEF ENGINEER, GHAZIABAD NAGAR NIGAM, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M/S ANGEL PROMOTERS PVT. LTD.. A company incorporated under companies' act 1956 through its authorized signatory MR. ABHAY JAIN, DIRECTOR, here in after called the LICENSEE who is carrying the business over the Plot No. 14/2, 14/2A, 14/18A, 14/19 & 14/19A SITE-4, SAHIBABAD GHAZIABAD., which is towards west of nala.

For ANGEL PROMOTERS PVT. LTD.

DIRECTOR

(ए०के० सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
नगर निगम

Where as the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot/premises whose area is about **305.0 Sq. M.** and without providing passage to the LICENSEE it is not possible to use the plot No **Plot No. 14/2, 14/2A, 14/18A, 14/19 & 14/19A SITE-4, SAHIBABAD GHAZIABAD** which is on the west side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards east and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) fro reaching his property situated on the wast side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For ANGEL PROMOTERS PVT. LTD.

DIRECTOR

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
नगर निगम, गाजियाबाद

The LICENSEE consents to do as under in consideration to permission from LICENSOR to use already covered portion of nala permanently:-

1. That the LICENSEE has and area of 305.0 Sq. Mtr. Nala area and 305.0 Sq. Mtr. Green belt, In front of their plot of land / premises. The licensee fee of Rs. 38,125/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 3,99,450 /- as two year LICENSEE fee, one time premium and one time security.
2. LICENSEE shall pay a security deposit of Rs.1,50,000 /- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs.100000/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee for covered nala has and area of 305.0 M2 @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 36,600/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 73,200/- As two year LICENSEE fee.
6. LICENSEE shall pay a LICENSE fee for green belt area of 305.0 M2 @ 5/- per Sq Mtr per year of the LICENSOR for Green belt. The licensee fee of Rs. 1,525/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 3,050/- As two year LICENSEE fee.
7. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
8. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
9. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
10. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
11. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach shows as E can not be encroached by

For ANGEL PROMOTERS PVT. LTD.

DIRECTOR

मुख्य अभियन्ता
नगर निगम, गाजियाबाद

LICENSEE or allotted for parking or other purpose by the LICENSOR. That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

12. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

13. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

14. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

For ANGEL PROMOTERS PVT. LTD.

DIRECTOR

(पदेन जिला)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
नगर निगम, गाजियाबाद

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by either party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

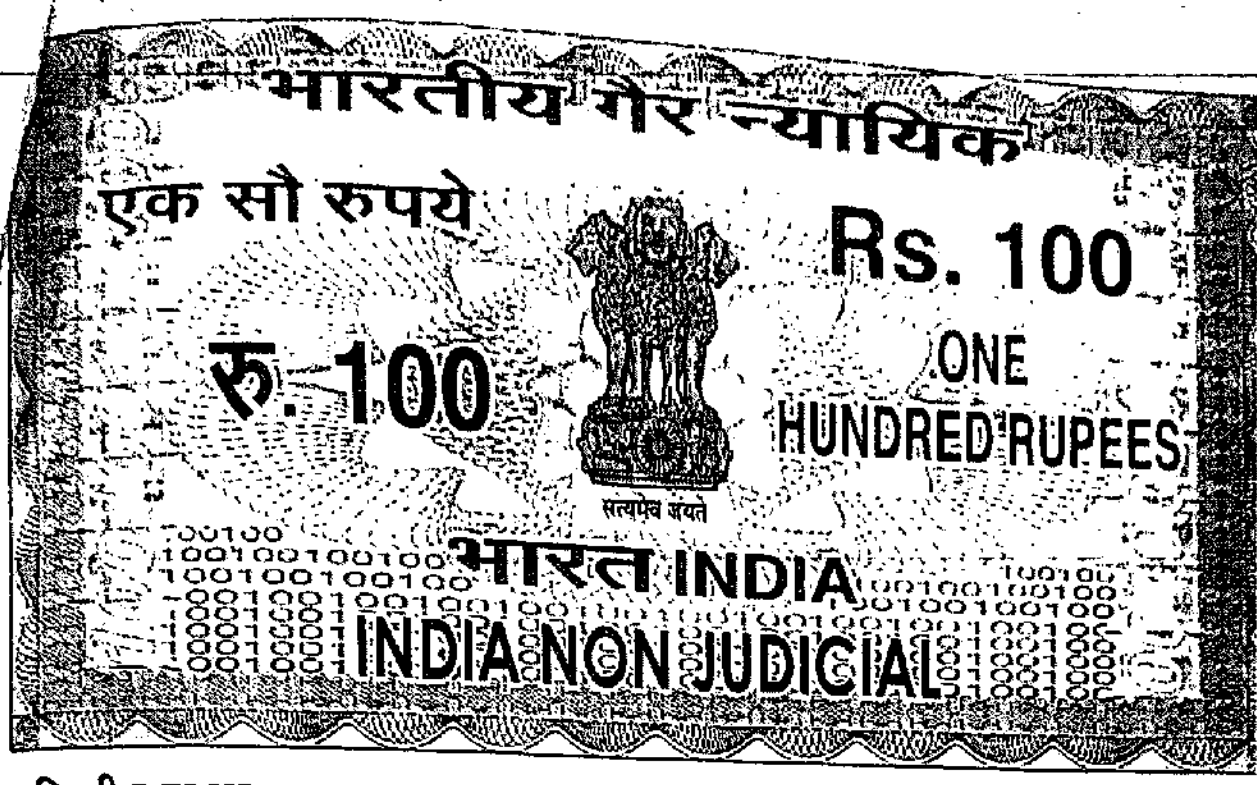
Witness:

For ANGEL PROMOTERS PVT. LTD.

DIRECTOR

(रितेश सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अधिशासी
नगर निगम, ग.



दिल्ली DELHI

K 093322

License Deed

This License deed agreement is made on this 19-1 day of 2010 two thousand and nine between Nagar Nigam Ghaziabad through its authorized signatory Chief Engineer, Nagar Nigam,Ghaziabad, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M/S BHUSHAN STEEL LTD. A company incorporated under companies' act 1956 through its authorized signatory shree P.K. AGGRAWAL Vice President Commercial affairs herein after called the LICENSEE who is carrying business over the plot no. 23 Site-iv Sahibabad Industrial Area, Sahibabad which is towards West of drain(nala).

मुख्य अभियंता

WHERE AS the nala herein after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

and without providing passage to the LICENSEE it is not possible to use the plot No **23 Site-iv Sahibabad Industrial Area, Sahibabad** which is on Where as the LICENSE has already covered the said portion of nala with prior approval of Nagar Nigam and now the Licensee has agreed to take the nala on License basis for a period of twenty Eight Years on the terms and condition hereinafter appearing, for the purpose of using as parking which is in East north of Licensee's plot/premises whose area width are about **107.0 Mt or 1461.50** Sq Mtrs. the West side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards West and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to use already covered/constructed portion of covered nala (RCC cover on entire length & width in front of premises) for reaching his property, that the nala was covered for safety, to avoid bad smell (which is harmful for the health)and is unhygienic for the persons coming to the Licensee plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions ad agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

मुख्य अभियंता

The LICENSEE consents to do as under in consideration to permission from LICENSOR to use already covered portion of nala permanently:-

1. That the LICENSEE has and area of **1461.50** Sq. Mtr. @ 120/- per Sq. Mtr.. In front of their plot of land / premises. The licensee fee of Rs. **1,75,380/-** is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **3,50,760/-** As two year LICENSEE fee.
2. LICENSEE shall pay a security deposit of Rs.**1,50,000** /- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs.**100000**/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee has and aren of **1065.0 M2** @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. **1,27,800/-** is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **2,55,600/-** As two year LICENSEE fee.
6. LICENSEE shall pay a LICENSE fee has and area of **2325.0 M2** @ 5/- per Sq Mtr per year of the LICENSOR for Green Welt. The licensee fee of Rs. **11,625/-** is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **23,250/-** As two year LICENSEE fee.
7. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
8. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
9. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
10. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
11. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach shows as E can not be encroached by

मुख्य अभियंता

LICENSEE or allotted for parking or other purpose by the LICENSOR. That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

12. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

13. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

14. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

15. The Licensee has already covered the nala portion in front of their plot as per the approved drawing of Nagar Nigam

16. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

17. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

18. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

19. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

सहायक अभियंता

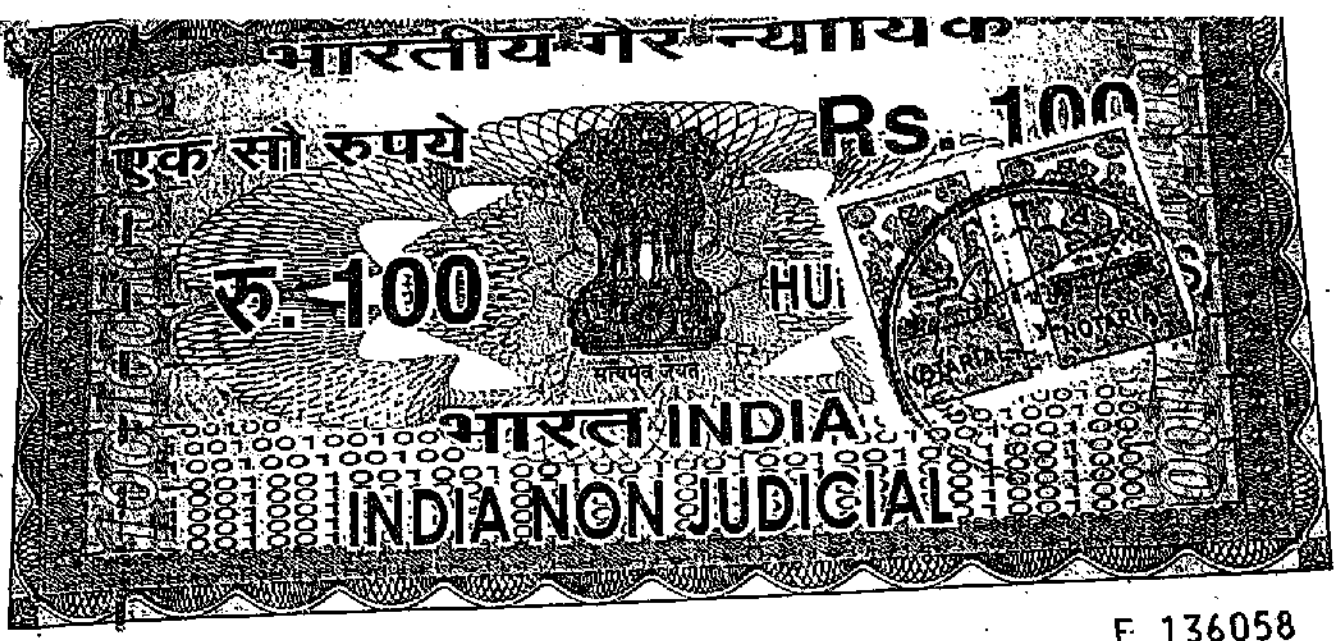
The LICENSOR consents to do as under in consideration of LICENSE fee received by them;

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by either party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness: ;ह्य बभियंता



F 136058

दिल्ली DELHI

License Deed

This license deed agreement is made on this 17TH day of JUNE Two Thousand and Eight between Nagar Nigam, Ghaziabad through its authorised signatory Shri K.P. Sareen a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Bikanervala Foods Pvt.Ltd. A company incorporated under companies act 1956 through its authourised signatary Shree K.P. Sareen, advisor, Business Development, hereinafter called the LICENSEE who is carrying the business over the plot No. 64/2 which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right

मुख्य अधिशासी
नगर निगम गाजियाबाद

For BIKANERVALA FOODS PVT. LTD.

Authorised Signatory

and is a competent authority to enter into this LICENSE agreement with LICENSEE.

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 250/40 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 64/2 which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do

उप्र अभियन्ता
नगर निगम गाजियाबाद

For BIKANEWALA DEVELOPERS LTD.

Authorised Signatory

hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 929.3 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 111524/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 223048/- as two year LICENSE fee.

मुख्य अधिशासी
नेहरू विगन गाजियाबाद

For BIKANERWALA FOODS PVT. LTD.

Authorised Signatory

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be preferably given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

सुख अभियन्ता
नगर निगम गाजियाबाद

For BIKANERWALA FOODS PVT. LTD.

Authorised Signatory

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\S Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

जिला अधिकारी
गौतम बुद्ध नगर, गाजियाबाद

For BIKANERWALA FOODS PVT. LTD.

Authorised Signatory

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

<u>The LICENSOR consents to do as under in consideration of LICENSE fee received by them:</u>

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

NOTARY ATTESTED GHAZIABAD GOVT. OF IND.

अधिशासी अभियन्ता
उ.प्र. शिपम गाजियाबाद

For BIKANERWALA FOODS PVT. LTD.
Authorised Signator

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

NOTARY ATTESTED

Witness:

1) Dhananjay Kumar Singh
S/o Sh. M.P. SINGH
32, SALIMGARH GARDEN
DELHI

Signature of LICENSOR

For BIKANERVALA FOODS PVT. LTD.

Authorised Signatory

2) Sanjay Mittal
SANJAY MITTAL
S/o Sh. N.L. MITTAL
R-69, RAJKUNJ, RAJNAGAR
GHAZIABAD

Signature of LICENSEE

मुख्य अभियन्ता
लघु निगम गाजियाबाद



उत्तर प्रदेश UTTAR PRADESH

BA 192908

License Deed

This License deed agreement is made on this ..... day of ..... two thousand and eleven between Nagar Nigam Ghaziabad through its authorized signatory **EXECUTIVE ENGINEER-TRAFFIC, GHAZIABAD NAGAR NIGAM,** a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and **M/S CIVITECH HOUSING INDIA (P) LTD.** A company incorporated under companies' act 1956 through its authorized signatory **MR. SUBODH GOEL, DIRECTOR,** here in after called the LICENSEE who is carrying the business over the **Plot No. A-11/3, Site-4, Industrial aera, GHAZIABAD.**, which is towards west of nala.

For CIVITECH HOUSING INDIA (P) LTD.

Director

Where as the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in east of LICENSEE'S plot/premises whose area is about **568.0 Sq. M.** and without providing passage to the LICENSEE it is not possible to use the plot No **Plot No. A-11/3, Site-4, Industrial aera, GHAZIABAD** which is on the west side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards east and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the wast side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For CIVITECH HOUSING INDIA (P) LTD.

Director

(एच.पी. सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

The LICENSEE consents to do as under in consideration to permission from LICENSOR to use already covered portion of nala permanently:-

1. That the LICENSEE has and area of 568.0 Sq. Mtr. Nala area, In front of their plot of land / premises. The licensee fee of Rs 68,160/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 1,36,320 /- as two year LICENSEE fee, one time premium and one time security.
2. LICENSEE shall pay a security deposit of Rs.1,50,000 /- to LICENSOR by way of Demand Draft/Cheque/fixed diposit. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs.100000/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee for covered nala and area of 568.0 M2 @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 68,160/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 1,36,320/- As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of any type of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. (This approach shows as E can not be encroached by

For CIVITECH HOUSING INDIA (P) LTD.

Director

(दिनेश सिंह)

LICENSEE or allotted for parking or other purpose by the LICENSOR. That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. The LICENSEE will bear all cost of such construction and will have full right and title of the construction thereon.

15. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

16. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

17. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

For CINTECH HOUSING INDIA (P) LTD.

Director

(ए0के0 सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage in any way the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs, if required.
5. Nala silt clear in every year April & may from M/S Civitech housing india (p) ltd.
6. If any case your company can't work than, this work is completed by nagar nigam and you have to paid all expenditure.

Now LICENSOR and LICENSEE together consent as under:

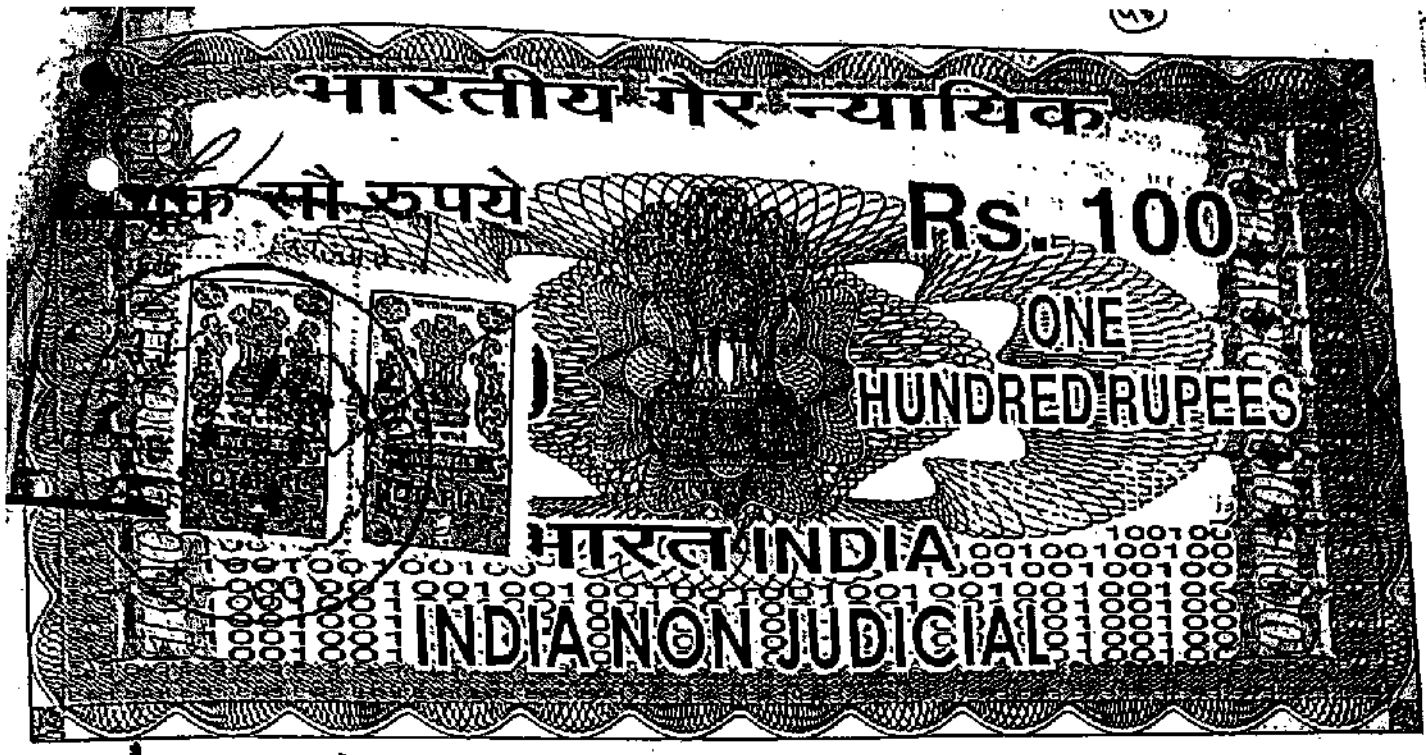
1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by either party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

For CIVITECH HOUSING INDIA (P) LTD.

Director

Witness:

(एवंत सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम



उत्तर प्रदेश UTTAR PRADESH BA 177504

License Deed

This License deed agreement is made on this 027 day of FEBRUARY 2012 two thousand and [redacted] between Nagar Nigam Ghaziabad through its authorized signatory CHIEF ENGINEER, GHAZIABAD NAGAR NIGAM, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M/S AADI BEST CONSORTIUM (P)LTD. A company incorporated under companies' act 1956 through its authorized signatory MR. AMIT KUMAR JAIN, DIRECTOR, here in after called the LICENSEE who is carrying the business over the Plot No. RC-1/2, SEC. 01, VAISHALI, GHAZIABAD., which is towards west of nala.

For M/s AADI BEST CONSORTIUM PVT. LTD.

(DIRECTOR)

(एस0के0 सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

Where as the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in east of LICENSEE'S plot/premises whose area is about **2160 Sq. M.** and without providing passage to the LICENSEE it is not possible to use the plot No **Plot No. RC-1/2, SEC. 01, VAISHALI, GHAZIABAD** which is on the west side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards east and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the wast side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For M/s AADI BEST [illegible] PVT. LTD.

(DIRECTOR)

(एल0के0 सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
गाजियाबाद नगर निगम

(46)

The LICENSEE consents to do as under in consideration to permission from LICENSOR to use already covered portion of nala permanently:-

1. That the LICENSEE has and area of **2160.0** Sq. Mtr. Nala area, In front of their plot of land / premises. The licensee fee of Rs **2,59,200/-** is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **5,18,400 /-** as two year LICENSEE fee, one time premium and one time security.
2. LICENSEE shall pay a security deposit of Rs.**1,50,000** /- to LICENSOR by way of Demand Draft/Cheque/fixed diposit. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs.**100000**/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee for covered nala and area of **2160.0 M2** @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. **2,59,200/-** is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **5,18,400/-** As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of any type of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. (This approach shows as E can not be encroached by

For M/s AADI BEST CONSORTIUM PVT. LTD.

(DIRECTOR)

(एन.के. सिंह)
अधिशासी अभियन्ता

मुख्य अभियन्ता
गाजियाबाद नगर निगम

(46)

LICENSEE or allotted for parking or other purpose by the LICENSOR. That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. The LICENSEE will bear all cost of such construction and will have full right and title of the construction thereon.

15. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

16. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

GOVT. OF INDIA

मुख्य अधिशासी
गाजियाबाद नगर निगम

For M/s AADI BEST CONSORTIUM PVT. LTD.

(DIRECTOR)

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage in any way the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs, if required.
5. Nala silt clear in every year April & may from M/S AADI bEST cONSORTIUM (P)LTD.
6. If any case your company can't work than, this work is completed by nagar nigam and you have to paid all expenditure.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by either party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

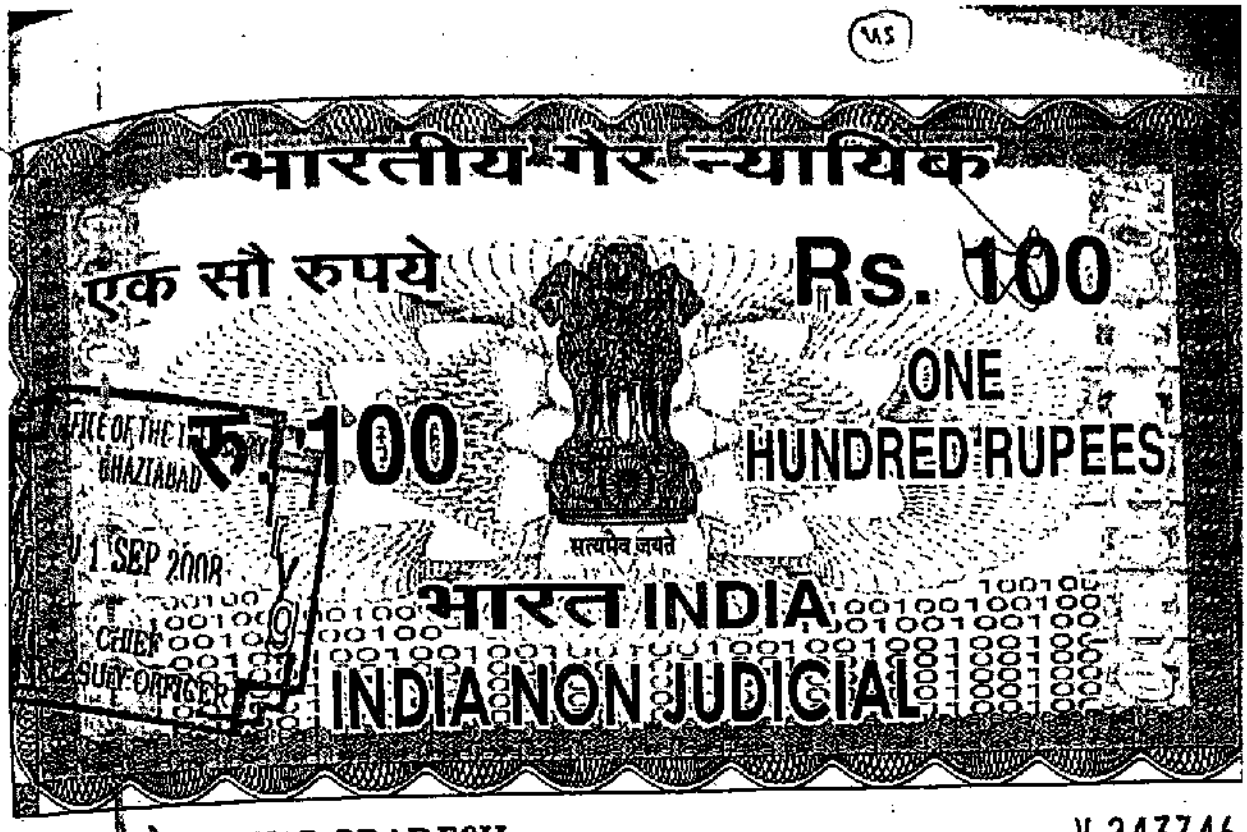
Witness:

मुख्य अभियन्ता
गाजियाबाद नगर निगम

For M/s AADI BEST CONSORTIUM PVT. LTD.

DIRECTOR

ATTESTED



उत्तर प्रदेश UTTAR PRADESH V 243746

LICENSE DEED

This license agreement is made on this day of 4th September Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assigned and successors) of the one part and M/s Magnum Ventures Limited hereinafter called the LICENSEE who is carrying the business over the plot No. 64/6, 64/6/3 to 5, Site-VI, Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards North and East of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

For M/s Magnum Ventures Ltd.
(O. P. Chaturvedi)
Factory Manager

Whereas the LICENSOR has agreed to LICENSE the said space created by coverage of nala plus space between boundary wall of above plot to start up of covered space of nala and the LICENSEE has agreed to take said space on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of car parking for hotel visitors which is in the South and West of LICENSEE'S plot / premises and whose width is about 60 ft. in West Side of plot and about 33 ft. South side of said plot

That the nala is covered by licensee for safety, to avoid foul smell(which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be aid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

The LICENSEE consents to do as under in consideration to permission from LICENSOR to LICENSE space created by coverage of nala (3399.00 Sq.m.) plus space between boundary wall of above plot to start up of covered space of nala (358.00 sq.m.).

1. That the LICENSEE has an area 358.00 Sq. Mtr. from Boundary Wall of said plot to start up of covered space of nala on both sides plus space created by coverage of nala on both sides of said plot area 3399.00 sq.m. total area to be licensed becomes space 3757.00 sq. m.

For [illegible] Ltd.

(S. P. Chaturvedi)
Factory Manager

(43)

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @ 120/- per Sq.Mtr. per year to the LICENSOR. The license fee for Rs. 450840/- is to be paid in advance each year. At the time of executing of agreement. LICENSEE is to deposit Rs.901680/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE FEE WITHIN 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other

For [illegible]

(G. P. [illegible])

Factory Manager

temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown A, space between boundary wall to nala shown as – B, nala is shown as C, Kachhi road / Green Belt is shown as D. That the place of LICENSE is shown in the enclosed map by letter B and C.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the Lessee and sub-lessee (Owner and tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, Ghaziabad.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. The LICENSEE will keep the nala in front of his premises clean, maintain its flow, width and to stop floating and solid waste coming from previous source.

15. The LICENSEE can only display advertisement related to his business (LESSER & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE the LICENSOR would have advertisement revenue rights.

For M/s [illegible]

(S P Chaturvedi)
Factory Manager

(41)

16. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under :

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

(140)

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSED property further and if the LICENSEE given his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Point No.2

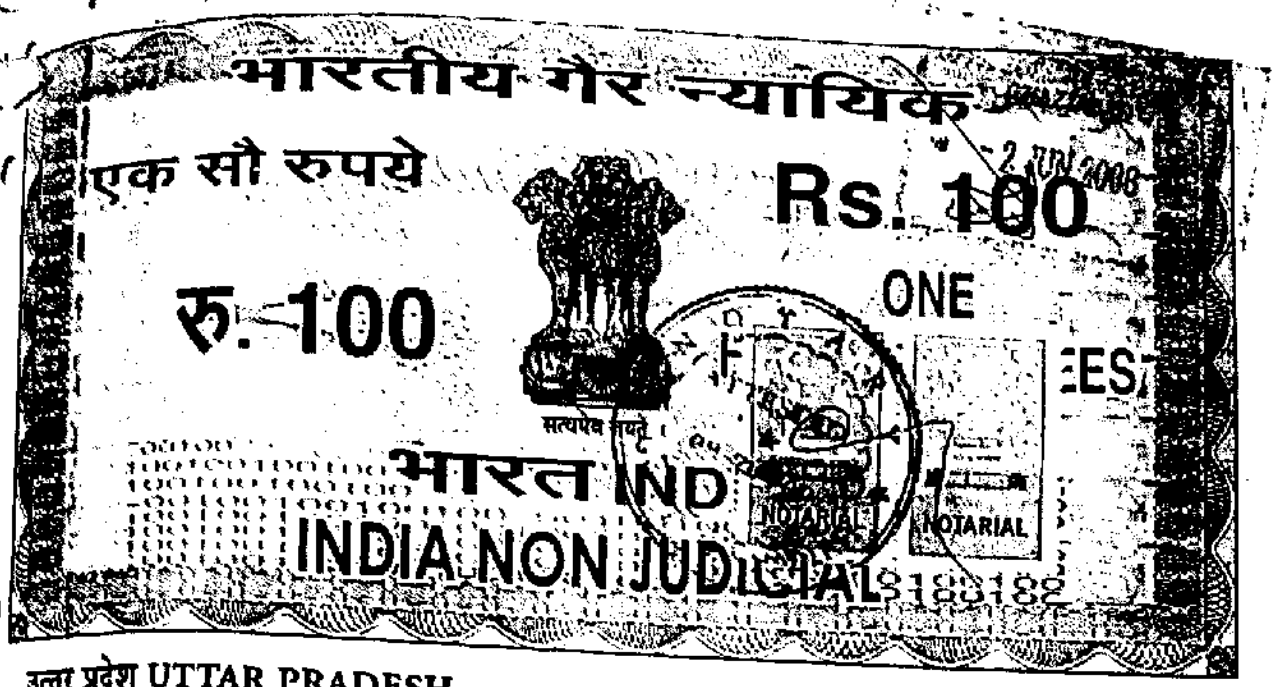
Further the LICENSOR has agreed to LICENSE the said space of 2245 sq.m. parallel to Link Road NH-58E and space of 1515 sq.m. parallel to Surya Nagar Road (Total area of 3760 sq.m.) for beautification & maintenance of green belt upto period till March-09 for which a sum of Rs.20675/- is deposited with Licensor @ Rs. 5/- per sq.m.

Now Licensor has agreed to License above space to Licensee for a period of 28 years for beautification & maintenance for green belt. Licensee has no objection, if due to any development work by Govt. like road widening etc, in case Licensed space is utilized for such development work.

In case License space is reduced by widening of road. The Licensee shall pay charges only on available and reduced space as per prevailing rate of Licensor.

For [illegible] Ltd.

Factory Manager



उत्तर प्रदेश UTTAR PRADESH

W 716692

License Deed

This license deed agreement is made on this day of 17th June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Delhi Chemical & Pharmaceutical Works Pvt. Ltd. hereinafter called the LICENSEE who is carrying the business over the plot No. A-8, Link Road, Site IV Sahibabad which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

मुख्य अधिशासी
नगर निगम, गाजियाबाद

For Delhi Chemical &
Pharmaceutical Works Pvt. Ltd.

Director

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 30 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. A-8, Link Road, Site IV Sahibabad which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

मुख्य अधिशासी
मुख्य वित्त अधिकारी

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 747 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 89640 is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 179280 as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अभियन्ता
लोक निर्माण अभिकरण

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given preferably to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (Presently M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE, Sub Lessee, Sub- lettee can display advertisement related to his business without any charges. In case if any other

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

मुख्य अभियन्ता
नगर निगम गाजियाबाद

advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

1) Vipul Gupta
Vipul Gupta
S/o Sh. S.N. Gupta
3164, Mohalla Rasan
Hauz Qazi Delhi

2) Vimal
Vimal Kumar
H.No - 38, Gali No - 6
Bharampuri Modi Nagar
U.P. - Badaun

Signature of LICENSOR

For Delhi Chemical & Pharmaceutical Works Pvt. Ltd.

Director

Signature of LICENSEE

मुख्य अधिकारी
नगर निगम अधिकारी



उत्तर प्रदेश UTTAR PRADESH

AP 054615

License Deed

This license agreement is made on this day of First April Two Thousand and Eleven between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\s Dwarka Dheesh & Co. hereinafter called the LICENSEE who is carrying the business over the plot No. 64/5/2, Site IV Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

For Dwarka Deesh & Co.
Sanjay Jain
Partner

(ए० के० सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 60 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 64/5/2, Site IV Industrial Area, Sahibabad, which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For Bharat Electronics Ltd.
Sanjay Malik

(ए० के० सिंह)
अधिशासी अभियन्ता
साहिबाबाद

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 225 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 27,000/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 54,000/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

[illegible] Chadha & Co.

Sanjay Mittal

Partner

(ए० के० सिंह)

अधि० अ० [illegible]

[illegible]

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter R with passage to approach by two 30 ft. wide passage shown as letter P (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

Sanjay Patel

Partner

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to SUB-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates).

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flow, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

For Dwarka Deesh & Co.

Sanjay Mittal

Partner

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

For Lavasa Corporation Ltd.
Sanjay Mitti
Partner

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

23.12.2011

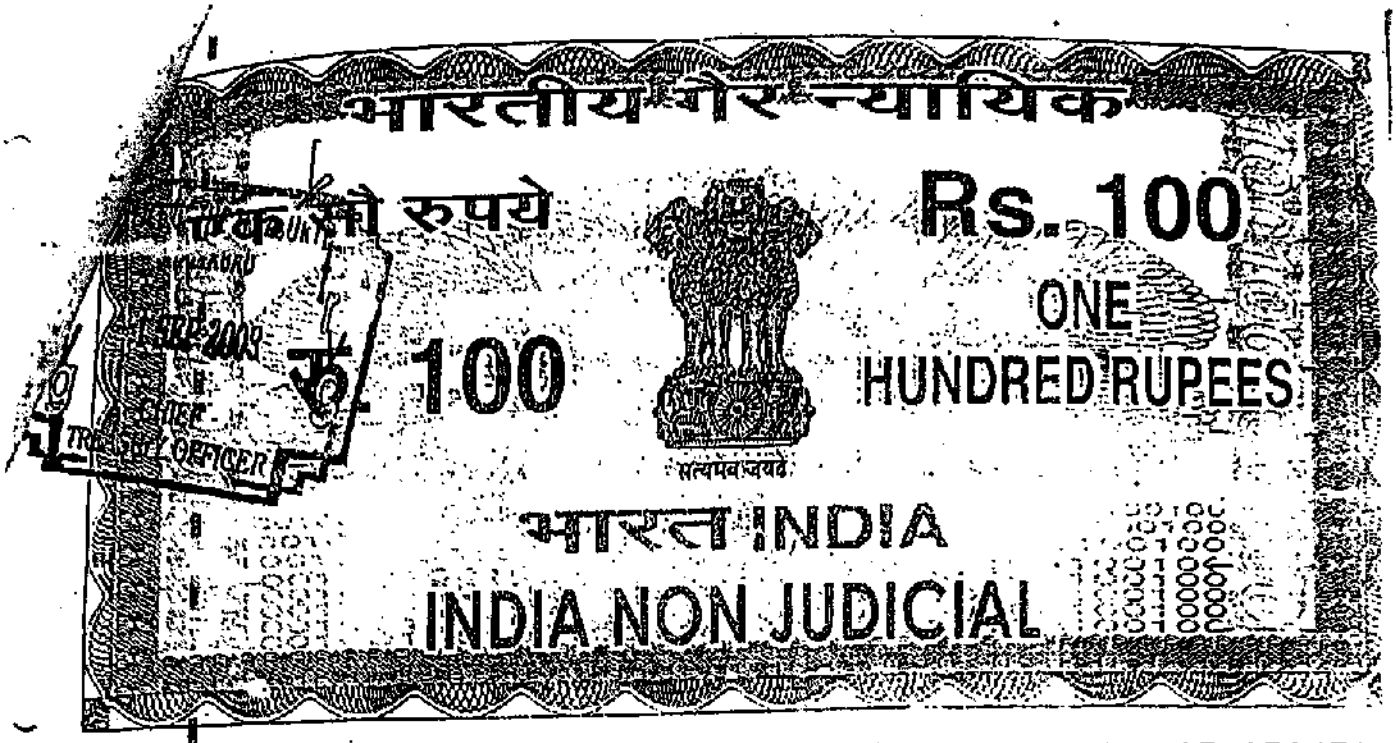
Witness:

1) Gaurav Kaushik
S/o Sh. M.C. Kaushik
R/o Rajdhani Enclave, Delhi-92

23.12.2011
Signature of LICENSOR
अधिकृत हस्ताक्षरकर्ता
जयपुर विकास प्राधिकरण

2) Ashwani Kumar
Lalcho Pharma S/o Sh. B.S. Sharma
M-72 M.L. Enclave Shastri Nagar
Ghaziabad

For Dewan Dheesh & Co.
Sanjay Mittal
Signature of LICENSEE



उत्तर प्रदेश UTTAR PRADESH AE 078439

License Deed

This License deed agreement is made on this 21 day of 11 two thousand and nine between Nagar Nigam Ghaziabad through its authorized signatory Chief Engineer a body corporate constituted under the Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the part of M/s EXPRESS PROPERTIES PRIVATE LIMITED a company incorporated under companies' act 1956 through its authorized signatory Shri Vinit Goel, here in after called the LICENSEE who is carrying the business over the Plot no. 1, Sector1, Vaishali, Ghazaibad, UP which is towards west of nala.

For EXPRESS PROPERTIES PVT. LTD.

Authorised Signatory

59

WHERE AS the nala here in after described, forms part of the nala belonging to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE with permission has undertaken to cover the said nala and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in east of LICENSEE'S plot/premises whose length is about 161 mts. Whereas without providing passage to the LICENSEE it is not possible to use the plot no. **1, Sector1, Vaishali, Ghazaibad, UP** which is on the west side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards east and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the west side of the nala with the permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of **1840** Sq. Mtr in front of their plot of land / premises.

For [illegible] PROPERTIES PVT. LTD.

Authorised Signatory

मुख्य अभियंता

2. LICENSEE shall pay a security deposit of **Rs. 50,000/-** to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of **Rs. 1,00,000/-** , by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee @ 120/- per Sq. Mtr. per year to the LICENSOR. The licensee fee of **Rs. 2,20,800/-** is to paid in advance each year. At the time of executing of agreement, LICENSEE has already deposited **Rs. 5, 93,400/-** as two years LICENSE fee..
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, green belt is shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 40 ft. wide passage shown as letter F (This approach shown as F can not be encroached by LICENSEE or allotted for parking or other purpose by the LICENSOR). That the land lying between nala and LICENSEE plot shown as C is also be given to the LICENSEE at green belt rates, charges and condition fixed by LICENSOR.
11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.
12. That the lessee and sub-lessee (Owner and Tenant as per GDA) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

अधिशासी अधिकारी
नगर निगम गाजियाबाद

मुख्य अभियंता

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer to Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cove the nala as per designed submitted by the LICENSEE and to ensure uniformity in design, drawing, construction and beautification.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of the premises clean, maintain its flow, width.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of GDA) without any charges. In case if any other advertisement is entertained by LICENSEE than LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the covered portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will give preference to LICENSEE for allotment of parking right in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing removable slabs provided by the LICENSEE.

सक्षम अधिकारी

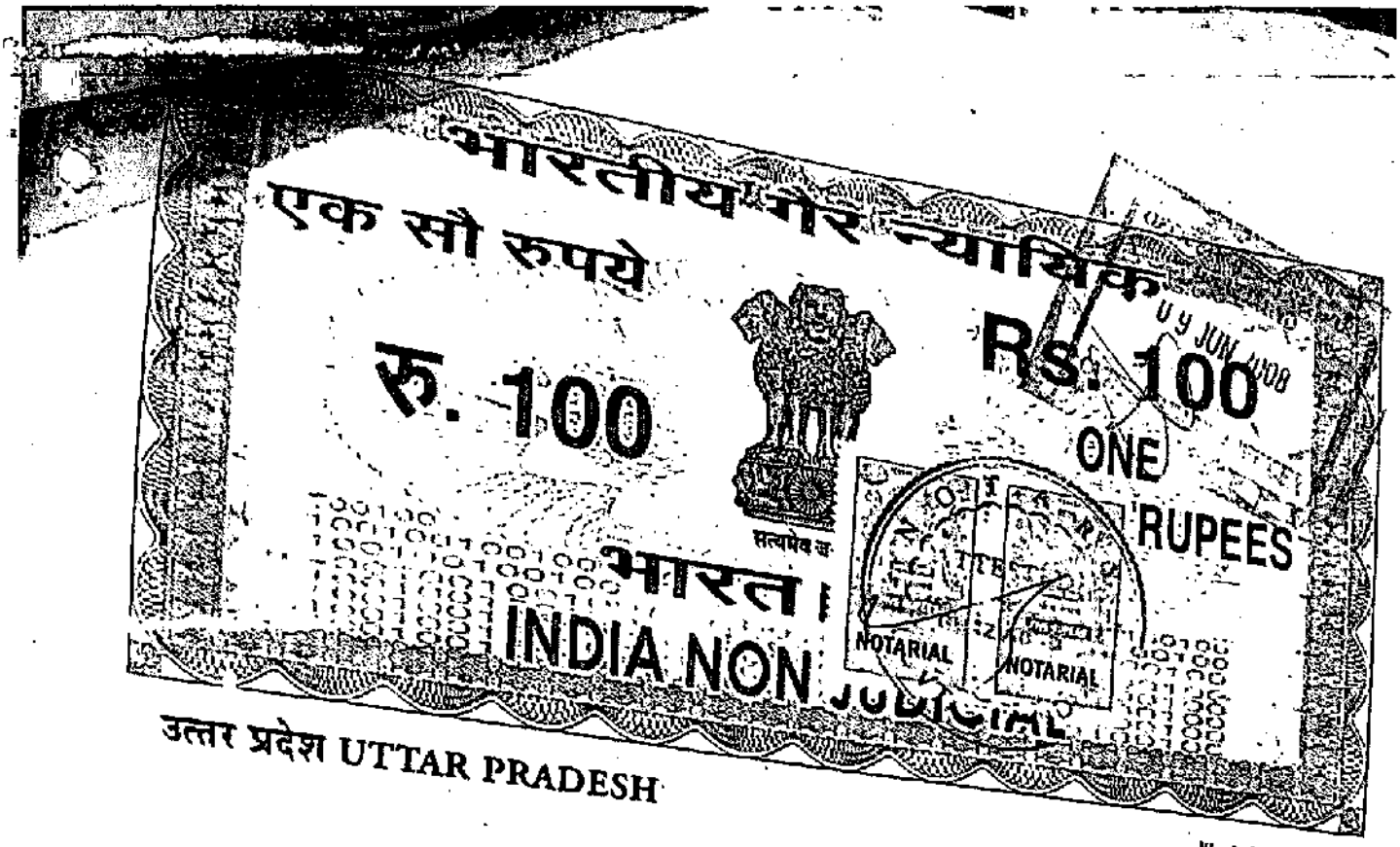
Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by eight party, unless there is breach of and condition of this license agreement.
2. That on expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness: S. Kumar

Satish Kumar S/o
M.S. Chaudhary
602 Express Tower
Nariwala Bagh
Azad Pur - Delhi 33

Authorised Signatory



License Deed

This license deed agreement is made on this 17th day of June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Jai Baba Enterprises, Plot No. 40/1-B/1 & 17 Site 4, Industrial Area, Sahibabad, Ghaziabad, hereinafter called the LICENSEE who is carrying the business over the plot No. 40/1-B/1 & 17 which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For Jai Baba Enterprises
Partner

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about _____ ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 40/1-B/1 & 17, Site IV, Industrial Area, Sahibabad, Ghaziabad, which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For Jai Baba Enterprises

Partner

JAI BABA ENTERPRISES

Office: F-7, Pankaj Plaza II, Plot No. 3,
Karkardooma Community Centre,
Delhi 110092

Works: Plot No. 40/1B/1 & 17,
Site – IV, Industrial Area,
Sahibabad, Ghaziabad, (U.P.)
M: 9811029670

Manufacturer of all types of Readymade Garments on Job Basis

To,
Municipal Commissioner
Nagar Nigam
Ghaziabad

17th June 2008

Sub: - License agreement for Coverage of Nala in front of our unit at Sahibabad industrial area and N.H. 58E (Dabur Mohan Nagar Link Road)

In reference to above subject please note that we have been allotted by UPSIDC plot no. **40/1-B/1 & 17, Site IV at Sahibabad Industrial area, Sahibabad, Ghaziabad**. The said plot is situated on **Dabur – Mohan Nagar Link Road**. We wish to cover the said nala and use the same. In this regard we are willing to abide by terms & conditions stipulated by Nagar Nigam as per agreement.

In this regard we are enclosing the following:-

1. Photocopy of lease deed entered with UPSIDC.
2. Demand Draft of Rs. 50,000/- towards security deposit. (DD: 630438 dt. 16.06.2008 drawn on OBC, Surajmal Vihar, Delhi-92)
3. Demand Draft of Rs. 1,00,000/- towards consideration fees. (DD: 630437 dt. 16.06.2008 Drawn on OBC, Surajmal Vihar, Delhi-92)
4. Demand Draft of Rs. 30,325/- towards license fees for usage of nala from 1st June 2008 to 31st May 2009. (DD: 630435 dt. 16.06.2008 Drawn on OBC, Surajmal Vihar, Delhi-92)
5. Demand Draft of Rs. 30,325/- towards advance license fees for usage of nala from 1st June 2009 to 31 st May 2010. (DD: 630436 dt. 16.06.2008 Drawn on OBC, Surajmal Vihar, Delhi-92)
6. Drawings prepared by M\s Jaiswal & Associated of the proposed nala.
7. Recommendation and membership letter issued by Sahibabad Link Road Entrepreneur Association.

We request you to please consider the above matter and grant us the permission for coverage and use of nala.

Thanking you

Cordially Your's
For Jai Baba Enterprises

Partner / Authorized Signatory

मुख्य अभियन्ता
नगर निगम गाजियाबाद

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

For Jai Baba Enterprises

Partner

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

For Jai Baba Enterprises

Partner

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachly road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given Preferably to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

सूचना विभाग

For Jai Baba Enterprises

Partner

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 252.68 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @ 120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 30,325/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 60,650/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अधिशासी
अधिकारी नगरपालिका परिषद गाजियाबाद

For Jai Baba Enterprises

Partner



उत्तर प्रदेश UTTAR PRADESH W 690040

License Deed

This license agreement is made on this day of Seventeen June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Jain Marble Centre hereinafter called the LICENSEE who is carrying the business over the plot No. 28/3B/3, Site IV Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

For JAIN MARBLE CENTRE

Partner

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 60 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 28/3B/3, Site IV Industrial Area, Sahibabad, which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

उप अभियन्ता
लघु सिंचाई खण्ड

For JAIN MARBLE CENTRE

Partner

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 501.85 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 60,223/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 120446/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

For JAIN MARBLE CENTRE

Partner

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be Preferably given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

For JAIN MARBLE CENTRE

Partner

सुधार न्यासी
दीनदयाल पुनिवासवेत्र

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

For JAIN MARBLE CENTRE

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

मुख्य अभियन्ता
मुख्य नियन्त्रण प्राधिकारी

For JAIN MARBLE CENTRE

Partner

4. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:
1) Satya Pal Singh
S/o Late Sh. B. Singh
A-313, Satya Nagar
Signature of LICENSOR

2)

For JAIN MARBLE CENTRE

Signature of LICENSEE



उत्तर प्रदेश UTTAR PRADESH AT 171809

License Deed

This License deed agreement is made on this 28.08.2011 day of ..... two thousand and eleven between Nagar Nigam Ghaziabad through its authorized signatory CHIEF ENGINEER, GHAZIABAD NAGAR NIGAM, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M/S K.R.MANGALAM WORLD SCHOOL. A company incorporated under companies' act 1956 through its authorized signatory MR. INDRA DEV GUPTA, DIRECTOR, here in after called the LICENSEE who is carrying the business over the Plot No. 11, SECTOR VI, VAISHALI, GHAZIABAD., which is towards west of nala.

K.R. Mangalam World School

मुख्य अभियन्ता
गाजियाबाद नगर निगम

(प्रवीण सिंह)
अधिशासी अधिकारी
गाजियाबाद नगर निगम

Where as the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot/premises whose area is about **1028.0 Sq. M.** and without providing passage to the LICENSEE it is not possible to use the plot No **Plot No. 11, SECTOR VI, VAISHALI, GHAZIABAD** which is on the west side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards east and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) fro reaching his property situated on the wast side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property more particularly described in the schedule hereto, hold the same unto the LICENSEE.

Inder Dev
K. R. Manglam World School

The LICENSEE consents to do as under in consideration to permission from LICENSOR to use already covered portion of nala permanently:-

1. That the LICENSEE has and area of 1028.0 Sq. Mtr. Nala area, In front of their plot of land / premises. The licensee fee of Rs 1,23,360/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 2,46,720 /- as two year LICENSEE fee, one time premium and one time security.
2. LICENSEE shall pay a security deposit of Rs.1,50,000 /- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs.100000/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee for covered nala has and area of 1028.0 M2 @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 1,23,360/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 2,46,720/- As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. (This approach shows as E can not be encroached by

K. R. Manglam World School

(रामवीर सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
गाजियाबाद नगर निगम

LICENSEE or allotted for parking or other purpose by the LICENSOR. That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

15. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

16. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

17. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

Indu Rer
K. R. Manglam World School

(UPS) सिंह
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
गाजियाबाद नगर निगम

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

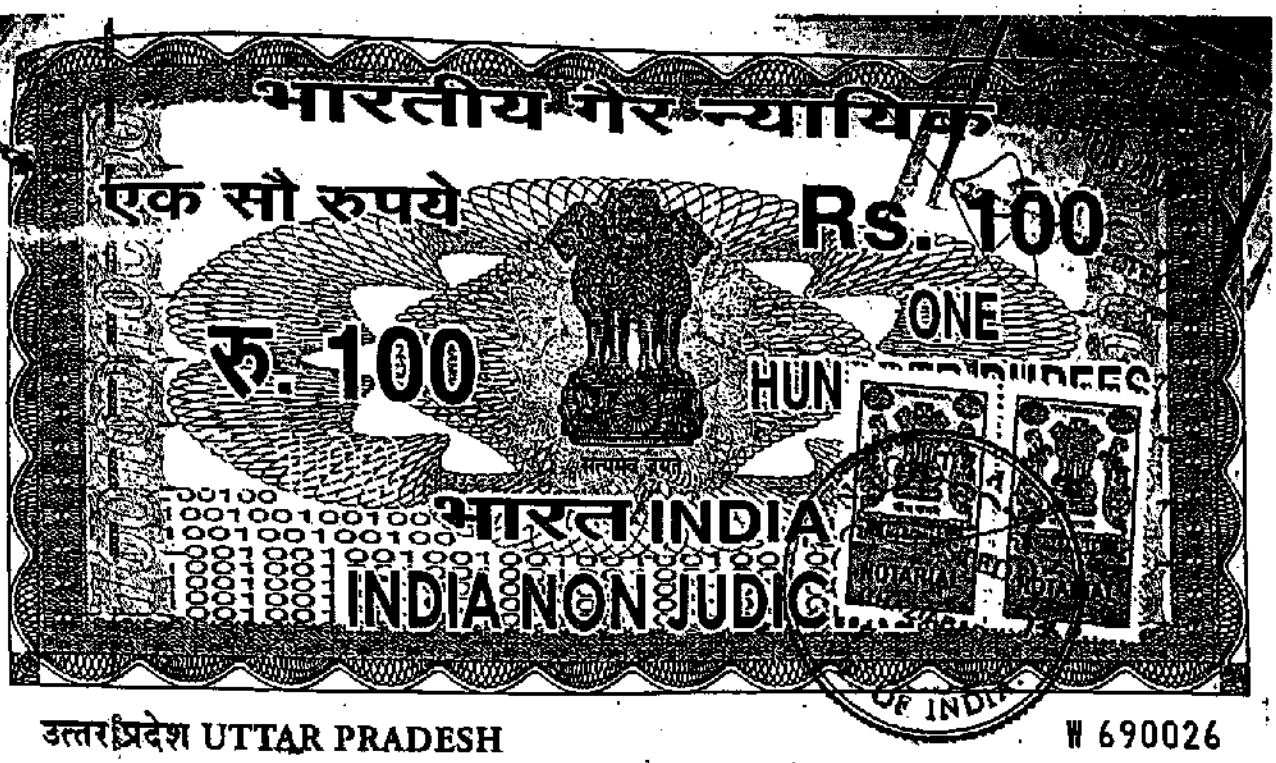
1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by either party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

K. R. Manglam World School

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियन्ता
गाजियाबाद नगर निगम



उत्तर प्रदेश UTTAR PRADESH W 690026

License Deed

This license deed agreement is made on this day of _____ Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Palika Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its successors) of the one part and M\S Krishna Exports, Plot No. A-23/1, 27 & A-23/2, Site IV, Industrial Area, Sahibabad, Ghaziabad, hereinafter called the LICENSEE who is carrying the business over the plot No. A-23/1, 27 & A-23/2, which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

(S.P.A)

7. LICENSEE has to pay this LICENSE rent only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be let out to the LICENSEE (till road widening is done) and the LICENSOR to charge present market rate of the same.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

(S.P.A)

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover permanently) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 60 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. A-23/1, 27 & A-23/2 which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE has already constructed the pulia over the drain for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the rent hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

(S.P.A)

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 268.40 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 1,00,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 50,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE rent @120/- per Sq. Mtr. per year to the LICENSOR. The rent of Rs. 32,210/- is to be paid in advance each year. At the time of executing of LICENSE, LICENSEE is to deposit Rs. 64,420/- as two year LICENSE rent.

6. LICENSEE will pay this LICENSE rent within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

(S.P.A.)

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE rent for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE rent, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean and can install mechanism to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business. In case if any other advertisement is entertained by

सुरेश अग्निहोत्री
नगर निगम गाजियाबाद

(S.P.A.)

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE rent received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

मुख्य अभियन्ता
लो.नि.विभाग गाजियाबाद

(S.P.A.)

1. That the tenancy and this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of this contract by either party.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:
1) O.P. Arora
S/o Sh. Gopal Das
R/o B-705 Ankuyal,
Alaknanda Delhi 92

Signature of LICENSOR

(S.P.A.)
Signature of LICENSEE

JAGTAR SINGH
S/o S. PRITAM SINGH
K-28, GREEN PARK MAIN
NEW DELHI-110016

(114)



उत्तर प्रदेश UTTAR PRADESH

AE 153432

License Deed

This License deed agreement is made on this 15 Dec. day of 12 2009 two thousand and nine between Nagar Nigam Ghaziabad through its authorized signatory Chief Engineer, Ghaziabad Nagar Nigam, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M/S MADHUVAN PROPERTIES PVT LTD. A company incorporated under Companies' Act 1956, through Shri Haryant Kumar Chaudhry s/o late Sher Singh Chaudhry director of the company, here in after called the LICENSEE who is carrying the business over the plot no. 64/5/19 to 22, SITE IV, SAHIBABAD (U.P) which is towards north of nala.

(वी० के० सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियंता

For Madhuvan Properties Pvt. Ltd.

Auth. Sign. (Director)

WHERE AS the nala here in after described. forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing. for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot/premises whose width is about 713.0 M2. and without providing passage to the LICENSEE it is not possible to use the plot No 11/S/10 to 22 SITE IV, SAHIBABAD which is on the north side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) fro reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions ad agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed. the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto; hold the same unto the LICENSEE.

(ए० के० सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

सुडा अभियंता

For Madhavan Properties Pvt. Ltd.

Authd. Sign./Director

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently :

1. That the LICENSEE has and area of 713.0 Sq. Mtr. In front of their plot of land / premises.
2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 713.00 M^2 is to paid in advance each year. At the time of executing of agreement. LICENSEE is to deposit Rs 171120.00 As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. That the LICENSEE is to bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage

(ए० के० सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियंता

For Machhvan Properties Pvt. Ltd.

Auth. Sign./Director

(11)

shown as letter E (This approach shows as E can not be encroached by LICENSEE or allotted for parking or other purpose by the LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates. charges and condition fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee(Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cove the nala as per designed approved by LICENSOR'S architect and engineer.(M/S Jaiswal and Associate) To ensure uniformity in design, drawing, construction and beautification, completion letter to issued by M/S Jaiswal and Associate.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

(ए० के० सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

मुख्य अभियंता

For Madhavan Dairy (P) Pvt. Ltd.

Auth. Sign./Director

(110)

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by eighty party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

(Ashok Kapoor)
E-23, Dayanand Nagar,
GHAZIABAD.

Sandeep
D-22, Geeta Nand Kunj
Modi Nagar

For Madhuvan Properties Pvt. Ltd.
Auth. Sign./Director

(एच के सिंह)
अधिशासी अभियन्ता
गाजियाबाद नगर निगम

युग्म अभियंता

Received one Copy.
For Madhuvan Properties Pvt. Ltd.
General Manager



उत्तर प्रदेश UTTAR PRADESH **License Deed** W 644005

This license agreement is made on this day of Seventeen June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Mirage Marbles Pvt. Ltd. Hereinafter called the LICENSEE who is carrying the business over the plot No-28/3B/2, Site IV Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

For MIRAGE MARBLES PVT. LTD.

मुख्य अधिशासी
नगर निगम गाजियाबाद

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Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 60 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 28/3B/2, Site IV Industrial Area, Sahibabad, which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For MIRAGE MARBLES PVT. LTD.

Director

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 418.06 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 50,170/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 1,00,340/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

For MIRAGE MARBLES PVT. LTD.

Director

खण्ड अभियन्ता
नगर निगम गाजियाबाद

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

For MIRAGE MARBLES PVT. LTD.

Director

मुख्य अभियन्ता
उदयपुर विद्युत वि. नि. ...ाव

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

For MIRAGE MARBLES PVT. LTD.

Director

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

For MIRAGE MARBLES PVT. LTD.

Director

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

1) Satya bal Singh
S/o Late Sh V. P Singh
A 313 Surya nagar
GBD

2) Sanjay Mittal
SANJAY MITTAL
69, RAJKUNJ
RAJNAGAR
GHAZIABAD

Signature of LICENSOR

For MIRAGE MARBLES PVT. LTD.

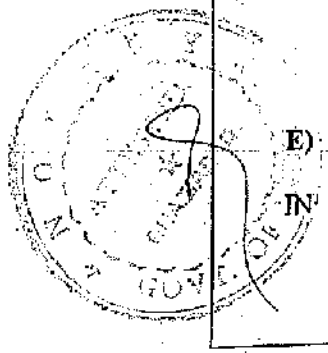
Director

Signature of LICENSEE

MAP & DETAILS OF LAND LET-OUT TO THE LICENSEE

A) PLOT OF LICENSEE

B) NALA (to be covered by LICENSEE as per approve Drawing and used by LICENSEE)



E) IN

C) KACHHI ROAD
(Proposed for road widening)

E) OUT

D) DABUR MOHAN NAGAR LINK ROAD (towards Mohan Nagar) ---→

<--- (DABUR MOHAN NAGAR LINK ROAD (towards Anand Vihar ISBT)

For MIRAGE MARBLES PVT. LTD.

Director

ATTESTED

R.K. Sinha
Notary, Ghaziabad



उत्तर प्रदेश UTTAR PRADESH AK 947044

License Deed

This License deed agreement is made on this ..... day of ..... two thousand and nine between Nagar Nigam Ghaziabad through its authorized signatory Chief Engineer, Ghaziabad Nagar Nigam, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and Mr Mukesh Kumar Aggarwal, s/o Shri Ram Gopal, here in after called the LICENSEE who is carrying the business over the plot no S-15A, SITE IV, SAHIBABAD (U.P) which is towards north of nala.

M/s Mukesh Agg...

Signature

28/09/10

मुख्य अभियन्ता
नगर निगम गाजियाबाद

WHERE AS the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot/premises whose area is about 442.25 M2. and without providing passage to the LICENSEE it is not possible to use the plot No S-15A, SITE IV, SAHIBABAD which is on the north side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) fro reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions ad agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

M/s Mukesh Aggarwal

29/09/10

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The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently :

1. That the LICENSEE has and area of 442.25 Sq. Mtr. In front of their plot of land / premises.
2. LICENSEE shall pay a security deposit of Rs. 1,50,000/- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 442.25 M^2 is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **106140.00** As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach shows as E can not be encroached by LICENSEE or allotted for parking or other purpose by the LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

Mr. Mukesh Aggarwal

Signature

23/09/10

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee(Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cove the nala as per designed approved by LICENSOR'S architect and engineer.(Mr. R.C.Sharma, Chartered Engineer) To ensure uniformity in design, drawing, construction and beautification, completion letter to issued by Mr. R.C.Sharma, Chartered Engineer.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

19. Licensee will construt the slab in this way that top of slab shall lower than the top camber of road.

20. Licensee will not use slab for parking purpose.

21. Licensee will construt folders slab on nala.

Agrawal

Signature

28/09/12

मुख्य नगर अभियन्ता
नगर निगम गाजियाबाद

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

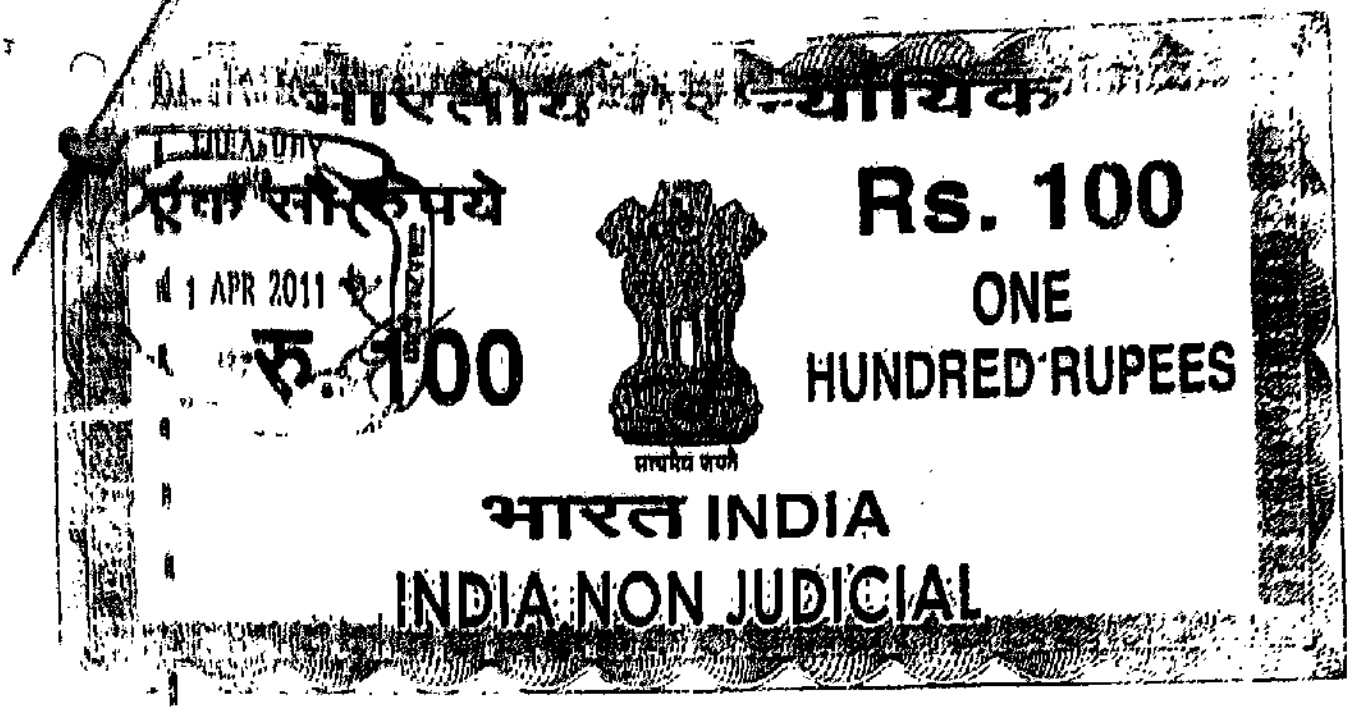
Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by eighty party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

25/09/10

मुख्य अभियन्ता
मुरा विगम गाजियाबाद



उत्तर प्रदेश UTTAR PRADESH AR 741947

License Deed

This license deed agreement is made on this day of 14-06- 2011 between Nagar Nigam Ghaziabad through its authorized signatory Sh. ATTAR SINGH Chief Engineer a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part And Ontime Cargo and Couriers Pvt. Ltd. A company incorporated under companies' act 1956 through its authorized signatory, Sh. Yogesh Kumar Baweja S/o Shri N.L. Baweja here in after called the LICENSEE who is carrying the business over the plot no. 60/1 and its subdivision plots 60/1/1 to 60/1/4, Site-4 Industrial area, Sahibabad, Ghaziabad which is towards ____ side of nala.

मुख्य अभियंता

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WHERE AS the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight ears on the term and condition here in after appearing, for the purpose of construction i.e. covering the drains of which is in South West and North West of LICENSEE'S plot/premises whose area is about 3415.86 M2. The LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia over the both of drain according to the approval given by the LICENSOR (RCC cover) for reaching his property situated on the east side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/ premises.

NOW THE INDENTURE WITHESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently :

For Optima Cargo & Couriers Pvt. Ltd.

Authorised Signatory/Director

1. That the LICENSEE has area of uncovered Nalu of 3415.86 Sq. Mtr and side path of 838.32 Sq. Mtrs out side of their plot of land/premises
2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of demand draft. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period
4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft.
5. S.LICENSEE shall pay a LICENSE fee 120/- per Sq Mtr per year for the area of drain coverage (3415.86 Sq Mtr.) and Rs 5/- per Sq Mtr for the area of green belt (838.32 Sq Mtr.) to the LICENSOR total area of license 4254.18 Sq Mtr. The Licensee fee Rs. 418286.4 is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 9,78,190/-As two year LICENSEE fee , premium and security
6. LICENSEE will pay this LICENSEE fee only by way of Demand Draft no way cash will be accepted.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft and no other way will be accepted.
8. .That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. .That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction , as per the necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B , G with passage to approach by six passage shown as letter a, b, c, d, e, f (This approach shows as a, b, c, d, e, f can not be encroached by LECENSEE or allotted for parking or other purpose by the LICENSOR). That the land lying between nala and road in side of the LICENSEE plot shown as G also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR

For Ontime Cargo & Couriers Pvt. Ltd.

Authorised Signatory / Director

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cove the nala as per designed approved by LICENSEE'S architect and engineer. (M/S DESIGN CELL) To ensure uniformity in design, drawing, construction and beautification, completion letter to issue by M/S DESIGN CELL.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in side of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

एक०के०सिंह
अधि०अभि०

मुख्य अभियंता

For Officer

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by Ex- party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

एक्सईएन सिंह
अधिशासी अभियंता

मुख्य अभियंता

For

Authorized Signatory



उत्तर प्रदेश UTTAR PRADESH W 643188

License Deed

This license deed agreement is made on this day of Seventeen June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S Raj Krishna Textile Pvt. Ltd. hereinafter called the LICENSEE who is carrying the business over the plot No. 28/3/4, Site IV Sahibabad Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For Rajkrishna Textile Pvt. Ltd.

Director

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and width is about 60 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 28/3/4, Site IV Sahibabad Industrial Area, Sahibabad, which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

मुख्य अभियन्ता
मुख्य नियन्त्र गाजियाबाद

For Rajkrishna Textiles Pvt. Ltd.

Director

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 618.75 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 74,250/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 1,48,500/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अभियन्ता
मुख्य विपणन गाजियाबाद

For Rajkrishna Textiles Pvt. Ltd.

Director

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

मुख्य अभियन्ता
लोक निर्माण गाजियाबाद

For Rajkrishna Textiles Pvt. Ltd.

Director

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

अपर नगर आयुक्त
नगर निगम गाजियाबाद

For Rajkrishna Textiles Pvt. Ltd.

Director

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

For Rajkrishna Textiles Pvt. Ltd.

Director

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1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

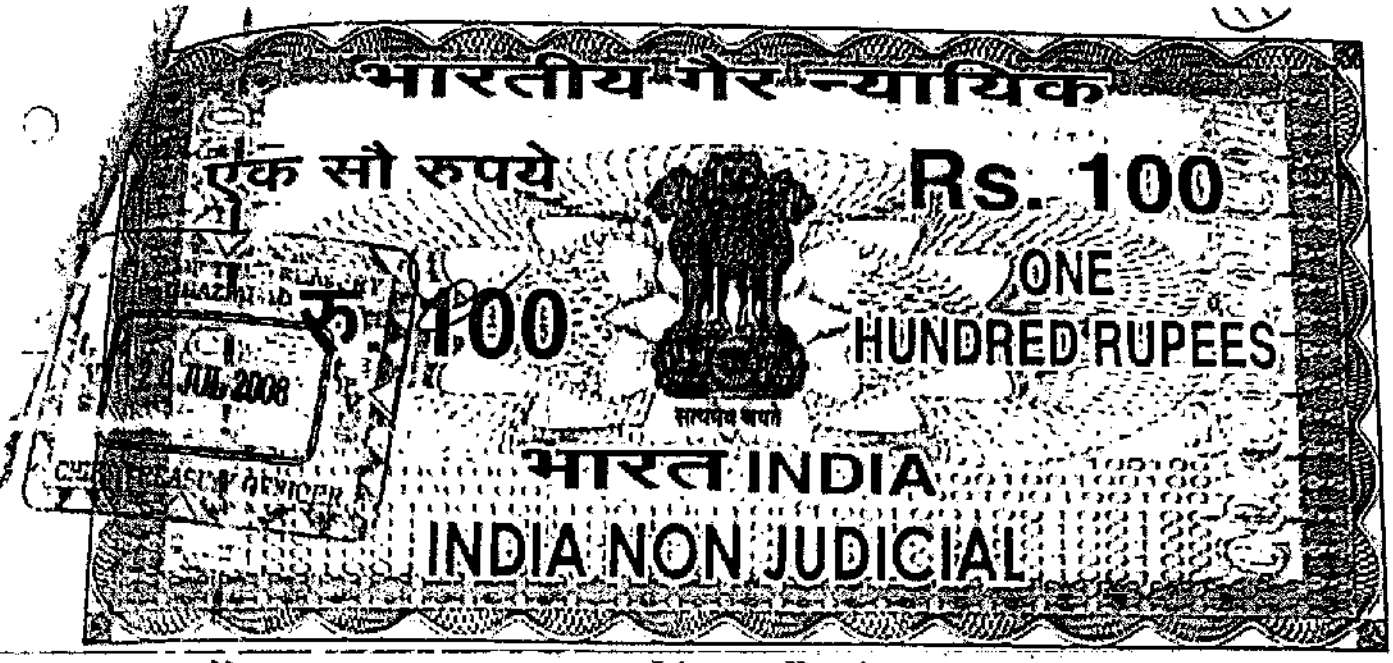
Witness:
1) SANJEEV S/o R.C. SHARMA
MILL POST PATHOLI MEERUT (U.P.)

Signature of LICENSOR

For Rajkrishna Textiles Pvt. Ltd.

Director

Signature of LICENSEE



उत्तर प्रदेश UTTAR PRADESH **License Deed** V 200636

This license deed agreement is made on this day of 11/7/09 Two Thousand and Eight between Nagar Nigam, Ghaziabad a body Corporate instituted under the Nagar Palika Act (Hereinafter calling the LICENSOR which expression shall unless the context does not so admit include its successor of the one part M/S Sahib Automobiles (Hero Honda Motors Ltd) here in after called the LICENSEE who is carrying the business over the Plot-28/3/6 which is towards north of Nala.

Whereas the Nala hereinafter described, forms part of the Nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

Whereas the LICENSOR has agreed to LICENSE the said Nala (With permission to cover) and the LICENSEE has agreed to take the Nala on LICENSE basis for a period of Twenty Eight Years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e covering the drain which is in south of LICENSEE'S Plot/ premises and whose width is about 60ft. and without providing passage to the LICENSEE . It is not possible to use the Plot No-28/3/6 which is on the north side of Nala. The Plot / premises of the LICENSEE is surrounded by Plot / premises of other persons and the only way is

मुख्य अभियंता

For Sahib Automobiles

Partner

towards south of the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER;

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same into the LICENSOR.

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of.....Sq. Mtr. In front of their plot of land / premise.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any intrest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

For Sahib Automobiles

Partner

(19)

5. LICENSEE shall pay LICENSE fee @ 120/- per Sq. Mtr. Per year to the LICENSOR. The license fee of Rs. 5760/- Is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 5760/- as two year LICENSE fee.

6 LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15 % per annum.

7. LICENSEE has to pay this LICENSE fee only by way of demand draft or cheque and in on way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. The LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E can not be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE, (Till road widening is done) as present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

मुख्य अभियंता

For Sahib Automobiles

Partner

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will have not the right to sub-LICENSE the covered nala without permission from Nagar Nigam Ghaziabad.

13. That if LICENSEE fails to deposit LICENSE fee from one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSEE will stand can called. Only after payment of unpaid LICENSE fee, interest thereon and processing fee of Rs..... The LICENSE may be restored on same terms and conditions.

14. The LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M/S Jaiswal & Associate) to ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M/S Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full sight and title of the construction thereon.

16. The LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and stop floating and solid waste coming from previous source.

17. The LICENSEE can not only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

<u>The LICENSOR consent to do as under in consideration of LICENSE fee received by them:</u>

For Sahib Automobiles

Partner

मुख्य अभियंता

(10)

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR WILL facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking [illegible] of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities i.e over – raining or nala choking the LICENSOR may undertake to get the nala cleaned by removing slabs.

<u>Now LICENSOR and LICENSEE together consent as under:</u>

1. That in any case this LICENSE agreement can not be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expire of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR then the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

1) अधिशासी अभियन्ता
नगर निगम गाजियाबाद

2)

Signature of LICENSOR
मुख्य अभियंता

For Sahib Automobiles

Signature of LICENSEE Partner

(35)



उत्तर प्रदेश UTTAR PRADESH

BC 567432

Licence Deed

This Licence deed agreement is made on this 03 day of OCTOBER two thousand and twelve between Nagar Nigam, Ghaziabad through its authorized signatory CHIEF ENGINEER, GHAZIABAD NAGAR NIGAM, a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M/S SARAL NETWORK SERVICES (P) LTD. A company incorporated under companies act 1956 through its authorized signatory MR. SANDEEP MALHOTRA (DIRECTOR), here in after called LICENSEE who is carrying the business over the S-3, SITE-4, INDUSTRIAL AREA, SAHIBABAD, GZB. which is towards west of nala.

For SARAL NETWORK Services Pvt. Ltd.

Director

मुख्य अभियन्ता
गाजियाबाद नगर निगम

(डी०के० त्यागी)
अधिशासी अभियन्ता (सिविल)
गाजियाबाद नगर निगम

(34)

Where as the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in east of LICENSEE'S plot/premises whose area is about 092 Sq. M. and without providing passage to the LICENSEE it is not possible to use the plot No S-3, साईट-4 औ.क्षे.ज, नन्दग्राम G2B. which is on the west side of nala. The plot/premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards east and the LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the wast side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions and agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For SARAL NETWORK SERVICES PVT. LTD.

Director

मुख्य अभियन्ता
गाजियाबाद नगर निगम

(डी०के० शर्मा)
अधिशासी अभियन्ता (सिविल)
गाजियाबाद नगर निगम

(33)

The LICENSEE consents to do as under in consideration to permission from LICENSOR to use already covered portion of nala permanently:-

1. That the LICENSEE has and area of 092 Sq. Mtr. Nala area, In front of their plot of land / premises. The licensee fee of Rs 11,040/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 22080/- as two year LICENSEE fee, one time premium and one time security.
2. LICENSEE shall pay a security deposit of Rs.1,50,000 /- to LICENSOR by way of Demand Draft/Cheque/fixed diposit. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs.100000/- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee for covered nala and area of 092 M2 @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 11040/- is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 22080/- As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of any type of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. (This approach shows as E can not be encroached by

For SARAL NETWORK SERVICES PVT. LTD.

Director

मुख्य अभियन्ता
गाजियाबाद नगर निगम

(डी०के० त्यागी)
अधिशासी अभियन्ता (सिविल)
गाजियाबाद नगर निगम

LICENSEE or allotted for parking or other purpose by the LICENSOR. That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. The LICENSEE will bear all cost of such construction and will have full right and title of the construction thereon.

15. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

16. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

17. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

For SARAL NETWORK SERVICES PVT. LTD.

Director

सहा. अभियन्ता
गाजियाबाद नगर निगम

(डोमिका त्यागी)
सहायक अभियन्ता (सिविल)
गाजियाबाद नगर निगम

(31)

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage in any way the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs, if required.
5. Nala silt clear in every year April & may from M/S AADI bEST cONSORTIUM (P)LTD.
6. If any case your company can't work than, this work is completed by nagar nigam and you have to paid all expenditure.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by either party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

(1)

For SARAL NETWORK SERVICES PVT. LTD.

Director

(डी0के0 त्यागी)
अधिशासी अभियन्ता (सिविल)
गाजियाबाद नगर निगम

मुख्य अभियन्ता
गाजियाबाद नगर निगम



उत्तर प्रदेश UTTAR PRADESH

V 294712

LICENCE DEED

This Licence agreement is made on this day of 26th December two thousand and eight between Nagar Nigam,Ghaziabad a body corporate constituted under the Nagar Nigam Act(herein after called the LICENSOR which expression shall unless the context does not so admit include its assigned and successors) of the one part and M/s.Savita Steels (P) Ltd., hereinafter called the LICENSEE who is carrying the business over the plot no.49/34 Site IV, Industrial Area, Sahibabad, Ghaziabad, U.P. which is towards South-west of Nala.

Whereas the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

For SAVITA STEELS PRIVATE LTD.

DIRECTOR

(25)

...ns the LICENSOR has agreed to LICENSE the said space created by ...rage of Nala of above plot to start up of covered space of nala ...d the LICENSEE has agreed to take said space on LICENCE basis for ...period of sixty years on the terms and conditions hereinafter ...ppearing, which is in the East-South of LICENCEE'S plot/premises and whose width is about 9 meteres.

That the nala is covered by licensee for safety, to avoid foul smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be aid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

The LICENCEE consents to do as under consideration to permission from LICENSOR to LICENCEE space created by coverage of nala area 39X(9) meteres equal to 351 sq.m.

1. LICENSEE shall pay a security deposit of Rs.50,000/-to LICENSOR by way of Demand Draft. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
2. That the security deposit amount shall be forfeited if the LICENSEE vacates the nala before the LICENSE period.
3. LICENSEE shall pay a one time premium fee of Rs.1,00,000/- by way of Demand Draft.
4. LICENSEE shall pay LICENCE fee @120/-per Sq.MTR.per year to the LICENSOR. The license fee for Rs.42,120/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit two year LICENSE fee amounting Rs.84,240/-
5. LICENSEE will pay this LICENCE FEE WITHIN 30 days of due date and payment beyond this period will attract interest @15% per annum.

For SAVITA STEELS PRIVATE LTD.

DIRECTOR

(94)

...NSEE has to pay this LICENSE fee only by way of Demand Draft or ...eque and in no way cash will be accepted.

7. That the LICENSEE is liable to maintain the LICENCE property and has to bear the expenses of beautification over the LICENSE hold property.

8. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction as per his necessity on the LICENSE property.

9. Detail of plot is shown A.nala is shown as B Green Belt is shown as C

10. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this aggreement.

11. That the Lessee and sub-lessee(owner and tenant as per UPSIDC) will not have the right to SUB-LICENSE the covered nala without permission from Nagar Nigam,Ghaziabad.

12. That if LICENSEE fails to deposit LICENSE fee for one year,then a notice under section 111 of Transfer of Proprety Act may be given by LICENSOR and this LICENSE will stand cancelled.Only after payment of unpaid LICENSE fee,interest thereon and processing fees of Rs.50,000/- the LICENSE may be restored on same terms and conditions.

13. The LICENSEE will keep the nala in front of his premises clean, maintain its flow,width and to stop floating and solid waste coming from previous source.

14. The LICENSEE can only display advertisement related to his business (LESSER & SUB-LESSEE of UPSIDC) without any charges.In case if any other advertisement is entertained by LICENSEE the LICENSOR would have advertisement revenue rights.

15. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENCEE in case of any requirement from concerned authorities or government bodies.

For SAVITA STEELS PRIVATE LTD.

DIRECTOR

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LICENSOR will give preferance to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE aggreement cannot be terminated before the period of sixty years by either party, unless there is breach of any condition of this license agreement.

2. That after the expiry of LICENSE period of Sixty years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

POINT NO.2

Further the LICENSOR has agreed to LICENCE the said space of 600 sq.m parallel to LINK Road NH-58E for beautification & maintenence of green belt upto period March 2009 for which a sum of Rs.3,000/- is deposited with Licensor @Rs.5/-per sq.m.

Now Licensor has agreed to Licence above space to Licensee for a period of sixty years for beautification & maintenence for green belt. Licensee has no objection, if due to any development work by Govt. like road widening etc. in case Licensed space is utilized for such development work.

In case License space is reduced by widening of road. The Licensee shall pay charges only on available and reduced space as per prevailing rate of Licensor.

For SAVITA STEELS PRIVATE LTD.

DIRECTOR

(22)

Witness:

1)

Signature of LICENSOR

2)

signature of LICENSEE

For SAVITA STEELS PRIVATE LTD.

DIRECTOR



उत्तर प्रदेश UTTAR PRADESH W 692968

License Deed

This license deed agreement is made on this day of 17 June 2008 Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S_Shiva Scooter Agency hereinafter called the LICENSEE who is carrying the business over the plot No._28/3/5 which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

For SHIVA SCOOTER AGENCY

Partner

मुख्य अभियन्ता
नगर निगम गाजियाबाद

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 60ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 28/3/5 which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

For SHIVA SCOOTER AGENCY

Partner

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 863.99 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 103679.00 is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 207358.00 as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अभियन्ता
प्रवर निगम गाजियाबाद

For SHIVA

Partner

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guardroom or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

NOTARY ATTESTED GHAZIABAD OF INDIA

Preferable

For SHIVA SCOOTER

Partner

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

कृते अधिपत्ता
सेवा निगम गाजियाबाद

For SHIVA SCOOTER AGENCY

Partner

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

For SHIVA SCOOTER AGENCY

Partner

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

मुख्य अभियन्ता
नगर निगम, गाजियाबाद

For SHIV SCOOTERS

Partner

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

मुख्य अभियन्ता
[illegible] गाजियाबाद

Witness:

1) Rajesh Mehrotra
29/315 Sector 04
Sahibabad

2) Sanjay Mittal
SANJAY MITTAL
R-69 RAJKUNJ
GHAZIABAD

Signature of LICENSOR

For SHIVA SCOUT.IR [illegible]

Partner

Signature of LICENSEE

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

₹. 100

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

OFFICE OF THE TREASURY GHAZIABAD

1 JUN 2009

TREASURY OFFICER

उत्तर प्रदेश UTTAR PRADESH

V 255115

License Deed

This License deed agreement is made on this 10 Aug 2009 day of ..... two thousand and eight between Nagar Nigam Ghaziabad through its authorized signatory **B.N. Mishra Chief Engineer** a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and SUPER PRIMA ENTERPRISES Pvt. Ltd. A company incorporated under companies' act 1956 through its authorized signatory shree Rajeshwar Singh, Advisor, Business Development, here in after called the LICENSEE who is carrying the business over the plot no. **64/6- 1264/6-2** which is towards north of nala.

अधिशासी अभियन्ता
गाजियाबाद

मुख्य अभियंता

For Super Prima Enterprises

Partner

WHERE AS the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises whose width is about **126'** ft. and without providing passage to the LICENSEE it is not possible to use the plot No **64/6- 1264/6-2** which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plot / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) fro reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions ad agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

अधिशासी अभियन्ता
नगर निगम गाजियाबाद

मुख्य अभियंता

For Super Prima Enterprises

Partner

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently :

1. That the LICENSEE has and area of **431.25** Sq. Mtr. In front of their plot of land / premises.
2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs. 1, 00,000 /- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. **431.25** M^2 is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs **51750.00** As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the plnce of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach shows as E can not be encroached by LICENSEE or allotted for parking or other purpose by the

अधिशासी अभियन्ता
मेसर्स सिडको/नवी मुंबई

मुख्य अभियंता

For Super Prima Enterprises

Partner

LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee(Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cove the nala as per designed approved by LICENSOR'S architect and engineer.(M/S Jaiswal and Associate) To ensure uniformity in design, drawing, construction and beautification, completion letter to issued by M/S Jaiswal and Associate.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

अधिशासी अभियन्ता
नगर निगम, गाजियाबाद

मुख्य अभियंता

For Super Prima Enterprises

Partner

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.
2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.
3. LICENSOR will gave preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of gLICENSE.
4. In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight year by eighty party, unless there is breach of and condition of this license agreement.
2. That expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSEE property further and if the LICENSEE his consent to the licensor than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

अधिशाषी अभियन्ता
वसर विभाग गाजियाबाद

मुख्य अभियंता

Witness:

1. Sanjeev
S/o Sh. RAM NIWAS
R/o. H.No. 218, PRAHLAD GARHI
VASUNDHRA GHAZIABAD

For Super Prima Enterprises,

2. PURUSHOTTAM DASS
S/o. Sh. GANESHI LAL
R/o H No 1286, BAZAR SITARAM
DELHI-6.

Partner



दिल्ली DELHI

F 132080

License Deed

This license deed agreement is made on this 17TH day of JUNE Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S V4 ENTERPRISES hereinafter called the LICENSEE who is carrying the business over the plot No:40A/17 SITE IV SAHIBABAD. which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

मुख्य अधिशासी
नगर निगम गाजियाबाद

For V4 ENTERPRISES

Partner

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Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south of LICENSEE'S plot / premises and whose width is about 40 ft. and without providing passage to the LICENSEE it is not possible to use the plot no. 40A/17 which is on the north side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

लिपिक भविष्यनिधि
अपर निबंधक गाजियाबाद

For V4 ENTERPRISES

Partner

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 297 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 35674/- is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 71348/- as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

For V4 ENTERPRISES

Partner

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be given preferably to the LICENSEE, (till road widening is done) at present green belt rates) charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

For V4 ENTERPRISES

Partner

For V4 ENTERPRISES

Partner

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE & SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by

For V4 ENTERPRISES

Partner

LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as under:

मुख्य अभियन्ता
नगर निगम गाजियाबाद

For V4 ENTERPRISES

Partner

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness:

1) Satya Prakash
S/o Late Sh. V. P. Singh
A 319 Surya Nagar
GBD

2) O.P. Arora
S/o Sh. Gopal Das
R/o B-305 Gokalpuri
Dadri

Signature of LICENSOR

For V4 ENTERPRISES

Partner

Signature of LICENSEE

मुख्य अभियन्ता
लोक निर्माण गाजियाबाद

(106)



उत्तर प्रदेश UTTAR PRADESH V 231032

License Deed

This License deed agreement is made on this 31 Aug day of 2007 two thousand and eight between Nagar Nigam Ghaziabad through its authorized signatory B.N. Mishra Chief Engineer a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and V R S FOODS LIMITED A company incorporated under companies' act 1956 through its authorized signatory Anil Sharma Employed as Executive Legal, here in after called the LICENSEE who is carrying the business over the plot no. B-33, B-56, Site-4 Industrial area, Sahibabad, Ghaziabad which is towards East of nala.

अधिशासी अभियन्ता
नगर निगम गाजियाबाद

मुख्य अभियंता

For VRS FOODS LTD.
Authorised Signatory

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WHERE AS the nala here in after described, forms part of the nala belongs to the LICENSOR, Nagar Nigam, Ghaziabad has the right and is the competent authority to enter in to this LICENSE agreement with LICENSEE.

Where as the LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSEE basis for a period of twenty eight years on the term and condition here in after appearing, for the purpose of constructing i.e. covering the drain which is in West of LICENSEE'S plot/premises whose width is about 4320M2. The LICENSEE is using the same passage for going to his plot/premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in side of premises) for reaching his property situated on the East side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot/premises.

NOW THE INDENTURE WITNESSETH AS UNDER :

That in consideration of the licensee fee hereby reserved and the convents, conditions ad agreements here in after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do here by demise into the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

अधिशासी अभियन्ता
नगर निगम गाजियाबाद

For VRS FOODS LTD.
Authorised Signatory

मुख्य अभियन्ता

1. That the LICENSEE has and area of 4320 Sq. Mtr. In side of their plot of land / premises.
2. LICENSEE shall pay a security deposit of Rs. 50.000/- to LICENSOR by way of Demand Draft / Cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.
3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.
4. LICENSEE shall pay a one time premium fee of Rs. 1, 00,000 /- by way of Demand Draft / Cheque.
5. LICENSEE shall pay a LICENSE fee @ 120/- per Sq Mtr per year of the LICENSOR. The licensee fee of Rs. 4320 M^2 is to paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs 12,10,800 As two year LICENSEE fee.
6. LICENSEE will pay this LICENSE fee with in 30 days of due date and payment beyond this period will attract interest @ 15% per annum.
7. LICENSEE has to pay this LICENSEE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.
8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.
9. That the LICENSEE is to, bear entire cost of covering the nala and bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.
10. Detail of plot is shown as A, nala is shown as B, Kachhi road as shown as C, main road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach shows as E can not be encroached by LICENSEE or allotted for parking or other purpose by the LICENSOR). That the land lying between nala and road in side of the LICENSEE plot shown as C also be given to the LICENSEE (till road widening is done) at present green belt rates, charges and condition fixed by LICENSOR.

अधिशासी अधिकारी
बवाना सिंचन परिक्षेत्र

For VRS FOODS LTD.
Authorised Signatory

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

12. That the lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam GHAZIABAD.

13. That if LICENSEE fail to deposit LICENSE fee for one year, then a notice under section 111of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after pay of unpaid LICENSE fee, interest there on and processing fee of Rs. 50,000/- LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cove the nala as per designed approved by LICENSEE'S architect and engineer. (M/S DESIGN CELL) To ensure uniformity in design, drawing, construction and beautification, completion letter to issue by M/S DESIGN CELL.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in side of the premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE can only display advertisement related to his business (LESSEE and SUB-LESSEE of UPSIDC) without any charges. In case if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

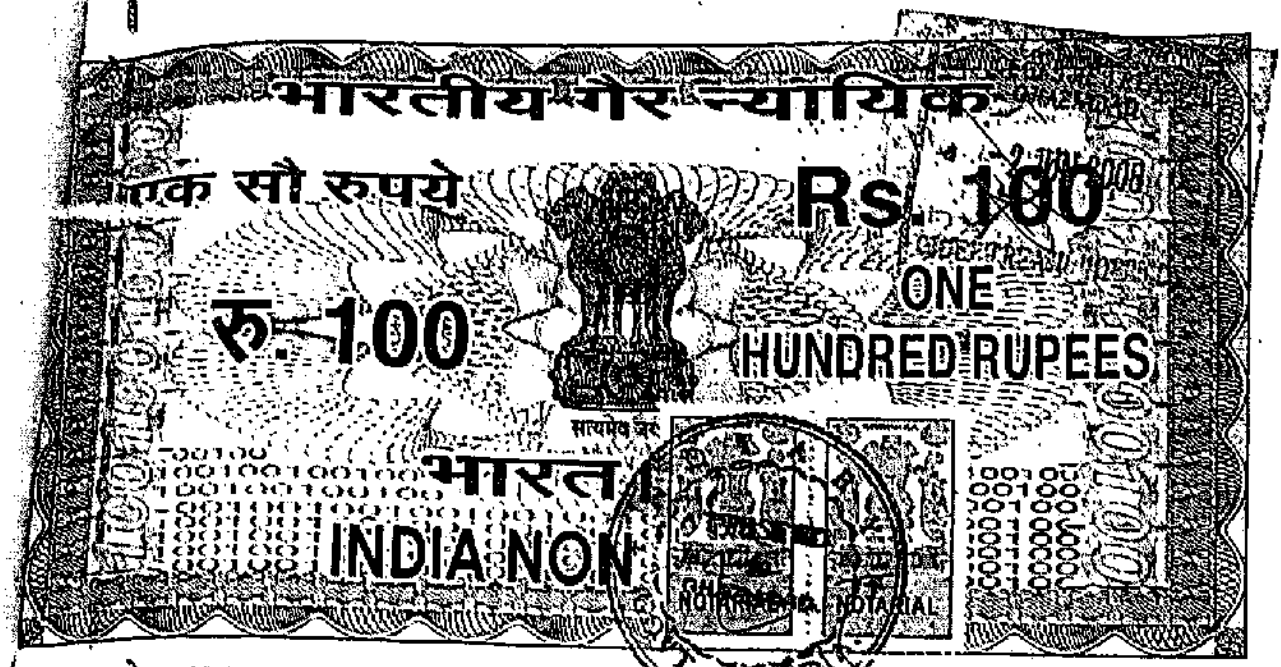
For VRS FOODS LTD.

Authorised Signatory

अधिशासी अभियन्ता
नगर निगम गाजियाबाद

मुख्य अभियंता

(1)



उत्तर प्रदेश UTTAR PRADESH

W 716690

NOTARY ATTESTED GHAZIABAD GOVT. OF INDIA

License Deed

This license deed agreement is made on this day of Seventeen June Two Thousand and Eight between Nagar Nigam, Ghaziabad a body corporate constituted under the Nagar Nigam Act (herein after called the LICENSOR which expression shall unless the context does not so admit include its assignee and successors) of the one part and M\S WIANXX IMPEX PVT.LTD. hereinafter called the LICENSEE who is carrying the business over the plot No.39 Site 4 Link Road N.H. 58 E Sahibabad Ghaziabad (U.P.) which is towards north of nala.

WHEREAS the nala hereinafter described, forms part of the nala belongs to the LICENSOR. The LICENSOR, Nagar Nigam, Ghaziabad has the right and is a competent authority to enter into this LICENSE agreement with LICENSEE.

मुख्य अधिशासी
नगर निगम अधिशासी

Wianxx Impex (P) Ltd.

Manager Liaisoning & Admn.

15F

Whereas the LICENSOR has agreed to LICENSE the said nala (with permission to cover) and the LICENSEE has agreed to take the nala on LICENSE basis for a period of twenty eight years on the terms and conditions hereinafter appearing, for the purpose of constructing i.e. covering the drain which is in south east of LICENSEE'S plot / premises and whose width is about 9 mtrs. or 29.5 feet and without providing passage to the LICENSEE it is not possible to use the plot No.39 Site 4 which is on the north west side of nala. The plot / premises of the LICENSEE is surrounded by plots / premises of other persons and the only way is towards south and the LICENSEE is using the same passage for going to his plot / premises.

That the LICENSEE is desirous to construct pulia (RCC cover on entire length & width in front of premises) for reaching his property situated on the north west side of the nala with due permission. That the nala is to be covered for safety, to avoid bad smell (which is harmful for the health) and is unhygienic for the persons coming to the LICENSEE plot / premises.

NOW THE INDENTURE WITNESSETH AS UNDER:

That in consideration of the license fee hereby reserved and the convents, conditions and agreements herein after contained and on the part of the LICENSEE'S to be paid, observed or performed, the LICENSOR do hereby demise unto the LICENSEE the property, more particularly described in the schedule hereto, hold the same unto the LICENSEE.

मुख्य अभिकर्ता
पणजी नि. म. अभिकरण

Wianxx Impex (P) Ltd.

Manager Liaisoning & Admn.

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The LICENSEE consents to do as under in consideration to permission from LICENSOR to cover and use the nala permanently:

1. That the LICENSEE has an area of 1521 Sq. Mtr. In front of their plot of land / premises.

2. LICENSEE shall pay a security deposit of Rs. 50,000/- to LICENSOR by way of Demand Draft / cheque. This security is refundable after the LICENSE period and this security deposit does not attract any interest.

3. That the security deposit amount will be forfeited if the LICENSEE vacates the nala before the LICENSE period.

4. LICENSEE shall pay a one time premium fee of Rs. 1,00,000/- by way of Demand Draft / Cheque.

5. LICENSEE shall pay LICENSE fee @120/- per Sq. Mtr. per year to the LICENSOR. The license fee of Rs. 182520.00 is to be paid in advance each year. At the time of executing of agreement, LICENSEE is to deposit Rs. 365040.00 as two year LICENSE fee.

6. LICENSEE will pay this LICENSE fee within 30 days of due date and payment beyond this period will attract interest @ 15% per annum.

मुख्य अभियन्ता
मनर नि. म अभियन्ता

Wianxx Impex (R) Ltd.

Manager Li..isoning & Admn.

7. LICENSEE has to pay this LICENSE fee only by way of Demand Draft or Cheque and in no way cash will be accepted.

8. That the LICENSEE is liable to maintain the LICENSE property and has to bear the expenses of beautification over the LICENSE hold property.

9. That the LICENSEE is to bear entire cost of covering the nala and will bear all expenses for construction of a permanent guard room or other temporary construction, as per his necessity on the LICENSE property.

10. Detail of plot is shown as A, nala is shown as B, Kachhi road is shown as C, main road is shown as D and approach road is shown as E in enclosed sketch. That the place of LICENSE is shown in the enclosed map by letter B with passage to approach by two 25 ft. wide passage shown as letter E (This approach area shown as E cannot be encroached by LICENSEE or allotted for parking or other purpose by LICENSOR). That the land lying between nala and road in front of the LICENSEE plot shown as C also be preferably given to the LICENSEE, (till road widening is done) at present green belt rates, charges and conditions fixed by LICENSOR.

11. That the LICENSEE shall bear the expenses of stamp on LICENSE deed and registration of this agreement.

मुख्य अभियन्ता
नगर नि म अभियन्ता

Wianxx Impex (P) Ltd.

Manager Liaisoning & Admn.

12. That the Lessee and sub-lessee (Owner and Tenant as per UPSIDC) will not have the right to sub-LICENSE the covered nala without permission from Nagar Nigam, GHAZIABAD.

13. That if LICENSEE fails to deposit LICENSE fee for one year, then a notice under section 111 of Transfer of Property Act may be given by LICENSOR and this LICENSE will stand cancelled. Only after payment of unpaid LICENSE fee, interest thereon and processing fees of Rs. 50,000/- the LICENSE may be restored on same terms and conditions.

14. That LICENSEE will cover the nala as per design approved by LICENSOR'S architect and engineer. (M\S Jaiswal & Associates) To ensure uniformity in design, drawing, construction and beautification, completion letter to be issued by M\s Jaiswal & Associates.

15. The LICENSEE will bear all cost of such construction and have full right and title of the construction thereon.

16. That LICENSEE will keep the nala in front of his premises clean, maintain its flown, width and to stop floating and solid waste coming from previous source.

17. The LICENSEE , SUB-LESSEE and SUB-LEETTEE can display advertisement related to his business without any charges . In case

Wianxx Impex (P) Ltd.

मुख्य अधिशासी
मुख्य निगम अधिशासी

Manager Liaisoning & Admn.

if any other advertisement is entertained by LICENSEE that LICENSOR would have advertisement revenue rights.

18. In case if LICENSEE is discharging any harmful effluent in the nala then the same has to be tested and treated before the same is discharged by LICENSEE.

The LICENSOR consents to do as under in consideration of LICENSE fee received by them:

1. That the LICENSOR will not damage the coverage portion constructed by LICENSEE on nala during the period of LICENSE.

2. That the LICENSOR will facilitate and issue recommendation letter to LICENSEE in case of any requirement from concerned authorities or government bodies.

3. LICENSOR will give preference to LICENSEE for allotment of parking rights in lieu of consideration in front of the LICENSED nala during the period of LICENSE.

4. In case of any natural calamities, i.e. over-raining or Nala Choking, the LICENSOR may undertake to get the nala cleaned by removing slabs.

Now LICENSOR and LICENSEE together consent as u[illegible] Impex (P) Ltd.

Manager Liaisoning & Admn.

मुख्य अभियन्ता
न. र. नि. म. अभियन्ता

1. That in any case this LICENSE agreement cannot be terminated before the period of twenty eight years by either party, unless there is breach of and condition of this license agreement.

2. That after expiry of LICENSE period of twenty eight years, LICENSEE has an option to take the LICENSE property further and if the LICENSEE gives his consent to the LICENSOR than the LICENSOR has the right to deny or further let-out the LICENSE property on the new terms settled between LICENSOR and LICENSEE.

Witness: Satyapal Singh

1) Mr. Satyapal Singh S/o Shri V.P. Singh
A-319 Surya Nagar
Ghaziabad (U.P.)

Sanjay Mittal

2) Mr. Sanjay Mittal S/o Shri N.L. Mittal
R-69 Raj Kunj Raj Nagar
Ghaziabad (U.P.)

Signature of LICENSOR

Wiennx Impex (P) Ltd.

Signature of LICENSEE
Manager Liaisoning & Admn.

मुख्य अभिशासी
नगर निगम अभियन्ता

24
Annexure – X

गाजियाबाद नगर निगम

प्रेषक,

नगर आयुक्त
गाजियाबाद नगर निगम,

सेवा में,

मा0 सदस्य सचिव,
राष्ट्रीय राजधानी क्षेत्र, योजना बोर्ड,
दिल्ली।

पत्रांक- 216 /न0आ0/2022-23 दिनांक 6/7/2022

विषयः- ओ0ए0-16/2014 श्री हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य के सम्बन्ध में पारित आदेश दिनांक 13.05.2022 के क्रम में दिनांक 23.06.2022 को आयोजित बैठक के कार्यवृत में दिये गये निर्देशो की अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में ।

महोदया,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0-16/2014 श्री हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य के सम्बन्ध में पारित आदेश दिनांक 13.05.2022 के क्रम में मा0 सदस्य सचिव, राष्ट्रीय राजधानी क्षेत्र, योजना बोर्ड, की अध्यक्षता में दिनांक 23.06.2022 को आयोजित बैठक के कार्यवृत्त संख्या-Y-13/75/2022(Computer No-9132290) Dt 28-06-2022 में दिये गये निर्देशो के सम्बन्ध में गाजियाबाद नगर निगम से सम्बन्धित बिन्दुओं पर अनुपालन आख्या पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सेवा में सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

(महेन्द्र सिंह तंवर)
IAS
नगर आयुक्त
गाजियाबाद नगर निगम

पत्रांक व दिनांक तदैवः-
प्रतिलिपिः- जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

(महेन्द्र सिंह तंवर)
IAS
नगर आयुक्त

नगर आयुक्त महोदय

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0-16/2014 श्री हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य के सम्बन्ध में पारित आदेश दिनांक 13.05.2022 के क्रम में मा0 सदस्य सचिव, राष्ट्रीय राजधानी क्षेत्र, योजना बोर्ड, की अध्यक्षता में दिनांक 23.06.2022 को आयोजित बैठक के कार्यवृत्त संख्या-Y-13/75/2022(Computer No-9132290) Dt 28-06-2022 में दिये गये निर्देशो के सम्बन्ध में गाजियाबाद नगर निगम से सम्बन्धित बिन्दुओं पर अनुपालन आख्या निम्नवत है:-

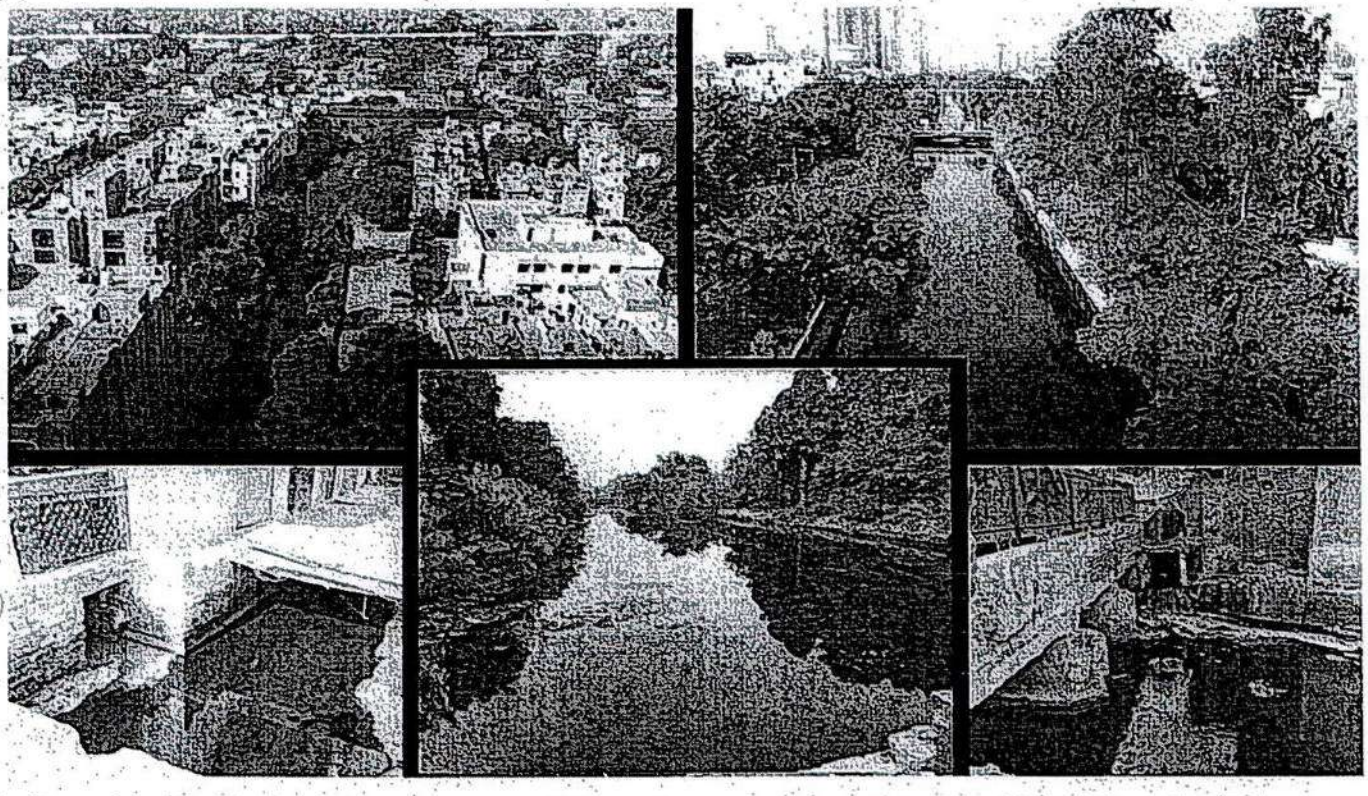
क्र0 सं0	बिन्दु संख्या-8.2	अनुपालन आख्या
1	I-Plan of action for a clean drain	गाजियाबाद नगर निगम द्वारा साहिबाबाद/बृजविहार ड्रेन की सफाई की कार्य-योजना बनायी गयी है, जो कि संलग्न है। (संलग्न-1)
2	Feasibility for parallel sewer line	ड्रेन के समानान्तर सीवर लाईन बिछाने की व्यवहार्यता हेतु कार्य विशेषज्ञ संस्था के महाप्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम(नगरीय), गाजियाबाद को महाप्रबन्धक, जलकल विभाग, गाजियाबाद नगर निगम के कार्यालय पत्रांक-143/एस0टी0-जी0एम0/2022-23 दिनांक 08.06.2022 (संलग्नक-1) के द्वारा पत्र प्रेषित किया गया, जिसके क्रम में परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम(नगरीय), गाजियाबाद ने अपने कार्यालय पत्रांक-819/कार्य-20/26 दिनांक 05.07.2022, जो महाप्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम(नगरीय) गाजियाबाद को सम्बोधित है तथा जिसकी प्रति जिलाधिकारी महोदय एवं नगर आयुक्त महोदय के साथ महाप्रबन्धक(जल), जलकल विभाग, गाजियाबाद नगर निगम को भी पृष्ठांकित है, के द्वारा भी साहिबाबाद ड्रेन के समानान्तर सीवर लाईन बिछाया जाना तकनीकी रूप से फिजीबिल नही होने का उल्लेख किया गया है(पत्र की छायाप्रति संलग्न-2)।
3	Details of length of the covered structure alone the drain and green, encroachment details (Covered /residential)	संशोधित मानचित्र एवं सूचना संलग्न है(संलग्नक-3)।
4	Provision given by Nagar Nigam (agreement with receiver) and G.O. tag photo of such structure	नगर निगम द्वारा किये गये अनुबन्ध की प्रति कार्यालय में पूर्व में उपलब्ध करायी जा चुकी है।
5	Month wise cleaning reports of last five year	विगत 05 वर्षो की रिपोर्ट एवं वर्ष 2022 में ड्रेन सफाई की जी0ओ0टैग फोटो संलग्न है। (संलग्नक-4)

उक्त अनुपालन आख्या तैयार कर दी गयी है। मा0 सदस्य सचिव, राष्ट्रीय राजधानी क्षेत्र, योजना बोर्ड, दिल्ली को उक्त अनुपालन आख्या आवश्यक कार्यवाही हेतु भेजे जाने हेतु पत्र का आलेख तैयार कर पत्रावली में दाहिने ओर संलग्न कर दिया गया है। कृपया पत्र का अवलोकन कर हस्ताक्षर करने का कष्ट करे।

(MM) GM CE CE MA

DETAILED PROJECT PLAN

For 'Treatment and Rejuvenation of Sahibabad Drain/Brij Vihar Nala at Ghaziabad Municipal Corporation



SUBMITTED BY:

AGROTECH RISK PVT LTD

AGROTECH

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2071782/2022/DDT-NM

PROJECT DETAILS

Project Title

Preparation of Detailed Project Reports (DPRs) for "Treatment and Rejuvenation of Sahibabad Drain/Brij Vihar Nala"

Description of Report: Detailed Project Report - Brij Vihar Drain/Nala

Date of submission : 18.01.2022

Contact Details **General Manager (Jalkal),**

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Ghaziabad Nagar Nigam

Agrotech Risk Pvt Ltd

Executive Summary

The rapidly growing urbanization and the resultant uncontrolled change of the natural landscape have resulted in serious drainage problems in Ghaziabad city. The city does not have a well-defined separate sewerage system in most of our project area and it is a common sight to see raw sewage flowing into the open/closed storm drains. Additionally, animal excreta from animal husbandry and industrial byproducts or raw water is also mixing into the main nallahs resulting in several adverse impacts.

Ghaziabad Municipal Corporation realized the situation and identified major pollution sources of Brij Vihar Nallah and also assigned flood study of this Nallah to prevent backflow of the water into the residential houses at Brij Vihar Colony and overflow of water into the streets nearby to this Nallah. Agrotech Risk Private Limited has taken up this task in a systematic manner starting from analysis of the existing situation of the Brij Vihar Nallah, identification of flood prone locations and mitigation measures.

The existing Brij Vihar Nallah is mainly comprising of trapezoidal and rectangular sections and having lined and unlined portions at several location in project area. The length of existing Nallah starting from Bhopura Border till Delhi Border at UPPCL Sub-station is approximately 10.324 km. The hydrological flow of this Nallah is diverted to the 74 MLD STP at Indira Puram for Treatment through I & D chamber. This Nallah meets with Ghazipur Drain at Cremation Ground Ghazipur and finally discharging into Yamuna River.

To improve the flooding conditions in the project area, the storm water infrastructure has to be created in a systematic manner. So, it is pertinent to apply corrective measures to the outdated, miss maintained, and partially destroyed drainage infrastructure of Brij Vihar Nallah and introduce feasible flood preventing measures. Further, the solid waste, sewage, excreta from animal husbandry, dying industries etc. has to be managed in such a way that they do not interfere with the storm water drainage.

To overcome this situation, following are the recommendations:

➢ **No encroachments on Existing Nallah**

Storm Nallah should be treated as key public assets and no encroachment should be allowed. Any encroachment on Nallah should be immediately removed. **Department managing the storm nallah should be made responsible for keeping drain encroachment-free. Special drives to remove encroachments from the nallah should be taken up.**

➢ **No sewage disposal in Nallah**

No natural or artificial storm drain should be allowed to carry any sewage. Only treated sewage of acceptable quality as per CPCB guidelines should be allowed into the storm drains. GMC should resort to using latest mechanisms such as supper suckers for de-clogging the sewer lines. No sewage should be allowed to enter the storm drains even from unauthorized colonies; interceptor sewers should be set-up wherever required by GMC to trap the sewage coming out of such colonies and take it to the nearest sewer line or STPs. The damaged and miss maintained sewer lines have to be repaired on the immediate basis.

➢ **No Solid Waste or C&D waste be allowed into Nallah**

No silt from the road (before or after road sweeping – manual or otherwise) be allowed to be dumped into drain/nallah. Road sweeping process should be completely overhauled. Weight/volume of silt received after street sweeping should be recorded. Segments of road from where more silt is being received should be reviewed and reason of the same ascertained. No solid waste should be allowed to be dumped into storm drains. Construction & Demolition (C&D) waste should not be allowed to be dumped in storm drains or depressions. Amount of waste likely to be generated from a construction or demolition site should be assessed by the contractor in advance (along with the permission to construct/modify house). C&D waste should be lifted by government appointed contractors and dumped at C&D processing site.

➢ **Effectiveness of desilting of Nallah**

It has been seen that Brij Vihar Nallah is partially covered and partially open. It has been noticed that this Nallah does not have access for desilting at few places. If desilting is not carried out under the covered potion, effectiveness of desilting of rest of the Nallah is reduced significantly. Therefore, access points should be provided at appropriate distance so that desilting can be carried out. Schedule of desilting should be publicly displayed and in a manner that is understood clearly by general public. Weight & quality of silt removed should be mandatory to be certified. This information shall be recorded diligently segment-wise and should be analyzed with year-on- year goal to reduce the amount of silt.

➢ **No construction should be allowed inside Nallah.**

There are two specific violations that are usually happening

Utilities are laid inside the storm drains

Pillars of elevated roads/metro are built inside the storm drains.

No such activity should be allowed. Also, in the locations such compromise of the section has happened, adequate measures should be taken immediately to restore the original carrying capacity of the Nallah.

➢ **No animal excreta disposal in Nallah**

No animal excreta from animal husbandry to be directly disposed into the Nallah. There are several animal husbandries near to this Nallah from where the animal excreta is directly disposed into the Nallah causing siltation and foul condition into the Nallah. Care should be taken and separate arrangement to be suggested to this industry.

➢ **No industrial disposal in Nallah**

No industrial byproducts to be directly disposed into the Nallah. There are several industries along this Nallah from where the industrial wastes are directly disposed into the Nallah causing siltation and chemical reactions in the Nallah. Care should be taken and separate arrangement like treatment at Effluent Treatment Plant or recycled water production and disposal to be suggested to this industry.

Introduction

Ghaziabad is an industrial city situated close to the National Capital Territory of Delhi, the capital of India. Located administratively in the Indian state of Uttar Pradesh, the city is one among the four cities developed as the National Capital Region of Delhi. The other three are Gurgaon, Faridabad, and Noida. The neighboring regions of Ghaziabad include Meerut on the north, Bulandshahar and Gautambudh Nagar on the south, Jyotibaphule Nagar on the east and Delhi on the southwest. Popularly known as the Gateway of Uttar Pradesh, Ghaziabad is the first city that comes in the way while moving into the state from Delhi.

An integral part of the Meerut district during the British Raj, Ghaziabad was separated and given the status of a new district post-independence. The city of Ghaziabad was made the headquarters of the new district. After getting the NCR status during the nineties of the last century, the city witnessed a big residential boom, which have seen the construction of a number of high-rise apartment buildings and housing complexes.

Alongside, Ghaziabad also a number of malls and multiplexes dotting the city. In recent times, the city of Ghaziabad has emerged as an ideal destination for people seeking home fully equipped with high-quality amenities and surrounded by peaceful location away from the cacophony of Delhi metropolitan area. The commercial activities within the district area include manufacturing of railway coaches, diesel engines, glassware, bicycles, pottery, varnish, paint, heavy chains etc. The city is providing an industrial base to a number of reputed companies including Dabur, Shriram Pistons, Bhushan Steels, Unichem, Rathi Alloys, International Tobacco and Samtel Color.

Know more with a map of Ghaziabad showing information related to district boundaries, land areas, networks of roads, important places and many more.

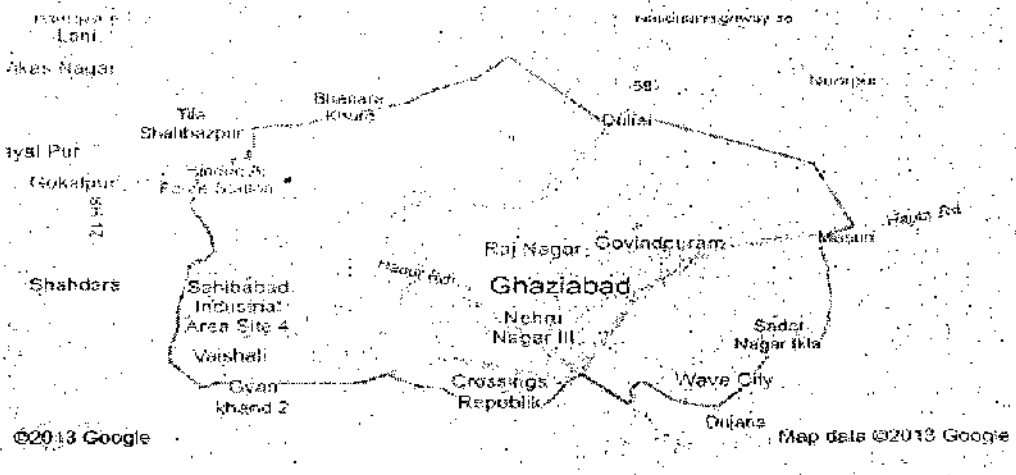


Figure 1. Map of Ghaziabad.

This drain starts from the Loni area of District Ghaziabad, passes through the Sahibabad industrial area and ends at Kalindi Kunj, NCT of Delhi by emerging in River Yamuna, and hence polluting it at large. This drain carries with it toxic untreated industrial effluents from the Sahibabad industrial area and sewage thereby posing a huge air and water pollution and causing an adverse impact on the environment and on the public health too.

A huge quantity of garbage is being deposited at various points in the drain which is imparting a very ugly look to the drain and is also stagnating its flow. As a result, foul smell & dangerous gases, such as methane, are generating and creating unhygienic conditions and is also impacting the health of the residents which is making them prone to various harmful diseases, making it totally miserable for the residents of that area to live. In addition to this, the foul gases in the presence of moisture are adversely affecting the functioning of the house-hold appliances like refrigerators, air-conditioners, utensils etc., of the residents living in the neighbourhood of the drain

Sahibabad Drain / Brij Vihar Drain: This is a natural storm water drain meant for carrying only rainwater. But it carries domestic sewage of unauthorized and authorized colonies, industrial waste discharged from Conforming and non-conforming Industrial areas and solid waste being dumped by the residents nearby on a daily basis, measuring in

tonnes **(Specially in Janakpuri areas)**. As per the Alignment Plan, the wastewater comes from Zone-I to Zone-IV (categorized temporarily for explanation).

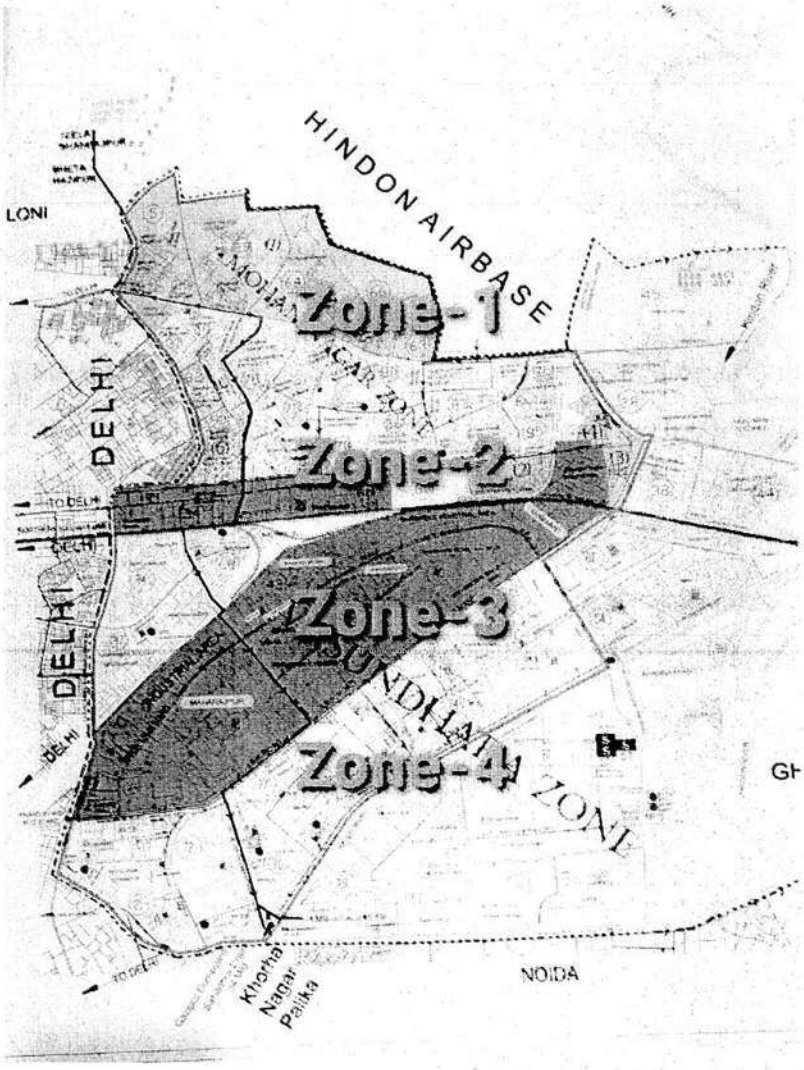


Figure 2. Catchment of Sahibabad drain.

Zone-I: Comprises of the unauthorized and unsewered colonies on the north side of Wazirabad Road i.e., Pasonda village, MausamVihar, Panchsheel, Sikandarpur, Friends Colony, BhumiaMohalla, Prem Garden, Harsh Vihar, Gagan Vihar B-Block and Bhopura etc. The mixed discharge of domestic sewage and industrial waste from illegal industries in residences flows into Sahibabad drain.

Zone-II: Colonies between Wazirabad and G.T. Road i.e., Rajender Nagar, Shalimar Garden, Janakpuri, Raj Bagh, Shahidnagar and Lajpat Nagar. A new pump house of 17 MLD Capacity has been constructed to cater to the sewage discharge of this Zone. Domestic & Industrial discharge (Janakpuri) sewage generates to a large extent

Zone-III: Most of the industrial areas between Madan Mohan Malviya Marg and G.T. Road i.e., Prakash Industrial Estate & Sahibabad Industrial area fall under this zone. The industrial waste (treated and untreated industrial waste) is discharged into Sahibabad drain

Zone-IV: This zone comprises of mainly planned and sewered colonies i.e., Vaishali, Kaushambi, Vasundhara & Indirapuram. The domestic sewage from this zone is pumped directly to Indirapuram STPs through Indirapuram 48 MLD sewage Pumping Station.

The bed of the Sahibabad drain is kacha mostly and many culverts are of **inadequate size**,creating bottleneck to the flow of drain. The bottleneck effect creates flood prone areas, upstream of such location, which poses danger during the Monsoon season.

Master Plan of the city

Land use Master Plan for year 2021 was prepared by Town Planning Department under Ghaziabad Development Authority. Land Use Master Plan depicts the different land use under project area. Land Use Plan shows the area is densely populated. There is an Industrial Zone where different types of industries are set up. Master Plan also shows mixed land use, parks, slum areas along Nallah and many other attributes. This Master Plan is obtained from the website of Ghaziabad Development Authority.

District Ghaziabad is situated in the western part of the state. It is situated between the parallels of latitude 28° 26' to 28° 55' north and longitude 77° 12'east. It is bounded on the east by district Moradabad and on the west by the state of Delhi and is separated by the rivers of Ganga and Yamuna in the east and west respectively. In the north the district of Meerut and the southern boundary extends to the district of Bulandshahr and Gautam Buddha Nagar. The length of the district from east to west is nearly 88 km and maximum breadth from north to south is nearly 51 km. The geographical area of the district is 1179 km^2.

Physiography

The district Ghaziabad is a part of Northern Upper Ganga Plain. The district is a level plain having lowlands known as khaddar in the east of the Yamuna and the west of the Ganga Rivers, the area lying in between rivers Ganga and Kali Nadi, Doab area of the Kali Nadi and Hindon River and area lying in between Hindan and Yamuna rivers. On the basis of Geology,Soils, Climate, Topography and Natural Vegetation the district is divided into the following five sub-micro regions-

Yamuna Khadar:

The region is situated in the western part of the district in the Ghaziabad tehsil. Small depressions, meandering river are the main topographical features. Southern part of the plains flood affected because of the meeting place of Hindon with the Yamuna. This is a plain is affected by floods because of the meeting place of Hindan with the Yamuna.

Hindon Plain:

Hindon plain which is triangular in shape lies in Ghaziabad and Modi Nagar tehsils and is delimited by watershed line of the Hindon in the east and the Yamuna in the west. Soil erosion is a common feature along the Hindon River. Its slope is towards south.

Hapur Plain:

The region is situated in the central part of the district. This plain is slightly lower in the central part than its eastern and western sides, but the general slope is towards south. There are patches of Bhur or sand dunes on its eastern part.

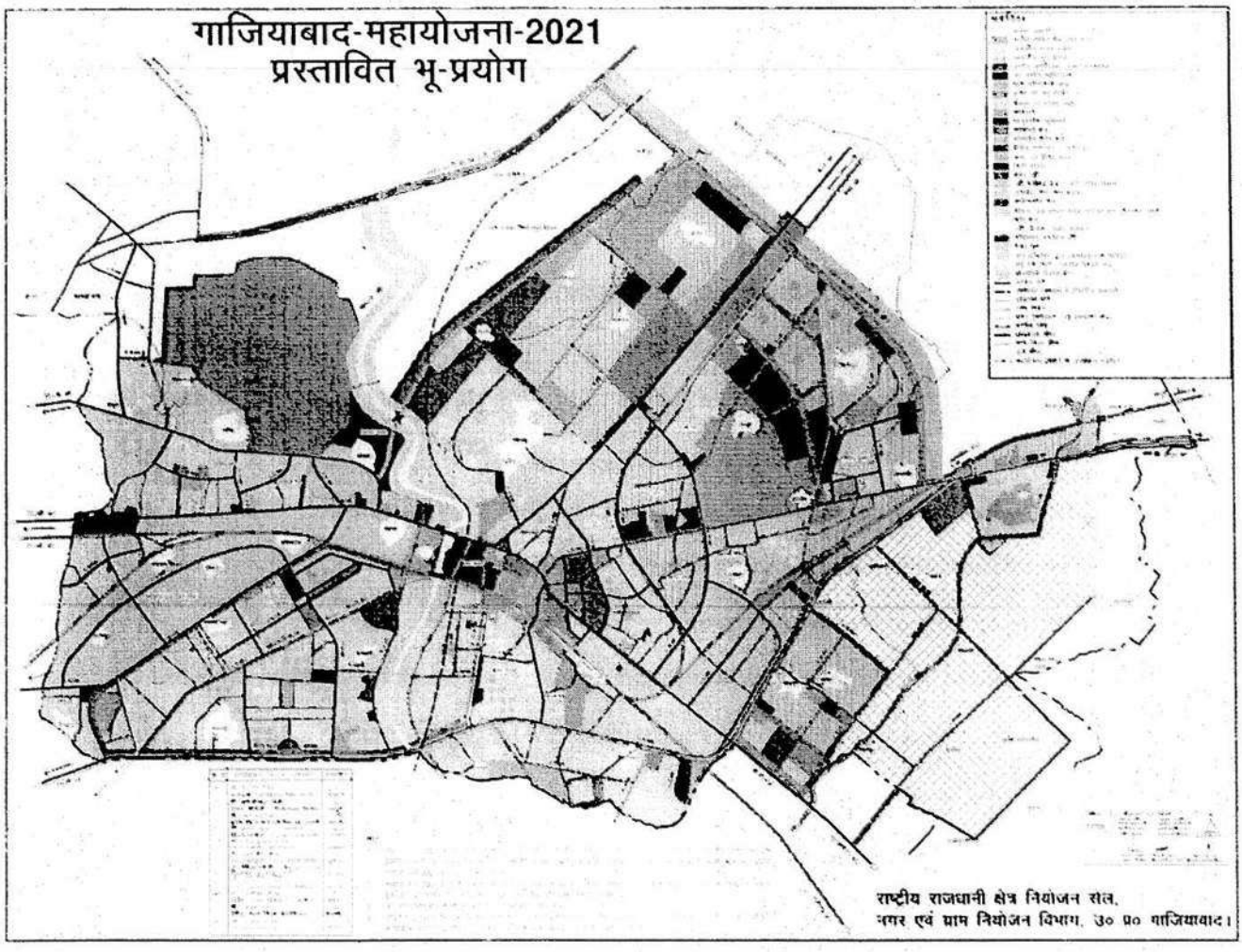


Figure 3. Master Plan

Base stations were established at the starting of survey connected to Indian Datum. After establishing base stations, primary stations were established at the various locations in the boundary of the projects for providing control grid within the project area at specific interval using DGPS. Secondary stations or control points were established for carrying out detailed topographic survey, using static DGPS survey procedure with observation time of minimum 1hrs.

Survey work is performed throughout the alignment of Nallah. All features nearby the alignment of Nallah are captured in survey.

Apart from the ground levels and co-ordinates, the following features/establishment were collected:

- Major and minor storm water drains joining the Nallah.
- Nallah dimensions, invert levels.
- Existing ponds/water bodies.
- Building line, monuments and structures. Natural or artificial drain.
- Electrical lines and pole's location. Existing bund road
- Bridges and culverts.
- Existing Railway line.
- Transferring of level reference

Details like width of the bund road, compound wall, electrical pillars, junction box, transformer, electrical post, telephone post, major trees, temple, culverts, bridges, storm water drain, width of the storm water drain, top level of storm water drain, invert level of storm water drain at every junction,contouring are covered in this topographic survey.

Important details like Silt Level, Water Level (same day), type of section, cross-sections have been captured in survey.

Tapped/ Untapped Status of the drains

Brij Vihar Nalla carries Storm Water Drainage during Rainy Season. Refer to the Google earth figure below, all the STPs in Ghaziabad (marked in the figure) are away from our project area. As per current practice, Brij Vihar Nallah also collects sewerage from the project area and then discharges it to Indirapuram STP for treatment. Additionally, Brij Vihar Nallah collects industrial waste and solid waste.

In view of Google earth figure below, it is clear that storm water is tapped in the drain. However, separate network to tap sewerage and effluent from industries is not available so these utilities are untapped.

Location		Length (m)	Tapped / Un-tapped	Status
From	To			
Tulsi Niketan Police Chowki	Pumping Station Near Animal Hospital	490.000	Untapped	There are no industrial discharges into the drain
Pumping Station Near Animal Hospital	Road Crossing culvert Bhopura Chowk	480.000	Untapped	
Road Crossing culvert Bhopura Chowk	CNG Pump Loni Road	217.411	Untapped	
CNG Pump Loni Road	Hindon Airport Road	242.235	Untapped	
Hindon Airport Road	Shalimar Garden Ext-1 Wazirabad Road	213.834	Untapped	
Shalimar Garden Ext-1 Wazirabad Road	Sanmathi Hospital	611.773	Untapped	For every 10m, Dairy waste discharge, industrial fabric effluents, and illegal discharges are releasing into the drain
Sanmathi Hospital	ICICI Bank ATM Culvert	248.989	Untapped	
ICICI Bank ATM Culvert	Haqqani Masjid	353.728	Untapped	
Haqqani Masjid	Sahara Road Carrier Culvert	176.827	Untapped	
Sahara Road Carrier Culvert	Jannati Masjid	213.243	Untapped	
Jannati Masjid	Chuna Bhatti Road	185.389	Untapped	
Chuna Bhatti Road	Shaheed Nagar Metro Line	428.874	Untapped	
Shaheed Nagar Metro Line	Laxmi Paint Culvert	251.017	Untapped	

Table 1. Section status and length. Tapped/Untapped

Laxmi Paint Culvert	J-Point Pumping Station	62.307	Untapped	
J-Point Pumping Station	J Point Railway Crossing	91.824	Untapped	Illegal discharges from Alaknanda apartments and dairy waste discharges into the drain
J-Point Railway Crossing	Shiv Mandir Brij Vihar	290.769	Untapped	
Shiv Mandir Brij Vihar	Railway Line Brij Vihar Bend	239.075	Untapped	
Railway Line Brij Vihar Bend	Alaknanda Apartment Surya Vihar	232.502	Untapped	
Alaknanda Apartment Surya Vihar	Durga Mandir Brij Vihar	194.864	Untapped	Dairy farms are dischargi ng waste into the drain
Durga Mandir Brij Vihar	Bel Colony Road	293.678	Untapped	
Bel Colony Road	Delhi Shahdara Railway Line	253.926	Untapped	
Delhi Shahdara Railway Line	Link Road Police Chowki	415.499	Untapped	
Link Road Police Chowki	Imperial Park old culvert	247.936	Untapped	Sahibab ad industria l areas are dischargi ng the waste into the drain
Imperial Park old culvert	Imperial Park Banquet Hall	123.618	Untapped	
Imperial Park Banquet Hall	Indraprastha Engineering College	209.988	Untapped	
Indraprastha Engineering College	Paras Dairy Plant Gate	132.526	Untapped	
Paras Dairy Plant Gate	Paras Dairy Plant Culvert	122.996	Untapped	
Paras Dairy Plant Culvert	Country Inn Screen	212.637	Untapped	
Country Inn Screen	Bikaner Wala drain turning	119.585	Untapped	Drain is covered by RCC
Bikaner Wala drain turning	Jain Marble Center	228.152	Untapped	
Jain Marble Center	Vaishali Metro Station	419.173	Untapped	
Vaishali Metro Station	Drain Turning of Road Thana	237.211	Untapped	Drain is diverted to parallel Sewage drain due to Metro
Drain Turning of Road Thana	Mid of turning Drain	39.177	Untapped	
Mid of turning Road	Thana Link Road	45.824	Untapped	

Thana Link Road	Nimbus Hyundai Service	97.593	Untapped	pillars constructio n project
Nimbus Hyundai Service	Maruti Suzuki Arena	115.943	Untapped	
Maruti Suzuki Arena	Tata Steel Limited	126.610	Untapped	
Tata Steel Limited	Metro Line	107.243	Untapped	Drain is covered by RCC.
Metro Line	Federal Bank Culvert	216.924	Untapped	
Federal Bank Culvert	Gurudwara Vaishali Culvert	373.196	Untapped	
Gurudwara Vaishali Culvert	Dabur Road Culvert	97.826	Untapped	Sewage flow is pumping to Indirapura m STP
Dabur Road Culvert	Allahabad Bank Culvert	450.692	Untapped	
Allahabad Bank Culvert	132KV UPPL Sub Station	305.322	Untapped	
132KV UPPL Sub Station	Flyover expressway	51.318	Untapped	
Flyover expressway	Outfall.near Sluice Gate	54.490	Tapped	

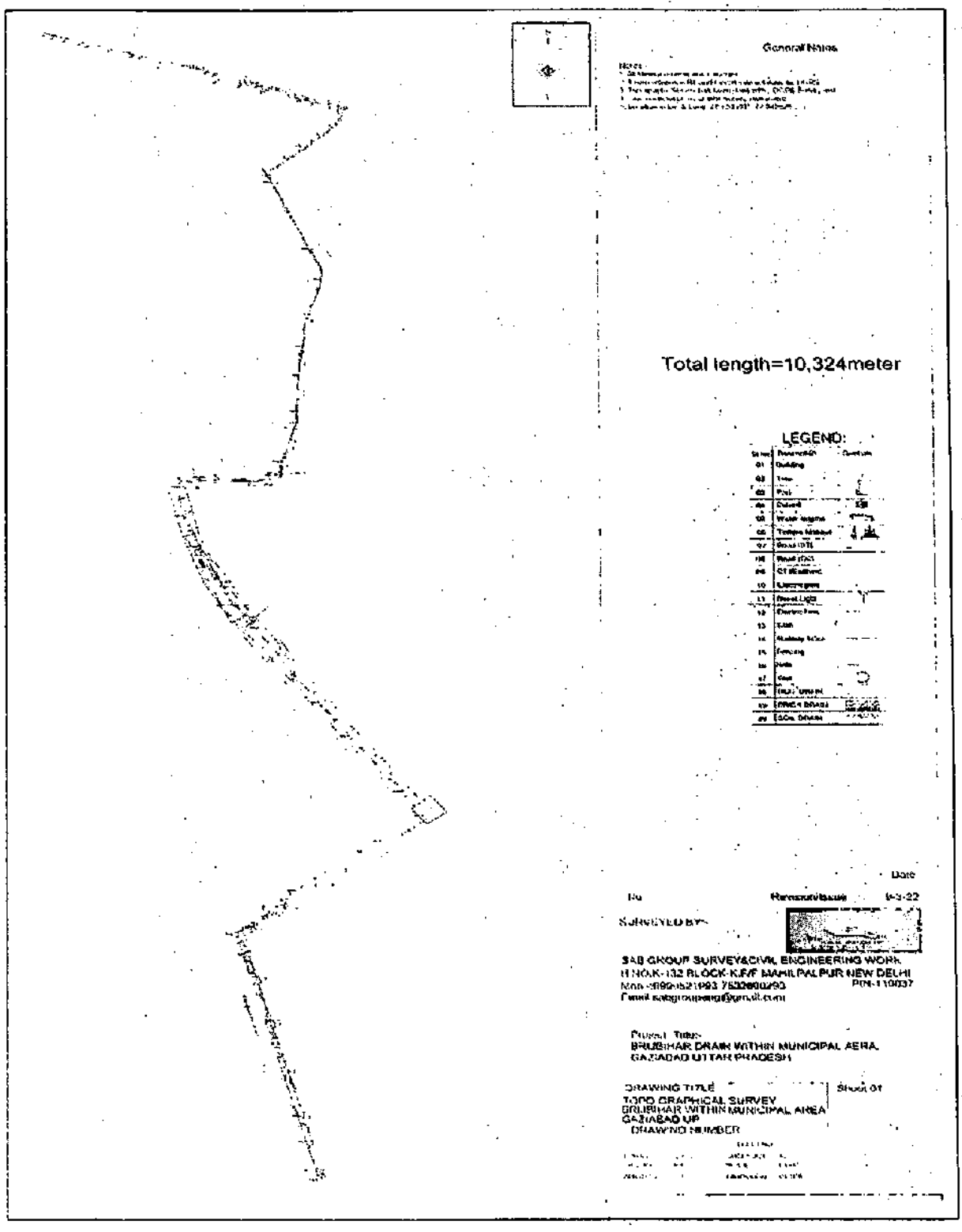


Figure 4. Brij Vihar Nala Topographic survey. Master Plan.

List of the industries discharging treated/ untreated wastewater into the drains and their compliance status.

Industry

The district has made a tremendous headway in industrial development. One of the important factors that has given rise to its pivotal position in industry is its proximity to Delhi. The industrial establishments are primarily concentrated in and around towns which include the industrial areas of Meerut Road, Bulandshahr Road, GT Road and Mohan Nagar. The places which have concentration of industrial units are Modinagar, Pilkhua and Hapur. The district has plastic and chemical-based industries (Soap, paint and varnish, plastic products, p.v.c. pipes and tubes, plastic film, rubber etc.), paper-based industries, metal-based industries (rolling mill, steel tubes, agriculture equipment's, tin containers, steel ignot etc.), Food based (Sugar mills, vegetable oil etc.), Cotton and woollen clothes (Polyester yarn, towel, carpet etc.), Electricity goods, machine tools and equipment's. Beside these there are other industries such as bicycle parts, clock, Rooh Afza Syrup, Ceramic goods etc. In the small-scale industries, there are units of handloom, silk, furniture, leather goods, food products, paper, TV parts, candle, Iron and steel goods, chemical products, rubber and plastic goods, machinery parts, electrical goods etc.

** Illegal factories operate in large no. in Janakpuri areas mostly runs from their houses:

Factories like:

Dyeing
Jeans & Fabric
Soya chap
Chemical Dairy

Pictures of some local industries are attached below: -

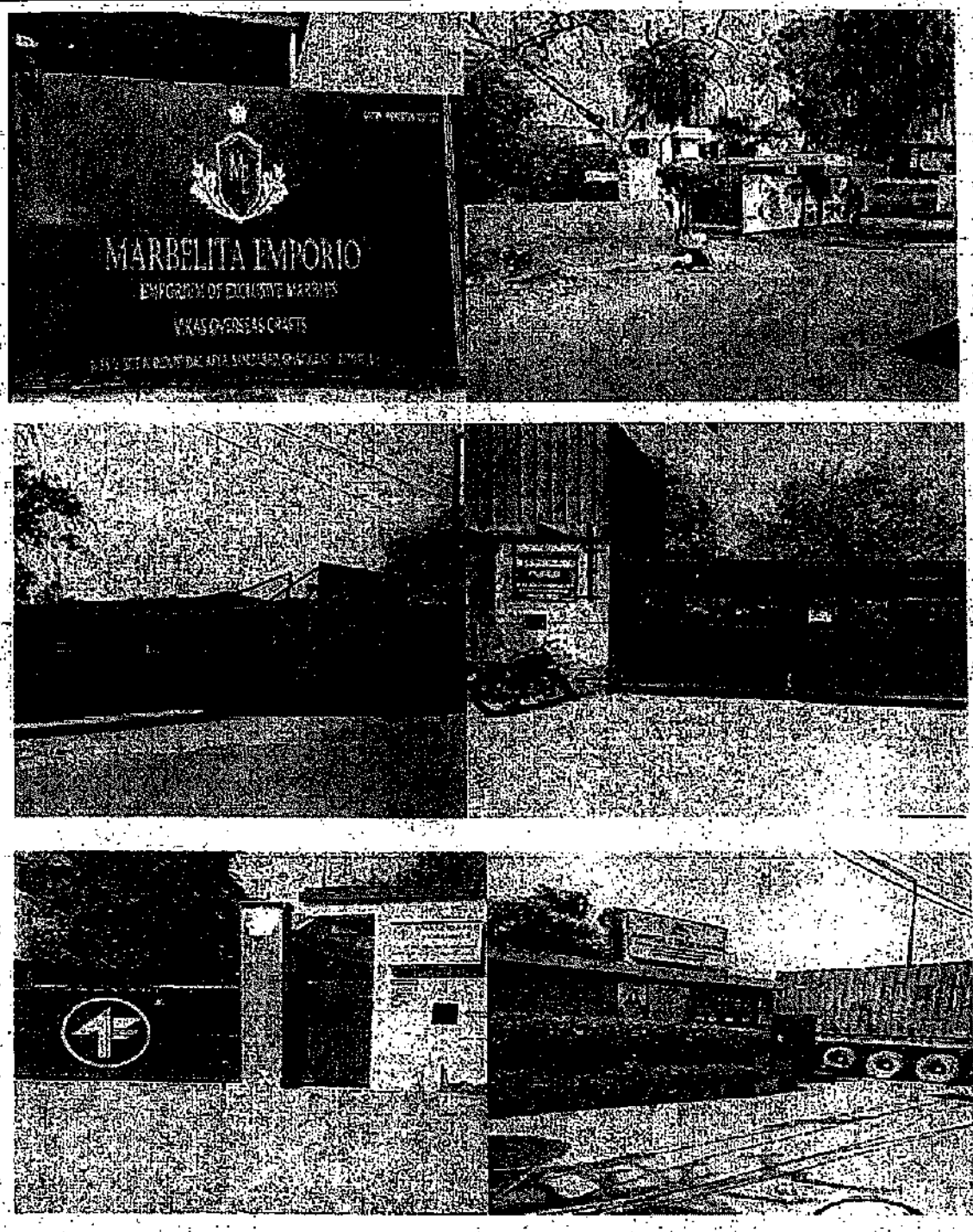


Figure 5. Sahibabad Industrial area, Site -4

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List of Industries doing discharge into Brij Vihar Drain, Sahibabad Industrial area

S. No.	Industries Name	S. No.	Industries Name
1	Ishu International	31	Rock win Flowmeter India Pvt. Ltd.
2	Balaji Handloom and Handicrafts	32	RSPL Ltd.
3	Hyundai Service Centre	33	Parker Overseas Pvt. Ltd.
4	Pashupati Spirits	34	Jayco Engineering Company
5	Binatone Electronics	35	Vijay Laxmi Labels Pvt. Ltd.
7	Marbelita Emporio	36	SBL Pvt. Ltd.
8	Twinkle Luminaires	37	SSG Pharma Pvt. Ltd.
9	Lustre Illuminations	38	Ambica Steels Limited
10	Prism Johnson Limited	39	Radiant
11	Sai Life Industries	40	Ferro Industries
12	Pragati Industries	41	Punjab Bevel Gears Limited
13	Aero Impex	42	Cranex Limited
14	Arun Enterprises	43	JP Print & Pack
15	Espee Industries	44	Balajee Manufacturing Company
16	Zedex Scoda Workshop	45	Delhi Foundry Pvt. Ltd.
17	Aditya Steel Industries	46	RPL Automation Pvt. Ltd.
18	MK Industries	47	Sokhi Helo Wom Gears Limited
19	MM Metacraft Pvt. Ltd.	48	Jai Auto Pvt. Ltd.
20	Shri Premolite Industries	49	Flow More Ltd.
21	Poly Weld Private Limited	50	Anandmayee Forgings
22	Bajaj Electricals Limited	51	Spark Engineering Pvt. Ltd.
23	Percision Tools Components	52	Kia Service Center
24	e-Ashwa Automotives	53	Volkswagen Service Center
25	Vaibhav Industries	54	Impressions Printers
26	Sidhant Engineers Private Limited	55	A Exports Pvt. Ltd.
27	Tirupati Structural Limited	56	Sai Auto Pvt. Ltd.
28	Sage Metals Pvt. Ltd.	57	Ada Creations Pvt. Ltd.
29	Allied Nippon Pvt. Ltd.		
30	Mohan Industries		
41	Punjab Bevel Gears Limited		

List of the sewage treatment plants and compliance statement.

Table 3. Details of STP in Ghaziabad City

Details of STP in Ghaziabad City						
S. No	Name	Capacity (MLD)	Tech-nology		Depart ment	Compliance to Indian Standards
1	Indirapuram	56	UASB	VA Tech WABAG	UPJN	Yes
2	Indirapuram	74	SBR	VA Tech WABAG	UPJN	Yes
3	Indirapuram	56		VA Tech WABAG	UPJN	Yes
4	Madhuban Bapudham (Govind Puram)	56		Vibhor Vaibhav Infra (P) Ltd.	GDA	Yes
5	Dhundahera	56	SBR	VA Tech WABAG	UDD	Yes
6	Dhundahera	76	SBR	VA Tech WABAG	UDD	Yes
7	Noor Nagar	56		NKG INFRA STRUCTUR ELTD	GDA	Yes



Figure 10. Location of STPs in the Area.

Summary of drains in Ghaziabad

Table 4. Summary of drains in Ghaziabad area

District	No. of Drains	Type of Drains			Status of Drains			Industries		Sewage Discharge (MLD)			Total Discharge in the River (MLD)
		Domestic	Industrial	Mixed	Tapped	Untapped	Partially Tapped	Number	Treated Effluent (MLD)	Treated	Un-treated	Total	
Ghaziabad	09	02	02	05	-	07	02	353	18.49	186	195.203	381.203	399.69

In Ghaziabad District nine number of drains are present and briefly mentioned below:

1. Jawali Drain (Ghaziabad)

a. Origin

Jawali Drain originates from Sharfuddin Javli, Uttar Pradesh. Coordinates of its origin point are Latitude: 28°45'23.97"N & longitude: 77°20'15.90"E.

b. Length covered

Jawali Drain covers distance of approx.: 5.37 km from its origin at Sharfuddin Javli, Uttar Pradesh.

c. End Point

Jawali Drain meets Hindon River near Mahmoodpur, Ghaziabad. Coordinate of the end point of the Jawali Drain are Latitude: 28°44'25.43"N & Longitude: 77°23'15.33"E.

d. Details of Industries & discharge their effluent to the drain

152 industries discharge their effluents into the Jawali Drain. Out of 152 industries, 141 are Textiles, 01 Slaughterhouse and 10 are miscellaneous industries. Jawali Drain carries mixed effluent. Total industrial effluent discharge from Jawali Drain to Hindon River is 2.422 MLD. Industrial effluent is being treated before discharging into the Hindon River.

2. Hindon Vihar Drain (Ghaziabad)

a. Origin

Hindon Vihar Drain originates from Hindon Vihar, Ghaziabad. Coordinates of its origin point are Latitude: 28°40'31.09"N & longitude: 77°25'2.30"E.

b. Length covered

Hindon Vihar Drain covers distance of approx.: 2.73 km from its origin at Hindon Vihar, Ghaziabad.

c. End Point

Hindon Vihar Drain meets Hindon River near Raj Nagar Extension, Ghaziabad.

Coordinates of the end point of the Hindon Vihar drain are Latitude: 28°40'55.37"N & Longitude: 77°24'1.74"E.

d. Details of Industries & discharge their effluent to the drain

Hindon Vihar Drain carries domestic wastewater. Total domestic wastewater discharge into Hindon Vihar drain is 7.0 MLD. Domestic effluent is being discharged into Hindon River without any treatment.

3. Meerut Road Kaila Bhatta Road Drain (Ghaziabad)

a. Origin

Meerut road kailabhatta road drain originates from Madhopura, Ghaziabad. Coordinates of its origin point are Latitude: 28°39'57.56"N & longitude: 77°24'37.63"E.

b. Length covered

Meerut road kailabhatta road drain covers distance of approx.: 1 km from its origin at Madhopura, Ghaziabad.

c. End Point

Meerut road kailabhatta road drain meets Hindon River near Madhopura, Ghaziabad. Coordinate of the end point of the Meerut Road kailabhatta road drain is Latitude: 28°40'1.27"N & Longitude: 77°24'5.77"E.

d. Detail of Industries & Discharge of their effluent to the drain

21 industries discharge their effluent into the Meerut Road kailabhatta road drain. Out of 21 industries, textile-02, slaughterhouse-03, Pulp & Paper and Tannery- 01 each, metal surface treatment-10 and 04 are miscellaneous industries. Meerut road kailabhatta road drain carries mixed effluent. Total industrial effluent discharge from Meerut Road kailabhatta road drain to Hindon River is 1.933 MLD. Industrial effluent is being treated before discharging into the Hindon River. 16 MLD untreated sewage is being discharged into the drain.

4. Arthala Drain (Ghaziabad)

a. Origin

Arthala Drain originates from Vasundhara, Ghaziabad. Coordinates of its origin point are Latitude: 28°40'6.17"N & longitude: 77°23'29.91"E.

b. Length covered

Arthala Drain covers distance of approx.: 1.12 km from its origin at Vasundhara, Ghaziabad.

c. End Point

Arthala Drain meets Hindon River near Kinauni village, Indirapuram, Ghaziabad. Coordinates of the end point of the Arthala drain are Latitude: 28°39'44.18"N & Longitude: 77°23'52.35"E.

d. Details of Industries & Discharge their effluent to the drain

02 industries (01 Bottling plant and 01 Metal Surface Treatment) discharge their effluent into the Arthala Drain. Arthala Drain carries mixed effluent. Total industrial effluent discharge from Arthala Drain to Hindon River is 0.263 MLD. Industrial effluent is being treated before discharging into the Hindon River.

5. Indirapuram Drain (Ghaziabad)

a. Origin

Indirapuram Drain originates from Model Town Underpass, Ghaziabad. Coordinates of its origin point are Latitude: 28°37'58.02"N & longitude: 77°22'25.91"E.

b. Length covered

Indirapuram Drain covers distance of approx.: 1.89 km from its origin at Model Town Underpass, Ghaziabad.

c. End Point

Indirapuram Drain meets Hindon River near Indirapuram, Ghaziabad. Coordinate of the end point of the Indirapuram drain is Latitude: 28°38'10.50"N & Longitude: 77°23'32.85"E.

d. Details of Industries & Discharge of the effluent to the drain Indirapuram

Drain carries domestic wastewater. Total mixed effluent discharge from Indirapuram Drain to Hindon River is 112 MLD.Domestic effluent is being treatedin 2 STPs having capacity of 56 ML Deach.

6. Pratap Vihar Drain (Ghaziabad)

a. Origin

Pratap Vihar Drain originates from Advocate Colony, Pratap Vihar, Ghaziabad. Coordinates of its origin point are Latitude: 28°38'39.32"N & longitude: 77°24'55.05"E.

b. Length covered

Pratap Vihar Drain covers distance of approx.: 2.9 km from its origin at Advocate Colony, Pratap Vihar, Ghaziabad.

c. End Point

Pratap Vihar Drain meets Hindon River near BudhVihar, Behrampur, Ghaziabad. Coordinate of the end point of the Pratap Vihar drain are Latitude: 28°38'8.29"N & Longitude: 77°23'43.39"EDetail of Discharge of wastewater to the drain

d. Details

Pratap Vihar Drain carries domestic wastewater only. Total domestic wastewater discharge from Pratap Vihar Drain to Hindon River is 40.0 MLD. Domestic effluent is being discharged into Hindon River without any treatment.

7. Dasna Drain (Ghaziabad)

a. Origin

Dasna Drain originates from Kavi Nagar Industrial Area, Ghaziabad. Coordinates of its origin point are Latitude: 28°39'21.70"N & longitude: 77°27'7.10"E.

b. Length covered

Dasna Drain covers distance of approx.: 8.83 km from its origin at Kavi Nagar Industrial Area, Ghaziabad.

c. End Point

Dasna Drain meets Hindon River near Yusufpur, Nai Basti Dundahera, Ghaziabad. Coordinate of the end point of the Dasna drain is Latitude: 28°36'24.34"N & Longitude: 77°25'18.74"E.

d. Detail of industries & their effluent discharge into the drain

45 industries (Textile-06, Slaughterhouse-06, Meat Processing-03, Tannery-02, Pulp & Paper-01, Metal Surface Treatement-23, Others-04) discharge their effluent into the Dasna Drain. Total industrial effluent discharge from Dasna Drain to Hindon River is 3.697 MLD. Industrial effluent is being treated before discharging into the Hindon River. 47 MLD Domestic effluent is being discharged into Hindon River without any treatment.

8. Karedha Drain (Ghaziabad)

a. Origin

Karedha Drain originates from Loni Industrial Area, Ghaziabad. Coordinates of its origin point are Latitude: 28°41'3.43"N & longitude: 77°22'53.33"E.

b. Length covered

Karedha Drain covers distance of approx.: 0.85 km from its origin at Loni Nagar Industrial Area, Ghaziabad.

c. End Point

Karedha Drain meets Hindon River near Loni Bypass Road, Ghaziabad. Coordinate of the end point of the Karedha drain is Latitude: 28°41'6.72"N & Longitude: 77°23'29.46"E.

d. Detail of Industry & Discharge of their effluent to the drain

19 industries (Textile-15, Metal Surface Treatment-03, Pulp & Paper- 01) discharge their effluent into the Karedha Drain. Karedha Drain carries treated industrial effluent. Total industrial effluent discharge from Karedha Drain to Hindon River is 1.657 MLD. Industrial effluent is being treated before discharging into the Hindon River. 02 MLD Domestic effluent is being discharged into Hindon River without any treatment.

9. Sahibabad Drain (Note – It meets Yamuna River via Shahdara Drain at Okhla)

a. Origin

Sahibabad Drain originates from Tulsi Niketan (Near Delhi border), Ghaziabad.

b. Length covered

Sahibabad Drain covers distance of approx.: 11 km from its origin at Tulsi Niketan (Near Delhi border).

c. End Point

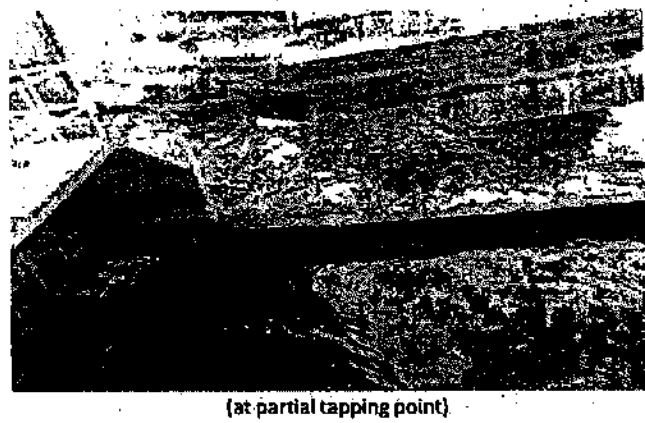
Sahibabad Drain meets Shahdara Drain at Gazipur Shamshan Ghat and finally it meets Yamuna River at Okhla.

d. Detail of industries & their effluent discharge into the drain

114 industries (Textile-74, Meat Processing-09, Metal Surface Treatement-24, Pulp & Paper-01, Others-06) discharge their effluent into the Sahibabad Drain. Sahibabad Drain carries treated industrial effluent. Total industrial effluent discharge from Sahibabad Drain to Yamuna River is 8.797 MLD and domestic discharge around
157.203 MLD. This drain is partially tapped, 74 MLD mixed effluent is pumped to STP Indirapuram (capacity 74 MLD) which ultimately meets river Hindon, remaining
92 MLD mixed effluent is being discharged into Shadara Drain which ultimately finds its way to River Yamuna.

Table 5. Water Quality at meeting point of Shaibabad Drain

	Lat	Long
Starting Point	28°41' 53"N	77°19' 29"E
Ending Point	28°69' 86"N	77°32' 45"E
Nature of drain	Mixed	
Parameters	**Results**	
pH	6.87	
BOD (mg/l)	478.66	
COD (mg/L)	1687	
TSS (mg/L)	287.77	
Total Coliforms (MPN /100ml)	1.7 x 10^6	



(at partial tapping point)

Project Work Scope

The project work scope is to be divided into two phases and to include various scopes of engineering and mechanical treatment activities for the restoration of the Brij Vihar Nala

Conducting engineering surveys involves the study of the chemical composition of wastewater at several points along the length of the entire Brij Vihar Nala, which will allow a better understanding of the current situation and to design a feasible systematic process of the water purification.

The mechanical cleaning phase of the storm water drain from debris, floating garbage, and bottom sediments are instrumental in restoring geometry and the capacity volume (during monsoon floods) of the drain.

With this activity Agrotech also aims reduce the Chemical Oxygen Demand (COD) and Biological Oxygen Demand (BOD) concentrations, due to the reduction of the toxic waste and garbage, now present in the drain. This step is mandatory, as it allows to carry out the following treatment of wastewater and to promote the reduction of the of organic substances in the flowing water body.

Agrotech plan to implement several engineering solutions, including the silt chamber with the installed silt processing unit. This will allow capture the accumulated silt, upstream of the Brij Vihar Colony, and neutralize it in an efficient manner.

Downstream of the silt chamber it is planned to install the chemical injection and dissolved oxygen (DO) units. This will allow to reduce the foud odour, pathogenic activity downstream of the silt chamber, and to increase the DO concentration, which can have a potentially beneficial effect on the water quality and remediation process.

To reduce the contamination profile of the drain, at the discharge point, at the point of merging with the main water body of Yamuna River, the decentralized wastewatertreatment technology system will be installed for the partial treatment of mixed(household and industrial) effluents directly in the storm water drain.

Summarizing the above stated, **Phase 1 includes**:

Survey/research of the project area. Including topographical survey, flood modelling survey and flow survey.

Mechanical cleaning of the main drain from solid debris in selected critical areas..

Restoration and the upgrade of 7 residential effluent sewage pipes, located along the BVC.

Installation of pipe at the Police Chowki Area, after the dilligent engineering design.

Repair and upgrade of the existing wall to the flood barrier in the section of Brij Vihar Colony.

Design and installation of the silt chamber, spillway, and process station.

Sectional beautification and restoration\upgrade of the DO station.

Installation of the chemical injection unit.

Installation of the WWT technology at the Hindon discharge point.

Processing of the collected silt and sediment and beautification of the dump site area.

Implementation of anti-flood activities in identified critical areas, determined after the engineering survey in the area, to prevent the backflow of water in the households, and overflowing of the water into the identified areas adjusted to the Brij Vihar Nala.

Phase 2 includes

Identification and reporting to the GMC officials, of any major pollution sources for the storm water drain (industries) upstream and along the Brij Vihar Nala.

Eco friendly beautification of Brij Vihar Drain/Nala

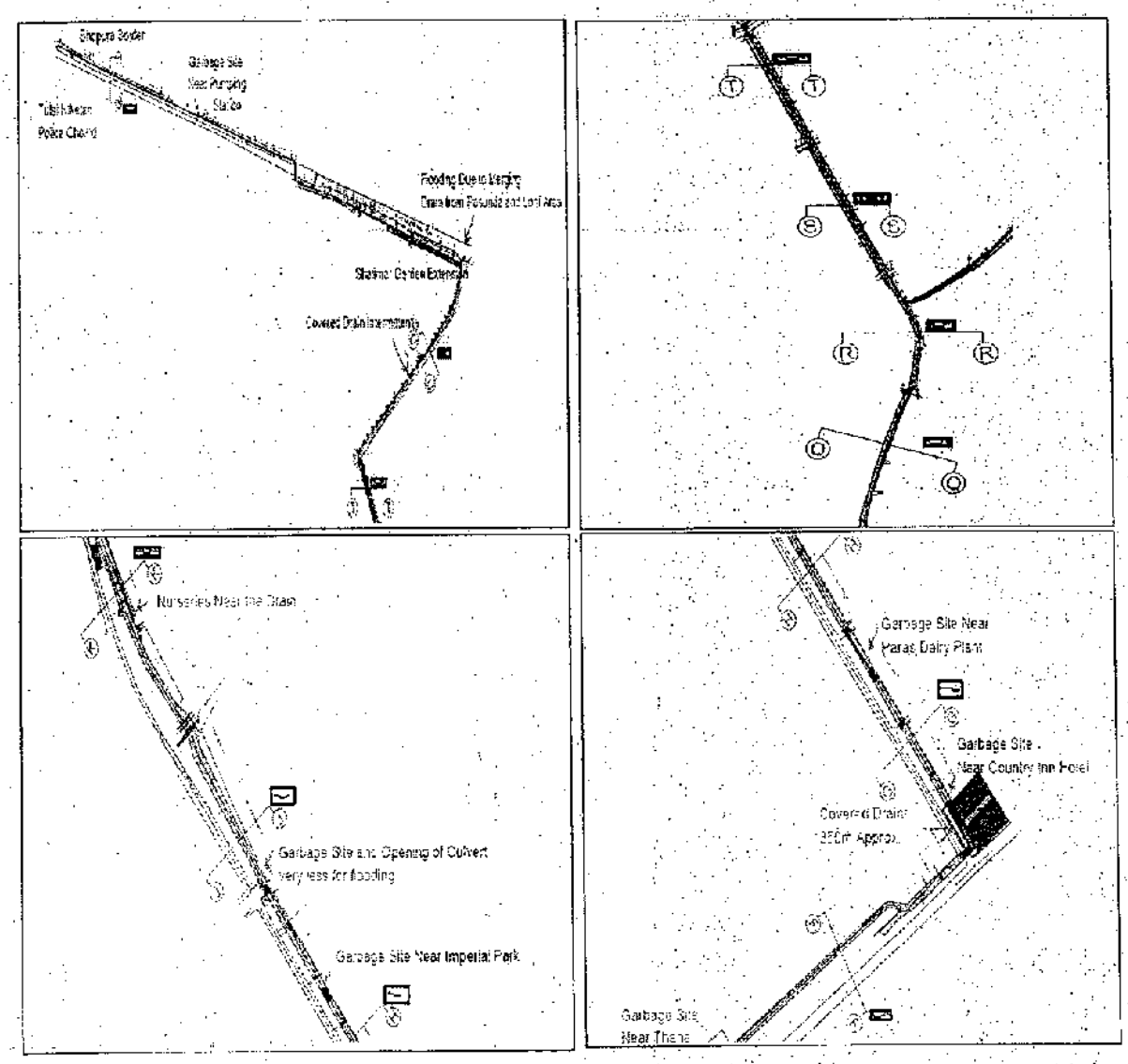
Operation and maintenance of the installed Wastewater Treatment equipment for 10-year term.

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The Total Length of the Drain

Approx. 10.324 Km

Brij Bihar Nala starts from Tulsi Niketan (Bhopura), which is covered with the concrete road and small tributaries flows till Shalimar Garden and then open Nala starts from (Sports junction shop, Shalimar Garden) ultimately discharge at end Indirapuram outfall meet into Ghazipur Drain near Ghazipur Samshan ghat, show in the figures below.



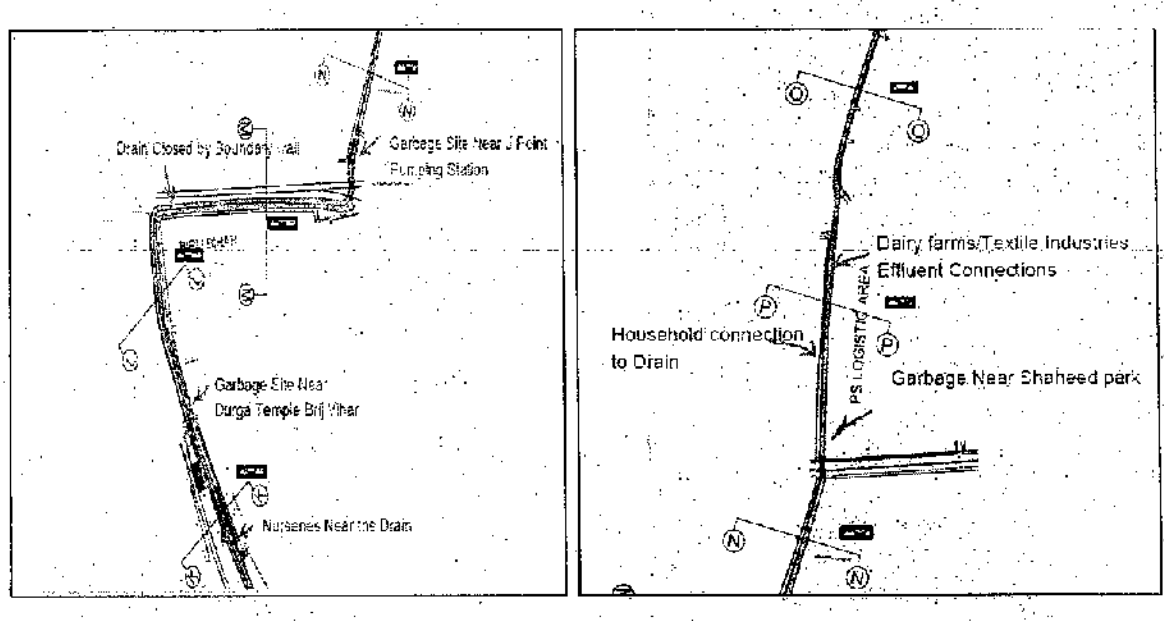
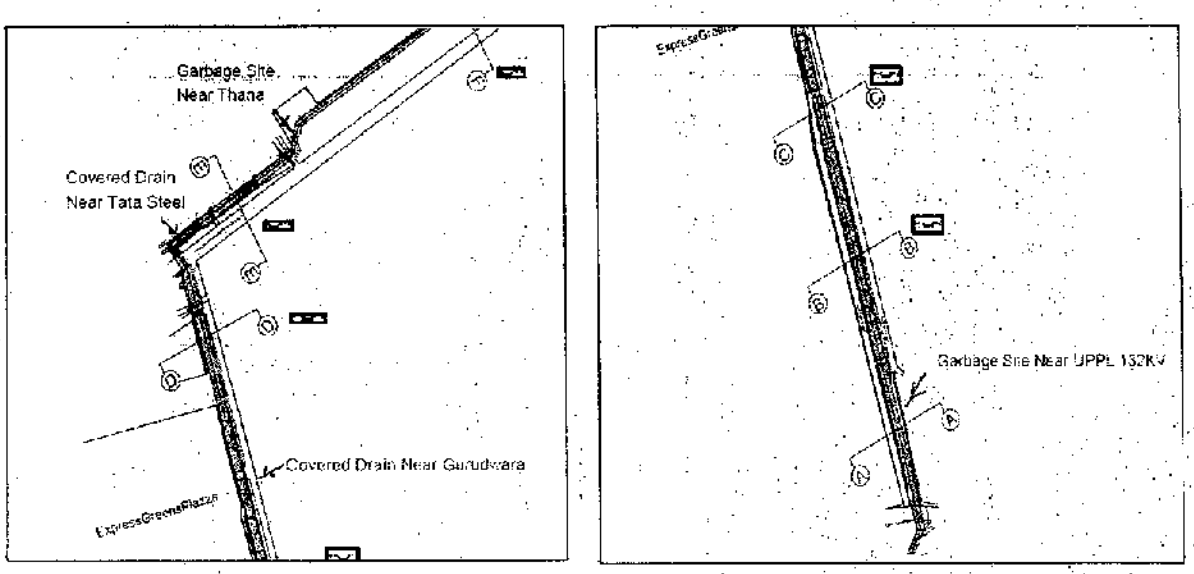


Figure 11. Tributaries in the drain area.



Solid Waste Management

Solid Waste Disposal and Management:

Garbage arising from human or animal activities, that is abandoned as unwanted and useless is referred as solid waste. Generally, it is generated from industrial, residential, and commercial activities in a given area, and may be handled in a variety of ways. However, waste can be categorized based on materials such as paper, plastic, glass, metal, and organic waste. Solid waste left to decay in the nature carries the large threat to the environment and public health. Solid waste disposal must be managed systematically to ensure environmental best practices. Solid waste disposal and management is a critical aspect of environmental hygiene, and it needs to be incorporated into environmental planning.

Solid waste disposal and management includes planning, administrative, financial, engineering, and legal functions. It is typically the job of the generator, subject to local, national, and even international authorities.

Initial steps

In order to establish effective solid waste management in the affected area the following process should be used:

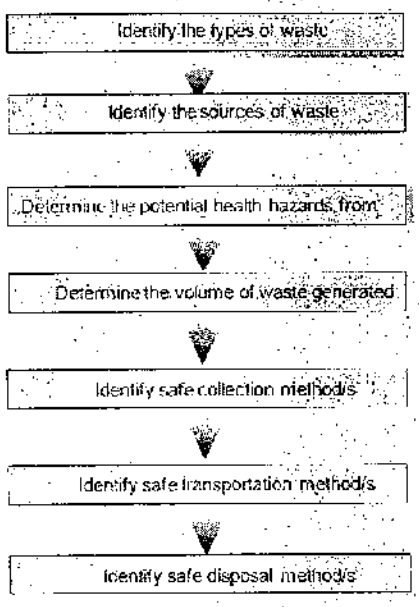


Figure 12. Solid waste management process diagram

Introduction

Solid waste disposal management is usually referred to the process of collecting and treating solid wastes. It provides solutions for recycling items that do not belong to garbage or trash. Solid waste management can be described as how solid waste can be changed and used as a valuable resource.

Improper disposal of municipal solid waste can create unsanitary conditions, and these conditions in turn lead to pollution of the environment. Diseases can be spread by rodents and insects. The tasks of solid waste disposal management are complex technical challenges. They can also pose a wide variety of economic, administrative, and social problems that must be changed and solved.

Methods of Solid Waste Disposal and Management:

Here are the methods of solid waste disposal and management:

1. Solid wastes sanitary landfills
2. Landfilling
3. Incineration method
4. Composting process
5. Disposal by Ploughing into the fields
6. Disposal by hog feeding
7. Salvaging procedure
8. Fermentation/biological digestion

1. Solid wastes sanitary landfills

Solid wastes sanitary landfills process is simple, clean, and effective. In this procedure, layers are compressed with some mechanical equipment and covered with earth, leveled, and compacted. A deep trench of 3 to 5 m is excavated, and micro-organisms act on the organic matter and degrade them.

2. Landfilling

Once solid waste is transported off-site it is normally taken to a landfill site. Here the waste is placed in a large excavation (pit or trench) in the ground, which is backfilled with excavated soil each day waste is tipped. Ideally, about 0.5m of soil should cover the deposited refuse at end of each day to prevent animals from digging up the waste and flies from breeding.

Advantages: A sanitary disposal method if managed effectively.

Constraints: A reasonably large area is required

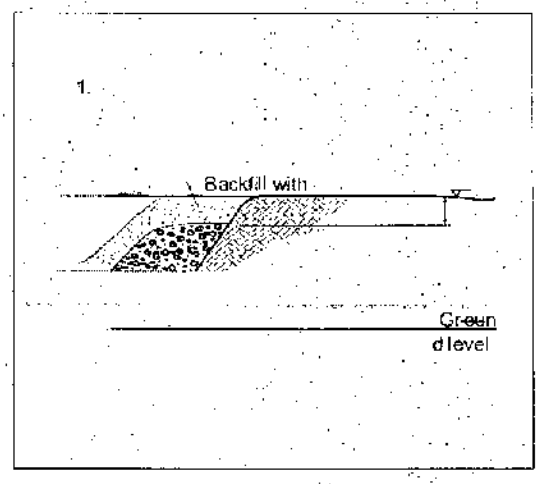


Figure 13. Backfill methodology.

The location of landfill sites should be decided upon through consultation with the local authorities (GMC). As per this project we are proposing to use this method of waste management.

5. Incineration method

Incineration method is suitable for combustible refuse. High operation costs and construction are involved in this procedure. This method would be suited in crowded cities where sites for land filling are not available.

Although burning or incineration is often used for the disposal of combustible waste, this should generally only take place off-site or a considerable distance downwind of dwellings. Burning refuse within dwelling areas may create a significant smoke or fire hazard.

especially if several fires are lit simultaneously. Burning may be used to reduce the volume of waste and may be appropriate where there is limited space for burial or

landfill. Waste should be ignited within pits and covered with soil once incinerated, in the same manner as landfilling. The same constraints for siting landfill sites should be applied here also.

6. Composting process

Composting process is similar to sanitary landfilling, and it is popular in developing countries. Decomposable organic matter is separated and composted in this procedure. Yields are stable end products and good soil conditioners. They can be used as a base for fertilizers.

Simple composting of vegetables and other organic waste can be applied in many situations. Where people have their own gardens or vegetable plots, organic waste can be dug into the soil to add humus and fibre. This makes the waste perfectly safe and also assists the growing process. This should be encouraged wherever possible, particularly in the later stages of an emergency programme.

Properly managed composting requires careful monitoring of decomposing waste to control moisture and chemical levels and promote microbial activity. This is designed to produce compost, which is safe to handle, and which acts as a good fertilizer. Such systems require considerable knowledge and experience and are best managed centrally. In general, they are unlikely to be appropriate in emergencies.

Two methods have been used in this process:

a) Open Window Composting

b) Mechanical Composting

7. Disposal by Ploughing into the fields

Disposal by ploughing into the fields are not commonly used. These disposals are not environment-friendly in general.

8. Disposal by hog feeding

Disposal by hog feeding is not general procedure in India. Garbage disposal into sewers including biological oxygen demand (BOD) and total suspended solids (TSS) increases by 20-30%. Refuse is ground well in grinders and then fed into sewers.

9. Salvaging procedure

Materials such as metal, paper, glass, rags, certain types of plastic and so on can be salvaged, recycled, and reused.

10. Fermentation/biological digestion

Biodegradable wastes are converted to compost and recycling can be done whenever possible. Hazardous wastes can be disposed using suitable methods.

Recycling

Complex recycling systems are unlikely to be appropriate, but the recycling of some waste items may be possible on occasions. Plastic bags, containers, tins, and glass will often be automatically recycled since they are likely to be scarce commodities in many situations. In most developing country contexts, there exists a strong tradition of recycling leading to lower volumes of waste than in many more developed societies.

Solid-waste treatment and disposal

In the preliminary stages of the project, the completed survey revealed a large quantity of garbage, that is formed in multiple locations along the drain, which blocks the natural water flow, reduces the carrying volume and throughput capacity of the canal. The accumulated waste comes as household and industrial garbage, plastic, metal, rubber, Dyeing, Dairy, and many other materials which are being dumped into the Nala and adjacent areas by local municipalities and industries. During the remediation of Brij Vihar Nala, we anticipate collecting from several hundreds to several thousand tons of solid waste.

Introduction

Accumulated solid, artificial dams, and floating waste are to be removed with heavy machinery (JCB & Excavators) equipped with specialized boom buckets, and in the areas with limited access or confined space manually by local labor force. The extracted waste is to be hauled and dumped to the assigned dump yard.

We will implement installation of Floating trash barriers as per requirement. Such barriers catch any floating garbage and/or solid waste coming upstream from the area where the active work is in progress, and downstream, to prevent further accumulation of solid waste, while it is being removed from the stream.

Once collected, municipal solid waste can be treated in order to reduce the total volume and weight of material that requires final disposal. Treatment changes the form of the waste and makes it easier to handle. It can also serve to recover certain materials, as well as heat energy, for recycling or reuse.

i. Incineration

a) Furnace operation

Burning is a very effective method of reducing the volume and weight of solid waste, though it is a source of greenhouse gas emissions. In modern incinerators the waste is burned inside a properly designed furnace under very carefully controlled conditions. The combustible portion of the waste combines with oxygen, releasing mostly carbon dioxide, water vapour, and heat. Incineration can reduce the volume of uncompacted waste by more than 90 percent, leaving an inert residue of ash, glass, metal, and other solid materials called bottom ash. The gaseous by-products of incomplete combustion, along with finely divided particulate material called fly ash, are carried along in the incinerator airstream. Fly ash includes cinders, dust, and soot. In order to remove fly ash and gaseous by-products before they are exhausted into the atmosphere, modern incinerators must be equipped with extensive emission control devices. Such devices include fabric bag-house filters, acid gas scrubbers, and electrostatic precipitators. (See also air pollution control.) Bottom ash and fly ash are usually combined and disposed of in a landfill. If the ash is found to contain toxic metals, it must be managed as a hazardous waste.

Municipal solid-waste incinerators are designed to receive and burn a continuous supply of refuse. A deep refuse storage pit, or tipping area, provides enough space for about one day of waste storage. The refuse is lifted from the pit by a crane equipped with a bucket or grapple device. It is then deposited into a hopper and chute above the furnace and released onto a charging grate or stoker. The grate shakes and moves waste through the furnace, allowing air to circulate around the burning material. Modern incinerators are usually built with a rectangular furnace, although rotary kiln furnaces and vertical circular furnaces are available. Furnaces are constructed of refractory bricks that can withstand the high combustion temperatures.

Combustion in a furnace occurs in two stages: **primary and secondary**. In primary combustion, moisture is driven off, and the waste is ignited and volatilized. In secondary combustion, the remaining unburned gases and particulates are oxidized, eliminating

odours, and reducing the amount of fly ash in the exhaust. When the refuse is very moist, auxiliary gas or fuel oil is sometimes burned to start the primary combustion.

In order to provide enough oxygen for both primary and secondary combustion, air must be thoroughly mixed with the burning refuse. Air is supplied from openings beneath the grates or is admitted to the area above. The relative amounts of this under fire air and overfire air must be determined by the plant operator to achieve good combustion efficiency. A continuous flow of air can be maintained by a natural draft in a tall chimney or by mechanical forced-draft fans.

b). Energy recovery

The energy value of refuse can be as much as one-third that of coal, depending on the paper content, and the heat given off during incineration can be recovered by the use of a refractory-lined furnace coupled to a boiler. Boilers convert the heat of combustion into steam or hot water, thus allowing the energy content of the refuse to be recycled. Incinerators that recycle heat energy in this way are called waste-to-energy plants. Instead of a separate furnace and boiler, a water-tube wall furnace may also be used for energy recovery. Such a furnace is lined with vertical steel tubes spaced closely enough to form continuous sections of wall. The walls are insulated on the outside in order to reduce heat loss. Water circulating through the tubes absorbs heat to produce steam. and it also helps to control combustion temperatures without the need for excessive air, thus lowering air pollution control costs.

Waste-to-energy plants operate as either mass burn or refuse-derived fuel systems. A mass burn system uses all the refuse, without prior treatment or preparation. A refuse-derived fuel system separates combustible wastes from non-combustibles such as glass and metal before burning. If a turbine is installed at the plant, both steam and electricity can be produced in a process called cogeneration.

Waste-to-energy systems are more expensive to build and operate than plain incinerators because of the need for special equipment and controls, highly skilled technical personnel, and auxiliary fuel systems. On the other hand, the sale of generated steam or

electricity offsets much of the extra cost, and recovery of heat energy from refuse is a viable solid-waste management option from both an engineering and an economic point of view. About 80 percent of municipal refuse incinerators in the United States are waste-to-energy facilities.

I. Composting

Another method of treating municipal solid waste is composting, a biological process in which the organic portion of refuse is allowed to decompose under carefully controlled conditions. Microbes metabolize the organic waste material and reduce its volume by as much as 50 percent. The stabilized product is called compost or humus. It resembles potting soil in texture and odour and may be used as a soil conditioner or mulch.

Composting offers a method of processing and recycling both garbage and sewage sludge in one operation. As more stringent environmental rules and siting constraints limit the use of solid-waste incineration and landfill options, the application of composting is likely to increase. The steps involved in the process include sorting and separating, size reduction, and digestion of the refuse.

II. Sorting and shredding

The decomposable materials in refuse are isolated from glass, metal, and other inorganic items through sorting and separating operations. These are carried out mechanically, using differences in such physical characteristics of the refuse as size, density, and magnetic properties. Shredding or pulverizing reduces the size of the waste articles, resulting in a uniform mass of material. It is accomplished with hammer mills and rotary shredders.

iii. Digesting and processing

Pulverized waste is ready for composting either by the open windrow method or in an enclosed mechanical facility. Windrows are long, low mounds of refuse. They are turned or mixed every few days to provide air for the microbes digesting the organics.

Depending on moisture conditions, it may take five to eight weeks for complete digestion of the waste. Because of the metabolic action of aerobic bacteria, temperatures in an active compost pile reach about 65 °C (150 °F), killing pathogenic organisms that may be in the waste material.

Open windrow composting requires relatively large land areas. Enclosed mechanical composting facilities can reduce land requirements by about 85 percent. Mechanical composting systems employ one or more closed tanks or digesters equipped with rotating vanes that mix and aerate the shredded waste. Complete digestion of the waste takes about one week.

Digested compost must be processed before it can be used as a mulch or soil conditioner. Processing includes drying, screening, and granulating or pelletizing. These steps improve the market value of the compost, which is the most serious constraint to the success of composting as a waste management option. Agricultural demand for digested compost is usually low because of the high cost of transporting it and because of competition with inorganic chemical fertilizers.

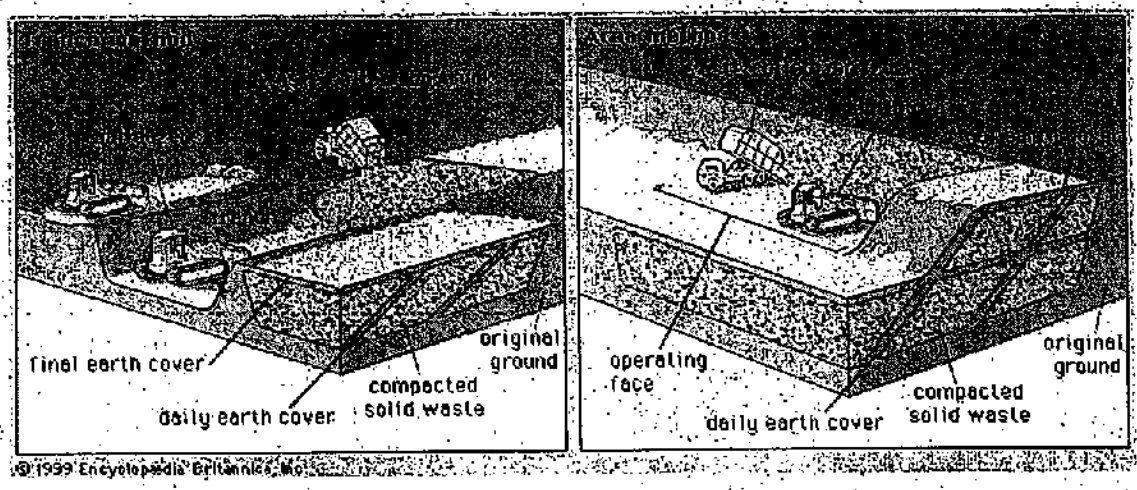
IV. Sanitary landfill

Land disposal is the most common management strategy for municipal solid waste. Refuse can be safely deposited in a sanitary landfill, a disposal site that is carefully selected, designed, constructed, and operated to protect the environment and public health. One of the most important factors relating to landfilling is that the buried waste never comes in contact with surface water or groundwater. Engineering design requirements include a minimum distance between the bottom of the landfill and the seasonally high groundwater table. Most new landfills are required to have an impermeable liner or barrier at the bottom, as well as a system of groundwater-monitoring wells. Completed landfill sections must be capped with an impermeable cover to keep precipitation or surface runoff away from the buried waste. Bottom and cap liners may be made of flexible plastic membranes, layers of clay soil, or a combination of both.

V. Construction of a landfill – proposal

The solid waste is collected, hauled, and disposed at the dump yard to be sanctioned by GMC authorities.

The basic element of a sanitary landfill is the refuse cell. This is a confined portion of the site in which refuse is spread and compacted in thin layers. Several layers may be compacted on top of one another to a maximum depth of about 5 metres (10 feet). The compacted refuse occupies about one-quarter of its original loose volume. At the end of each day's operation, the refuse is covered with a layer of soil to eliminate windblown litter, odours, and insect or rodent problems. One refuse cell thus contains the daily volume of compacted refuse and soil cover. Several adjacent refuse cells make up a lift, and eventually a landfill may comprise two or more lifts stacked one on top of the other. The final cap for a completed landfill may also be covered with a layer of topsoil that can



support vegetative growth.

Figure 14. Trench and Area method for landfill construction.

Daily cover soil may be available on-site, or it may be hauled in and stockpiled from off-site sources. Various types of heavy machinery, such as crawler tractors or rubber- tired dozers, are used to spread and compact the refuse and soil. Heavy steel-wheeled compactors may also be employed to achieve high-density compaction of the refuse. The area and depth of a new landfill are carefully staked out, and the base is prepared for

construction of any required liner and leachate-collection system. Where a plastic liner is used, at least 30 cm (12 inches) of sand is carefully spread over it to provide protection from landfill vehicles. At sites where excavations can be made below grade, the trench method of construction may be followed. Where this is not feasible because of topography or groundwater conditions, the area method may be practiced, resulting in a mound or hill rising above the original ground. Since no ground is excavated in the area method, soil usually must be hauled to the site from some other location. Variations of the area method may be employed where a landfill site is located on sloping ground, in a valley, or in a ravine. The completed landfill eventually blends in with the landscape.

VI. Controlling by-products

Organic material buried in a landfill decomposes by anaerobic microbial action. Complete decomposition usually takes more than 20 years. One of the by-products of this decomposition is methane gas. Methane is poisonous and explosive when diluted in the air, and it is a potent greenhouse gas. It can also flow long distances through porous layers of soil, and, if it is allowed to collect in basements or other confined areas, dangerous conditions may arise. In modern landfills, methane movement is controlled by impermeable barriers and by gas-venting systems. In some landfills the methane gas is collected and recovered for use as a fuel, either directly or as a component of biogas.

A highly contaminated liquid called leachate is another by-product of decomposition in sanitary landfills. Most leachate is the result of runoff that infiltrates the refuse cells and comes in contact with decomposing garbage. If leachate reaches the groundwater or seeps out onto the ground surface, serious environmental pollution problems can occur, including the possible contamination of drinking-water supplies. Methods of controlling leachate include the interception of surface water in order to prevent it from entering the landfill and the use of impermeable liners or barriers between the waste and the groundwater. New landfill sites should also be provided with groundwater-monitoring wells and leachate-collection and treatment systems.

VII. Importance in waste management

In communities where appropriate sites are available, sanitary landfills usually provide the most economical option for disposal of non-recyclable refuse. However, it is becoming increasingly difficult to find sites that offer adequate capacity, accessibility, and environmental conditions. Nevertheless, landfills will always play a key role in solid-waste management. It is not possible to recycle all components of solid waste, and there will always be residues from incineration and other treatment processes that will eventually require disposal underground. In addition, landfills can actually improve poor-quality land. In some communities properly completed landfills are converted into recreational parks, playgrounds, or golf courses.

Recycling

Separating, recovering, and reusing components of solid waste that may still have economic value is called recycling. One type of recycling is the recovery and reuse of heat energy, a practice discussed separately in incineration. Composting can also be considered a recycling process, since it reclaims the organic parts of solid waste for reuse as mulch or soil conditioner. Still other waste materials have potential for reuse. These include paper, metal, glass, plastic, and rubber, and their recovery is discussed here.

Separation

Before any material can be recycled, it must be separated from the raw waste and sorted. Separation can be accomplished at the source of the waste or at a central processing facility. Source separation, also called curb-side separation, is done by individual citizens who collect newspapers, bottles, cans, and garbage separately and place them at the curb for collection. Many communities allow "commingling" of non-paper recyclables (glass, metal, and plastic). In either case, municipal collection of source- separated refuse is more expensive than ordinary refuse collection.

In lieu of source separation, recyclable materials can be separated from garbage at centralized mechanical processing plants. Experience has shown that the quality of recyclables recovered from such facilities is lowered by contamination with moist

garbage and broken glass. The best practice, as now recognized, is to have citizens separate refuse into a limited number of categories, including newspaper; magazines and other wastepaper; commingled metals, glass, and plastics; and garbage and other non-recyclables. The newspaper, other paper wastes, and commingled recyclables are collected separately from the other refuse and are processed at a centralized material recycling facility, or MRF (pronounced "murf" in waste-management jargon). A modern MRF can process about 300 tons of recyclable wastes per day.

At a typical MRF, commingled recyclables are loaded onto a conveyor. Steel cans ("tin" cans are actually steel with only a thin coating of tin) are removed by an electromagnetic separator, and the remaining material passes over a vibrating screen in order to remove broken glass. Next, the conveyor passes through an air classifier, which separates aluminum and plastic containers from heavier glass containers. Glass is manually sorted by colour, and aluminum cans are separated from plastics by an eddy-current separator, which repels the aluminum from the conveyor belt.

Reuse

Recovered broken glass can be crushed and used in asphalt pavement. Colour-sorted glass is crushed and sold to glass manufacturers as cullet, an essential ingredient in glassmaking. Steel cans are baled and shipped to steel mills as scrap, and aluminum is baled or compacted for reuse by smelters. Aluminum is one of the smallest components of municipal solid waste, but it has the highest value as a recyclable material. Recycling of plastic is a challenge, mostly because of the many different polymeric materials used in its production. Mixed thermoplastics can be used only to make lower-quality products, such as "plastic lumber." In general, the most difficult problem associated with the recycling of any solid-waste material is finding applications and suitable markets. Recycling by itself will not solve the growing problem of solid-waste management and disposal. There will always be some unusable and completely valueless solid residue requiring final disposal.

Solid waste can be classified into two categories by its characteristics. These are:

Organic solid waste: Wastes that are generally biodegradable and decompose in the process of which emits offensive and irritating smell when left unattended

Inorganic solid waste: Solid matter that does not decompose at any rate. This category of waste matter may be combustible depending on the type of the nature of the material they constitute.

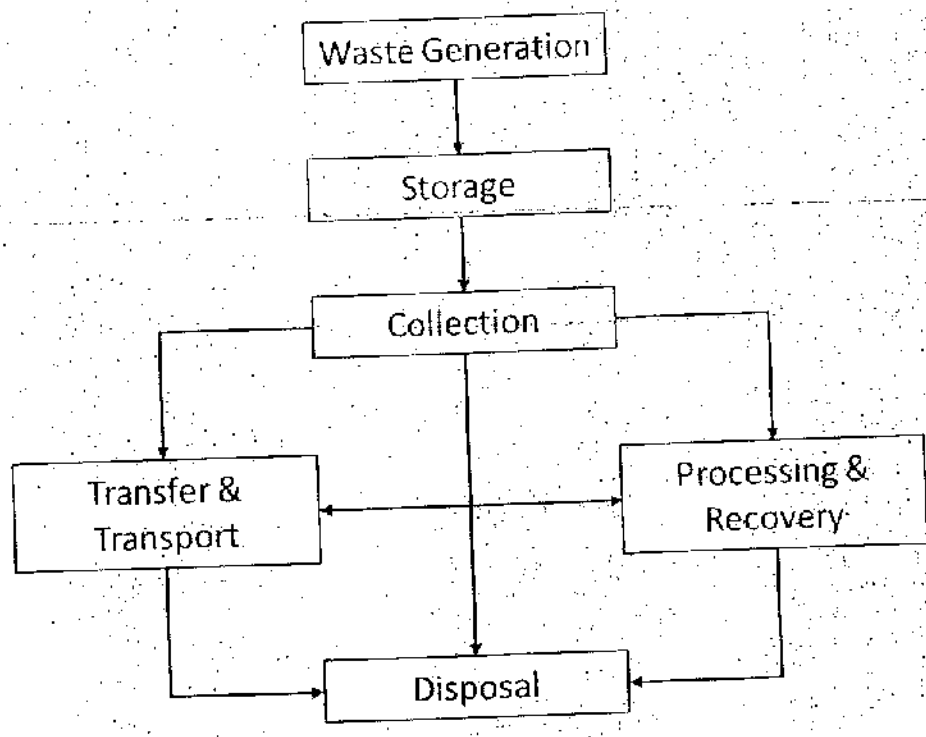
Main sources of solid waste generation

Residential (domestic or household)
Commercial
Institutional Construction
Demolition Treatment
plant sites Industrial
Agricultural

Functional Elements of solid waste management system

There are six functional elements in the activities associated with the management of solid wastes from the point of generation to final disposal site. These are:

1. Waste generation
2. On-site handling (sorting, storage and processing)
3. Collection
4. Transfer and transport
5. Processing and recovery



6. Disposal

In our project area, solid waste in the Nallah contains-

1. Garbage/Dry Waste
2. Septage/ Sludge
3. Industrial Waste

1. **Management of Garbage/ Dry Waste**: - Garbage/ Dry Waste shall be trapped inside the Nallah by providing Floating Screen and Mechanically Operated Screen at following locations-

   Near Shaheed Nagar Metro Station upstream side

   Durga Mandir, Brij Vihar area upstream side

   Upstream side of culvert near Paras Dairy

   Upstream side of covered drain near Cloud 9 Apartment

   Upstream side of 132KV UPPL Sub Station

Advantages and Disadvantages of providing Floating Screen and Mechanically Operated Screen are as below-

S. No.	Floating Screen	Mechanically Operated Screen
	Advantages	
1	Economic	Excavator not required to collect waste; belt conveyor will be used for collection of waste.
2	Not dependent on electricity	High durability as compared to Floating Screen
3	Durability is good	
4	No permanent structure is required	
5	No skilled manpower is required	
6	Less Maintenance cost	
	Drawbacks	
1	For collection of waste, excavator is required	Electricity is required for operation
2	Stacking required immediate attention for collection	Costlier as compared to Floating Screen
3		Permanent structure is required for working
4		Skilled manpower is required for maintenance and supervision
5		High Maintenance cost

2. **Septage/Sludge Management**:

- It shall be done using following- Dilution should be done while discharging sewage into Nallah. Laying of Interception & Diversion sewer along Nallah Proposal for Septage Treatment Plant

Industrial Waste Management: - It shall be done using following

Separate collection network is recommended

Proposal for Effluent Treatment Plant Industrial to follow Zero Discharge technique

Monetary imposition for the unauthorized disposal of industrial waste into the Nallah

We propose to install Floating Barriers to trap solid garbage at multiple locations



Figure 15. Example of Trash barrier installation

Conclusion

Considering the nature and components of waste generated by households and business places, the waste reduction, reuse, recycling and composting processes would be more suitable in managing the challenge. These management options should be integrated in a sustainable framework

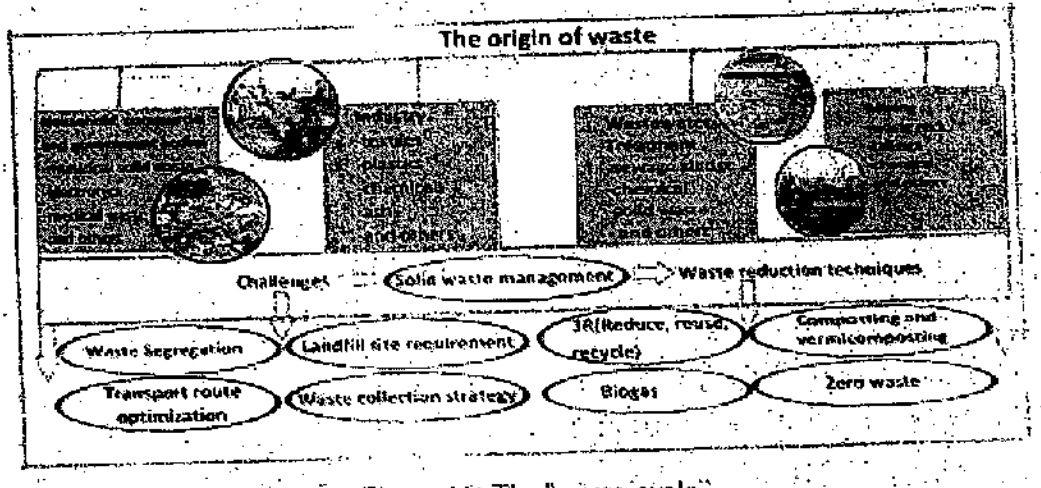


Figure 16. The "waste-cycle"

Silt-waste treatment and disposal

Silt Management is a very important aspect in order to utilize the full capacity of Nallah during peak rainfall. Sediment/ silt deposit in the Nallah shall be collected and disposed as per location allotted.

Silt Management is considered in our proposal

Cleaning of Nallah at regular interval especially pre and post rainfall season which requires immediate attention.

Floating Trash Barriers & check dams at J-point and after Police Chowki locations

The accumulated contaminated sediment contributes to the ongoing contamination and high levels of COD and BOD in the water, and foul odour coming from the water. The uncontrollable release of gases, metals, and toxic solutions into the water creates a major environmental threat to the local public and environment. The silt and bottom sediments of the sewage of the storm canal contain a large number of microorganisms, including pathogens, toxic compounds, and heavy metal ions, in concentrations significantly exceeding the maximum allowable limits (MAL). In the subsequent stage of the remediation of the Brij Vihar Nala, GMC to remove the accumulated silt and sediment from the bottom of the drain.

Introduction

Similar to the solid waste, the silt and sediment are to be removed from the bottom of the drain utilizing heavy machinery and manual labour in places, where machines can't reach or are impractical to use. Besides the excavators, we intend to use & utilize Geotubes and silt pumps to drain the silt from the bottom of the canal. Application of Geotubes can be described in three subsequent steps:

Silt and sludge (slurry material), where applicable, are to be pumped into the Geotubes containers. Environmentally safe polymers are added to the sludge, which makes the solids bind together and water separate. Clear effluent water simply drains from the Geotubes container through the small pores in the specially engineered textile. This results in effective dewatering and efficient volume reduction of the contained materials.

After the final cycle of filling and dewatering, the solids remain in the bag and continue to densify due to desiccation as residual water vapour escapes through the fabric. Volume reduction can be as high as 90 percent of the original.

When full, Geo-tubes and contents remain on-site, or the solids can be removed and land-applied when appropriate. This applies in the areas, where the location allows to utilize Geo-tubes on the ground.

Method of cleaning of Sludge/silt waste form

The extracted material (silt and sediment) are to be transported to the waste yard as assigned by GMC. After extraction from the drain the material is to naturally dry\dewater in the areas adjacent to the canal (2-5 days [based on weather conditions]). Once the material is dry enough, not to contaminate the roads and walkways while being hauled, it is transferred to the assigned location.

Disposal of the silt waste

Once the material is transferred to the dump yard it is deposited in the pre-excavated tranches at the dump yard area. Once dumped, the silt and sediment are to be either left to naturally dry or to be sprayed liquid chemical.

Treatment of silt waste

The silt and sediment are to be either left to naturally dry or to be sprayed and processed with "Ilosan" ©, non-hazardous polymer liquid chemical. The chemical is an invasive and disinfectant based on plant materials, with antimicrobial activity, including bactericidal properties. This allows to block the foul odour which can be formed from the excavated silt and sediment placed in the dump yard. Completely destroys pathogenic flora, helminth eggs, prevents the development of mold fungi, provides soil microflora with macro elements (nitrogen, phosphorus, potassium, sulfur) and

microelements (copper, zinc, etc.), easily accessible organic substances (carboxylic acids, amino acids), binds and neutralizes mobile forms of heavy metals.

In the subsequent stages of the project, Agrotech may install a temporary system, to treat and fractionate untreated contaminated silt and sludge.

Upon processing of the silt and sediments from Brij Vihar Nala, the appropriate testing can be carried out to identify the type and classification of the soil. Based on the obtained results several re-use options are open:

The processed silt is left on-site, for further application as ground soil, for further beautification of the yard

The silt is to be processed and completely disinfected and is suitable for fertilizing application. This soil can be used in the beautification operations.

Technological solutions provide for two stages of the operational process;

1. The first stage - neutralization and decontamination of WWS
2. The second stage is the manufacture of soil from the components.

First stage. Decontamination and decontamination of WWS

Disinfection and neutralization (detoxification) of WWS is carried out in piles (cavaliers) in an open area. The place for the site is selected with account for the influence on groundwater. The site is formed with a clay base, leveled and compacted. A bypass drainage ditch with a depth of 0.5 m is formed along the edges of the site. Sites or sludge maps can be used directly at the treatment plant.

The technological process of disinfection and neutralization (detoxification) of WWS provides for the processing of the source material with Ilosan

The technological process provides for the main work:

delivery of WWS to the place of work by dump trucks; formation of cavaliers;product

treatment;

transfer of decontaminated and decontaminated WWS to the places of further use in orderto condition the soil.

Straight with an aqueous solution of the drug is carried out after unloading the material on the sites,

before formation of the cavalier.

Substrate readiness/ripeness indicators are homogeneity, finely lumpy mass of dark brown color, no foul odour, decrease in initial volume; In the case of using WWS processed on the silt map, the second stage is immediately implemented.

Second stage. Soil preparation.

The technological process of preparation involves mixing of the following components:

- neutralized and decontaminated WWS; soil (or sand);
- organic filler (peat);

The technological process provides for the main work: delivery of components to the place of work

- mixing of components: OSV + soil (sand) + peat (50:25:20%); formation of collars;
- protection of collars from atmospheric precipitation (soil, film); keeping the mixture in piles;
- storage in piles.
- moving to places of use.

For the formation of piles, equipment is used that can deliver WWS, soils (sand), peat to the place where the piles are formed; mix components; lay the components in a collar shape; tamp (roll) layers

Re-use of the silt waste

The provided approaches, mechanisms, and overall vision for disposal, treatment, and reuse of the silt waste, we would like to show the willingness for engagement with local communities and municipalities as much as possible. We are striving in making the remediation of Brij Vihar Nala to be as less disturbing for the local public, as well as, bringing our best efforts to preserve the environment, be sustainable, and create benefits for all stakeholders.

Conclusion of disposal of silt waste

Drain silt can be used for development of building products like paving blocks and bricks by cold process. The paver blocks and cement bricks have been developed and tested as per Indian standard using OPC as a binding material.

Remediation of the water quality or polluted water

The problem of water pollution and control of the water quality in Brij Vihar Nala stands as one of the cornerstones of this project. It is distinctly important to outline that contamination comes not only from the local population, who dump household waste, plastics, and trash into the Nala, but also from the industries, located in the water area of the Brij Vihar Nala. Those irresponsible actions lead to several major problems in the Nala, which cannot be resolved only by the remediation activities:

1. Accumulation of plastic items, solid waste, debris, and other sorts of garbage, reduces the projected volume and water carrying capacity of the drain. This leads to the flooding issue which is annually observed in the adjacent area. As the original geometry and volumes have been altered from the original design, as well as, created artificial dams, obstacles, which create flow differential levels.
2. Besides the flooding problems, such enormous amounts of garbage and waste accumulated in the Nala leads to chemical pollution of the water. Traces of different kinds of chemicals which contaminate the water coming from the household waste, including household chemicals, plastics, oils, and grease discharged into the water.
3. The most severe pollution from the chemical water quality standpoint comes from untreated effluents discharged from the industries placed upstream and alongside the canal. We have counted almost 110 Industries which include textile - 74, meat processing - 9, metal surface – 24 & various others, which are connected to Sahibabad drains and tributaries.
4. **The pollution with toxic chemicals, heavy metals, organic and inorganic chemicals, which are being discharged untreated from these facilities, leads to heavy contamination of the water, which also has a very unpredictable pattern, of when and which elements are being discharged into the water of Brij Vihar Nala.**
5. **The combination of untreated domestic waste, mixed with solid waste and debris, and chemicals present in the wastewater, leads to deposition of a thick layer of silt and sediment on the bottom of the canal. Accumulated composition not only reduces the volume of the canal, but also accumulates many elements on its surface layers, which leads to further pollution of the water.**
6. Finally, the combination of many of those factors leads to severe environmental and health problems. The accumulation of formation of gases creates an unpleasant odour, coming from the water in the region, and can serve as a pathogenic incubator, that can trigger spread of diseases and severe illness of local population and wildlife.

   Despite the best efforts of cleaning the Nala from solid debris, waste, and accumulated silt and sediment and the upcoming installation of the mobile wastewater treatment unit, it is critical to implement immediate actions to address the stated issues.

Way to control Water Quality & WWT Installation

Besides the removal of the garbage, solid waste, silt, and sediment, as mentioned above, we intend to setup the **Wastewater Treatment System** to treat wastewater stream, promoting subsequent treatment of the water and release clean, active effluent, at the discharge point at Indirapuram outlet. Apart, we would do Bioremediation, chemical dozing to improve the quality of water.

List of Wastewater Treatment System

We have planned to install either of following wastewater treatment technology to improve the quality of water:

- **RVT Technology**
- **Flocculating dosing DAF +MBBR biological treatmentPackage Plant**

RVT Technology

The system is based on rotary vortex reactor:

For rejuvenation of Brij Nala Drain it is required to remove the accumulated silt and sediment from the bottom of it. The technology provides holistic services for sludge treatment and wastewater treatment with their in-house designed modular systems.

The system is based on rotary vortex type reactor (RVT), which is an apparatus in the working area of which the speed of physico-chemical processes is accelerated by hundreds of thousands of times (oxidation, reduction, replacement).

Application of RVT technology for development of excess-active sludge from biological treatment stations (BTS) reaches the following goals:

the main effect is to reduce the volume of removed sludge by 3-4 time positive effects - fast and complete disinfection and, accordingly, a decrease in the hazard class, removal of restrictions for transportation and disposal

deodorization (complete removal of noxious smell)

multiple increase in sedimentation rate (important for reducing the volume of sedimentation tanks)

BOD & COD Reduction

It also increases in the filtration rate and, therefore, a decrease in duration of the working cycle, with dramatic decrease in working pressure, which makes it possible to switch to simpler dewatering devices. The modular component of BTS system allows it to be combined with all types of apparatus used for dewatering in any proportions.

"Ekotor" Reactor is an electromagnetic device with a design similar to an electric motor (stator), in which the role of a rotor is played by many ferromagnetic "needles".

Under the influence of electromagnetic field, the "needles" rotate in the direction specified by the formed vectors, constantly collide, are cyclically re-magnetized, change very quickly volume and linear dimensions (magnetostriction phenomenon). Magneto-strictive processes, in turn become sources of generating a powerful stream of acoustic energy, the frequency of this ranges from tens of Hz to tens of MHz Most of the energy carries ultrasound, the main source of which is the surface of moving needles. The radiated energy does not have a preferred direction, therefore there are no resonance phenomena. In this case, ultrasound serves as a source of acoustic cavitation.

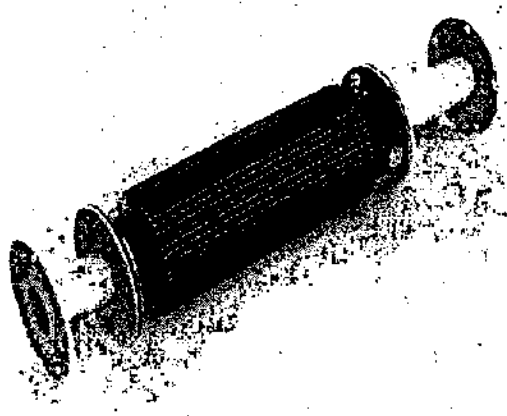


Figure 17. Example of Ekotor cartridge

Acoustic effects on a treated matter/substance initiates onset of cavitation, which has a tremendous effect on the entire course of physico-chemical processes in the BTS. Cavitation can occur only in a liquid medium because it is based on the emergence and collapse of cavitation bubbles. Acoustic and hydrodynamic cavitation occurs simultaneously in one flow, while the collapse of cavitation bubbles is accompanied by release of a large amount of energy and a source of sound energy.



Figure 18. Mobile Reactor assembly

Hydroacoustic cavitation is collapse of cavitation bubbles. Bubbles occur when the flow experiences a decrease in pressure, and turbulence occurs. In the working area there is also a gas phase obtained during the processing of various materials, especially when processing organic matter. Also, the needles in the working area are heated to high temperatures, the contacting liquid comes to a boiling phase.

The manifestation of cavitation is promoted by:

- a large amount of gas and nuclei of cavitation bubbles
- additional probability of bubble formation when the needles are heated
- the presence of a large number of grinding particles lead to continuous change in flow rate (in microvolumes)
- rotation of the liquid phase under the influence of an electromagnetic field
- the presence of needles rotating with the liquid and producing sound waves and magneto stricture shocks
- the appearance of a temperature field around the needles (each needle separately) intensive mixing of the liquid phase and pressure averaging over the entire volume
- the emergence of magnetostriction and the initiation of the acoustic pressure field due to this phenomenon.

Practical Application

Research and development of this technology have shown that as a result of processing liquid hydrocarbons in the Ekotor reactor, solid-phase carbon-containing products are formed, chemical transformations occur in the liquid phase and a hydrogen-containing purely combustible gas is formed, and when a discharge occurs in water, the death of microorganisms is observed.

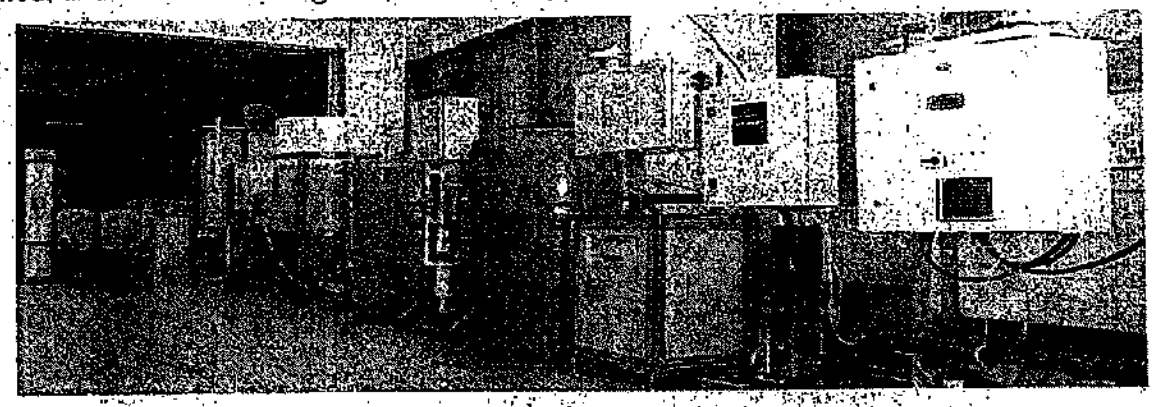


Figure 19. Inline assembly of small custom-built unit.

The initiators of the project have extensive experience in the practical application of this technology.

- A complex of equipment for the neutralization of agricultural waste has been developed and is being successfully applied.
- A line for complete disinfection of wastewater from water utilities has been developed

Technology technical parameters:

- low power consumption (no more than 0.8 kW. per hour per m3.)
- small dimensions (all units have a modular design)
- high degree of automation and ease of maintenance

As a result of processing, the following are achieved:

- rupture of cell membranes
- accelerated dehydration

- complete disinfection of turbid media with any indicator of the amount of suspendedparticles.

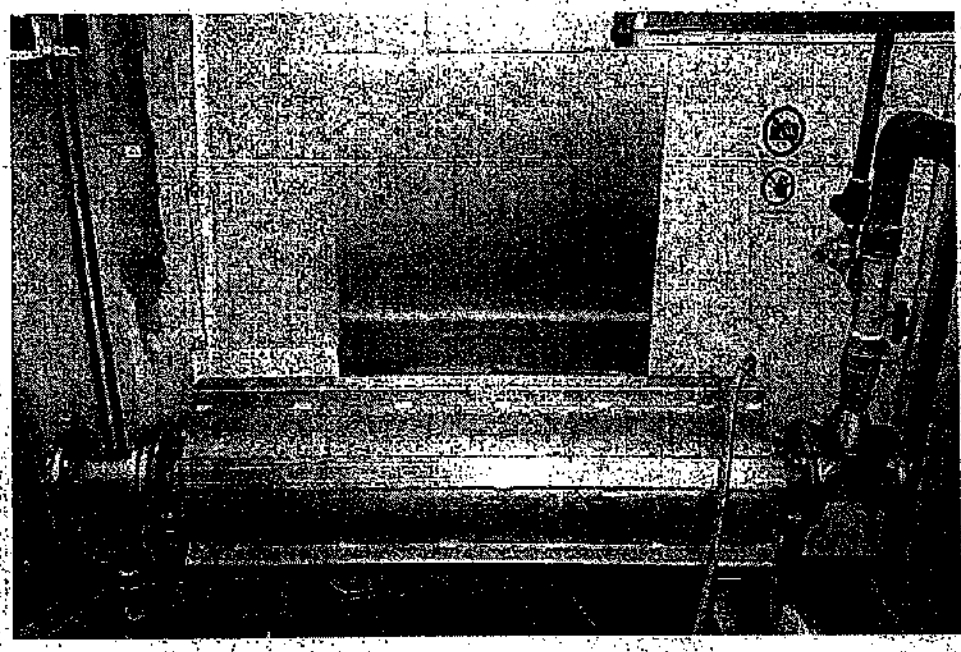


Figure 20. RVT Reactor

RVT reactor (rotary vortex type) is an apparatus in the working area of which the speed of physicochemical processes is accelerated hundreds of thousands of times (oxidation, reduction, replacement)

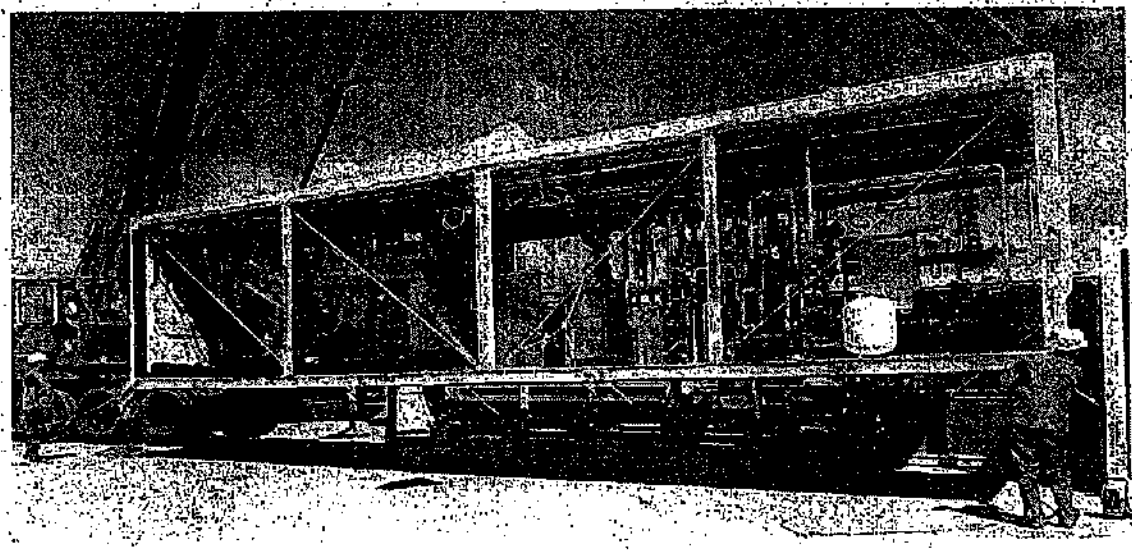


Figure 21. Main components of a full scale RVT system.

The designed system uses non-biological treatment operations, rather focusing on the chemical- physical treatment and destruction of the pollutants. Therefore no "reactors" are to be used in the system. Treatment system comes in the form of 20-foot containers, connected to each other. This allows to save space and required area for system placement. This also allows to put the system on the mobile platform and move the system on the shore with the progress of remediation activities. RVR technology can be applied for both sediment treatment and wastewater treatment. With modular adjustment to the sediment setup, the BTS system can be modified into the wastewater treatment system mode. System can be tuned to address the changing environment and influent contamination profile, based on the changing conditions, and conform to any of the selected water quality criteria, based on the components and incorporated modules installed in the system process.

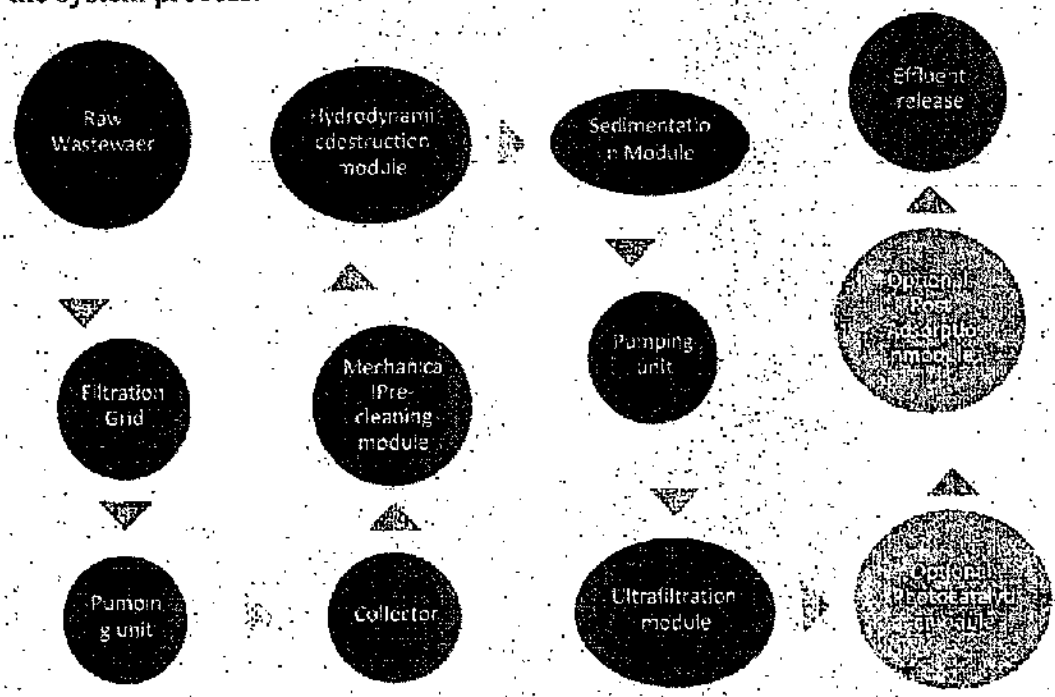


Figure 22. Flow diagram of the reactor

The use of RVT technology for the development of excess-active sludge from biological treatment stations reaches the following goals:

The main effect is to reduce the amount of removed sludge by 3-4 times

side effects - fast and complete disinfection and, accordingly, a decrease in the hazard class, removal of restrictions on transportation and accommodation

deodorization (complete absence of unpleasant odor)

multiple increase in sedimentation rate (important for reducing the volume of sedimentation tanks)

Use of RVT prior to sludge dewatering:

the main effect is to reduce the amount of waste removed by 2-3 times

side effects - an increase in the filtration rate and, therefore, a decrease in the duration of the working cycle, a dramatic decrease in the working pressure, which makes it possible to switch to simpler dewatering devices,

reducing the moisture content of the resulting waste up to the production of pasty masses suitable for removal to MSW landfills

Suitable for all types of apparatus used for dewatering

Additional advantages of the PPBT technology

reduction in the volume of waste disposed of on sludge pads

reduction of microbiological load of sludge maps

reduction of unpleasant odors

sludge intake directly from the sludge compactor or from the central main sump in the absence of a sludge compactor.

non-critical composition (activated sludge may prevail in any proportions)

Flocculating dosing DAF +MBBR Biological Treatment Technology

Technical process flow

The technology flow chart : Screen channel ---Equalize tank---Flocculating dissolved air tank---Hydrolyzed acid tank--- MBBR Aerobic tank-----second settling tank--Clean water disinfection tank---discharge .

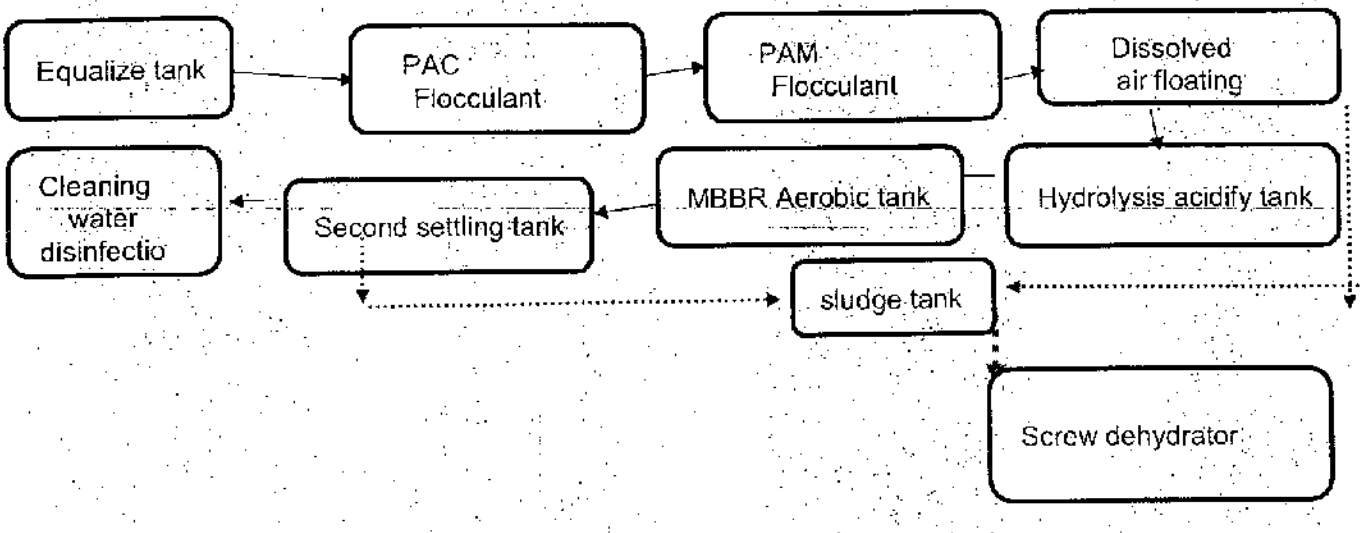


Figure 23. DAF+MBBR process diagram

Detailed Process

The wastewater first enters screen channel, to remove the floating garbage and large particles suspended solid etc. in wastewater, to prevent the follow-up equipment block or damage, and reduce the following process treatment loading, the screen slags need transport out regularly. Then the water enters into equalize tank, due to each time wastewater flow rate is different, so we setting equalize tank used to equalize water quality and volume. Then the **waste water will first lifting to dissolved air tank, which can remove most of suspended solids, floating garbage in wastewater, also can reduce part of BOD and COD , then self-flow into hydrolysis acidify tank, it will take place oxidation reaction, to make the big molecule matter degrade into small molecule matter, the difficult degrade matter convert into easy degradablematter, supply favourable terms for following anoxia and acrobic biological treatment ; the effluent water enter into aerobic tank , by denitrification, nitrate and nitrite nitrogen broughtby the reflux of acrobic tank are reduced to nitrogen and thus removed; then flow into two grade aerobic tank, the toxic biochemical treatment rely on autotrophic bacteria finish, theyutilize organism resolve generate inorganic carbon or carbon dioxide in air as nutrients source, to make the ammonia nitrogen translate into NO2-N、NO3-N**. A part of aerobic tank effluent water enters into secondary settling tank to make solid liquid separation, another part backflow to anoxic tank to proceed internal recycle, to realize nitrifying purpose. Then the effluent water will flow into cleaning water tank, the final effluent water will be cleaning enough for irrigation The settling sludge in dissolved air tank and second settling tank will pump to sludge concentration tank, after make dewatering, the dry mud will take away at regular.

Table 6. Major structure list of DAF+MBBR.

No	Building Unit	Size (m)	Qty (set)	Structure
	Screen channel	2.0×0.8×1.5m	1	Reinforced concrete
	Equalization tank	10.0×8.5×4.5m	1	Reinforced concrete
	Sludge tank	10.0×1.5×4.5m	1	Reinforced concrete
	Flocculation tank	2.0×1.1×2.5m	2	Carbon steel with
	DAF tank	9.5×2.2×2.5m	1	Carbon steel with
(3)	Anoxic tank	12.132×2.438×2.591m	2	Carbon steel with
(4)	MBBR Aerobictank	12.132×2.438×2.591m	2	Carbon steel with epoxy coated
		12.132×2.438×2.591m	2	Carbon steel withepoxy coated
(5)	Second settling tank	6.0×2.438×2.591m	2	Carbon steel withepoxy coated anticorrosion
(6)	Control room	6.0×2.438×2.591m	1	Carbon steel withepoxy coated anticorrosion
Total size: Flocculation DAF:11.7×2.2×2.5m×1set Integrated equipment: 12.132×2.438×2.591m×8sets				

Table 7. Major equipment list of DAF+MBBR

No.	Equipment	Model	Qty	Remark
1) Screen channel	Bar screen	N=0.75kw, spacing:3mm,width:0.7m	1set	ss304
2). Equalization tank	Lift pump	100WQ50-12-4,Q=50m3/h , H=12m, N=4.0kw	2pcs	1use,1standby CNP cast iron
	Pre -Aeration pipe	UPVC	1set	
	Level switch	0~4.5m, 4~20mA	1pc	
3) Flocculation tank	Vertical mixer	N=0.75kw,PAC1:35,PAM1 :7‰	2sets	
	PH meter		1set	
	PAC, PAM, PH dosing system	PE tank :500L, Metering pump, GW050(Q=50L/h, N=0.25kw) stir 0.55kw	3sets	
4) DAF tank	Boost pump	CDM15-5 Q=18m3/h, H=48m, N=4.0kw	1pc	CNP,
	Air compressor	N=3.0kw	1set	
	Dissolved airtank	Matching	1set	
	Scraping system	N=0.75kw, Including chains, gears, scrapers, etc.	1set	

5) Anoxic tank	Submersible mixer	QJB2.2	4sets	
6) MBBR Aerobic tank 2	MBBR media	PE05 ,Φ25*12	84m³	
	Air diffuser	QMZM-215	330pc	ABS+EPDM
	Aeration piping		4sets	
	Mixture reflux pump	100WQ70-14-5.5, Q=70m3/h, H=14m, N=5.5kw	3pcs	2use,1standby CNP cast iron
7) Second settling tank	Tank body	5.3×2.378×2.591m	2sets	
	Lamella media	¢50,thickness:0.6mm	12m³	PP
	Overflow weir		2set	Carbon steel
	Sludge pump	50WQ10-10-0.75, Q=10m3/h, H=10m, N=0.75kw	2pcs	2use, CNP cast iron
8) Control room	Roots air blower	ZSR150 Q=22.65m3/min, step up29.4kpa, power: 22kw	2sets	
	UV disinfection	50m3/h,ss304	1set	
	Control system	Siemens PLC and touch screen, manual, automatic control, fault alarm, Schneider accessories,	1set	
	Flowmeter		4sets	

Others	Pipe, valve, spare parts	Matching	several	
	Wire, cable	Matching	1set	
	Ladder and handrail, platform	Matching	1set	

Sludge dewaterin gsystem	Sludge feeding pump	G30-1	1 set	Ss304
	Screw dehydrator	YMDL-301, ss304	1set	
	Automatic Polymer dosing system	500L,GM0120,Mixer0.55 kw,ss304	1 set	

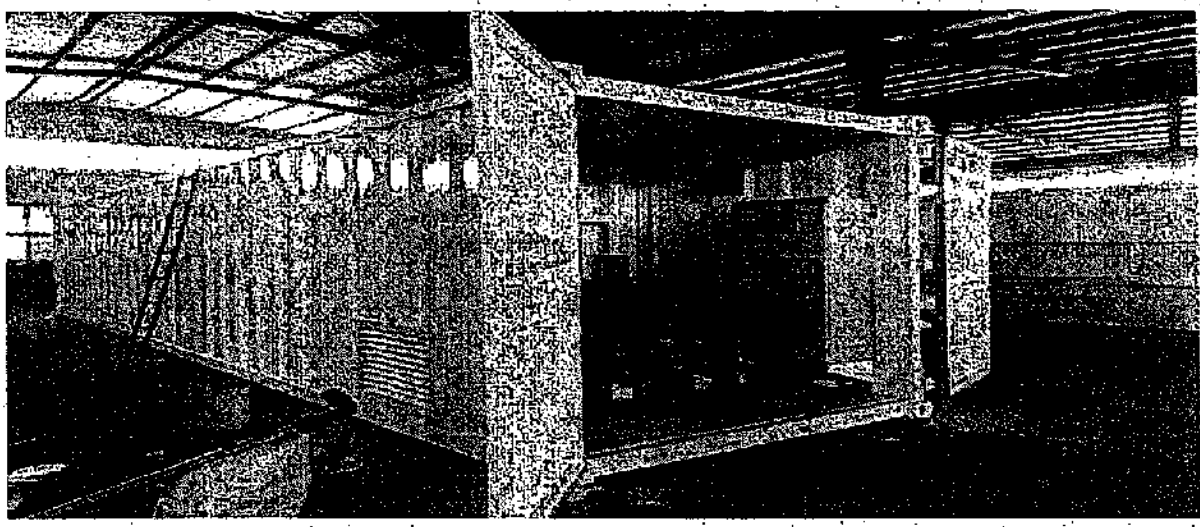


Figure 24. Partition of DAF+MBBR system.

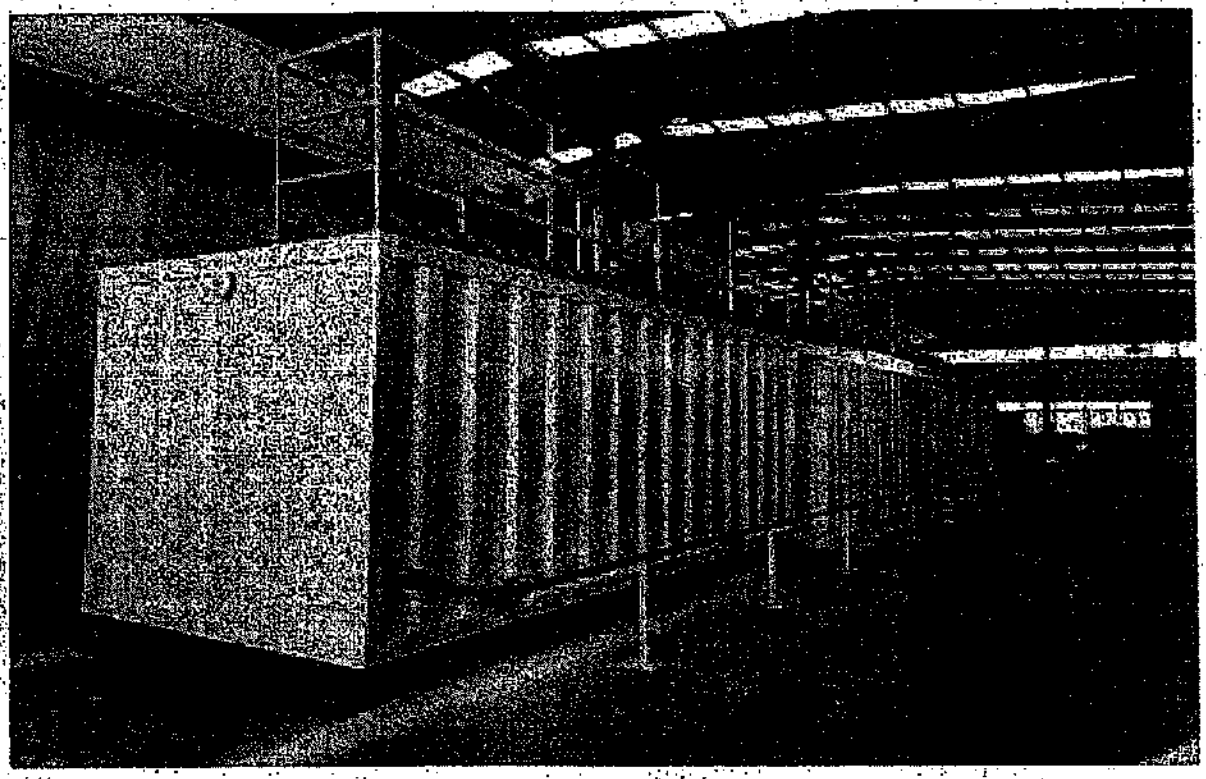


Figure 25. Partition of DAF+MBBR system.

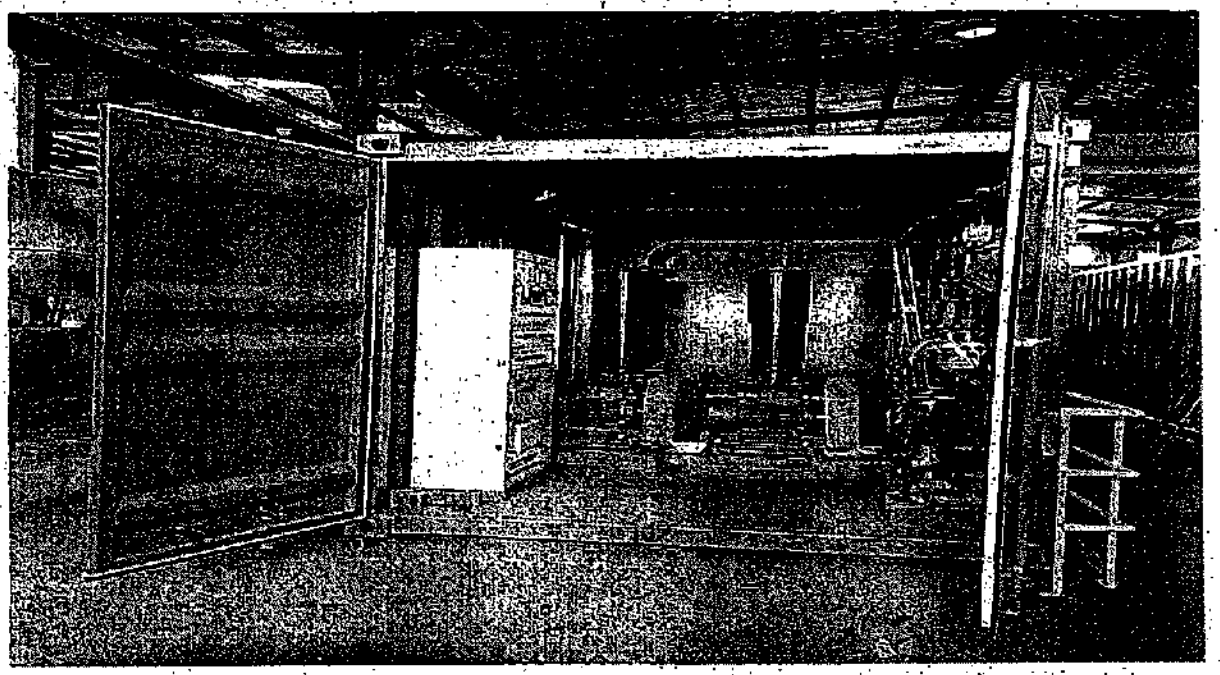


Figure 26. Partition of DAF+MBBR system.

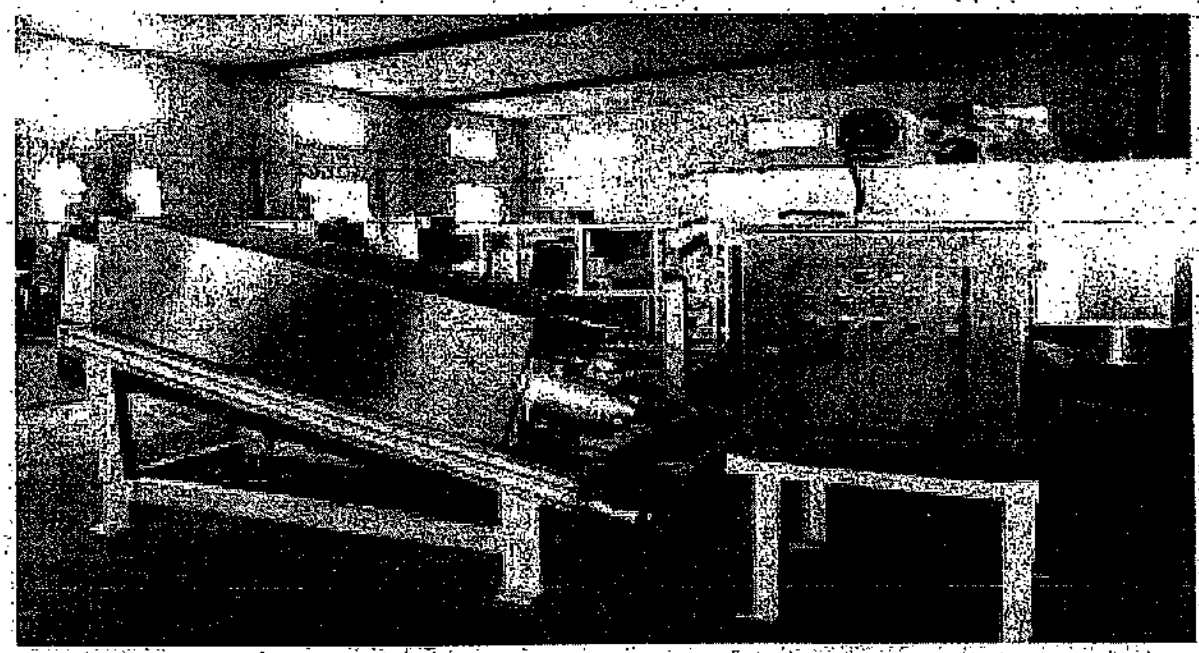


Figure 27. Partition of DAF+MBBR system

Package Plant



Figure 28. Package Plant installation in EU

AGAR PnP units are pre-assembled containerized wastewater treatment plants, designed to harness the advantages, simplicity and small footprint of the AGAR® technology.

Features

Plug & Play systems

Easy installation and startup

Fast recovery

Complete and fully automated WWTP in a 40' HC container

Can be shipped to any location around the world

Various process configurations: MBBR-MC/ MBBR-BNR/+tertiary treatment

Tertiary treatment according to effluent quality

Proprietary MC system solids separation with minimal need for chemicals

Moving Bed denitrification technology (MBDEN)

Our MBDEN technology Moving Bed Denitrification (MBDEN) technology is a well-established, cost-effective process for Nitrate removal, used to treat polluted drinking water sources. It is a perfect solution for the treatment of fertilizer polluted drinking water wells in agricultural areas. Its simplicity, combined with the fact it is brine free, presents important advantages for remote settlements in rural areas.

Features

High water recovery ≈ 100%

Suitable for wastewater, Industry water

No brine

Highly efficient nitrate removal

Small footprint

Can handle fluctuations in flow and nitrate concentrations

Solution

AGAR® MBBR configuration

Containerized Plug & Play solution

Proprietary Aqwise Media Clarifier

Insulation for low ambient temperatures

Additional wastewater measures. Phytoremediation Technology

Phytoremediation is defined as the use of either macro-algae or micro-algae for the removal or biotransformation of pollutants, including nutrients and xenobiotic from wastewater. Nature has been using Algae for cleaning of water and sustaining bio-life for millions of years by creating natural food chain. Almost the entire oxygen in water be it in sea, oceans or rivers is only because of Algae.

Photosynthesis (Chlorophyll in Algae using Sun light and Carbon Dioxide) is the main action (Bio-Oxygenation) performed by Algae in water to increase DO level which takes care BOD and COD demands up to 99 % and also reduces of EC, TC and TSS up to CPCB standards without addition of any chemicals and electricity.

Apart from Bio Oxygenation, pollutants Like Nitrates, Phosphates, Sulphates, Carbonates etc. including heavy metals like Cr, Arsenic, Mercury, Fluoride etc. are absorbed by Algae. These pollutants are necessary for contributing to growth of customized Algae (for cell formation & energy required by the algal cell) Absorption of pollutants by Algae leads to cleaning of Effluents. It may be mentioned here that where TDS is high, the reduction does not take place beyond 30-40 % but all remaining TDS is bio transformed to Bio Fertilizers, a Source of Revenue.

Since Carbon-dioxide is used during process of photosynthesis, this is highly Carbon Negative technology. Approx. 70 % of oxygen in this world is produced by Algae and rest by trees.

But without Algae the entire bio life in natural water bodies will cease to exist. An aerobic bacterium which helps cleaning water has symbiotic relationship with Algae that we use. All the Algae Consortia that we use are Non-Toxic. We can be using this technology to increase the water quality of Drain.

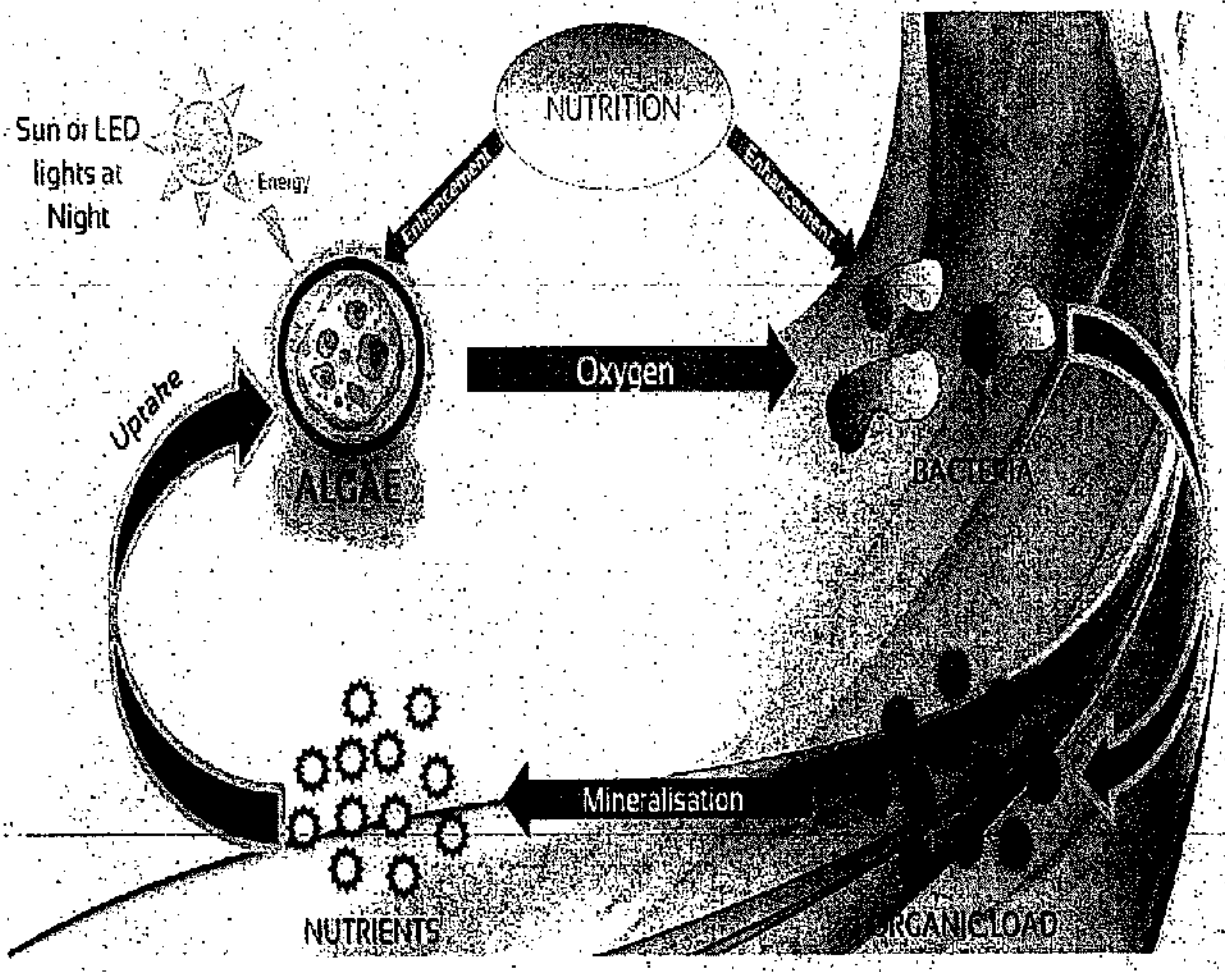


Figure 29. Phytoremediation Technology

Enzymes which are very efficient in the breakdown of complex organic substances (pollutants) into smaller substances which will be easily assimilated by the bacteria present in this, which encourages forming potential biomass and reduction of pollutants toxicity and odour

Benefits/Advantages of Chemical Enzymes Dosing

- Reduces contaminants, toxicity, pollutant as well as bad odour
- Effective in the reduction of COD/BOD
- Reduces large quantity of organic compounds
- Helps in fastest commissioning of biological treatment processes in Drain and Nallahs
- Improves aquatic environment.
- Safe and natural

Some of the suggestions that we would like to offer to control the water quality in the region are:

Develop and Implement policies to force local industries to treat any effluent wastewater generated on the facilities. To introduce fines and penalties for the industries who continue to discharge untreated water.

Implement corrective measures to help industries in developing procedures for treatment or safe disposal of the produced wastewater.

Block any illegal connections to the drain, that have been identified in numerous locations along the drain. Stop the local public and industries from tapping new discharge outlets into the Nala.

Authorized drains must be checked for compliance with the discharge policies and parameters. If not, corrective measures have to be taken by GMC.

Implement social and public awareness programs on the environmental and behavioral issues in the region. Spread the awareness program among the community.

Implement new approaches, regulations to help local authorities in stopping illegal dumping by local inhabitants.

Suggestions for actions to be taken by the GMC.

In the current situation, treatment of the water in the drain won't be able to control the pollution and environmental risks, as the treatment addresses immediate result and not the cause. Timely and adequate measures have to be taken to stop continuous contamination and discharge of household and industrial waste into the Nala. Both the local public and industries located in the region must be addressed to control the pollution of the Brij Vihar Nala.

Water Quality Criteria

Table 9. Water designation and quality criteria

Designated Best Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20C 2mg/l or less
Outdoor bathing (Organized)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total Coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l
	Below-E	Not Meeting A, B, C, D & E Criteria

Water Quality Categories

Class A- Drinking water source without conventional treatment but after disinfection.

Class B- Out door bathing (organized)

Class C- Drinking water source with conventional treatment followed by disinfection

Class D- Propagation of wildlife, fisheries

Class E- Irrigation, Industrial cooling, Controlled waste disposal

Flood control activity

Flooding of the adjacent areas and nearest households during monsoon season is the second critical issue to be addressed by the project. The water overflow, the spread of waste and garbage during the periods of high water create environmental disaster in the region with the annual start of the rain season. Damage to the structures, spread of diseases and loss of public property must be addressed, to prevent any further escalation of this crisis.

To mitigate these possible impacts, GMC implements several approaches during the execution of the project. The decision over exact antiflood methods are to be made after a careful review of the topographical and hydrological surveys and completed flood modelling.

The flood control can be achieved with implementation of several civil and remediation activities at Brij Vihar Nala.

Cleaning of the canal's bed from debris, solid waste, and excavation of silt and sediment accumulated over the years on the bottom of the drain, can increase throughput capacity of the drain.

The obstructions, artificial "dams" that now block free passage of the water and create several "bottleneck" areas in the drain. The choke points are particularly a problem.

The bottleneck combined with the confluence of several tributaries, and overall poor maintenance of the drain have created a major backup of floodwaters that have inundated parts of Brij Vihar Nala.

Structural and remediation measures are not the only ones that that can mitigate the possible damages to the community and properties. Implementation of administrative, non-structural measures, with or without structural ones, can significantly minimize losses at lower cost.

The cost of protecting an area liable to flooding with structural measures is generally higher than for non-structural measures. The main non-structural measures are of preventive kind, such as:

- Flood simulation and forecasting and warning system
- Zoning of areas at risk of flooding
- Individual flood insurance and protection.

Flood Control

At the earlier stages of the project, we conducted topographic and hydrological surveys. The flood modelling is currently underway to provide a complete report and evaluation of the catchment area, rainfall information, and evaluation of the suggested, but not limited, anti-flood activities.

Based on the preliminary data, and ongoing site activities, we anticipates, that the cleaning of the Nala, implementation of the non-pollution regulations, structural repairs of the drain, and cut-off of the pollution sources, should provide reduction of the possible overflowing and flooding by 65-80%.

Flood control channels and ponds are large and empty basins which let water flow in and out (except during flooding), so that if and when a flood occurs, the water runs into these reservoirs, and eventually drain into a river or other body of water.

Creating an additional diversion storage pond may serve as a viable option to reduce the put through on the canal and divert some of the floodwater to the storage pond. The size of the pond is to be determined subject to geological engineering surveys.

2071782/2022/DDT-NM

Upcoming Activities at Brij Vihar Colony area for Brij Vihar Nala Project.

Timeline Monthly plan:

Phase #	May	June	July	Aug	Sept	Oct.	Nov	Dec
Stage 1								
Stage 2								
Stage 3								
Stage 4								
Stage 5								
Stage 6								
Stage 7								
Stage 8								

GENERAL DESCRIPTION OF EACH STAGE

1. Restoration and the upgrade of 7 residential effluent sewage pipes, located along the BVC.

The persistent problem is that during monsoon season these discharge pipes are back-flown with water. Two main objectives must be considered: installation of a protective valve/backflow prevention valve, and new sluice gates. The design of the household waste redirection, so that the gates can remain closed, but the sewage is kept functional - creating a small septic system for each sewage line is suggested.

The following will need to be procured:

- Sluice gates
- Pressure flow pumps\submersible pressure pipe\sewerage pumps
- Backflow prevention valves
- Piping
- Septic tanks
- Sealants
- Required construction materials required

A proper design of the approach has to be developed, keeping in mind, that the installed system should be utilized as sewerage during the rainy season, without compromising high levels of water and power blackouts, happening during Monsoon season. To do that, it is suggested for installation of a septic system, connected to the household sewerage lines and connected to the pumps with the PLC. This would avail collection and accumulate waste from local households for several days in the days of power blackouts with further discharge of the accumulated wastes into Nala under pressure to prevent the back flow of water into the septic system and pipes in the residential facilities.

2. Installation of a bypass pipeline at the Police Station Chowki Area.

Prior to engagement of creating a pipeline under the active bridge, it is required to develop and furnish approvals and verifications from all the parties, that the design and implementation poses zero risks, as to the infrastructure (load and carrying capacity, etc.) and the solution is feasible and creates real value to the carrying capacity of the drain.

---

3. Restoration of the wall and creation of a flood barrier on the wall in the section of Brij Vihar Colony (BVC).

This will serve as the man-made obstacle for the flooding waters to overflow and over spill into the streets of BVC and the nearest residential buildings.

Below are some of the applications, applied worldwide.

Proposed scope of activities:

- Design the concept (based on the availability of the materials and subcontractors, come up with an estimate, and contract.)
- The tentative scope of work would be:
- clearing and restoration of the wall partitions.
- Installation of the reinforced mesh on top of the wall
- Installation of the concrete baffle
- The gaps have to be sealed with a waterproof adhesive compound.

The scope of Work and details of the installation are to be discussed with the subcontractor.

The rudimentary design is as following

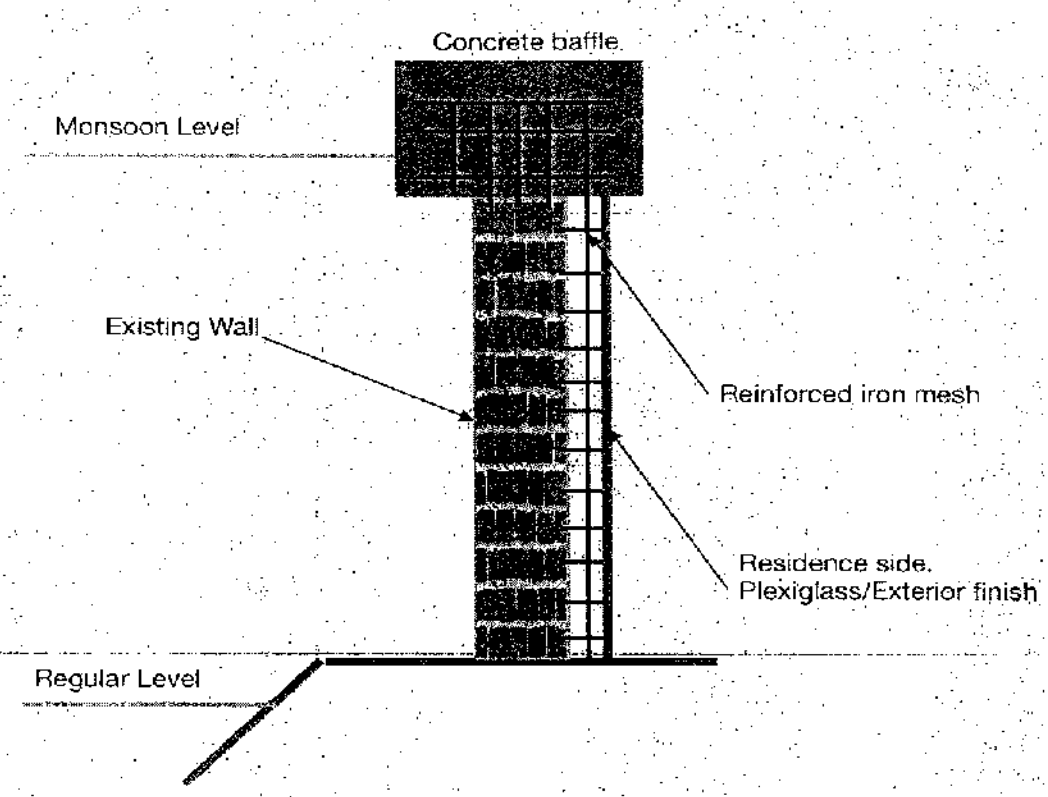


Figure 30. Flood wall upgrade.

4. Design and installation of silt chamber, spillway, and WW process station.

The problems of flooding and odour are haunting BVC residents. To lessen the effect of methane and green gas formation in the area, we are looking into the creation of a concrete (RCC) silt chamber and silt processing unit on the banks of the Nala. This would allow for radical reduction of transfer of silt and sediment from upstream of BVC and would significantly reduce formation of gases in the area. (Nevertheless, the fumes, coming from other areas of the Nala, will still be present in the area, due to the compass rose and uncontrollable spread of gases across the Nala.)

The silt chamber has to be designed with a systematic approach by ensuring laminar flow of the drain water (when a fluid flows in parallel layers, with no disruption between the layers.)

The processing plant\system should consist of:

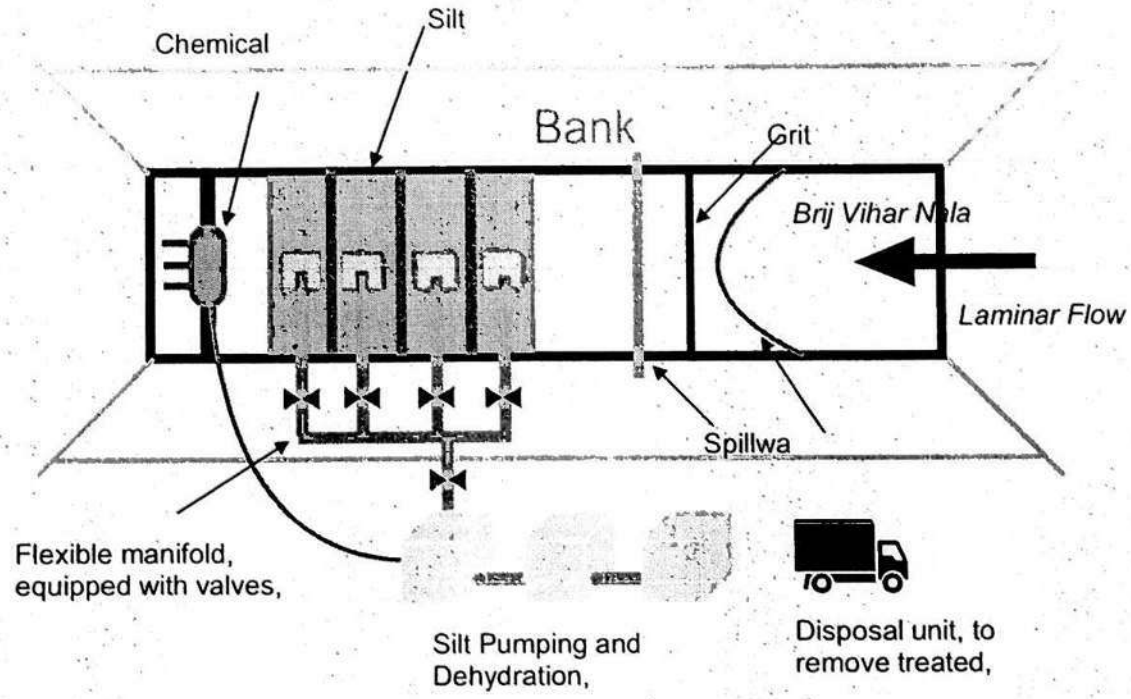
- chemical injection unit;
- screen chamber
- pumping unit
- screen chamber
- dehydration
- silt collection
- processing with the chemical Ilosan©-like (desinfectant\desinvasion compound)
- Surface-floating trash barriers

Beyond the processing plant the silt chamber, a spillway needs to be mandatorily installed upstream and all across the Nala serving as trash barrier on the bottom of the Nala, to prevent any large debris plugging the submersible suction pumps (which are to be used to remove the accumulated silt) and trash barrier, to collect any floating debris.

Those items also have to be procured. A proper design has to be performed, prior to any activities. The following would need to be performed:

1. Temporary division of Nala stream in two parts, and restriction of the flow of the drain
2. Installation of a gravel bed for the silt chamber
3. Installation of 1/2 of silt chamber (concrete precast forms)
4. Relocation of the flow restriction to the second half of Nala
5. Installation of 1/2 of silt chamber (concrete precast forms).
6. Installation of the spillway
7. Installation of the Grit chamber for capturing large debris
8. Setup of a Silt processing unit, technical and pumping units (the unit planned to be standing half out the water, using concrete pillars to arrange a platform above Nala surface)
9. Installation of beams and chemical injection unit

Beyond mentioned, a cascade of the surface-floating trash barriers has to be installed in the BVC section, with a new barrier every 500 meters.



Top View

Figure 31. Silt Chamber process. Top view

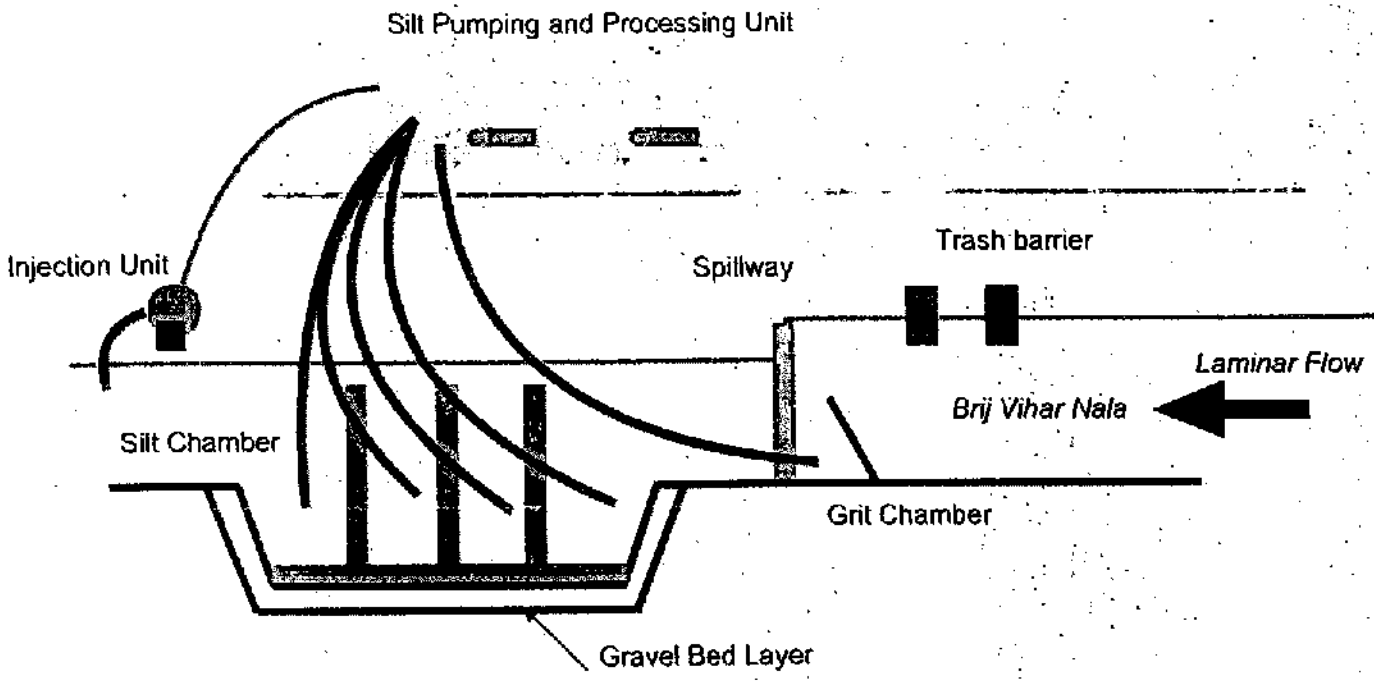


Figure 32. Silt Chamber process. Cross Section

5. Sectional beautification and restoration\upgrade of the DO station.

The existing DO injection unit is out of condition. It requires not only repair and replacement\cleaning of the air spargers, but also purchase of new air compressor. The increase in the DO could considerably benefit degradation activity in the water.

Nevertheless, the whole "design" will require some major modifications, such as, but not limited, to the creation of cross-beam and placement of the units across, and not along the Nala.

6. Installation of chemical injection unit.

As per earlier discussion, an injection unit connected to the processing station is to be installed, so as to inject disinfection\deinvasive solution into the drain. The overall approach would be likewise the DO station with adjustment to the pumping and presence of the chemical line in the process.

7. Installation of WWT technology equipment set at Hindon discharge point.

Responsible: Project lead and management team (Sergey, Peter), on-site project manager (Kundan, Tariq). Design and support by technological provider.

We will continue our work towards bringing the wastewater treatment system to the end area of the Nala, where it connects to Hindon river. **TBA.**

8. Processing of the collected silt and sediment and beautification of the dump site area.

As per our conversation, waste disposal fee is to be removed from the project budget, but a budget of 1.5 Crore is provisioned for treatment and beautification of Brij Bihar Dump Site area, once all the silt is removed.

The remediation process has to include the following steps:

- Treatment of the collected silt/sediment with the neutralizing\caping compound (phase-1).
- Levelling of the site with excavators.
- Second treatment of silt and sediment with neutralizing\caping compound (Phase-2).
- Caping of the treated sediments

Anti-flood Activities

Noticed that drain line was choked with excess of grit, Sludge, and floating garbage. And the height of the culvert is very less.

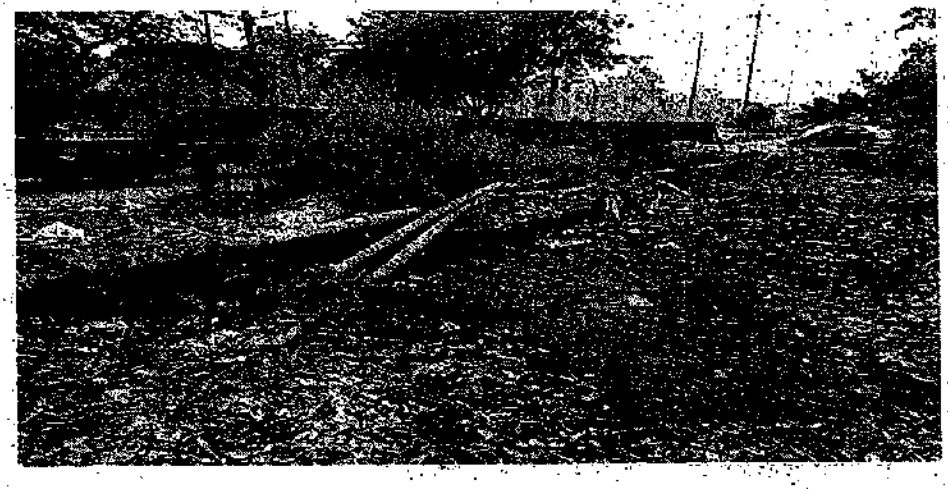


Figure 33. Link Road Police Chowki area

Reason for Overflow/ Flood during Monsoon season:

In this area, Culvert height is very less due to this in Brij Vihar Colony drain Overflow/ flood during monsoon season.

Action is required

Increase the height of the culvert.

And required to construct the RCC pipeline for easy flow of drains towards downstream.

This is one of the anti- flood activities to control the flood at Brij Vihar colony during monsoon season.

J-point Pumping Station:

J- Point pumping Station has full capacity of 40 MLD, sewage flow is pumping to 74 MLD STP at Indira Puram. At present three pumps are in service/ working. Sewage pumping station flow is getting from Shalimar Garden, Janakpuri, Pipe market and sometimes flow is taking from Brij Vihar drain.

Brij Vihar colony pumping station:

Brij Vihar colony has got pumping station & Sewage flow pumping to 74 MLD STP at Indira Puram. At present two pumps are in service/ working. Sewage pumping station flow is getting from surroundings of Brij Vihar colony.

If both (J-point Pumping Station and Brij Vihar colony pumping station) pumping stations runs on full capacity, flood will control at Brij Vihar colony during monsoon season.

Pond and diversion systems

Pond and diversion systems function to settle suspended sediments and other solids typically present in stormwater runoff. Wet ponds are also called retention ponds and they hold back water similar to water behind a dam. The retention pond has a permanent pool of water that fluctuates in response to precipitation and runoff from the contributing areas. Maintaining a pool discourages resuspension and keeps deposited sediments at the bottom of the holding area.

Detention ponds are more common in the arid west and serve as important flood control features. They are usually dry except during or after rain or snow melt. Their purpose is to slow down water flow and hold it for a short period of time such as 24 hours. Urban areas rely on these structures to reduce peak runoff rates associated with storms, decreasing flood damage.

Dry ponds can be designed for a variety of storm events and purposes. The land area available for construction, slope of the site and contributing area are all factors to be considered. Also, an emergency spillway is usually required to allow for safety during flood events. Although detention ponds can vary in size and shape, they all function to settle stormwater particles and reduce peak flows. All of the ponds are designed to be separate from local groundwater supplies to prevent movement of dissolved pollutants from surface water to groundwater sources. Both types of ponds assist with flood management and can improve water quality. Sediment and associated pathogens, nutrients and metals settle out of stormwater runoff in the ponds. If pollutants enter streams or lakes during storm events, ponds interrupt the transport process

Addition of pond to control the flood

The deployment of additional ponds, diversion canals, or water diversion to the Hindon river should be evaluated after completion of flood modelling and will be presented and reviewed by GMC.

Climate and Rainfall

The climate of the district is almost similar to the surrounding districts. In the summer, the climate is quite warm and likewise the winter is also quite cold. The rains are heavy and widespread. The monsoon start in the district in the last week of June and continues till the end of September. Winter season in the district spans from October to February, summer from March to June and the rainy season between July to September. Average maximum temperature of the district is 40-45 C and minimum being 4-5 C. Dry air blows in the part of the year but humidity rises to 70-80 percent during monsoon months.

Table 10. Average annual temperature in the project's area.

	January	February	March	April	May	June	July	August	September	October	November	December
Avg. Temperature °C (°F)	13.5 °C (56.3) °F											6.1 °C (43.0) °F
Min. Temperature °C (°F)	7.7 °C (45.8) °F	10.5 °C (50.9) °F									13.9 °C (57) °F	9.1 °C (48.3) °F
Max. Temperature °C (°F)												
Precipitation / Rainfall mm (in)	24 (0.9)	38 (1.5)	22 (0.9)	17 (0.7)	20 (0.8)	76 (3)				14 (0.6)	5 (0.2)	8 (0.3)
Humidity(%)	68%	62%	48%	39%	33%	48%	73%	78%	74%	58%	56%	62%
Rainy days (d)	2	3	3	3	4	7				2	1	1
avg. Sun hours (hours)	8.0	9.3	10.6	11.5	12.4	11.6	9.4	9.0	9.1	10.0	9.5	8.7

Last 6 years Rainfall data of Ghaziabad

a) Table 11. 2015 Report

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.40	1.07
2	February	99.07	0.19
3	March	98.99	2.81
4	April	98.41	1.17
5	May	97.91	0.24
6	June	97.60	3.23
7	July	97.56	7.42
8	August	97.84	6.85
9	September	98.22	1.69
10	October	98.79	0.36
11	November	99.07	0.03
12	December	99.29	0.05

b) Table 12. 2016 Report

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.26	0.01
2	February	99.15	0.12
3	March	98.80	0.72
4	April	98.17	0.01
5	May	97.79	1.57
6	June	97.62	2.65
7	July	97.57	10.45
8	August	97.73	4.96
9	September	98.08	1.36

10	October	98.49	0.16
11	November	98.99	0.00
12	December	99.18	0.00

c) **Table 13. 2017 Report**

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.31	0.84
2	February	99.14	0.02
3	March	98.66	0.45
4	April	98.12	0.27
5	May	97.89	0.58
6	June	97.57	4.68
7	July	97.55	5.13
8	August	97.72	4.63
9	September	98.13	5.27
10	October	98.49	0.00
11	November	99.01	0.00
12	December	99.27	0.15

d) **Table 14. 2018 Report**

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.06	0.10
2	February	99.03	0.12
3	March	98.61	0.05

4	April	98.21	0.70
5	May	97.86	0.32
6	June	97.38	1.58
7	July	97.39	12.22
8	August	97.63	7.02
9	September	98.21	5.26
10	October	98.82	0.09
11	November	99.08	0.08
12	December	99.33	0.01

e) **Table 15. 2019 Report**

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.09	0.21
2	February	98.76	0.05
3	March	98.46	0.62
4	April	98.06	0.38
5	May	97.50	0.74
6	June	97.39	4.06
7	July	97.52	11.44
8	August	97.86	7.51
9	September	98.49	2.41
10	October	98.96	0.09
11	November	99.25	0.01
12	December	99.38	0.03

f) **Table 16. 2020 Report**

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.29	0.95
2	February	99.27	0.42
3	March	98.86	2.28
4	April	98.51	0.62
5	May	98.00	1.05
6	June	97.65	1.87
7	July	97.58	6.72
8	August	97.55	5.56
9	September	97.98	0.48
10	October	98.41	0.00
11	November	99.16	0.18
12	December	99.18	0.06

g) **Table 17. 2021 Report**

S. No	Month	Surface pressure	Rainfall (mm/day)
1	January	99.11	1.26
2	February	99.01	0.12
3	March	98.63	0.07

Catchment Demarcation

The entire project area has been delineated and demarcated with various catchments based upon the natural and manmade flow regime.

These catchments have been demarcated based on the DEM based on SRTM 30 m.

The demarcation has considered various land use patterns per city Land Use Master Plan 2021.

This process of identifying the land-use and land classification also helps in understanding the kind manning's number which can be taken inconsideration while modelling the entire area drainage system.

The project area has been divided into several catchments considering the topography using Digital Surface Model (DSM), ridge lines and final storm drain disposal facilities. Whole drainage system is based on gravity flow.

These catchments have further been divided into sub catchments depending on the location of Brij Vihar Nallah and connecting drains. All the catchments are draining towards Brij Vihar Nallah.

In the project area there are some wetlands, but few of them are not attached to the system and are independent of the system. These wetlands may be suggested to be linked to this Nallah to make them as retention or holding pond during heavy rainfall. These may also be suggested to be act as sediment basin for trapping sediments from upper catchment.

Following below are the studies conducted for demarcation of catchment and understanding of the nature of flow in the project area.

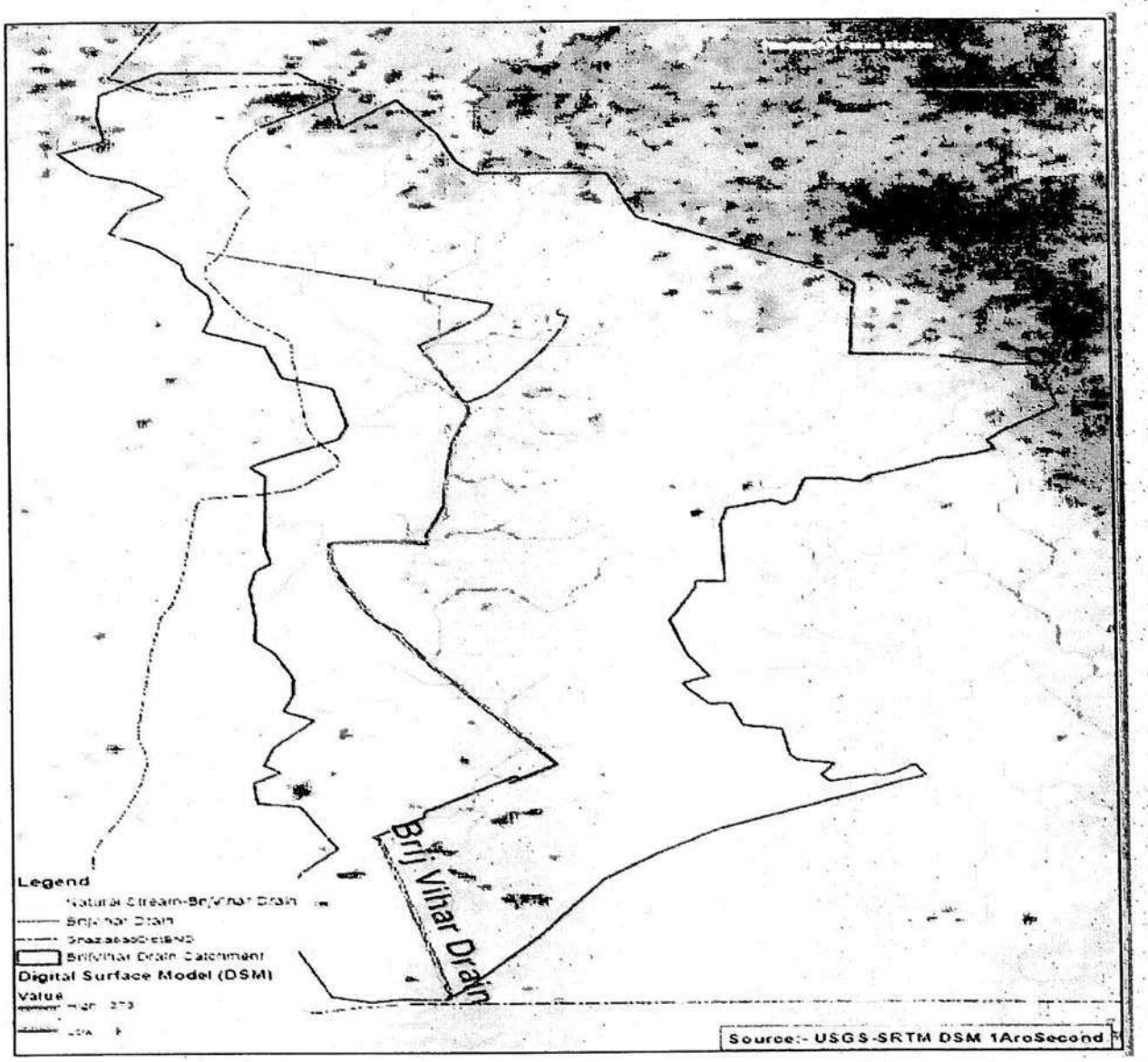


Figure 34. Demarcation of the catchment 1.

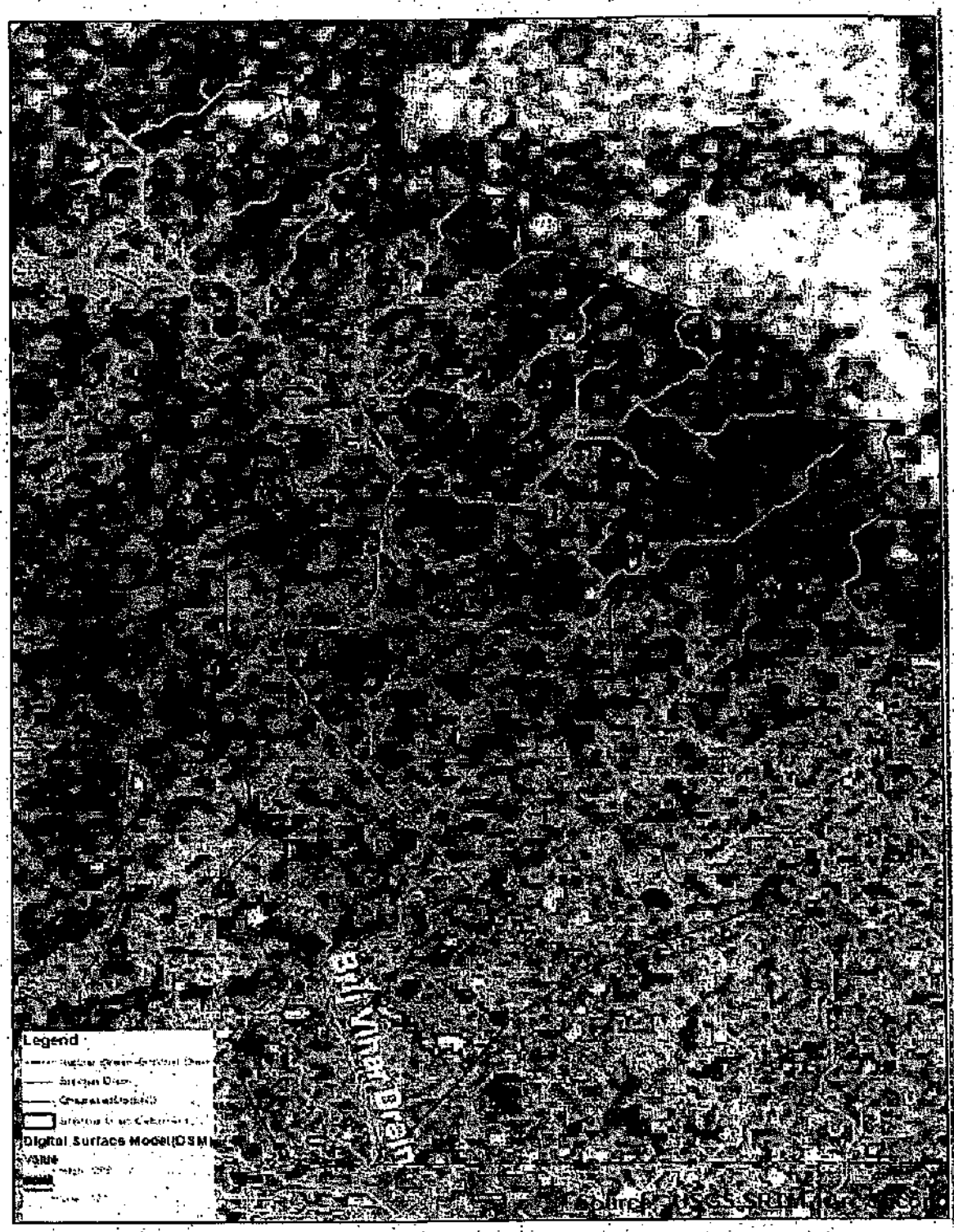
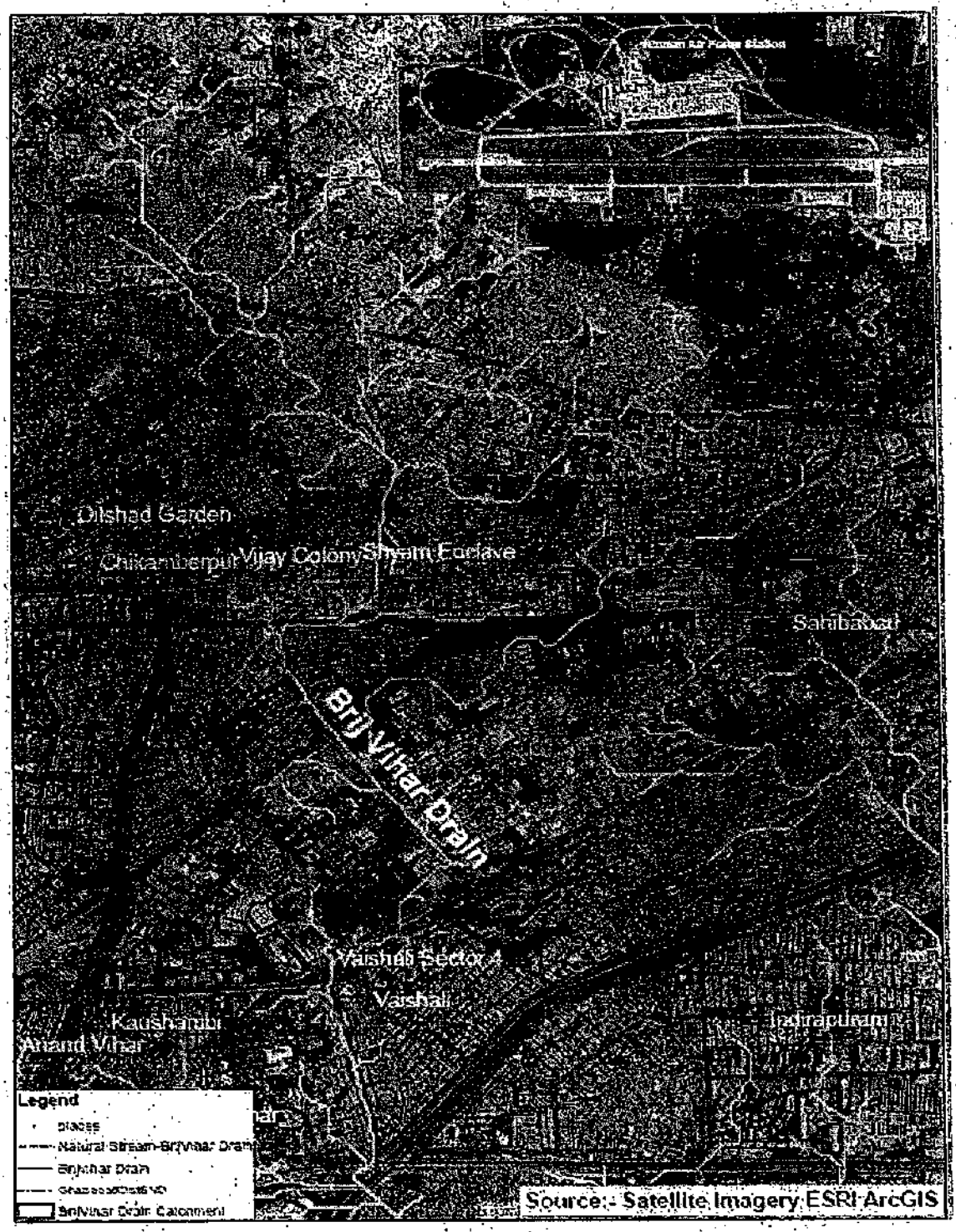


Figure 35: Demarcation of the catchment 2.


Dilshad Garden
Chikambarpur Vijay Colony
Shyam Enclave
Sahibabad
Brij Vihar Drain
Vaishali Sector 4
Vaishali
Kaushambi
Anand Vihar
Indirapuram
Legend
Source:- Satellite Imagery ESRI ArcGIS

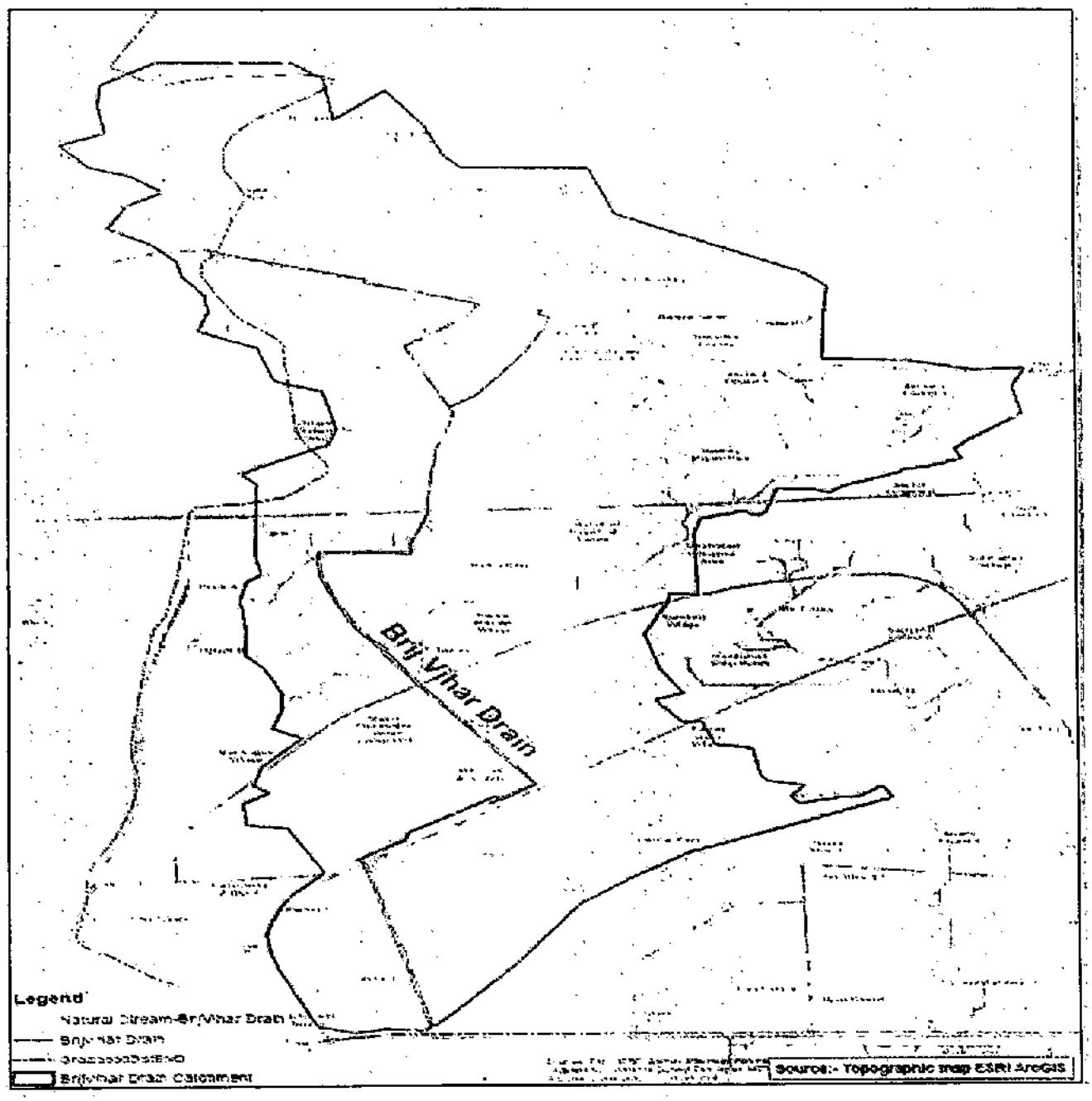


Figure 36. Demarcation of the catchment 3.

Figure 37. Demarcation of the catchment 3.

Run-off Coefficient

Based on Land Use Master Plan for year 2021, area is bifurcated based upon Land Use for calculating Run-off co-efficient which is required for the estimation of storm water flowgenerates from the catchment area of Brij Vihar Nallah. Attached below are the maps prepared with the help of GIS.

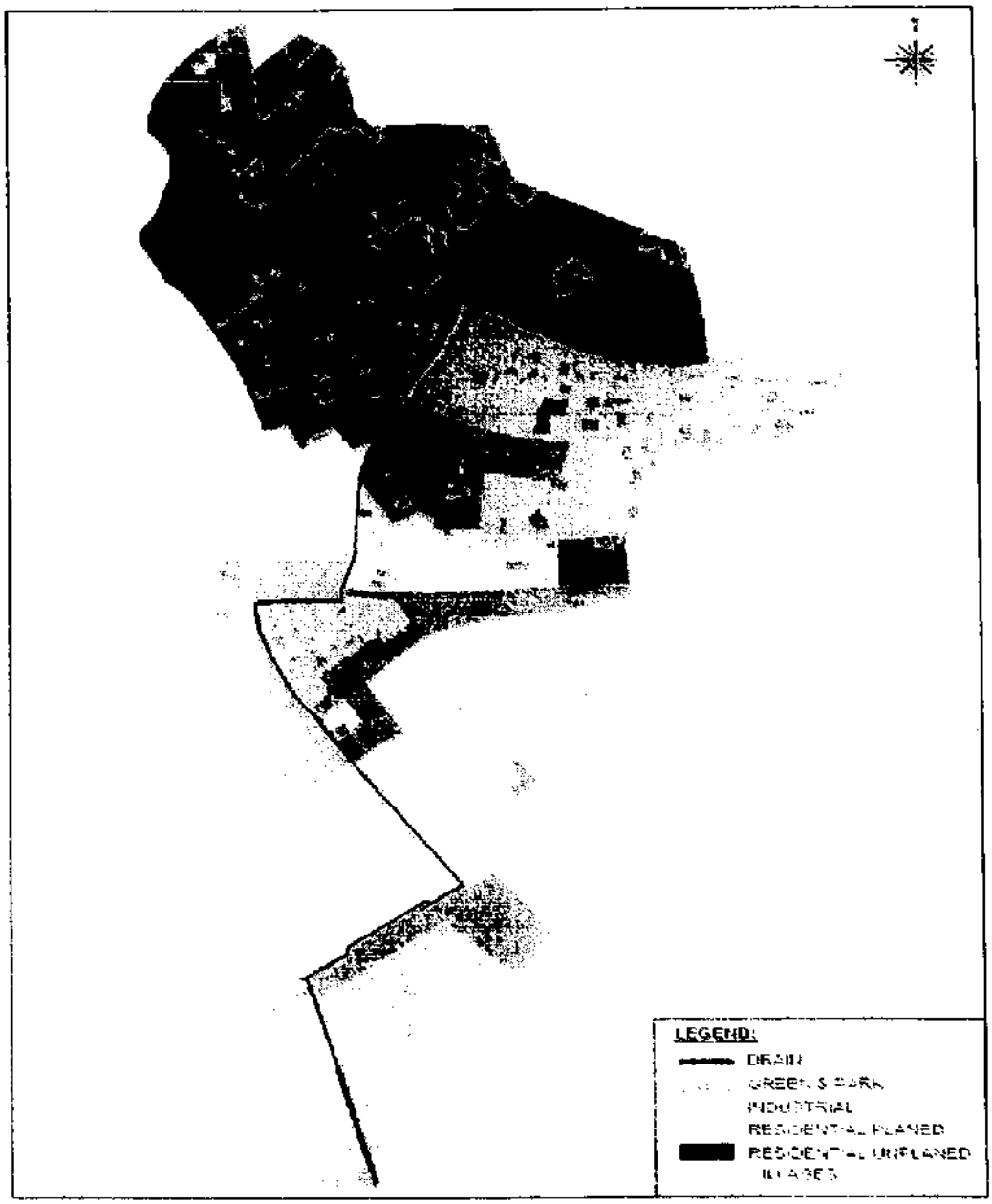


Figure 38. Runoff coefficient of the catchment.

Table 18. Breakup of Land us per Land Use Plan for year 2021

Breakup of Land Use as per Land Use Plan for year 2021		
1	Nallah Area	148986.63
2	Green & Park	2868041.23
3	Industrial	5092725.6
4	Residential Planned	6245113.91
5	Residential Unplanned	7548281.42
6	Village	1339885.26
		2324303 4.05

The mains issues and reasons of flooding are mentioned below :

- Disposal of Solid Waste into Nallah
- Discharge of Sewerage into Nallah
- Discharge of Animal Husbandry Waste into Nallah
- Discharge of Garbage into Nallah
- Disposal of Industrial Waste into Nallah

Beautification and Landscaping

Beautification and landscaping work in the adjustment to the Brij Vihar Nala area. Beautification may include lawn seeding, planting trees, shrubbery, and other greenery in the selected areas of the Brij Vihar Nala. Volumes, areas, and additional measures will be mutually discussed with GMC during the execution of the project.

- Plants shrubs and trees with flowering plants, to increase beauty of the near areas
- Plant also few evergreen plants so that looks green always.
- Experiment with the lighting fixtures, add texture in the garden use natural earthy tones.

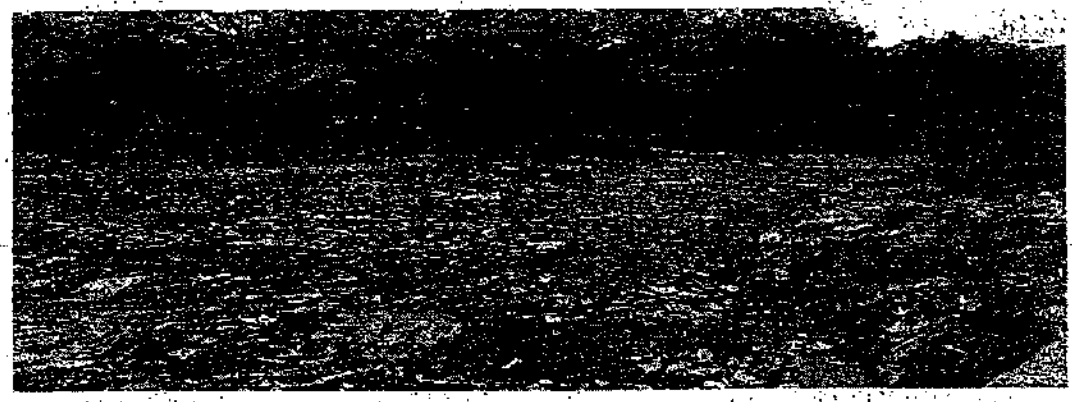
Advantage of Beautification

- Improve the quality of life of the residents
- In order to boost tourism or other commerce.
- Broken or filthy sidewalk can turn into nicer path for residents
- Helps in oxygen level intake
- Grass and Trees Provide Cooler Temperatures
- Outdoor Living Areas Improve Quality of Life

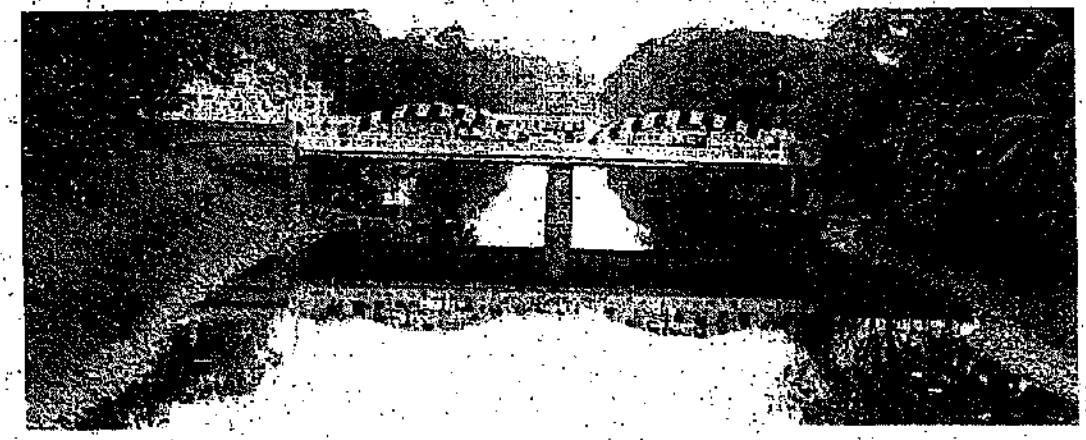
Activity to be done for Environmental Benefits during Beautification

- Natural Coolants
- Environmental Cleaners
- Water Protectors
- Air Cleaners
- Noise Minimizers
- Vegetation
- Eco friendly activity

Before Beautification



After Beautification



Before Beautification



After Beautification



UAV Drone Footage and our Observation

- **Sahibabad Industrial area:** Untreated effluents discharge from almost 110 Industries which includes textile 74, meat processing - 9, Metal surface – 24 & various others flow in Sahibabad drains.

- **Domestic Discharge** mainly comes from Colonies between Wazirabad and G.T. Road i.e., Rajender Nagar, Shalimar Garden, Janakpuri, Raj Bagh, Shahidnagar, Lajpat Nagar

- **Ghazipur Shamshan Ghat** - The colour of drain water is black, and garbage is piled up, needs major cleaning. A huge quantity of solid waste and illegal encroachments is found at various points near the Garbage Mountain area in Ghazipur.

- **Basant Kunj area (Below Delhi – Meerut Expressway)** - A huge quantity of solid waste is kept at the road and toxic effluents are flowing in Nala from illegal settlement areas and small tributaries.

- **Near the Heritage Hotel, Madan Mohan Malviya Marg** – This is a garbage landfill area, and effluent & solid waste discharge from Sahibabad industrial flows into it.

- **Near UPPL Power station, (Illegal settlement colony)** – Since, it is unauthorized colony domestic waste from the near area, cow dung, various solid waste dumped into the water which makes water black & more toxic which also cause garbage piled up.

- **J Point (Shahid Nagar Metro station)** – A large amount of solid waste is dumped, and garbage is thrown into Nala at a higher scale. Sewer drain water consists of domestic waste & toxic effluents which flow and meet in Nala causes major concern to nearby people risking their health. Needs major cleaning, awareness, fencing across the road.

- **Shahid Nagar near Haqqani Masjid** – Domestic waste is a major concern, people throw their garbage, toxic materials, dairy discharge at a quite large scale. Sewer pipe is also broken over there by which all toxic effluents & other solid waste being discharged.

Project Activities

During the execution of this project, we anticipate that the following activities will be taking place:

General Activities

Excavation/ Desilting

An appropriate mechanical excavator will be used for machine excavation. This will normally be a JCB or 360° tracked excavator with a 1.8 m to 2 m wide toothless ditching bucket. For work with restricted access or working room a mini excavator will be used. Drain cleanup will be executed with chain excavator or manually, where canal's structure has restricted access. chain excavator is designed for shallow waters, with maximum working length of 6 meters.

Any excavation, both by machine or manually, will be undertaken with a view to avoiding damage to any civil features or structures.



Figure 39. Showcase of the environmental pollution in the area.

Flagmen/spotters

Flagmen/spotters will be provided to assist drivers/operators in the safe placement and unloading of equipment. A flagman/spotter will be present at all times. Personnel assigned as flagmen/spotters will be properly trained and familiar with proper hand signaling techniques and safe equipment operating instructions. As a minimum all flagmen/spotters will be familiar with all safety checklist requirements included on the focused observation.

Drivers / Operators

Drivers/operators will be properly licensed in accordance with applicable State and Federal regulations. All drivers/operators will be properly trained and aware of the equipment manufacturers' safe operating procedures. Daily documented equipment inspection records are to be maintained and available for review upon request.

Hauling and Dumping Operation

Pre-start, start up, park and shut down procedures will be carried out in accordance with manufacturers' and/or site-specific requirements. Dump truck controls and functions, including tray, articulation, brakes and maneuverability will be checked for serviceability and any faults are rectified or reported to the superintendent on-site.

Site hazards associated with dump truck operations are to be identified and safe operating techniques are to be used to minimize risk. Dump trucks will be operated to work instructions under varied site and weather conditions in accordance with safe work practices and company operating procedures. Road/traffic conditions will be constantly monitored considering of road standards, traffic flow, distance and load, ensuring no injury to people or damage to property, equipment, loads and facilities.

Quality Assurance \ Quality Control

All materials delivered to site will be delivered to site lay down area. All material will be inspected and approved by site superintendent before installation/utilization as per quality control procedures, prior to any use.

All quality control will be executed by us and responsible officer on-site and in conjunction with prescribed GMC representative.

Daily Quality Control Report will be submitted daily as per designed forms. As a minimum, the report will include:

1. The number of workers on site each day by occupation and employer.
2. Notifications and discussions with/by CSU Quality Assurance Inspectors and other agency inspectors,
3. Quality of work placed that day, and any deviations and/or corrections required to bring the Work into conformance with the contract.

Stage 1. Site Survey

Site survey will be completed for evaluation of the project area, determination of the critical areas of the drain. Part of the survey will be performed via drone and air survey, while some part of the drain will be examined physically.

The survey will allow us and GMC to select the specific areas for the project office, barracks, and equipment staging area, as well as laydown area for the waste and materials collection before it is hauled to the disposal site.

Topographic survey of the area will be carried out to provide information on the elevation levels. This information will avail by us to develop a hydro model to determine the best possible actions for anti-flood activities, such as excavation of storage ponds/lagoons, canal enhancements and else. Once the possible antiflood activities are formulated, we will meet with GMC representatives for review and approval of the proposed methods.

Stage 2. Mobilization/Demobilization of the equipment, Site preparation, Area Cleanup

The work includes mobilization and demobilization of the contractor's forces and equipment necessary for performing the work required under the contract. Mobilization shall include all activities and associated costs for transportation of contractor's personnel, equipment, and operating supplies to the site, erection of barracks, buildings, and other necessary general facilities for the contractor's operations at the site.

We will prepare the laydown area and will clear it of all grass, weeds, shrubs, debris,

garbage, and waste including grubbing up all roots and cart away all vegetation and debris to indicated spoil areas. Once the clearing is completed the setting out will be carried out by the qualified laborers.

We will provide fencing of the territory to provide the restrictive access to the project office, laydown, and staging area. Fencing will include gates to allow ease of access for the heavy equipment during the execution of the project.

Excavation, trucking, hauling and disposal of the exposed waste, debris and garbage will be carried in the manner described in the text above.

Demobilization shall include all activities and costs for transportation of personnel, equipment, and supplies not required or included in the contract from the site, including disassembly, removal, and site cleanup of offices, buildings, and other facilities assembled on the site specifically for this contract.

Stage 3. Mechanical Cleanup of Brij Vihar Nala Drain

Prior to the start of the cleanup activities, we will perform additional inspection of the canal to identify areas of concern, where the civil structure may be damaged or in the critical state, as well as to identify any unauthorized connections to the drain. All the identified items will be reported to GMC to take immediate actions.

The crane truck will be used to remove and stockpile the concrete panels\slabs that cover part of the drain. Stockpile area will be fenced to avoid any unauthorized access\damaging to the panels.

The workspaces of cranes are to be considered carefully prior to their operation to reduce the potential for spatial conflicts between cranes and other components, such as building structures, existing utility lines, including overhead power lines, and other pieces of equipment, and temporary facilities located within proximity, resulting in hazardous work conditions.

Installation of mesh grids and simple mechanical filtration mechanisms on the drainage points and main tributaries will be done to minimize the infiltration of the solid garbage into the drain from the local tributaries.

Debris, shrubs, vegetation will be removed from the drain, collected onshore, and later transported and recycled in the appropriate facility, and later used in agriculture or other applications.

Recyclables. Non-biodegradable waste and metal waste, and others that cannot be processed and treated with the Sludge treatment system due to the nature and the origin of the waste, will be removed by Chain excavators or manually (if waste originates in the drain) or with the regular excavators to the adjacent area. Collected materials will be transported to local landfills and dump yards for further decomposition and treatment.

This material will be either transported to appropriate landfills or distributed among the local agricultural facilities and centers to support local farmers and small households and communities.

To reduce the formation and accumulation of the new sediment and silt in the bottom of the drain, we will evaluate the possibility to utilize cross wall technique/small check dam (Figure 40). This technique will allow efficient removal of the accumulated sediment after the completion of the drain cleanup stage, under the scope of this project and subsequent maintenance of the drain.

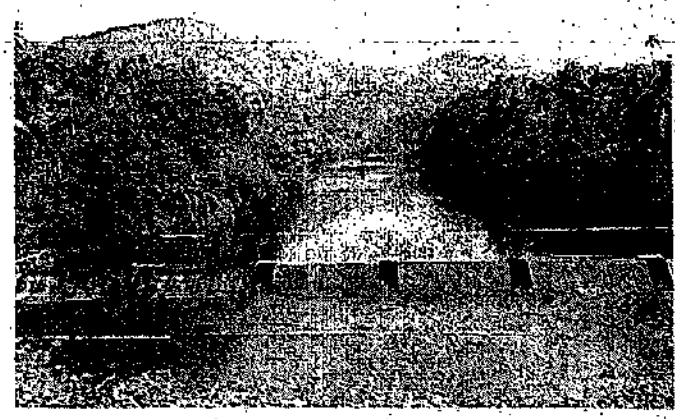


Figure 40. Example of check dam.

Physio-chemical including heavy metals wastewater treatment approach

After the collection, analysis, and careful evaluation of the collected samples, and revision of the available technologies that can successfully treat the water flowing in the Drain, we will provide a wastewater treatment system that utilizes physio-chemical treatment. Such a decision is based on the fact, that the successful utilization of the bio-remediation approaches can be limited by the quality and concentration of the chemicals present in water.

The latest samples, collected from the Brij Vihar Nala, have shown extreme values of COD and BOD for the stormwater drain. Such values often indicate the presence of heavy metals, PCBs, and other toxic substances, that would negatively affect the efficiency of most bio-remediation techniques. The results from the analysis concentration of the general chemical parameters are presented in the Table 3.

Table 16. Chemical analysis of the water in Brij Vihar Nala from November 2021.

CHEMICAL PARAMETERS	Units	Sample 1	Sample 2	Sample 3	Average Value
Total Suspended Solids (TSS)	mg/L	485.00	570.00	501.00	518.67
Chemical Oxygen Demand (COD)	mg/L	1440.00	2263.80	1852.20	1852.00
Biological Oxygen Demand (BOD)	mg/L	228.00	413.30	294.40	311.90
Fluoride	mg/L	4.81	5.01	3.29	4.37
Dissolved Phosphates	mg/L	7.56	8.12	5.26	6.98

Chemical and biological treatments both remove harmful pollutants in wastewater, but each process is ideal for different contaminants. It is critical to choose the optimal treatment for the contaminants it deals with.

Chemical treatment of wastewater uses chemical reactants to break down pollutants. Wastewater that contain toxic substances, especially toxic soluble metals, generally require chemical treatments. It is ideal for wastewater with high chemical toxin contents, such as the wastewater from chemical or pharmaceutical manufacturing, pulp and paper mills, laboratories, and textile manufacturers. It is also optimal for removing the heavy metals found in mining wastewater. While biological wastewater treatment is best at removing contaminants that biodegrade easily. Compounds with simple molecular structures – monomers and dimers, rather than complex polymers – are easiest for microorganisms to digest.

System designed and developed by us effectively combines the chemical and physical treatments processes, as an efficient and cost-effective solution for the treatment of highly toxic wastewater.

2071782/2022/DDT-NM

a) Shalimar Garden

Green Lab Analysis & Research Centre Pvt. Ltd.
A-74, Narana Industrial Area, Phase-I, New Delhi-110028
Tel.: 011-42240220
E-mail : info@glarc.in
Website: www.glarc.in

RESULT OF ANALYSIS

TEST REPORT

Sample / Report No.	GLARC/WT-2111290101	Sample Name: Outlet Water	Page 1 of 1
Name And Address of Customer	M/s. AGROTECH RISK PRIVATE LIMITED, B-2, SECTOR-7, NOIDA, Gautam Buddha Nagar, Uttar Pradesh - 201301.		
Location	Shaheen Bagh	Date of Receipt	: 29-11-2021
Start Date of Analysis	29-11-2021	End Date of Analysis	: 06-12-2021
Condition of sample on receipt	In Plastic sterilized Bottle	Report Issue Date	: 06-12-2021
Any Other Information	OK	Sample Quantity	: 2 Lit.
		Customer Ref. No	: N/A
		Sampling Method	: N/A

S.NO.	Test Parameter	Unit of Measurements	Result	Requirement As per CPCB	Method Reference
CHEMICAL PARAMETERS					
1.	pH value (at 25°C)		6.79	5.5-9.0	IS:3025 (Part-11):1983
2.	*Total Suspended Solids	mg/l	485.0	100.0 max.	IS:3025 (Part-17):1984
3.	*Chemical Oxygen Demand (COD)	mg/l	440.6	250.0 max.	IS:3025(Part-58):2006
4.	*Biochemical Oxygen demand (@20°C at 5 days)	mg/l.	228.99	30.0 max.	IS:3025 (Part-44):1993
5.	* Ammonical Nitrogen (as N)	mg/l.	4.01	2.0 max.	By APHA
6.	* Dissolved Phosphate	mg/l.	2.56	3.0 max.	By APHA
Microbiological Parameters					
1.	E-Coli	per ml	Present		PSSAI Lab Manual
2.	Salmonella	per ml	Present		PSSAI Lab Manual
3.	Pseudomonas	per ml	Present		PSSAI Lab Manual
4.	Coli form	per ml	Present		PSSAI Lab Manual

* Parameters does not comply as per requirement of CPCB.
Note : Sample consume in testing
CPCB : Central Pollution Control Board

End of Report

Authorized Signatory

- The results listed only refer to testing samples and especially parameters. Endorsement of product or activities is not implied.
- Test certificate or its part shall not be used for promotional or publicity purpose. It cannot be used as an evidence in the court of law.
- The samples (if any) & materials will be destroyed after one year and other samples will be destroyed within a month from the date of issue, unless
In case of non-perishable and dry solid
- Liability of the Analytical Results is limited to the invoice amount. Sample is tested as per the information provided by the customer.

b) Shaheed Nagar Metro station

Green Lab Analysis & Research Centre Pvt. Ltd.
A-24, Noida Industrial Area, Phase-II, New Delhi-110028
Tel: 91-43249220
E-mail: info@glarc.in
Website: www.glarc.in

GLARC

RESULT OF ANALYSIS

TEST REPORT

Sample / Report No.	GLARC/WT-21112901102	Sample Name: Outlet Water	: Page 1 of 1
Name and Address of Customer	M/s. AGROTECH RISK PRIVATE LIMITED. B-2, SECTOR-7, NOIDA, Gautam Buddha Nagar, Uttar Pradesh - 201301.		
Location	Ghazipur	Date of Receipt	: 29-11-2021
Start Date of Analysis	29-11-2021	End Date of Analysis	: 06-12-2021
Condition of sample on receipt	In Plastic sterilized Bottle	Report Issue Date	: 09-12-2021
		Sample Quantity	: 2.0 Ltr.
Any Other Information	: Nil	Customer Ref. No	: N/A
		Sampling Method	: N/A

S.NO.	Test Parameter	Unit of Measurements	Result	Requirement As per CPCB	Method Reference
CHEMICAL PARAMETERS					
1.	pH value (at 25°C)		6.93	6.5-8.5	IS: 3025 (P-11)-1983
2.	*Total Suspended Solid	mg/l	520.0	100.0 max.	IS: 3025 (P-17) -1984
3.	*Chemical Oxygen Demand (COD)	mg/l	826.56	250.0 max.	IS: 3025 (P-58) -2006
4.	*Biochemical Oxygen Demand (27°C at 5 days)	mg/l	413.30	30.0 max.	IS: 3025 (P-44) - 1993
5.	* Fluoride (as F)	mg/l	5.01	2.0 max.	By APHA
6.	* Inorganic Phosphate	mg/l	9.12	5.0 max.	By APHA
Microbiological Parameters					
1.	E Coli.	per ml	Present	-	FSSAI Lab Manual
2.	Salmonella	per ml	Present	-	FSSAI Lab Manual
3.	Pseudomonas	per ml	Present	-	FSSAI Lab Manual
4.	Coliform	per ml	Present	-	FSSAI Lab Manual

* Parameters does not comply as per requirement of CPCB.
Note : Sample consume in testing
CPCB : Central Pollution Control Board

"End of Report"

Authorized signatory

2071782/2022/DDT-NM

Green Lab Analysis & Research Centre Pvt. Ltd.
A-74, Naraina Industrial Area, Phase-I, New Delhi-110028
Tel.: 011-42040220
E-mail : info@glarc.in
Website: www.glarc.in

GLARC

ISO 9001 : 2015
Govt. Approved Testing Lab

RESULT OF ANALYSIS

TEST REPORT

Sample / Report No.	GLARC/WT-2111290103	Sample Name:	Outlet Water	Page 1 of 1	
Name and Address of Customer	M/s. AGROTECH RISK PRIVATE LIMITED, B-2, SECTOR-7, NOIDA, Gautam Buddha Nagar, Uttar Pradesh - 201301.				
Location	Shaheed Nagar Metro Station		**Date of Receipt**	: 29-11-2021	
Start Date of Analysis	29-11-2021		**End Date of Analysis**	: 06-12-2021	
Condition of sample on receipt	In Plastic sterilizest Bottle		**Report Issue Date**	: 06-12-2021	
Any Other Information	OK		**Sample Quantity**	: 2.0 Ltr	
			Customer Ref. No	: N/A	
			Sampling Method	: N/A	

S.NO.	Test Parameter	Unit of Measurements	Result	Requirement As per CPCB	Method Reference
CHEMICAL PARAMETERS					
1.	pH value (at 25°C)		6.95	5.5-9	IS: 3025 (P-11): 1983
2.	*Total Suspended Solids	mg/l	501.0	100.0 max.	IS: 3025 (P-17): 1984
3.	*Chemical Oxygen Demand (COD)	mg/l	1052.7	250.0 max	IS: 3025(P-58)-2006
4.	*Biochemical Oxygen demand (@20°C at 5 days)	mg/l	294.42	30.0 max.	IS: 3025 (P-44) : 1993
5.	*Fluoride (as F)	mg/l	3.29	2.0 max.	By APHA
6.	*Dissolved Phosphate	mg/l	5.26	5.0 max.	By APHA
Microbiological Parameters					
1.	E.Coli	per ml	Present		FSSAI Lab Manual
2.	Salmonella	per ml	Present		FSSAI Lab Manual
3.	Pseudomonas	per ml	Present		FSSAI Lab Manual
4.	Coliform	per ml	Present		FSSAI Lab Manual

* Parameters does not comply as per requirement of CPCB.
Note : Sample consume in testing
CPCB : Central Pollution Control Board

End of Report

Authorized signatory

• The results cited refer only to tested samples and applicable parameters. Environmental products in neither advised nor implied.
• Test certificate in full or part shall not be used for promotional or publicity purpose & cannot be produced in the court of law.
• The Sample of Drugs & Cosmetics will be disposed after one year and other samples will be destroyed within a month from the date of issuing certificate.
In case of non perishable products only!
• Total liability of our Analytical division is limited to the invoiced amount of work done by us unless stated otherwise stated. •Results given in report are related to sample tested

Site Observations

Tulsi Niketan, Bhopura

We noticed Manual Bar Screen are choked with the garbage and lift station is not service. Channel Width is 2 meters, Downstream and Upstream Drain level difference is 1.5 meter Approx. Regular pumping is required due to level difference. People are disposing of garbage into the drain.



Figure 41. Pumping station

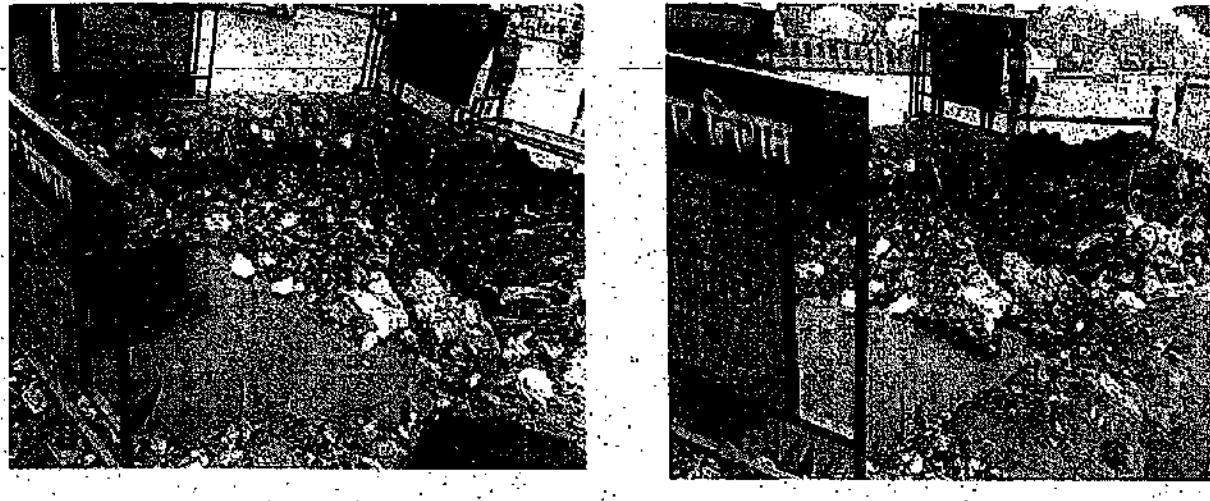
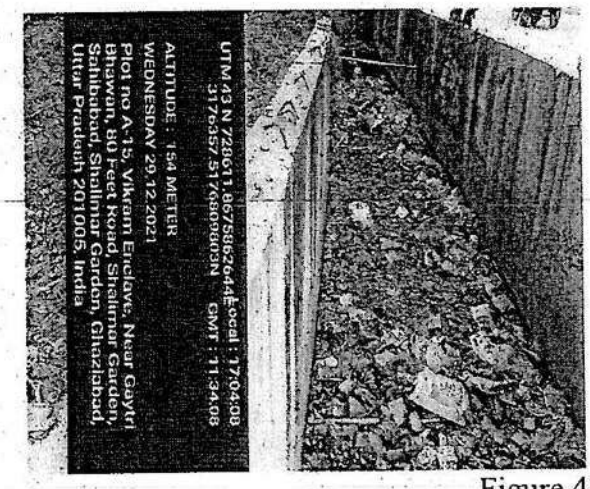


Figure 42. Bhopura Chowk

In this area we found construction damage (Junction point collapse) of the drain and three areas (Loni, Pasunda and Tulsi Niketan) drains are merging in to one drain. In this drain is one pipeline is crossing the road, intersection chamber was damaged and choked with garbage and silt.

Shalimar Garden

We noticed that drains are choked with floating garbage and silt. One drain width is 1.5m was under repair and 3 drains are merging into One drain width is 2.5 meters (shown in the below pictures). In this area people are disposing the garbage waste into the drains and drain construction work is in progress (shown in the below pictures).



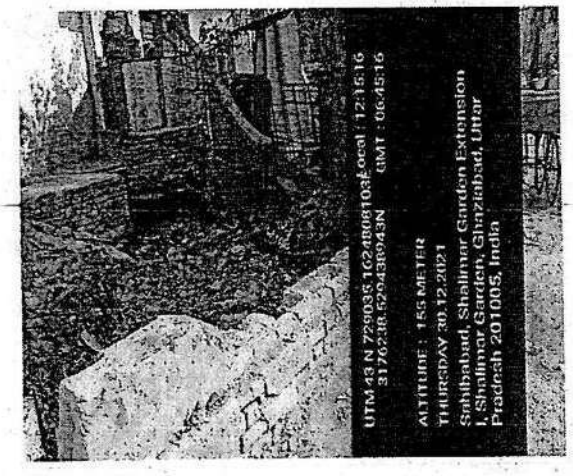


Figure 43. Shalimar Garden

From Janakpuri to Shahid Park Metro Station

We noticed that drain both sides resident colonies are there, so people are disposing the garbage waste into the drain. In this area textile fabric industries and Dairy farms were discharging the effluent and dung waste into the drain. Continuous flow of untreated wastewater from local households were being discharged into the drain. Because of this manual bar screens were choked.

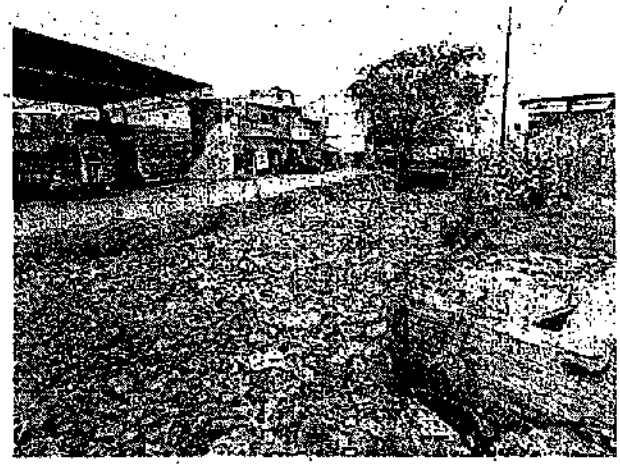
Width of the drain is 10 meters (shown in the pictures).



Figure 44. From Janakpuri to Shahid Park Metro Station

Near J point Pumping station

In this location, we noticed that manual bar screens were choked with floating garbage, excess of grit, sludge. Floating garbage is coming from Janakpuri. Railway track/ bridge was crossing on the drain. Drain width is 12 meters. (Shown in the pictures).



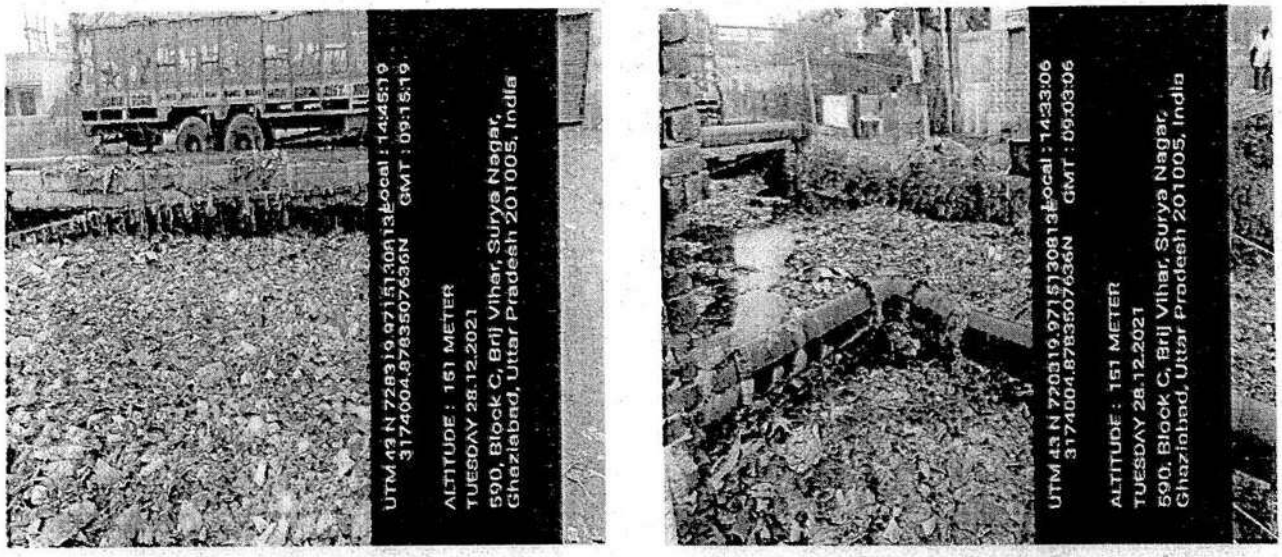


Figure 45. Near J point Pumping station

Brij Vihar colony

In this area, we noticed that floating Garbage and grit were more. People are disposing garbage waste into the drain and the drain overflows and backflow water entering into the houses during monsoon season. Width of the drain is 15 meters.

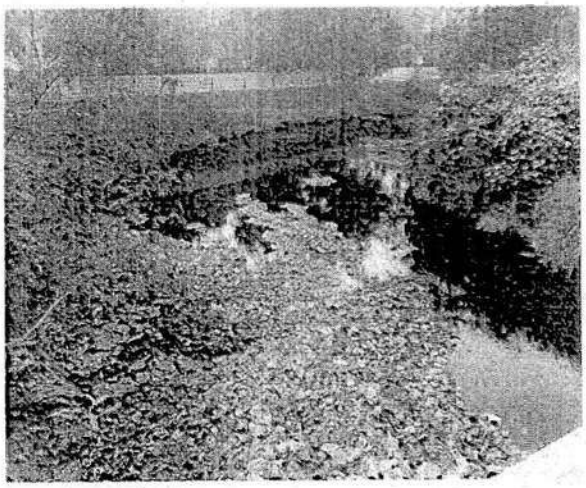


Figure 38. Brij Vihar Colony

Near Link Road Police Chowki

We noticed that drain line was choked with the grit and floating garbage. And some electrical cables and water pipeline were crossing the drain. Drain width is 15 meters. Culvert opening is very less for water flow, due to this drain is overflowing in monsoon



Figure 46. Link Road police Chowki

Imperial Park to Indraprastha Engineering college

In this location floating garbage, sludge and silt were more. Open drain width is 15 meters, and a parallel covered drain Width is 9 meters.



Figure 47. Imperial Park to Indraprastha Engineering College

Vaishali

In this location, we noticed that floating material was accumulated on surface of the sewage. Width of the drain is 18 meters.

Ashirwad green Colony – People are disposing the plant branches and waste garbage into it.



Figure 48. Ashirwad Green Colony

Project Risks, Solutions, Recommendations

After the initial survey of the area and evaluation of the tender documentation, we will identify several project risks.

Risk 1 - Vandalism, sabotage of work, security of the work area. To mitigate the risks of vandalism and security issues on site, GMC need to develop an overall security plan. In collaboration with the local authorities and police, we will ensure security of the area and work in the identified risk areas. We will provide fencing and video surveillance of the wastewater and sludge treatment system.

Risk 2 - Unauthorized connections to the drain, and unauthorized settlements (encroachments) that can obstruct execution of the remediation activities. During the survey of the area, surveyors noticed numerous pipes and drain connections that lead to Brij Nala Drain (presented in (Figure 5). To minimize unauthorized disposal of toxic waste into the canal during and after remediation activities, we will officially report to GMC about all discovered unauthorized connections and drain points, that illegally dump waste to the drain. GMC authorities need to find ways to obstruct and prevent this from happening in future. With support from GMC, we will provide verbal notice to the inhabitants of the settlements about the upcoming/ongoing work, required precautions, and consequences pursuant to illegal dumping of garbage into the drain. In case of ongoing pollution, GMC will be asked to take corrective measures. Otherwise, GMC joins us in understanding, that with continuous illegal dumping largely affects the quality of water treatment.

Risk 3 - Wear and tear of the existing civil structures. There is certain risk of collapse and destruction of the walls in some sections of the drain. During the survey of the area, surveyors noticed that in some sections of the drain the physical structure of the canal is in distressed state and can collapse during the cleanup of the drain. We will report to GMC

about the condition of the structures prior to mechanical activities, and GMC will expectedly take immediate action to implement additional structural restoration measures (presented in Figure 49). This work is not included in the scope of the current project and will not be covered by the assigned budget.



Figure 49: Unauthorized connections and structural damage.

Risk 4 – House-Sewer Connection to the Drain near the DLF to Brij Vihar Colony area. Continuous flow of untreated wastewater from local households are being discharged into the drain in this section of the drain. It is critical to rehabilitate Sewer Pipe along the drain in this area. Immediate corrective measures are suggested by us. This work is not included in the scope of the current project and will not be covered by the assigned budget.

Risk 5 - Bhopura location. Undersized pipeline for the current population.

It has been noted that in the Bhopura location the current wastewater\sewage line is significantly undersized and damaged (Figure 50). That leads to the continuous flooding of the untreated wastewater into the nearby households, during the monsoon season. We suggest taking immediate actions to replace the pipeline or to create the parallel drain, to reduce the overflow during the monsoon season.



Figure 50. Bhopura pipe burst location

Risk 6- Link Road Police Chowki- Road culvert height is very less to flow the water.

It has been noted that the culvert height is undersized and choked with garbage and Silt. Pipeline and Electrical cables (Figure 51) were crossing the drain near the culvert. That leads to the continuous flooding of the untreated wastewater into the nearby households, during the monsoon season. We suggest taking immediate actions to replace the pipeline and increase the height of the culvert or to create the parallel drain, to reduce the overflow during the monsoon season.



Figure 51. Crossing Electrical cables and Water pipeline

Risk 7- Bhopura- It has been noted that Upstream Drain level difference is 1.5 meter down Approx. Regular pumping is required for level maintenance. we suggest that Redesign of the drain to prevent the continuous pumping. This work is not included in the scope of the current project and will not be covered by the assigned budget.

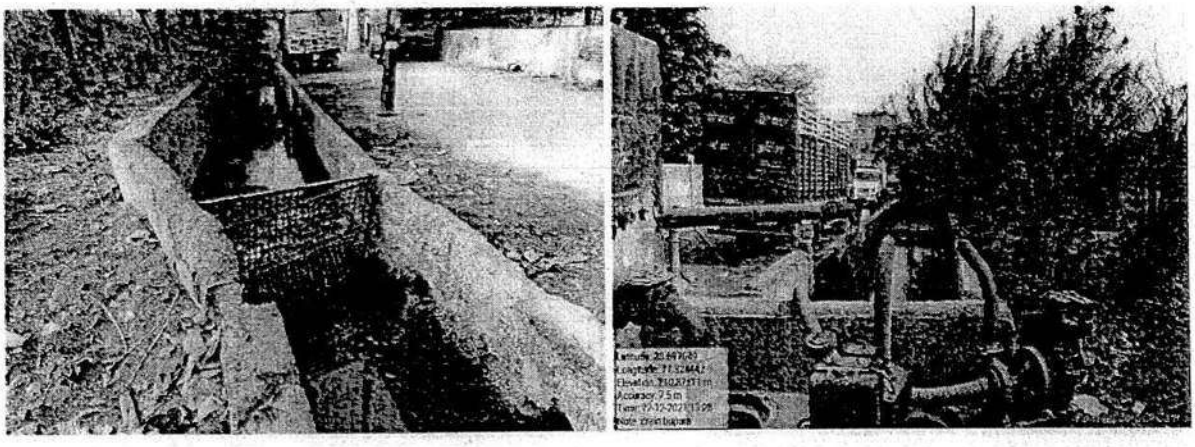


Figure 52. Bhopura area

Risk 8- Janakpuri to Shahid Park Metro Station

It has been noted that drain both sides are resident colonies are there, people are disposing the garbage waste into the drain due to this manual bar screens were choked. In this area

textile fabric dyes effluent and dairy farms also discharging effluents and dung waste into the drain. We suggest that to arrange wire mesh on top of the drain up to 2.5 Kms to control the household waste. And Spread awareness to surrounding residence who are throwing the garbage into the drain.

Under the current scope of work, we are not responsible for any civil, structural, or repairing work. We will provide advisory and technical consultation on the corrective measures, if required, on any identified issues related, but not limited to, to the rehabilitation project, unauthorized drain connections, and civil works that are required to be executed for the benefit of the current project. Any civil, structural, or repairing work must be completed by GMC to avoid and minimize the contamination of Brij Vihar Nala and flooding to the adjusted households

Risk 9-Illegal Dumping of Garbage

In Brij Vihar colony, Alkananda Society people are dumping the garbage in to the drain.



Figure 53. Illegal Dumping of Garbage

Scope of Work

S.N.	AREA	GMC SCOPE	To be completed
1	Bhopura to Pumping Station	Pumping station should be in running condition	Required to remove silt, floating garbage and maintaining the water quality
2	Pumping station to Bhopura Chowk	Reconstruction or replacement of the sewage pipeline	
3	Bhopura chowk to Shalimar Garden	Permission and help to remove RCC Covers then cleaning can be done.	
4	Shalimar Garden to Haqqani Masjid Road	Spread awareness to the surrounding residences who are throwing garbage into the drain.	Required to remove silt, sludge, floating garbage and spread awareness to the people.
5	Haqqani Masjid Road to Shaheed Nagar Metro Station	To create the parallel sewage line and issue the notice to illegal industry whose illegal connection pipes is releasing the waste effluent into the drain. Construction of broken wall/structure	Required to remove silt, sludge, and floating garbage, spread awareness, and help identify to find industries.
6	Shaheed Nagar Metro Station to J-Point	Issue the notices to to workshops who are releasing oil and grease waste into the drain.	Required to remove silt, sludge, floating garbage and maintaining the water quality
7	J-point to Brij Vihar colony	Required Permission letter or NOC from Railway department during work under the railway bridge.	
8	Brij Vihar colony to Link Road Police chowki	Required Permission letter or NOC from Railway department during work under the railway bridge and Nurseries.	
9	Link Road Police chowki	Required to increase the height of Culvert as wastewater is not able to flow under it	
10	Link Road Police chowki to country Inn Hotel Cover drain	Required permission need to be cut trees and suspension of electricity across the drain during the work time.	

11	Country inn Hotel to Chitragupta park	These are all covered drains, need discussions.	
12	Chitragupta park to Indirapuram STP (End point)	These are all covered drains, need discussions.	

Suggestions

Bhopura location:

In this area we found construction damage (Junction point collapse) of the drain and three areas (Loni, Pasunda and Tulsi Niketan) drains are merging in to one drain. This drain pipeline was crossing the road, intersection chamber was damaged and choked with garbage & silt

Reason for Overflow/ Flood during Monsoon season:

Construction damage of the intersection Chamber.

Three areas (Loni, Pasunda and Tulasi Nikethan) drains are merging in to the Bhopura drain.Pipe Drain diameter is small and sedimentation of silt.

Suggestions:

Action to be taken by the GMC:

To avoid the Overflow/ Flood during Monsoon Season

- Reconstruction for intersection chamber and replace the Drain pipeline.
- Required to construct new culvert for crossing the drain and required to change the Drain pipeline.
- Any civil, structural, or repairing work is under GMC.
- Under our current scope to remove silt, sludge, floating garbage, maintaining slope, edge dressing, maintaining the water quality and Proper Inspection of the drains.

Near Link Road Police Chowki

Noticed that drain line was choked with excess of grit, Sludge, and floating garbage.

And the height of the culvert is very less.



Figure 54. Link Road Police Choke issue

Reason for Overflow/ Flood during Monsoon season:

In this area, Culvert height is very less due to this in Brij Vihar Colony drain was Overflow/ flood during monsoon season.

Suggestions:

Action to be taken by the GMC:

- Increase the height of the culvert.
- Under our current scope to remove silt, sludge, floating garbage, maintaining slope, edge

dressing, maintaining the water quality.

From Haqqani Masjid Road to Shahid Park Metro Station

Drain both sides residents are there, people are disposing the garbage waste into the drain. In this area textile fabric industries and dairy farms were discharging the effluent and dung waste into the drain. Because of this manual bar screens are choked.

Suggestions:

Action to be taken by the GMC:

- GMC to issue Notice for discharging the waste effluent from Industries into the drain (like Fabric/textile and Dairy farms).
- In some areas, small side culverts need to be repair by GMC.
- Under our current scope to remove silt, sludge, floating garbage, maintaining slope, edge dressing, maintaining the water quality.

Trash Barrier & Geotubes Technology

Trash Barriers

In this Project we are planning to install Trash barriers for collecting the floating garbage.

Floating Garbage:

Floating debris includes any waste or plant life along the water's surface that interferes with the ecosystem, recreational use, or navigability of the area. Floating debris affects water quality, wildlife that lives in and around the water body, and can also hinder navigable waterways.

Types of floating trash debris you might be experiencing:

Discarded nets	Ropes
Microplastics	Cigarettes
Plastic Bottles	Six pack rings
Balloons	Beverage cans
Buoys	

Floating Trash Barrier Features

Trash and Debris Containment

Calm, Moving, Fast Water Types

Heavy Duty Materials

Floating Trash Barrier Benefits

Effective Containment

Reduce Plastic Pollution

Keep Waterways Clear

Floating Trash Boom Details

When considering what type of floating trash boom you need, consider the site conditions you are currently experiencing. The types of water conditions for the floating trash boom include:

Calm Water Boom

Moving Water Boom

Fast Water Boom

Calm Water Boom Barrier

Calm water boom barriers are meant to control or contain trash and debris in calm water bodies. Designed for mild water conditions with no waves or current flow, these pollution debris barriers are perfect for park ponds, canals, lagoons, or residential lakes. When you need debris to stay in (or out of) a designated area for collection and disposal, this pollution barrier is the water pollution solution you need.

Calm water booms are specifically designed for mild water conditions that have no current flows, waves, or have limited tide activity, With a top flotation device and a secure bottom ballast chain, the floating boom design for calm water is made to accommodate locations with no wave actions and no currents. The boom barrier design includes marine grade components with 22 oz. or 24 oz. fabric that stands up to extended use in water.

Debris Booms

Floating Debris River Boom

Debris booms for moving water locations will work best in rivers and lakes that need floating debris and trash containment. Floating debris boom can be easily installed for superior control and deflection of trash and marine debris.

Offshore Flotation Boom

Offshore flotation boom controls debris in offshore and coastline locations where tides are strong, and currents are swift. When plastics, trash, and aquatic plants plague your beaches, a floating debris containment boom can collect and contain the debris.

Trash Barrier for Garbage collection



Figure 55. Examples of Trash Barrier implementation .

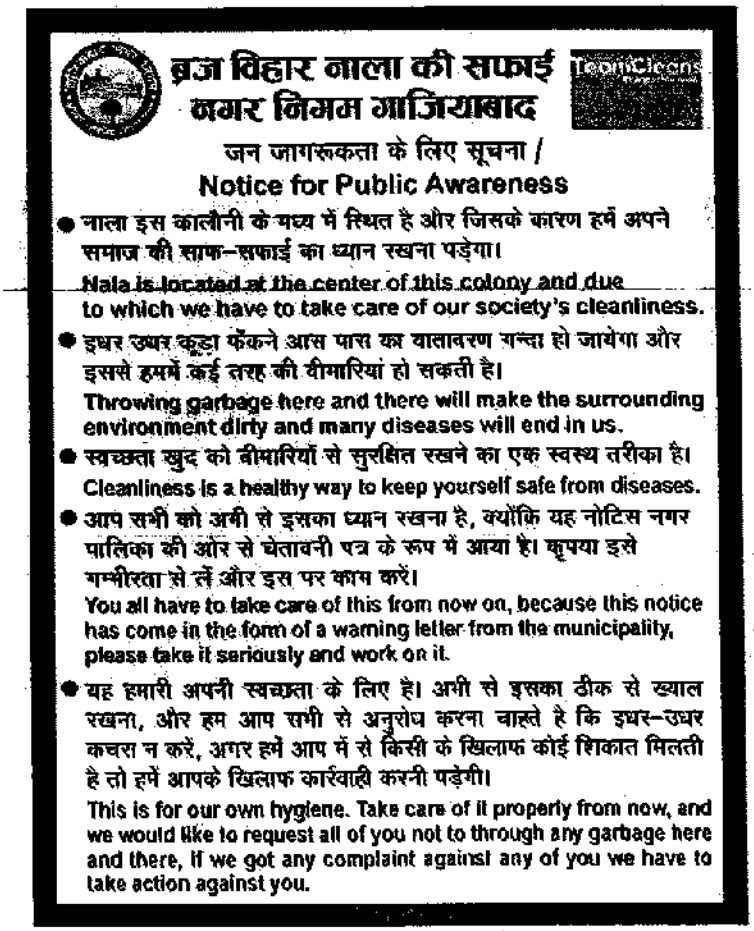
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Awareness on Brij Vihar Drain and its Cleanliness

We will start awareness programme among the people from (Bhopura to Indirapuram) Here attached 3 forms which will be put across the drain from Bhopura to Indirapuram area and duly get signed by the people.

1. Public awareness form
2. Feedback & suggestion form
3. Notice Board

1. Public awareness form

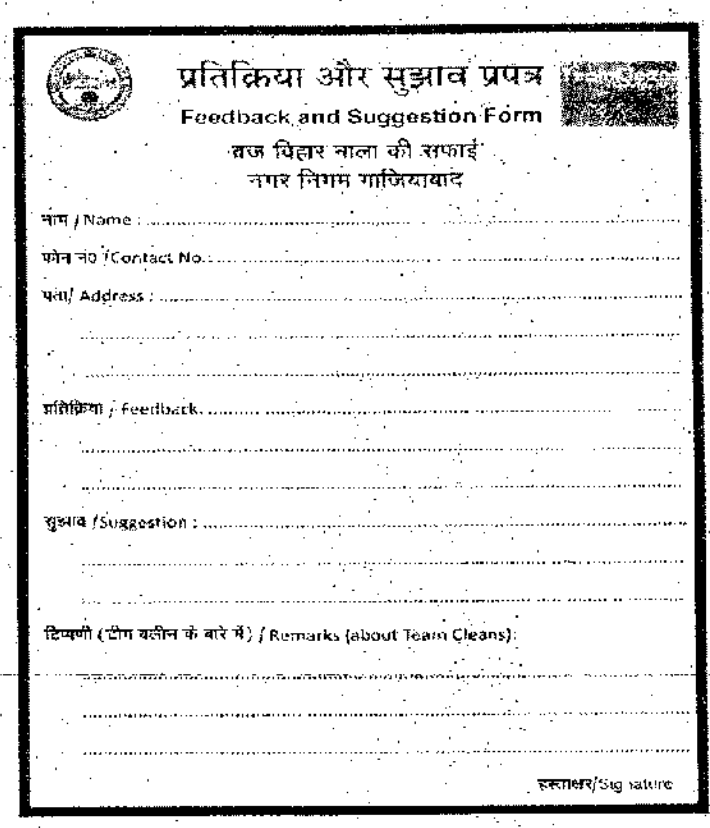


ब्रज विहार नाला की सफाई
नगर निगम गाजियाबाद

जन जागरूकता के लिए सूचना /
Notice for Public Awareness

- नाला इस कालोनी के मध्य में स्थित है और जिसके कारण हमें अपने समाज की साफ–सफाई का ध्यान रखना पड़ेगा।
  Nala is located at the center of this colony and due to which we have to take care of our society's cleanliness.
- इधर उधर कूड़ा फेंकने आस पास का वातावरण गन्दा हो जायेगा और इससे हममें कई तरह की बीमारियां हो सकती है।
  Throwing garbage here and there will make the surrounding environment dirty and many diseases will end in us.
- स्वच्छता खुद को बीमारियों से सुरक्षित रखने का एक स्वस्थ तरीका है।
  Cleanliness is a healthy way to keep yourself safe from diseases.
- आप सभी को अभी से इसका ध्यान रखना है, क्योंकि यह नोटिस नगर पालिका की ओर से चेतावनी पत्र के रूप में आया है। कृपया इसे गम्भीरता से लें और इस पर काम करें।
  You all have to take care of this from now on, because this notice has come in the form of a warning letter from the municipality, please take it seriously and work on it.
- यह हमारी अपनी स्वच्छता के लिए है। अभी से इसका ठीक से ख्याल रखना, और हम आप सभी से अनुरोध करना चाहते है कि इधर–उधर कचरा न करें, अगर हमें आप में से किसी के खिलाफ कोई शिकात मिलती है तो हमें आपके खिलाफ कार्रवाही करनी पड़ेगी।
  This is for our own hygiene. Take care of it properly from now, and we would like to request all of you not to through any garbage here and there, if we got any complaint against any of you we have to take action against you.

2. Feedback & suggestion form



प्रतिक्रिया और सुझाव प्रपत्र

Feedback and Suggestion Form

ब्रज विहार नाला की सफाई

नगर निगम गाजियाबाद

नाम / Name :

फोन नं० /Contact No.

पता/ Address :

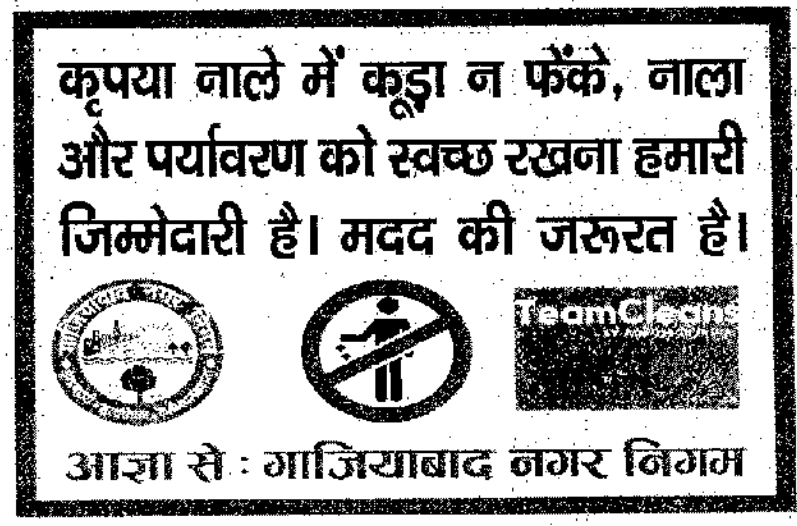
प्रतिक्रिया / Feedback

सुझाव /Suggestion :

टिप्पणी (टीम क्लीन के बारे में) / Remarks (about Team Cleans)

हस्ताक्षर/Sig nature

3. Notice Board



संलग्नक-2

☎-0120-2820420
Fax No. 0120-2823020
E.mail Id.- ypcuupjn@ymail.com

कार्यालय परियोजना प्रबन्धक

यमुना प्रदूषण नियंत्रण इकाई (प्रथम), उ0प्र0 जल निगम (नगरीय),

सै0–1 राजनगर, गाजियाबाद 201 001

पत्रांक 819 / Cau-20 / 26 दिनांक 5-7-2022

सेवा में,

महाप्रबन्धक,
यमुना प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम (नगरीय),
गाजियाबाद।

विषयः– **Minutes of the (3rd) meeting held under the Chairpersonship of Member Secretary, NCRPB on 23.06.2022 at 11.00 A.M. pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. 16/2014 titles Hazi Ariff Vs. State of U.P. & Ors.**

महोदय,

उपरोक्त विषयक आपको सम्बोधित एवं अधोहस्ताक्षरी को पृष्ठांकित कार्यालय महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद के पत्रांक 143/एस0टी0–जी0एम0/2022–23 दिनांक 08.06.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा साहिबाबाद ड्रेन के समानान्तर सीवर लाइन बिछाये जाने हेतु आख्या चाही गयी है। निदेशक (एन0एण्ड एफ0) एन0सी0आर0पी0बी0 के पत्रांक संख्या Y-13/75/2022 (Computer No: 9132290) दिनांक 28.06.2022 द्वारा सदरय सचिव एन0सी0आर0पी0बी0 की अध्यक्षता में दिनांक 23.06.2022 को आहूत बैठक के प्रसारित कार्यवृत्त के पृष्ठ संख्या 3 पर उल्लेखित बिन्दु संख्या 8.2 में भी साहिबाबाद ड्रेन के समानान्तर सीवर लाइन बिछाये जाने की फीजिबिल्टी के सम्बन्ध में गाजियाबाद नगर निगम से आख्या चाही गयी थी।

उपरोक्त विषयक जिलाधिकारी गहोदय, गाजियाबाद के पत्रांक संख्या 2106/एस0टी0–डी0एम0/2022 दिनांक 30.06.2022 द्वारा जिलाधिकारी महोदय की अध्यक्षता में साहिबाबाद ड्रेन के समानान्तर सीवर लाइन बिछाये जाने की फीजिबिल्टी के सम्बन्ध में दिनांक 01.07.2022 को बैठक आहूत की गयी थी, जिसमें आपके साथ अधोहस्ताक्षरी द्वारा भी प्रतिभाग किया गया था, उक्त आहूत बैठक में अवगत कराया गया था कि साहिबाबाद ड्रेन के कैचमेन्ट क्षेत्र में पड़ने वाले 06 वार्ड (वार्ड–5 हर्ष विहार, गगन विहार, वार्ड–20 भौपुरा, तुलसी निकेतन, वार्ड–29 पंचशील कालोनी, डिफेन्स कालोनी, वार्ड–64 सिकन्दरपुर, गरिमा गार्डन, वार्ड–66 मौसम विहार, वार्ड–63 पसौंडा) में सीवर लाइन नहीं है, जिनका अशोधित सीवेज साहिबाबाद ड्रेन में निस्तारित होता है। उक्त सभी वार्डों में इस कार्यालय द्वारा अमृत 2.0 कार्यक्रम के अन्तर्गत सीवर लाइन बिछाये जाने हेतु डी0पी0आर0 विरचित की जा रही है जिसके लिए करहैडा मे 68 एम0एल0डी0 एस0टी0पी0 निर्मित किये जाने हेतु स्थल का चयन कर लिया गया है, उक्त योजना की आधार वर्ष 2025 निर्धारित है तत्पश्चात उक्त क्षेत्रों में सीवर लाइन बिछाये जाने के उपरान्त उक्त क्षेत्रों का अशोधित सीवेज साहिबाबाद ड्रेन में निस्तारित होना बन्द हो जायेगा।

कार्यालय के परियोजना अभियन्ता एवं सहायक परियोजना अभियन्ता से कराये गये सर्वेक्षण के अनुसार पाया गया है कि साहिबाबाद ड्रेन में लगभग 20 से 25 स्थानों पर स्ट्रॉम वाटर ड्रेन एवं औद्योगिक क्षेत्रों के छोटे एवं बड़े नाले मिलते हैं, जिनके श्राव को साहिबाबाद ड्रेन के गाजियाबाद की परिधि के अन्तिम स्थल पर टेप कर अशोधित सीवेज को इन्दिरापुरम स्थित 74 एम0एल0डी0 एस0टी0पी0 में शोधित किया जाता है। जिसके कारण साहिबाबाद ड्रेन के समानान्तर सीवर लाइन बिछाया जाना तकनीकी रूप से फीजिबिल नहीं है, क्यों साहिबाबाद ड्रेन में औद्योगिक क्षेत्रों का श्राव भी निस्तारित हो रहा है जिस कारण साहिबाबाद ड्रेन से सीवरेज को पृथक करना सम्भव नहीं है।

अतः साहिबाबाद ड्रेन के समानान्तर सीवर लाइन बिछाये जाने हेतु फिजिब्लिटी के सम्बन्ध में उपरोक्त आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

5/7/22

(अमित कुमार)
परियोजना प्रबन्धक

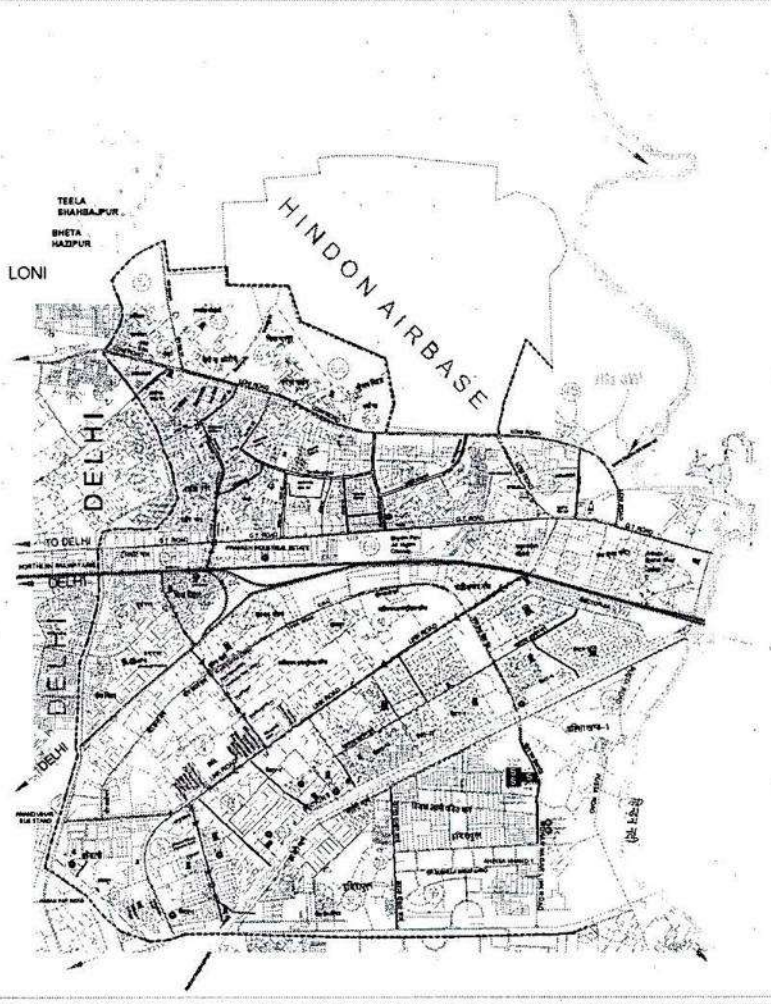
पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. नगर आयुक्त, गाजियाबाद नगर निगम, गाजियाबाद।
3. मुख्य अभियन्ता, (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद।
4. महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

परियोजना प्रबन्धक

संलग्न-3



क्रम संख्या	कार्य का नाम	नाले की लम्बाई मीटर में लगभग.	ढांचे सेतु की लम्बाई मीटर में लगभग.
1.	मैसर्स मेगमा कैम्पकॉर्ड (प्रा0लि0 इस सेक्शन)	170.00	99.00
2.	होटल इण्टरनेशनल चार्म	29.00	26.00
3	एलाइन्स यूनिव. बहरिसन	6.00	32.00
4.	पी-4 इन्फ्राप्रोजेक्ट	49.00	91.00
5	इंडिर एसोसेट्स प्रा0लि0	6.00	-
6	मैसर्स मधुरम ज्वैलर्स प्र.लि. प्लाट नंबर- 64/5/19	36.00	56.00
7.	श्री शेर मोहम्मद प्लाट नंबर- 28/3/3	37.00	31.00
8	पीपलोर प्लाज	32.00	27.00
9	लिया ओटो प्लाज प्लाट नंबर- 28/3/5	43.00	27.00
10.	त्यागेश अग्रवाल प्लाट नंबर- 28/3/6	21.00	36.00
11.	निशात सर्वेस प्लाट नंबर- 28/3 पी/2	22.00	19.00
12.	वैन सर्वेस प्लाट नंबर- 28/3 पी/3	24.00	19.00
13.	मै.आर.डी. निप्पल बुवर एल-17	9.00	6.00
14.	पा ब्लाक प्लाट नंबर- एल-15	24.00	11.00
15.	पोट प्लाज मालती कुलुधी	9.00	6.00
16.	एडिक पोर्ट	17.00	13.00
17.	मुकुन्द स्टील उद्य लिए (प्रा0)	86.00	45.00
18	अंतल प्लाज सिक्टर-03 पैराडाई	19.00	-
19	अविनेश एनएचईजेड	29.00	-
20	एसोसिएस इण्डिया (पूर्व नाम)	61.00	-
21.	पी आर एल. कुलुन (आर सिक्ख)	173.00	-
22	जल नेटवर्क सर्विसेज	173.00	-
23	कुन्ज एसोसेट्स पी.जी. मोहनगरी	4.00	-
24.	नूपुर आईप	4.00	-
25	सिल्वी पैलिकेशन एण्ड इण्डस्ट्रीज प्रकाश	17.00	-
26	एक्सलेंस सेंटर्टीज (आवासीय भवन)	161.00	20.00
27.	अखि वेस्ट मैनेजमेंट प्रा0लि0 (आवास-9) (आवासीय भवन)	135.00	57.00

80फुट रोड़ (शहीदनगर) से यू0पी0 गेट तक
नाले की कुल लम्बाई 8158.00 मीटर

पूर्व से सिलि पुलिया		पुलिया की चौड़ाई(मीटर में)	पूर्व से सिलि पुलिया		पुलिया की चौड़ाई(मीटर में)
1.	[illegible]	24.00	9	[illegible]	22.00
2.	[illegible]	8.00	10	[illegible]	16.00
3	[illegible]	1.00	11.	[illegible]	10.00
4.	[illegible]	6.50	12	[illegible]	14.00
5.	[illegible]	30.00	13	[illegible]	16.00
6.	[illegible]	11.00	14.	[illegible]	8.00
7.	[illegible]	6.50	15	[illegible]	7.00
8	[illegible]	14.00	16	[illegible]	6.00

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Drain	
Hindon Canal	
Railway	
Enchroachment	
Green Belt	
Existing pulya	

N

Scale 0 2 KM

D/MAN:- VINOD TYAGI

क्रम संख्या	फर्म का नाम	नाले की लम्बाई मीटर में approx.	ग्रीन बैल्ट की लम्बाई मीटर में approx.
1.	मैसर्स मैग्नम वैन्चर्स (कन्ट्रीन इन होटल)	170.00	99.00
2.	होटल इम्परियल पार्क	29.00	26.00
3.	इन्द्रप्रस्थ इन्जि. कॉलिज	6.00	32.00
4.	वी-4 इन्टरप्राइजेज	49.00	91.00
5.	इहिर एक्सपोर्ट प्रा0लि0	6.00	-
6.	मैसर्स मधुवन प्रोपर्टी प्रा.लि. प्लाट नंम्बर- 64/5/19	36.00	56.00
7.	@ होम नीलकमल प्लाट नंम्बर- 28/3/3	37.00	31.00
8.	बीकानेर वाला	32.00	27.00
9.	शिवा ऑटो बजाज प्लाट नंम्बर- 28/3/5	43.00	27.00
10.	साहिब ऑटोमोबाईल प्लाट नंम्बर- 28/3/6	21.00	36.00
11.	मिराज मार्बल प्लाट नंम्बर- 28/3 बी/2	22.00	19.00
12.	जैन मार्बल प्लाट नंम्बर- 28/3 बी/3	24.00	19.00
13.	जे.आर.डी. निम्बस हुंडई एस-17	9.00	6.00
14.	दा ग्रान्ड़ प्लाट नंम्बर- एस-15	24.00	11.00
15.	मोटर क्राफ्ट मारूति सुजुकी	9.00	8.00
16.	एड़िव फोर्ड	17.00	13.00
17.	भूषण स्टील प्रा0 लि0 (टाटा)	86.00	45.00
18.	अंसल प्लाजा सैक्टर-01 वैशाली	19.00	-
19.	अभिषेक इन्टरप्राईजेज	29.00	-
20.	वाईनेक्स इम्पैक्स (यूरो पार्क)	61.00	-
21.	वी.आर.एस. फूड्स (पारस मिल्क)	173.00	-
22.	सरल नेटवर्क सर्विसेज	173.00	-
23.	कृष्णा एक्सपोर्ट के.जी. महेश्वरी	4.00	-
24.	सुपर प्राईमा	4.00	-
25.	दिल्ली कैमिकल एण्ड़ इन्फ्रा0 वर्क्स	17.00	-
26.	एक्सप्रेस प्रोपर्टीज (आवासीय भवन)	161.00	20.00
27.	आदि वेस्ट संसोर्टियम प्रा0लि0 (क्लाउड़-9) (आवासीय भवन)	135.00	57.00

80फुट रोड़ (शहीदनगर) से यू0पी0 गेट तक
नाले की कुल लम्बाई 8158.00 मीटर

पूर्व से निर्मित पुलिया		पुलिया की चौड़ाई(मीटर में)	पूर्व से निर्मित पुलिया		पुलिया की चौड़ाई(मीटर में)
1.	80 फीट रोड़ पर	24.00	9.	सौर ऊर्जा मार्ग पुलिस चौकी	22.00
2.	शालीमार गार्डन एक्सटेंशन–1	8.00	10.	इन्द्रप्रस्थ इंजि0 कॉलेज के पास	16.00
3.	शहीद नगर मार्ग पर	1.00	11.	पारस डेरी के पास	10.00
4.	सन्डे बाजार मार्ग	6.50	12.	होटल कन्ट्री– इन के पास	14.00
5.	जी.टी.रोड़ पर	30.00	13.	थाना लिंक रोड़	16.00
6.	एस.टी.पी. के पास	11.00	14.	अंसल प्लाजा	8.00
7.	जे. पॉइंट पर	6.50	15.	वैशाली सैक्टर–1, गुरूद्वारा मोड़	7.00
8.	सूर्यनगर व ब्रिज विहार के मार्ग पर	14.00	16.	वैशाली सैक्टर–1,बिजली घर के पास	6.00

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Green Belt	
Existing puliya	



Scale: 0 2 KM

संलग्न-5

(4)

नगर निगम गाजियाबाद

गत् 05 वर्षो में बृजबिहार ड्रेन की सफाई का रोस्टर

क0सं0	वर्ष	वार्षिक डिसिल्टिंग	फ्लोटिंग मैटेरियल की सफाई	अन्य अभियुक्ति
01	2018–19	01 जून से 30 जून तक	साप्ताहिक	सफाई कार्य एक सतत् प्रकिया है। आवश्यकतानुसार समय–समय पर सफाई कार्य कराया जाता रहता है।
02	2019–20	01 जून से 30 जून तक	साप्ताहिक	
03	2020–21	01 जून से 30 जून तक	साप्ताहिक	
04	2021–22	01 जून से 30 जून तक	साप्ताहिक	
05	2022–23	जलकल विभाग द्वारा करायी गयी।		

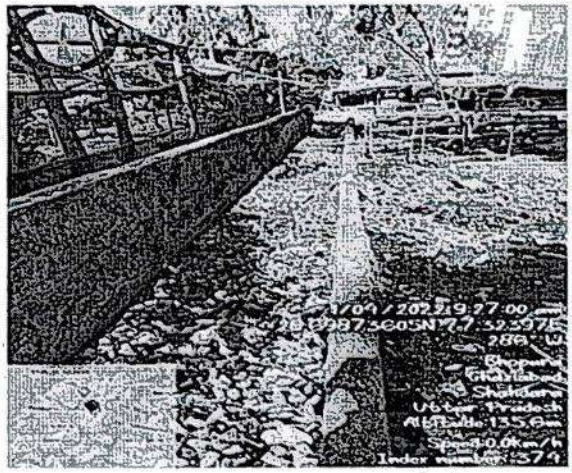
22/06/22

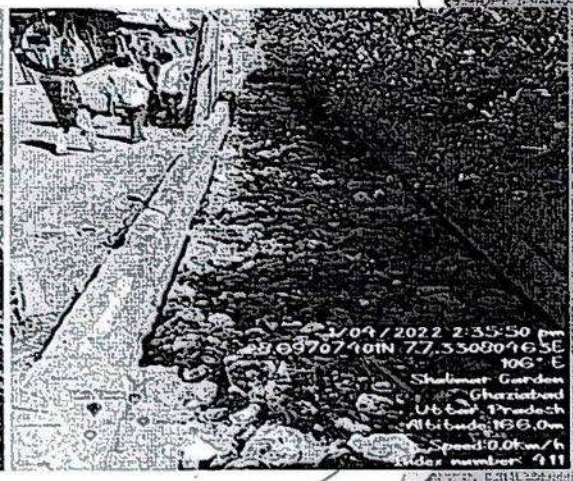
पंकज कुमार
मुख्य सफाई एवं स्वास्थ्य निरीक्षक

नगर स्वास्थ्य अधिकारी
नगर निगम

Before/After Condition of Brij Vihar Drain

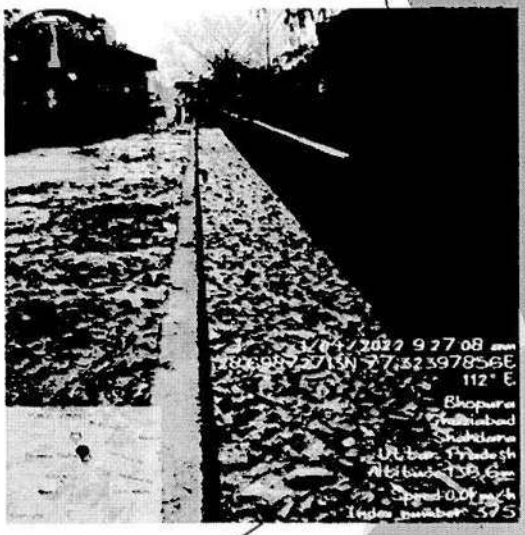
Condition Before at Bhopura





Condition Before at Bhopura



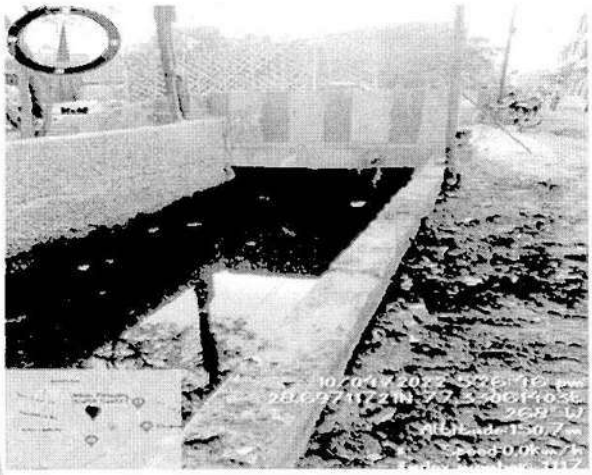


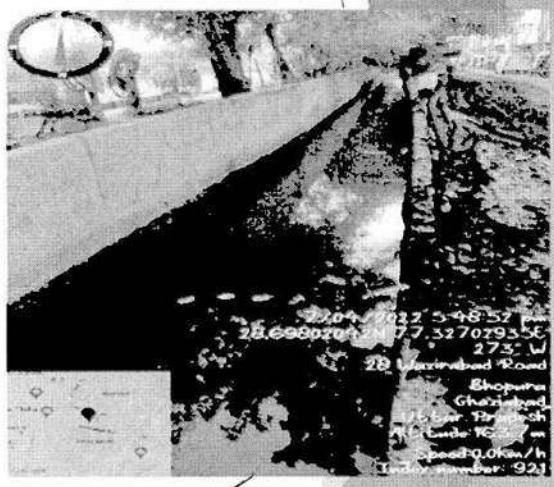
After Cleaning at Bhopura





After Cleaning at Bhopura





Condition Before at Shalimar Garden





Condition after at Shalimar Garden





Condition Before at Janakpuri & Shahid Nagar



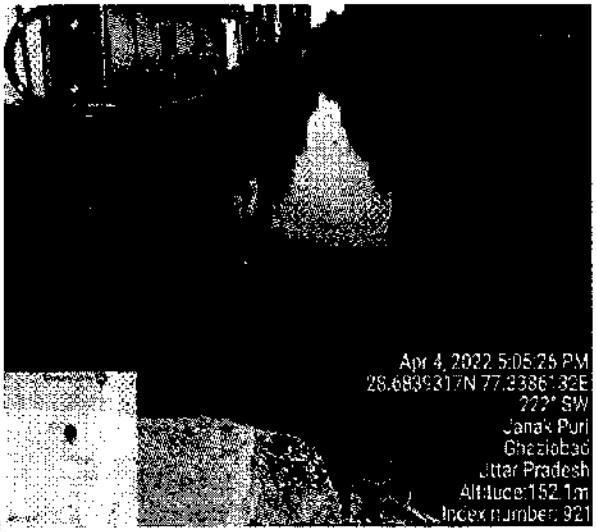


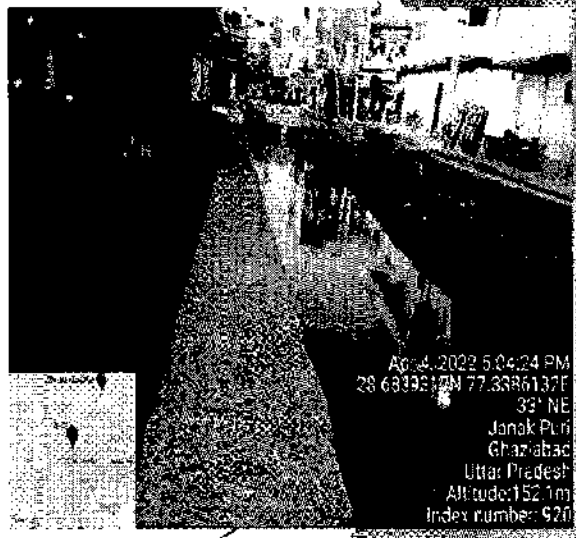
Condition before at Janakpuri



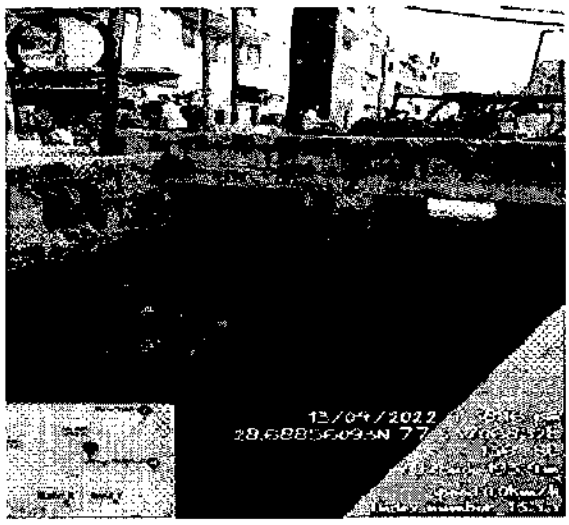


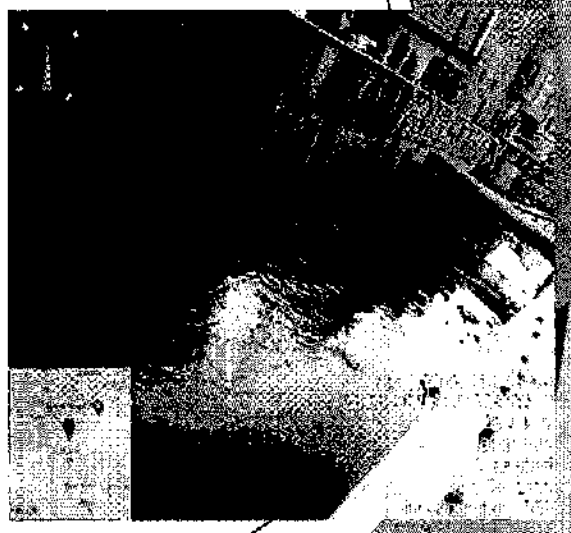
Condition after at Janakpuri





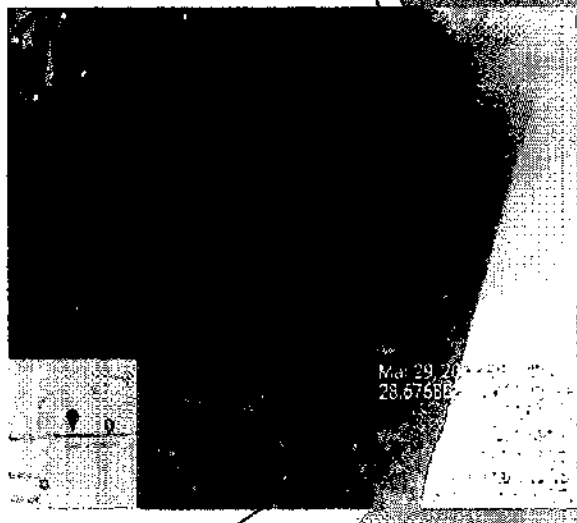
Condition after at Janakpuri



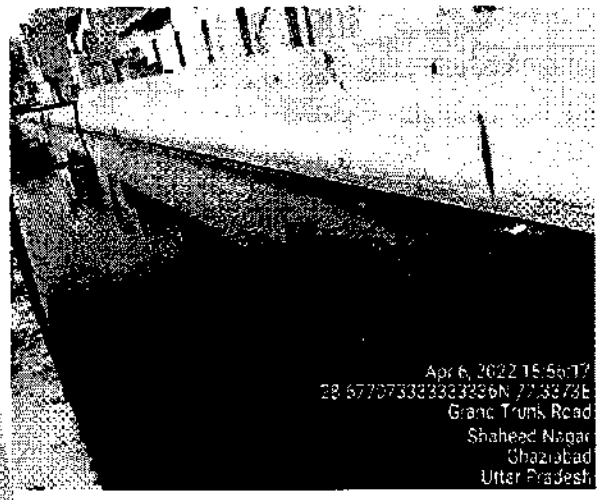


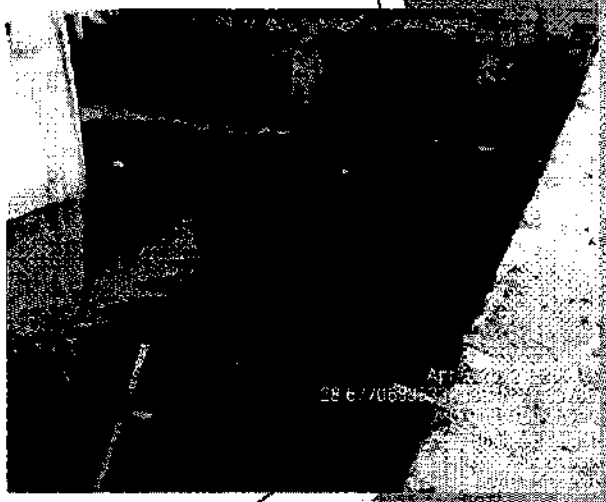
Condition before at Shahid Nagar



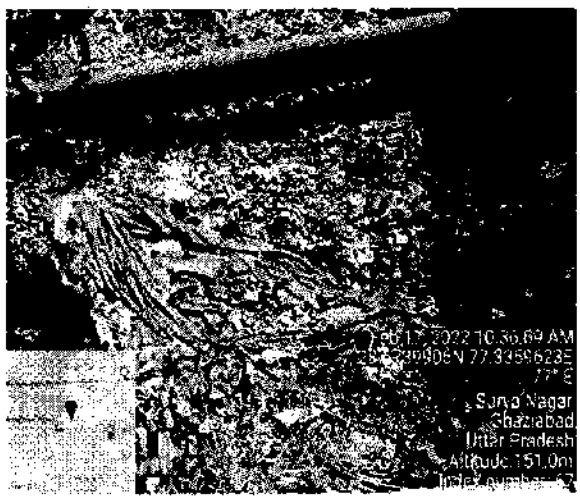


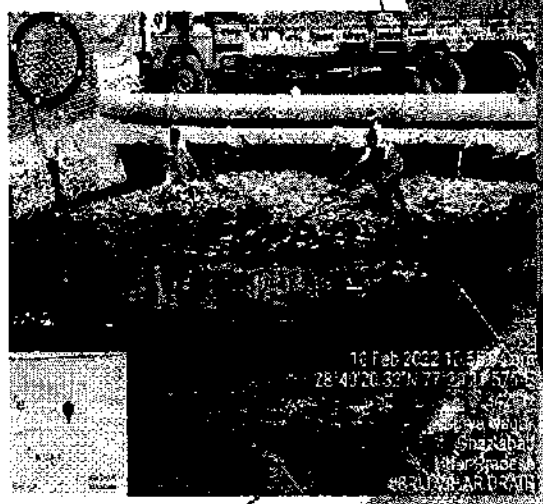
Condition after at Shahid Nagar





Condition before at Janakpuri





Condition Before at Durga Mandir



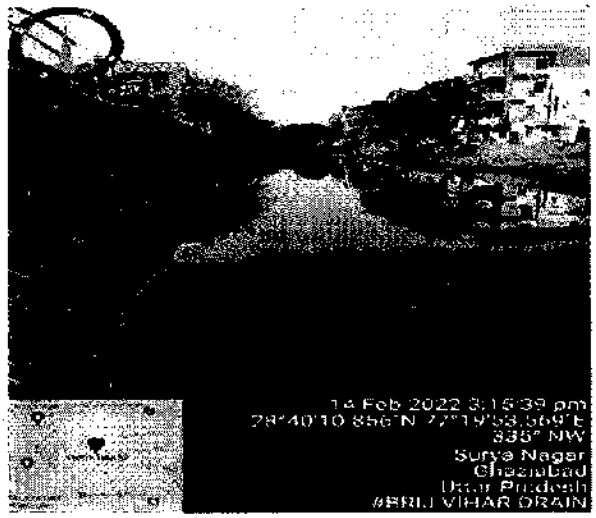


Condition before at Alkananda Society & Railway area





Condition after at Brij Vihar & near Alkananda Society





Condition after at Brij Vihar & Railway Area



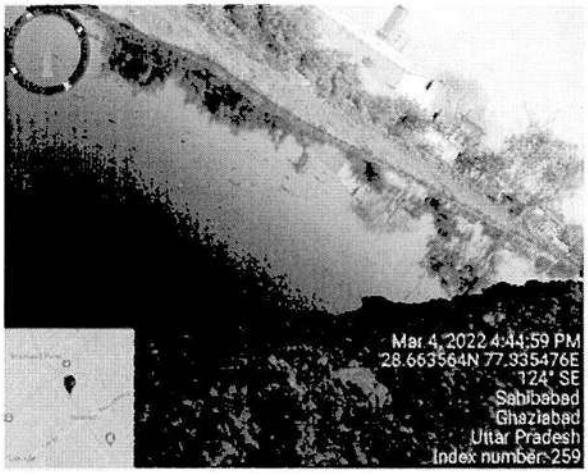


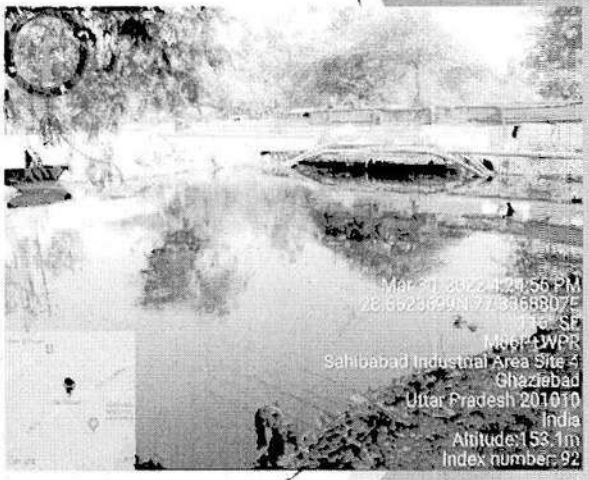
Condition Before at Police Chowki Area





Condition after Behind Durga Mandir & Police Chowki Area





Condition Before Police Chowki to Country INN



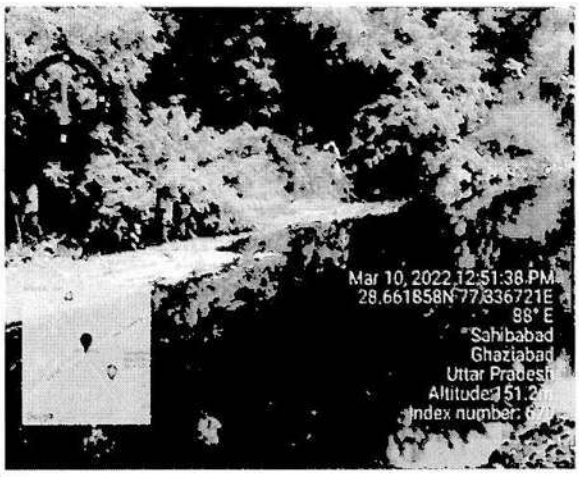


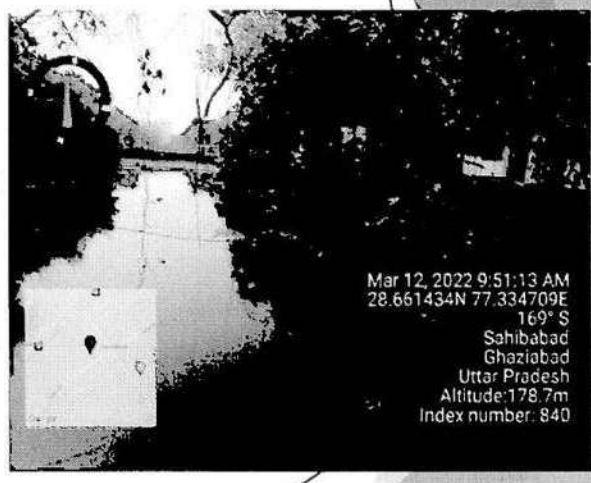
Condition Before at Country INN





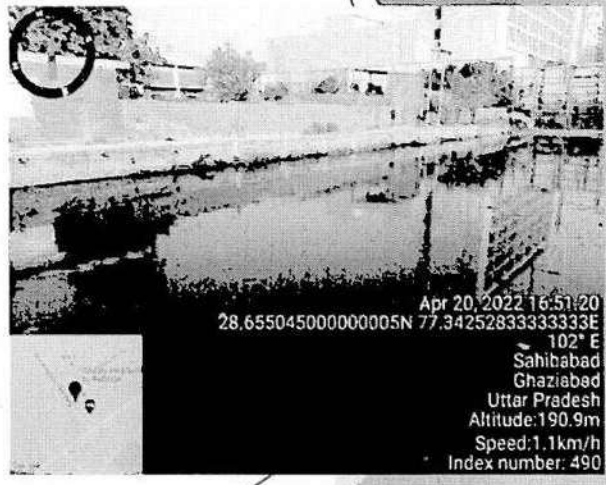
Condition after cleaning behind Police Chowki





Condition after cleaning at Country INN



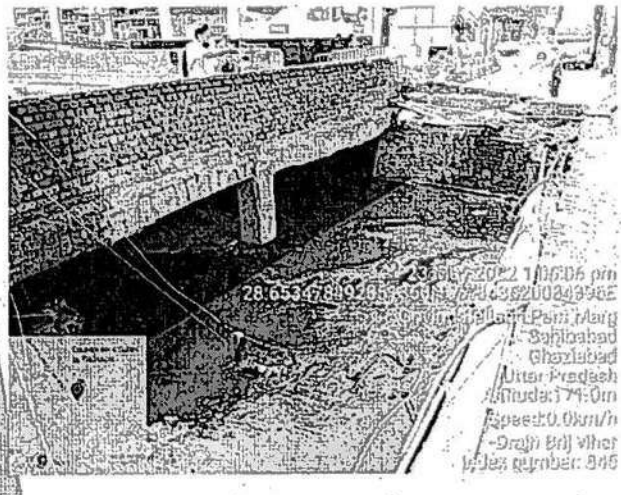


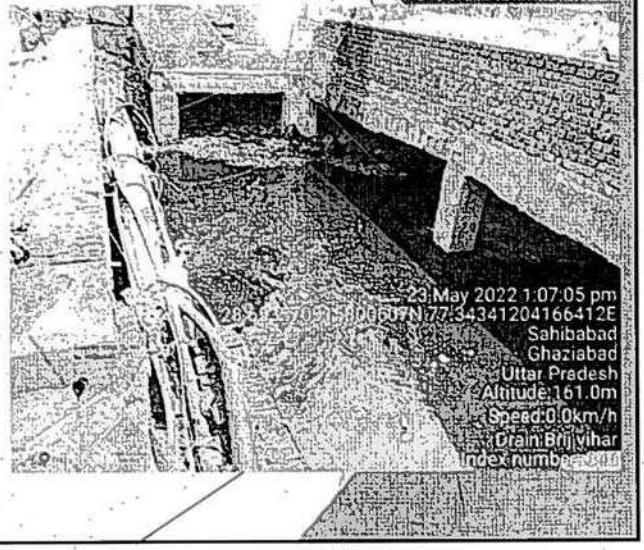
Condition Before Country INN to Vaishali





In front of Country Inn Hotel After Cleaning





In Font of Maruti Suzuki Before Cleaning



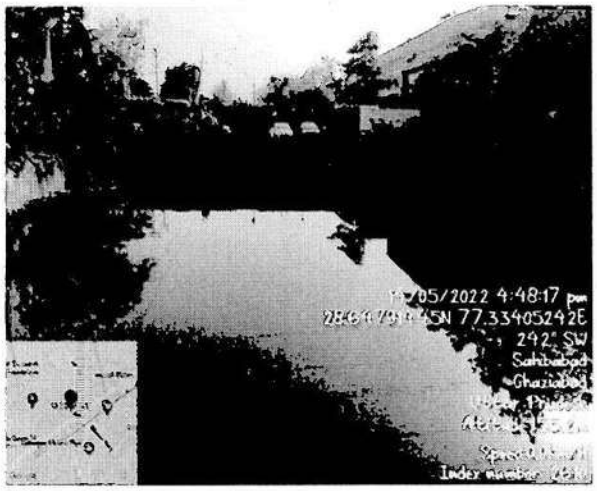


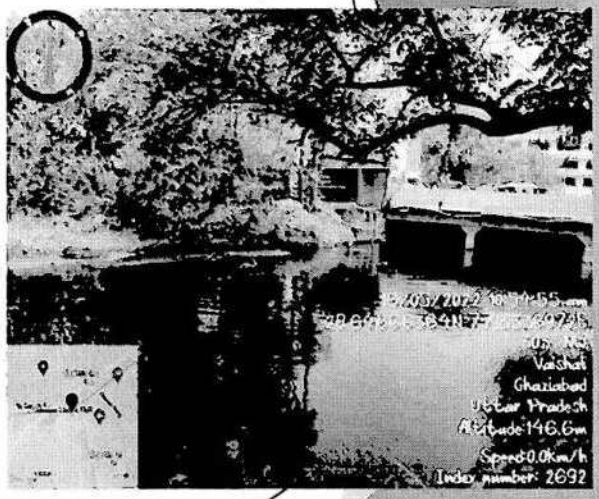
In Front of Maruti Suzuki Before Cleaning



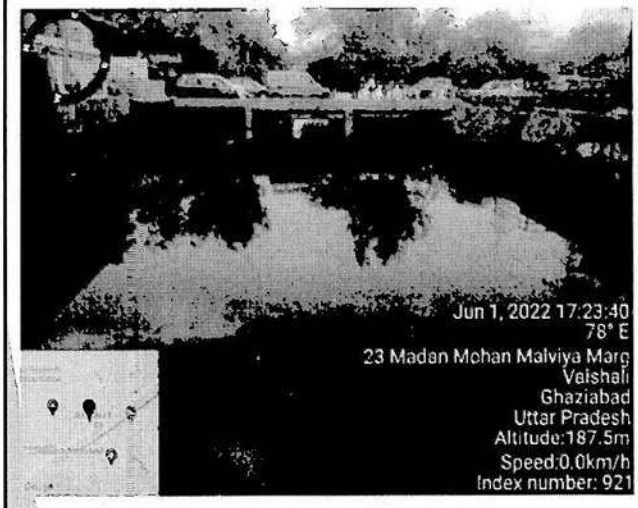


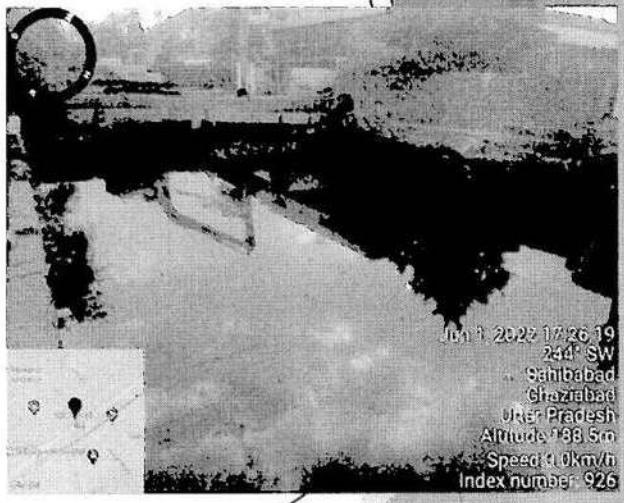
In Font of Maruti Suzuki After Cleaning





In Font of Maruti Suzuki After Cleaning



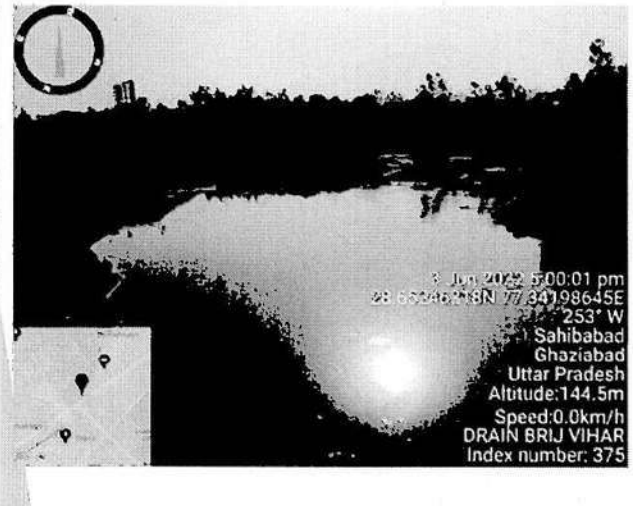


In front of Jain Marble Before Cleaning





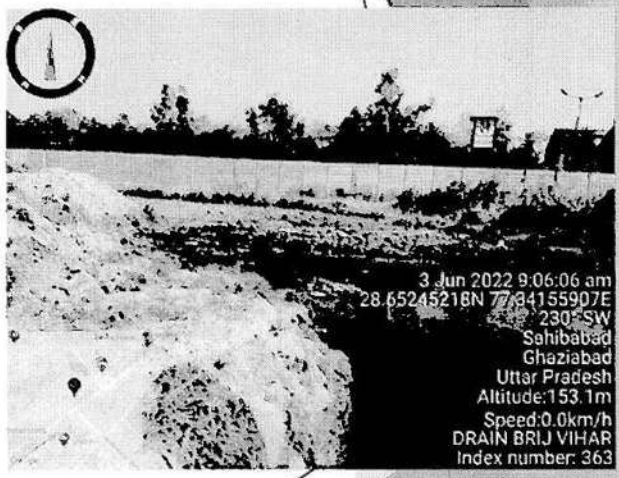
In front of Jain Marble After Cleaning



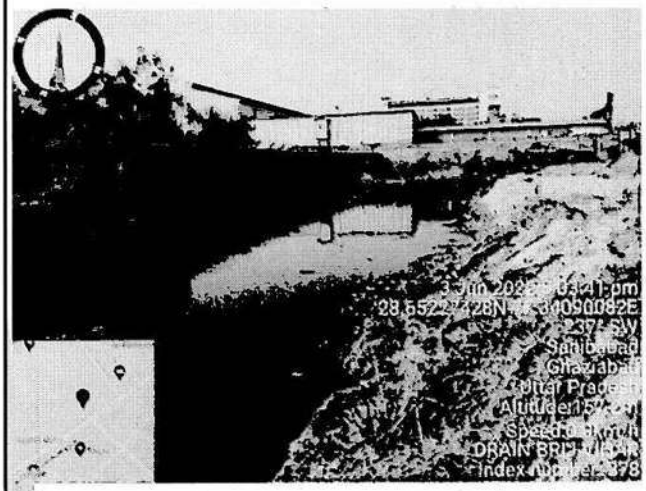


BEL Construction Compound Before Cleaning





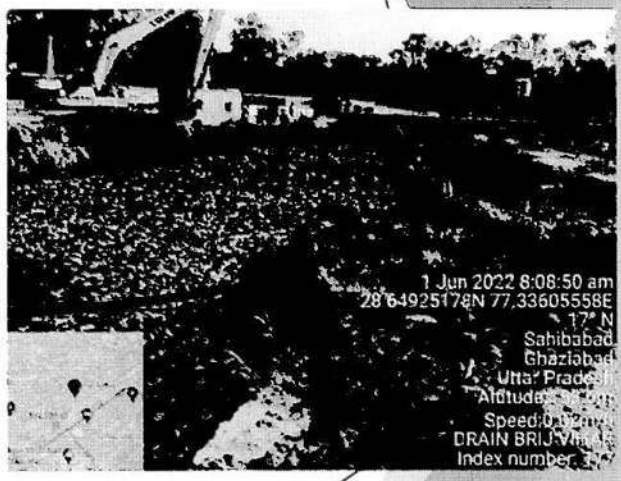
BEL Construction Compound After Cleaning



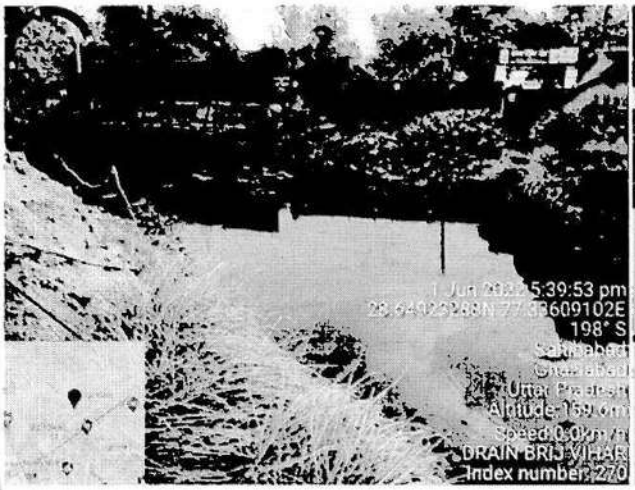


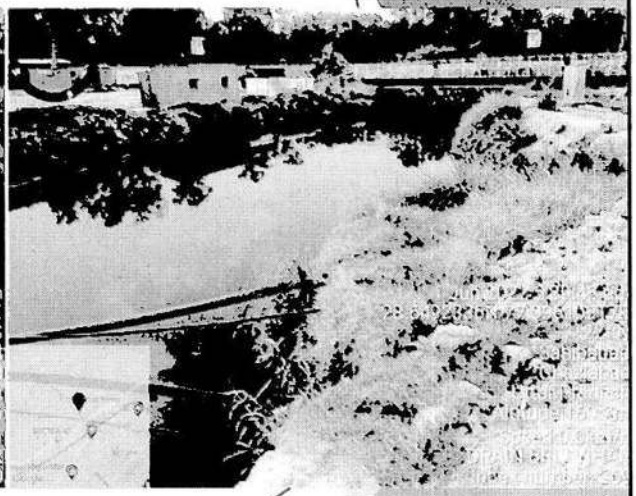
BEL Construction Compound Before Cleaning



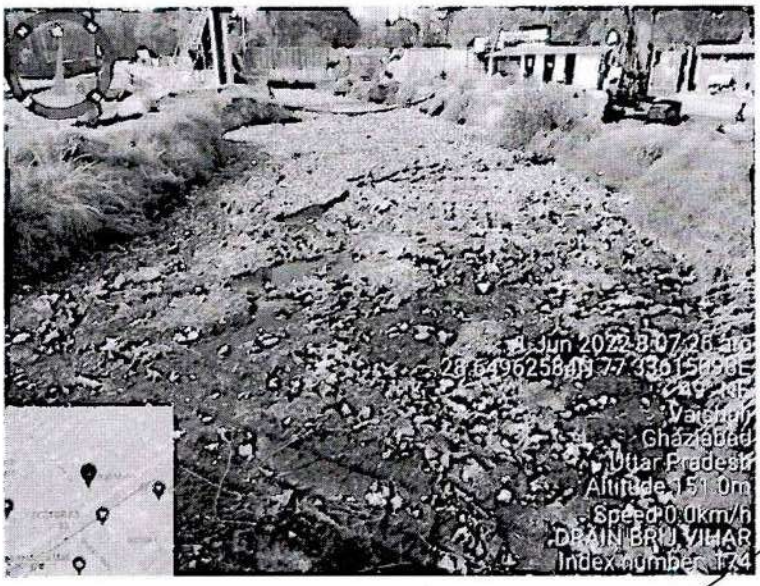


BEL Construction Compound After Cleaning

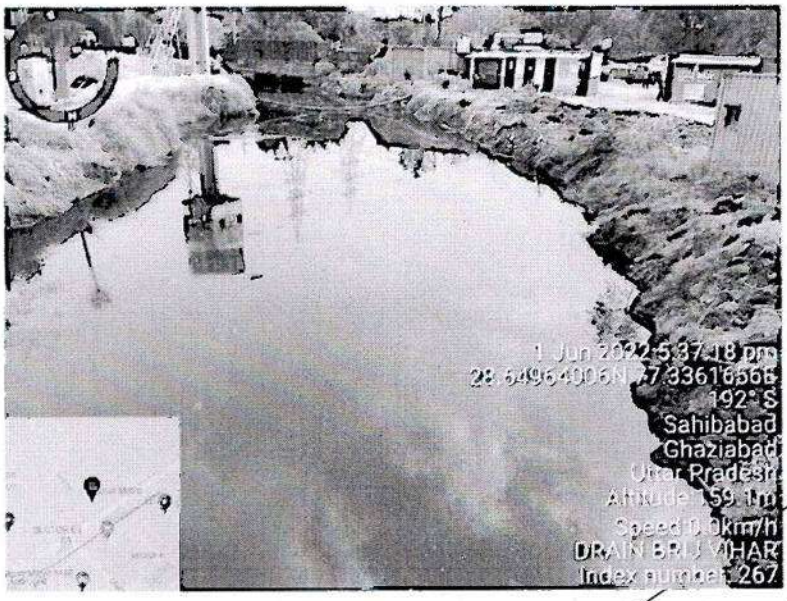




BEL Construction Compound Before Cleaning



BEL Construction Compound After Cleaning



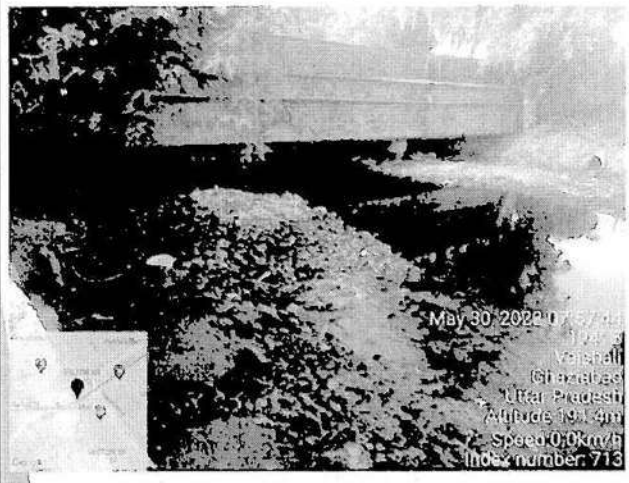
In Font of Link Road Police Station (Vaishali) in Culvert Before Cleaning



In Font of Link Road Police Station in Culvert After Cleaning

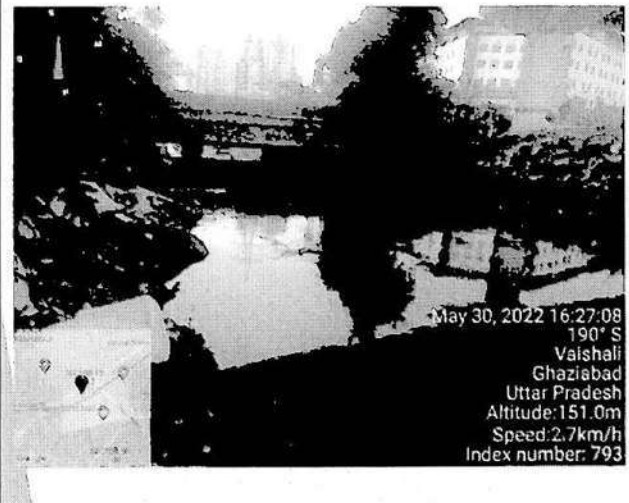


In Font Ansal Plaza, Under Metro Line Before Cleaning



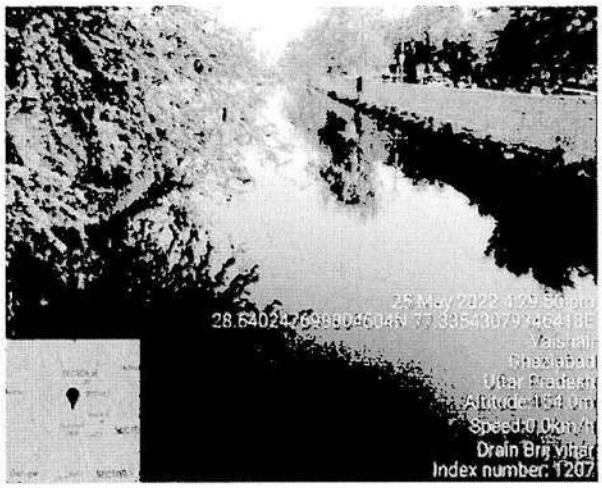


In Font Ansal Plaza Under Metro Line After Cleaning



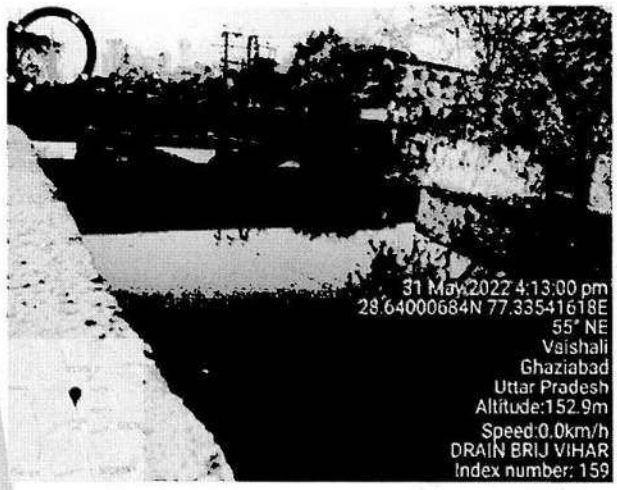


After Cloud 9 Tower in Culvert, Vaishali After Cleaning



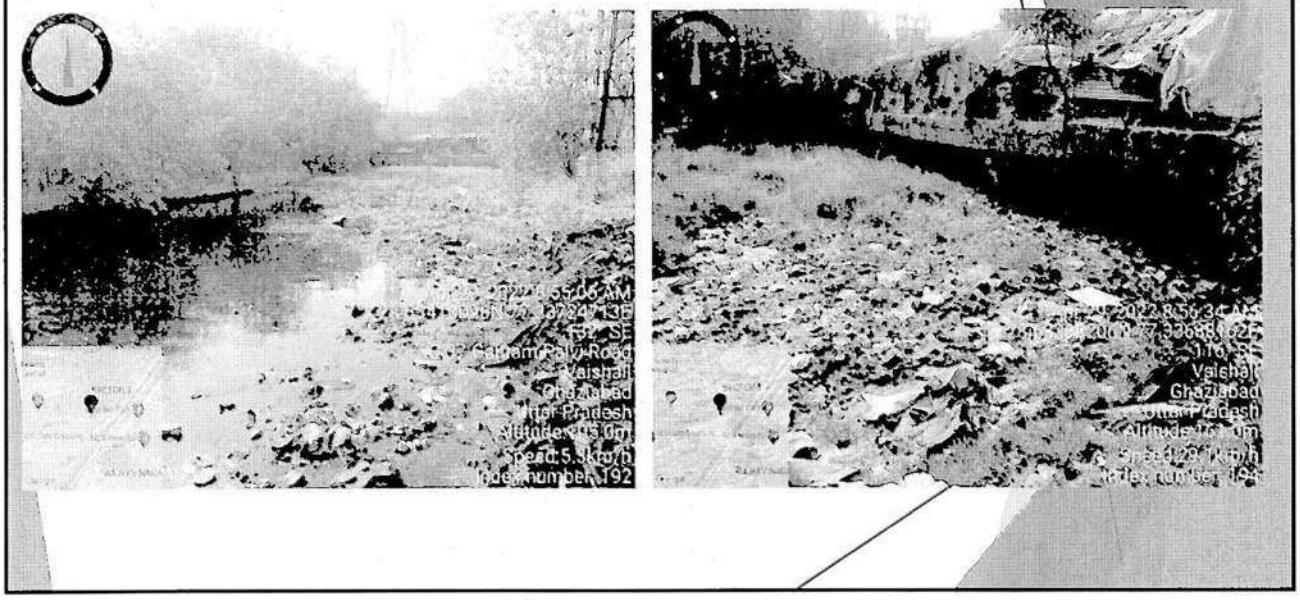


Near Cloud 9 Tower, Vaishali After Cleaning

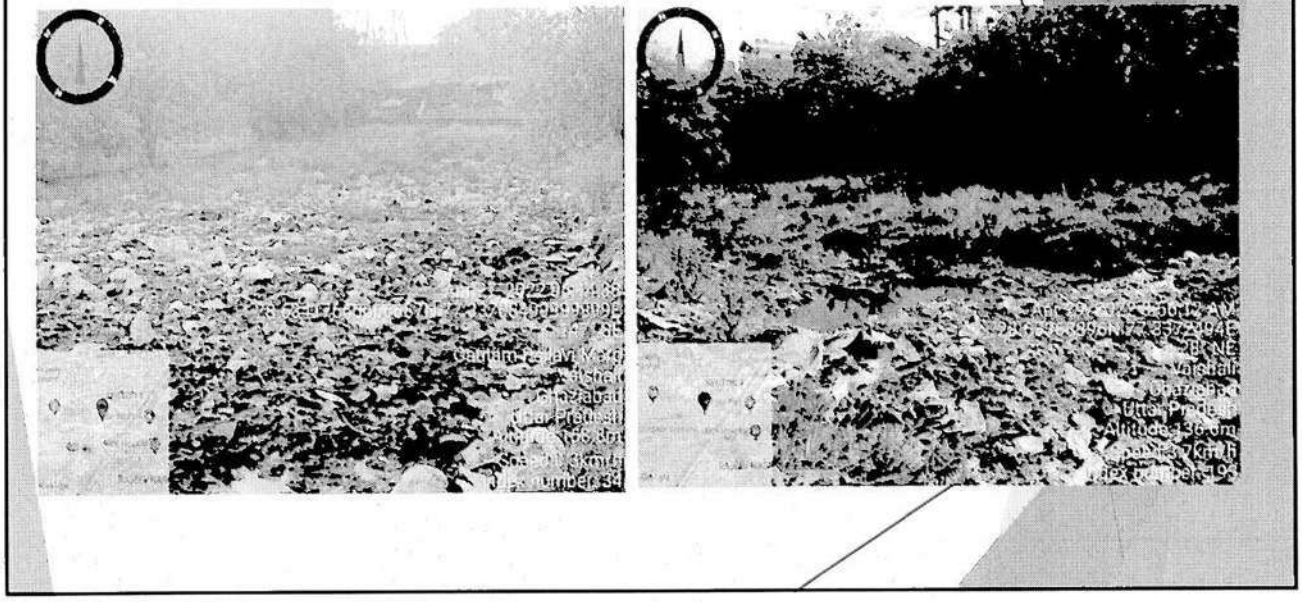




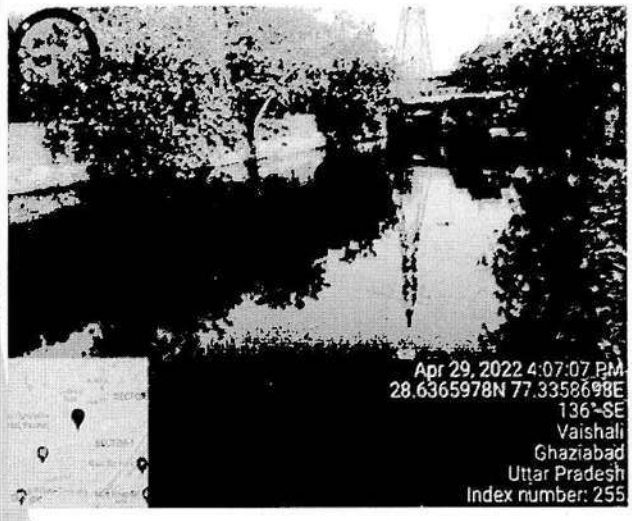
Vaishali End Point In Front of Power Station Before Cleaning

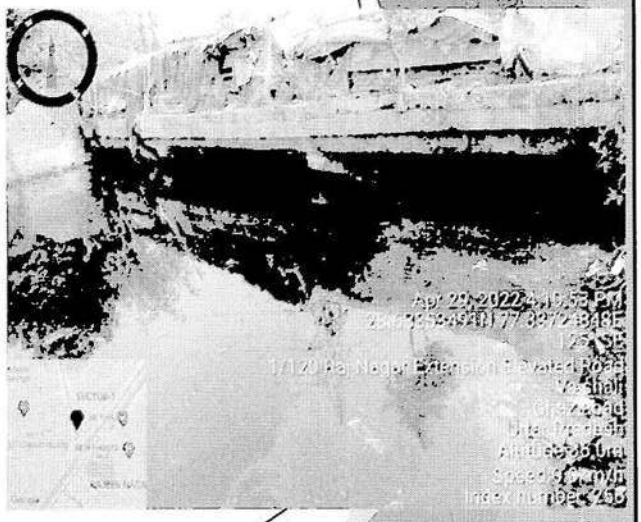


Vaishali End Point In Front of Power Station Before Cleaning

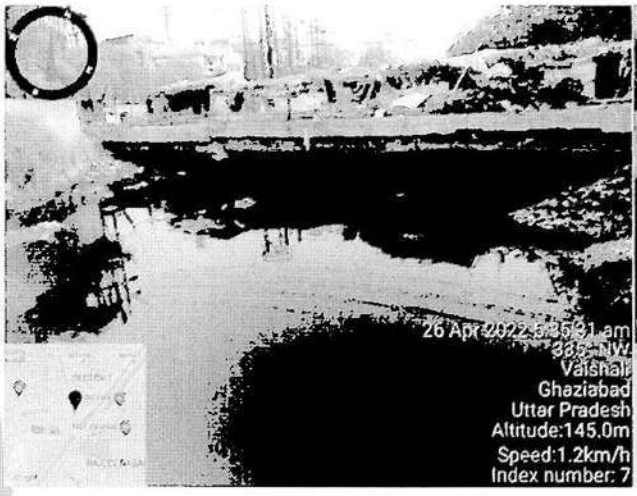


Vaishali End Point In Front of Power Station After Cleaning



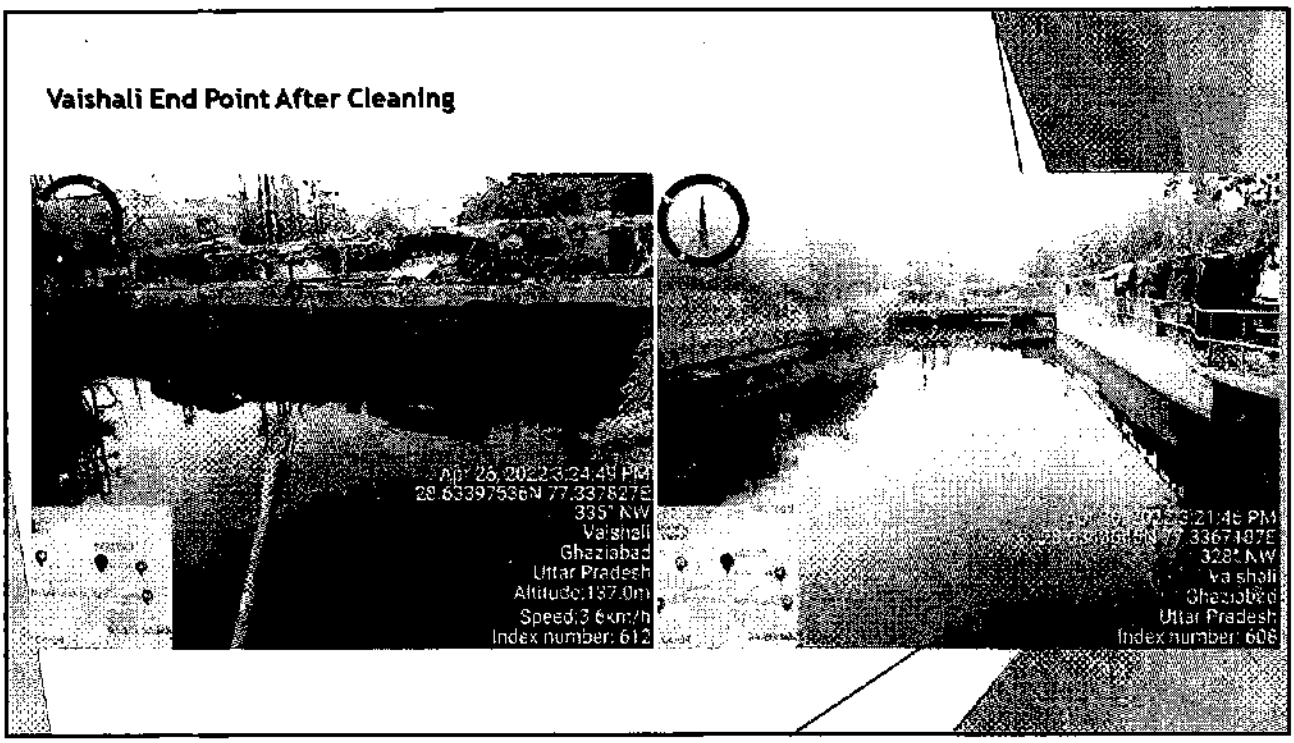


Vaishali End Point Before Cleaning

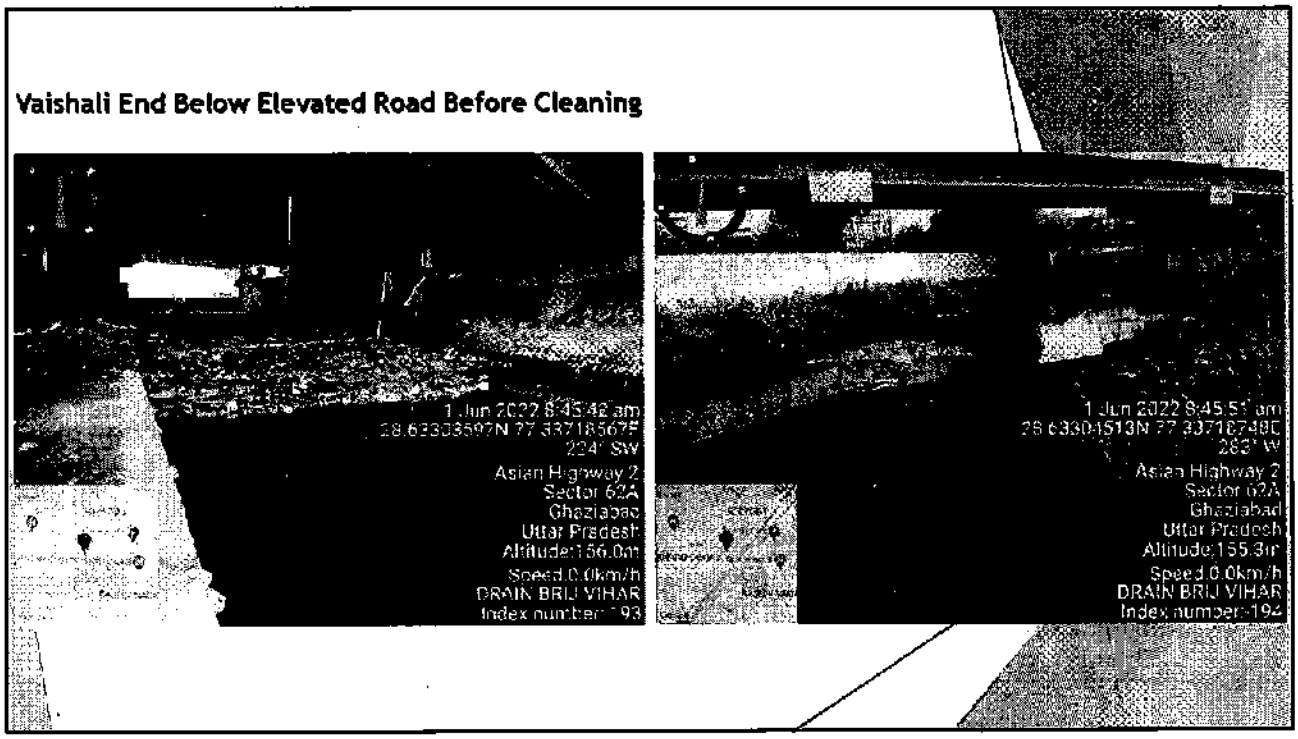




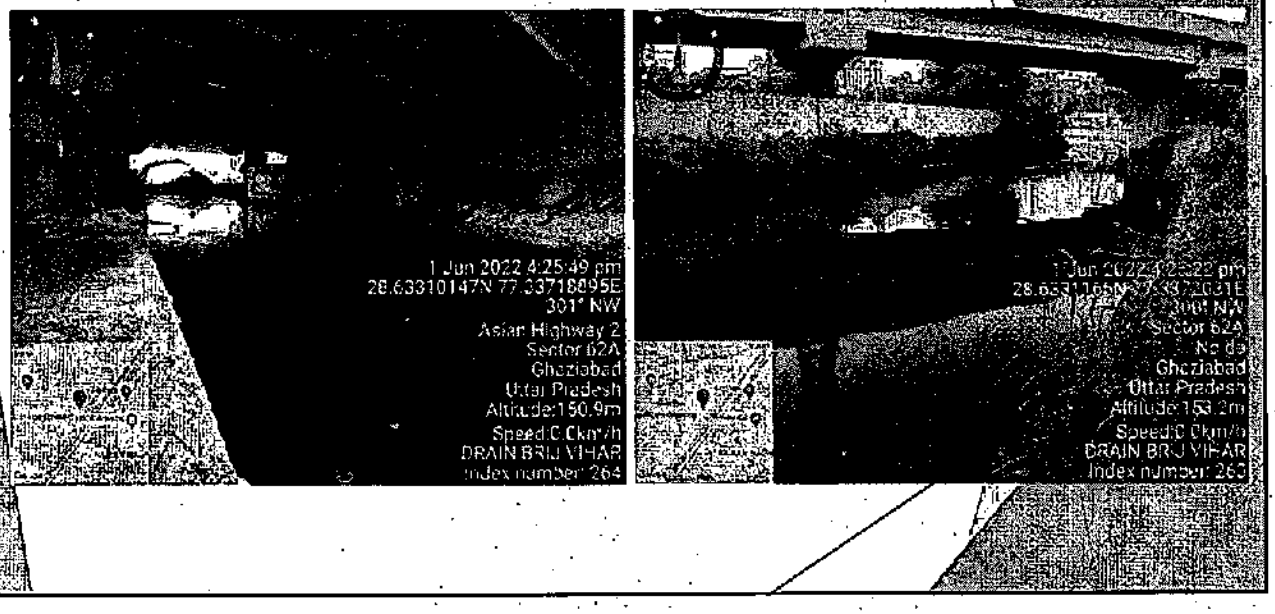
Vaishali End Point After Cleaning



Vaishali End Below Elevated Road Before Cleaning



Vaishali End Below Elevated Road After Cleaning



Status

Brij Vihar Drain (From Tulsi Niketan, Bhopura to Vaishali end point):

- Cleaning & De-silting done from Bhopura to Vaishali End Point approx. area covered (10.3 KM)
- Removal of Garbage like - **(Water bottles, debris, animal carcuses, pillows, clothes, coolers, plant branches, etc.)** Up to now 7 times removed till date by **JCB, Excavator, by Manual Laborer**
- **Sludge removal- slurry sludge, Rocks, Bricks, construction materials**, etc.- Up to now 3 times removed by excavator/JCB/labourers
- Desilting Process- removal of silt and sludge. - Up to now 6 times removed **till date** by excavator/JCB & Laborer's
- Net installed at 4 places (Start Point and End point) **From Link Road to Bhopura** to control the floating sludge
- **3 Trash Barriers** installed for collection of Trashes at different locations **(from Link Road, police chowki to Bhopura)**
- Preparation and cleaning of **Drain side banks** on both sides by labourers.
- Frequent cleaning of floating garbage's near the nets.
- Regular Desilting throughout the drain
- Floating garbage cleaning is done up to 6 times **from Bhopura to Vaishali end point**
- Frequent Road cleaning in progress by **20 Laborer's** across all the locations
- **Hindon Vihar dumping yard** – Excavation up to 5 meter deep for dumping of sludge/silt has been done & on regular basis its leveling & maintenance is going on


Thank You

Annexure – XI

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 16/2014 हाजी आरिफ बनाम स्टेट ऑफ यू0पी0 व अन्य मे पारित आदेश दिनांक 13.05.2022 के अनुपालन मे जिलाधिकारी, गाजियाबाद की अध्यक्षता मे सम्पन्न बैठक दिनांक 01.07.2022 का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 16/2014 हाजी आरिफ बनाम स्टेट ऑफ यू0पी0 व अन्य मे पारित आदेश दिनांक 13.05.2022 के अनुपालन मे जिलाधिकारी, गाजियाबाद की अध्यक्षता मे सम्पन्न बैठक दिनांक 01.07.2022 को बैठक सम्पन्न की गयी। बैठक मे निम्न अधिकारियो द्वारा प्रतिभाग किया गया:-

1. नगर आयुक्त, नगर निगम, गाजियाबाद।
2. महाप्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई (नगरीय), उ0प्र0 जल निगम, गाजियाबाद।
3. क्षेत्रीय प्रबन्धक, यू0पी0सी0डा0, गाजियाबाद।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
5. परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई (प्रथम), उ0प्र0 जल निगम (नगरीय), गाजियाबाद।

बैठक के दौरान साहिबाबाद औद्योगिक ड्रेन में सी0ई0टी0पी0 की स्थापना एवं साहिबाबाद ड्रेन के समानान्तर सीवर लाईन के सम्बन्ध में आर0ओ0डब्लू/एलाईमेन्ट व उचित निस्तारण इत्यदि बिन्दु पर चर्चा की गयी। बैठक के दौरान यू0पी0सी0डा0, गाजियाबाद के उपस्थित अधिकारियों द्वारा अवगत कराया गया कि साहिबाबाद औद्योगिक क्षेत्र में कोई भूखण्ड उपलब्ध न होने के कारण सी0ई0टी0पी0 की स्थापना का कार्य किया जाना सम्भव नहीं है तथा जल निगम (नगरीय) के उपस्थित अधिकारियों द्वारा अवगत कराया गया कि उक्त साहिबाबाद ड्रेन में समानान्तर सीवर लाइन डालने का प्रथम दृष्टिय किया जाना सम्भव नहीं है, क्योंकि अपस्ट्रीम के क्षेत्र के अतिरिक्त साहिबाबाद औद्योगिक क्षेत्र मुख्यतः अन-सीवर्ड क्षेत्र है, जिसको पूर्ण रूप से टैप किये जाने व समानान्तर ड्रेन के माध्यम से अन्तिम निस्तारण बिन्दु तक लेके जाने हेतु समुचित भूमि उपलब्ध नहीं है।

नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि वर्तमान मे साहिबाबाद ड्रेन की सफाई व मरम्मत का कार्याबाहय एजेन्सी के माध्यम से कराया जा रहा है, जिसमे मैकेनाईज्ड, क्लीनिंग किया जाना प्राविधानित है। वर्तमान मे भूखण्डो के सामने ड्रेन पर पड़े स्लेब्स हटाते हुए क्लीनिंग चैम्बर बनाते हुए ड्रेन को कवर्ड किया जाना उचित होगा।

परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई (प्रथम), उ0प्र0 जल निगम (नगरीय), गाजियाबाद द्वारा अवगत कराया गया कि साहिबाबाद ड्रेन के कैचमेन्ट क्षेत्र में पड़ने वाले 06 वार्ड (वार्ड-5 हर्ष विहार, गगन विहार, वार्ड-20 भोपुरा, तुलसी निकेतन, वार्ड-29 पंचशील कालोनी, डिफेन्स कालोनी, वार्ड--64 सिकन्दरपुर, गरिमा गार्डन, वार्ड-66 मौसम विहार, वार्ड--63 पसौंडा) में सीवर लाइन नहीं है, जिनका अशोधित सीवेज साहिबाबाद ड्रेन में निस्तारित होता है। उक्त सभी वार्डों में उ0प्र0 जल निगम (नगरीय) द्वारा अमृत 2.0 कार्यक्रम के अन्तर्गत सीवर लाइन बिछाये जाने हेतु डी0पी0आर0 विरचित की जा रही है जिसके लिए करहैडा में 68 एम0एल0डी0 एस0टी0पी0 निर्मित किये जाने हेतु स्थल का चयन कर लिया गया है, उक्त योजना की आधार वर्ष 2025 निर्धारित है तत्पश्चात उक्त क्षेत्रों में सीवर लाइन बिछाये जाने के उपरान्त उक्त क्षेत्रों का लगभग 36 एम0एल0डी0 अशोधित सीवेज साहिबाबाद ड्रेन में [illegible] होना बन्द हो जायेगा।

साथ ही यह भी अवगत कराया गया कि साहिबाबाद ड्रेन में लगभग 20 से 25 स्थानों पर स्टॉर्म वाटर ड्रेन एवं औद्योगिक क्षेत्रों के छोटे एवं बड़े नाले मिलते हैं, जिनके स्राव को साहिबाबाद ड्रेन के माध्यम से गाजियाबाद की सीमा में अन्तिम स्थल पर टेप कर अशोधित सीवेज को इन्दिरापुरम स्थित 74 एम0एल0डी0 एस0टी0पी0 में शोधित किया जाता है। जिसके कारण साहिबाबाद ड्रेन के समानान्तर सीवर लाइन बिछाया जाना तकनीकी रूप से फीजिबिल नहीं है, क्यों साहिबाबाद ड्रेन में औद्योगिक क्षेत्रों का स्राव भी विस्तारित हो रहा है जिस कारण साहिबाबाद ड्रेन से सीवरेज को पृथक करना सम्भव नहीं है।

जिलाधिकारी, गाजियाबाद द्वारा नगर निगम, गाजियाबाद को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों व राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड, नई दिल्ली द्वारा दिये गये निर्देशों के क्रम में कानून व्यवस्था ध्यान में रखते हुए आवश्यक कार्यवाही किये जाने हेतु निर्देशित किया गया।

(राकेश कुमार सिंह)
जिलाधिकारी
गाजियाबाद।

पत्रांक 1124 /सा0पत्रा0–261 / 2022 दिनांक 19 जुलाई, 2022

प्रतिलिपि निम्नलिखित को कार्यवाही हेतु प्रेषित।

1. नगर आयुक्त, नगर निगम, गाजियाबाद।
2. मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।
3. क्षेत्रीय प्रबन्धक, यू0पी0सी0डी0, गाजियाबाद।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

जिलाधिकारी
गाजियाबाद।

Annexure – XII

Email **Nilima Majhi**

Revised Action Plan Recommendations

From : spriitd@gmail.com Thu, Aug 11, 2022 06:14 PM

Subject : Revised Action Plan Recommendations 1 attachment

To : Nilima Majhi <ddtnm@ncrpb.nic.in>, Kapil Agnihotri <legalconsult-ncrpb@govcontractor.in>

Cc : Davendra Pratap Mathuria <ed-technical@nmcg.nic.in>, vivekraj nmcg <vivekraj.nmcg@gmail.com>

Dear Mam,
Please find attached the revised recommendations as discussed during the previous meeting for your reference and further perusal please.

Thanking you.

Dr Shiv Pratap Raghuvanshi
Scientist D, (Technical Division)
National Mission for Clean Ganga, Ministry of Jal Shakti
(Dept of Water Resources, River Development & Ganga Rejuvenation)
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002
Phone : + 91 9811240580; Email: spriitd@gmail.com

Recommendation of NMCG for Honble NGT Report of Sahibabad drain_Revised.docx
19 KB

Hon'ble NGT order in OA 16/2014 dated 13.05.2022

NMCG recommendations to NCRPB

This refers to the Hon'ble NGT order dated 13.05.2022 in OA 16/2014 Hazi Arif Vs State of UP & Ors regarding the demolition of illegal encroachment on the edge of Sahibabad drain (12.0-meter buffer zone from the edge of Sahibabad drain No 1 in Ghaziabad). To review the matter and to reach to a conclusive outcome a series of meetings were held on 07.06.2022, 09.06.2022, 23.06.2022 and 07.07.2022 under the chairmanship of Member Secretary, National Capital Region Planning Board (NCRPB).

Status of the Sahibabad Drain:

Sahibabad drain starts from Tulsi Niketan (District Ghaziabad), passing through the Sahibabad industrial area and ends at Kalindi Kunj, NCT of Delhi by emerging in River Yamuna, and hence polluting it at large. As per the records provided by Ghaziabad Nagar Nigam, there are around 83 consented red category industries and 96 orange category industries along with several other industries of dry nature which discharge partially treated / untreated effluent/ sewage into the Sahibabad drain. This drain carries flow of approx. 90 MLD laden with the toxic untreated industrial effluents from the Sahibabad industrial area and sewage thereby causing a huge water and air pollution and posing an adverse impact on the environment and on the public health as well.

A huge quantity of garbage (solid waste) is being deposited at various points in the drain which imparts a very ugly appearance to the drain and is also stagnating drain flow, resulting in foul smell & emission of dangerous gases such as methane and H_2S. This situation is creating unhygienic conditions and is also impacting the health of the neighboring residents and making them prone to various harmful diseases. Ghaziabad Nagar Nigam had informed that to tackle this issue, a regular cleanliness drive is ongoing as part of routine activities and further interventions are also expedited as and when required.

Sahibabad drain is a natural storm water drain meant for carrying only rainwater. But presently, it carries domestic sewage of unauthorized and authorized colonies, industrial waste discharged from conforming and non-conforming industrial areas and solid waste

being dumped by the residents nearby on a daily basis. The bed of the Sahibabad drain is kacha mostly and many culverts are of inadequate size, creating bottleneck to the flow of drain. Furthermore, at several points, during meeting while evaluating the drain through google map the temporary to permanent cover on drain and encroachment are evident. The latest Google earth images, shows massive accumulation of floating solid waste and silt which indicate that the drains may be frequently choked upstream of the manual bar screen installation areas.

Following steps are recommended to be undertaken regarding rejuvenation of Sahibabad Drain:

a. An inventory of the industries discharging treated/untreated wastewater into the drains and their compliance status may be prepared by UPPCB to identify the point sources.

b. To ensure that all illegal discharge in form of untreated/ partially treated effluent/wastewater from Industries must not reach into the drain, UPPCB along with other concerned authorities may ensure a strict vigilance on same by means of surprise but frequent monitoring. A social audit in reference with the discharges in the Sahibabad drain may be conducted by an expert agency identified by UPPCB/ GNN and the report may be shared with committee within 2 weeks.

c. Concerned agencies may (i) identify the sources of all hazardous wastes entering into Sahibabad drain (ii) design and propose a sustainable plan for responsible management (collection and disposal) of hazardous waste and prevent it from reaching the Sahibabad drain.

d. Concerned agencies must ensure the desilting, desludging on a minimum 4weeks defined frequency basis and to ensure safe disposal of desilted material to prevent any leachate reaching the groundwater or other water bodies.

e. UPPCB/Nagar Nigam may ensure that no illegal and untreated sewage discharges reach the drain and that a strict vigilance is maintained on Sewage Treatment Plants (56 (UASB based) + 56 (SBR based) + 74 (SBR based) MLD STPs) in the

catchment of Sahibabad Drain by means of surprise monitoring (a minimum of quarterly monitoring).

f. Concerned agencies must prevent any intrusion of solid wastes into drain from neighboring areas (e.g., domestic, Industrial, Municipal etc.) and should also ensure the removal and adequate disposal of floating garbage on weekly basis and operating agency controlling drain should also maintain the water quality before discharging finally to River. GNN should install Real Time Water Quality Monitoring Station (RTWQMs) before the Sahibabad Drain discharge to river to ensure the water quality remains within compliance of surface water discharge norms. GNN shall also be responsible for a regular maintenance including calibration and data connectivity of this RTWQMs with UPPCB/CPCB and NMCG server.

g. A concrete and sustainable action plan may be implemented along-with the ongoing efforts of Nagar Nigam, for regular collection of solid wastes and recyclable material recovery from the segregated waste in the identified material recovery facility. Systematic log book of all transactions shall be maintained by the operating agency of material Recovery facility (under supervision of GNN).

h. The trash skimmer/ boom, wherever deemed feasible including particularly at intercepts to keep drain free of trash, may be installed by implementing agency for collecting the floating garbage to keep the drain flow unhindered and concerned agencies may ensure the adequate disposal of the collected garbage at designated scientific disposal grounds.

i. It must be ensured that wastes i.e., e-wastes, construction and demolished waste including 'kachra Ghar' are strictly not allowed to be dumped near or into the drain. Same should be included as part of the surprise inspections as well by the district administration and GNN.

j. Nagar Nigam may ensure that no new permission for drain cover and infrastructure support structures is issued within 12 mts buffer zone to be installed or constructed over or inside the drain.

k. Nagar Nigam and concerned agencies may ensure that broken banks and bricks /lining may be reinstated to prevent any groundwater contamination from drain

effluent. In addition, all culverts may be periodically inspected at minimum of semi-annually and should be maintained to avoid hindrance to flow in the drain.

l. Sahibabad Drain is a manmade storm water drain. Strom water drain should be treated as key public assets and its encroachment should not be allowed. Existing encroachment on the drain, should be immediately removed or a suitable viable option may be implemented in purview of the applicable laws/ Acts.

m. 70 % treated effluent from industry should be recycled and remaining 30 % treated effluent to be allowed to discharge in the drain after achieving compliance w.r.t. CPCB/ UPPCB stipulated discharge norms.

n. Options, to intercept and divert wastewater of the drain for treatment, may be explored in the nearby existing STPs.

o. Awareness drive may also be initiated for the resident on the bank of drain for not dumping garbage and avoid other solid/ liquid wastes in Drain.

p. A cover screen may be installed over drain to prevent solid-waste dumping in drain.

q. Regular awareness drive may also be initiated by GNN on the correct/ appropriate operations of the machines/ equipment's for regular efficient cleaning of sewerage systems in Drain.

r. Concerned agencies must monitor water quality of the Sahibabad Drain every month and all necessary arrangements must be maintained to ensure the water quality of the drain meets atleast to Class D before discharging finally to River.

Annexure – XIII

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :-1744 /एसटी-डी.एम./2022-23 दिनांक : 5/08/22

मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा योजित ओ.ए.-16/2014 हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में जिलाधिकारी, गाजियाबाद की अध्यक्षता में सम्पन्न बैठक दिनांक 27.07.2022 का कार्यवृत

मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा योजित ओ.ए.-16/2014 हाजी आरिफ बनाम-उ0प्र0 सरकार एवं अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में जिलाधिकारी, गाजियाबाद की अध्यक्षता में दिनांक 27.07.2022 को बैठक सम्पन्न की गयी। बैठक में निम्न अधिकारियों एवं साहिबावाद लिंक रोड एन्टरप्रिनियोर एसासिएशन के सदस्य उपस्थित हुए :-

क्रम सं.	नाम	पदनाम
1	श्री श्यामअवध चौहान	अपर जिला मजिस्ट्रेट (भू/अ0)
2	श्री अरूण कुमार यादव	अपर नगर आयुक्त, गाजियाबाद नगर निगम
3	श्री आनन्द कुमार त्रिपाठी	महाप्रबन्धक(जल), गाजियाबाद नगर निगम
4	श्री राकेश झा	क्षेत्रीय प्रबन्धक, य.पी. सी.डा., गाजियाबाद।
5	श्री देशराज सिंह	अधिशासी अभियन्ता, गाजियाबाद नगर निगम
6	श्री विशाल गौरव	विधि अधीक्षक, गाजियाबाद नगर निगम
7	श्री उत्सव शर्मा	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्राण बोर्ड, गाजियाबाद
8	श्री अनिल शर्मा	प्रतिनिधि पारस
9	डा0 शिव पी. रघुवंशी	राष्ट्रीय मिशन ऑफ क्लीन गंगा(एन.एम.सी.जी.)
10	श्री विवेक राय	राष्ट्रीय मिशन ऑफ क्लीन गंगा(एन.एम.सी.जी.)
11	श्री सत्यपाल सिंह	साहिबावाद लिंक रोड एन्टरप्रिनियर एसो.
12	श्री ए.के. चौधरी	अधिशासी अभियन्ता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
13	श्री पंकज जैन	आर.के. मार्वल।
14	श्री राजेश मल्होत्रा	शिवा स्कूटर एजेन्सी।
15	श्री नविन्द्र भारद्वाज	होटल कन्ट्रीइन।
16	श्री शिखा चमोली	पेसेफिक बिजनेस पार्क
17	श्री सजय मित्तल	बीकानेर वाला।
18	श्री नवीन कुमार वर्मा	कार ट्रेड

साहिबाबाद औद्योगिक ड्रेन के ऊपर नगर निगम द्वारा एक्सेस रोड बनाये जाने की दी गयी अनुमति व साहिबाबाद ड्रेन के समुचित प्रवाह के सम्बन्ध में विचार विमर्श किया गया, जिसमें साहिबावाद लिंक रोड एन्टरप्रिनियोर एसोसिएशन के सदस्यों ने बैठक में उपस्थित होकर निम्न बिन्दुवार सुझाव दिये गये :-

- वर्तमान में होटल कन्ट्री-इन एण्ड स्वीस्टस द्वारा नाले के ऊपर क्लीनिंग सिस्टम (संयत्र) की स्थापना की गयी है, जिसमे सफाई का कार्य किया जाता है एवं इसी तरह के अतिरिक्त संयत्र ड्रेन न0-01 पर, 03

रो 04 संख्या अतिरिक्त और स्थापित किये जाने का सुझाव दिया गया।

साहिबाबाद लिंक रोड एन्टरप्रिनियोर एसोसिएशन के सदस्यों द्वारा कराई जाने के पक्ष में प्रति 30 मीटर के अन्तराल पर 1 मीटर चौडाई के अतिरिक्त गैप होल/क्लीनिंग पिट बनाये जाने का सुझाव दिया गया, जिससे समुचित सफाई तथा वेन्टीलेशन भी बना रहेगा।

- राष्ट्रीय हरित अधिकरण, नई दिल्ली के आर्डर के बिन्दु संख्या-27 में उल्लेखित है कि "Thus, all construction within the buffer zone of 12 meter from the edge of any drain have to be held illegal and liable to be removed. This will include construction raised by the project proponents who have filed objections before this Tribunal. No further construction can be allowed in the buffer zone."उक्त के अनुसार 12 मीटर बफर जोन छोडना है। एसोसिएशन के सदस्यों द्वारा अवगत कराया गया कि यदि 12 मीटर का बफर जोन बनाया जाता है, तो इससेएन.सी.आर.टी.सी. द्वारा साहिबाबाद ड्रेन न0-01 के पास बनाई जा रही Rapid Rail (Delhi Metro) की Rail line का कार्य भी रूक जायगा। क्योंकि Rapid Rail के सारे पिलर बफर जोन के अन्दर ही सम्मलित हो जायेंगे।
- एसोसिएशन के सदस्यों द्वारा अवगत कराया गया कि नाले के दोनो तरफ 12 मीटर बफर जोन बनवाना वर्तमान में सम्भव नही हो पायेगा, क्योकि नाले के 02 मीटर के बाद ही पूर्व से स्थापित आवासीय, मल्टीस्टोरी बिल्डिंग, औद्योगिक ईकाईयों की बिल्डिंग, व्यवसायिक बिल्डिंग एवं होटल आदि बने हुए है, जिनको अब तुडवाना सम्भव नही हो पायेगा।
- कन्ट्री-इन होटल के प्रतिनिधि द्वारा उदाहरण स्वरूप अवगत कराया गया कि साहिबाबाद ड्रेन न0-01 की तरह ही डिफेन्स कालोनी दिल्ली में ड्रेन को कवर किया गया है वह केस भी मा. राष्ट्रीय अधिकरण नई दिल्ली के समक्ष श्री मनोज मिश्रा बनाम भारत संघ ओ0ए0-6/212 एवं एम.ए. न0-967/2013 एवं 275/214 दिनांक 13.01.2015 के अपने आदेश में कहा है कि जो नाले कवर किये जा चुके है और काम पूरा हो चुका है उनको intact रखा जायें और यह सुनिश्चित किया जाये के आगे से उस नाले पर कोई भी निर्माण कार्य न हो और समय-समय पर उस नाले की सफाई की जायें।
- बैठक के दौरान सदस्यों द्वारा यह भी अवगत कराया गया कि नाले के ऐज से 12 मीटर बफर जोन का प्लान वर्ष 2016 में लागू हुआ, जबकि उपरोक्त औद्योगिक ईकाईया एवं व्यवसायिक बिल्डिंग विगत 30 वर्षो से स्थापित है, तो उनपर उक्त प्लान कैसे लागू किया जा सकता है।
- एसोसिएशन के सदस्यों द्वारा स्पष्ट किया गया कि साहिबाबाद ड्रेन के स्ट्रेच की कुल लम्बाई 13 कि.मी. में से मात्र 01 कि.मी. को ही अलग-अलग जगह पर नगर निगम की अनुमति से कवर किया गया है।

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड के निर्देशों के अनुक्रम में सी0ई0टी0[illegible] के सम्बन्ध में भी चर्चा की गयी। क्षेत्रीय प्रबन्धक, यू0पी0सी0डा0 द्वारा अवगत कराया गया कि वर्तमान में साहिबाबाद क्षेत्र में कोई रिक्त भूखण्ड उपलब्ध नही है व वर्ष-2000 के उपरान्त कोई नया आंवटन भी नही किया गया है। सी0ई0टी0पी0 स्थापना हेतु क्षेत्रीय प्रबन्धक, यू0पी0सी0डा0 एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड व नमामि गंगे के उपस्थित प्रतिनिधियों द्वारा समयक विचारोपरान्त सुझाव दिया गया कि यदि निरस्तीकरण उपरान्त यू0पी0सी0डा0 द्वारा उचित क्षेत्रफल का भूखण्ड उपलब्ध करा दिया जाता है तो उक्त भूखण्ड पर सी0ई0टी0पी0 की स्थापना किये जाने पर विचार किया जाना उचित होगा। इस अवधि में सी0ई0टी0पी0 की क्षमता, तकनीक व उक्त की स्थापना हेतु आवश्यक भूमि के सम्बन्ध में एन0एम0सी0जी0 के माध्यम से तकनीकि संस्था का सहयोग प्राप्त कर विस्तृत आख्या तैयार कर ली जाऐ।

जिलाधिकारी
गाजियाबाद।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1- नगर आयुक्त गाजियाबाद नगर निगम।
2- सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3- प्रभागीय अधिकारी, सामाजिकी वानिकी, गाजियाबाद।
4- क्षेत्रीय अधिकारी, उ0प्र0प्र.नि0वि0, गाजियाबाद।
5- क्षेत्रीय प्रबन्धक, यू0पी0सी0डा0, गाजियाबाद।
6- मुख्य अभियन्ता, उ0प्र0 जलनिगम, गाजियाबाद।
7- साहिबाबाद लिंक रोड एन्टरप्रिनियोर एसोसिएशन, गाजियाबाद।

जिलाधिकारी
गाजियाबाद।

Annexure - XIV

गाजियाबाद नगर निगम

(ISO 14001, 18001, एवं 19001 प्रमाणित संस्था)

पत्रांकः- 280 /निर्माण/2022-23 दिनांक 27/7/22

विषय :- मा. राष्ट्रीय हरित अभिकरण के वाद संख्या-16/2014 हाजी आरिफ बनाम स्टेट यू.पी. एवं अन्य के सम्बन्ध में राष्ट्रीय राजधानी बोर्ड में हुई बैठक दिनांक 07.06.2022 /09.06.2022 एवं 23.06.2022 की बैठक के सम्बन्ध में।

उपरोक्त बैठक के सम्बन्ध में गाजियाबाद नगर निगम को दिये गये निर्देशो के क्रम में आख्या निम्नवत् है :-

क्रम सं.	निर्देश	आख्या
1	Details of monthly breakup of facilities to deal with problems regarding smooth and uninterrupted flow of sewerage in sahibabad Drian free from contaminants and toxicants with photographs of pre and post cleaning.	साहिबाबाद ड्रेन की प्रत्येक वर्ष वर्षा से पूर्व सफाई करायी जाती है। वर्ष 2022 में करायी गयी सफाई के फोटोग्राफ्स एवं विगत पॉच वर्षो में करायी गयी सफाई की रिपोर्ट संलग्न है।
2	Number of intercepting gates for stoppage of floating matcrial and cleaning status with locations of dumping of mud.	साहिबाबाद नाले में शहीदनगर से यू.पी. गेट के मध्य floating material को रोकने हेतु 6 स्थानों पर लोहे के जाल लगाये गये है, जिसकी सफाई निरन्तर रूप से की जाती है।
3	Details of covered structures (consent, non-consent and public access)	गाजियाबाद नगर निगम द्वारा 27 एजेन्सियो को अनुबन्ध के माध्यम से नाला कवरिंग की अनुमति वर्ष 2008 से 2014 तक प्रदान की गयी थी, जिसमें पारस मिल्क प्रा.लि., कन्ट्रीइन स्टार होटल, होम अप्लायंस, बीकानेर वाला (एन्ट्री फूड जोइन्ट), शिवा स्कूटर एजेन्सी, डावर इण्डिया प्रा.लि., भूषण स्टील, यूरो पार्क मल्टीप्लेक्स, गैलेक्सी मल्टीप्लेक्स, पैसिफिक बिजनेस मॉल, फास्ट ट्रेक कार मैकेनिक वर्कशॉप, कोरोनेशन सर्विस स्टेशन, स्वागत बैक्विट हॉल, शिवम बैक्विट हॉल, कुमार कार वर्ड, हुंडई शोरूम, कार ट्रेड, सूर्या मार्बल, आर.के. मार्बल। उक्त के अतिरिक्त एक्सप्रेस प्रोपर्टीज एवं आदि वेस्ट संसोर्टियम प्रा.लि.(फ्लाउड-9) द्वारा पब्लिक एक्सेस हेतु नाला कवर किया गया है। उपरोक्त क्षेत्रफल एवं लम्बाई का विवरण नक्शे पर अंकित कर दिया गया है, जो साथ में संलग्न है।
4	Details of bridges (public and encroachment) with area and length	शहीदनगर से यू.पी. गेट तक पुलियाओं का विवरण निम्नवत् है:- 80 फुटा रोड पर, शालीमार गार्डन एक्स0-01, संडे बाजार मार्ग, जी.टी. रोड पर, एस.टी.पी. के पास, जे-ब्लाईन्ट पर, सूर्यनगर/ब्रजविहार मार्ग पर, सौर ऊर्जा मार्ग पुलिस चौकी के पास, इन्द्रप्रस्थ कालेज के पास, पारस डेयरी के पास, थाना लिंक रोड, अंसल प्लाजा, वैशाली से0-01 गुरूद्वारा मोड एवं वैशाली से0-01 विजलीपर के पास। उपरोक्त क्षेत्रफल व लम्बाई का विवरण नक्शे पर अंकित किया गया है, जो साथ में संलग्न है।

5	Details of encroachments over the drain.	बिन्दू संख्या-03 के अनुसार। 27 स्थानों पर नाले के ऊपर विभिन्न एजेन्सियों द्वारा अतिक्रमण किया गया है। उपरोक्त क्षेत्रफल व लम्बाई का विवरण नक्शे पर अंकित किया गया है, जो साथ में संलग्न है।
6	Steps taken to ensure smooth and contaminated free outflow of the drain.	साहिबाबाद वृजविहार ड्रेन की कार्य-योजना बनायी गयी है, जिसकी डी0पी0आर0 संलग्न है।
7	Compliance of the advisory/instruction incorporated in para 8.3.10 of the Functional plan of Drainage.	Functional plan of Drainage की साफ्ट कॉपी दिनांक 23.06.2022 की बैठक से पूर्व प्रेषित की गयी है।
8	Details of Approval given to the Industries.	Details of Approval given to the Industries अनुबन्ध की कॉपी दिनांक 09.06.2022 की बैठक से पूर्व प्रेषित की गयी है।
9	Plan of action for a clean drain and also Feasibility for parallel sewer line	ड्रेन के समानान्तर सीवर लाईन बिछाने की व्यवहार्यता हेतु कार्य विशेषज्ञ संस्था के महाप्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम(नगरीय), गाजियाबाद को महाप्रबन्धक, जलकल विभाग, गाजियाबाद नगर निगम के कार्यालय पत्रांक-143/एस0टी0-जी0एम0/2022-23 दिनांक 08.06.2022 (संलग्नक-1) के द्वारा पत्र प्रेषित किया गया, जिसके क्रम में परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम(नगरीय), गाजियाबाद ने अपने कार्यालय पत्रांक-819/कार्य-20/26 दिनांक 05.07.2022 जो महाप्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम(नगरीय) गाजियाबाद को सम्बोधित है तथा जिसकी प्रति जिलाधिकारी महोदय एवं नगर आयुक्त महोदय के साथ महाप्रबन्धक(जल), जलकल विभाग, गाजियाबाद नगर निगम को भी पृष्टांकित है, के द्वारा भी साहिबाबाद ड्रेन के समानान्तर सीवर लाईन बिछाया जाना तकनीकी रूप से फिजीबिल नही होने का उल्लेख किया गया है(पत्र की छायाप्रति संलग्न-2)।
10	Explore the possibilities of construction of CETP for the Sahibabad Industrial Estate and for unauthorized industries area (Small red Patch along GT Road) through AMRUT-II and from state through NMCG and indentify the land for this purpose.	अमृत-2.0 के अन्तर्गत योजनाओं के चयन हेतु जारी किये गये दिशा-निर्देश के अन्तर्गत औद्योगिक उत्प्रवाह को शोधित किये जाने हेतु CETP निर्माण सम्बन्धित कार्य योजनाएं सम्मिलित नही है।
11	Representation details, if any received in the past from any of the occupants along the Sahibabad drain including especially from those who have formally & explicitly raised concerns in the NGT Matter.	दिनांक 23.06.2022 को मा0 सदस्य, एन0सी0आर0 प्लानिंग बोर्ड की अध्यक्षता में आहूत बैठक में निर्देशित बिन्दुओं पर बिन्दु संख्या-(8.6) के क्रम में अवगत कराना है कि साहिबाबाद ड्रेन पर स्ट्रेच बनाकर स्थापित अध्यासियों/फर्मो द्वारा नगर निगम गाजियाबाद को कोई प्रत्यावेदन प्राप्त नही हुआ है।

उपरोक्तानुसार आज्ञा अग्रिम कार्यवाही हेतु प्रेषित है।

Annexure - XV

24(8/22)

E/w.w./E.E(jal)/22-23/Mahaprabandhak(Jal)

कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

पत्रांकः 308 /एस0टी0-जी0एम0/2022-23 दिनांक- 05/08/22

सेवा में

श्री जगदीश परवानी
डायरेक्टर(एएंडएफ)
राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड,
नई दिल्ली।

विषयः- Minutes of the (4th)meeting held under the Chairpersonship of member Secretary, NCRPB on 20-07-2022 at 3.30 PM pursunt to the order dated 13-05-2022 passed by Hon'ble NGT in OA-16/2004 titled Hazi Ariff Vs. State of U.P. & Ors.

महोदय,

कृपया अवगत कराना है कि उपरोक्त विषय के सम्बन्ध में आयोजित बैठक के कार्यवृत्त संख्या-Y-13/75/2022(Computer No-9132290) दिनांक 25.07.2022 के बिन्दु संख्या-03 के iv के अनुसार 02 वर्षो की गाजियाबाद नगर निगम सीमान्तर्गत स्थापित एस0टी0पी0 की स्थापित क्षमता, क्षमता के सापेक्ष शाधित जल की मात्रा की सूचना चाही गयी है, जो कि निम्नवत हैः-

S. No	STP Name	Installed Capacity of STP's (MLD)	Technology	Operation & Maintenance by
1	Indirapuram	74	SBR	उ0प्र0 जल निगम के पर्यवेक्षण में वन सिटी वन ऑपरेटर फर्म मैसर्स वी0ए0टैक वबाग लि0 द्वार संचालित एवं अनुरक्षित।
2	Indirapuram	56	UASB	
3	Dundaheda Vijay Nagar	70	UASB	
4	Dundaheda Vijay Nagar	56	SBR	
5	Indirapuram Ghaziabad	56	SBR	गाजियाबाद विकास प्राधिकरण द्वारा संचालित एवं अनुरक्षित
6	Morti, Raj Nagar Ext.	56	SBR	
7	GovindPuram	56	SBR	
8	Madhuban Bapudham	56	SBR	

उपरोक्त उल्लिखित एस0टी0पी0 द्वारा अप्रैल-2020 से शोधित किये गये सीवेज की क्षमता व अन्य विवरण उ0प्र0 जल निगम एवं गाजियाबाद विकास प्राधिकरण द्वारा उपलब्ध करायी गयी सूचना के आधार पर तैयार कर पत्र के साथ संलग्न है एवं उसकी सॉफ्ट कॉपी (Excel Sheet) में भी संलग्न है।

संलग्नक-उपरोक्तानुसार।

भवदीय

(आनन्द कुमार त्रिपाठी)
महाप्रबन्धक(जल)
गाजियाबाद नगर निगम

पत्रांक व दिनांक तदैवः-

प्रतिलिपिः- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1- जिलाधिकारी महोदय, गाजियाबाद।
2- नगर आयुक्त महोदय, गाजियाबाद नगर निगम।
3- अपर नगर आयुक्त महोदय, गाजियाबाद नगर निगम।

(आनन्द कुमार त्रिपाठी)
महाप्रबन्धक(जल)

Status of Sewer Treatment Plants

S.No.		1	2	4	5	3	6	7	8
	Location of STP	Indirapuram	Indirapuram	Dundahera	Dundahera	Indirapuram	Morti-Raj nagar Ext.	Govindpuram	Madhuban Bapudham
	Install Capcity in MLD & Tech.	74 MLD-SBR	56 MLD-UASB	70 MLD -UASB	56 MLD-SBR	56 MLD-SBR	56 MLD-SBR	56 MLD-SBR	56 MLD-SBR
	O & M Agency	UPJN	UPJN	UPJN	UPJN	GDA	GDA	GDA	GDA
	Month-Year	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD	Treated Sewage Quantity in MLD
1	Apr-20	36.00	43.00	46.77	45.60	52.48	13.75	10.12	1.24
2	May-20	31.00	44.70	46.19	44.90	52.26	14.91	10.99	1.27
3	Jun-20	28.99	43.80	43.23	44.87	52.40	15.34	11.69	1.30
4	Jul-20	29.57	46.55	59.94	52.03	53.72	14.86	12.77	1.69
5	Aug-20	32.13	49.00	70.00	56.00	53.31	15.74	14.72	1.34
6	Sep-20	28.53	55.05	70.00	56.00	53.07	17.19	13.17	1.13
7	Oct-20	40.89	51.70	70.00	56.00	50.68	15.68	12.48	1.40
8	Nov-20	45.37	56.75	70.00	56.20	41.63	13.57	11.31	1.43
9	Dec-20	50.97	55.93	70.00	56.00	45.85	12.39	11.42	0.90
10	Jan-21	48.10	55.67	70.00	56.00	39.98	12.33	11.51	0.88
11	Feb-21	68.41	56.43	70.00	56.00	44.22	13.26	10.70	0.73
12	Mar-21	72.46	56.00	70.00	56.00	48.71	12.44	11.05	0.70
13	Apr-21	65.27	56.00	70.00	56.00	49.92	13.11	11.74	0.80
14	May-21	69.71	56.00	70.59	56.32	50.61	13.88	11.90	0.96
15	Jun-21	72.47	56.00	70.00	56.00	49.32	14.53	12.63	1.06
16	Jul-21	73.82	56.00	70.00	56.00	49.53	15.98	15.43	1.07
17	Aug-21	74.07	62.31	70.56	56.25	50.18	15.96	15.08	1.19
18	Sep-21	74.13	61.54	70.52	56.25	51.38	16.02	16.99	1.42
19	Oct-21	74.08	59.21	70.47	56.30	41.01	15.69	14.45	1.87
20	Nov-21	74.27	59.45	70.49	56.29	36.20	13.81	11.98	1.55
21	Dec-21	74.30	59.78	60.50	56.30	35.98	13.78	12.93	1.54
22	Jan-22	74.17	59.46	70.56	56.32	35.94	13.77	13.53	1.34
23	Feb-22	74.30	59.58	70.54	54.89	37.32	14.79	10.31	1.35
24	Mar-22	74.28	58.49	70.62	54.74	39.75	15.62	10.97	1.60
25	Apr-22	74.25	57.69	70.58	56.35	43.95	19.41	11.08	1.43
26	May-22	74.28	58.14	70.59	56.32	49.18	20.34	11.84	1.61

(जल)

नोट:-

1	क्रम संख्या-1 इन्दिरापुरम 74 एम0एल0डी0 एस0टी0पी0 पर माह अप्रैल-2020 से लेकर जनवरी-2021 तक स्थापित क्षमता से कम क्षमता का शोधित किये जाने का कारण निम्नवत है:- इन्दिरापुरम गाजियाबाद में 03 नग एस0टी0पी0, जिनकी क्षमता 186 एम0एल0डी0 थी परन्तु संयुक्त शोधित श्राव पूर्व से ओपन चैम्बर के माध्यम से हिन्डन नदी में निस्तारित किया जाता था। ओपन चैनल की 186 एम0एल0डी0 क्षमता को वहन करने की क्षमता न होने के कारण इन्दिरापुरम सी0आई0एस0एफ0 रोड पर जल-भराव रहता था एवं साथ ही 74 एम0एल0डी0 एस0टी0पी0 परिसर में भी जल-भराव की स्थिति रहती थी, जिससे स्थानीय निवासियों को आवागमन में परेशानी का सामना करना पड़ता था, जिस कारण 74 एम0एल0डी0 एस0टी0पी0 को पूर्ण क्षमता पर संचालित किया जाना सम्भव नही हो पा रहा था। 74 एम0एल0डी0 एस0टी0पी0 को पूर्ण क्षमता पर संचालित न होने के कारण साहिबाबाद ड्रेन का अशोधित श्राव यमुना नदी में उत्प्रवाहित हो रहा था, जिस हेतु मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या-6/2012 एवं 648/2019 के सन्दर्भ में उक्त समस्या के निराकरण हेतु कार्य योजना शीघ्र तैयार कर समस्या के निराकरण किये जाने हेतु निर्देश दिये गये है। मा0 एन0जी0टी0 के आदेशों के अनुपालन में इन्दिरापुरम स्थित तीनो एस0टी0पी0 के संयुक्त श्राव 186 एम0एल0डी0 के निस्तारण हेतु 1800 एम0एम0 व्यास की पाईप लाईन सी0आई0एस0एफ0 रोड पर बिछाये जाने की डी0पी0आर0 तैयार कर शासन को प्रेषित की गयी, जिसके फलस्वरूप कार्य अमृत योजनान्तर्गत स्वीकृत किया गया था एवं दिनांक 31.01.2021 को योजना की कमिशनिंग की गयी।
2	क्रम संख्या-06, 07 एवं 08 मोरटी राजनगर एक्स0-56 एम0एल0डी0, गोविन्दपुरम-56 एम0एल0डी0 एवं मधुबन बापूधाम-56 एम0एल0डी0 जो कि गाजियाबाद विकास प्राधिकरण द्वारा संचालित एवं अनुरक्षित है, का स्थापित क्षमता से कम क्षमता का शोधित किये जाने का कारण योजनाओं का पूर्ण रूप से विकसित नही होना है।

महाप्रबन्धक (जल)
नगर ... गाजियाबाद

Annexure - XVI

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 925 / ROGhaz/Tech/64/ 2022 दिनांक 30/06/2022

सेवा में

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड, नई दिल्ली की तृतीय बैठक दिनांक 23.06.2022 के कार्यवृत्त की अनुपालन आख्या।

महोदय

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 16/2014 हाजी आरिफ बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 13.05.2022 के क्रम मे राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड, नई दिल्ली की तृतीय बैठक दिनांक 23.06.2022 के कार्यवृत्त का संदर्भ ग्रहण करने का कष्ट करें, छायाप्रति संलग्न है।

कार्यवृत्त मे दिये गये निर्देशों के अनुपालन मे सम्बन्धित बिन्दुओं 8.3 एवं 8.4 के सम्बन्ध मे वॉछित सूचनाऐं संकलित कर बिन्दुवार अनुपालन आख्या पत्र के साथ संलग्नकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नकः उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

Compliance report of minutes of meeting (3rd meeting) of National Capital Region Planning Board, Delhi held on dated 23.06.2022 pursuant to the Order dated 13.05.2022 passed by Hon'ble NGT in O.A. no. 16/2014 titles Hazi Ariff Vs State of U.P. & Ors.

In reference to the meeting held under the Chairmanship of Member Secretary, NCRPB on 23.06.2022 in pursuant to the order dated 13.05.2022 passed by the Hon'ble National Green Tribunal in OA 16/2014 minutes of meeting have been circulated vide letter number Y-13/75/2022 (Computer No. 9132290) on 28.06.2022.

In reference to the compliance of directions detailed in above mentioned minutes of meeting, compliance with regards to point number 8.3 and 8.4 pertaining to State Pollution Control Board is detailed hereunder.

Point No. 8.3: UPPCB will submit the revised information as suggested at Para 4.1 above.

Para 4.1 of the minutes state that in inspection report submitted by UPPCB in compliance of earlier meeting, separate columns may be added regarding prescribed limit of effluent discharge and deviation from it. Also suggested that an analytical write up on the inspection report may also be provided.

Compliance: Status report was submitted earlier by UPPCB vide letter dated 09.06.2022, additional information as desired is being provided as follows: -

a. Separate column has been added regarding prescribed limit of effluent discharge from conforming areas (Sahibabad industrial area and

Rajendra Nagar industrial area) and deviation from it. Copy of same is annexed as **Annexure-1**.

Further, it is pertinent to mention here that as per GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS mentioned in Schedule -6 of The Environment (Protection) Rules, 1986, standard for colour and odour is described as below-

"All efforts should be made to remove colour and unpleasant odour as far as practicable."

Copy of same is annexed as **Annexure-2**.

b. Illegal units situated in non-conforming areas are being identified and action is being taken regularly by the joint team constituted by the District Magistrate, Ghaziabad.

c. Status reports of 03 STP's situated in catchment area of Sahibabad drain was provided earlier. Standard for discharging effluent for STP was notified by Ministry of Environment, Forest and Climate Change, Delhi on dated 13.10.2017, copy of same is annexed as **Annexure-3.**

Prakash Industrial Area, Sahibabad Industrial Area and Rajinder Nagar Industrial Area are the only industrial areas in the catchment of Sahibabad drain. In Prakash IndustrialArea, only one industry, namely, M/s Shri Giriraj Industries engaged in galvanizing is water polluting in nature. Similarly, in Sahibabad industrial area and

Rajinder Nagar Industrial area water polluting units are established/operational. Nature of water polluting industries operational in the area are primarily Textile Dyeing/Printing, Surface treatment, Meat Processing, Pharmaceutical, Paper Mill, Dairy, Chemicals & Dyes. Earlier surveys and profiling carried out by Board, it has been observed that COD values in drains are comparatively higher in upstream regions notified as residential compared to notified industrial areas which further indicates operation of water polluting units which need to be curbed down in non-conforming areas.

Point no. 8.4: UPPCB and UPSIDA will to prepare a plan of action jointly for management of hazardous waste which may include list of registered & polluting industries with plot nos., quantity of effluent discharge (daily/ weekly), treatment facility available and proposal for new treatment facility with cost.

As per UPPCB records, there are 198 units under red and orange category situated in site-4 Sahibabad industrial area and Rajendra Nagar industrial area and operational with valid CTO from Board. Total discharge of 102 red category units and 96 orange category units are 8277.4 KLD and 629.9 KLD respectively. List of 198 unit is annexed as **Annexure-4**. Thus, of the

total estimated discharge of around 95 MLD, discharge of around 8.9 MLD may be attributed as treated industrial discharge from conforming industrial areas. Rest may be considered as domestic discharge from commercial and residential areas in catchment of Sahibabad drain and also, untreated effluent from industries operating in non-conforming areas against which drives are carried out by the joint committee constituted by District Magistrate, Ghaziabad.

With regards to industrial waste categorized as hazardous waste under HWM Rules, 2016 detailed inventory along with waste classifications annexed as **Annexure-5.** Hazardous waste generated from these units is disposed through authorized TSDF facilities approved by State Board only, however there is no provision for door-to-door collection of non-hazardous industrial waste which finds its way into the drain and leads to further complications.

Information is being submitted for kind perusal and necessary action.

(Ranjeet Singh)
Assistant Environmental Engineer
UPPCB, Ghaziabad

(Kishan Singh)
Assistant Environmental Engineer
UPPCB, Ghaziabad

(B.K. Singh)
Environmental Engineer
UPPCB, Ghaziabad

(Utsav Sharma)
Regional Officer
UPPCB, Ghaziabad

ANNEXURE-1

Industry Lists- YEAR-2022								
S.No.	Name of Industry	Sample Date	pH	Colour	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Standards (prescribed limit of Effluent discharge)
1	M/S Ganga Processors plot no-15/11,site-4,sahibabad.	05.03.2022	7.5	Turbid	25	212	89	pH- 5.5-9.0, BOD- 30 mg/l, COD-250 mg/L, T.S.S- 100 mg/L
2	M/S Shiva Processors plot no-18/6,7,site-4,sahibabad.	05.03.2022	7.29	Turbid	28	224	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
3	M/S- Ganpati Creations, D-30 site-4, sahibabad,	05.03.2022	7.15	Turbid	28	232	69	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
4	M/S- M.A Garments Plot No-26/6/21 site-4, Sahibabad, GZB	08.03.2022	7.35	Sl.Greenish	25	232	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
5	M/S- G S Das Plot no 4/43 44 site 4 sahibabad GZB	08.03.2022	7.34	Turbid	27	228	90	pH- 5.5-9.0, BOD- 30 mg/L, COD-
6	M/S-V.S Garment Plot no-20/6/10,site-4,sahibabad	08.03.2022	7.44	Turbid	24	212	86	pH- 5.5-9.0, BOD- 30 mg/L, COD-
7	M/S- Mirha Exports(P) Ltd, B-36, Site-4, Sahibabad, Gzb	08.03.2022	8.4	Colourless	22	124	32	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
8	M/S -Al ali Export Pvt Ltd B-37 Site - 4 Sahibabad GZB	08.03.2022	7.8	Turbid	20	190	42	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
9	M/S- Neelam Tex Prints Plot no-41/1, site-4,sahibabad, GZB	08.03.2022	7.5	Colourless	22	116	88	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
10	M/S- Mahalaxmi Dyers Plot no-49/24, site-4,sahibabad, GZB	09.03.2022	7.78	Colourless	28	288	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
11	M/S- Sahibabad Printers, site-4,sahibabad, GZB	09.03.2022	7.6	Turbid	25	200	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
12	M/S- Pal Knit Fab, site-4,sahibabad, GZB	11.03.2022	6.2	Colourless	74	198	86	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
13	M/S Krishna Print(P) Ltd. A-47, site-4, Sahibabad, GZB	11.03.2022	6.3	Pinkish	25	180	92	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
14	M/S VRS Foods Ltd. site-4,Industrial area, sahibabad,GZB Unit-2	12.03.2022	7.25	Colourless	28	172	88	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
15	M/s- Tata Steel BSL Site-4,SBD Gzb	14.03.2022	7.2	Colourless	22	200	70	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
16	M/s-Aidean Jeans, B-49/5, Site-4,SBD,Gzb	02.04.2022	7.45	Turbid	28	232	75	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
17	M/s- Venkatesh Enterprises, Site-4,SBD,Gzb	16.04.2022	7	Turbid	25	224	76	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
18	M/s- Siddh Vinayak 48/1/28A, Site-4,SBD,Gzb	16.04.2022	7.74	Turbid	27	232	89	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
19	M/S- S.B. FabTech (P) Ltd, site-4,sahibabad, GZB	28.04.2022	7.46	Turbid	20	224	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
20	M/S- Pal Knit Fab, site-4,sahibabad, GZB	28.04.2022	7.15	Turbid	25	210	88	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/l
21	M/S Beauty Art54 Site-IV Sahibabad, GZB	28.04.2022	7.58	Turbid	27	192	90	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/l
22	M/s- Speedinge India Pvt.Ltd. Plot NO-351, Site-4, Ind, Area, Gzb	17.05.2022	8.8	Turbid	190	468	166	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L

Industry Lists- YEAR-2021								
S.No.	Name & Address of Industry	Sample Date	pH	Colour	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Standards (prescribed limit of Effluent discharge)
1	M/S Silver Arrow automobiles (P) Ltd Plot No-64, site-4, Sahibabad, GZB	02.01.2021	7.6	Colourless	38	224	110	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/l
2	M/S Dream Bath Plot No-28/1/21, site-4, Sahibabad, GZB	06.01.2021	7.5	Colourless	8	148	70	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
3	M/S Krishna Print(P) Ltd A-47, site-4, Sahibabad, GZB	16.01.2021	7.2	Sl. Bluish	27	216	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
4	M/S Sahibabad Printers G.T Road Sahibabad, GZB	23.01.2021	7.3	Blackish	160	510	168	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L; T.S.S- 100 mg/L
5	M/S IPSA Business(India) Pvt Ltd 18/44, site-4, Sahibabad, GZB	24.02.2021	7.2	Colourless	8	204	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
6	M/S V.S Garment Plot no-20/6/10,site-4,sahibabad,	03.03.2021	7.5	Turbid	49.5	144	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
7	M/S Jyoti dyeing Plot no-18/8, site-4,sahibabad, GZB	03.03.2021	7.9	Blackish	156	450	240	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250.mg/L, T.S.S- 100 mg/L
8	M/S Pal Knits Fab Plot no-54/14, site-4,sahibabad, GZB	05.03.2021	7.5	Colourless	19	168	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
9	M/S S.B Fab Tex (P) Ltd Plot no-54/14, site-4,sahibabad, GZB	05.03.2021	8.5	Colourless	21	177	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
10	M/S Mahaveer Enterprises Plot no-28/1/15, site-4,sahibabad, GZB	05.03.2021	7.3	Colourless	23	125	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
11	M/S Varsa washing Plot no-49/25, site-4,sahibabad, GZB	06.03.2021	7.9	Colourless	22.5	176	56	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
12	M/S Maha Laxmi dyers Plot no-49/24, site-4,sahibabad, GZB	06.03.2021	8.4	Turbid	25	180	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
13	M/S Goel Canvas (P) Ltd Plot no-18/43, site-4,sahibabad, GZB	06.03.2021	7.5	Colourless	21	179	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
14	M/S Neelam Tex Prints Plot no-41/1, site-4,sahibabad, GZB	06.03.2021	7.3	Turbid	42	242	150	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
15	M/S Jyoti dyeing Plot no-18/8, site-4,sahibabad, GZB	01.06.2021	6.6	Turbid	96	598	122	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
16	M/S Global Industrial 50/1/3, site-4,Industrial area, sahibabad,GZB	15.06.2021	6.6	Turbid	183	736	314	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
17	M/S VRS Foods Ltd. site-4,Industrial area, sahibabad.GZB	02.07.2021	7.2	Turbid	26	198	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
18	M/S Jyoti dyeing Plot no-18/8, site-4,sahibabad, GZB	02.07.2021	7.5	Colourless	20	174	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
19	M/S M.Y Garments plot no-20/5/14,site-4,sahibabad.	20.07.2021	7.4	Sl. Bluish	27	212	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
20	M/S Krishna Print(P) Ltd. A-47, site-4, Sahibabad, GZB	05.08.2021	7.28	Turbid	67	304	339	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
21	M/S Krishna Print(P) Ltd. A-47, site-4, Sahibabad, GZB	05.08.2021	7.33	Turbid	27	188	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
22	M/S N.G Textile 13A/10/1, Site-II, Loni road,Ind. Area	07.08.2021	7.82	Colourless	24	216	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
23	M/S Kanhaiya Enterprises A-48/11, Site-4, Sahibabad, GZB	11.08.2021	8.3	Blackish	288	1136	908	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
24	M/S IPSA Business(India) Pvt Ltd 18/144, SITE-4,Sahibabad	24.08.2021	7.39	Colourless	8	192	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
25	M/S T.R Sawhney Motors(P) Ltd Plot no-28/1/15, Site-4, Sahibabad, GZB	01.09.2021	7.63	Sl. Bluish	160	728	268	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
26	M/S Harpreet Motors Pvt Ltd. Plot no-8/1A, site-4,sahibabad, GZB	01.09.2021	7.55	Turbid	48	296	254	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250.mg/L, T.S.S- 100 mg/L
27	M/S Eastern International Plot no-15/1, site-4,sahibabad, GZB	01.09.2021	7.8	Colourless	4	18	32	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
28	M/S Fair Deal Wheels Pvt. Ltd. Plot no-12/62,63,67 site-4,sahibabad, GZB	02.09.2021	7.35	Turbid	29	288	248	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
29	M/S Shiva Motors Plot no 28/3/5, site-4,sahibabad, GZB	06.09.2021	7.5	Turbid	148	690	313	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L

30	M/S Marvel Vinyls Ltd Plot no-64/3, UPSIDC, site-4,sahibabad, GZB	17.09.2021	6.5	Yellowish	8925	35080	6726	pH- 5.5 9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
31	M/S IPSA Business India Pvt Ltd Plot no-51,11,17,18 site-4,sahibabad, GZB	17.09.2021	7	Colourless	12	57	40	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
32	M/S Mitha Exports(P) Ltd, B-36, Site-4, Sahibabad, Gzb	20.09.2021	7.26	Turbid	40	192	136	pH- 6.5 8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
33	M/S Shri Mahavir Enterprises plot no-28/1/15,site-4,sahibabad.	29.09.2021	6.86	Colourless	16.5	190	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
34	M/S Ritika Enterprises site-4,sahibabad.	29.09.2021	6.7	Turbid	23	110	45	pH- 5.5 9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
35	M/S Jyoti dyeing plot no-10/8,site-4,sahibabad.	29.09.2021	7	Colourless	27	196	50	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
36	M/S Ganga Processors plot no-18/11,site-4,sahibabad.	29.09.2021	6.8	Colourless	24	206	78	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
37	M/S Shiva Processors plot no-18/6,7,site-4,sahibabad.	29.09.2021	7.1	Turbid	25	198	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
38	M/S- Ganpati Creations, D-30 site-4, sahibabad	25.10.2021	6.75	Turbid	22	212	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
39	M/S- Gungun Enterprises, D-30 site-4, sahibabad.	25.10.2021	7	L.Bluish	25	216	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
40	M/S- Utility Status, Pvt.Ltd D-30 site-4, sahibabad.	27.10.2021	6.87	Turbid	27	212	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
41	M/S- Gauri Washing(old name Girdhar Processor), Pvt.Ltd site-4, sahibabad.	21.11.2021	6.6	Sl. Greenish	27	232	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
42	M/S- Goel Canvas Pvt. Ltd. site-4, sahibabad.	26.11.2021	7.37	Sl. Yellowish	25	224	78	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
43	M/s- Mahashakti thread Site-IV,Sahibabad Gzb	28.11.2021	6.89	Sl. Bluish	27	212	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
44	M/S- SPD Rainbow Plot No- 56/17 Site-IV,Sahibabad Gzb	27.11.2021	7	Sl. Bluish	24	200	72	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
45	M/S Krishna Print(P) Ltd. A-47, site-4, Sahibabad, GZB	29.11.2021	6.5	Turbid	148	408	140	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
46	M/s- Balaji Udyog Plot No- 56/30/1,Site-IV,Sahibabad Gzb	29.11.2021	3	Turbid	40	312	126	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
47	M/s- Regency Cycle Pvt. Ltd. Site-IV,Sahibabad Gzb	29.11.2021	7.5	Colourless	8	176	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
48	M/s- S.S. Printers Plot 56/14-15, Site-IV, SBD, Gzb	29.11.2021	7.36	Colourless	26	204	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
49	M/s- Allied Nippon, Site-IV, SBD, Gzb	29.11.2021	6.27	Turbid	65	284	447	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
50	M/S- Krishna Print(P) Ltd. A-47, site-4, Sahibabad, GZB	07.12.2021	7.68	Brownish	426	1616	2057	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
51	M/S- Varsha Washing(P) Ltd. A-47, site-4, Sahibabad, GZB	22.12.2021	7.7	Sl. Greenish	27	224	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
52	M/S- M/A Garments Plot No-26/6/21 site-4, Sahibabad, GZB	22.12.2021	7.83	Sl.Bluish	27	224	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
53	M/S- Inderprastha Engg. College site-4, Sahibabad, GZB	29.12.2021	8.03	Colourless	27	128	138	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
54	M/S VRS Foods Ltd. site 4,Industrial area, sahibabad,GZB Unit-1	29.12.2021	7.42	Turbid	24	212	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
55	M/S VRS Foods Ltd. site-4,Industrial area, sahibabad,GZB Unit-2	29.12.2021	6.5	Turbid	21	104	70	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
56	M/S Variety Printers Plot No-23/33 Site-4 Industrial area, sahibabad,GZB	29.12.2021	7.8	Turbid	18	132	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
57	M/S IPSA Business India Pvt Ltd Plot no-51,11,17,18 site-4,sahibabad, GZB	29.12.2021	7.76	Colourless	18	201	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
58	M/S Sanjeev Metals Plot no-51/1/135 site-4,sahibabad, GZB	31.12.2021	1.56	Colourless	7	215	734	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L

Industry Hits- YEAR-2020

S.No.	Name of Industry	Address of Industry	Sample Date	pH	Colour	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Standards (prescribed limit of Effluent discharge)
1	M/S Mirha Export Pvt Ltd.	D-36 Site - 4 Sahibabad GZB	17/01/2020	7.5	Colourless	18	192	38	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
2	M/S Goel processor	42/50 site- 4 sahibabad GZB	25/01/2020	7.5	Slight Bluish	27	216	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
3	M/s ACE Hardware pvt Ltd	B 5 Site-1 B.S Road Ind area GZB	31/01/2020	7.4	Colourless	16	140	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
4	M/s Mirha Export Pvt Ltd	B-36 Site - 4 Sahibabad GZB	07.10.2020	7.5	colourless	24	208	42	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
5	M/S Aftab Export Pvt Ltd	B-37 Site - 4 Sahibabad GZB	07.10.2020	7.2	Turbid	27	224	48	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
6	M/S Frigorifico Allana Ltd	A-14/1 Site-4 Sahibabad GZB	07.10.2020	7.4	colourless	25	200	48	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
7	M/S Frigorifico Allana Ltd	A-15 Site-4 Sahibabad GZB	07.10.2020	7	Turbid	26	210	46	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
8	M/s Spark engineering Pvt Ltd	Plot No 40/1 SITE- 4 Sahibabad GZB	07.10.2020	7.5	colourless	25	216	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
9	M/S United Surgical Industries	12/77-80, Site-4, Sahibabad	14.10.2020	7	colourless	24	212	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
10	M/S Beauty Art	54 Site-IV Sahibabad, GZB	21.10.2020	9.42	Bluish	81	404	114	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
11	M/S Ganga Processor	18/11, Site-IV, Sahibabad Ind. Area, GZB	22.10.2020	7.5	Sl.Bluish	21	196	76	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
12	M/S Color Touch	56/28, Site-IV, Sahibabad Ind. Area, GZB	22.10.2020	7.6	Colourless	26	224	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
13	M/S Global Industries	38/9/1, Site-IV, Sahibabad Ind. Area, GZB	22.10.2020	7.2	Sl. Brownish	25	208	68	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
14	M/S Shalini Tex Prints	Plot No-49/88-89, Site-4, Shahibabad, GZB	02.11.2020	8.38	Sl.Bluish	18	116	94	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
15	M/S Jagdamba Washing	A-43/1, Site-4, Sahibabad, GZB	09.11.2020	6.5	Blackish	252	1248	823	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
16	M/S Havells India Ltd	Plot No-6, Site-4, Shahibabad, GZB	10.11.2020	7.7	Turbid	38	304	231	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
17	M/S Pooja Processor	Plot No-62/2/3, Site-4, Shahibabad, GZB	10.11.2020	7.9	Sl.Blakish	27	200	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
18	M/S Siddhi Vinayak	Plot No-48/1/18 A, Site-4, Shahibabad, GZB	16.11.2020	7.4	Turbid	7	304	118	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
19	M/S Ganpati Creation	C-19/1, C-19A, Site-4, Shahibabad, GZB	24.11.2020	7.2	colourless	24	196	76	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
20	M/S SB Fabtex Pvt Ltd	28/1/24, Site-4, Shahibabad, GZB	24.11.2020	7.5	colourless	22	176	69	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
21	M/S Pal Knit Fab	Plot No-14/4, 3, Site-4, Shahibabad, GZB	25.11.2020	7.6	Sl.Bluish	26	210	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
22	M/S Venkatesh Enterprises	Plot No-48/1/18 A, Site-4, Shahibabad, GZB	25.11.2020	7.8	Sl.Bluish	25	200	90	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
23	M/S Shiva Processor	Plot no-18/6, Site-4, Shahibabad, GZB	25.11.2020	7.4	Sl.Bluish	25	208	62	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
24	M/S Mahalaxmi dyers	Plot no-49/24, Site-4, Shahibabad, GZB	25.11.2020	8	Sl. Blackish	25	196	92	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
25	M/S Varsha Washing	Plot no-49/25, Site 4, Shahibabad, GZB	25.11.2020	7.9	Turbid	215	915	312	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
26	M/S SPD Rainbow	Plot no-56/17, Site-4, Shahibabad, GZB	25.11.2020	7.6	Turbid	26	200	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
27	M/S Shiv Kumar Pawan Kumar	Plot no-57/13, Site-4, Shahibabad, GZB	25.11.2020	7.5	Sl.Bluish	27	192	88	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
28	M/S Mahabir Enterprises	Plot no-28/1/5, Site-4, Shahibabad, GZB	25.11.2020	7.7	Turbid	24	208	78	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
29	M/S Gun Gun Enterprises(unit)	Plot no-D-30, Site-4, Shahibabad, GZD	03.12.2020	8.1	Turbid	19	173	94	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
30	M/S R.B Enterprises	Plot No-180/4, Gali No-6, Rajendra Nagar Industrial Area, GZB	05.12.2020	7.9	Colourless	26	184	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
31	M/S Kanhaiya Enterprises	A-48/11, Site-4, Shahibabad, GZB	05.12.2020	7.9	Bluish	84	416	118	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
32	M/S Krishna Prints (P) Ltd.	A-47, Site-4, Shahibabad, GZB	05.12.2020	7.5	Greyish	147	520	124	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
33	M/S Nandani Processors	Plot no-4/27A, Site-4, Shahibabad, GZB	09.12.2020	5.5	Turbid	23	146	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
34	M/S Ritika Enterprises (P) Ltd.	Plot no-18/32, Site 4, Shahibabad, GZB	09.12.2020	9.12	Brownish	94	288	140	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L

35	M/S Jyoti dyeing	Plot no-15/8, Site-4, Shahibabad, GZB	09.12.2020	9.9	Greyish	98	550	160	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
36	M/S Rachana Metal Industries (P) Ltd	Plot no-15/42, Site-4, Shahibabad, GZB	09.12.2020	8.8	Greyish	12	155	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
37	M/S Goyel Canvas (P) Ltd	18/43, Site-4, Shahibabad GZB	09.12.2020	8.43	Greyish	160	558	180	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
38	M/s IPSA Business India Pvt Ltd	Plot no-18/44, Site-4, Shahibabad, GZB	09.12.2020	7.76	colourless	15	119	70	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
39	M/S Regency Cycle Pvt Ltd	Plot no-16/1 B-3 Site-4, Shahibabad, GZB	10.12.2020	7.2	colourless	8	176	72	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
40	M/S S.S. Printers	Plot no-56/14, 15, Site-4, Shahibabad, GZB	11.12.2020	7	Sl. Greenish	25	224	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
41	M/S Neelam tex Print (P) Ltd	Plot no-41/1, Site-4, Shahibabad, GZB	16.12.2020	6.69	Yellowish	75	650	124	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
42	M/S Amor Inox Ltd	A-30, Site-4, Shahibabad, GZB	18.12.2020	6.5	colourless	12	190	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
43	M/s Sage Metal (P) Ltd	B-7, Site-4, Shahibabad, GZB	18.12.2020	7.5	Turbid	20	210	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
44	M/S Shri Narayan Print	Plot no-4, Site-4, Shahibabad, GZB	24.12.2020	7.5	colourless	23	210	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
45	M/s Ajay Industrial corporation	Plot no-20/11, Site-4, Shahibabad, GZB	24.12.2020	6.85	Colourless	14	68	75	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
46	M/S Bisleri International Pvt. Ltd.	Plot no-15/1, Site-4, Shahibabad, GZB	24.12.2020	7.32	colourless	5	18	60	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
47	M/S Para Product Pvt Ltd.	Plot no-20/5, Site-4, Shahibabad, GZB	24.12.2020	6.6	colourless	17	74	58	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
48	M/S Tata Steel BSL Ltd	Plot no-23/4, Site-4, Shahibabad, GZB	24.12.2020	6.52	Colourless	18	116	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
49	M/s Dabur India Ltd	Plot no-22, Site-4, Shahibabad, GZB	24.12.2020	7.7	Turbid	28	234	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
50	M/S Pahanpur-3F	Plot no-19, Site-4, Shahibabad, GZB	24.12.2020	6.62	Colourless	20	96	92	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
51	M/S Global Industries	A-38/8/1, Site-4, Shahibabad, Industrial area GZB	25.12.2020	7.24	Turbid	78	435	325	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
52	M/S Empire Fasteners	Plot no-48/1/22, Site-4, Shahibabad, GZB	25.12.2020	6.3	Colourless	12	210	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
53	M/s VRS Foods (P) Ltd (Unit-1)	Plot no B-36, Site-4, Shahibabad, GZB	25.12.2020	7.00	Colourless	20	128	92	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
54	M/s VRS Foods (P) Ltd (Unit-2)	B-33, Site-4, Shahibabad, GZB	25.12.2020	7.1	Turbid	18	96	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
55	M/S Punjab Bevel Gears Ltd	B-44/11, Site-4, Shahibabad, GZB	25.12.2020	6.5	Turbid	16	134	72	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
56	M/S Aiden Jeans	B-49/5, Site-4, Shahibabad, GZB	25.12.2020	6.5	Colourless	28	122	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
57	M/S Jai Auto (P) Ltd (Unit 1)	B-52, Site-4, Shahibabad, GZB	25.12.2020	6.5	Colourless	22	44	25	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
58	M/S Advance steel tube Ltd.	45/3, Site-4, Shahibabad, Industrial area GZB	25.12.2020	6.7	Colourless	20	74	92	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
59	M/s Anuradha fabricators	42/10, Site-4, Shahibabad, Industrial area GZB	25.12.2020	6.9	Colourless	15	176	66	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
60	M/S India International House Ltd	A-6/1-2, Site-4, Shahibabad, Industrial area GZB	25.12.2020	6.3	Colourless	8	92	70	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
61	M/s Magnum Venture Ltd	18/41, Site-4, Shahibabad, Industrial area GZB	25.12.2020	7.02	Yellowish	26	232	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
62	M/S General engineering Corporation India	S/5-B, Site-4, Shahibabad, Industrial area GZB	25.12.2020	6.24	Sl.Greenish	9	112	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
63	M/S R.G Metal Forging	Plot no-42/43, Site-4, Shahibabad, GZB	25.12.2020	7.35	colourless	12	116	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
64	M/S Mittal dyes & Chemical	Plot no-39A-1, Site-4, Shahibabad, GZB	25.12.2020	6.89	Orange	20	246	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
65	M/S Mulia export (P) Ltd	B-36, Site 4, Shahibabad, Industrial area GZB	26.12.2020	7.51	colourless	24	232	44	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
66	M/S Frige Riffco Allana	A-1/3, Site-4, Shahibabad, GZB	26.12.2020	7.32	colourless	26	234	65	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
67	M/S Frige Riffco Allana Ltd(Unit-2)	A-14/3, Site-4, Shahibabad, GZB	26.12.2020	7.04	Colourless	25	218	42	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
68	M/S Exotex India Chemicals (P) Ltd	C-4 & C-4/1, Site-4, Shahibabad, GZB	26.12.2020	7.31	Turbid	19	84	86	pH- 5.5 9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
69	M/S Single engravoins Pvt Ltd,	Plot no-7/21,26 Site-4, Shahibabad, GZB	26.12.2020	7.4	Greenish	26	492	61	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
70	M/S Fair Deals (P) Ltd	Plot no 12/62,63&67 Site 4, Shahibabad, GZB	26.12.2020	6.62	Turbid	20	150	92	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L

71	M/S-Capital Cars(P) Ltd(Prime Honda)	B-19, Site-4, Shahibabad GZB	26.12.2020	7.1	Colourless	21	100	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
72	M/S IPSA Business India Pvt Ltd	Plot no-57/1/17-18 Site-4, Shahibabad, GZB	26.12.2020	7	Colourless	10	62	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
73	M/S'Al-Ali export (P) Ltd	B-37, Site-4, Shahibabad GZB	26.12.2020	7.1	colourless	22	216	45	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
74	M/S Carewell Industry	S-35,36,Site-4,Shahibabad GZB	26.12.2020	6.67	Turbid	16	74	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
75	M/S Standard type laundry	Plot no-B-35, Site-4, Shahibabad, GZB	26.12.2020	7.33	Turbid	16	50	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
76	M/S Sena Industries	Plot no-36/7, Site 4, Shahibabad, GZB	26.12.2020	7.46	Colourless.	8	148	54	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
77	M/s Mahashakti thread mills	Plot no-36/12, Site-4, Shahibabad, GZB	26.12.2020	7.3	Turbid	22	185	72	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
78	M/S Jubilant Agri Consumers Product Ltd	C-2,3,Site-4, Shahibabad, GZB	28.12.2020	7.72	Turbid	78	864	3711	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L

Industry Lists- YEAR-2019									
S.No.	Name of Industry	Address of Industry	Sample Date	pH	Colour	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Standards (prescribed limit of Effluent discharge)
1	M/s- M.A Garments	26/6/21, Ind. Area, Site-4, SBD Ind. Area, Gzb	01.03.2019	7.5	Colourless	25	252	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
2	M/s- Ganga Processors	18/11/12, Site-4, Gzb	18.04.2019	8.5	Turbid	28	248	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
3	M/s- Magnum Venture Ltd	18/41, site-4, Sahibabad, Gzb	18.04.2019	7.2	Colourless	24	219	78	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
4	M/s- Ajanta Cortex Processor Unit-2	18/21, Site-4, Gzb	18.04.2019	7.6	Colourless	24	198	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
5	M/s- Jyoti Dyeing,	18/8, Site-4, Sahibabad Gzb	18.04.2019	7.6	Turbid	23	118	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/l
6	M/s- Rachna Metal Industries Pvt. Ltd.	18/42, Site-4, Sbd, Gzb	18.04.2019	6	Turbid	14	363	123	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
7	M/s- Ritika Enterprises Pvt. Ltd.	18/32, Site-4, Sbd, Gzb	18.04.2019	7	Colourless	23	129	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
8	M/s- Shiv Processor	18/6 Site-4, Sbd. Gzb	18.04.2019	7.4	Colourless	26	226	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
9	M/s- Shiv Kumar Pawan Kumar	57/1/13, Site-4, Sbd, Gzb	20.04.2019	7.7	Turbid	24	177	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
10	M/s- S S. Printers	26/14 Site-4, Sbd, Gzb	20.04.2019	7.4	Turbid	20	101	74	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
11	M/s- Sona Industries	56/7,8, Site-4, Sbd, Gzb	20.04.2019	9.3	Colourless	43	120	81	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
12	M/s- SPD Rainbow	56/17, Site-4, Sbd, Gzb	20.04.2019	7.7	Colourless	21	118	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
13	M/s- Mahashakti Thread Mills,	56/12, Site-4, Sbd, Gzb	20.04.2019	7.6	Turbid	23	240	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
14	M/s- Advance Fabcare	56/23 Site-4, Sbd, Gzb	20.04.2019	7.3	Bluish	26	162	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
15	M/s- Colour Touch	56/82, Site-4, Sbd, Gzb	20.04.2019	6.4	Bluish	24	187	78	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
16	M/s- Ratan Garments	56/29, Site-4, Sbd, Gzb	22.04.2019	6.5	Turbid	26	248	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
17	M/s- S.B Fabtex Pvt. Ltd.	28/1/23, Site-4, Sbd. Gzb	22.04.2019	8.5	Pale	29	226	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
18	M/s- Pal Knit Fab	54/14, Site-4, Sbd, Gzb	23.04.2019	7.1	Pinkish	21	176	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
19	M/s- Beauty arts Prints	54/4,Site-4, Sbd. Gzb	23.04.2019	7.9	Pale	16	226	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
20	M/s- Mahaveer Enterprises	28/1/15/14,Site-4, Sbd, Gzb	23.04.2019	9	Turbid	200	386	180	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
21	M/s- Varsha Washing	49/125,Site-4, Sbd. Gzb	24.04.2019	7.5	Greenish	26	246	98	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
22	M/s- Mahalaxmi Dyers	49/24,Site-4, Sbd, Gzb	24.04.2019	5.7	Turbid	26	246	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
23	M/s- Vipin Kumar & Sons (Old Name- Laxmi)	49/27,Site-4, Sbd, Gzb	24.04.2019	7	Greenish	26	242	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L

24	M/s- M.A Garments	20/6/21, Ind. Area, Site-4, SBD Ind. Area, Gzb	24.04.2019	7.5	Turbid	19	228	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
25	M/s- Ajay Industries Corp.	20/11, Site-4, Sbd. Gzb	24.04.2019	7.5	Turbid	19	228	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
26	M/s- Vasihnó Garments	20/6/3,Site-4, Sbd, Gzb	24.04.2019	6.9	Bluish	26	234	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
27	M/s- V.S. Garments	20/6/10,Site-4, Sbd, Gzb	24.04.2019	7.8	Pale	18	189	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
28	M/s- Singla Engravyours Pvt. Ltd	7/11,Site-4, Sbd, Gzb	25.04.2019	8	Turbid	72	220	658	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
29	M/s- KK Industries (Ex. Name Shayra dyeing)	7/5,Site-4, Sbd, Gzb	25.04.2019	7.8	Turbid	30	142	73	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
30	M/s- Harproet Ford Motors Pvt.Ltd.	8/1A,Site-4, Sbd, Gzb	25.04.2019	7.5	Turbid	51	290	218	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
31	M/S- Global Industries	38A/9/1,Site-4, Sbd. Gzb	25.04.2019	7.2	Colourless	24	236	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
32	M/s- Brijlet Electric Company	8/3B,Site-4, Sbd, Gzb	25.04.2019	7.5	Colourless	24	239	78	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
33	M/s- Nandini Processors	4/27, Site-4, Sbd. Gzb	25.04.2019	8.5	Turbid	23	225	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
34	M/s- Singhal Paulings Industries,	56/32,Site-4, Sbd. Gzb	25.04.2019	7.2	Turbid	29	284	98	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
35	M/s- Narayan Prints	4/50,51,52, Site-4, Sbd, Gzb	25.04.2019	7.9	Colourless	24	139	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
36	M/S Dheer Enterprises	64/6/6-7 SITE 4 SAHIBABAD INDUSTRIES AREA GZB.	07-06-2019	6.8	Colourless	16	210	70	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
37	M/S Advance steel tube Ltd.	45/3 Site-4 Sahibabad Industrial Area Ghaziabad	4.7.2019	6.7	Colourless	19	140	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
38	M/s Alok Pharma centical & ind co p ltd	B-40 Industrial Area Site-4 Shahibabad Gaziabad	27.07.2019	6.2	Colourless	16	218	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
39	Magnum Ventures Ltd	18/41 Shahibabad Site-4	13.08.2019	7.5	Pale	25	197	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
40	Carevel Medical Systems Pvt Ltd	Site- 4 Ind Area Sahibabad	14.08.2019	6.3	Turbid	29	186	98	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
41	Moon Beverages E.T.P	Shahibabad Site-4 Ghaziabad	20.08.2019	7.4	Turbid	26	228	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
42	Harpreet Ford	Site-4,Sahibabad Industrial Area Ghaziabad	09-07-2019	7.4	Turbid	26	178	79	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
43	Regency Cycle	Site-4 Sahibabad Industrial Area Ghaziabad	09-07-2019	6.8	Pale	17	225	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
44	Shree Mahaveer enterprises	Site-4 Sahibabad Industrial Area Ghaziabad	09-07-2019	8.6	Bluish	25	236	94	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
45	Yadav Prints	Site- 4 Ind Area Sahibabad	09-07-2019	7.3	Reddish	168	496	600	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
46	Cooper Standard India PVT.(LTD)	Site- 4 Ind Area Sahibabad	19/09/2019	7.4	Colourless	24	220	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
47	M/s- Mange Ram Enterprises Pvt Ltd, Plot No -29/1/14	Site- 4 Ind Area Sahibabad	25.09.2019	7.6	Colourless	26	238	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L

48	M/s Magnum Venture Ltd	38/41 Site 4 Sahibabad GZb	14/11/2019	7.3	Turbid	19	244	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
49	M/s Courtyard Suits A unit of magnum Ventures	64/6 site 4 sahibabad	14/11/2019	7.3	Turbid	21	130	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
50	M/s Al-ali export Pvt Ltd	B 37 site 4 Sahibabad ghaziabad	27.11.2019	7.9	Turbid	25	120	40	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
51	M/s Mirha Export Pvt Ltd,	B- 36, Site 4 Sahibabad Ghazibad	27.11.2019	7.9	Turbid	69	319	120	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
52	M/s Singla engravourrs Pvt Ltd.	Plot no 7/26 Site 4 Ghaziabad	27.11.2019	6.6	Turbid	18	121	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
53	M/s Frigo Rifico Allana Pvt Ltd	A 15 Site 4 Sahibabad Ghaziabad	27.11.2019	6.8	Turbid	20	104	42	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
54	M/s Frigo Rifico Allana Pvt Ltd	A 14 Site 4 Sahibabad Ghaziabad	27.11.2019	7.3	Turbid	23	196	46	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
55	M/s Siddi Vinayak	Plot no 48/ 18 A Site - 4 Sahibabad GZB.	12-06-2019	7.1	Bluish	24	198	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
56	M/s K.K Industrial	7/5 Site 4 sahibabad	12-07-2019	7.5	Bluish	104	350	120	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
57	M/S Varsha Washing	plot no-45/25 site-4 sahibabad	12-07-2019	7.6	Colourless	24	226	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
58	M/s Sanjeev Metal	Plot No 5/1/55 Site 4 sahibabad ghaziabad	12-09-2019	6.6	Colourless	23	200	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
59	M/s Asna Associates Pvt LTD	plot no 108, site 4 sahibabad GZB.	12-09-2019	7	Turbid	80	290	98	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
60	M/s Ajay Industrial Corporation Ltd	Plot no 0/11 Site 4 sahibabad GZB.	12-09-2019	5.9	Greenish	52	240	96	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
61	M/s Indraprastha Engineering Collage	plot no 63 site 4 sahibabad GZB.	16/12/2019	7.1	Turbid	125	350	190	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
62	M/s Moon Beverages Ltd	Plot no 32 site 4 sahibabad GZB.	18/12/2019	8	Colourless	22	226	86	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
63	M/s Moon Beverages Ltd	Plot no 32 site 4 sahibabad GZB.	18/12/2019	8.3	Pale	27	130	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
64	M/s G S Das	Plot no 4/43 44 site 4 sahibabad GZB	20-12-19	6.8	Turbid	24	216	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
65	M/s K.K Industries	Plot no 7/5 site 4 sahibabad Gzb	20-12-19	7.6	Bluish	25	144	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
66	M/s Chesvel medical systems Pvt ltd	5/35,36 sahibabad GZB	30-12-2019	5.79	Turbid	30	295	128	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
67	M/s Mirha Export Pvt Ltd,	B-36 Site - 4 Sahibabad GZB	12-07-2019	7.5	Turbid	74	280	80	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L

Industry Lists- YEAR-2018								
S.No.	Name of Industry	Sample Date	pH	Colour	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Standards (prescribed limit of Effluent discharge)
1	M/s- Silver Arrow Automobiles Site-4 Sahibabad ind. Area Ghaziabad	04.01.2018	7.5	Colourless	24	220	74	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
2	M/s-Marvel Vinyls 64/3 Site- 4 Sahibabad ind. Area Ghaziabad	06.01.2018	7.6	Colourless	24	192	78	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
3	M/s-Rana Steels Tube Ltd. B-21 & B-25/1Site- 4 Sahibabad ind. Area Ghaziabad	08.01.2018	7.5	Colourless	26	220	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
4	M/s-Nalanda Bakers Pvt. Ltd Site- 4 Sahibabad ind. Area Ghaziabad	08.01.2018	7	Colourless	25	184	76	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
5	M/s-Ingersolar and Technologies & services Pvt. Ltd 37A,B-21 & B-25/1Site- 4 Sahibabad ind. Area Ghaziabad	08.01.2018	7.2	Colourless	22	172	74	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
6	M/s Pacific development corporation plot no. 1, site 4 Sahibabad ind. Area Ghaziabad	23-02-2018	8	turbid	27	230	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
7	M/s Pacific development corporation (Pacific business park)37/1 site 4 Sahibabad ind. Area Ghaziabad	23-02-2018	8.2	turbid	28	210	86	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
8	M/s Frigo raffico allana pvt. Ltd: A-14 site 4 Sahibabad ind. Area Ghaziabad	19-03-2018	7.5	colourless	25	212	44	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
9	M/s Frigo rifico allana pvt.ltd[STP]. A-15 site 4 Sahibabad ind. Ghaziabad	19-03-2018	7	colourless	28	184	78	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
10	M/s Frigo rifico allana pvt.ltd.[Etp] A-15 site 4 Sahibabad ind. Ghaziabad	19-03-2018	7.2	colourless	23	204	46	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
11	M/s MA Garments 20/6/21 ,site 4 sahibabad ind. Area Ghaziabad	24-04-2018	7.5	turbid	26	210	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
12	M/s Progressive tools &component pvt. Ltd C-222 Sahibabad ind. Ghaziabad	18-04-2018	6.5	colourless	18	230	92	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
13	M/s Mirha exports pvt.ltd. B-36 site 4 Sahibabad ind.area ghaziabad	31-05-2018	7.6	colourless	26	219	45	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
14	M/s Dabur india,united plot no.22 site 4ind.area Ghaziabad	31-05-2018	7	colourless	28	280	116	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
15	M/s Fair export (india pvt.ltd.20/1 site 4 ind. Area Ghaziabad	31-05-2018	7.5	colourless	19	188	44	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L
16	M/s Paharpur -3 plot no.19 site 4 ind. Area Ghaziabad	31-5-201	7.5	turbid	21	215	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
17	M/s Sri Narayan prints 450/51 site 4 ind. Area Ghaziabad	31-05-2018	7.5	colourless	23	218	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
18	M/s GS Das apparels 4/44 site 4 Ind. Area Ghaziabad	31-05-2018	7.2	brounish	28	232	78	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
19	M/s Advance steel tube ltd. 45/3 site 4 ind. Area Ghaziabad	31-05-2018	7.2	colourless	26	240	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L

20	M/s Aiden jeans B-49/5 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.8	bluish	27	224	84	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
21	M/s Al- ali exports pvt. Ltd. B-37 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.5	colourless	24	228	46	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
22	M/s Atlas cycle [Haryana)ltd. Site 4 Sahibabac ind. Area Ghaziabad	31-05-2018	7.6	colourless	25	208	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
23	M/s Dreem bath 28/1/21 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.5	colourless	21	204	72	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
24	M/s Empire factories 48/1/22 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7	colourless	20	188	74	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
25	M/s Frigo rifico alana pvt. Ltd. A-15 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.6	colourless	25	216	44	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
26	M/s Figo rifico alana pvt. Ltd. A-14/1 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.4	colnurless	26	224	46	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
27	M/s Jyoti dyeing 18/8 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.5	yelloish	27	200	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
28	M/s Mk Overseas pvt. Ltd. B-63,64 site 4 Sahibabad ind. Area Ghaziabad	31-05-2018	7.2	colourless	24	210	42	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
29	M/s Maha laxmi dyers 49/24 site 4 ,Sahibabad ind. Area Ghaziabad	31-05-2018	7.4	bluish	24	196	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
30	M/s Mirha exports pvt.ltd. B-36 site 4 Sahibabad ind.area ghaziabad	31-05-2018	7.6	colourless	26	219	45	pH- 6.5-8.5, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 50 mg/L
31	M/s Moon beverage A-32 site 4 ,Sahibabad ind. Area Ghaziabad	31-05-2018	7.2	colourless	25	208	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
32	M/s Ganpati Creations C-19/1 site 4 Sahibabad ind. Area Ghaziabad	28-05-2018	7.5	colourless	26	212	78	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
33	M/s Shiva processor 18/6 site 4 Sahibabad ind. Area Ghaziabad	28-05-2018	7.2	colourless	27	228	90	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
34	M/s Beauty art prints india 52/4 site 4 sahibabad ind. Area ghaziabad	28-05-2018	7	colourless	23	200	68	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
35	M/s Shanti dyeing &finising mills ,A-48/16 site 4 Sahibabad ind. Area Ghaziabad	28-05-2018	7.5	colourless	25	216	80	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
36	M/s SB Fabtex pvt. Ltd 28/1/24 site 4 Sahibabad ind. Area Ghaziabad	28-05-2018	7.4	colourless	22	205	76	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
37	M/s Ajanta Gartex processors unit-2 ,18/24 site 4 Sahibabad ind. Area Ghaziabad	28-05-2018	7.5	colourless	29	223	88	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
38	M/s Sri Mahavir enterprises 28/1/15 ,site 4 Sahibabad ind. Area Ghaziabad	28-05-2018	7	colourless	28	198	70	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
39	M/s Pal knits fab ,54/4/13 site 4 ind. Area Sahibabad ind. Area ghaziabad	28-05-2018	7	colourless	27	155	82	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/L
40	M/s Ganga processor , 18/11 site 4 sahibabad ind. Area Ghaziabad	28-05-2018	7.2	colourless	24	114	74	pH- 5.5-9.0, BOD- 30 mg/L, COD- 250 mg/L, T.S.S- 100 mg/l

41	M/s Central electronics ltd. Plot no. 04,site 4 Sahibabad ind.Area Ghaziabad	15-05-2018	7.5	turbid	26	215	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
42	M/s Centra electronics ltd. Plot no. 04 site 4 Sahibabad ind. Area Ghaziabad	15-05-2018	7.5	colourless	18	230	74	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
43	M/s Siddhi vinayak ,plot.no. 48/1/18 site 4 Sahibabad ind. Area ghaziabad	15-05-2018	7.5	bluish	25	204	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
44	M/s- Goyal Processors 42/50, Site-4, SBD Ind. Area Gzb.	05.06.2018	7.5	Turbid	112	610	140	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
45	M/s- Anuradha Fabricator 42/10, Site-4, SBD Ind. Area Gzb.	05.06.2018	7.5	Turbid	102	412	160	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
46	M/s- VRS Foods Ltd Plot No- B-56 (Unit-1), Site-4,SBD Ind. Area Gzb.	05.06.2018	6.5	Turbid	28	210	92	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
47	M/s-V.S Garments 20/6/10 Site-4,SBD Ind. Area Gzb.	06.06.2018	7.6	Colourless	26	225	86	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
48	M/s- M.Y Garments 20/6/14Site-4,SBD Ind. Area Gzb.	06.06.2018	8.2	Greyish	110	650	180	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
49	M/s- Vaishno Garments 20/6/13 Site-4,SBD Ind. Area Gzb.	06.06.2018	5	Bluish	110	580	176	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/.
50	M/s- M.A Garments 20/6/21Site-4,SBD Ind. Area Gzb.	06.06.2018	7.5	Turbid	114	710	150	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
51	M/s- Sai Denim 20/2/13Site-4,SBD Ind. Area Gzb.	06.06.2018	7.5	Colourless	23	224	86	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
52	M/s- Magnum Ventures Site-4,SBD Ind. Area Gzb.	06.06.2018	7	Colourless	10.2	80.8	136	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
53	M/s-Angel Promoters Site-4,SBD Ind. Area Gzb.	06.06.2018	7.8	Colourless	28	210	92	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
54	M/s- IPSA Business India Pvt. Ltd. 57/1/17-18	07.06.2018	7.3	Colourless	18	242	90	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
55	M/s- Pacific Development Pvt. Ltd. Site-4,SBD Ind. Area Gzb.	07.06.2018	7.5	Colorless	18.3	46.4	90	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
56	M/s- Shri Shyam Industries 56/56,Site-4,SBD Ind. Area Gzb.	11.06.2018	5.8	Bluish	102	480	148	pH- 5.5 9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
57	M/s- S.S. Printers 56/14-15Site-4,SBD Ind. Area Gzb.	11.06.2018	8.2	Pale	24	230	86	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
58	M/s- SPD Rainbow 56/17, Site-4, SBD Ind. Area Gzb.	11.06.2018	7.5	Turbid	25	230	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
59	M/s- Mahalaxmi Thread Mill 56/12, Site-4, SBD Ind. Area Gzb.	11.06.2018	8.5	Pinkish	24	232	96	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
60	M/s Advance Steel Tubes Ltd 45/3, Site-4, SBD Ind. Area Gzb.	05.07.2018	7.5	Colourless	27	216	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
61	M/s- Frigo nfico alana Pvt Ltd. Plot No- 14/1, Site-4, Ind. Area Gzb.	24.10.2018	7.7	Colourless	18	152	30	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L

62	M/s- Ganpati Creation C-19/1, Site-4, SBD Ind. Area Gzb.	26.102018	8.5	Turbid	26	246	94	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100mg/L
63	M/s- S.B. Fabtech Pvt. Ltd. 28/1/24	27.10.2018	7	Colourless	23	117	76	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
64	M/s- Shri Shyam Industries 56/56,Site-4,SBD Ind. Area Gzb.	14.11.2018	7.2	Bluish	25.5	373	78	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
65	M/s- Shanti Dyeing and Finishing Mills A-48/16 Site-4, SBD Ind. Area Gzb.	14.11.2018	7	Bluish	27.3	188	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
66	M/s- Ritika Enterprises,18/32 Site-4, SBD Ind. Area Gzb.	14.11.2018	7.3	Turbid	27.8	181	90	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
67	M/s- M.A.Garments 20/6/21 Site-4, SBD Ind. Area Gzb.	14.11.2018	8.9	Turbid	98	385	140	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
68	M/s- Goyal Processors 42/50, Site-4, SBD Ind. Area Gzb.	14.11.2018	7.3	Turbid	24.6	199.2	84	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
69	M/s- Global Industries A38/1/9/50, Site-4, SBD Ind. Area Gzb.	14.11.2018	7.5	Greenish	28	186	96	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
70	M/s- Dabur India Ltd Plot No- 22, Site-4, Ind. Area Gzb.	14.11.2018	7.6	Colourless	21.6	171	82	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
71	M/s-Colour Touch Plot No- 56/28, Site-4, Ind. Area Gzb.	14.11.2018	7.2	Bluish	26.7	177.6	80	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
72	M/s- Anuradha Fabricator 42/10, Site-4, SBD Ind. Area Gzb.	14.11.2018	7.3	Colourless	24	208	76	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
73	M/s- HS &Sons 20/611, Site-4, SBD Ind. Area Gzb.	14.11.2018	8.5	Turbid	74	380	140	pH- 5.5-9.0, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 100 mg/L
74	M/s- Frigo rifico alana Pvt Ltd. Plot No- 14/1, Site-4, Ind. Area Gzb.	14.11.2018	7.3	Pale	64	268	140	pH- 6.5-8.5, BOD- 30 mg/L, COD-250 mg/L, T.S.S- 50 mg/L

ANNEXURE – 1

Industry Lists- YEAR-2017								
S.No.	Name of Industry	Sample Date	pH	Colour	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Standards (prescribed limit of Effluent discharge)
1	M/s- Neelam Text Prints 41/1, Site-4, SBD Ind. Area Gzb.	03.05.2017	7.2	Colourless	23	225	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
2	M/s- Asia Automobile Plot No- 88, Site-4,SBD Ind. Area Gzb.	03.05.2017	7.6	Turbid	32	450	180	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
3	M/s- Aidean Jeans B-49/5, Site-4, SBD Ind. Area Gzb.	03.05.2017	7	Bluish	86	310	180	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
4	M/s- Sona Industries, 56/7 Site-4, SBD Ind. Area Gzb.	12.05.2017	8	Turbid	20	184	77	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
5	M/s- SPD Rainbow 56/17, Site-4, SBD Ind. Area Gzb.	12.05.2017	7	Bluish	25	200	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
6	M/s- Spark India 56/23, Site-4, SBD Ind. Area Gzb.	12.05.2017	7	Bluish	27	224	92	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
7	M/s- Mahalaxmi Thread Mill 56/12, Site-4, SBD Ind. Area Gzb.	12.05.2017	7	Colourless	24	226	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
8	M/s- Rama Steel Tube B- 21 & 25/1, SBD Site-4, Ind. Area Gzb.	17.05.2017	7.5	Colourless	19	239	74	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
9	M/s- Magnum ventures Ltd. 18/41, Site-4, Ind. Area Gzb.	20.05.2017	7.5	Pale	25	218	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
10	M/s- Shiva Processors 18/6, SBD Site-4, Ind. Area Gzb.	20.05.2017	6.5	Turbid	26	218	94	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
11	M/s- Jyoti dyeing, Site-4, Ind. Area Gzb.	20.05.2017	7.6	Colourless	21	230	76	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
12	M/s- Ganga Processors, Site-4, Ind. Area Gzb.	20.05.2017	7.6	Colourless	24	236	84	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
13	M/s- Ajanta Gartex Processors 18/24, SBD Site-4, Ind. Area Gzb.	20.05.2017	7.5	Turbid	24	232	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
14	M/s- Ritika Enterprises 18/32, SBD Site-4, Ind. Area Gzb.	20.05.2017	7.6	Pale	23	226	84	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
15	M/s- KRJ Foods A-16/24 SBD Site-4, Ind. Area Gzb.	23.05.2017	5	White	127	560	200	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
16	M/s- Paharpur 3P Plot No-19,SBD Site-4, Ind. Area Gzb.	23.05.2017	7.6	Colourless	20	236	84	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
17	M/s- Anuradha Fabricators 42/60, SBD Site-4, Ind. Area Gzb.	25.05.2017	7.6	Colourless	24	232	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
18	M/s- Versha Washing 49/25 Plot No- 49/25, Site-4, Ind. Area Gzb.	25.05.2017	7.4	Colourless	22	230	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
19	M/s- Mahalaxmi Dyeing 41/24,SBD Site-4, Ind. Area Gzb.	25.05.2017	7.6	Turbid	23	225	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
20	M/s- Empire Fasteners Plot No 48/1/3A, Site-4, Ind. Area Gzb.	25.05.2017	7.2	Colourless	20	230	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L

21	M/s- Machino Tools 48/1/1A, SBD Site-4, Ind. Area Gzb.	25.05.2017	7.6	Colourless	18	220	84	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
22	M/s- Bhushan Steels Ltd Plot No- 23, Site-4, Ind. Area Gzb.	01.06.2017	7.2	Colourless	18	236	72	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
23	M/s- Bhushan Steels Ltd Plot No- 23, Site-4, Ind. Area Gzb.	01.06.2017	7.6	Turbid	27	215	80	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
24	M/s- Radhey Corp, B-49/12 Plot No- 88, Site-4, Ind. Area Gzb.	01.06.2017	7.2	Colourless	16	1040	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
25	M/s- VRS Foods Ltd. B-56, Site-4, Ind. Area Gzb.	01.06.2017	6.5	Turbid	20	232	92	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
26	M/s- S.B Fabtech Pvt. Ltd. Plot No- 28/1/21, Site-4, Ind. Area Gzb.	02.06.2017	7.5	Colourless	24	236	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
27	M/s- Dream Bath 28/1/21,SBD Site-4, Ind. Area Gzb.	02.06.2017	7.6	L.Greenish	17	234	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
28	M/s Shri Mahaveer Enterprises Plot No- 28/1/15, Site-4, Ind. Area Gzb.	02.06.2017	7	Colourless	20	229	76	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
29	M/s- Rachna Metal Industries 18/42, Site-4, Ind. Area Gzb.	07.06.2017	7	Colourless	18	176	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
30	M/s- Krishna Prints Pvt. Ltd A 47, SBD Site-4, Ind. Area Gzb.	12.06.2017	7.3	Colourless	24	216	91	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
31	M/s- Kanhaiya Enterprisess A 48/11, Site-4, Ind. Area Gzb.	12.06.2017	7.2	Sl. Blue	23	200	89	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
32	M/s- Spark Electrodes Plot No- 48/9, Site-4, Ind. Area Gzb.	12.06.2017	6.8	Turbid	41	312	168	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
33	M/s- Shanti Dyeing and Finishing Mills 48/16, Site-4, Ind. Area Gzb.	12.06.2017	7.8	Turbid	64	688	181	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
34	M/s- Madhuvan Properties Pvt. Ltd Plot No- 64/5/1, Site-4, Ind. Area Gzb.	12.06.2017	7.5	Colourless	26	210	72	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/l
35	M/s- Motor Magic autozone Pvt. Ltd Site-4, Ind. Area Gzb.	13.06.2017	7	Colourless	17	220	80	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
36	M/s- Hingir Textiles Plot No- 15/11, Site-4, Ind. Area Gzb.	13.06.2017	7.2	Turbid	74	776	189	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
37	M/s- Shine wash 15/18, Site-4, Ind. Area Gzb.	13.06.2017	7.1	Turbid	73	672	197	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
38	M/s- Al-Ali Exports Pvt. Ltd. Plot No- B-37, Site-4, Ind. Area Gzb.	15.06.20217	7.5	Colourless	25	240	93	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
39	M/s- Advance Steel Tubes 45/3, Site-4, Ind. Area Gzb.	15.06.2017	7.4	Colourless	23	192	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
40	M/s- Micha Exports Plot No- B-36, Site-4, Ind. Area Gzb.	17.06.2017	7.4	Colourless	26	216	90	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L

41	M/s- Atlas Cycles Haryana P.No-55, Site-4, Ind. Area Gzb.	17.06.2017	7	Colourless	48	288	168	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
42	M/s- Atlas Cycles Haryana P.No-55, Site-4, Ind. Area Gzb.	17.06.2017	7.6	Colourless	41	272	114	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/l
43	M/s- Gungun Enterprises Plot No- D-30, Site-4, Ind. Area Gzb.	17.06.2017	7	Turbid	24	237	87	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
44	M/s- Gungun Enterprises Plot No D-30, Site-4, Ind. Area Gzb.	17.06.2017	7.2	turbid	22	224	91	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
45	M/s- Surender Processors 57/1/12 Plot No- 88, Site-4, Ind. Area Gzb.	17.06.2017	7.3	Turbid	54	312	161	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/l
46	M/s- Shiv Kumar Pawan Kumar 57/1/13 Site-4, Ind. Area Gzb.	17.06.2017	7.1	Turbid	62	304	170	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
47	M/s- IPSA Business India Pvt. Ltd Plot No- 57/1/17-18 Site-4, Ind. Area Gzb.	17.06.2017	8.5	Slightly Yellowish	21	192	94	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
48	M/s- Ratan Garments 56/19, Site-4, Ind. Area Gzb.	17.06.2017	7	Turbid	23	232	87	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
49	M/s- Colour Touch Plot No- 56/28, Site-4, Ind. Area Gzb.	17.06.2017	7.1	Turbid	23	216	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
50	M/s- Pal Knit Fab 54/14, Site-4, Ind. Area Gzb.	17.06.2017	7.1	Turbid	26	232	89	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
51	M/s- Pooja Processors Plot No- 88, Site-4, Ind. Area Gzb.	19.06.2017	7.2	Slighty Pink	21	216	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
52	M/s- M.J Allied Enterprises 41/1, Site-4, Ind. Area Gzb.	19.06.2017	7.2	Colourless	27	240	93	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
53	M/s- Goyal CanvassPvt ltd Plot No- 18/43, Site-4, Ind. Area Gzb.	19.06.2017	7	Turbid	24	224	91	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
54	M/s- Moon Beverages Ltd. A-32, Site-4, Ind. Area Gzb.	19.06.2017	7.1	Colourless	18	184	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
55	M/s- Frigo rifico alana Pvt Ltd. Plot No- 14/1, Site-4, Ind. Area Gzb.	19.06.2017	7.3	Colourless	26	224	92	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
56	M/s- Frigo rifico alana Pvt Ltd. Plot No- 15, Site-4, Ind. Area Gzb.	19.06.2017	7.2	Colourless	25	232	89	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
57	M/s- Frigo rifico alana Pvt Ltd. Plot No- 15, Site-4, Ind. Area Gzb.	19.06.2017	7.4	Slightly Yellowish	20	160	78	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
58	M/s- Anna Associate Pvt Ltd Plot No- 108, Site-4, Ind. Area Gzb.	19.06.2017	7	Colourless	27	232	89	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
59	M/s- Siddhi Vinayak 48/1/18 41/1, Site-4, Ind. Area Gzb.	19.06.2017	7	Turbid	23	224	92	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
60	M/s Venkatesh Enterprises Plot No- 48/1/18, Site-4, Ind. Area Gzb.	19.06.2017	7.3	Sl.Blue	22	216	79	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L

61	M/s- Sharda Fabric 42/36, Site-4, Ind. Area Gzb.	19.06.2017	6.5	Turbid	23	208	610	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
62	M/s- K.K. Dyeing Plot No-42/40, Site-4, Ind. Area Gzb.	19.06.2017	7.2	Turbid	24	216	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
63	M/s- M.K Overseas Pvt Ltd. B 63, Site-4, Ind. Area Gzb.	19.06.2017	7.5	Colourless	26	232	93	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
64	M/s- Arshiya Exports Pvt. Ltd. Plot No- B-67, Site-4, Ind. Area Gzb.	19.06.2017	7	Turbid	24	216	91	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
65	M/s- Goyal Processors 42/50, Site-4, Ind. Area Gzb.	19.06.2017	7.3	Turbid	23	216	85	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
66	M/s- Ajay Industrial Corp. 20/11 , Site-4, Ind. Area Gzb.	21.06.2017	7	Colourless	18	176	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
67	M/s- Airtech Pvt. Ltd. 20/17, Site-4, Ind. Area Gzb.	21.06.2017	7.5	Colourless	20	184	87	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
68	M/s- Dabur India Ltd Plot No-22, Site-4, Ind. Area Gzb.	21.06.2017	7.8	Pale	48	280	162	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
69	M/s- Dabur India Ltd Plot No-22, Site-4, Ind. Area Gzb.	21.06.2017	8	Slightly Yellowish	34	264	114	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
70	M/s- Singla Engravours Plot No- 7/11, Site-4, Ind. Area Gzb.	27.06.20217	7.4	Colourless	18	168	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
71	M/s- K.K Industries 7/5, Site-4, Ind. Area Gzb.	27.06.20217	6.9	Sl. Blue	66	640	157	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
72	M/s- Pooja Processors 62/2/3 Plot No- 88, Site-4, Ind. Area Gzb.	27.06.20217	8.5	Bluish	25	216	93	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
73	M/s- Vaishno Garmentsts 20/6/3, Site-4, Ind. Area Gzb.	27.06.20217	9.5	Bluish	69	688	171	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
74	M/s- MA Garments Plot No-20/6/21, Site-4, Ind. Area Gzb.	27.06.20217	7.4	Colourless	24	216	91	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
75	M/s- Cooper Standard India Pvt. Ltd 24A , Site-4, Ind. Area Gzb.	10.07.2017	7.2	Colourless	22	205	70	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
76	M/s- Spak India, Site-4, Ind. Area Gzb.	15.07.2017	7.5	Colourless	27	184	110	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
77	M/s- Sona Industry Plot No-56/7, Site-4, Ind. Area Gzb.	15.07.2017	7.5	Yellowish	23	229	74	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
78	M/s- Colour Touch Plot No-56/28, Site-4, Ind. Area Gzb.	15.07.2017	7.5	Turbid	25	239	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
79	M/s- Mahashakti thread Mil/s Plot No- 56/2, Site-4, Ind. Area Gzb.	15.07.2017	6.8	white	204	824	250	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
80	M/s- S.S Printers Plot No-56/14-15, Site-4, Ind. Area Gzb.	15.07.2017	7.5	Colourless	20	108	74	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
81	M/s- Shyam Incustries 56/56 Site-4 SBD Ind. Area .Gzb	15.07.2017	7.2	Light Pinkish	26	258	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L

82	M/s- SM Sunpower Plot No 88, Site-4, Ind. Area Gzb.	07.10.2017	7.5	Colourless	48	152	122	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
83	M/s- M.K Overseas Pvt Ltd. B 63, Site-4, Ind. Area Gzb.	07.10.2017	7.8	Colourless	22	196	46	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
84	M/s- Mirha Exports Plot No-B-36, Site-4, Ind. Area Gzb.	07.10.2017	7.9	Turbid	48	290.4	60	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
85	M/s- Singla Engravours Plot No- 7/11, Site-4, Ind. Area Gzb.	07.10.2017	7.2	Colourless	17	184	72	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
86	M/s- Plot No 88, Site-4,Shiva Scoding Agency 28/3/5 Ind. Area Gzb.	07.10.2017	7.6	Colourless	26	220	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/l
87	M/s- M.K Overseas Pvt Ltd. B 63, Site-4, Ind. Area Gzb.	02.11.2017	7.5	Turbid	28	230	46	pH- 6.5 8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
88	M/s- Shiva Processors 18/6, SBD Site-4, Ind. Area Gzb.	09.11.2017	7.2	Colourless	27	232	78	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
89	M/s- Shiv Kumar Pawan Kumar 57/1/13 Site-4, Ind. Area Gzb.	15.11.2017	7	Colourless	22	192	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
90	M/s- Beauty Art Prints Plot No- 54/4, Site-4, Ind. Area Gzb.	15.11.2017	8	Colourless	28	210	84	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
91	M/s- Ritika Enterprises 18/32, SBD Site-4, Ind. Area Gzb.	15.11.2017	7.5	Colourless	27	192	88	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
92	M/s- Jyoti dyeing, Site-4, Ind. Area Gzb.	15.11.2017	6.9	Colourless	28	224	89	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
93	M/s- Eastern India Chemicals Pvt. Ltd. C-4 Site-4, Ind. Area Gzb.	16.11.2017	7.6	Colourless	24	220	76	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
94	M/s- Pal Knit Fab 54/14, Site-4, Ind. Area Gzb.	16.11.2017	7.4	Colourless	24	212	75	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
95	M/s- Singhal Paulings 56/32, Site-4, Ind. Area Gzb.	30.11.20217	6.9	Brownish	25	232	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
96	M/s- Cooper Standard India Pvt. Ltd. Plot No- 24A, Site-4, Ind. Area Gzb.	30.11.2017	6.8	Colourless	16	221	80	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
97	M/s- Magnum ventures Ltd. 18/41, Site-4, Ind. Area Gzb.	30.11.2017	7.6	Colourless	27	228	94	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
98	M/s- Fair Exports India Pvt. Ltd. Plot No- 20/1, Site-4, Ind. Area Gzb.	30.11.2017	7.3	Colourless	25	220	45	pH- 6.5-8.5, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 50 mg/L
99	M/s- Neelam Text Prints 41/1, Site-4, Ind. Area Gzb.	14.12.2017	7.6	Colourless	24	208	80	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
100	M/s- United Polygenous Plot No- B-13/1, Site-4, Ind. Area Gzb.	20.12.2017	6.94	Colourless	14	196	68	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
101	M/s- Bharat Electronics Ltd. SBD, Site-4, Ind. Area Gzb.	20.12.2017	7.9	Colourless	24	208	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
102	M/s- VRS Foods Ltd Plot No-B-56 (Unit-1), Site-4,SBD Ind. Area Gzb.	20.12.2017	8.2	Colourless	28	232	90	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L

103	M/s- VRS Foods Ltd Plot No-B-56,(Unit 2), Site-4, SIDI Ind. Area Gzb.	20.12.2017	7.5	Colourless	22	224	86	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
104	M/s- SRI Pvt Ltd Plot A-3 No 88, Site-4, Ind. Area Gzb.	20.12.2017	7.5	Colourless	22	180	70	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
105	M/s- Ajay Industrial Corp. 20/11 , Site-4, Ind. Area Gzb.	21.12.2017	7.8	Colourless	20	224	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
106	M/s- Empire Fasteners Plot No- 48/1/20-22, Site-4, Ind. Area Gzb.	21.12.2017	6.92	Colourless	18	220	75	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
107	M/s- United Decorative Pvt. Ltd. B-13, Site-4, Ind. Area Gzb.	21.12.2017	7.5	Colourless	25	212	72	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
108	M/s- Bennett,Coleman Plot No- 15/1, Site-4, Ind. Area Gzb.	30.12.2017	7.8	Colourless	26	208	88	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/l
109	M/s- Bennett Coleman Plot No- 15/1, Site-4, Ind. Area Gzb.	30.12.2017	7.2	Colourless	24	192	82	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L
110	M/s- Bennett Coleman Plot No- 15/1, Site-4, Ind. Area Gzb.	30.12.2017	7.1	Colourless	26	180	74	pH- 5.5-9.0, BOD- 30 mg/L, COD 250 mg/L, T.S.S- 100 mg/L

Annexure - 2

[1][SCHEDULE – VI]

(See rule 3A)

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART-A : EFFLUENTS

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2			3	
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	--	See 6 of Annexure -I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water- 100. (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	--	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
[2]4.	***	*	--	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	--	--	shall not exceed 5°C above the receiving water temperature

1 Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.

2. Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2			3	
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorin mg/l Max.	1.0	--	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH_3) mg/l, Max.	100	--	--	100
11.	Free ammonia (as NH_3) mg/l, Max.	5.0	--	--	5.0
12.	Biochemical Oxygen demand [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	--	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

[F] Substituted by Rule2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R.176, dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
[1]24.	* * *	*	*	*	*
[1]25.	* * *	*	*	*	*
[1]26.	* * *	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
[1]28.	* * *	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
[2]31.	* * *	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenoile compounds (as C_6H_5OH) mg/l, Max.	1.0	5.0	--	5.0

[1] Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml.	10^{-7}	10^{-7}	10^{-8}	10^{-7}
	(b) Beta emitter micro curie/ml.	10^{-6}	10^{-6}	10^{-7}	10^{-6}
35.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	--	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l
[1]40.	* * *	*	*	*	*

[1] Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801(E) dated 31.12.1993

ANNEXURE-I

(For the purposes of Parts – A, B and C)

The State Boards shall following guide-lines in enforcing the standards specified under the schedule VI :

(1) the waste waters and gases are to be treated with the best available technology (BAT) in order to achieve the prescribed standards.

(2) the industries need to be encouraged for recycling and reuse, of waste materials as far as practicable in order to minimize the discharge of wastes into the environments.

(3) the industries are to be encouraged for recovery of biogas, energy and reusable materials.

(4) while permitting the discharge of effluent and emission into the environment, State Boards have to take into account the assimilative capacities of the receiving bodies, especially water bodies so that quality of the intended use of the receiving waters is not affected. Where such quality is likely to be effected discharges should not be allowed into water bodies.

(5) the Central and State Boards shall put emphasis on the implementation of clean technologies by the industries in order to increase fuel efficiency and reduce the generation of environmental pollutants.

(6) All efforts should be made to remove colour and unpleasant odour as far as practicable.

(7) The standards mentioned in the Schedule shall also apply to all other effluents discharged such as industrial mining, and mineral processing activities and sewage.

(8) the limit given for the total concentration of mercury in the final effluent of caustic soda industry, is for the combined effluent from (a) Cell house, (b) Brine Plant, (c) Chlorine handling, (d) hydrogen handling and (e) hydro choleric acid plant.

(9) [1][(a)....(f)]

(10) All effluents discharge including from the industries such as cotton textile; composite woolen mills, synthetic rubber, small pulp & paper, natural rubber, petro-chemicals, tanneries, point dyes,

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[1] Omitted by Rule 4 of the Environment (Protection) Rules, 1996 notified by notification G.S.R. 176(E), dated 2.4.1996.

slaughter houses, food & fruit processing and diary industries into surface waters shall conform to be BOD limit specified above, namely 30 mg/l. For discharge an effluent having a BOD more than 30 mg/l, the standards shall conform to those given above for other receiving bodies, namely, sewers, coastal waters, and land for irrigation.

(11) [1][***.....]

(12) In case of fertilizer industry the limits in respect of chromium and fluoride shall be complied with at the outlet of chromium and fluoride removal units respectively.

(13). In case of pesticides :

(a) The limits should be complied with at the end of the treatment plant before dilution.

(b) Bio-assay test should be carried out with the available species of fish in the receiving water, the COD limits to be specified in the consent conditions should be correlated with the BOD limits.

(c) In case metabolites and isomers of the Pesticides in the given list are found in significant concentration, standards should be prescribed for these also in the same concentration as the individual pesticides.

(d) Industries are required to analyze pesticides in waste water by advanced analytical methods such as GLC/HPLC.

([2]14) The chemical oxygen demands (COD) concentration in a treated effluent, if observed to be persistently greater than 250 mg/l before disposal to any receiving body (public sewer, land for irrigation, inland surface water and marine coastal areas), such industrial units are required to identify chemicals causing the same. In case these are found to be toxic as defined in the Schedule I of the Hazardous Rules 1989 the State Board in such cases shall direct the industries to install tertiary treatment stipulating time limit.

(15) Standards specified in Part A of Schedule – VI for discharge of effluent into the public sewer shall be applicable only if such sewer leads to a secondary treatment including biological treatment system, otherwise the discharge into sewers shall be treated as discharge into inland surface waters].

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1 Omitted by Rule, 2(k) (vii) of the Environment (Protection) Third amendment Rules, 1993 vide G.S.R. 801 (E), dated 31.12.1993.

2 Inserted by rule 2(k) (ix), ibid.

ANNEXURE-II

(For the purpose of Part-D)

The State Boards shall follow the following guidelines in enforcing the standards specified under Schedule VI:

(a) In case of cement plants, the total dust (from all sections) shall be within 400 mg/Nm^3 and 250 mg/Nm^3 for the plants upto 200 t/d and more than 200 t/d capacities respectively.

(b) In respect of calcinations process (e.g. Aluminum Plants) Kilns. and step Grate Bagasse fired-Boilers. Particulate Matter (PM) emissions shall be within 250 mg/Nm^3.

(c) In case of thermal power plants commissioned prior to 01.01.1982 and having generation capacity less than 62.5 MW, the PM emission shall be within 350 mg/Nm^3.

(d) In case of Lime Kilns of capacity more than 5 t/day and upto 40 t/day, the PM emission shall be within 500 mg/Nm^3.

(e) In case of horse shoe/pulsating Grate and Spreader Stroker Bagasse-fired-Boilders, the PM emission shall be within 500 (12% CO_2) and 800 (12% CO_2) mg/Nm^3 respectively. In respect of these boilers, if more than attached to a single stack, the emission standards shall be fixed, based on added capacity of all the boilers connected with the stack.

(f) In case of asbestos dust, the same shall not exceed 2mg/Nm^3.

(g) In case of the urea plants commissioned after 01.01.92, coke ovens and lead glass units, the PM emission shall be within 50 mg/Nm^3.

(h) In case of small boilers of capacity less than 2 tons/hour and between 2 to 5 tons/ hour, the PM emissions shall be within 1000 and 1200 mg/Nm^3.

(i) In case of integrated Iron and Steel Plants, PM emission upto 400 mg/Nm^3 shall be allowed during oxygen lancing.

(j) In case of stone crushing units, the suspended PM contribution value at a distance of 40 meters from a controlled, isolated as well as from a unit located in cluster should be less than 600 micrograms/Nm^3. [1][* * *] These units must also adopt the following pollution control measures :

(i) Dust containment cum suppression system for the equipment;

(ii) Construction of wind breaking walls;

(iii) Construction of the metalled roads within the premises;

(iv) Regular cleaning and wetting of the ground within the premises;

(v) Growing of a green belt along with periphery.

(k) In case of Ceramic industry, from the other sources of pollution, such as basic raw materials and processing operations, heat recovery dryers, mechanical finishing operation, all possible preventive measures should be taken to control PM emission as far as practicable.

2. The total fluoride emission in respect of Glass and Phosphatic Fertilizers shall not exceed 5 mg/Nm^3 and 25 mg/Nm^3 respectively.

[2]3. [In case of copper, lead and zinc smelting, the off-gases may, as far as possible, be utilized for manufacturing sulphuric acid]

[3]4. [In case of cupolas (Foundries) having capacity (melting rate) less than 3 tonne/hour, the particulate matter emission shall be within 450 mg/Nm^3. In these cases it is essential that stack is constructed over the cupolas beyond the charging door and the emissions are directed through the stack, which should be at least six times the diameter of cupola. In respect of Arc Furnaces and Induction Furnaces, provision has to be made for collecting the fumes before discharging the emissions through the stack].

[No. Q-15017/24/89-CPW]
MUKUL SANWAL, Jt. Secy.

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1 Omitted by Rule 2(i)(iii) of the Environment (Protection) Third Amendment Rules, 1993, vide G.S.R. 801(E) dated 31.12.1993.

2 Substituted by Rule 2(I)(i); Ibid.

3 Added by Rule 2(I)(ii), Ibid.

36	27.09.2021	Colorless	7.3	7.0	53.0	8.0	1200	680	Sep-74.13
37	07.10.2021	Colorless	7.46	7.0	45.0	8.0	1400	780	-
38	11.10.2021	Colorless	7.21	6.0	40.0	7.0	1200	830	-
39	20.10.2021	Colorless	7.64	8.0	64.0	6.0	1500	490	-
40	26.10.2021	Colorless	7.20	6.0	45.0	8.0	1700	680	Oct-74.08
41	02.11.2021	Colorless	7.45	7.0	52.0	9.0	1100	400	-
42	08.11.2021	Colorless	7.4	8.0	48.0	9.0	2000	610	-
43	16.11.2021	Colorless	7.80	6.0	48.0	9.0	1400	610	-
44	24.11.2021	Colorless	7.06	9.0	32.0	8.0	2700	930	-
45	29.11.2021	Colorless	7.72	6.0	79.0	10.0	1300	780	Nov-74.27
46	06.12.2021	colorless	7.34	8.0	68.0	9.0	2700	780	-
47	13.12.2021	colorless	7.45	9.0	88.0	10.0	2200	930	-
48	20.12.2021	colorless.	7.33	7.0	93.0	9.0	2000	810	-
49	29.12.2021	colorless	7.17	9.0	81.0	8.0	2700	830	Dec-74.12

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 74 MLD STP (S.B.R) INDIRAPURAM (Jal Nigam)

S. No	Inspection and Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100 ml	Flow Monthly Average
	Standards (Prescribed limit of effluent discharge)	-	**(6.5-9.0)**	**(30.0 mg/L)**	**(250.0 mg/L)**	**(100.0 mg/L)**	-	**(<1000 MPN/100 mL)**	-
1	07.01.2020	Turbid	7.8	22.0	98.0	191.0	-	-	
2	14.01.2020	Turbid	7.3	62.0	218.0	282.0	-	-	
3	21.01.2020	Turbid	7.7	57.0	228.0	159.0	-	-	
4	28.01.2020	Turbid	7.7	60.0	240.0	125.0	-	-	Jan- 36.50
5	04.02.2020	Turbid	7.2	68.0	285.0	222.0	-	-	
6	11.02.2020	Turbid	7.3	50.0	389.0	145.0	-	-	
7	18.02.2020	Turbid	7.6	50.0	241.0	123.0	-	-	
8	25.02.2020	Turbid	7.6	52.0	247.0	128.0	-	-	Feb- 37.00
9	03.03.2020	Turbid	7.6	68.0	320	158	-	-	
10	17.03.2020	Turbid	7.7	45.0	200	159	-	-	
11	03.03.2020	Turbid	7.4	75.0	289	170	-	-	
12	17.03.2020	Turbid	7.6	68.0	220	143	-	-	Mar- 34.00
13	12.05.2020	Turbid	7.9	16.0	187	60	-	-	
14	19.05.2020	Turbid	7.4	28.0	176	139	-	-	
15	26.05.2020	Turbid	7.3	13.0	152	62	-	-	May- 31.00
16	02.06.2020	Turbid	7.4	28.0	168.0	158.0	-	-	
17	09.06.2020	Turbid	7.7	27.0	173.0	130.0	-	-	
18	16.06.2020	Turbid	7.6	28.0	116.0	145.0	-	-	
19	23.06.2020	Turbid	7.8	40.0	130.0	136.0	-	-	
20	30.06.2020	Turbid	7.8	51.0	300.0	186.0	-	-	Jun- 28.99
21	07.07.2020	Turbid	7.4	43.0	170.0	174.0	-	-	
22	14.07.2020	Turbid	7.4	29.0	183.0	148.0	-	-	
23	21.07.2020	Turbid	7.7	45.0	289.0	158.0	-	-	
24	28.07.2020	Turbid	7.0	43.0	190.0	136.0	-	-	Jul- 30.56
25	04.08.2020	Turbid	7.4	40.0	200.0	124.0	-	-	
26	10.08.2020	Turbid	7.5	--	219.0	135.0	-	-	
27	18.08.2020	Turbid	7.2		181.0	128.0	-	-	
28	24.08.2020	Non-operational							
29	31.08.2020	Turbid	8.6	38.0	263.0	134.0	-	-	Aug- 23.91

ANNEXURE-3

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 74 MLD STP (S.B.R) INDIRAPURAM (Jal Nigam)

S.No.	Inspection and Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100ml	Fecal coliform MPN/100 ml	Flow Monthly Average
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)	-
1	03.01.2022	colorless	7.04	6.0	54.0	9.0	1100	680	
2	10.01.2022	colorless	7.53	9.0	60.0	7.0	1200	560	
3	17.01.2022	turbid	7.25	8.0	75.0	10.0	1600	790	
4	24.01.2022	colorless	7.45	7.0	52.0	9.0	1200	610	
5	31.01.2022	Turbid	7.05	9.0	76.0	10.0	1700	490	Jan- 74.08
6	07.02.2022	Colorless	7.37	7.0	74.0	9.0	1400	450	
7	14.02.2022	Colorless	7.42	8.0	69.0	10.0	1600	350	
8	21.02.2022	Turbid	7.72	6.0	53.0	8.0	1100	780	
9	28.02.2022	Colorless	7.10	7.0	56.0	9.0	1200	920	Feb- 74.30
10	08.03.2022	Colorless	7.12	8.0	54.0	10.0	1100	780	
11	14.03.2022	Colorless	7.2	7.0	50.0	9.0	1700	920	
12	21.03.2022	Colorless	7.22	8.0	56.0	10.0	2700	930	
13	24.03.2022	Turbid	7.76	6.0	60.0	8.0	2500	780	Mar- 74.28
14	04.04.2022	Colorless	7.4	7.0	66.0	10.0	1700	680	
15	11.04.2022	Colorless	7.88	9.0	58.0	9.0	1400	930	
16	18.04.2022	Colorless	7.49	8.0	65.0	10.0	2100	450	
17	25.04.2022	Colorless	7.36	7.0	60.0	9.0	1300	780	Apr- 74.25
18	02.05.2022	colorless	7.5	6.0	50.0	8.0	2600	610	
19	09.05.2022	colorless	7.3	9.0	53.0	10.0	3200	820	
20	17.05.2022	colorless	7.45	10.0	62.0	9.0	920	350	
21	23.05.2022	colorless	7.38	8.0	54.0	10.0	1100	200	
22	30.05.2022	colorless	7.3	6.0	56.0	8.0	1700	780	

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 74 MLD STP (S.B.R) INDIRAPURAM (Jal Nigam)

S. No	Inspection and Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100ml	Fecal coliform MPN/100ml	Flow Monthly Average
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 ml)	-
1	04.01.2021	Colourless	7.40	9.0	37.0	10.0	-	-	-
2	12.01.2021	Colourless	8.27	8.0	89.0	9.0	-	-	-
3	20.01.2021	Colourless	7.47	8.0	68.0	8.0	-	-	Jan- 48.00
4	02.02.2021	Colourless	7.30	7.0	70.0	8.0	-	-	-
5	10.02.2021	Turbid	7.48	9.0	85.0	8.0	-		
6	17.02.2021	Turbid	7.25	10.0	41.0	8.0	-	-	-
7	23.02.2021	Colourless	7.30	7.0	76.0	10.0	-	-	Feb- 68.41
8	02.03.2021	Colorless	7.3	8.0	70.0	9.0	-	-	-
9	09.03.2021	Colorless	7.2	6.0	63.0	7.0	-	-	-
10	16.03.2021	Colorless	7.5	8.0	55.0	9.0	-	-	-
11	24.03.2021	Colorless	7.3	7.0	62.0	8.0	-	-	-
12	31.03.2021	Colorless	7.41	6.0	57.0	9.0	-	-	Mar- 72.47
13	08.04.2021	Colorless	7.43	8.0	57.0	9.0	-	-	-
14	13.04.2021	Colorless	7.32	7.0	51.0	8.0	-	-	-
15	20.04.2021	Colorless	7.34	6.0	58.0	7.0	-	-	-
16	28.04.2021	Colorless	7.33	8.0	80.0	10.0	-	-	Apr-65.27
17	12.05.2021	Turbid	7.9	16.0	187.0	66.0	-	-	-
18	19.05.2021	Turbid	7.4	28.0	176.0	139.0	-	-	-
19	26.05.2021	Turbid	7.3	13.0	152.0	62.0	-	-	May- 59.59
20	01.06.2021	Turbid	7.35	8.0	78.0	9.0	-	-	-
21	08.06.2021	Turbid	7.40	9.0	88.0	8.0	-	-	-
22	14.06.2021	Turbid	7.34	8.0	84.0	9.0	-	-	-
23	21.06.2021	Turbid	7.40	7.0	76.0	8.0	-	-	-
24	28.06.2021	Turbid	7.40	8.0	50.0	9.0	-	-	Jun- 72.47
25	06.07.2021	Colorless	6.9	7.0	58.0	9.0	-		-
26	12.07.2021	Colorless	7.25	9.0	61.0	8.0	-	-	-
27	21.07.2021	Colorless	7.2	7.0	53.0	9.0	-	-	-
28	26.07.2021	Colorless	7.62	6.0	43.0	9.0	-	-	Jul- 74.16
29	04.08.2021	Colorless	7.26	6.0	41.0	8.0	-	-	-
30	09.08.2021	Turbid	7.49	9.0	65.0	5.0	-	-	-
31	16.08.2021	Colorless	7.23	6.0	52.0	9.0	-	-	-
32	25.08.2021	Colorless	7.23	7.0	51.0	8.0	-	-	Aug- 74.07
33	06.09.2021	Colorless	7.15	5.0	37.0	9.0	3400	930	
34	13.09.2021	Colorless	7.2	9.0	42.0	7.0	2700	830	
35	22.09.2021	Colorless	7.43	8.0	49.0	9.0	1400	610	

30	07.09.2020	Turbid	7.7	55.0	151.0	170.0	-	-	
31	14.09.2020	Turbid	8.2	52.0	179.0	219.0	-	-	
32	21.09.2020	Blackish	8.2	56.7	141.0	145.0	-	-	
33	28.09.2020	Turbid	7.59	18.0	142.0	78.0	-	-	Sep-28.53
34	05.10.2020	Turbid	7.57	30.0	152.0	98.0	-	-	
35	12.10.2020	Turbid	8.10	10.0	103.0	165.0	-	-	
36	19.10.2020	Turbid	7.86	8.0	110.0	120.0	-	-	
37	27.10.2020	Turbid	7.60	18.0	137.0	111.0	-	-	
38	03.11.2020	Turbid	7.63	19.0	135	118	-	-	Oct 38.67
39	09.11.2020	Colourless	7.4	9.0	96.0	75.0	-	-	
40	24.11.2020	Turbid	7.7	11.0	118	40.0	-	-	Nov- 45.37
41	02.12.2020	Turbid	7.27	12.0	115.0	52.0	-	-	
42	09.12.2020	Colourless	7.70	8.0	75.0	29.0	-	-	
43	15.12.2020	Colourless	7.20	9.0	69.0	25.0	-	-	
44	22.12.2020	Colourless	7.20	8.0	72.0	9.0	-	-	
45	29.12.2020	Turbid	7.56	7.0	84.0	9.0	-	-	Dec- 51.07

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 74 MLD STP (S.B.R) INDIRAPURAM (Jal Nigam)

S.No	Inspection and Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100ml	Fecal coliform MPN/100 ml
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)
1	01.01.2019	Turbid	7.6	30.00	200.0	42.0	-	-
2	08.01.2019	Turbid	7.7	22.65	71.20	72.0	-	-
3	15.01.2019	Turbid	7.2	17.00	88.0	98.0	-	-
4	22.01.2019	colorless	7.1	18.00	112.0	58.0	-	-
5	29.01.2019	colorless	7.1	28.0	50.4	42.0	-	-
6	05.02.2019	colorless	7.5	10.0	90.0	79.0	-	-
7	12.02.2019	Turbid	7.5	25.95	152.4	96.0	-	-
8	19.02.2019	Turbid	7.5	30.0	106.8	165.0	-	-
9	26.02.2019	Turbid	7.55	54.15	176.0	317.0	-	-
10	05.03.2019	Turbid	7.4	41.85	191.6	255.0	-	-
11	12.03.2019	Turbid	7.5	29.0	88.0	136.0	-	-
12	19.03.2019	Turbid	7.3	40.0	71.0	122.0	-	-
13	26.03.2019	colorless	7.2	21.0	106.0	98.0	-	-
14	02.04.2019	colorless	7.0	22.0	110.0	99.0	-	-
15	09.04.2019	colorless	7.6	29.0	142.0	96.0	-	-
16	16.04.2019	Turbid	7.4	21.0	163.0	100.0	-	-
17	23.04.2019	colorless	7.1	34.0	111.0	99.0	-	-
18	30.04.2019	Turbid	7.4	37.0	130.0	110.0	-	-
19	07.05.2019	Turbid	7.0	36.0	145.0	201.0	-	-
20	14.05.2019	Turbid	7.5	28.0	168.0	100.0	-	-
21	21.05.2019	Turbid	7.5	21.0	187.0	139.0	-	-
22	28.05.2019	Turbid	7.6	22.0	160.0	76.0	$39X10^6$	$32x10^6$
23	04.06.2019	Turbid	7.2	38.0	196.0	113.0	-	-
24	11.06.2019	Turbid	7.2	38.0	160.0	110.0	-	-
25	18.06.2019	colorless	7.2	28.0	107.0	99.0	-	-
26	25.06.2019	Turbid	7.1	23.0	157.0	233.0	-	-
27	02.07.2019	Turbid	7.1	26.0	122.0	100.0	-	-
28	09.07.2019	Turbid	7.0	33.0	165.0	262.0	-	-
29	16.07.2019	Turbid	7.2	35.0	137.0	259.0	-	-
30	23.07.2019	Turbid	7.3	30.0	142.0	230.0	-	-
31	31.07.2019	Turbid	7.4	26.0	109.0	179.0	-	-
32	06.08.2019	Turbid	7.3	28.0	160.0	47.0	-	-

33	13.08.2019	colorless	7.2	25.0	130.0	100.0	6800	4500
34	20.08.2019	colorless	7.6	16.0	168.0	99.0		
35	27.08.2019	Turbid	7.0	28.0	93.0	181.0	-	-
36	03.09.2019	colorless	7.2	25.0	138.0	199.0	-	-
37	10.09.2019	colorless	7.3	27.0	186.0	141.0	-	-
38	17.09.2019	Turbid	7.4	20.0	151.0	203.0	-	-
39	24.09.2019	Turbid	7.8	22.0	160.0	112.0	-	-
40	01.10.2019	colorless	7.4	30.0	120.0	270.0	-	-
41	08.10.2019	colorless	7.1	36.0	128.0	219.0	-	-
42	15.09.2019	Turbid	7.6	30.0	112.0	253.0	-	-
43	24.12.2019	Turbid	7.2	27.0	291.0	213.0	-	-

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 74 MLD STP (S.B.R) INDIRAPURAM (Jal Nigam)

S.No	Inspection and Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100ml	Fecal coliform MPN/100 ml
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)
1	24.01.2018	colorless	7.0	24.0	184.0	68.0	$2.2x10^{4}$	$1.7x10^{3}$
2	22.02.2018	colorless	7.3	36.6	337.6	170.0	$2.3x10^{5}$	$1.8x10^{4}$
3	16.03.2018	colorless	7.6	28.0	90.0	76.0	$2.1x10^{5}$	$1.7x10^{4}$
4	24.04.2018	colorless	7.2	24.0	55.0	76.0	$2.2x10^{5}$	$1.3x10^{4}$
5	23.05.2018	colorless	7.1	24.6	134.4	80.0	$2.2x10^{5}$	$1.3x10^{4}$
6	14.06.2018	colorless	7.1	28.2	120.0	84.0	$2.1x10^{4}$	$1.2x10^{3}$
7	07.07.2018	colorless	7.2	12.6	153.6	72.0	$2.1x10^{5}$	$1.5x10^{3}$
8	25.08.2021	colorless	7.4	26.4	198.0	80.0	$2.2x10^{5}$	$1.6x10^{3}$
9	15.09.2018	Colorless	7.0	24	192.8	88.0	$2.3x10^{5}$	$1.5x10^{4}$
10	04.10.2018	colorless	7.0	25.0	194.0	86.0	$2.3x10^{5}$	$1.4x10^{3}$
11	12.11.2018	colorless	7.1	21.6	150.4	78.0	$2.2x10^{5}$	$1.5x10^{4}$
12	25.12.2018	Colorless	7.6	17.0	70.4	38.0	$38x10^{5}$	$33x10^{5}$

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 74 MLD STP (S.B.R) INDIRAPURAM(Jal Nigam)

S.No	Inspection and Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100ml	Fecal coliform 100MPN/ 100ml
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)
1	19.01.2017	colorless	8.0	25.0	152.8	56.0	-	-
2	28.04.2017	colorless	7.2	24.0	120.0	52.0	-	-
3	17.05.2017	colorless	7.2	15.0	50.0	48.0	$2.9x10^{3}$	$2.1x10^{3}$
4	13.06.2017	colorless	7.3	30.0	244.0	94.0	$2.4 x10^{3}$	$2.0x10^{3}$
5	14.08.2017	colorless	7.5	16.2	106.0	74.0	$2.1x10^{4}$	$2.2x10^{3}$
6	08.09.2017	colorless	7.0	26.2	165.0	80.0	$2.3x10^{4}$	$2.0x10^{3}$
7	21.11.2017	colorless	7.0	26.0	78.0	52.0	$2.2x10^{4}$	$2.0x10^{3}$
8	18.12.2017	colorless	7.0	27.0	80.4	58.0	$2.3x10^{4}$	$1.9x10^{3}$

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (S.B.R) INDIRAPURAM

S.No	Inspection & Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100ml	Flow (Monthly Average)
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)	-
1	03.01.2022	colorless	7.73	13.0	80.0	10.0	2700	930	
2	10.01.2022	colorless	7.55	11.0	65.0	9.0	1300	680	
3	17.01.2022	turbid	7.65	12.0	69.0	13.0	920	430	
4	24.01.2022	colorless	7.37	10.0	55.0	11.0	1600	540	
5	31.01.2022	Turbid	7.2	11.0	88.0	14.0	1400	790	Jan-35938.03
6	07.02.2022	colorless	7.55	13.0	93.0	32.0	1600	430	
7	14.02.2022	colorless	7.6	15.0	90.0	17.0	1600	540	
8	21.02.2022	colorless	7.26	12.0	77.0	20.0	2500	450	
9	28.02.2022	colorless	7.33	10.0	70.0	17.0	1400	930	Feb-37317
10	08.03.2022	colorless	7.4	9.0	66.0	10.0	1600	350	
11	14.03.2022	colorless	7.6	10.0	62.0	9.0	1500	680	
12	21.03.2022	colorless	7.35	9.0	60.0	10.0	1700	400	
13	24.03.2022	Turbid	7.65	8.0	63.0	7.0	1400	680	Mar-39747.03
14	04.04.2022	Colorless	7.85	9.0	69.0	9.0	-	-	
15	11.04.2022	Colorless	7.43	8.0	64.0	10.0	1200	680	
16	18.04.2022	Colorless	7.07	10.0	79.0	8.0	2500	1100	

17	25.04.2022	Colorless	7.46	9.0	69.0	10.0	1100	830	Apr-43947.9
18	02.05.2022	colorless	7.7	10.0	76.0	8.0	2100	680	
19	09.05.2022	colorless	7.44	13.0	83.0	10.0	2500	600	
20	17.05.2022	colorless	7.3	10.0	89.0	9.0	2100	680	
21	23.05.2022	colorless	7.5	7.0	70.0	8.0	1200	920	
22	30.05.2022	colorless	7.74	6.0	60.0	9.0	1100	830	May-49183.09

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (S.B.R) INDIRAPURAM

S.No	Inspection & Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100 ml	Flow (Monthly average)
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 ml)	-
1	04.01.2021	Colourless	7.6	25.0	80.0	67.0	-	-	
2	12.01.2021	Turbid	7.9	26.0	144.0	32.0	-	-	
3	20.01.2021	Colourless	7.26	25.0	100.0	38.0	-	-	Jan- 39982.90
4	02.02.2021	Colourless	7.6	23.0	131.0	35.0	-	-	
5	10.02.2021	Colourless	7.36	28.0	200.0	68.0	-	-	
6	17.02.2021	Turbid	7.49	27.0	91.0	33.0	-	-	
7	23.02.2021	Colourless	7.12	21.0	129.0	38.0	-	-	Feb- 44219.60
8	02.03.2021	Turbid	7.5	24.0	139.0	60.0	-	-	
9	09.03.2021	Colourless	7.4	27.0	158.0	29.0	-	-	
10	16.03.2021	Colourless	7.6	23.0	175.0	47.0	-	-	
11	24.03.2021	Colourless	7.6	20.0	149.0	50.0	-	-	Mar- 48711.16
13	08.04.2021	Turbid	7.23	22.0	120.0	37.0	-	-	
14	13.04.2021	Colourless	7.56	19.0	133.0	29.0	-	-	
15	20.04.2021	Colourless	7.67	17.0	121.0	27.0	-	-	
16	28.04.2021	Turbid	7.29	24.0	160.0	28.0	-	-	Apr- 49915.36
17	12.05.2021	Turbid	7.42	16.0	122.0	38.0	-	-	
18	19.05.2021	Turbid	7.00	26.0	178.0	84.0	-	-	

19	26.05.2021	Turbid	7.40	24.0	160.0	82.0	-	-	May- 50608.06
20	01.06.2021	Turbid	7.27	34.0	120.0	75.0	-	-	
21	08.06.2021	Turbid	7.19	48.0	138.0	124.0	-	-	
22	14.06.2021	Turbid	7.45	34.0	182.0	84.0	-	-	
23	21.06.2021	Turbid	7.11	40.0	131.0	80.0	-	-	
24	28.06.2021	Turbid	7.05	44.0	146.0	90.0	-	-	Jun- 49315.83
25	06.07.2021	Turbid	7.06	26.0	122.0	72.0	-	-	
26	12.07.2021	Turbid	7.3	16.0	128.0	55.0	-	-	
27	21.07.2021	Colorless	7.4	20.0	80.0	51.0	-	-	
28	26.07.2021	Turbid	7.01	34.0	149.0	38.0	-	-	Jul- 49527.87
29	04.08.2021	Turbid	7.55	9.0	110.0	28.0	3500000	130000	
30	09.08.2021	colorless	7.13	23.0	54.0	12.0	4300000	280000	
31	16.08.2021	Turbid	7.26	24.0	197.0	59.0	2500000	210000	
32	25.08.2021	colorless	7.48	22.0	68.0	25.0	210000	140000	Aug- 50176.38
33	06.09.2021	Turbid	7.12	24.0	81.0	26.0	210000	17000	
34	13.09.2021	Turbid	7.02	56.0	222.0	101.0	49000	33000	
35	22.09.2021	Turbid	7.64	19.0	210.0	80.0	3400	1400	
36	27.09.2021	Turbid	7.64	17.0	178.0	36.0	70000	26000	Sep- 51383.8
37	07.10.2021	Turbid	7.4	14.0	79.0	28.0	1700	600	
38	11.10.2021	Colorless	7.71	10.0	71.0	10.0	1500	680	
39	20.10.2021	colorless	7.52	9.0	75.0	8.0	2200	790	
40	26.10.2021	colorless	7.3	9.0	70.0	8.0	2700.0	880	Oct-41005.22
41	02.11.2021	colorless	7.55	8.0	71.0	31.0	3400	1000	
42	08.11.2021	colorless	7.4	12.0	78.0	36.0	2100	680	

43	16.11.2021	colorless	7.3	8.0	62.0	7.0	1100	450	
44	24.11.2021	turbid	7.15	10.0	50.0	25.0	1100	830	
45	29.11.2021	colorless	7.39	8.0	68.0	8.0	1300	540	Nov- 36199.33
46	06.12.2021	colorless	7.61	10.0	74.0	9.0	1700	780	
47	13.12.2021	colorless	7.36	12.0	94.0	19.0	2100	490	
48	20.12 2021	colorless	7.29	10.0	86.0	15.0	2400	820	
49	29.12.2021	colorless	7.44	11.0	91.0	18.0	2400	820	Dec- 35981.16

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (S.B.R) INDIRAPURAM (G.D.A)

S.No	Inspection & Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100 ml	Monthly Average Flow
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)	-
1	28.01.2020	colorless	7.3	10.0	90.0	96.0	-	-	Jan-49352.77
2	04.02.2020	colorless	7.6	18.0	100.0	67.0	-	-	
3	11.02.2020	colorless	7.5	21.0	84.0	90.0	-	-	
4	18.02.2020	Colourless	7.3	19.0	78.0	61.0	-	-	Feb-47696.34
5	25.02.2020	Colourless	7.3	18.0	80.0	93.0	-	-	
6	03.03.2020	Turbid	7.4	22.0	98.0	87.0	-	-	
7	17.03.2020	Colourless	7.4	22.0	94.0	70.0	-	-	Mar-50746.25
8	09.04.2020	Colourless	7.3	17.0	97.0	-	-	-	
9	20.04.2020	Turbid	7.0	65.0	264.0	-	-	-	Apr-52474.6
10	12.05.2020	Colourless	7.4	8.0	65.0	37.0	-	-	
11	19.05.2020	Colourless	7.6	10.0	73.0	71.0	-	-	
12	26.05.2020	Colourless	7.4	9.0	66.0	59.0	-	-	May-52256.64
13	02.06.2020	Colourless	7.3	8.0	60.0	70.0	-	-	
14	09.06.2020	Colorless	7.5	9.0	58.0	74.0	-	-	
15	16.06.2020	Colorless	7.6	10.0	52.0	62.0	-	-	
16	23.06.2020	Colorless	7.4	12.0	86.0	66.0	-	-	

17	30.06.2020	Colorless	7.3	16.0	108.0	58.0	-	-	Jun-52395.56
18	07.07.2020	colorless	7.5	6.0	52.0	43.0	-	-	
19	14.07.2020	colorless	7.3	8.0	46.0	80.0	-		
20	21.07.2020	colorless	7.8	14.0	40.0	60.0	-	-	
21	28.07.2020	colorless	7.6	22.0	55.0	79.0	-	-	Jul- 53717.38
22	04.08.2020	Colourless	7.3	23.0	60.0	84.0	-	-	
23	10.08.2020	Colourless	7.4	--	--	--	-	-	
24	18.08.2020	Colourless	7.1	--	--	--	-	-	
25	24.08.2020	Colourless	8.1	25.0	89.0	72.0			
26	31.08.2020	Turbid	7.5	20.0	99.0	68.0	-		Aug- 53312.58
27	07.09.2020	Colourless	7.2	23.0	126.0	43.0		-	
28	14.09.2020	Turbid	7.6	20.0	98.0	60.0	-	-	
29	21.09.2020	Colourless	7.4	25.29	34.8	85.0	-	-	
30	28.09.2020	Turbid	7.6	14.0	76.0	88.0	-	-	Sep- 53066.36
31	05.10.2020	Turbid	7.93	24.0	79.0	72.0	-	-	
32	12.10.2020	Colourless	7.73	--	--	--	-	-	
33	19.10.2020	Colourless	8.12	16.0	92.0	76.0	-	-	
34	27.10.2020	Colourless	7.20	11.0	66.0	59.0	-	-	Oct- 50678.25
35	03.11.2020	Colourless	7.7	21.0	84.0	92.0	-	-	
36	09.11.2020	Colourless	7.0	14.0	98.0	56.0	-	-	
37	24.11.2020	Turbid	7.7	27.0	121.0	58.0	-	-	Nov- 41626.73
38	03.12.2020	Colourless	7.76	25.0	120.0	80.0	-	-	
39	09.12.2020	Colourless	7.5	21.0	101.0	55.0	-	-	
40	15.12.2020	Turbid	7.6	20.0	97.0	50.0	-	-	

41	22.12.2020	Colourless	7.5	19.0	61.0	53.0	-	-	
42	29.12.2020	urbid	7.85	20.0	76.0	82.0	-	-	Dec-45852.32

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (S.B.R) INDIRAPURAM

S.No	Inspection & Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100 ml	Flow (Monthly Average)
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)	-
1	01.01.2019	Colourless	7.2	24.30	185.6	21.0	-	-	
2	08.01.2019	Colourless	7.6	14.00	38.40	30.0	-	-	
3	15.01.2019	Colourless	7.6	16.90	106.8	64.0	-	-	
4	22.01.2019	Colourless	7.6	22.0	128.0	44.0	-	-	
5	29.01.2019	Colourless	7.4	29.0	112.0	53.0	-	-	Jan- 45906.90
6	05.02.2019	Colourless	7.6	14.06	42.8	66.0	-	-	
7	12.02.2019	Colourless	7.3	28.0	84.4	63.0	-	-	
8	19.02.2019	Colourless	7.4	29.7	62.8	70.0	-	-	
9	26.02.2019	Turbid	7.65	28.80	82.0	100.0	-	-	Feb-45794.89
10	05.03.2019	Colourless	7.6	29.0	82.0	60.0	-	-	
11	12.03.2019	Colourless	7.4	27.0	87.0	42.0	-	-	
12	19.03.2019	Turbid	7.4	14.0	113.0	74.0	-	-	
13	26.03.2019	Turbid	7.5	23.0	74.0	65.0	-	-	Mar-47465.96
14	02.04.2019	Colourless	7.4	25.0	96.0	40.0	-	-	
15	09.04.2019	Colourless	7.7	19.0	85.0	100.0	-	-	
16	16.04.2019	Colourless	7.0	25.0	81.0	72.0	-	-	
17	23.04.2019	Colorless	7.5	22.0	97.0	92.0	-	-	

18	30.04.2019	Colourless	7.0	21.0	112.0	68.0	-	-	Apr-51679.43
19	07.05.2019	Turbid	7.0	18.0	128.0	36.0	-	-	
20	14.05.2019	Colourless	7.1	20.0	114.0	41.0	-	-	
21	21.05.2019	Colourless	7.1	19.0	114.0	41.0	-	-	
22	28.05.2019	Colourless	7.7	29.0	195.0	42.0	$28x10^5$	$16x10^5$	May-52256.64
23	04.06.2019	Colourless	7.1	18.0	125.0	37.0	-	-	
24	11.06.2019	Colourless	7.4	28.0	109.0	80.0	-	-	
25	18.06.2019	Colourless	7.1	24.0	69.0	27.0	-	-	
26	25.06.2019	Colourless	7.2	24.0	121.0	93.0	-	-	Jun-52087.06
27	02.07.2019	Colourless	7.3	23.0	89.0	94.0	-	-	
28	09.07.2019	Colourless	7.6	25.0	109.0	68.0	-	-	
29	16.07.2019	Colourless	7.3	28.0	132.0	76.0	-	-	
30	23.07.2019	Colourless	7.4	26.0	123.0	80.0	-	-	
31	31.07.2019	Colourless	7.6	22.0	101.0	72.0	-	-	Jul-52047.4
32	06.08.2019	Colourless	7.0	20.0	100.0	54.0	-	-	
33	13.08.2019	Colourless	7.1	13.0	80.0	69.0	-	-	
34	20.08.2019	Turbid	7.3	20.0	140.0	70.0	-	-	
35	27.08.2019	Colourless	7.5	20.0	98.0	85.0	-	-	Aug-51969.58
36	03.09.2019	Colourless	7.2	13.0	96.0	72.0	-	-	
37	10.09.2019	Turbid	7.6	17.0	84.0	70.0	-	-	
38	17.09.2019	Turbid	7.4	17.0	84.0	70.0	-	-	
39	24.09.2019	Turbid	7.6	19.0	120.0	95.0	-	-	Sep-52055.33
40	01.10.2019	Colourless	7.1	29.0	166.0	98.0	-	-	
41	08.10.2019	Turbid	7.3	24.0	108.0	87.0	-	-	Oct-51516.77

43	24.12.2019	Colourless	7.4	23.0	68.0	80.0	-	-	Dec- 48011.51

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (S.B.R) INDIRAPURAM

S.No	Inspection & Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100ml	Fecal coliform MPN/100ml	Flow (Monthly Average)
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)	-
1	24.01.2018	colorless	7.3	28.0	248.0	88.0	$2.1x10^4$	$1.4x10^3$	46702.35
2	22.02.2018	colorless	7.1	29.0	141.6	78.0	$2.0x10^4$	$1.4x10^3$	46506.71
3	16.03.2018	colorless	7.8	25.0	66.8	70.0	$1.9x10^4$	$1.3x10^3$	46362.70
4	09.04.2018	colorless	7.3	28.5	103.2	74.0	$1.8x10^4$	$1.4x10^3$	49653.83
5	21.05.2018	colorless	7.0	20.4	96.0	70.0	$1.7x10^5$	$1.5x10^4$	52430.45
6	13.06.2018	colorless	7.5	28.5	80.0	76.0	$1.6x10^4$	$1.4x10^3$	52474.6
7	07.07.2018	colorless	7.0	11.25	168.4	78.0	$1.7x10^4$	$1.5x10^3$	52543.16
8	25.08.2021	colorless	7.0	22.0	211.0	82.0	$1.8x10^4$	$1.6x10^3$	52723.03
9	15.09.2018	colorless	7.1	26.4	209.6	78.0	$1.7x10^4$	$1.4x10^3$	52740.46
10	04.10.2018	colorless	7.3	24.0	137.0	86.0	$1.8x10^4$	$1.5x10^3$	46561.38
11	12.11.2018	colorless	7.0	25.2	168.0	84.0	$1.6x10^4$	$1.3x10^3$	45962.83
12	25.12.2018	colorless	7.48	17.2	47.6	49.0	$20x10^5$	$20x10^4$	46306.41

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (S.B.R) INDIRAPURAM (G.D.A)

S. No	Inspection & Sampling Date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100ml	Monthly AverageFlow
	Standards (Prescribed limit of effluent discharge)	-	**(6.5-9.0)**	**(30.0 mg/L)**	**(250.0 mg/L)**	**(100.0 mg/L)**	-	**(<1000 MPN/100 mL)**	-
1	19.01.2017	colorless	7.5	27.0	204.0	60.0	-	-	44675.20
2	28.04.2017	colorless	7.2	23.8	84.8	54.0	-	-	43510.07
3	17.05.2017	colorless	7.5	12.0	75.2	50.0	$3.0x10^7$	$2.3x10^6$	45979.90
4	13.06.2017	colorless	6.9	26.4	173.6	64.0	$2.7x10^7$	$2.2x10^6$	49188.2
5	14.08.2017	colorless	7.2	14.4	86.8	68.0	$1.9x10^4$	$1.9x10^3$	46536.42
6	08.09.2017	colorless	7.1	29.1	95.2	78.0	$1.8x10^4$	$1.7x10^3$	47017.33
7	21.11.2017	colorless	6.7	15.4	145.2	50.0	$1.9x10^4$	$1.6x10^3$	46172.45
8	18.12.2017	colorless	7.2	26.0	84.0	60.0	$2.0x10^4$	$1.5x10^3$	47059.70

REGIONAL OFFICE, GHAZIABAD

ANALYSIS REPORT OF 56 MLD STP (U.A.S.B) INDIRAPURAM (Jal Nigam)

S.No	Inspection and sampling date	Color	pH	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100 ml	Flow Monthly Average
	Standards (Prescribed limit of effluent discharge)	-	(6.5-9.0)	(30.0 mg/L)	(250.0 mg/L)	(100.0 mg/L)	-	(<1000 MPN/100 mL)	
1	03.01.2022	turbid	7.83	20.0	92.0	45.0	220000	110000	-
2	10.01.2022	turbid	8.0	21.0	89.0	43.0	68000	37000	-
3	17.01.2022	turbid	7.51	28.0	92.0	48.0	70000	46000	-
4	24.01.2022	turbid	7.66	24.0	99.0	43.0	63000	34000	-
5	31.01.2022	turbid	7.16	22.0	96.0	38.0	58000	31000	Jan-56.00
6	07.02.2022	Turbid	7.87	26.0	93.0	32.0	43000	23000	-
7	14.02.2022	Turbid	7.73	23.0	84.0	30.0	49000	23000	-
8	21.02.2022	Turbid	7.80	27.0	95.0	36.0	41000	34000	-
9	28.02.2022	Turbid	7.84	25.0	90.0	30.0	58000	31000	Feb-43.83
10	08.03.2022	Turbid	8.0	26.0	86.0	36.0	41000	34000	-
11	14.03.2022	Turbid	7.4	27.0	87.0	38.0	94000	46000	-
12	21.03.2022	Turbid	7.18	25.0	82.0	32.0	43000	22000	-
13	24.03.2022	Turbid	7.21	20.0	97.0	30.0	120000	94000	Mar-43.86
14	04.04.2022	Turbid	7.55	24.0	95.0	34.0	280000	110000	-
15	11.04.2022	Turbid	7.68	26.0	92.0	31.0	210000	130000	-
16	18.04.2022	Turbid	7.7	25.0	97.0	39.0	220000	130000	-
17	25.04.2022	Turbid	7.66	27.0	94.0	42.0	4300000	2300000	Apr-45.56
18	02.05.2022	Turbid	7.8	29.0	97.0	47.0	480000	270000	-

Annexure - XVII

उत्तर प्रदेश राज्य औद्योगिक
विकास प्राधिकरण

UPSIDA

क्षेत्रीय कार्यालय
यू0पी0एस0आई0डी0ए0,
सी–2, चर्तुथ तल, महालक्ष्मी माल,
आर0डी0सी0 राजनगर
गाजियाबाद(उ0प्र0)
फोन : 2821103
फैक्स : 2822157
वेब साइट : www.upsidc.com
CIN : U26960UP1961SGC002834

Mr. Jagdish Parwani,
Director (A & F),
National Capital Region Planning Board,
1st Floor, Core-4B,
India Habitat Centre,
Lodhi Road, New Delhi – 110 003

पत्रांक ५५०९ /एसआईडीए/ दिनांक– ०६-०७-२२

विषयः– ओ0ए0 संख्या – 16/2014 में माननीय एन0जी0टी0 द्वारा दिनांक 13.05.2022 के आदेश द्वारा गठित समिति की दिनांक 23.06.2022 को सम्पन्न बैठक के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 28.06.2022 का संदर्भ ग्रहण करने का कष्ट करें जिसके द्वारा ओ0ए0 संख्या – 16/2014 में माननीय एन0जी0टी0 द्वारा दिनांक 13.05.2022 के आदेश द्वारा गठित समिति की दिनांक 23.06.2022 को सम्पन्न बैठक के कार्यवृत्त प्रेषित किया गया है।

कार्यवृत्त में प्राधिकरण से सम्बन्धित बिन्दुओं पर अनुपालन आख्या पत्र के साथ संलग्न है।

भवदीय,

संलग्नक :– यथोक्त।

(राकेश झा)
क्षेत्रीय प्रबन्धक

पत्रांक /एसआईडीए/ दिनांक–

प्रतिलिपि मय संलग्नक सूचनार्थ एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषितः–

1. अपर नगर आयुक्त, नगर निगम, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, गाजियाबाद।

(राकेश झा)
क्षेत्रीय प्रबन्धक

नोटः– आवंटन एवं आवंटन के पश्चात आवंटी सुविधाओं हेतु उत्तर प्रदेश की Single window portal www.niveshmitra.up.nic.in पर रजिस्टर कर आवेदन करें।

Compliance of directions issued by the committee on point number 8.4, 8.5 and 8.6 of the minutes of meeting dated 23-06-2022 held at NCR Planning Board in the matter of O.A. 16/2014, Hazi Arif V/s. State of U.P. and others

8.4 The plan of action as directed has been prepared by UPPCB in consultations with UPSIDA and the same is being submitted by UPPCB.

8.5 The position with regard to the directions is as follows –

a. Industrial Area Sahibabad has been developed by acquiring 1679 acres of land way back in 1970s. As per records 1827 Plots have been developed on acquired land totaling 1426.75 Acres. The area is fully allotted.
b. 147 number of unit have become sick as per records and are either closed or liquidation proceedings are going on in NCLT/Courts. No allotments have been made in the area since 2000.
c. It's a multiproduct area. Units are allotted with the condition that they shall obtain NOC from Pollution control board before operating. In compliance to above units are operating as per the conditions laid down by UPPCB. The area is handed over to Ghaziabad Nagar Nigam for maintenance for Roads, Parks, Drains on 03-02-1981.
d. There is no provision for CETP or common STP in the area and no such land stands reserved for the above facilities. Individual units maintain their ETPs and Septic tank/Soak pit as per the conditions laid down by UPPCB. Further it is submitted that a multiproduct CETP was not known to be feasible.
e. At present there is no land availability in the area for a CETP or common STP.

8.6 No representations have been received from any of the occupants alongwith the Sahibabad drain.

Regional Manager
HSIIDC Ghaziabad

Annexure - XVIII

Annexure-1

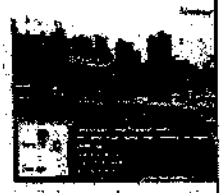
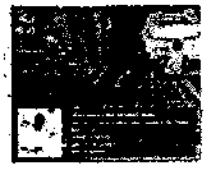
Regional Office, U.P. Pollution Control Board, Ghaziabad.

Inspected By: Er. Ranjeet Singh (J.E.), Er. Anshul Sharma (J.E.), Mr. Druv Dev Verma (L.A.), Dr. Anuj Kumar Yadav (J.R.F.)

Sahibabad Drain Survey

Date 08.12.2020 to 11.12.2020

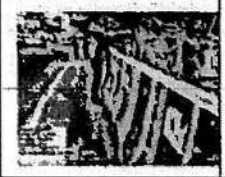
S.No.	Sample code	Drain Name & Address	Photo	Inspection date	Latitude Longitude	pH Colour Odour	BOD (mg/L)	COD (mg/L)	TS (mg/L) TDS (mg/L) TSS (mg/L)	Flow (MLD)	Type of wastewater
1.	R-1	Sahibabad drain, Village, Pasonda near Air Force boundary, Ghaziabad		08.12.2020	28°41'21" N 77°21'37" E	7.64 Turbid Faint	105	801	1539 1403 136	Not taken	Residentia l
2.	R-2	Sahibabad drain, Sector-2 Rajendra Nagar, Ghaziabad		08.12.2020	28°41'2" N 77°21'19" E	7.39 Yellowish Unpleasant	74	736	2204 1550 654	Not taken	Residentia l
3.	R-3	Sahibabad drain, Rajbagh Metro Station, Shalimar Garden, Ghaziabad		09.12.2020	28°40'38" N 77°20'43" E	7.28 Blackish Unpleasant	98	482	2285 1577 708	12.49	Residentia l
4.	R-4	Sahibabad drain, Shiv Balaji Dharam Kanta, Garima Garden Ghaziabad		08.12.2020	28°41'14" N 77°20'28" E	7.40 Yellowish Faint	146	701	2442 1963 479	Not taken	Residentia l

5.	R-5	Sahibabad drain, Shiv Mandir, Shalimar Garden, Ghaziabad		08.12.2020	28°41'14" N 77°20'28" E	7.02 Blackish Unpleasant	190	334	3868 2853 1015	Not taken	Residentia l
6.	R-6	Sahibabad drain, Bhopura Tiraha, Ghaziabad		08.12.2020	28°41'46" N 77°20'1" E	7.04 Blackish Faint	191	840	2680 2322 358	Not taken	Residentia l
7.	R-7	Sahibabad drain, Balaji Service Center, Bhopura, Ghaziabad		09.12.2020	28°41'44" N 77°20'8" E	7.22 Blackish Unpleasant	128	439	2535 1982 553	24.45	Residentia l
8.	R-8	Sahibabad drain, Jaidevi Vidya Mandir, Bhopura, Ghaziabad		09.12.2020	28°41'43" N 77°20'13" E	7.32 Blackish Unpleasant	131	502	2549 2073 476	69.90	Residentia l
9.	R-9	Sahibabad drain, Buland Traders Company, Shalimar Garden, Ghaziabad		09.12.2020	28°41'25" N 77°20'10" E	7.39 Blackish Unpleasant	129	286	2600 2070 530	18.29	Residentia l
10.	R-10	Sahibabad drain, Shalimar Garden Ext-1, Ghaziabad		09.12.2020	28°41'10" N 77°20'18" E	7.17 Blackish Unpleasant	130	638	2625 1949 676	72.30	Residentia l
11.	R-11	Sahibabad drain, Shaheed Nagar, Gali No-6, Ghaziabad		09.12.2020	28°41'2" N 77°20'19" E	7.13 Blackish Unpleasant	156	1134	2990 1834 1156	71.54	Residentia l

12.	R-12	Sahibabad drain , Shaheed nagar Metro Pillar No. 149 Ghaziabad		09.12.2020	28°40'37" N 77°20'15" E	7.17 Blackish Unpleasant	203	833	2675 1629 1046	Not taken	Residentia l
13.	R-13	Sahibabad drain , Shaheed nagar Metro Pillar No. 148 Ghaziabad		09.12.2020	28°40'37" N 77°20'14" E	7.20 Blackish Faint	205	388	2556 2009 547	6.42	Residentia l
14.	RI-14	Sahibabad drain, near Prakash Industrial Area, Ghaziabad		09.12.2020	28°40'35" N 77°20'14" E	7.41 Blackish Unpleasant	222	623	2542 1863 679	117.93	Residentia l + industrial
15.	R-15	Sahibabad drain , STP Pump Station, near Janakpuri, Ghaziabad		09.12.2020	28°40'26" N 77°20'11" E	7.61 Blackish Unpleasant	204	688	2887 1977 910	334.63	Residentia l + industrial
16.	R-16	Sahibabad drain , Brij Vihar, . Sahibabad dain Bridge,Ghaziabad		10.12.2020	28°40'10" N 77°19'54" E	7.2 Blackish Unpleasant	151	249	2916 1866 1050	126.10	Residentia l + industrial
17.	I-17	Sahibabad drain, Times of India, Surya Nagar, Railway Bridge,Site-4, Ghaziabad		10.12.2020	28°39'43" N 77°20'10" E	6.3 Turbid Unpleasant	283	561	3950 3224 726	Not taken	Residentia l + industrial
18.	RI-18	Sahibabad drain , 16/A/6 Jain Marble Centre, Site-4, Sahibabad, Ghaziabad		10.12.2020	28°39'43" N 77°20'15" E	7.2 Turbid Unpleasant	243	454	4393 3684 726	8.57	Residentia l + industrial

19.	RI-19	Sahibabad drain , near Police Chowki, Surya Nagar, Site-4, Ghaziabad		10.12.2020	28°39'44" N 77°20'14" E	9.0 Purplish Faint	99	247	7940 7125 815	5.05	Residentia l + industrial
20.	I-20	Sahibabad drain , Near Imperial Park, Site-4, Ghaziabad		10.12.2020	28°39'37" N 77°20'17" E	7.6 Turbid Unpleasant	115	270	2907 2171 736	188.54	Residentia l + industrial
21.	I-21	Sahibabad drain 64/6/6-7, Dheer Exports, Site-4, Sahibabad, Ghaziabad		10.12.2020	28°39'18" N 77°20'33" E	7.3 Turbid Unpleasant	188	285	2874 2051 823	1.07	Residentia l + industrial
22.	R-22	Sahibabad drain , Shyam Park, Ghaziabad		10.12.2020	28°40'29" N 77°22'2" E	7.2 Turbid Unpleasant	204	683	3124 2408 716	19.15	Residentia l
23.	RI-23	Sahibabad drain , Rajendra Nagar Indus. Area+ Shyam Park Ghaziabad		10.12.2020	28°40'28" N 77°22'2" E	7.0 Turbid Unpleasant	131	377	3706 3075 631	13.02	Residentia l + industrial
24.	RI-24	Sahibabad drain , Rajendra Nagar + Shyam Park Ghaziabad		10.12.2020	28°40'29" N 77°22'3" E	7.1 Turbid Unpleasant	126	207	3781 3096 685	5.43	Residentia l + industrial

25.	RI-25	Sahibabad drain Mix Drain(16+17+18) No Drain Ghaziabad		10.12.2020	28°40'38" N 77°20'43" E	7.2 Turbid Unpleasant	205	330	3424 2919 505	Not taken	Residentia l+ industrial
26.	RI-26	Sahibabad drain , Marina Stone Pvt Ltd, Shahibabad , Ghaziabad		10.12.2020	28°40'11" N 77°22'20" E	7.3 Turbid Unpleasant	178	331	3850 3207 643	6.40	Residentia l+ industrial
27.	I-27	Sahibabad drain , Link Road near Flyover, Shahibabad, Ghaziabad		10.12.2020	28°40'8" N 77°22'12" E	7.2 Turbid Unpleasant	167	291	3663 2989 674	39.96	Residentia l+ industrial
28.	I-28	Sahibabad drain, A-11,A/2 Ambica Packaging, Site-4, Shahibabad, Ghaziabad		10.12.2020	28°39'59" N 77°21'56" E	7.3 Turbid Unpleasant	187	260	3609 3039 570	49.30	Residentia l+ industrial
29.	I-29	Sahibabad drain , 49/34 Savita Steel Pvt Ltd. Site-4, Shahibabad, Ghaziabad		10.12.2020	28°39'39" N 77°21'20" E	7.3 Turbid (Blackish) Unpleasant	161	254	3665 3071 594	77.22	Residentia l+ industrial
30.	I-30	Sahibabad drain, Galaxy Cinema, Site-4, Sahibabad, Ghaziabad		10.12.2020	28°39'16" N 77°20'42" E	7.4 Turbid Unpleasant	71	302	3532 3047 485	35.71	Residentia l+ industrial

31.	I-31	Sahibabad drain, near Bharat Electronics, Sahibabad, Ghaziabad		11.12.2020	28°38'57" N 77°20'09" E	6.15 Blackish Unpleasant	48	243	2926 2292 634	10.2	Residentia l + industrial
32.	I-32	Sahibabad drain , Near Bhushan Steel, Sahibabad, Ghaziabad		11.12.2020	28°38'49" N 77°20'01" E	7.24 Blackish Faint	59	169	3050 2422 628	36.91	Residentia l + industrial
33.	RI-33	Sahibabad drain , G.D.A Vaishali Sec-1, Ghaziabad		11.12.2020	28°38'35" N 77°20'08" E	7.15 Blackish Unpleasant	46	269	2955 2464 491	126.94	Residentia l + industrial
34.	RI-34	Sahibabad drain, Tapping Point Vaishali, Ghaziabad		11.12.2020	28°38'11" N 77°21'57" E	7.26 Blackish Unpleasant	56	277	3257 2404 853	67.76	Residentia l + industrial

(Anshul Sharma)
(J.E.)

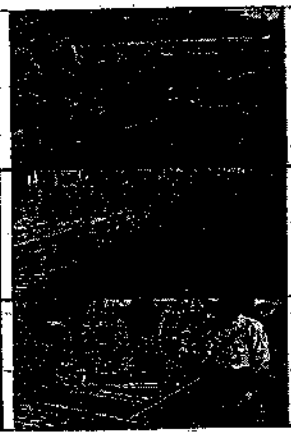
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(J.E.)

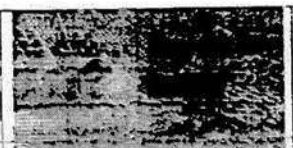
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(R.O.)

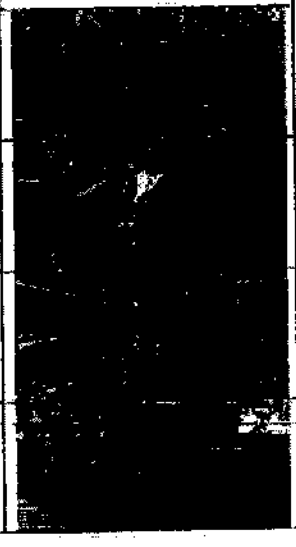
Annexure-1

REGIONAL OFFICE
U.P POLLUTION CONTROL BOARD
GHAZIABAD

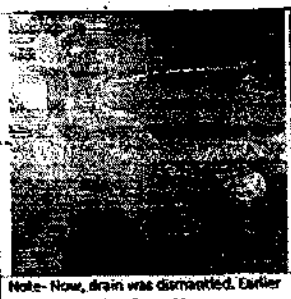
Analysis Report of Sahibabad Drain Survey on dated 07.04.2022

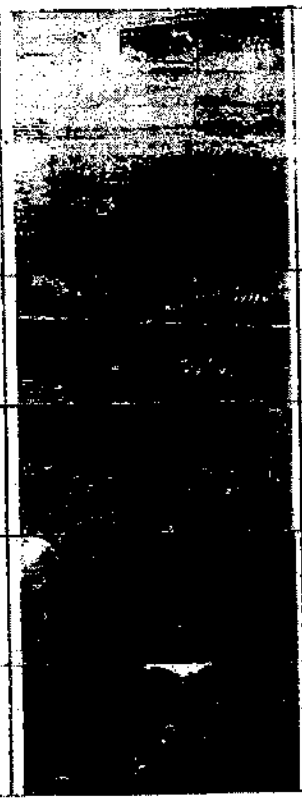
S. No.	Drain Name & Address	Photographs with GPS Coordinates	Latitude	Longitude	pH	Colour	Odour	BOD	COD	TSS	TC (MPN/ 100ml)	FC (MPN/ 100ml)
1.	R1 Sahibabad Drain, Vill-Pasonda near Air Force boundry, Ghaziabad		28°.41'21"N	77°.21'37"E	7.42	Pale	Faint	98.0	768.0	137.0	$15X10^5$	$12X10^5$
2.	R2 Sahibabad Drain, Sec-2, Rajender Nagar, Ghaziabad		28°.41'2"N	77°.21'19"E	7.44	Turbid	Faint	72.0	728.0	588.0	$14X10^5$	$11X10^5$
3.	R3 Sahibabad Drain near Rajbagh Metro Station Shalimar Garden, Ghaziabad		28°.40'38"N	77°.20'43"E	7.39	Yellowish	Faint	102.0	493.0	667.0	$47X10^5$	$40X10^5$

4.	R4 Sahibabad Drain near Shiv Balaji Dharam Kanta, Garima Garden, Ghaziabad		28°.41'35"N	77°.20'41"E	7.58	Turbid	Faint	133.0	650.0	533.0	$26X10^5$	$21X10^5$
5.	R5 Sahibabad Drain Near Shiv Mandir Shalimar Garden, Ghaziabad		28°.41'14"N	77°.20'28"E	7.27	Turbid	Faint	172.0	483.0	980.0	$24X10^5$	$21X10^5$
6.	R6 Sahibabad Drain Bhopura Tiraha, Ghaziabad		28°.41'46"N	77°.20'1"E	7.20	Blackish	Faint	155.0	876.0	380.0	$17X10^5$	$14X10^5$
7.	R7 Sahibabad Drain Balaji Service Station Bhopura, Ghaziabad		28°.41'44"N	77°.20'8"E	6.61	Blackish	Unpleasant	118.0	482.0	477.0	$38X10^5$	$32X10^5$
8.	R8 Near Jai Devi Vidya Mandir Bhopura, Ghaziabad		28°.41'43"N	77°.20'13"E	6.77	Blackish	Unpleasant	122.0	528.0	525.0	$39X10^5$	$33X10^5$
9.	R9 Sahibabad Drain Buland Traders Company Shalimar Garden, Ghaziabad		28°.41'25"N	77°.20'10"E	7.00	Blackish	Unpleasant	115.0	344.0	473.0	$14X10^5$	$11X10^5$

10.	R10 Sahibabad Drain, Shalimar Garden Extension-1, Ghaziabad		28°.41'30"N	77°.20'18"E	7.35	Blackish	Unpleasant	108.0	705.0	733.0	22X10²	17X10²
11.	R11 Sahibabad Drain Saheed Nagar Gali No-6, Ghaziabad		28°.41'2"N	77°.20'19"E	7.33	Blackish	Unpleasant	142.0	989.0	1026.0	19X10²	12X10²
12.	R12 Sahibabad Drain Shaheed Nagar Metro Pillar No-9, Ghaziabad		28°.40'37"N	77°.20'15"E	7.25	Blackish	Faint	180.0	773.0	805.0	15X10²	11X10²
13.	R13 Sahibabad Drain Shaheed Nagar Metro Pillar No-148, Ghaziabad		28°.40'37"N	77°.20'14"E	7.09	Blackish	Unpleasant	188.0	379.0	560.0	43X10²	35X10²
14.	R14 Sahibabad Drain near Prakash Industrial area Ghaziabad		28°.40'35"N	77°.20'14"E	7.12	Blackish	Unpleasant	203.0	734.0	655.0	63X10²	46X10²
15.	R15 Sahibabad Drain STP Pump Station Nanakpuri, Ghaziabad		28°.40'26"N	77°.20'11"E	6.90	Blackish	Unpleasant	183.0	720.0	1030.0	35X10²	24X10²

16.	R16 Sahibabad Drain Brijvihar, Ghaziabad		28°.40'10"N	77°.19'54"E	7.08	Blackish	Unpleasant	144.0	250.0	980.0	92X10⁵	54X10⁵
17.	R17 Sahibabad drain near Times of India, Ghaziabad		28°.39'43"N	77°.20'10"E	5.57	Blackish	Unpleasant	210.0	312.0	825.0	22X10⁵	17X10⁵
18.	R18 Sahibabad Drain near 16/A/6 Jain Marble Kraft, Ghaziabad		28°.39'43"N	77°.20'15"E	7.48	Brownish	Faint	187.0	483.0	830.0	11X10⁵	79X10⁵
19.	R19 Sahibabad Drain near Police Chowki Surya Nagar, Ghaziabad		28°.39'44"N	77°.20'14"E	7.03	Blackish	Unpleasant	86.0	172.0	710.0	35X10⁵	70X10⁵
20.	I20 Sahibabad Drain near Imperial Park, Site-4, Ghaziabad		28°.39'37"N	77°.20'17"E	7.15	Blackish	Faint	150.0	216.0	668.0	15X10⁵	40X105
21.	I21 Sahibabad Drain near Dheer Export 64/6/6-7 Site-4, Sahibabad Ghaziabad		28°.39'18"N	77°.20'33"E	7.72	Turbid	Faint	172.0	296.0	846.0	22X10⁵	21X10⁵
22.	R22 Sahibabad Drain near Shyam		28° 40'29"N	77°.22'2"E	7.39	Turbid	Faint	187.0	677.0	689.0	11X10⁵	26X10⁵

	Park, Ghaziabad											
23.	RI23 Sahibabad Drain near Rajender Nagar Industrial area plus Shyam Park, Ghaziabad		28°.40'29"N	77°.22'2"E	7.18	Blackish	Unpleas ant	140.0	422.0	705.0	45X10"	47X10"
24.	RI24 Sahibabad Drain near Rajender Nagar Industrial area plus Shyam Park, Ghaziabad	Note- Now, drain was dismantled. Earlier Sample was taken from this area.	28°.40'29"N	77°.22'3"E								
25.	RI 25 Sahibabad Mixed drain (R22+RI23), Ghaziabad		28°.40'27"N	77°.22'02"E	7.22	Blackish	Faint	195.0	392.0	618.0	26X10"	14X10"
26.	RI26 Sahibabad Drain near Mazma Stone Pvt. Ltd. Sahibabad, Ghaziabad		28°.40'11"N	77°.22'20"E	7.25	Blackish	Unples sant	166.0	246.0	700.0	24X10"	14X10"

27.	I27 Sahibabad Drain Link Road near [illegible] Sahibabad Ghaziabad		28° 40'8"N	77° 22'12"E	7.36	Blackish	Unplea sant	152.0	297.0	734.0	39X10³	20X10³
28.	I28 Sahibabad Drain u/s I-1 Ambika Packaging Sec-4, Sahibabad Ghaziabad		[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible].0	510.0	70X10³	12X10³
29.	I29 Sahibabad Drain Savita Steels Pvt Ltd Plot No-49/34, Ghaziabad		28°.39'39"N	77°.21'20"E	7.27	Blackish	Unplea sant	168.0	240.0	683.0	24X10³	21X10³
30.	I30 Sahibabad Drain near Galaxy Cinema, Sahibabad, Ghaziabad		28°.39'16"N	77°.20'42"E	7.59	Blackish	Unplea sant	82.0	310.0	508.0	25X10³	21X104
31.	I31 Sahibabad Drain near Bharat Electronic, Sahibabad Ghaziabad		28°.38'57"N	77°.20'09"E	7.15	Blackish	Unplea sant	52.0	233.0	682.0	32X10³	17X10³
32.	I32 Sahibabad Drain near Tata Steel Site-4, Industrial area, Ghaziabad		28°.38'49"N	77°.20'01"E	7.06	Blackish	Unplea sant	73.0	245.0	638.0	21X10³	14X10³

33.	033 Sahibabad Drain, GDA Vaishali, Sector-I, Ghaziabad		28°38'35"N	77°20'08"E	6.85	Blackish	Unplea sant	26.0	338.0	395.0	40X10	33X10
34.	034 Sahibabad Drain near Tagore Point, Ghaziabad		28° [illegible] N	[illegible]°20'14"E	7.25	Blackish	Unplea sant	[illegible]	350.0	420.0	26/30	12X10

Annexure - XIX

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail : roghaziabad@uppcb.in

संदर्भ संख्या : 1293/प्र०प्रा०-261/2022 दिनांक 06/08/2022

To,

Director (A&F)
National Capital Region Planning Board
I[st] Floor, Core – 4B, India Habitat Centre
New Delhi

Subject: Compliance of directions given by National Capital Region Planning Board, Delhi in the IV[th] meeting in compliance of Hon'ble National Green Tribunal's order in O.A. 16/2014 titled Hazi Ariff Vs State of U.P. & Ors.

Sir,

Please refer to the Minutes of Meeting dated 25.07.2022 in above mentioned subject. In direction 3(vi) of said MoM, UPSIDA and UPPCB are advised to revisit the matter regarding possibilities of construction of multiproduct CETP and availability of land for the said purpose. With regards to availability of land, UPSIDA has independently communicated the status to NCRPB. Submission along with legal stipulations involved with regards to industries in the catchment of Sahibabad drain and construction of multiproduct CETP is annexed herewith for your kind perusal and further necessary action.

Yours Sincerely,

Enclosure: As above.

(Utsav Sharma)
Regional Officer

Copy to: Chief Environmental Officer (Circle-1), Uttar Pradesh Pollution Control Board, Lucknow.

Regional Officer

Compliance of Directions issued by NCR Planning Board in the IVth Meeting Under the Chairmanship of Member Secretary, NCRPB on 20.07.2022

In compliance of order passed by Hon'ble National Green Tribunal on 13.05.2022 in OA 16/2014 titled Hazi Ariff Vs State of U.P & Ors, fourth meeting was held under the Chairmanship of Member Secretary, NCRPB on 20.07.2022. Compliance of points relevant to the State Pollution Control Board is as below:

Direction 3(vi): In the matter of possibilities of construction of multiproduct CETP and availability of land for the said purpose, UPSIDA and UPPCB are advised to sincerely revisit the matter and come out with clear views along with legal stipulations involved, if any.

In view of above, it is humbly submitted that State Board as well as UPSIDA are open to adapting any new technology which helps in abatement and control of pollution. Discussion in this regard was also held in the meeting called under the Chairmanship of District Magistrate, Ghaziabad on 27.07.2022 and was attended by representatives of NMCG as well.

Regional Manager, UPSIDA has communicated that as per UPSIDA's policy, plots having covered area of less than 5% are considered as vacant. Drone survey has been carried out to identify such plots and 29 such plots have been identified. Although, 24 of these plots were allotted more than 10 years back, 2 have obtained stay against cancellation and 2 plots are encroached/graveyard exist on them, UPSIDA shall strive to cancel the allotment and take back possession so that same can be re-alloted/reused for necessary facilities. Also, it has been decided in the meeting held on 27.07.2022 that till further progress is made in terms of identification and shortlisting of such plots, technical support shall be sought from NMCG in terms of technology and hydraulic capacity of the CETP which shall also give a clearer picture with regards to area requirement for development of such a facility.

It is pertinent to mention that in present scenario, the Sahibabad drain is tapped at 74 MLD terminal STP installed at Indrapuram, Ghaziabad, besides this SPS has also been installed at the J-Point, through which around 17 MLD is tapped into 56 MLD UASB based STP. Presently, both these STPs are being operated under One City One Operator scheme of UP Jal Nigam.

Although, STPs are able to tap and treat the flow from Sahibabad drain but in case of shock loads, more so in cases where heavy metals and non biodegradable toxic elements are involved, efficacy of STP is bound to get impacted.

Further, it is also important to state that the State Board has carried out samplings in the Sahibabad drain for purpose of profiling pollutant concentration at different locations, said exercise has been carried out in December 2020 and more recently in the April, 2022. During both samplings, it has come to fore that load of chemical pollutants in the drain is on higher side even before it enters the catchment of the Sahibabad industrial area, tabular representation of same is annexed as ***Annexure I.*** This is primarily due to operation of unauthorized industries operating in non-conforming residential areas, an issue which has been flagged by the State Board and letters have been sent to electricity departments as well as land owning agencies. This issue has also been brought to the notice of Hon'ble National Green Tribunal in *OA 648/2019 M/s Hindon River Resorts Pvt. Ltd & anr versus Ghaziabad Development Authority & Ors.* and the Oversight Committee, NGT, Uttar Pradesh constituted by Hon'ble Tribunal has made recommendations accordingly which have been incorporated in order passed by Hon'ble Tribunal on 29.09.2020 in the said matter.

The onus of closing illegal industries operating in non-confirming/residential areas is primarily of town planning authorities and land owning authorities as directed by Hon'ble Tribunal in order dated 09.07.2019 in OA 359/2019, *Mohammad Yusuf Abdullah Shaikh & Ors Versus State of Maharashtra and Ors* and reiterated in order dated 30.10.2019 in OA 65/2019. Besides this, the said matter of operation of illegal units in non-conforming/residential area and agencies responsible to deal with them has also been dealt by Hon'ble Allahabad High Court vide order dated 13.08.2003 in *2003(6)AWC 4742 Smt Mithlesh Jain versus State of UP* and others. Housing & Urban Planning Department has also issued relevant orders in compliance of said orders of Hon'ble High Court vide letter dated 05.09.2003. Letter issued by Principal Secretary, Environment, Forest & Climate Change, UP in this regard on 28.11.2019 has been annexed as ***Annexure II*** for kind perusal.

In Ghaziabad, a multi-department team has been constituted by District Magistrate, Ghaziabad for taking action against illegal units. The said team has since January, 2020 closed down 170 illegal units in the catchment of Sahibabad drain in Ghaziabad. As electricity disconnection is one of the actions taken by the joint team to shut down illegal units and is one of the precursors to setting up an industry, Regional Officer, UPPCB, Ghaziabad has sent a letter to the Chief Engineer (Distribution), Ghaziabad to ensure that no electrical connection for commercial/industrial purpose is given in residential areas. In view of said letter of Board, Chief Engineer (Distribution) has further issued directions to all Executive Engineers to ensure compliance of directions of Hon'ble Courts and Tribunal and ensure that no industrial electrical connections are given in residential areas, copy of same is annexed as ***Annexure III.*** Implementation of these directions shall lead to reduction in mushrooming of unauthorized water polluting units in the catchment of the Sahibabad drain and shall have a tangible positive impact on the water quality of the drain. Directions in this regards have also been given by District Magistrate, Ghaziabad vide letter dated 31.12.2020, copy of same is annexed as ***Annexure IV***.

Besides this, Board takes regular action against defaulting water polluting units in authorized industrial area under the relevant sections of Water (Prevention & Control of Pollution) Act, 1974. Since January, 2020, besides initiating action by means of issuing showcause/closure notices, Board has also imposed environmental compensation of Rs 2,69,09,531/- against 57 defaulting units in conforming area in the catchment of Sahibabad drain.

(D.D. Verma)
L.A.

(Kishan Singh)
A.E.E.

Regional Officer,

Sunil_RO Sir_2022-23

Annexure-1

Regional Office, U.P. Pollution Control Board, Ghaziabad.

Inspected By: Er. Ranjeet Singh (J.E.), Er. Anshul Sharma (J.E.), Mr. Druv Dev Verma (L.A.), Dr. Anuj Kumar Yadav (J.R.F.)

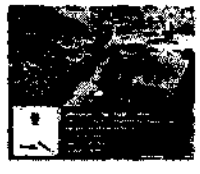
Sahibabad Drain Survey

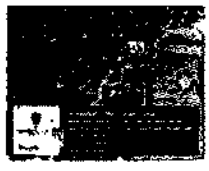
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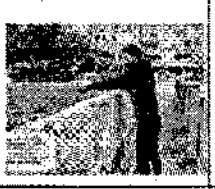
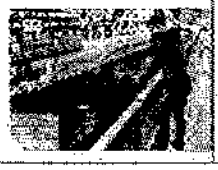
S.No.	Sample code	Drain Name & Address	Photo	Inspection date	Latitude Longitude	pH Colour Odour	BOD (mg/L)	COD (mg/L)	TS (mg/L) TDS (mg/L) TSS (mg/L)	Flow (MLD)	Type of wastewater
1.	R-1	Sahibabad drain, Village, Pasonda near Air Force boundary, Ghaziabad		08.12.2020	28°41'21" N 77°21'37" E	7.64 Turbid Faint	105	801	1539 1403 136	Not taken	Residential
2.	R-2	Sahibabad drain, Sector-2 Rajendra Nagar, Ghaziabad		08.12.2020	28°41'2" N 77°21'19" E	7.39 Yellowish Unpleasant	74	736	2204 1550 654	Not taken	Residential
3.	R-3	Sahibabad drain, Rajbagh Metro Station, Shalimar Garden, Ghaziabad		09.12.2020	28°40'38" N 77°20'43" E	7.28 Blackish Unpleasant	98	482	2285 1577 708	12.49	Residential
4.	R-4	Sahibabad drain, Shiv Balaji Dharam Kanta, Garima Garden Ghaziabad		08.12.2020	28°41'14" N 77°20'28" E	7.40 Yellowish Faint	146	701	2442 1963 479	Not taken	Residential

5.	R-5	Sahibabad drain, Shiv Mandir, Shalimar Garden, Ghaziabad		08.12.2020	28°41'14" N 77°20'28" E	7.02 Blackish Unpleasant	190	334	3868 2853 1015	Not taken	Residentia l
6.	R-6	Sahibabad drain, Bhopura Tiraha, Ghaziabad		08.12.2020	28°41'46" N 77°20'1" E	7.04 Blackish Faint	191	840	2680 2322 358	Not taken	Residentia l
7.	R-7	Sahibabad drain, Balaji Service Center, Bhopura, Ghaziabad		09.12.2020	28°41'44" N 77°20'8" E	7.22 Blackish Unpleasant	128	439	2535 1982 553	24.45	Residentia l
8.	R-8	Sahibabad drain, Jaidevi Vidya Mandir, Bhopura, Ghaziabad		09.12.2020	28°41'43" N 77°20'13" E	7.32 Blackish Unpleasant	131	502	2549 2073 476	69.90	Residentia l
9.	R-9	Sahibabad drain, Buland Traders Company, Shalimar Garden, Ghaziabad		09.12.2020	28°41'25" N 77°20'10" E	7.39 Blackish Unpleasant	129	286	2600 2070 530	18.29	Residentia l
10.	R-10	Sahibabad drain, Shalimar Garden Ext-1, Ghaziabad		09.12.2020	28°41'10" N 77°20'18" E	7.17 Blackish Unpleasant	130	638	2625 1949 676	72.30	Residentia l
11.	R-11	Sahibabad drain, Shaheed Nagar, Gali No-6, Ghaziabad		09.12.2020	28°41'2" N 77°20'19" E	7.13 Blackish Unpleasant	156	1134	2990 1834 1156	71.54	Residentia l

12.	R-12	Sahibabad drain , Shaheed nagar Metro Pillar No. 149 Ghaziabad		09.12.2020	28°40'37" N 77°20'15" E	7.17 Blackish Unpleasant	203	833	2675 1629 1046	Not taken	Residentia l
13.	R-13	Sahibabad drain , Shaheed nagar Metro Pillar No. 148 Ghaziabad		09.12.2020	28°40'37" N 77°20'14" E	7.20 Blackish Faint	205	388	2556 2009 547	6.42	Residentia l
14.	RI-14	Sahibabad drain, near Prakash Industrial Area, Ghaziabad		09.12.2020	28°40'35" N 77°20'14" E	7.41 Blackish Unpleasant	222	623	2542 1863 679	117.93	Residentia l + industrial
15.	R-15	Sahibabad drain , STP Pump Station, near Janakpuri, Ghaziabad		09.12.2020	28°40'26" N 77°20'11" E	7.61 Blackish Unpleasant	204	688	2887 1977 910	334.63	Residentia l + industrial
16.	R-16	Sahibabad drain , Brij Vihar, . Sahibabad dain Bridge.Ghaziabad		10.12.2020	28°40'10" N 77°19'54" E	7.2 Blackish Unpleasant	151	249	2916 1866 1050	126.10	Residentia l + industrial
17.	I-17	Sahibabad drain, Times of India, Surya Nagar, Railway Bridge,Site-4, Ghaziabad		10.12.2020	28°39'43" N 77°20'10" E	6.3 Turbid Unpleasant	283	561	3950 3224 726	Not taken	Residentia l + industrial
18.	RI-18	Sahibabad drain , 16/A/6 Jain Marble Centre, Site-4, Sahibabad, Ghaziabad		10.12.2020	28°39'43" N 77°20'15" E	7.2 Turbid Unpleasant	243	454	4393 3684 726	8.57	Residentia l + industrial

19.	RI-19	Sahibabad drain , near Police Chowki, Surya Nagar, Site-4, Ghaziabad		10.12.2020	28°39'44" N 77°20'14" E	9.0 Purplish Paint	99	247	7940 7125 815	5.05	Residentia l + industrial
20.	I-20	Sahibabad drain , Near Imperial Park, Site-4, Ghaziabad		10.12.2020	28°39'37" N 77°20'17" E	7.6 Turbid Unpleasant	115	270	2907 2171 736	188.54	Residentia l + industrial
21.	I-21	Sahibabad drain 64/6/6-7, Dheer Exports, Site-4, Sahibabad, Ghaziabad		10.12.2020	28°39'18" N 77°20'33" E	7.3 Turbid Unpleasant	188	285	2874 2051 823	1.07	Residentia l + industrial
22.	R-22	Sahibabad drain , Shyam Park, Ghaziabad		10.12.2020	28°40'29" N 77°22'2" E	7.2 Turbid Unpleasant	204	683	3124 2408 716	19.15	Residentia l
23.	RI-23	Sahibabad drain , Rajendra Nagar Indus. Area+ Shyam Park Ghaziabad		10.12.2020	28°40'28" N 77°22'2" E	7.0 Turbid Unpleasant	131	377	3706 3075 631	13.02	Residentia l + industrial
24.	RI-24	Sahibabad drain , Rajendra Nagar + Shyam Park Ghaziabad		10.12.2020	28°40'29" N 77°22'3" E	7.1 Turbid Unpleasant	126	207	3781 3096 685	5.43	Residentia l + industrial

25.	RI-25	Sahibabad drain Mix Drain(16+17+18) No Drain Ghaziabad		10.12.2020	28°40'38" N 77°20'43" E	7.2 Turbid Unpleasant	205	330	3424 2919 505	Not taken	Residentia l + industrial
26.	RI-26	Sahibabad drain , Marma Stone Pvt Ltd, Shahibabad , Ghaziabad		10.12.2020	28°40'11" N 77°22'20" E	7.3 Turbid Unpleasant	178	331	3850 3207 643	6.40	Residentia l + industrial
27.	I-27	Sahibabad drain , Link Road near Flyover, Shahibabad, Ghaziabad		10.12.2020	28°40'8" N 77°22'12" E	7.2 Turbid Unpleasant	167	291	3663 2989 674	39.96	Residentia l + industrial
28.	I-28	Sahibabad drain, A-11,A/2 Ambica Packaging, Site-4, Shahibabad, Ghaziabad		10.12.2020	28°39'59" N 77°21'56" E	7.3 Turbid Unpleasant	187	260	3609 3039 570	49.30	Residentia l + industrial
29.	I-29	Sahibabad drain , 49/34 Savita Steel Pvt Ltd. Site-4, Shahibabad, Ghaziabad		10.12.2020	28°39'39" N 77°21'20" E	7.3 Turbid (Bleckish) Unpleasant	161	254	3665 3071 594	77.22	Residentia l + industrial
30.	I-30	Sahibabad drain, Galaxy Cinema, Site-4, Sahibabad, Ghaziabad		10.12.2020	28°39'16" N 77°20'42" E	7.4 Turbid Unpleasant	71	302	3532 3047 485	35.71	Residentia l + industrial

31.	I-31	Sahibabad drain, near Bharat Electronics, Sahibabad, Ghaziabad		11.12.2020	28°38'57" N 77°20'09" E	6.15 Blackish Unpleasant	48	243	2926 2292 634	10.2	Residentia l + industrial
32.	I-32	Sahibabad drain , Near Bhushan Steel, Sahibabad, Ghaziabad		11.12.2020	28°38'49" N 77°20'01" E	7.24 Blackish Paint	59	169	3050 2422 628	36.91	Residentia l + industrial
33.	RI-33	Sahibabad drain , G.D.A Vaishali Sec-1, Ghaziabad		11.12.2020	28°38'35" N 77°20'08" E	7.15 Blackish Unpleasant	46	269	2955 2464 491	126.94	Residentia l + industrial
34.	RI-34	Sahibabad drain, Tapping Point Vaishali, Ghaziabad		11.12.2020	28°38'11" N 77°21'57" E	7.26 Blackish Unpleasant	56	277	3257 2404 853	67.76	Residentia l + industrial

(Anshul Sharma)
(J.E.)

(Ranjeet Singh)
(J.E.)

(Utsav Sharma)
(R.O.)

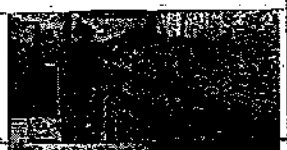
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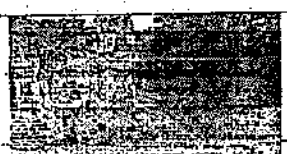
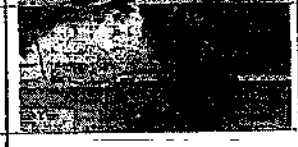
REGIONAL OFFICE
U.P POLLUTION CONTROL BOARD
GHAZIABAD

Analysis Report of Sahibabad Drain Survey on dated 07.04.2022

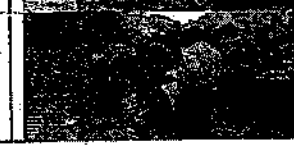
S. No	Drain Name & Address	Photographs with GPS Coordinates	Latitude	Longitude	pH	Colour	Odour	BOD	COD	TSS	TC (MPN/ 100ml)	FC (MPN/ 100ml)
1.	R1 Sahibabad Drain, Vill- Pasonda near Air Force boundry, Ghaziabad		28°.41'21"N	77°.21'37"E	7.42	Pale	Faint	98.0	768.0	157.0	$15X10^6$	$12X10^5$
2.	R2 Sahibabad Drain, Sec-2, Rajender Nagar, Ghaziabad		28°.41'2"N	77°.21'19"E	7.44	Turbid	Faint	72.0	728.0	588.0	$14X10^6$	$11X10^5$
3.	R3 Sahibabad Drain near Rajbagh Metro Station Shalimar Garden, Ghaziabad		28°.40'38"N	77°.20'43"E	7.39	Yellowish	Faint	102.0	493.0	667.0	$47X10^5$	$40X10^5$

4.	R4 Sahibabad Drain near Shiv Balaji Dharam Kanta, Garima Garden, Ghaziabad		28°.41'35"N	77°.20'41"E	7.58	Turbid	Faint	133.0	650.0	533.0	$26X10^{3}$	$21X10^{3}$
5.	R5 Sahibabad Drain Near Shiv Mandir Shalimar Garden, Ghaziabad		28°.41'14"N	77°.20'28"E	7.27	Turbid	Faint	172.0	485.0	990.0	$24X10^{3}$	$21X10^{3}$
6.	R6 Sahibabad Drain Bhopura Tiraha, Ghaziabad		28°.41'46"N	77°.20'1"E	7.20	Blackish	Faint	155.0	876.0	380.0	$17X10^{3}$	$14X10^{3}$
7.	R7 Sahibabad Drain Balaji Service Station Bhopura, Ghaziabad		28°.41'44"N	77°.20'8"E	6.61	Blackish	Unpleasant	118.0	482.0	477.0	$38X10^{3}$	$32X10^{3}$
8.	R8 Near Jai Devi Vidya Mandir Bhopura, Ghaziabad		28°.41'43"N	77°.20'13"E	6.77	Blackish	Unpleasant	122.0	528.0	525.0	$39X10^{3}$	$33X10^{3}$
9.	R9 Sahibabad Drain Buland Traders Company Shalimar Garden, Ghaziabad		28°.41'25"N	77°.20'10"E	7.00	Blackish	Unpleasant	115.0	344.0	473.0	$14X10^{3}$	$11X10^{3}$

10.	R10 Sahibabad Drain, Shalimar Garden Extension-1, Ghaziabad		28°.41'18"N	77°.20'18"E	7.35	Blackish	Unpleasant	108.0	705.0	733.0	22X10³	17X10³
11.	R11 Sahibabad Drain Saheed Nagar Gali No-6, Ghaziabad		28°.41'2"N	77°.20'19"E	7.33	Blackish	Unpleasant	142.0	939.0	1020.0	14X10³	13X10³
12.	R12 Sahibabad Drain Shaheed Nagar Metro Pillar No-9, Ghaziabad		28°.40'37"N	77°.20'15"E	7.25	Blackish	Faint	180.0	773.0	805.0	13X10³	11X10³
13.	R13 Sahibabad Drain Shaheed Nagar Metro Pillar No-148, Ghaziabad		28°.40'37"N	77°.20'14"E	7.09	Blackish	Unpleasant	188.0	379.0	560.0	43X10³	35X10³
14.	R14 Sahibabad Drain near Prakash Industrial area Ghaziabad		28°.40'35"N	77°.20'14"E	7.12	Blackish	Unpleasant	203.0	734.0	655.0	63X10³	46X10³
15.	R15 Sahibabad Drain STP Pump Station Ranakpuri, Ghaziabad		28°.40'26"N	77°.20'11"E	6.90	Blackish	Unpleasant	183.0	719.0	1030.0	35X10³	24X10³

16.	R16 Sahibabad drain Brijvihar, Ghaziabad		28°.40'10"N	77°.19'54"E	7.08	Blackish	Unpleasant	144.0	250.0	980.0	92X10⁴	54X10⁴
17.	R17 Sahibabad drain near Times of India, Ghaziabad		28°.39'63"N	77°.20'18"E	5.97	Blackish	Unpleasant	270.0	472.0	825.0	21X10⁴	17X10⁴
18.	R18 Sahibabad Drain near 16/A/6 Jain Marble Kraft, Ghaziabad		28°.39'43"N	77°.20'15"E	7.48	Brownish	Faint	187.0	483.0	830.0	11X10⁴	79X10⁴
19.	R19 Sahibabad Drain near Police Chowki Surya Nagar, Ghaziabad		28°.39'44"N	77°.20'14"E	7.03	Blackish	Unpleasant	86.0	171.0	710.0	35X10⁴	70X10⁴
20.	I20 Sahibabad Drain near Imperial Park, Site-4, Ghaziabad		28°.39'37"N	77°.20'17"E	7.15	Blackish	Faint	150.0	216.0	888.0	15X10⁴	40X10⁵
21.	I21 Sahibabad Drain near Dheer Export 64/6/6-7 Site-4, Sahibabad Ghaziabad		28°.39'18"N	77°.20'33"E	7.72	Turbid	Faint	172.0	296.0	846.0	22X10⁴	21X10⁴
22.	R22 Sahibabad Drain near Shyam		28°.40'29"N	77°.22'2"E	7.39	Turbid	Faint	187.0	677.0	889.0	11X10⁴	26X10⁴

	Park, Ghaziabad											
23.	RI23 Sahibabad Drain near Rajender Nagar Industrial area plus Shyam Park, Ghaziabad		28° 40'28"N	77°.22'2"E	7.19	Blackish	Unpleas ant	150.0	432.0	705.0	45X10"	47X10
24.	RI24 Sahibabad Drain near Rajender Nagar Industrial area plus Shyam Park, Ghaziabad	Note- Now, drain was dismantled. Earlier Sample was taken from this area.	28°.40'29"N	77°.22'3"E								
25.	RI 25 Sahibabad Mixed drain (R22+RI23), Ghaziabad		28°.40'27"N	77°.22'02"E	7.22	Blackish	Faint	195.0	392.0	618.0	26X10"	14X10"
26.	RI26 Sahibabad Drain near Manna Stone Pvt. Ltd. Sahibabad, Ghaziabad		28°.40'11"N	77°.22'20"E	7.25	Blackish	Unplea sant	166.0	246.0	700.0	24X10"	14X10"

27.	I27 Sahibabad Drain Link Road near [illegible] Sahibabad Ghaziabad		28°.40'8"N	77°.22'13"E	7.26	Blackish	Unplea sant	152.0	292.0	734.0	39X10³	20X10³
28.	I28 Sahibabad Drain A-12 Anubha Packaging Site-4, Sahibabad Ghaziabad		[illegible]	77°.21'58"E	7.20	[illegible]	[illegible]	137.0	330.0	500.0	[illegible]	12X10³
29.	I29 Sahibabad Drain Savita Steels Pvt Ltd Plot No- 49/34, Ghaziabad		28°.39'39"N	77°.21'20"E	7.27	Blackish	Unplea sant	168.0	240.0	683.0	24X10³	21X10³
30.	I30 Sahibabad Drain near Galaxy Cinema, Sahibabad, Ghaziabad		28°.39'16"N	77°.20'42"E	7.59	Blackish	Unplea sant	82.0	310.0	508.0	25X10³	21X104
31.	I31 Sahibabad Drain near Bharat Electronic, Sahibabad Ghaziabad		28°.38'57"N	77°.20'09"E	7.15	Blackish	Unplea sant	52.0	233.0	682.0	32X10³	17X10³
32.	I32 Sahibabad Drain near Tata Steel Site-4, Industrial area, Ghaziabad		28°.38'49"N	77°.20'01"E	7.06	Blackish	Unplea sant	73.0	345.0	638.0	21X10³	14X10³

33.	R33 Sahibabad Drain, GDA Vaishali, Sector-1, Ghaziabad		28°38'35"N	77°20'08"E	6.85	Blackish	Unplastic silt	74.0	338.0	395.0	40X10^{5}	33X10^{5}
34.	R34 [illegible] Drain near Tagging point, Ghaziabad		28° [illegible]	[illegible]°E	[illegible]	Blackish	Unplastic silt	[illegible]	293.0	420.0	26X10^{5}	12X10^{5}

Annexure-2

पत्रांक 2964/30-9-2019 एम एस कैम्प/2019
दिनांक....04/12/19.....

उत्तर प्रदेश शासन
संख्या–NGT-613/81–7–2019–152(रिट)/2016
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7,
लखनऊ : दिनांक :28 नवम्बर, 2019

अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास/आवास एवं शहरी नियोजन/ऊर्जा/
अवस्थापना एवं औद्योगिक विकास विभाग.
उ0प्र0 शासन।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–65/2019 में पारित आदेश दिनांक 30.10.2019 के अनुपालन में आवासीय क्षेत्र में संचालित औद्योगिक इकाईयों के बन्दी/शिफ्टिंग विषयक सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र संख्या–एच 43645/सी–4/ओ0ए0 संख्या–64/2019, दिनांक 13.11.2019 के साथ संलग्न मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या–65/2019 में पारित आदेश दिनांक 30.10.2019 (छायाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें।

2– मा0 एन0जी0टी0 के पारित आदेश दिनांक 30.10.2019 के सुसंगत अंश निम्नवत् है :–

"The Tribunal directed as follows:

> "IV. Concerned States may evolve enforcement mechanism for closing/shifting of industrial units other than household industries from residential/non conforming areas in the light of law laid down in M.C. Mehta Vs Union of India, (2204) 6SCC 588."

8. Vide order dated 09.07.2019 in OA No. 359/2019, Mohammad Yusuf Abdullah Shaikh & Ors V. State of Maharashtra & Ors, this Tribunal observed:

> "9. Polluting Industries cannot be allowed in a residential area, Town Planning authorities have to adopt and enforce appropriate regulatory measures. 2 Land holding authorities must be held accountable for their failure. Similarly, wherever polluting activities found, steps have to be taken to stop such activities and to recover compensation and restoring the environment. Regulatory authorities must perform their duties. 3 Reference may also be made to some of the orders of this Tribunal dealing with somewhat similar situations."

9. It will be appropriate that consistent with the directions of the Hon'ble Supreme Court and this Tribunal, the State of UP takes further appropriate action to implement the order of the High Court as affirmed by the Hon'ble Supreme Court referred to in Para 1 above and files an appropriate compliance affidavit before the next date.

10. A copy of this order be also sent to the Committee constituted by this Tribunal dated 21.10.2019 in Original Application No. 670/2018,

Atul Singh Chauhan V. Ministry of Environment, Forest and Climate Change & Ors. headed by Justice S.K Singh, former Judge of the Allahabad High Court.

The said Committee may also monitor remedial measures in the matter and furnish a report to this Tribunal by email judicialngt@gov.in.

List for futher consideration on 06.02.2020.

प्रदेश में आवासीय क्षेत्र में स्थापित व संचालित औद्योगिक इकाईयों को बन्द कराने एवं उचित स्थल पर स्थानान्तरित कराने के परिप्रेक्ष्य में मा0 उच्च न्यायालय, इलाहाबाद द्वारा श्रीमती मिथिलेश जैन बनाम स्टेट ऑफ यू0पी0 व अन्य 2003(6) ए. डब्ल्यू.सी. 4742 में आदेश दिनांक 13.08.2003 पारित किया गया था, जिसके अनुपालनार्थ आवास एवं शहरी नियोजन अनुभाग–3 के पत्र संख्या–सीएस–89/9–आ –3–2003–62रिट/2003, दिनांक 05.09.2003 द्वारा शासनादेश जारी किया गया था कि आवासीय क्षेत्र में सघन अभियान चलाकर औद्योगिक इकाईयों को संचालन से रोका जाये। इसी अनुक्रम में तत्कालीन मुख्य सचिव, उ0प्र0 शासन द्वारा भी शासनादेश जारी किया गया था।

2– अतः अनुरोध है कि मा0 एन0जी0टी0 के आदेश दिनांक 30.10.2019 के अनुपालन में आवासीय क्षेत्र में स्थापित एवं संचालित औद्योगिक इकाईयों को बंद कराने/यथोचित स्थल पर स्थानान्तरित कराने हेतु पूर्व जारी शासनादेश का कड़ाई से अनुपालन सुनिश्चित कराने एवं उसकी अनुपालन सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड के ई–मेल ceo4@uppcb.com पर उपलब्ध कराने का कष्ट करें।

संलग्नक–यथोक्त।

(कल्पना अवस्थी)
प्रमुख सचिव।

संख्या–NGT-613(1)/81–7–2019–152(रिट)/2016, तद्दिनांक

प्रतिलिपि–सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या–एच 43645/सी–4/ओ0ए0 संख्या–64/2019, दिनांक 13.11.2019 के संदर्भ में सूचनार्थ प्रेषित।

आज्ञा से,
(भारत प्रसाद)
अनु सचिव।

Annexure-2

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2143/06/12/2020 दिनांक 24/12/2020

सेवा में,

मुख्य अभियंता,
पश्चिमांचल विद्युत वितरण निगम लि0,
राजनगर गाजियाबाद।

विषयः जनपद गाजियाबाद के आवासीय क्षेत्रों मे स्थापित/संचालित अवैध इकाईयों के विद्युत विच्छेदन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक जिलाधिकारी महोदय, गाजियाबाद के पत्रांक 4371/सा0पत्रा0–222/2019 दिनांक 19.11.2019 (छायाप्रति संलग्न), दिनांक 22.06.2020 तथा अद्योहस्ताक्षरी के पत्र दिनांक 24.06.2020 का संदर्भ ग्रहण करने का कष्ट करें। आवासीय क्षेत्रों मे स्थापित/संचालित अवैध इकाईयों के विद्युत विच्छेदन किये जाने के सम्बन्ध मे समय–समय पर मा0 न्यायालय एवं शासन स्तर से भी निर्देशित किया गया है। आप अवगत है कि आवासीय क्षेत्र मे राज्य बोर्ड द्वारा इकाईयों की स्थापना/संचालन हेतु अनुमति प्रदान नही की जाती है। मा0 उच्च न्यायालय, इलाहाबाद के आदेश के अनुपालन में मुख्य सचिव महोदय द्वारा अपने पत्रांक सी0एस0–89(1)/9–आ–3–2003–62रिट/2003 द्वारा आवास आयुक्त महोदय, उ0प्र0 आवास एवं विकास परिषद, लखनऊ, उपाध्यक्ष महोदय, समस्त विकास प्राधिकरण, उ0प्र0 नियत प्राधिकारी, समस्त विनियमित क्षेत्र व्यवसायिक गतिविधियों पर रोक लगाये जाने हेतु निर्देश दिये गये हैं। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा भी M/s. Hindon River Resorts Pvt. Ltd. & Anr. Versus Ghaziabad Development Authority & Ors. मे पारित आदेश दिनांक 29.09.2020 मे निम्न आदेश पारित किये गये है:–

".....At times the STP influent is not following the COD norms. The STPs have not been designed for controlling the COD parameters. UPPCB has to ensure that the registered industries in the industrial areas are complying with the COD norms. In fact there should be insistence on installing OCEMS in the registered industrial areas. At the same time, Nagar Nigam should ensure that there are no illegal industries operating in the residential areas. They need to be immediately closed and their electric connections need to be disconnected. Instructions to this effect need to be given to Nagar Nigam and UP Power Corporation to ensure that there are no industries operational in residential areas....."

P.V.V.N.L. अधीक्षण अभियंता, उ0प्र0 पावर कार्पोरेशन लि0 द्वारा भी अपने पत्र दिनांक 02.11.2020 द्वारा Diary No. 6234 औद्योगिक प्रदूषण पर प्रभावी नियंत्रण किये जाने हेतु निम्न आदेश पारित किये गये है:–
Dated 04.12.2020

1. रेड एवं ऑरेंज इण्डस्ट्री सेक्टर–टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की स्थापनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाये।

SE (O&M) ☐
SE Comm. ☑
SE Tech. ☐
DYCAO ☐
CA ☐

E-Letter 2019.doc (PJ)

2. रेड एवं ऑरेंज इण्डस्ट्री सेक्टर टाइप हेतु प्राप्त स्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की संचालनार्थ सहमति प्रपत्र के बिना स्थाई संयोजन निर्ग0 न किया जाये।

बोर्ड द्वारा माह दिसम्बर, 2020 मे साहिबाबाद ड्रेन, इन्द्रापुरी ड्रेन तथा बन्थला कैनाल का व्यापक अनुश्रवण किया गया है, जिसमे पाया गया है कि आवासीय क्षेत्रों मे भी Chemical Oxygen Demand (COD) की मात्रा अत्यधिक पायी गयी है, जिससे स्पष्ट है कि उक्त नालो मे घरेलू उत्प्रवाह के अतिरिक्त अवैध रूप से संचालित उद्योगों द्वारा औद्योगिक उत्प्रवाह भी निस्तारित किया जा रहा है, जिसे सम्बन्धित नालों की गुणता पर प्रतिकूल प्रभाव पड़ रहा है।

आवासीय क्षेत्र मे संचालित प्रदूषणकारी उद्योगों के कारण आस-पास के निवासियों द्वारा प्रदूषण सम्बन्धी शिकायतें भी विभिन्न स्तर/विभागों मे प्राप्त होती रहती है एवं जन सामान्य मे रोष व्याप्त होता है। अवैध उद्योगों के संचालन के क्रम मे मा0 उच्चतम न्यायालय/मा0 राष्ट्रीय हरित अधिकरण/मा0 उच्च न्यायालय द्वारा समय-समय पर विभिन्न आदेश भी जारी किए गये है।

अतः आपसे अनुरोध है कि साहिबाबाद, इन्द्रापुरी एवं बन्थला नालों के कैचमेन्ट क्षेत्र मे आवासीय क्षेत्रों मे संचालित उद्योगों तथा जनपद के अन्य आवासीय क्षेत्रों में स्थापित/संचालित उद्योगों के विद्युत विच्छेदन का सत्यापन एवं उक्त क्षेत्रों मे प्रदूषणकारी उद्योगों को पूर्व मे दिए गये विद्युत कनेक्शन को विच्छेदित कराने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। इसके अतिरिक्त गाजियाबाद महायोजना-2021 मे चिन्हित औद्योगिक क्षेत्रों के अतिरिक्त किसी भी अन्य क्षेत्र में उद्योगों को विद्युत कनेक्शन देने से पूर्व अनुमति प्राप्त करना भी सुनिश्चित करें, जिससे की आवासीय क्षेत्र मे प्रदूषणकारी उद्योगों की स्थापना को रोका जाना सम्भव हो सकें।

संलग्नक:उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. महाप्रबन्धक, पश्चिांचल विद्युत वितरण निगम लि0, मेरठ को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
3. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
4. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

Annexure-4

कार्यालय जिलाधिकारी गाजियाबाद

संदर्भ संख्या : 2156 /सा0पत्रा0–222/2020 दिनांक 31-12-2020

मुख्य अभियंता,
पश्चिमांचल विद्युत वितरण निगम लि0,
राजनगर गाजियाबाद।

विषयः जनपद गाजियाबाद के आवासीय क्षेत्रों मे स्थापित/संचालित अवैध इकाईयों के विद्युत विच्छेदन किये जाने के सम्बन्ध में।

उपरोक्त विषयक क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के पत्र दिनांक 29.12.2020 का संदर्भ ग्रहण करें। उपरोक्त विषय मे अधोहस्ताक्षरी द्वारा पूर्व मे भी पत्रांक 4371/सा0पत्रा0–222/2019 दिनांक 19.11.2019 को निर्देश निर्गत किये गये है। आवासीय क्षेत्रों मे स्थापित/संचालित अवैध इकाईयों के विद्युत विच्छेदन किये जाने के सम्बन्ध मे समय–समय पर मा0 न्यायालय एवं शासन स्तर से भी निर्देशित किया गया है।

मा0 उच्च न्यायालय, इलाहाबाद के आदेश के अनुपालन में मुख्य सचिव, उ0प्र0 शासन, लखनऊ द्वारा अपने पत्रांक सी0एस0–89(1)/9–आ–3–2003–62रिट/2003 द्वारा उ0प्र0 आवास एवं विकास परिषद, लखनऊ, समस्त विकास प्राधिकरण, उ0प्र0 नियत प्राधिकारी, समस्त विनियमित क्षेत्र व्यवसायिक गतिविधियों पर रोक लगाये जाने हेतु निर्देश दिये गये हैं।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा भी M/s. Hindon River Resorts Pvt. Ltd. & Anr. Versus Ghaziabad Development Authority & Ors. मे पारित आदेश दिनांक 29.09.2020 मे निम्न आदेश पारित किये गये है:–

"……At times the STP influent is not following the COD norms.The STPs have not been designed for controlling the COD parameters. UPPCB has to ensure that the registered industries in the industrial areas are complying with the COD norms. In fact there should be insistence on installing OCEMS in the registered industrial areas. At the same time, Nagar Nigam should ensure that there are no illegal industries operating in the residential areas. They need to be immediately closed and their electric connections need to be disconnected. Instructions to this effect need to be given to Nagar Nigam and UP Power Corporation to ensure that there are no industries operational in residential areas……"

उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा किये गये अनुश्रवण अनुसार माह दिसम्बर, 2020 मे साहिबाबाद ड्रेन, इन्द्रापुरी ड्रेन तथा बन्थला कैनाल का व्यापक अनुश्रवण किया गया है, जिसमे पाया गया है कि आवासीय क्षेत्रों मे भी Chemical Oxygen Demand (COD) की मात्रा

अत्यधिक पायी गयी है, जिससे स्पष्ट है कि अवैध रूप से संचालित उद्योगों द्वारा निस्तारित उत्प्रवाह से सम्बन्धित नालों की गुणता पर प्रतिकूल प्रभाव पड़ रहा है।

अतः आपको निर्देशित किया जाता है कि साहिबाबाद, इन्द्रापुरी एवं बन्थला नालों के कैचमेन्ट क्षेत्र मे आवासीय क्षेत्रों मे संचालित उद्योगों तथा जनपद के अन्य आवासीय क्षेत्रों में स्थापित/संचालित उद्योगों के विद्युत विच्छेदन का सत्यापन एवं उक्त क्षेत्रों मे प्रदूषणकारी उद्योगों को पूर्व मे दिए गये विद्युत कनेक्शन को विच्छेदित कराते हुए आख्या अद्योहस्ताक्षरी को प्रस्तुत करे। साथ ही यह भी निर्देशित किया जाता है कि जनपद मे किसी भी दशा मे महायोजना के अन्तर्गत आच्छादित आवासीय क्षेत्रों मे किसी प्रतिष्ठान को को औद्योगिक विद्युत कनेक्शन न दिया जाये, जिससे की आवासीय क्षेत्र मे प्रदूषणकारी उद्योगों की स्थापना को रोका जाना सम्भव हो सकें।

(अजय शंकर पाण्डेय)
जिलाधिकारी
गाजियाबाद।

प्रतिलिपिः

महाप्रबन्धक, पश्चिमांचल विद्युत वितरण निगम लि0, मेरठ को आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
गाजियाबाद।

Annexure – XX

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 16/2014

IN THE MATTER OF:

Shri Hazi Ariff — Applicant

VERSUS

State of U.P. & Ors. — Respondent (s)

SUBMISSION ON BEHALF OF MEMBER SECRETARY,

NCR PLANNING BOARD

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble Tribunal vide its order dated 13.05.2022 disposed of the above captioned OA with directions reproduced as hereunder:

To sum-up, our directions are:

(i) All constructions/encroachments in the bed and 12 meter buffer zone from the edge of Sahibabad Drain No. 1 in Ghaziabad and all its coverings are per se illegal and are liable

to be demolished, irrespective of any permission by the Nagar Nigam. The drain is liable to be restored and allowed to flow without obstruction and pollution which will be the responsibility of the Nagar Nigam with oversight of higher authorities and regulators.

(ii) Demolition of above illegal constructions may be carried out unless viable and acceptable alternative to restore environment and Drain by a suitable sewer line enabling free flow and unpolluted storm water open drain is worked out upto 01.10.2022.

(iii) In case of representation in terms of direction (ii), a Joint Committee headed by the Member Secretary, NCR Planning Board, Ministry of Urban Development, GoI, with nominee of Secretary, MoJS, GoI, Additional Chief Secretary, Urban Development, UP, Commissioner, Ghaziabad Nagar Nigam, District Magistrate, Ghaziabad, and UP PCB as members may consider the matter and give its report to the Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF on or

before 15.09.2022 about a viable alternative for sewer line being laid and simultaneously storm water drain being allowed to flow unpolluted and uninterrupted. This may be with full or partial financial contribution of affected/benefited parties, to be executed within the outer limit of one year from today.

(iv) *If any such report is filed, the same may be simultaneously placed on the website of the UP PCB for being accessed by any of the affected parties.*

(v) *The report, if filed, be placed before the Tribunal on 28.09.2022 for consideration.*

2. That pursuant to the order dated 13.05.2022, said Committee has held four meetings on 07.06.2022, 09.06.2022, 23.06.2022 and 20.07.2022 so far in the matter.

3. That the exercise for finalization of report would require more time as the complete information and data is yet to be received from all stakeholders.

4. That the interim report will be submitted after receipt of inputs from all concerned stakeholders. The NCR Planning Board on behalf of Member Secretary prays for grant of one month more time for finalization of interim report in the interest of Justice.

निलिमा माझि/NILIMA MAJHI
उप निदेशक (तकनीकी)/Deputy Director (Technical)
राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड
National Capital Region Planning Board
Ministry of Housing and Urban Affairs
First Floor, Core 4B, India Habitat Centre
Lodhi Road, New Delhi

Annexure - XXI

कार्यालय अपर नगर आयुक्त, गाजियाबाद

पत्रांक संख्या :- 2503(1) 2022-23 दिनाक :- 30/08/22

1 जैन मार्बल
2 राष्ट्रीय राजधानी क्षेत्र परिवहन निगम
3 स्वागत बैकट हॉल
4 कोरोनेशन सर्विस सेन्टर
5 शिवम बैकट हॉल

विषय :- **मा. राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ.ए.-16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में योजित वाद के सम्बन्ध में।**

मा. राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ.ए.-16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में दिनांक 27.07.2022 को अपरान्ह 4:30 बजे कलेक्ट्रेट स्थित सभा कक्ष में एक बैठक आहुत की गयी थी।

अतः राष्ट्रीय राजधानी बोर्ड के अन्तर्गत दिनांक 23.08.2022 में दिये गये निर्देश के क्रम में अनुपालन में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 02.09.2022 को अपरान्ह 1:30 बजे कलेक्ट्रेट सभा कक्ष में एक बैठक आहुत की गयी है। उक्त बैठक में समस्त सूचनाओं सहित प्रतिभाग करने का कष्ट करें।

अपर नगर आयुक्त
गाजियाबाद नगर निगम

प्रतिलिपि :- **निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।**
1- जिलाधिकारी महोदय को सादर सूचनार्थ।
2- अपर जिलाधिकारी(नगर) महोदय को सादर सूचनार्थ।

30/8/22
अपर नगर आयुक्त
गाजियाबाद नगर निगम

मा0 एन0जी0टी0 नई दिल्ली में योजित ओ0ए0-16/2014 हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन हेतु आहुत बैठक दिनांक 02.09.2022 को अपरान्ह 1:30 बजे में उपस्थिति :-

क्रम सं.	नाम	पद नाम	विभाग	हस्ताक्षर	मोबाईल नम्बर
1					
2					
3	देवराज सिंह	डीवी0 आई0	जी0 एन0 टी0		8178016924
4	अमित कुमार डेवैती	सहायक अभियन्ता - सिविल	सिविल-एन.सी.टी. यमुना ई0 एम0	अमित डेवैती	7982176045
5	संदीप कुमार	AEN/CIVIL	NCRTC	संदीप	9818124583
6	टी. एस. ईशा	XEN/Civil	NCRTC	ईशा 21/07/22	9080909813
7	प्रवीण शर्मा	GM/civil	"		8130444660
8	Mahesh Joshi	G.M.	Sahib Automobiles		9837971061
9	Rajesh Mehrotra	Om	Shree Seels Pvt.		9311580304
10	V. KAS Jain	Partner	J.M.C	Vikas	9811855110
11					
12					
13					
14					
15					
16					
17					
18					
19					
20					
21					

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :-2248 /एसडी-डी.एम./2022-23 दिनांक : 17/09/2022

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा योजित ओ.ए.-16/2014 हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में जिलाधिकारी, गाजियाबाद की अध्यक्षता में **सम्पन्न बैठक दिनांक 02.09.2022 का कार्यवृत**

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा योजित ओ.ए.-16/2014 हाजी आरिफ बनाम उ0प्र0 सरकार एवं अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में जिलाधिकारी, गाजियाबाद की अध्यक्षता में दिनांक 02.09.2022 को बैठक सम्पन्न की गयी। बैठक में निम्न अधिकारियों एवं साहिबाबाद लिंक रोड एन्टरप्रिनियोर एसोसिएशन के सदस्य उपस्थित हुए :-

क्रम सं.	नाम	पदनाम
1	श्री विपिन कुमार	अपर जिला मजिस्ट्रेट, गाजियाबाद।
2	श्री अरूण कुमार यादव	अपर नगर आयुक्त, गाजियाबाद नगर निगम
3	श्री प्रवीण गोयल	महाप्रबन्धक(सिविल), एन.सी.आर.टी.सी.।
4	श्री देशराज सिंह	अधिशासी अभियन्ता, गाजियाबाद नगर निगम।
5	श्री सन्दीप कुमार	अधिशासी अभियन्ता, एन.सी.आर.टी.सी.।
6	श्री टी.एस. हरीश	अधिशासी अभियन्ता, एन.सी.आर.टी.सी.।
7	श्री अमित कुमार उप्रैती	सहायक अभियन्ता, एन.सी.आर.टी.सी.।
8	श्री महेश जोशी	साहिब आटो मोबाईल
9	श्री राजेश मल्होत्रा	शिवा स्कूटर एजेन्सी
10	श्री विकास जैन	जैन मार्बल

साहिबाबाद औद्योगिक ड्रेन के ऊपर नगर निगम द्वारा एक्सेस रोड बनाये जाने की दी गयी अनुमति व साहिबाबाद ड्रेन के समुचित प्रवाह के सम्बन्ध में विचार विमर्श किया गया, स्वागत बैकट हॉल, कोरेनेशन सर्विस सेन्टर एवं शिवम बैकट हॉल वर्तमान में स्थल पर स्थापित नही है, जिसमें जैन मार्बल के प्रतिनिधि द्वारा अवगत कराया गया कि पूर्व में 27.07.2022 को साहिबाबाद लिंक रोड एन्टरप्रिनियोर द्वारा दिये गये सुझाव से सहमत हूँ।

राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड द्वारा दिनांक 23.08.2022 की बैठक में दिये गये निर्देश के क्रम में बिन्दू संख्या-05 (संलग्नक-01) के अनुसार सभी फर्मो को दिनांक 03.10.2012 से पूर्व गाजियाबाद नगर निगम द्वारा अनुमति प्रदान की गयी थी। एन.सी.आर.टी.सी. के पदाधिकारियों द्वारा लिखित रूप में निम्न बिन्दुवार सुझाव दिये गये :-

Comments of NCRTC on the representation dated: 07-08-2022 of Sh. HaziArif (Applicant) are as under:

1. Applicant has filed the representation dt: 07-08-2022 before Member Secretary, NCRPB & Chief Secretary, Govt. of U.P, alleging therein violation of order dt: 13-05-2022 passed by Hon'ble NGT, Delhi in O.A. No. 16/2014 by NCRTC on account of construction activity within the buffer zone of Sahibabad Drain No.1. It is further alleged that NCRTC is carrying out the diversion of said drain by changing its original condition (which is factually incorrect) is also inviolation of Section 24 of the Water (Prevention and Control of Pollution) Act, 1974.

2. Allegations/imputations by Applicant in the aforesaid representationare made with malafide intentions to stall the construction work of the infrastructure projectof national importance. The Applicant has presented incomplete, misleading and concocted facts; hence, the said representation is liable to be dismissed at the threshold.

3. The Delhi-Ghaziabad-Meerut RRTS corridor has total length of 82.15 Km commencing from Sarai Kale Khan, Delhi to Modipuram, Meerut through Anand Vihar, Ghaziabad, Muradnagar and Modinagar. Out of this 6.7 km underground alignment starts from Khichripur (Delhi) which ends in front of complex of Bharat Electronics Limited, Site IV Industrial Area Sahibabad which further transits into elevated section. In order to connect the underground alignment with elevated section a ramp is required which is under construction in front of BEL premises at Site IV Industrial Area Sahibabad,which falls within 12 mtrs. of Sahibabad Drain no.1 buffer zone.

4. For construction of underground cut &cover (C&C) tunnel and ramp, the Sahibabad drain No. 1 was required to be **temporarily**diverted parallel from its original location to 30m inside BEL premises so that flow of drain is not affected. For this temporary diversion Ghaziabad Nagar Nigam issued the NOC in favour of NCRTC vide letter dated 01.06.2019. (Annexure-i).

5. Subsequent**toreceipt of NOC, NCRTC with a sense of dutyand its commitment to sustain environment by every means considered it just and appropriate to conduct Impact Assessment Study** of the Sahibabad Drain No. 1, by GeoKnit Consultancy Services Private Limited on the basis of 25 years rainfall data which gave Report that drain can flow in 15 X 10 meter and 2.5-meter depth trapezoidal cross section. The Report was also got proof checked and vetted by the IIT Rorkee. (Vetted certificate enclosed as Annexure- ii). The cross section was conveyed to Ghaziabad Nagar Nigam vide letter dated 24.11.2021 also informing therein that the aforesaid temporary diversion has been effected which will be restored to its original location after completion of the work. (Annexure-iii).**All expenses in this regard shall be borne by the NCRTC.**

6. The underground C&C tunnel and ramp is being constructed in aforesaid 12m buffer zone between Madan Mohan Malviya Marg and Drain no.1, Sahibabad. The drain had been diverted temporarily through BEL premises as per the approved planning. For the purpose of said diversion, NCRTC has taken additional land measuring 9.62 acres in order to maintain and ensure the smooth flow of drain as was stipulated by the Ghaziabad Nagar Nigam (Ref. Point No. 1 in Annexure 1 and land plan enclosed as Annexure-iv).

7. In compliance to the conditions contained in the aforesaid NOC issued by GNN, NCRTC has arranged additional pumps to take care of any emergency situation and to remove slush/pollutants from the temporarily diverted drain to ensure continuous free flow of the drain (Present drain photo enclosed as Annexure-v).

8. After completion of the construction of cut & cover (C&C) tunnel and up ramp area, the drain shall be relocated and restored to its original location as well

the cross section area in terms of the conditions contained in the aforesaid NOC issued by GNN.

9. The C&C tunnel and ramp is not causing any hindrance, damage or blockage in any manner to the Sahibabad Drain No.1. The drain has been diverted due to safety reasons for the construction of proposed C&C tunnel and ramp (General Arrangement drawing enclosed as Annexure- vi). It is further stated that the temporary diverted drain is flowing smoothly without any efflux. It is further submitted that the drain has been diverted temporarily after giving due consideration to all aspects including environmental aspects.

10. A small portion of the elevated viaduct is passing through the buffer zone area of Sahibabad Drain no.1. However, the viaduct pillar is having a diameter of 2.5 m with spacing of average 34m between the two pillars. Further, the viaduct is running 6m above the ground level and hence, it will not affect the buffer zone.

Without prejudice to above, it is further stated that, the Hon'ble NGT in the aforesaid order dt: 13-05-2022 has, inter alia,made categorical observationson the following facts, namely:-

(i) **Large numbers of Establishments have covered the drain and such constructions in and around the drain obstructed the flow of water. Sahibabad drain is also showing massive inundation with flood water that enters premises of local citizens.**

In this regard, it is stated that RRTS project work has neither covered the drain nor done any construction which creates any obstruction in flow of water therein. RRTS shall not cause any interference or impediment to flow of water in the drain in any manner or obstruct the movement of cleaning machines/equipment in buffer zone area. As per the plan temporary diversion will be restored to its original condition immediately at the expenses of NCRTC.

(ii) **Many of establishments encroached the land adjacent to drain for commercial purposes –land which is marked for widening of roads and green belts.**

It emerges that one of the conditions attached to the adjacent land is to develop/maintain green belt over covered portion.As such, even over the portion of constructed area in buffer zone, NCRTC will do things to make the area as natural surrounding by planting trees and providing greenery wherever possible.

(iii) **No construction be allowed withoutthe Impact Assessment Study. In respect of construction with permission granted by Nagar Nigam further study be**

carried by the Hon'ble NGT appointed Expert Committee to ascertain whether such construction can be allowed with or without modification.

NCRTC's commitment to environment is evident from the fact that it took steps in getting conducted the Impact Assessment Study before initiation of project work.

(iv) The basic objective of Hon'ble NGT's order is removal of all covers made upon the drain for its restoration. Precisely, the order says – (i) No construction to prevent flow of drainage, and (ii) No unauthorised covering on drainage; as the encroachment impeded the flow of water in drain.

RRTS construction does not cause obstruction or stagnation in drain canal or any covering on drainage or overall disrupt the recharge of ground water.

Keeping in view of above submissions, comments and the directions in entirety as contained in order dt: 13-05-2022 passed by NGT, the representation dt: 07-08-2022 of Sh. Hazi Arif being misleading and devoid of any merit deserves to be dismissed.

Further, the Hon'ble Bombay High Court at Goa in**GanvBhavanchoEkvott&Ors Vs. South Western Railways &Ors. (2022) 08 BOM CK 0016 PIL WP No. 15 of 2021 has inter alia held that***"we hold that SWR and RVNL are not under any statutory compulsion to obtain environmental clearance from the GCZMA or any building permissions or other permissions from any authority under the diverse legislation referred to by Ms. Collasso".*

Further, reference is also drawn to Order No.K-14011/10/2011-MRTS-I(VOL.II) dated: 30-07-2013 of Ministry of Housing & Urban Affairs (Govt. of India) conveying the sanction of Hon'ble President for formation of NCRTC which inter alia also provides that *"Legal cover for the RRTS projects to be taken up by NCRTC shall be under theMetro Railways (Construction of Works) Act, 1978, the Railways Act, 1989 and the Delhi Metro Railways (Operation and Maintenance) Act, 2002 as amended through the Metro Railways (Amendment) Act, 2009."* The Ministry of Railways (Railway Board) vide its letter dt.19/4/2022 has issued detailed clarification on applicability of the Forest (Conservation) Act, 1980 on Railway land and advised all Zonal Railways that they may go ahead with the execution of railway works for which no permission is required from State forest/ wildlife departments, albeit following the mitigation measures.

All this clearly shows that national infrastructure projects vary from and are not comparable to individual commercial establishments and individual habitats. Such projects provide world-class infrastructure to citizens and improving their quality of life. RRTS Corridors have been planed and implemented in accordance

with the provisions of various applicable Central Acts that deal with national infrastructure projects like Railways, Metro, dedicated Freight Corridors, etc. besides obtaining necessary permission from statutory/competent authority.

अतः उपरोक्तानुसार स्पष्ट है कि गाजियाबाद नगर निगम द्वारा साहिबाबाद ड्रेन/नाला कवरिंग हेतु यू0पी0एस0आई0डी0सी0 औद्योगिक क्षेत्र मे स्थापित भूखण्डों के साथ समन्त अनुबन्ध दिनांक 03.10.2012 से पूर्व किये गये थें, जो कि एन0सी0आर0 प्लानिंग बोर्ड द्वारा ड्रेन्स हेतु जारी Functional गाईडलाईन से पूर्व के है। एन.सी.आर.टी.सी. को नगर निगम, गाजियाबाद द्वारा पृथक से अनुमति दी गयी है, एन.सी.आर.टी.सी. भारत सरकार का उपक्रम है, जो नागरिकों की जन-सुविधा हेतु कार्य करता है एवं रेलवे अधिनियम के अधीन है।

जिलाधिकारी
गाजियाबाद।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1- नगर आयुक्त गाजियाबाद नगर निगम।
2- सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3- क्षेत्रीय अधिकारी, उ0प्र0प्र.नि0वि0, गाजियाबाद।
4- क्षेत्रीय प्रबन्धक, यू0पी0सी0डा0, गाजियाबाद।
5- मुख्य अभियन्ता, उ0प्र0 जलनिगम, गाजियाबाद।
6- साहिबाबाद लिंक रोड एन्टरप्रिनियोर एसोसिएशन, गाजियाबाद।

जिलाधिकारी
गाजियाबाद।

अनुलग्नक :- 01/02

लिंक रोड पर कवर्ड नालों का विवरण

क्र.सं.	फर्म का नाम	पता.	अनुबन्ध दिनांक	कवर्ड ट्रैन (मी० में)		नाले का कुल कवर्ड एरिया (वर्ग मी० में)	ग्रीन बैल्ट हेतु कवर्ड एरिया (वर्ग मी० में)
				ल०	चौ०		
1	मैसर्स कृष्णा एक्सपोर्ट, के,जी,महेश्वरी	ए/23/1व ए/23/2, लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	16.06.08	---	---	268.40	---
2	मैसर्स शिवा स्कूटर एजेन्सी	प्लाट नं0 28/3/5 लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	---	---	864.00	---
3	मैसर्स जैन मार्बल सैन्टर.	28/3बी/3 साईट–4 औ0क्षे0 साहिबाबाद गाजियाबाद।	17.06.08	---	---	501.85	---
4	मैसर्स जयबाबा इण्टरप्राईजेज	40/1 – बी/1 व 17, साईड–4, औ0क्षे0 साहिबाबाद, गाजियाबाद।	17.06.08	---	---	252.68	---
5	मैसर्स बी–4 इण्टरप्राईजेज	40–ए/17, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	297.00	---
6	मैसर्स दिल्ली कैमिकल एण्ड इन्फ्रा0 वर्क्स	ए–8, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	747.00	---
7	मैसर्स राज कृष्णा टैक्सटाईल प्रा0लि0	28/3/4, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	618.75	---
8	मैसर्स बिकानेर वाला फूड्स	64/2, लिंक रोड साहिबाबाद गाजियाबाद	17.06.08	---	---	929.36	---
9	मैसर्स अभिषेक इण्टरप्राईजेज	प्लाट नं0 28/3/3 साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	---	---	725.00	---
10	M/s WLANXX IMPEX P:LTD	प्लाट नं0 39, साईड–4 एन.एच–58ई, औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	---	---	1521.00	---
11	मैसर्स मिरेज मार्बल्स,	28/3–बी/2, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	---	---	418.06	---
12	मैसर्स मैग्नम वैन्चर्स लि0	प्लाट नं0 64/6, 64/6/3/5, साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	04.09.08	---	---	3757.00	3760.00
13	मैसर्स सबीता स्टील प्रा0लि0,	49/34, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद।	26.12.08	---	---	351.00	---
14	मैसर्स मधुवन प्रापर्टीज प्रा0लि0	64/5/19 से 22, साईड–4, साहिबाबाद गाजियाबाद	15.02.09	---	---	713.00	---
15	मैसर्स साहिब आटोमोबाईल्स लि0,	28/3/6, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.07.09	---	---	480.00	---
16	मैसर्स सुपर प्राईमा इण्टरप्राईजेज,	64/6–1, 64/6–2, लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	10.08.09	---	---	431.25	---
17	मैसर्स बी.आर.एस फूड्स लि0	बी–56 व बी–33, लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	31.08.09	---	---	4320.00	---
18	मैसर्स एक्सप्रेस प्रापर्टीज प्रा0लि0 एक्सप्रेस ग्रीन	प्लाट नं0 1/1, वैशाली गाजियाबाद	21.11.09			1840.00	
19	मैसर्स मुकेश कुमार अग्रवाल पुत्र श्री राम गोपाल	प्लाट नं0 एस–15ए, साईड–4, साहिबाबाद, गाजियाबाद	28.09.10	---	---	442.25	---
20	मैसर्स भूषण स्टील लि0	प्लाट नं0 23 साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	18.11.10	---	---	1461.00	---
21	मैसर्स एंजल प्रमोटर्स प्रा0लि0	प्लाट नं0 14/2, 14/2ए, 14/18ए, 14/19, 14/9ए, साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	19.08.11	---	---	305.00	---
22	मैसर्स के.आर.मंगलम वर्ल्ड स्कूल	प्लाट नं0 11, से0 06 वैशाली, गाजियाबाद	28.08.11	---	---	1028.00	---
23	मैसर्स द्वारकाधीश	64/5/2 साईड–4, साहिबाबाद गाजियाबाद	23.12.11	---	---	225.00	

				क्यार्ड क्षेत्र (मी0 में)			
24	मैसर्स सिविटेक हाऊसिंग इण्डिया प्रा0लि0	प्लाट नं0 ए-11/3, साईड-4 औ0क्षे0, साहिबाबाद, गाजियाबाद	10.02.12	---	---	568.00	---
25	M/s Ontime Cargo and Couriers P.Ltd	701, अरूणाचल बिल्डिंग, 19 बारखम्बा रोड, कनॉट प्लेस नई दिल्ली	27.02.12	---	---	3415.86	838.32
26	मैसर्स आदि वेस्ट ससोर्टियम प्रा0लि0 क्लाउड-9	प्लाट नं0 आरसी-1/2, सेक्टर-1, वैशाली गाजियाबाद	27.02.12	---	---	2160.00	---
27	मैसर्स सरल नेटवर्क सर्विसेज प्रा0लि0	प्लाट नं0 एस-3 साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	03.10.12	---	---	92.00	

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–डोग अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ल्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागों के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पान्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अतः उक्त बैठक में समस्त सूचनाओं सहित प्रतिभाग करने का कष्ट करें।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करें।
4– प्रभागीय निदेशक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0एल0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

दीवार / गेट पर चस्पा किया जाना
सोहेब प्रभारी मजिस्ट्रेट

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

7 Dabur India Ltd.

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1650/एसटी–एडीएम(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारट ट्रैक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार मगर चई
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डी0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

सुरेन्द्र कुमार
9412878958

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

Pons dairy.

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी-ए.डी.एम.(सिटी)/2022 दिनांक: 23-07-2022

1-राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2-पारस मिल्क प्रा0लि0
3- कन्ट्रीइन स्टार होटल
4-होम अप्लायंस
5- बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6-शिवा स्कूटर एजेन्सी
7- डाबर इण्डिया प्रा0लि0
8-भूषण स्टील
9- यूरो पार्क मल्टीप्लेक्स
10-गैलेक्सी मल्टीप्लेक्स
11-पैसिफिक बिजनेस मॉल
12-फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13-कोरोनेशन सर्विस स्टेशन
14-स्वागत बैंक्विट हॉल
15-शियम बैंक्विट हॉल
16-कुगार कार वर्ड
17-हुंडई शोरूम
18-कार ट्रेड
19-सूर्या गार्बल
20-आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0-16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहियाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियो तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04-30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1- जिलाधिकारी महोदय को उनके निर्देश के कम में सादर सूचनार्थ प्रेषित।
2- सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3- श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4- प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5- क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0यो0, गाजियाबाद।
6- क्षेत्रीय प्रबंधक, यू0पी0सी0डी0, गाजियाबाद।
7- मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

24-7-22
07176924 30

(3) Country Inn

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस गिल्फ प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ल्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या गार्बल
20–आर0के0 गार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी यानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डी0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

Abdul

Deepak 9971580801

Hmo Mp

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस गिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्वल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के कम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

Ravi Mehra
21/7/22
9212705604

(5) Bikaner Vala

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैंक्विट हॉल
15–शिवम बैंक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के कम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुयत गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0यो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डी0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

24-7-22
9311590335

6 Shivam Dairy

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी-ए.डी.एम.(सिटी)/2022 दिनांक: 23-07-2022

1-राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2-पारस गिल्क प्रा0लि0
3- कन्ट्रीइन स्टार होटल
4-होग अप्लायंस
5- बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6-शिवा स्कूटर एजेन्सी
7- डाबर इण्डिया प्रा0लि0
8-भूषण स्टील
9- यूरो पार्क मल्टीप्लेक्स
10-गैलेक्सी मल्टीप्लेक्स
11-पैसिफिक बिजनेस मॉल
12-फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13-कोरोनेशन सर्विस स्टेशन
14-स्वागत बैंक्विट हॉल
15-शिवम बैंक्विट हॉल
16-कुमार कार वर्ल्ड
17-हुंडई शोरूम
18-कार ट्रेड
19-सूर्या गार्बल
20-आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0-16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04-30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1- जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2- सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3- श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4- प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5- क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6- क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7- मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

Ro-D
Security Ground
24/07/22

भूषण स्टील

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारस ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ल्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियायाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी यानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

बनवीर सिंह
Security Guard.
9654556592
Krishna

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस गिल्फ प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारस ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–पूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के कम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियायाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियायाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

Rawd 24/07/2022 9720-437405

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

10 Galaxy Park

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–एडीएम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल / पार्क
12–फारट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ल्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के कम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी यानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

24/7/22
ASHOK KUMAR

11) Pacific Mall / Park

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस गिल्फ प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारट ट्रैक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ल्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या गार्डन
20–आर0के0 गार्डन
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव, एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अतः उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डी0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

D C Sumer
9958401111

(12) fast track mode

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के कम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

ANKIT VERMA
9958005625.

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

(11) Kanpur Cantonment

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होंग अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैंक्विट हॉल
15–शिवम बैंक्विट हॉल
16–कुमार कार वर्ल्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

C. S. BISHT
9710385624

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(17) MR Hundai SERVICE
Center

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1650/एसटी–ए.डी.एम.(रिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस गिल्क प्रा0लि0
3– कन्ट्रीइन रटार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फास्ट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी वानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0एल0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

Naveen Kumar
9311669666
24/07/22

(18) Overhead

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :- 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस सिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होग अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड जोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बोर्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहीत प्रतिभाग करने का कष्ट करे।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रभागीय निदेषक सामाजिकी यानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

Ajeet Jain
9312895708

(19) Surya marble

XIX

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1650/एसटी–ए.डी.एम.(सिटी)/2022 दिनांक: 23–07–2022

1–राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0)
2–पारस मिल्क प्रा0लि0
3– कन्ट्रीइन स्टार होटल
4–होम अप्लायंस
5– बीकानेर वाला (एन्ट्री फूड पोइन्ट)
6–शिवा स्कूटर एजेन्सी
7– डाबर इण्डिया प्रा0लि0
8–भूषण स्टील
9– यूरो पार्क मल्टीप्लेक्स
10–गैलेक्सी मल्टीप्लेक्स
11–पैसिफिक बिजनेस मॉल
12–फारट ट्रेक कार मैकेनिक वर्कशॉप
13–कोरोनेशन सर्विस स्टेशन
14–स्वागत बैक्विट हॉल
15–शिवम बैक्विट हॉल
16–कुमार कार वर्ड
17–हुंडई शोरूम
18–कार ट्रेड
19–सूर्या मार्बल
20–आर0के0 मार्बल
(द्वारा नगर निगम गा0बाद)

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष विचाराधीन ओ0ए0–16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 13.05.2022 के अनुपालन में मा0 सदस्य सचिव एन0सी0आर0 प्लानिंग बार्ड नई दिल्ली द्वारा निर्देशित किया गया है कि सम्बन्धित विभागो के अतिरिक्त जिलाधिकारी महोदय साहिबाबाद ड्रेन की समस्या के निस्तारणार्थ राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) के प्रतिनिधियों तथा प्राईवेट रिस्पोन्डेन्स के साथ एक बैठक कर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 13.05.2022 का अनुपालन सुनिश्चित कराये।

उक्त के दृष्टिगत जिलाधिकारी महोदय की अध्यक्षता में दिनांक 27.07.2022 को अपरान्ह 04–30 बजे कलैक्ट्रेट स्थित सभा कक्ष में एक बैठक आहूत की गयी है। अत उक्त बैठक में समस्त सूचनाओं सहोत प्रतिभाग करने का कष्ट करे।

23.7.22
अपर जिलाधिकारी(नगर)
गाजियाबाद।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं बैठक में प्रतिभाग करने हेतु।

1– जिलाधिकारी महोदय को उनके निर्देश के क्रम में सादर सूचनार्थ प्रेषित।
2– सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3– श्री अरूण कुमार, यादव, अपर नगर आयुक्त गाजियाबाद निगर निगम गाजियाबाद को इस आशय के साथ कि उक्त बैठक मे प्रतिभाग करना तथा उपरोक्त राष्ट्रीय मिशन ऑफ क्लीन गंगा (एन0एम0सी0जी0) एवं प्राईवेट रिस्पोन्डेन्स को अपने स्तर से उपरोक्त के सम्बन्ध में सूचित कराये जाने का कष्ट करे।
4– प्रगागीय निदेषक सामाजिकी यानिकी प्रभाग, गाजियाबाद।
5– क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बो0, गाजियाबाद।
6– क्षेत्रीय प्रबंधक, यू0पी0सी0डा0, गाजियाबाद।
7– मुख्य अभियंता, उ0प्र0 जल निगम, गाजियाबाद।

अपर जिलाधिकारी(नगर)
गाजियाबाद।

9716020444
Ankit Jain

(20) R.K. Marble

ANNEXURE - XXII

कार्यालय जिलाधिकारी गाजियाबाद।

पत्रांक 1284 /सा0पत्रा0–261/2022 दिनांक 20/09/2022

निदेशक (ए एवं एफ)
राष्ट्रीय राजधानी योजना बोर्ड,
कोर–4, बी, प्रथम तल, इण्डिया हैबीटेट सेन्टर,
लोधी रोड, नई दिल्ली–110003

विषयः **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 16/2014 हाजी आरिफ बनाम स्टेट ऑफ यू0पी0 व अन्य में बोर्ड द्वारा प्रेषित ई–मेल दिनांक 22.08.2022 के सम्बन्ध में।**

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 16/2014 हाजी आरिफ बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 13.05.2022 तथा राष्ट्रीय राजधानी योजना बोर्ड से प्राप्त निर्देशों के क्रम में अधोहस्ताक्षरी की अध्यक्षता मे दिनांक 27.07.2022 तथा दिनांक 02.09.2022 को प्रकरण से सम्बन्धित स्टेक होल्डर्स के साथ बैठक आहूत की गयी है।

अधोहस्ताक्षरी द्वारा आहूत बैठक दिनांक 27.07.2022 के क्रम में साहिबाबाद औधोगिक क्षेत्र एसोसिऐशन द्वारा दिये गये सुझावों पर बोर्ड द्वारा आहूत बैठक दिनांक 23.08.2022 में भी विचार विर्मश किया गया है। प्रकरण से सम्बन्धित स्टेक होल्डर्स व सम्बन्धित विभागों के साथ हुई बैठकों तथा एसोसिऐशन व राष्ट्रीय राजधानी क्षेत्र परिवहन निगम जो कि रेलवे नियम के अधीन है, मे हुई परिचर्चा उपरान्त प्रकरण मे निम्न सुझावों पर कार्य किया जाना उचित प्रतीत होता है:–

राष्ट्रीय राजधानी योजना बोर्ड द्वारा जारी Functional Plan on Drainage for National Capital Region वर्ष–2016 में नियोजन समिति की 65वी बोर्ड बैठक में स्वीकृत किये गये है, नगर निगम, गाजियाबाद द्वारा प्रस्तुत सूचना के अनुसार निगम द्वारा साहिबाबाद ड्रेन/नाला कवरिंग हेतु यू0पी0एस0आई0डी0सी0 औधोगिक क्षेत्र मे स्थापित भूखण्डों के साथ समस्त अनुबन्ध दिनांक 03.10.2012 से पूर्व किये गये थें, जो कि Functional Plan on Drainage for National Capital Region के लागू होने से पूर्व के है। उक्त परिप्रेक्ष्य में एसोसिऐशन द्वारा दिये गये सुझाव यदा प्रत्येक 30 मी0 में क्लीनिंग चैम्बर की स्थापना, मैकेनिकल सफाई हेतु संयंत्र की स्थापना आदि को कियान्वित किये जाने हेतु नगर निगम, गाजियाबाद को निर्देशित करना उचित होगा व भविष्य मे इस प्रकार की अनुमतियॉ Functional Plan on Drainage for National Capital Region मे धारित बिन्दुओं/सुझावों के अन्तर्गत ही दिया जाना उचित होगा।

उक्त सुझाव पर निर्णय मा0 राष्ट्रीय हरित अधिकरण द्वारा गठित समिति द्वारा लिया जाना उचित होगा।

(राकेश कुमार सिंह)
जिलाधिकारी
गाजियाबाद।

प्रतिलिपिः

1. सदस्य सचिव, राष्ट्रीय राजधानी योजना बोर्ड, नई दिल्ली को सूचनार्थ प्रेषित।
2. नगर आयुक्त, नगर निगम, गाजियाबाद को आवश्यक कार्यवाही हेतु।

जिलाधिकारी
गाजियाबाद।

Sunil_RO Sir_2022-23

लिंक रोड पर कवर्ड नालों का विवरण

क्र.सं.	फर्म का नाम	पता	अनुबन्ध दिनांक	वर्तमान स्थिति			वर्तमान में कुल कवर्ड एरिया (वर्ग मी० में)	नाले का कुल कवर्ड एरिया अनुबन्ध के अनुसार (वर्ग मी० में)	ग्रीन बैल्ट हेतु कवर्ड एरिया अनुबन्ध के अनुसार (वर्ग मी० में)	आपत्ति
				सन्तोषजनक	सन्तोषजनक	गोदाई				
1	मैसर्स इण्डो एक्सपोर्ट इण्डस्ट्रीज	ए/23/1व ए/23/2, लिंक रोड साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	16.06.08	0.00	0.00	0.00	0.00	268.40	---	साहिबाबाद ड्रेन नं0-01 के लाईनमेन्ट से दूर है।
2	मैसर्स [illegible]	प्लाट नं0 28/3/5 लिंक रोड साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	46.60	46.60	18.50	862.10	864.00	---	
3	मैसर्स जैन कार्टन सैन्टर	28/3बी/3 साईट-4 औ0क्षे0 साहिबाबाद गाजियाबाद।	17.06.08	24.00	24.00	20.00	480.00	501.85	---	
4	मैसर्स [illegible] इण्टरप्राईजेज	40/1 - बी/1 व 17, साईड-4, औ0क्षे0 साहिबाबाद, गाजियाबाद।	17.06.08	23.25	23.25	8.80	204.60	252.68	---	
5	मैसर्स बी-4 इण्टरप्राईजेज	40-ए/17, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	24.60	24.60	11.30	277.98	297.00	---	
6	मैसर्स दिल्ली कैमिकल्स एण्ड इन्फा0 (फर्म दिल्ली टेस्ट)	ए-8, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	0.00	0.00	0.00	0.00	747.00	---	साहिबाबाद ड्रेन नं0-01 के लाईनमेन्ट से दूर है।
7	मैसर्स राज कृष्ण टैक्सटाईल प्रा0लि0	28/3/4, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	40.00	40.00	18.50	740.00	618.75	---	
8	मैसर्स विक्टर वत्स फूड्स	64/2, लिंक रोड साहिबाबाद गाजियाबाद	17.06.08	34.50	34.50	18.50	638.25	929.36	---	
9	मैसर्स अभिषेक इण्टरप्राईजेज	प्लाट नं0 28/3/3 साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	50.00	50.00	15.00	750.00	725.00	---	
10	M/s WLANXX IMPEX P.LTD	प्लाट नं0 39, साईड-4 एन.एच-58ई, औ0क्षे0 साहिबाबाद, गाजियाबाद	17.06.08	0.00	0.00	0.00	0.00	1521.00	---	साहिबाबाद ड्रेन नं0-01 के लाईनमेन्ट से दूर है।
11	मैसर्स मिरेज मार्बल्स,	28/3-बी/2, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	27.50	27.50	18.50	508.75	418.06	---	
12	मैसर्स मैनम वैन्चर्स लि0	प्लाट नं0 64/6, 64/6/3/5, साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	04.09.08	217.00	217.00	12.77	2771.09	3757.00	3760.00	
13	मैसर्स सर्वात्म स्टील प्रा0लि0,	49/34, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	26.12.08	0.00	0.00	0.00	0.00	351.00	---	साहिबाबाद ड्रेन नं0-01 के लाईनमेन्ट से दूर है।
14	मैसर्स मधुवन प्रापर्टीज प्रा0लि0	64/5/19 से 22, साईड-4, साहिबाबाद गाजियाबाद	15.02.09	72.00	72.00	10.00	720.00	713.00	---	
15	मैसर्स साहिब आटोमोबाईल्स लि0,	28/3/6, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.07.09	22.00	22.00	18.50	407.00	480.00	---	

				वर्तमान स्थिति						
16	मैसर्स सुपर प्राईम इण्टरप्राईजेज,	64/6–1, 64/6–2, लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद	10.08.09	34.50	34.50	18.50	638.25	431.25	—	
17	मैसर्स डी.आर.एस फूड्स लि0	बी-56 व बी-33, लिंक रोड साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	31.08.09	26.80	26.80	17.30	463.64	4320.00		
				60.00	60.00	6.00	360.00		---	
				86.80	86.80	12.00	1041.60			
18	मैसर्स एक्सप्रेस प्रापर्टीज प्रा0लि0 एक्सप्रेस ग्रीन	प्लाट नं0 1/1, वैशाली गाजियाबाद	21.11.09	143.00	143.00	22.00	3146.00	1840.00		
19	मैसर्स मुकेश कुमार अग्रवाल पुत्र श्री राम गोपाल	प्लाट नं0 एस-15ए, साईड-4, साहिबाबाद, गाजियाबाद	28.09.10	19.50	19.50	24.45	476.78	442.25	---	
20	मैसर्स भूषण स्टील लि0	प्लाट नं0 23 साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	18.11.10	86.00	86.00	20.00	1720.00	1461.00	---	
21	मैसर्स एंजल प्रमोटर्स प्रा0लि0	प्लाट नं0 14/2, 14/2ए, 14/18ए, 14/19, 14/9ए, साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	19.08.11	0.00	0.00	0.00	0.00	305.00	---	साहिबाबाद ड्रेन न0-01 के लाईन्मेन्ट से दूर है।
22	मैसर्स के.आर.मंगलम वर्ल्ड स्कूल	प्लाट नं0 11, से0 06 वैशाली, गाजियाबाद	28.08.11	175.00	0.00	6.00	1050.00	1028.00	—	साहिबाबाद ड्रेन न0-01 के लाईन्मेन्ट से दूर है।
23	मैसर्स द्वारकाधीश	64/5/2 साईड-4, साहिबाबाद गाजियाबाद	23.12.11	147.46	147.46	18.30	2698.52	225.00		
24	मैसर्स सिविटेक हाऊसिंग इण्डिया प्रा0लि0(दिल्ली प्रेस)	प्लाट नं0 ए-11/3, साईड-4 औ0क्षे0, साहिबाबाद, गाजियाबाद	10.02.12	0.00	0.00	0.00	0.00	568.00	---	साहिबाबाद ड्रेन न0-01 के लाईन्मेन्ट से दूर है।
25	M/s Ontime Cargo and Couriers P.Ltd	701, अरूणाचल बिल्डिंग, 19 बारखम्बा रोड, कनॉट प्लेस नई दिल्ली	27.02.12	0.00	0.00	0.00	0.00	3415.86	838.32	वर्तमान में स्थित नही है।
26	मैसर्स आदि वेस्ट संसोर्टियम प्रा0लि0 क्लाउड-9	प्लाट नं0 आरसी-1/2, सेक्टर-1, वैशाली गाजियाबाद	27.02.12	147.00	147.00	23.00	3381.00	2160.00	—	
27	मैसर्स सरल नेटवर्क सर्विसेज प्रा0लि0	प्लाट नं0 एस-3 साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद	03.10.12	0.00	0.00	0.00	0.00	92.00	---	साहिबाबाद ड्रेन न0-01 के लाईन्मेन्ट से दूर है।

नोट :- साहिबाबाद ड्रेन नम्बर-01 पर उपरोक्त में से 08 फर्मो द्वारा नाले पर कोई अतिक्रमण नही किया गया है। अतिक्रमण की लम्बाई 1552.50 मीटर है।

Annexure – XXIII

Email **Nilima Majhi**

Document from Deshraj Singh

From : singhdeshraj1972@gmail.com Tue, Oct 11, 2022 07:41 PM
Subject : Document from Deshraj Singh 1 attachment
To : Nilima Majhi <ddtnm@ncrpb.nic.in>

New Doc 10-11-2022 17.46.pdf

New Doc 10-11-2022 17.46.pdf
1 MB

लिंक रोड पर कवर्ड नालों का विवरण

क्र.सं.	फर्म का नाम	पता	अनुमान दिनांक	भवन	चबूतरा	भवन के भूतल फर्श लेवल (मीटर में)	भवन का भूतल फर्श लेवल अनुमान के अनुसार (मीटर में)	लिंक रोड हेतु फर्श लेवल अनुमान के अनुसार (मीटर में)	आपत्तिजनक
1	मैसर्स कृष्णा एक्सपोर्ट, के.जी.भोजवानी	ए/23/1ब ए/23/2, लिंक रोड साईड-4 औद्योगिक साहिबाबाद, गाजियाबाद	16.06.08	0.00	0.00	0.00	268.40	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स में दूर है।
2	मैसर्स दिल्ली वेजिटेबल एण्ड इम्पोर्ट एक्सपोर्ट(दिल्ली प्रेस)	ए-8, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	0.00	0.00	0.00	247.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
3	M/s WANXX IMPEX P.LTD	प्लाट नं0 39, साईड-4 एन.एच-58ई, औद्योगिक साहिबाबाद, गाजियाबाद	17.06.08	0.00	0.00	0.00	1321.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
4	मैसर्स सर्वोत्ता स्टील प्राइवेट0,	49/34, साईड-4 लिंक रोड, साहिबाबाद, गाजियाबाद।	26.12.08	0.00	0.00	0.00	331.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
5	मैसर्स एंजल प्रमोटर्स प्राईवेट	प्लाट नं0 14/2, 14/2ए, 14/18ए, 14/19, 14/19ए, साईड-4 औद्योगिक साहिबाबाद, गाजियाबाद	19.08.11	0.00	0.00	0.00	305.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
6	मैसर्स के.आर.पंजाब वर्ल्ड स्कूल	प्लाट नं0 11, से0 05 वैशाली, गाजियाबाद	28.08.11	175.00	6.00	1050.00	1028.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
7	मैसर्स सिग्निटेक लाजस्टिंग इण्डिया प्राईवेट(दिल्ली प्रेस)	प्लाट नं0 ए-11/3, साईड-4 औद्योगिक, साहिबाबाद, गाजियाबाद	10.02.12	0.00	0.00	0.00	568.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
8	M/s Online Cargo and Couriers P.Ltd	701, अग्रवाल सिनिथ, 19 बाराखम्भा रोड, कनॉट प्लेस नई दिल्ली	27.02.12	0.00	0.00	0.00	3415.86	838.52	सर्वेलेन्स में स्थित नहीं है।
9	मैसर्स अरुण चेतकॉम सर्विसेज प्राईवे0	प्लाट नं0 एस-3 साईड-4 औद्योगिक साहिबाबाद, गाजियाबाद	03.10.12	0.00	0.00	0.00	92.00	—	साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।
10	मैसर्स द्वारकाधीश	64/5/2 साईड-4, साहिबाबाद गाजियाबाद	21.12.11	25.00	10.50	262.30	225.00		साहिबाबाद ट्रेन नं0-01 के सर्वेलेन्स से दूर है।

नोट :- उपरोक्त क्रम सं0-01 से 10 तक फर्मों का साहिबाबाद ट्रेन नम्बर-01 से कोई सम्बन्ध नहीं है। परन्तु नक्शा नियम द्वारा उपरोक्त को अनुमति प्रदान की गयी है।

क्र.सं.	फर्म का नाम	पता	अनुमान दिनांक	भवन	चबूतरा	भवन के भूतल फर्श लेवल (मीटर में)	भवन का भूतल फर्श लेवल अनुमान के अनुसार (मीटर में)	लिंक रोड हेतु फर्श लेवल अनुमान के अनुसार (मीटर में)	आपत्तिजनक
1	मैसर्स शिवा स्कूटर एजेन्सी	प्लाट नं0 28/3/5 लिंक रोड साईड-4 औ0से0 साहिबाबाद, गाजियाबाद	17.06.08	46.60	18.50	362.10	864.00	—	
2	मैसर्स जैन मार्बल सेन्टर	28/3बी/3 साईड-4 औद्योगिक साहिबाबाद गाजियाबाद।	17.06.08	24.00	20.00	458.80	501.85	—	

				कवरेज विवरण					
3	मैसर्स जयवाल इण्डस्ट्राईजेज	40/1 - बी/1 व 17, साईड-1, ओ0ए0 साहिबाबाद, गाजियाबाद।	17.06.08	23.25	8.80	204.60	252.68	—	
4	मैसर्स बी-1 इण्टरप्राईजेज	40-ए/17, साईड-1 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	24.60	11.30	277.98	277.98	—	
5	मैसर्स राज कृष्णा डेवलपर्स प्रा0लि0	28/3/1, साईड-1 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	40.00	18.50	740.00	618.75	—	
6	मैसर्स किशनेर सहल कूपर	64/2, लिंक रोड साहिबाबाद गाजियाबाद	17.06.08	34.30	18.50	638.25	929.56	—	
7	मैसर्स अभिषेक इण्टरप्राईजेज	प्लाट नं0 28/3/3 साईड-1 ओ0ए0 साहिबाबाद, गाजियाबाद	17.06.08	50.00	15.00	750.00	725.00	—	
8	मैसर्स विरेन्द्र चावला,	28/3-बी/2, साईड-1 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.06.08	27.50	18.50	508.75	418.06	—	
9	मैसर्स मैक्सम रेन्चर्स लि0 (कण्ट्री इन हॉटल)	प्लाट नं0 64/6, 64/6/3/5, साईड-1 ओ0ए0 साहिबाबाद, गाजियाबाद	04.09.08	317.00	12.77	2771.09	3757.00	3760.00	
10	मैसर्स मधुवन प्रापर्टीज प्रा0लि0	64/5/19 से 22, साईड-1, साहिबाबाद गाजियाबाद	15.02.09	72.00	10.00	720.00	713.00	—	
11	मैसर्स साहिब आटोमोबाईल्स लि0,	28/3/6, साईड-1 लिंक रोड, साहिबाबाद, गाजियाबाद।	17.07.09	22.00	18.50	407.00	480.00	—	
12	मैसर्स सुपर प्रापर्टीज इण्टरप्राईजेज,	64/5-1, 64/5-2, लिंक रोड साईड-1 ओ0ए0 साहिबाबाद, गाजियाबाद	10.06.09	34.50	18.50	638.25	431.25	—	
13	मैसर्स बी.आर.एस फूड्स लि0 (पारस ब्लू)	बी-56 व बी-33, लिंक रोड साईड-1 ओ0ए0 साहिबाबाद, गाजियाबाद	31.08.09	26.80	17.30	463.64	4320.00	—	
				60.00	6.00	360.00			
				86.80	12.00	1041.60			
14	मैसर्स एक्सक्लेस प्रापर्टीज प्रा0लि0 एक्सक्लेस ग्रीन	प्लाट नं0 1/1, बैशाली गाजियाबाद	21.11.09	143.00	22.00	3146.00	1840.00		
15	मैसर्स मुकेश कुमार अग्रवाल पुत्र श्री राम गोपाल	प्लाट नं0 एस-152, साईड-4, साहिबाबाद, गाजियाबाद	28.09.10	19.50	24.45	476.78	442.25	—	
16	मैसर्स भूषण स्टील लि0	प्लाट नं0 23 साईड-4 ओ0ए0 साहिबाबाद, गाजियाबाद	18.11.10	86.00	20.00	1720.00	1461.00	—	
17	मैसर्स आदि देव संतोरियम प्रा0लि0 प्लाट-9	प्लाट नं0 आरजी-1/2, सेक्टर-1, बैशाली गाजियाबाद	27.02.12	147.00	23.00	3381.00	2160.00	—	
				1185.05					

नोट :- उपरोक्त क्रम सं0-01 से 17 तक वाले को कवर करने हेतु अनुमति प्रदान की गयी है। इसके द्वारा वर्तमान में उपरोक्तानुसार वाले को कवर किया गया है, जिसकी कुल लम्बाई 1185.05 मीटर है।

Email **Nilima Majhi**

Document from Deshraj Singh

From : singhdeshraj1972@gmail.com Tue, Oct 11, 2022 07:42 PM
Subject : Document from Deshraj Singh 1 attachment
To : Nilima Majhi <ddtnm@ncrpb.nic.in>

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गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

दिनांक :- 3/7/2020

पत्रांक 135 /निर्माण/2020-21

मैसर्स सिविटेक हाऊसिंग इण्डिया प्रा0लि0
प्लाट नं0 ए-11/3, साईड-4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः- माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 10.02.2012 को साहिबाबाद ड्रेन संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :-

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट-स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ-सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय-समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या-16/2014 व एकजीक्यूशन संख्या-18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या-1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या-1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक-26.02.2020 का कियात्मक अंश निम्नवत् है:-

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा-खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 10.02.2012 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः- उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :-

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06/03/20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

3/7/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 117 /निर्माण/2020–21 दिनांक :– 3/7/2020

सेवा में मधुवन प्रापर्टीज प्रा0लि0
64/5/19 से 22, साईड–4, साहिबाबाद
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 15.12.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तों के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तों के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तों का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तों के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में पारित आदेश के सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 में नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालो से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालो को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड़ कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 15.12.2009 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को अवलोकनार्थ।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक :12- /निर्माण/2020-21 दिनांक :- 03/07/2020

गैसर्स गैरवम वैन्चर्स लि0
प्लाट सं0 64/6, 64/6/3/5, साईड-4
औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः- माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 04.09.2008 को साहिबाबाद ड्रेन संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तों के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तों के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :-

अनुबन्ध की शर्त संख्या 14 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायु प्रदूषण की दृष्टि से हाट-स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ-सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तों का उल्लंघन किया गया है, जिसके सम्बन्ध में समय-समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तों के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या-16/2014 व एक्जीक्यूशन संख्या-18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या- 1 में नालों को कवर कर औद्योगिक इकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सॉलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या-1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक-26.02.2020 का कियात्मक अंश निम्नवत् है:-

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

आप द्वारा दिनांक 20.06.2020 को उक्त नाले की सफाई करायी गयी। परन्तु सफाई की प्रकिया काफी धीमी है व स्लैब हटा कर नाले सफाई का कार्य संतोषजनक नही पाया गया है।

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा-खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 04.09.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः- उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :-

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 119 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स अभिषेक इण्टरप्राईजेज
प्लाट नं0 28/3/3 साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या-16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में याद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्यनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 121 /निर्माण/2020–21 दिनांक :– 3/7/2020

M/s WIANXX IMPEX P.LTD
प्लाट नं0 39, साईड–4 एन.एच–58ई,
औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तों के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "In case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहॉ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन मे विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरो की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिकमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् हैः–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06.07.20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 122 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स भूषण स्टील लि0
प्लाट नं0 23 साईड–4 औ0क्षे0 साहिबाबाद,
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 18.01.2010 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 17 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 19 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् हैः–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 18.01.2010 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 129 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स बिकानेर वाला फूड्स
64/2, लिंक रोड साहिबाबाद
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सॉलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहॉ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

01/07/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 124 /निर्माण/2020-21 दिनांक :- 3/7/2020

मैसर्स बी.आर.एस फूड्स लि0
बी-56 व बी-33, लिंक रोड साईड-4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः- माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 31.09.2009 को साहिबाबाद ड्रेन संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तों के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तों के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :-

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट-स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ-सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तों का उल्लंघन किया गया है, जिसके सम्बन्ध में समय-समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तों के अनुपालन के सम्बन्ध में कोई कार्यवाही नहीं की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या-16/2014 व एक्जीक्यूशन संख्या-18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या- 1 से नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहियाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या-1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक-26.02.2020 का कियात्मक अंश निम्नवत् है:-

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा-खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 31.09.2009 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः- उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :-

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 125 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स मिरेज मार्बल्स,
28/3–बी/2, साईड–4 लिंक रोड,
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिकमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-2020

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 126 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स सरल नेटवर्क सर्विसेज प्रा0 लि0
प्लाट नं0 एस–3 साईड–4 औ0क्षे0,
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 03.10.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 में नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 03.10.2011 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 127 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स कृष्णा एक्सपोर्टस
ए–23/1, 27 एवं ए–23/2 लिंक रोड साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की यहों के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् हैः–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 129 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स सुपर प्राईमा इण्टरप्राईजेज,
64/6–1, 64/6–2, लिंक रोड साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 10.09.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 10.09.2009 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 130 /निर्माण/2020–21 दिनांक :– 3/1/2020

मैसर्स दिल्ली कैमिकल एण्ड फार्माक्यूटिकल वर्क्स
ए–8, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में याद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहॉ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् है:–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-01-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

3/1/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 131 /निर्माण/2020–21 दिनांक :– 3/1/2020

मैसर्स साहिब आटोमोबाईल्स लि0.
28/3/6, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध मे सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.07.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहॉ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.07.2009 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06.01.20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/01/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 132 /निर्माण/2020–21 दिनांक :– 3/1/2020

मैसर्स आदि वेस्ट कंसोर्टियम प्रा0लि0
प्लाट नं0 आरसी–1/2, सेक्टर–1,
वैशाली गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 27.02.2012 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहियाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिकमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 27.02.2012 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-01-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/01/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 113 /निर्माण/2020–21 दिनांक :– 03/07/2020

मैसर्स सविता स्टील प्रा0लि0,
49/34, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 26.12.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 13 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "In case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहॉ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 26.12.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक :- 114 /निर्माण/2020-21 दिनांक :- 03/07/20

मैसर्स एक्सप्रेस प्रापर्टीज प्रा0 लि0
प्लाट नं0 1/सैक्टर 1, वैशाली गाजियाबाद।

विषयः- माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 21.11.2009 को साहिबाबाद ड्रेन संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :-

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट-स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ-सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय-समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या-16/2014 व एक्जीक्यूशन संख्या-18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या- 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या-1 को नैचुरल ड्रेन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक-26.02.2020 का कियात्मक अंश निम्नवत् है:-

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई करायना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा-खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 21.11.2009 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः- उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :-

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

03/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 136 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स के.आर.मंगलम वर्ल्ड स्कूल,
प्लाट नं0 11, से0 06 वैशाली, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 28.08.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 में नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् हैः–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 28.08.2011 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 137 /निर्माण/2020–21 दिनांक :– 3/1/2020

मैसर्स एंजल प्रमोटर्स प्रा0लि0,
प्लाट नं0 14/2, 14/2ए, 14/18ए, 14/19, 14/9ए,
साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 19.08.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तों के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् हैः–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 19.08.2011 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

07-07-20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

3/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 138 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स मुकेश कुमार अग्रवाल पुत्र श्री राम गोपाल
प्लाट नं0 एस–15ए, साईड–4, साहिबाबाद,
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 28.09.2010 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तों के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 28.09.2010 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नक:– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

07.07.20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

7/7/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 139 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स जयबाबा इण्टरप्राईजेज
40/1 – बी/1 व 17, साईड–4, औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 में नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ट साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का कियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

07/07/20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

01/07/20

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 140 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स वी–4 इण्टरप्राईजेज
40–ए/17, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नहीं की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयों द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रैन संख्या–1 को नैचुरल ड्रैन में विकसित किया जाये व ओद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् है:–

> After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 17.06.2008 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नक:– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

07/07/20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

7/7/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 1141 /निर्माण/2020–21 दिनांक :– 3/7/2020

M/s Oltime Cargo and Couriers P.Ltd
1. 701, अरूणाचल बिल्डिंग, 19 बारखम्भा रोड,
कनॉट प्लेस नई दिल्ली।
2. प्लाट नं0 60/1/1, 60/1/4.
साईट–4 औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 14.06.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "In case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् है:–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 14.06.2011 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नक:– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

07.07.20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

8/7/2020

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 120 /निर्माण/2020–21 दिनांक :– 3/7/2020

मैसर्स शिवा स्कूटर एजेन्सी
प्लाट नं0 28/3/5 लिंक रोड साईड–4
औ0ए0 साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 14.06.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत अपनी रिपोर्ट में माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया कि लिंक रोड पर कवर किये गये नालों से अमोनिया, हाईड्रोजन सल्फाइड, सोलिड वेस्ट, कार्बनिक वेस्ट तथा सीवरेज का जल बहता पाया गया है जो की वहाँ के लोगों के लिए बहुत ही हानिकारक है तथा साहिबाबाद ड्रेन संख्या–1 को नैचुरल ड्रेन में विकसित किया जाये व औद्योगिक क्षेत्र में एस0टी0पी0 लगाया जाये। मा0 अधिकरण द्वारा नियुक्त 3 आई0आई0टी0 प्रोफेसरों की रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिक्रमण मुक्त किये जाने के आदेश पारित किये गये है। मा0 अधिकरण के आदेश दिनांक–26.02.2020 का क्रियात्मक अंश निम्नवत् हैः–

After having considered the facts and circumstances of the case and the submission made by the Learned Counsel for the Ghaziabad Nagar Nigam, we deem it proper to grant one month time to fully execute the orders passed by the Tribunal in original application. It is made clear that no further time, for any reason, shall be granted. In case of failure on the part of Nagar Nigam to execute the orders fully within the time now granted, the commissioner, Ghaziabad Nagar Nigam shall be personally responsible and accountable which may lead to passing of orders in respect of non-compliance of the orders of the Tribunal and inefficient performance of the duty by the officer concerned. List the matter on 01st April, 2020.

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.02.2020 के अनुपालन में आपको निर्देशित किया जाता है कि 05 दिन के अन्दर कवर किये गये नाले के स्लैब को तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे अन्यथा की दशा में गाजियाबाद नगर निगम द्वारा कवर किये गये नालों के स्लैब को तोड कर नाले की सफाई की कार्यवाही अमल में लायी जायेगी तथा हर्जा–खर्चा आपसे वसूल किया जायेगा साथ ही अनुबन्ध दिनांक 14.06.2011 के निरस्तीकरण की कार्यवाही भी की जायेगी, जिसका लिये आप स्वयं उत्तरदायी होगें।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 142 /निर्माण/2020–21 दिनांक :– 03/07/2020

मैसर्स जैन मार्बल सैन्टर
28/3बी/3 साईट–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 सं0 16/2014 व एग्जीक्यूशन संख्या 18/2017 हाजी आरिफ बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक 26.02.2020व माननीय उच्च न्यायालय के समक्ष योजित रिट याचिका संख्या 10775/2020 में पारित अन्तरिम आदेश दिनांक 01.07.2020 के अनुपालन के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में सूचित करना है कि गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :–

अनुबन्ध की शर्त संख्या 14 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अनुबन्ध की शर्त संख्या (4) "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

उक्त क्षेत्र पर्यावरण एवं वायू प्रदूषण की दृष्टि से हाट–स्पाट क्षेत्र के अन्तर्गत है। इसके उपरान्त भी आप द्वारा नाले की समुचित साफ–सफाई न करते हुये अनुबन्ध की उपरोक्त शर्तो का उल्लंघन किया गया है, जिसके सम्बन्ध में समय–समय पर आपको नोटिस प्रेषित किये गये। परन्तु आप द्वारा उपरोक्त शर्तो के अनुपालन के सम्बन्ध में कोई कार्यवाही नही की गयी जिस कारण माननीय राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–16/2014 व एक्जीक्यूशन संख्या–18/2017 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या– 1 मे नालों को कवर कर औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जा रहे है। एक्सपर्ट कमेटी द्वारा प्रस्तुत रिपोर्ट के आधार पर नालों को कवर किये गये स्लैब को तोड़कर आदेश की दिनांक से 01 माह के अन्दर अतिकमण मुक्त किये जाने के आदेश पारित किये गये है।

उक्त के अतिरिक्त माननीय उच्च न्यायालय इलाहाबाद के समक्ष रिट याचिका संख्या 10775/2020 मैसर्स जैन मार्बल सैन्टर बनाम गाजियाबाद नगर निगम व अन्य में दिनांक 01.07.2020 को माननीय उच्च न्यायालय में सुनवाई के समय आपके अधिवक्ता श्री अभिषेक टंडन द्वारा नाले की सफाई के सम्बन्ध में निम्नवत् अण्डर टेकिंग दी गयी :–

"Sri Abhishek Tandon, learned counsel for the petitioner, extends an undertaking that the petitioner would ensure that the nala underneath the slab is cleaned in discharge of the obligation under the License Deed."

अतः माननीय उच्च न्यायालय इलाहाबाद के समक्ष योजित प्रश्नगत रिट याचिका संख्या 10775/2020 में आपके अधिवक्ता द्वारा नाले की सफाई के सम्बन्ध में दी गयी उपरोक्त अण्डर टेकिंग के आधार पर आपको निर्देशित किया जाता है कि आप 05 दिन के अन्दर कवर किये गये नाले के स्लैब को स्वंय तोड कर नाले की समुचित सफाई कराना सुनिश्चित करे तथा साथ ही आपको यह भी सूचित करना है कि माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 26.02.2020 के आलोक में गाजियाबाद नगर निगम व आपके मध्य निष्पादित अनुबन्ध दिनांक 17.06.2008 को आगे चलाया जाना सम्भव नही हो पायेगा।

संलग्नकः– उपरोक्तानुसार।

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :–

1. माननीया महापौर महोदया की सेवा में सादर अवलोकनार्थ प्रेषित।
2. नगर आयुक्त महोदय को सादर अवलोकनार्थ प्रेषित।
3. अपर नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक जल, गाजियाबाद नगर निगम।
5. नगर स्वास्थ्य अधिकारी, गाजियाबाद नगर निगम।

06.07.20

मुख्य अभियन्ता
गाजियाबाद नगर निगम

07/07/20

Email **Nilima Majhi**

Document from Deshraj Singh

From : singhdeshraj1972@gmail.com Tue, Oct 11, 2022 07:41 PM
Subject : Document from Deshraj Singh 1 attachment
To : Nilima Majhi <ddtnm@ncrpb.nic.in>

Adobe Scan Oct 11, 2022 (11).pdf

Adobe Scan Oct 11, 2022 (11).pdf
11 MB

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक /41 /निर्माण/2021-22 दिनांक :- 29/6/2021

मैसर्स मिरेज मार्बल्स,
प्लाट नं0-28/3-बी/2, साईड-4 लिंक रोड,
साहिबाबाद, गाजियाबाद।

विषयः- प्लाट नं0 28/3-बी/2, साईड-4 लिंक रोड साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :-

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ-सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ-सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :- मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक /140 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स बिकानेर वाला फूड्स
प्लाट नं0 64/2, लिंक रोड साहिबाबाद
गाजियाबाद।

विषयः– प्लाट नं0 64/2, लिंक रोड साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम
O/C

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम
O/C

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 139 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स वी.आर.एस फूड्स लि0
प्लाट नं0 बी–56 व बी–33, लिंक रोड साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 बी–56 व बी–33, लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 31.09.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

- अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

- अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 138 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स भूषण स्टील लि0
प्लाट नं0 23 साईड–4 औ0क्षे0 साहिबाबाद,
गाजियाबाद।

विषयः– प्लाट नं0 23 साईड–4 औ0क्षे0, साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 18.01.2010 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 19 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 137 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स दिल्ली कैमिकल एण्ड फार्माक्यूटिकल वर्क्स
प्लाट नं0 ए–8, साईड–4 लिंक रोड,
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 ए–8, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 138 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स भूषण स्टील लि0
प्लाट नं0 23 साईड–4 औ0क्षे0 साहिबाबाद,
गाजियाबाद।

विषयः– प्लाट नं0 23 साईड–4 औ0क्षे0, साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 18.01.2010 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 19 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 136 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स सुपर ग्राईमा इण्टरप्राईजेज,
प्लाट नं0 64/6–1, 64/6–2, लिंक रोड साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 64/6–1, 64/6–2, लिंक रोड साईड–4 औ0क्षे0 के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 10.09.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 135 /निर्माण/2021-22 दिनांक :- 29/6/21

मैसर्स कृष्णा एक्सपोर्टस
प्लाट नं0 ए-23/1, 27 एवं ए-23/2 लिंक रोड,
साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः- प्लाट नं0 ए-23/1, 27 एवं ए-23/2 लिंक रोड साईड-4 औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :-

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ-सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ-सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :- मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

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M/s Ontime Cargo and Couriers P.Ltd
1. 701, अरूणाचल बिल्डिंग, 19 बारखम्बा रोड,
कनॉट प्लेस नई दिल्ली।
2, प्लाट नं0 60/1/1, 60/1/4,
साईट–4 औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 60/1/1, 60/1/4,साईट–4 औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 14.06.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 131 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स मुकेश कुमार अग्रवाल पुत्र श्री राम गोपाल
प्लाट नं0 एस–15ए, साईड–4,
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 एस–15ए, साईड–4, साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 28.09.2010 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 132 /निर्माण/2021-22 दिनांक :- 29/6/2021

मैसर्स जयबाबा इण्टरप्राईजेज
प्लाट नं0 40/1 – बी/1 व 17, साईड–4, औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 40/1 – बी/1 व 17, साईड–4 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ज़ोन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-rainig or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 133 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स वी–4 इण्टरप्राईजेज
प्लाट नं0 40–ए/17, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– प्लाट नं0 40–ए/17, साईड–4 लिंक रोड साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 130 /निर्माण/2021–22 दिनांक :- 29/6/2021

मैसर्स मधुवन प्रापर्टीज प्रा0लि0
प्लाट नं0 64/5/19 से 22, साईड–4,
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 64/5/19 से 22, साईड–4, साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 15.12.2009 को साहिबाबाद क्षेत्र संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 154 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स जैन मार्बल सैन्टर
प्लाट नं0 28/3बी/3 साईट–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 28/3/3, साईड–4 लिंक रोड, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 14 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 145 /निर्माण/2021–22 दिनांक– 29/6/2021

मैसर्स साहिब आटोमोबाईल्स लि0,
प्लाट नं0 28/3/6, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– प्लाट नं0 28/3/6, साईड–4 लिंक रोड, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.07.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 153 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स राज कृष्णा टैक्सटाईल प्रा0 लि0
प्लाट नं0 28/3/4, साईड–4 लिंक रोड,
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 28/3/4, साईड–4 लिंक रोड, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 14 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जिसों टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 146 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स सिविटेक हाऊसिंग इण्डिया प्रा0लि0
प्लाट नं0 ए–11/3, साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 ए–11/3, साईड–4 औ0क्षे0, साहिबाबाद, गाज़ियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 10.02.2012 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।
अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 147 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स एक्सप्रेस प्रापर्टीज प्रा0 लि0
प्लाट नं0 1/सैक्टर 1, वैशाली गाजियाबाद।

विषयः– प्लाट नं0 1/सैक्टर 1, वैशाली गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 21.11.2009 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक/५२ /निर्माण/2021–22 दिनांक :– 28/6/2021

M/s WIANXX IMPEX P.LTD
प्लाट नं0 39, साईड–4 एन.एच–58 ई,
औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 39, साईड–4 एन.एच–58 ई औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 143 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स अभिषेक इण्टरप्राईजेज
प्लाट नं0 28/3/3 साईड–4 औ0क्षे0
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं 28/3/3 साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 17.06.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 154 /निर्माण/2021–22 दिनांक :– 28/6/2021

मैसर्स शिवा स्कूटर एजेन्सी
प्लाट नं0 28/3/5 लिंक रोड साईड–4
औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 28/3/5 लिंक रोड साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 14.06.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 18 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 148 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स के.आर.मंगलम वर्ल्ड स्कूल,
प्लाट नं0 11, से0 06 वैशाली, गाजियाबाद।

विषयः– प्लाट नं0 11, से0 06 वैशाली, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 28.08.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 149 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स एंजल प्रमोटर्स प्रा0लि0,
प्लाट नं0 14/2, 14/2ए, 14/18ए, 14/19, 14/9ए,
साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 14/2, 14/2ए, 14/18ए, 14/19, 14/9ए, साईड–4 औ0क्षे0 सहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 19.09.2011 को साहिबाबाद ट्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 150 /निर्माण/2021–22 दिनांक :– 23/6/2021

मैसर्स सरल नेटवर्क सर्विसेज प्रा0 लि0
प्लाट नं0 एस–3 साईड–4 औ0क्षे0,
साहिबाबाद, गाजियाबाद।

विषयः– प्लाट नं0 एस–3 साईड–4 औ0क्षे0 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 03.10.2011 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जिसों टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 33) /निर्माण/2021–22 दिनांक :– 28/09/21

मैसर्स आदि वेस्ट कंसोर्टियम प्रा0लि0
प्लाट नं0 आरसी–1/2, सेक्टर–1,
वैशाली, गाजियाबाद।

विषयः– प्लाट नं0 आरसी–1/2, सेक्टर–1, वैशाली, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 27.02.2012 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking, the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 17 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियों टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 151 /निर्माण/2021–22 दिनांक :– 29/6/2021

मैसर्स सविता स्टील प्रा0लि0,
प्लाट नं0 49/34, साईड–4 लिंक रोड, साहिबाबाद,
गाजियाबाद।

विषयः– प्लाट नं0 49/34, साईड–4 लिंक रोड, साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 26.12.2008 को साहिबाबाद ड्रेन संख्या–1 में स्लैब लगाकर नाला कवर करने हेतु विभिन्न शर्तो के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तो के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने है :–

अनुबन्ध की शर्त संख्या 4 "in case of any natural calamities, i.e. over-raining or nala choking. the LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 13 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 15 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की साफ–सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ–सफाई करा कर जियो टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :– मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

गाजियाबाद नगर निगम, गाजियाबाद

(I.S.O. 9001, 14001 व 18001 प्रमाणित संस्था)

पत्रांक 152 /निगम/2021-22 दिनांक 28/04/21

मैसर्स गैलेक्स पैक्चर्स लि0
प्लाट सं0 64/6, 64/6/3/5, साईट-4
औ0क्षे0 साहिबाबाद, गाजियाबाद।

विषय:- प्लाट सं0 64/6, 64/6/3/5, साईट-4 साहिबाबाद, गाजियाबाद के सम्मुख कवर किये गये नाले की वर्षा ऋतु से पूर्व सफाई कराये जाने के सम्बन्ध में।

उपरोक्त विषयक गाजियाबाद नगर निगम व आपके मध्य दिनांक 04.09.2006 को साहिबाबाद ब्लॉक संख्या-1 में स्लैब लगाकर नाला कवर करने हेतु निगिम्न शर्तों के अधीन अनुबन्ध निष्पादित किया गया था। अनुबन्ध की शर्तों के अनुसार आपको निम्नवत् कार्य सम्पादित कराये जाने थे :-

अनुबन्ध की शर्त संख्या 4 "In case of any natural calamities, i.e. over-raining or nala choking. The LICENSOR may under take to get the nala cleaned by removing slabs."

अनुबन्ध की शर्त संख्या 14 "That LICENSEE will keep the nala in front of the premises clean, maintain its flown, width and stop floating and solid waste coming from previous Source."

अनुबन्ध की शर्त संख्या 16 "That LICENSEE is discharging and harmful effluent in the nala then the same has to be tested and treated befor the same is discharged by LICENSEE."

अवगत कराना है कि वर्तमान समय में वर्षा ऋतु/मानसून आने वाला है, जिसमें वर्षा होने पर नाले की सांफ-सफाई न होने पर क्षेत्र में जल भराव होने की सम्भावना है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि वर्षा ऋतु/मानसून को दृष्टिगत रखते हुये 07 दिवस में आपके द्वारा कवर किये गये नाले की समुचित साफ-सफाई करा कर जिसों टैग फोटोग्राफ कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :- मुख्य अभियन्ता महोदय को सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम